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क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref. No. 75/OA No. 121/Syed Ali Abbas/2024

दिनांक / Dated 20-4-2024

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 05.02.2024 in O.A. No. 121/2024 Syed Ali Abbas Vs State of Uttar Pradesh & Ors.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 05.02.2024 by Hon'ble National Green Tribunal in O.A. No. 121/2024 Syed Ali Abbas Vs State of Uttar Pradesh & Ors.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Muzaffarnagar for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
5. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

D/Neeraj Mittal/Letter 2024

Joint Report in compliance to Order Dated 05.02.2024 Issued BY Hon'ble National Green Tribunal, New Delhi In O.A.No. 121/2024 Syed Ali Abbas Applicant Versus State of Uttar Pradesh &Ors.

Background

Hon'ble National Green Tribunal, took in cognizance complaint of Mr. Syed Ali Abbas, Resident of Muzaffarnagar which is majorly regarding pollution caused by few Pulp & Paper industries which are operating in District Muzaffarnagar, U.P. Grievances in the complaint is against 07 Pulp and Paper industries operating in District Muzaffarnagar causing air pollution, water pollution in drain, issue of fly ash disposal and contamination of ground water in nearby villages.

Order dated 05.02. 2024

Hon'ble NGT after taking in cognizance of the complaint issued directions on 05.02.2024, effective part of which is highlighted below :-

"……..1. The grievance raised by Applicant in this original application is that Respondents No. 5 to 11, Paper Mills, located at Jansath Road, Muzaffarnagar, Uttar Pradesh are causing air and water pollution and violating the environmental norms. As per the allegation, Respondents No. 5 to 11 are releasing harmful toxic gases and pollutants in the ambient air and are also releasing fly ash in huge quantity as a result of which the surrounding areas and residential houses are covered by thick air of fly ash resulting in health hazard to the nearby respondents. There has been a steep rise in Asthma, respiratory problems and lung diseases. It is also alleged that the units have not installed proper Effluent Treatment Plant (ETP) for treating the waste water and they are discharging untreated effluent directly in the open land and in Dhandedha Canal near Village Dhandedha, Jauli Road and are also contaminating ground water.

2. The OA raises substantial issue relating to compliance of environmental norms.

3. Let notice be issued to the respondents. The Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. Considering the nature of grievance, we also deem it proper to form a Joint Committee comprising of the representative of Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh State Pollution Control Board (UPSPCB), representative of Uttar Pradesh Ground Water Department and District Magistrate, Muzaffarnagar, The District Magistrate, Muzaffarnagar will act as nodal agency for coordination and compliance.

5. The Committee will carry out spot inspection and collect the sample and also ascertain the truthfulness of the allegations made in this OA and the extent of pollution being caused by

respondent units or any other paper mill in that area and take appropriate remedial action……"

O.A. no. 540 of 2023 Niramaya Jan UtthanSansthan Vs State of Uttar Pradesh and Ors –

It is to submit that a similar matter is already ongoing in the Tribunal with *O.A. no. 540 of 2023 Niramaya Jan Utthan Sansthan Vs State of Uttar Pradesh and Ors*which is specifically regarding pollution caused by Pulp and Paper industries operating in District Muzaffarnagar.

In reference to the above subject, it is important to highlight and bring to notice of Hon'ble Tribunal regarding a separate and similar O.A. which is still ongoing in Hon'ble Tribunal and is specifically regarding pollution caused by various industries having potential to create pollution including all the pulp and paper industries operating in District Muzaffarnagar. Hon'ble Tribunal has issued detailed order on 12.09.2023&12.12.2023 regarding pollution being caused by industries (including all Pulp & Paper industries) operating in District Muzaffarnagar. The verbatim of the relevant para of the order dated 12.09.2023 is reproduced below:

"2. In view of the allegation made in the application, we deem it proper to appoint a joint Committee comprising of Director deputed by Member Secretary, Central Pollution Control Board, Ground Water Department, Uttar Pradesh, Member Secretary, State Pollution Control Board, Integrated Regional Office, MoEF&CC, Lucknow and District Magistrate. The District Magistrate will act as nodal agency to coordinate between the Committee Members. The Committee will visit the site, collect samples, get the analysis done and also find out the extent, if any, of the pollution caused by these industries and their effect on the environment and health of the local residents. The Committee will submit the report within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

3. The Committee will also serve the copy of the report to the respondent nos. 3 to 39 who will have an opportunity to file the response before the Tribunal on the next date, if any adverse is found by the Committee against them."

In compliance of Hon'ble NGT order dated 12.09.2023 & 12.12.2023, a Joint Committee was constituted having representative from MoEF&CC, CPCB, Uttar Pradesh Pollution Control Board (UPPCB), Uttar Pradesh Ground Water Department (UPGWD) and District Administration Muzaffarnagar.

This O.A. includes all the Pulp and Paper industries operating in Muzaffarnagar. Apart from these industries, in compliance to Hon'ble Tribunal Orders, the joint committee has covered all such industries which have potential to cause Air or Water pollution.

A. Issues raised in petition O.A. no 540/2023 Niramaya Jan Utthan Sansthan Vs State of Uttar Pradesh and Ors

a. The petitioner put allegations on the Respondents including 37 industries in District Muzaffarnagar, Uttar Pradesh for generating polluting substances which are affecting the composition of atmosphere, soil and water; and that, the villagers are dying due to various diseases.

b. The petitioner brought attention to the following issues faced by the residents of the villages located in nearby areas of the respondent industries:

i. Health impacts on the villagers due to high level of Sulphur in air and water leading to major diseases,
ii. Salinization of land,
iii. Formation of sewage pools,
iv. Release of smoke/ ash by industries directly in the air and discharge of untreated effluent by industries in drains,
v. Industries operating without Consent to Operate (CTO) and Consent to Establish (CTE),
vi. Solid & hazardous waste deposit on open lands,
vii. Presence of bacteria and total hardness, alkalinity & calcium i.e., more than desirable limit in groundwater samples,
viii. Industries are extracting groundwater without No Objection Certificate (NOC) from groundwater department,
ix. Level of ground water considerably going down every year causing water scarcity for flora and fauna.
x. Environmental and Helth issues in 23 Villages (Niraana, Bhikki, Bilaspur, Dhandera, Bhandura, Jatmujheda, Sikheda, Sandhawli, Makhiyali, Chandpur, Tigri, Kasampura, Nagla Buzurg/Naya Gaon, Bahadarpur, Charthwal, Bahedi Village, Tisang, Jansath, Maqsoodabad, Dahkhedi, Jaroda, Vehelna, and Shernagar) of Muzaffarnagar, UP.
xi. Six major recipient drains in the industrial clusters of Bhopa road, Jolly road, Jansath road, Vehalna and Begrajpur; carrying industrial wastewater

Action taken up by the joint committee :-

In the O.A. no 540/2023, the joint committee conducted several inspections/ monitoring/field surveys, details of which is highlighted below. It is also to notice that in this O.A. apart from all pulp and paper industries, there were industries of other sectors also, which were identified and covered by the committee. The sectors identified by the committee are as follows:

i) Pulp and Paper industries

ii) Sugar industries
iii) Distilleries
iv) Pharmaceutical
v) Textile
vi) Slaughter House
vii) Chemicals
viii) Others

Hence, the joint committee covered all the industrial units having potential to carry out air/water/groundwater/hazardous pollutions. The joint committee also formulated a very specific plan to conduct surveys to focus on pollution source mapping and industrial sectorial action plans.

Joint Committee constituted comprised of Dr AK Vidyarthi, Director and Divisional Head, WQM-II, Central Pollution Control Board; Shri Ankit Singh, Regional Officer, Muzaffarnagar, UPPCB; Shri Ashish Kumar Singh Choudhary, Hydrologist, UP Ground Water Department; Dr AK Gupta, Additional Director, Scientist-E, MoEF&CC - Regional Office, Lucknow and Shri Vikash Kashyap, City Magistrate, Muzaffarnagar (Nodal Officer). Joint teams carried out inspection andsurvey Muzaffarnagar Industries as listed under O.A. 540/2023 and its surrounding areas during27th December 2023 – 17th January 2024.

The joint committee carried out inspections/monitoring in five rounds i.e., on Dec 27-28, 2023, Jan 03-04,2024, Jan 11-12, 2024, Jan 16-17, 2024 and Jan 29-30, 2024 as below:

i Inspection of 32 industrial units as per the list provided by UPPCB to investigate pollution issues i.e., plastic waste management, boiler ash management and effluent system management;
ii Survey of 23 nos. of villages (as mentioned in the petition) for surface/groundwaterand drain monitoring;
iii Monitoring of 06 no. of major recipient drains in the industrial clusters of Bhopa road, Jolly road, Jansath road, Vahelna and Begrajpur;
iv Stack monitoring of 32 industrial units and ambient air quality monitoring in the industrial clusters of Bhopa road, Jolly road, Jansath road, Vahelna and Begrajpur.

The joint team conducted inspection of various aspects, including the industrial processes, safetymanagement measures, and water consumption patterns within the manufacturing processes. Additionally, the team collected samples and gathered information on following:

a Verification of legal documents required to operate the industrial unit;
b Collection of samples from ETP - Inlet, Outlet & Aeration tank for compliance verification;
c Collection of secondary data such as logbooks of raw material consumption, production, freshwater abstraction & consumption, effluent generation, reused& discharge, details of effluent management scheme, etc.
d Monitoring of recipient drain i.e., upstream and downstream of the industrialunit;
e Assessment of Groundwater withdrawal/fresh water consumption, groundwaterquality and effluent management;
f Assessment of waste disposal practices i.e., hazardous waste, plastic waste;g Ash management i.e., ash generation and disposal; and
h Stack emission monitoring of industrial units for analysis of emission quality.
i Ambient air quality monitoring in major industrial clusters of Bhopa road, Jolly road, Jansath road, Vahelna and Begrajpur
j Survey and monitoring of surface/ground water in affected villages & drains as mentioned in the petition

Observations and finding by the joint committee specifically regarding Pulp and Paper Industries

a. Environmental Clearance

There are 32 pulp and paper units operating in District Muzaffarnagar out of which 24 pulp and paper units have been inspected by the joint committee. Remaining units shall be inspected by the joint committee within the time limit as directed by Hon'ble Tribunal in O.A no 540/2023 Niramaya Jan Utthan Sansthan Vs State of Uttar Pradesh & Ors. Among the 32 industrial units, 6 have received environmental clearance from MoEF&CC/SEIAA. These 6 units are fully compliant with the conditions stipulated in their respective environmental clearances.

b. Freshwater Consumption, Effluent Management and Disposal

1) Pulp & Paper industries

- As per the various gazette notifications under E(P) Rules, 1986, Pulp & Paper industries were categorized based on the scale of production. Category wise notified discharge norms are mentioned in Table below:

Notified discharge norms under E(P) Rules, 1986 for Pulp & Paper industriesbased on scale of production

Parameters	Notified standards	
	Large Pulp & Paper Mills (Capacity above 24000 MT/Annum)	**Small Pulp & Paper Mills (Capacity up to 24000 MT/Annum)**
pH	7.0-8.5	5.5-9.0
TSS (mg/L)	50	100
BOD (mg/L)	30	30 (discharge into inland surfacewater) 100 (discharge on land)
COD (mg/L)	350	-
AOx	1 kg/MT of paper produced	2 kg/MT of paper produced (discharge on land)
SAR	-	26 (discharge on land)
Sp. Effluent Discharge	100 KL/MT of paperproduced	200 KL/MT of paper produced (agro based) 75 KL/MT of paper produced (waste paper based)

- Pulp & Paper industries operating in Muzaffarnagar are either using waste paper or agro residues as raw material or mixture of both for producing bleached grade (writing-printing, Duplex board, tissue etc.) and unbleached grade of paper (i.e. kraft paper).
- In Waste paper based industries, the effluent is generated from Pulping section and Paper machine. The effluent generated from paper machine is recycled to Pulping section. Finally, for management of effluent from pulping section, industries have installed Fibre recovery units andEffluent Treatment Plant (ETP).
- In agro residues based industries, the effluent is generated from cooking/digestion section (used for separation of lignin and other impurities from agro waste to obtain cellulosic fibres) known as Black Liquor (typically having high solid content around 8 – 12% and COD in the range of 75000 – 125000 mg/L) and other low strength effluent streams from Pulping & other sections.
- Out of 23 nos. of pulp & paper industries inspected by joint committee:
    - 21 nos. of industries were found using waste paper/readymade pulp as raw material forproducing:

      bleached grade paper – 07 industries unbleached grade paper – 14 industries

- 02 nos. of industries were using agro residues as raw material for producing:bleached grade paper (writing-printing) – 01 industry
  unbleached grade paper (Kraft) – 01 industry

- Out of these 21 nos. of waste paper based industries, 06 nos. of industries (02 at Bhopa road, 02 at Jansath road and 02 at Jolly road) were found operating on Zero Liquid Discharge (ZLD). ZLD scheme majorly consisting of fibre recovery units (Sedicell, krofta etc.) followed by primary settling unit.
- Total 16 nos. of industries with permission to discharge have installed ETP consisting of Primary treatment, Secondary (aerobic biological) treatment followed by tertiary filtration system (such as Pressure Sand Filter, Activated Carbon Filter, Dual Media Filter, Multi Grade Filter etc.) for treatment of generated effluent.
- Criteria adopted for verification of ZLD:
  - Specific freshwater consumption ≤ 3.0 KL/MT of product
  - Effluent recycling in closed loop
  - High values of COD & TDS (20,000 mg/l and above)
- The treatment schemes were voluntarily adopted by industries due to implementation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper industries" (hereby referred to as 'Charter') in years 2012 and 2015 by CPCB in river Ganga basin states.
- As per the Charter, the industries have been categorised based on Raw material type and grade of paper produced, and category wise targets for specific freshwater consumption and specific effluent discharge are mentioned in Table below:

Category wise benchmark for specific freshwater consumption & specific effluent discharge in Pulp & Paper industries

Type of Industry	Category	Benchmark values (KL/MT of product)	
		Specific Fresh water consumption	Specific Effluent discharge
Agro Based Pulp & Paper Mills producing bleached grades of chemical pulps, papers, paperboards & newsprint	B1	50	40
Agro Based Pulp & Paper Mills producing unbleached grades of papers and paperboards	B2	25	20

RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	C1	15	10
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and Paperboards	C2	10	6

- Category wise Specific freshwater consumption and discharge values in Pulp & paper industries in Muzaffarnagar, before and after Charter implementation in year 2015 is shown in Table below:

Category wise Specific freshwater consumption and discharge values in Pulp & paper industries in Muzaffarnagar, before and after Charter implementation in year 2015

Category	Sp. Freshwater Consumption (KL/MT of paper)			Sp. Effluent Discharge (KL/MT of paper)		
	Before Charter (2015)	After Charter (2015)	% reduction	Before Charter (2015)	After Charter (2015)	% reduction
B1	87.4	58	33.64	62	46	25.81
B2	-	-	-	-	-	-
C1	26.1 – 40	14.8 – 19.6	43.30 - 51	17 – 28	9.6 – 14.6	43.5 – 47.8
C2	22.4 – 42.5	14.2 – 19	33.5 – 65.2	15.7 – 31.8	9.3 – 13	39.5 – 68.5

- Charter implementation resulted in reduction in specific freshwater consumption and discharge over a period of time due to increased recycling of treated/partially treated effluent, however as a result, the concentration of pollutants in raw effluent have further increased. Therefore, there is a need for augmentation/upgradation of ETP with better and more efficient technologies available to ensure consistent compliance w.r.t. stipulated effluent discharge norms.
- As per the visit carried out by joint committee during 27th December 2023 – 17th January 2024, the category wise details of actual specific freshwater consumption, specific effluent discharge and raw effluent characteristics are mentioned in Table below:

Category wise details of actual specific freshwater consumption, specific effluent discharge and raw effluent characteristics

Category	No. of industries	Avg. daily production	Specific Fresh water consumption (KL/MT of product)	Specific Effluent discharge (KL/MT of product)	Avg. Inlet BOD (mg/l)	Avg. Inlet COD (mg/l)	Avg. Inlet TSS (mg/l)	Avg. Inlet TDS (mg/l)
B1 having discharge	01	302.63	16.59	14.56	848	2028	2524	4676
B2 having discharge	01	165.5	7.31	6.69	3775	11312	1963	6240
C1 having discharge	06	175.92	2.7 – 13	0.27 – 9.3	1766	4634	3715	3519
C2 having discharge	10	156.26	2.0 – 6.5	0.6 – 5.9	2668	6563	2104	6610
C1 on ZLD	01	96.79	1.70	0	3780	8292	762	12536
C2 on ZLD	04	68.90	1.74 – 3.0	0	9926	24602	7075	21726

- Though installed ETPs seems adequate as per quantity of effluent generated at consented production capacity, but due to poor operation & maintenance issues and increased concentration of pollutants, 15 nos. of waste paper based industries are non-complying (trivialviolation) w.r.t. stipulated discharge norms and 01 no. of industry found complying as it was operating on ZLD.
- Out of 02 nos. of agro residues based industries, 01 no. of industry is producing Kraft Paper andother is producing writing-printing grade, both located at Bhopa road and have installed Chemical Recovery Plant (CRP) to ensure zero black liquor discharge. Both CRPs were foundoperational during visit. ETPs consisting of Primary treatment, Secondary (aerobic biological) treatment followed by tertiary filtration system (such as Pressure Sand Filter, Activated Carbon Filter, Dual Media Filter etc.) for treatment of generated effluent other than black liquor. One industry was found complying as it was operating on ZLD on date of visit, by treating the effluent through ETP followed by RO plant (RO permeate was being used in process and rejectwas being used for cooling tower makeup), and other one was found non-complying w.r.t. stipulated discharge norms.
- ZLD system has been voluntarily adopted by industries, and they are aware that it shall produce inferior quality products, thus it should not be enforced

uniformly.

- V-notch have been installed at inlet and outlet of ETPs
- There is no uniformity in treatment scheme, however typical effluent management scheme opted by industries operating on ZLD is as below:

  Raw effluent – Fibre recovery unit – Primary treatment – Effluent recycled back toproduction

- Analysis results of sample collected from inlet and outlet/recycling line of ETPs installed in waste paper based ZLD units show negligible reduction in effluent parameters such as BOD and TSS (3 – 13 %) which indicates poor performance of ETP, due to high concentration of BOD, COD & TSS.
- There is no TDS reduction unit installed in the ETPs of waste paper based industries operatingon ZLD.

- ***Issue of purging in Waste paper based Pulp & Paper units operating on ZLD***

  Due to continuous recycling of effluent in closed loop causes significant decrease of the oxygen content of the process water, approaching anaerobic conditions associated with a microbiologically induced reduction of sulphate to hydrogen sulphide and the formation of odorous, low-molecular fatty acids, build-up of pollutants (majorly TDS and organics, ≥ 20,000 mg/l) occurs which leads to scaling, intensified growth of microorganisms and a higher demand for fungicides, poor product quality and aggressive corrosion of pipelines & equipments caused by high contents of chlorides, sulphates and organic acids, hence it is suspected that to avoid these issues, the possibility of periodical purging of some quantity of effluent into recipient water body/drains (may be on fortnightly/ weekly basis) by industries operating on ZLD cannotbe ruled out as also evident from the physical conditions and water quality of recipient drains.
- There is need to have proper engineered system so that possibility/requirement of purging out of effluent can be eliminated. Industries shall upgrade/augment their ETP by installing Secondary biological treatment (anaerobic-aerobic) and Tertiary treatment to ensure proper ZLD system in scientific manner. Industries may also explore other advance technologies available.

2) ***Other industries (Sugar, Distillery, Pharmaceutical, Slaughter house, Food & Metal processing and dry textile unit)***

- For management of effluent generated from manufacturing activities, industries have installed Effluent Treatment Plant (ETP). Out of 09 nos. of industries, 02

are pharmaceutical, 02 are sugar, 01 distillery, 01 slaughter house, 01 food processing, 01 textile (dry process) and 01 metal processing industry (dismantled). Distillery was found operating on ZLD and remaining operational industries have permission to discharge (except textile unit).

Recommendations specifically relating to Pulp and Paper Industries

a. All Pulp & Paper industries shall:

- Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposedscientifically.
- Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
- Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
- Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.

b. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e.Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.

c. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:

- Upgrade/augment their ETP by installing secondary biological treatment (anaerobic-aerobic)
- Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
- Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.

d. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electro- oxidation etc. for complete reuse/recycling to

ensure ZLD.

e. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   - Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   - Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

Action Plan

I. Violations/ activities requiring immediate action (Industrial units having either no ETP or incomplete ETP for effluent treatment)

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
1.	Inspection of industries in Begrajpur industrial area for assessment of existing effluent treatment, emission control infrastructure, Hazardous waste management facility	UPPCB along with the district administration	Mandatory	03 months
2.	24 hour monitoring of flow & waste water characteristics (composite sampling) of Begrajpur drain to assess the actual potential of discharging pollution load	UPPCB	Mandatory	03 months
3.	Immediately stop the operation of unitdischarging untreated effluent or operating without adequate infrastructure for effluent treatment & emission control in Begrajpur industrial area	UPPCB along with the district administration	Mandatory	03 months

4.	Stored legacy hazardous waste in Begrajpur industrial area shall be transferred to the TSDF site for scientific disposal to rule out possibility of illegal disposal in to the drain during rainy season	UPPCB along with the district administration	Mandatory	03 months
5.	Legacy solid waste (plastic waste, ETP sludge and boiler ash) dumped at different locations in Muzaffarnagar shall be transferred to the TSDF and authorized recyclers for scientific disposal	UPPCB along with the district administration	Mandatory	03 months
6.	Carry out feasibility study (Effluent characteristics & load, topography of industrial area, land availability etc.) for requirement of Common effluent Treatment Plant (CETP) with advance technologies in Begrajpur industrial area in consensus with the operatingindustries in the area	UPPCB and Industry association	Mandatory	06 months
7.	Provide provision of segregation of high and low COD effluent streams	Pharmaceutical industries	Mandatory	01 month
8.	Setup evaporation-concentration/ incineration system for high COD effluent stream having recalcitrant substances		Mandatory	06 months
9.	Setup three stage ETP system (consisting of Primary, Secondary (biological aerobic) and tertiary treatment) for weak strength low COD effluent stream along with condensate from high COD stream and also explore other advance treatment technologies available		Mandatory	06 months
10.	Restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond thisshall be levelled/ dismantled	Distillery industry (Molasses based)	Mandatory	03 months

Action Plan for non-paper solid waste namely, Plastic Waste, Boiler Ash, ETP Sludgeand surface drain				
11.	Constitution of a Society and Special Purpose Vehicle (SPV)	UPPCB an dIndustrial Cluster	Mandatory	1 Month
12.	Agreement and Membership for Society and SPV	Industrial Cluster	Mandatory	1 Month
13.	Action plan for non-paper solid waste namely, Plastic Waste, Boiler Ash, ETP Sludge and surface drain	Industrial Cluster	Mandatory	2 Months
14.	Waste Generation and Record Keeping	Industrial Cluster and SPV	Mandatory	2 Months Onwards
15.	Verification of end-to-end waste disposal	SPV and UPPCB	Mandatory	2 Months Onwards
16.	Data Management and Reporting	Industrial Cluster and SPV	Mandatory	2 Months Onwards

II. <u>Violations/activities requiring technological intervention (Industrial units having trivial violation in compliance with discharge norms due to inefficient operation & maintenance of ETP/ZLD system)</u>

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
	General recommendations			
1.	Install flow meter with totalizer (electromagnetic, ultrasonic etc.) at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis	All industries	Mandatory	01 month

2.	Install separate flow meter with totalizer (electromagnetic, ultrasonic etc.) at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis	All industries	Mandatory	01 month
3.	Installation of fine screen (ex. Rotary drum screen/Hill screen) at ETP inlet for separation of plastics (or other floating materials)	All Pulp & Paper industries	Mandatory	03 months
4.	Improve Operation & Maintenance of ETP (i.e. MLSS > 3000 mg/l, DO – 2 ppm, MLVSS/MLSS ratio – 0.6 to 0.8)	All industries	Mandatory	-
5.	Installation of DO sensor (with display) in the aeration tanks to optimize the power consumption of air blowers	All industries	Optional	-
	ETP upgradation			
6.	Installation of secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration)	Agro residue (B1 & B2 category) based Pulp & Paper industries	Mandatory	Total – 01 Year
	a. Preparation of DPR			03 months
	b. Award of work order			03 months
	c. Construction, installation and commissioning			06 months
7.	Installation of anaerobic unit for treatment of wet washing effluent	Agro residue (B1	Mandatory	Total – 12 months

	a. Award of work order	& B2 category) based Pulp & Paper industries		03 months
	b. Construction and commissioning			09 months
8.	Installation of secondary biological treatment (anaerobic-aerobic) and ensure 70-75 % reduction in BOD & TSS after secondary biological treatment stage	Waste paper/recycle fiber (C1 & C2 category) based	Mandatory	12 months
9.	Ensure characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD <4000 mg/l and TSS < 400 mg/l.	industries operating at ZLD	Mandatory	06 months after upgradation
10.	Explore other advance technologies available like advance oxidation, membrane filtration, electro-oxidation etc. for complete reuse/recycling to ensure ZLD		Optional	-
11.	Installation of physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed bytertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration)	Waste paper/recycle fiber based industries (C1 & C2) discharging treated effluent	Mandatory	12 months
12.	Explore other advance technologies available like advance oxidation, membrane filtration, electro-oxidation etc. to ensure consistent compliance with stipulated dischargenorms		Optional	-
13.	Install OCEMS at ETP outlet and provide connectivity withCPCB/SPCB servers	Pharmaceutica lindustries	Mandatory	03 months

14.	Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency	Sugar industries	Optional	-
15.	Restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled	Distillery industry (Molasses based)	Mandatory	03 months
16.	Install ammonia gas sensors with alarm system in ammonia plant	Slaughterhous eindustry	Mandatory	03 months
17.	Install disinfection unit in ETP to ensure safe reuse of treated effluent in lairage section, floor washing in external areas		Mandatory	03 months
18.	Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency		Optional	-
19.	Install OCEMS at ETP outlet and provide connectivity withCPCB/SPCB servers	Food processing industry	Mandatory	03 months
20.	Ensure marking and color coding of all ETP lines and dismantle the unnecessary pipelines nearby ETP area		Mandatory	03 months
Begrajpur industrial area				
21.	Possibility of transfer of effluent through tanker to the nearest CETP for proper treatment may be explored	UPPCB	Optional	-

22.	Installation of real time ambient air quality monitoring station in industrial area and real time effluent monitoring system of Begrajpur drain	UPPCB/UPSIDC	Optional	-
Dhandera and Jat Mujheda drain system				
23.	Design of Constructed Wetland System based on the topology and waste water characteristic of drain	Irrigation department in consultation with UPPCB and expert agency like CEMDE or others	Optional	3-6 months
24.	Desilting of drains up to bed level and strengthening of bunds with desilted Material	Irrigation department	Optional	Once in a year
25.	Vegetation development on embankments of restored drain.	Irrigation/Forest department in consultation with UPPCB and expert agency like CEMDE or others	Optional	1-2 year
26.	Setting up of series of in-situ constructed wetland systems where width of drain is maximum based on flow & wastewater characteristics of drain at that location		Optional	1-2 year
27.	Follow up monitoring of wastewaterquality of drains	UPPCB	Optional	Fortnightly
28.	Supply of drinking water in 10 villages having high content of fluoride and water quality index more than 200 (water is not fit for drinking)	UPJN, District Administration	Mandatory	06 months
29.	Sealing of bore-wells (12 nos.) having water quality index more than 200 (water is not fit for drinking)	UPJN, District Administration	Mandatory	Within 1 month

30.	Development of common facility (i.e., sanitation, drinking water supply, approach road widening & afforestation) in all industrial clustersnamely Bhopa Road, Jansath Road, Jolly Road, Begrajpur & Vahelna	UPJN, District Administration	Mandatory	12 months

As per the recommendations of the joint committee, the aforementioned action plan is being implemented for both Pulp & Paper industries and other industries in Muzaffarnagar.

Action against identified violators (Pulp and Paper units) in O.A no 540/2023 Niramaya Jan Utthan Sansathan Vs State of Uttar Pradesh & Ors.

1. **The detailed report of constituted joint committee in** O.A. No. **540/2023 Niramaya Jan Utthan Sansathan Vs State of Uttar Pradesh & Ors. is annexed as Annexure-1.**
2. Out of total 24 pulp and paper units which were inspected by the joint committee, 22 Industries were not achieving effluent discharge standards. Hence, UPPCB has issued show cause notices of imposition of EC under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended. Copy of show cause notices are annexed as **Annexure-2**.
3. Further, on the basis of joint committee recommendations, directions have been issued against 42 industries by State Board under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended. Copy of the directions are annexed as **Annexure-3**.

Conclusions

Joint committee, in the matter of O.A. No. **540/2023 Niramaya Jan Utthan Sansathan Vs State of Uttar Pradesh & Ors.** has conducted very detailed surveys of all industrial units having potential of creating pollution including the pulp and paper industries which have been identified by the complainant in the present case in O.A. No. 121/2024 Syed Ali Abbas Vs State of U.P. The joint report of the committee in Nirayama case has been submitted to Hon'ble Tribunal on date 04.04.2024.

A joint committee is also constituted in this matter (O.A. No. 121/2024) comprising of ***representative of Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh State Pollution Control Board (UPSPCB), representative of Uttar Pradesh Ground Water Department and District Magistrate, Muzaffarnagar.***As O.A. No. **540/2023 Niramaya Jan Utthan Sansathan Vs State of Uttar Pradesh & Ors.** is still under progress in Hon'ble Tribunal and includes all the issues which are mentioned in present O.A. No. 121/2024 Syed Ali Abbas Vs State of U.P. The collectively decided that it may be proposed before Hon'ble Tribunal that the O.A. no 121/2024 be kindly be included and clubbed with ongoing O.A. No. **540/2023 Niramaya**

Jan Utthan Sansathan Vs State of Uttar Pradesh & Ors. However, if the Hon'ble Tribunal is of the view that industries mentioned in the present OA No. 121/2024 needs to be re-inspected, then the committee shall carry out the inspections in compliance to directions which shall be issued by Hon'ble Tribunal after taking cognizance of report submitted to Hon'ble Tribunal on 04.04.2024 in O.A. No. **540/2023 Niramaya Jan Utthan Sansathan Vs State of Uttar Pradesh & Ors.**

The above report is put up for perusal and necessary directions please.

(Imraan Ali)	**(Rishabh Srivastava)**	**(Ankit Singh)**
A.E.E.	Scientist-C, CPCB	Regional Officer
UPPCB, Muzaffarnagar	Delhi	UPPCB, Muzaffarnagar

ANNEXURE-1

Office of the District Magistrate, Muzaffarnagar

From : City Magistrate
Muzaffarnagar

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Ref. No. : 28/OA No. 540/Niramaya/2024 Dated : 04.4.2024

Sub.- Final Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 12.09.2023 and 12.12.2023 in O.A. No. 540/2023 Niramaya Jan Utthan Sansthan Vs State of Uttar Pradesh & Ors.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Final Report in compliance of the order issued on 12.09.2023 and 12.12.2023 by Hon'ble National Green Tribunal in O.A. No. 540/2023 Niramaya Jan Utthan Sansthan Vs State of Uttar Pradesh & Ors.

Encl. : As above.

Yours faithfully

(Vikas Kashyap)
City Magistrate
Muzaffarnagar

Copy to :

1. Member Secretary, Central Pollution Control Board, New Delhi for information.
2. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
3. District Magistrate, Muzaffarnagar for information.
4. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
5. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
6. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

City Magistrate
Muzaffarnagar

D/Neeraj Mittal/Letter 2024

Joint Monitoring Report
on
Industrial Clusters of Muzaffarnagar, Uttar Pradesh
(27th December 2023 – 17th January 2024)

In the matter of

Niramaya Jan Utthan Sansthan

Vs.

State of Uttar Pradesh & Ors.

[O.A. NO. 540/2023]

-Prepared by-
The Joint Committee of MoEF&CC, CPCB, UPPCB, UPGWD and District Administrations of Muzaffarnagar

Constituted by
Hon'ble National Green Tribunal
(Order dated 12.09.2023 & 12.12.2023**)**

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Report in compliance to Hon'ble NGT Orders dated 12.09.2023 & 12.12.2023 in OA No. 540/2023 in the matter of Niramaya Jan Utthan Sansthan Vs. State of Uttar Pradesh & Ors.

1. Background

This report is in compliance to Hon'ble NGT orders dated 12.09.2023 & 12.12.2023 in OA No. 540/2023 in the matter of Niramaya Jan Utthan Sansthan Vs. State of Uttar Pradesh & Ors.

A. Hon'ble NGT Order

The Hon'ble NGT considered the matter on 12.09.2023. The verbatim of the relevant para of the order dated 12.09.2023 is reproduced below:

*"**2.** In view of the allegation made in the application, we deem it proper to appoint a joint Committee comprising of Director deputed by Member Secretary, Central Pollution Control Board, Ground Water Department, Uttar Pradesh, Member Secretary, State Pollution Control Board, Integrated Regional Office, MoEF&CC, Lucknow and District Magistrate. The District Magistrate will act as nodal agency to coordinate between the Committee Members. The Committee will visit the site, collect samples, get the analysis done and also find out the extent, if any, of the pollution caused by these industries and their effect on the environment and health of the local residents. The Committee will submit the report within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

***3.** The Committee will also serve the copy of the report to the respondent nos. 3 to 39 who will have an opportunity to file the response before the Tribunal on the next date, if any adverse is found by the Committee against them."*

In compliance of Hon'ble NGT order dated 12.09.2023 & 12.12.2023, the Joint Committee was constituted having representative from MoEF&CC, CPCB, Uttar Pradesh Pollution Control Board (UPPCB), Uttar Pradesh Groundwater Department (UPGWD) and District Administration Muzaffarnagar.

B. Issues raised in petition

a. The petitioner put allegations on the Respondents including 37 industries in District Muzaffarnagar, Uttar Pradesh for generating polluting substances which are affecting the composition of atmosphere, soil and water; and that, the villagers are dying due to various diseases.

b. The petitioner brought attention to the following issues faced by the residents of the villages located in nearby areas of the respondent industries:

   i. Health impacts on the villagers due to high level of Sulphur in air and water leading to major diseases,
   ii. Salinization of land,
   iii. Formation of sewage pools,
   iv. Release of smoke/ ash by industries directly in the air and discharge of untreated effluent by industries in drains,
   v. Industries operating without Consent to Operate (CTO) and Consent to Establish (CTE),
   vi. Solid & hazardous waste deposit on open lands,
   vii. Presence of bacteria and total hardness, alkalinity & calcium i.e., more than desirable limit in groundwater samples,
   viii. Industries are extracting groundwater without No Objection Certificate (NOC) from groundwater department,
   ix. Level of ground water considerably going down every year causing water scarcity for flora and fauna.
   x. Environmental and Helth issues in 23 Villages (Niraana, Bhikki, Bilaspur, Dhandera, Bhandura, Jatmujheda, Sikheda, Sandhawli, Makhiyali, Chandpur, Tigri, Kasampura, Nagla Buzurg/Naya Gaon, Bahadarpur, Charthwal, Bahedi Village, Tisang, Jansath, Maqsoodabad, Dahkhedi, Jaroda, Vehelna, and Shernagar) of Muzaffarnagar, UP.
   xi. Six major recipient drains in the industrial clusters of Bhopa road, Jolly road, Jansath road, Vehalna and Begrajpur; carrying industrial wastewater

2. Joint Committee Constitution and Field Visit

In compliance to Hon'ble NGT orders dated 12.09.2023 & 12.12.2023 in OA No. 540/2023 in the matter of Niramaya Jan Utthan Sansthan Vs. State of Uttar Pradesh & Ors. Joint Committee constituted comprises of Dr AK Vidyarthi, Director and Divisional Head, WQM-II, Central Pollution Control Board; Shri Ankit Singh, Regional Officer, Muzaffarnagar, UPPCB; Shri Ashish Kumar Singh Choudhary, Hydrologist, UP Ground Water Department; Dr AK Gupta, Additional Director, Scientist-E, MoEF&CC - Regional Office, Lucknow and Shri Vikash Kashyap, City Magistrate, Muzaffarnagar (Nodal Officer). Joint teams carried out inspection and survey Muzaffarnagar Industries as listed under O.A. 540/2023 and its surrounding areas during 27th December 2023 – 17th January 2024.

The petition included list of 37 nos. of industrial units, which was verified by UPPCB. After verification, UPPCB provided a list of 32 industrial units. The joint committee carried out inspection/monitoring of these 32 industrial units on surprise basis.

The joint committee carried out inspections/monitoring in five rounds i.e., on Dec 27-28, 2023, Jan 03-04,2024, Jan 11-12, 2024, Jan 16-17, 2024 and Jan 29-30, 2024 as below:

i Inspection of 32 industrial units as per the list provided by UPPCB to investigate pollution issues i.e., plastic waste management, boiler ash management and effluent system management;
ii Survey of 23 nos. of villages (as mentioned in the petition) for surface/groundwater and drain monitoring;
iii Monitoring of 06 no. of major recipient drains in the industrial clusters of Bhopa road, Jolly road, Jansath road, Vahelna and Begrajpur;
iv Stack monitoring of 32 industrial units and ambient air quality monitoring in the industrial clusters of Bhopa road, Jolly road, Jansath road, Vahelna and Begrajpur.

The joint team conducted inspection of various aspects, including the industrial processes, safety management measures, and water consumption patterns within the manufacturing processes. Additionally, the team collected samples and gathered information on following:

a Verification of legal documents required to operate the industrial unit;
b Collection of samples from ETP - Inlet, Outlet & Aeration tank for compliance verification;
c Collection of secondary data such as logbooks of raw material consumption, production, freshwater abstraction & consumption, effluent generation, reused & discharge, details of effluent management scheme, etc.
d Monitoring of recipient drain i.e., upstream and downstream of the industrial unit;
e Assessment of Groundwater withdrawal/fresh water consumption, groundwater quality and effluent management;
f Assessment of waste disposal practices i.e., hazardous waste, plastic waste;
g Ash management i.e., ash generation and disposal; and
h Stack emission monitoring of industrial units for analysis of emission quality.

i Ambient air quality monitoring in major industrial clusters of Bhopa road, Jolly road, Jansath road, Vahelna and Begrajpur

j Survey and monitoring of surface/ground water in affected villages & drains as mentioned in the petition

3. Joint survey of Muzaffarnagar industrial area and its surrounding

A. Industrial cluster

I. Bhopa Road

a. Geographical attributes of Bhopa Road industrial cluster

Bhopa Road, situated in the Muzaffarnagar district, is ~14 Kms long which connects Muzaffarnagar city with Bhopa village and passes through the villages Makhiyali, Jat Mujhera and Kasampura. An industrial cluster (~area-1.7 Km^2) is located between 29°28'6.32"-29°28'19.02" N and 77°44'19.40"-77°48'29.80" E, in the stretch of ~6.76 Kms of the road. The list of fourteen industrial units provided by UPPCB were inspected by the committee. These fourteen units lies between 29°27'-29°28' N, 77°44'-77°48' E and comprises of pulp & paper industries. Among these units, eight are located on the left-hand side of Bhopa Road (when moving from Makhiyali towards Bhopa village), while the remaining six are located on the right-hand side. Also, seven villages mentioned in the petition, namely Makhiyali, Jat Mujhera, Chandpur, Tigri, Kasampura, Nangala Buzurg and Bhandura, are situated in the radius of ~4.5 Kms to the industrial cluster. The geographical layout of the industrial cluster on Bhopa Road, as well as the recipient drains (Dhandera and Jat Mujhera) and neighbouring villages, is illustrated in **Figure 1**.

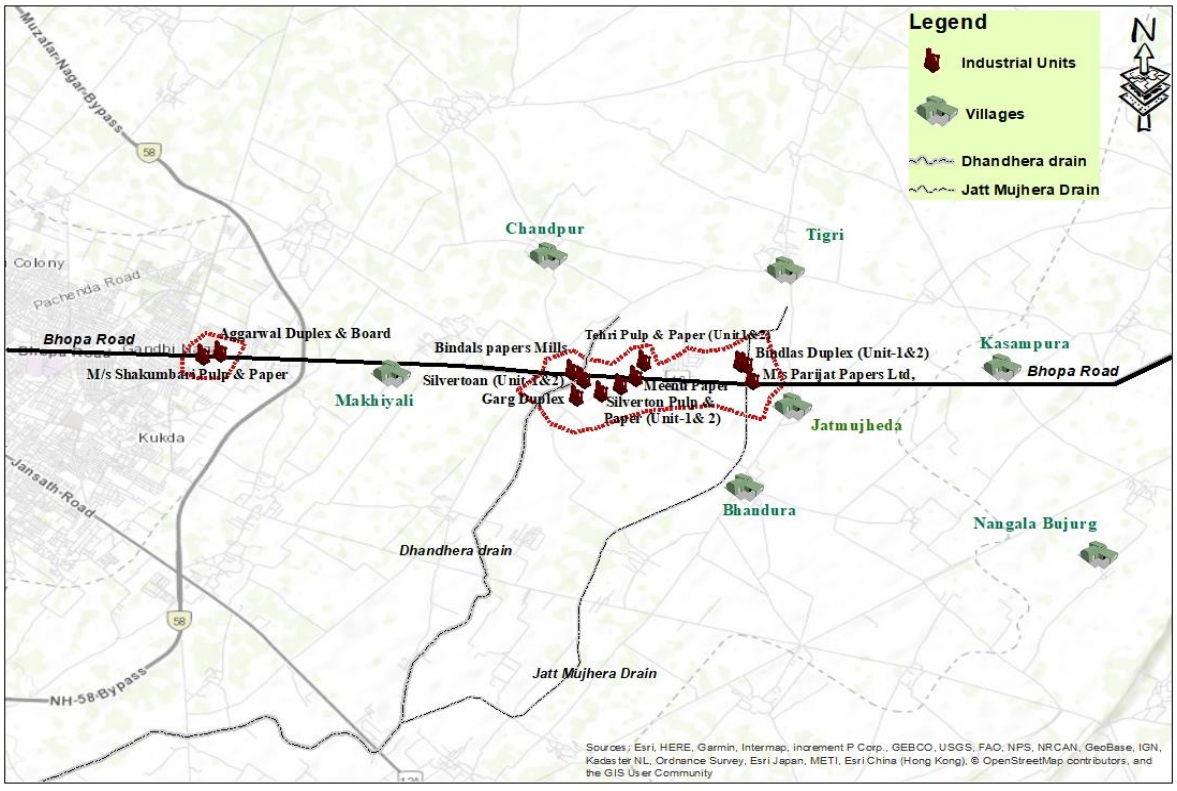


Figure 1 Location map showing industrial cluster located on Bhopa Road & recipient drains along with villages in the vicinity

b. Industrial pollution at Bhopa Road

All 14 units located at Bhopa Road were operational during inspection. Out of fourteen units, one unit operates on ZLD system, while the remaining thirteen have permission to discharge effluents. Out of fourteen units, eleven units were non-complying w.r.t. effluent discharge

norms. These units discharge partially treated effluent of about 12.02 MLD into the recipient drains of Bhopa Road industrial cluster i.e. Dhandera and Jat Mujhera drain.

Solid waste generated by the industrial cluster comprises of ETP sludge, boiler ash and plastic waste. The collective estimated generation of ETP sludge was approximately 21.7 MT/day, boiler ash was 476 MT/day and plastic waste was 69.79 MT/day. ETP sludge generated by the cluster is either sent to TSDF (Bharat Oil & Waste Management Ltd. & M/s Sheetala Waste Management Project, Dist. Bulandshahar, U.P.) or sent to sun-dried board manufacturing units or reused in manufacturing process or utilized as fuel in boilers along with coal and bagasse. Boiler ash is either sent to brick & cement manufacturing companies or disposed off in low lying areas, and plastic waste is either sent to waste to energy plants (WEPs) installed by M/s K K Duplex and Paper Mills Pvt. Ltd., Jansath Road (28.47 MT/day) & M/s Silvertoan Papers Ltd., Bhopa Road (16.07 MT/day) or to other plastic waste processing/recycling companies (25.28 MT/day). As per Plastic Waste Management (Amendment) Rules, 2022, Section 14, subsection 14.1-14.4, any industry which generate plastic waste can handover to Producers, Importers & Brand-Owners or third-party agencies acting on their behalf with a view to their treatment and recycling or their identified end use. For disposal, plastic waste from industrial cluster of Bhopa road, is sent to four plastic waste recycler agencies (M/s Harshit Trading Company, M/s Nuvoco Vistas Corporation Ltd., M/s Tirupati Balaji Fibers and M/s Suraj Plastic Company) granted CTO by SPCBs, to manufacture/produce shredded plastic, plastic granules and cement manufacturing. Out of four agencies mentioned, three are registered under EPR whereas one agency, namely M/s Harshit Trading Company is not registered in EPR. Hence, it can be inferred that the plastic waste processing/ recycling agencies are scientifically managing the plastic waste of the cluster. However, the end use of disposal of plastic waste by plastic waste processing/ recycling agencies could not be verified.

c. Characteristics of recipient drains on Bhopa Road

Two drains, namely Dhandera drain and Jat Mujhera drain passes through Bhopa Road. Dhandera drain, originating near Bhopa Road, was monitored at three locations on Bhopa Road and BOD & COD in the drain ranged as 38-124.5 mg/l and 162-341 mg/l, respectively. Jat Mujhera drain, also originating near Bhopa Road, was monitored at two locations on Bhopa Road and BOD & COD in the drain ranged as 42-1057 mg/l and 258-2572 mg/l, respectively. Both these drains carry partially treated/untreated effluent from pulp & paper industries operating in Bhopa Road cluster.

d. Groundwater quality at Bhopa Road

A total of ten groundwater samples were collected from the industrial premises. The groundwater quality was meeting the drinking water standards (IS 10500:2012).

e. Stack and ambient air quality monitoring at Bhopa Road

All fourteen units were found complying w.r.t. stack emission norms. Ambient air quality was also monitored at two locations namely, M/s Parijat Paper Mills Ltd. and M/s Agarwal Duplex Board Mills Ltd. PM_{10} varied as 176.1-264.8 mg/m^3 and $PM_{2.5}$ varied as 95.7-164.58 mg/m^3.

The concentration of PM_{10} and $PM_{2.5}$ exceeded the National Ambient Air Quality Standards (notification dated 18/11/2009) by 43.2-62.2 % and 37.3-63.5%, respectively.

II. Jolly Road

a. Geographical attributes of Jolly Road industrial cluster

Jolly Road, situated in the Muzaffarnagar district, is ~12 Kms long which connects Muzaffarnagar city with Jauli village and passes through the villages Bilaspur, Sikhreda and Mirzatilla. An industrial cluster (~area-4.95 Km^2) is located between 29°26'23.9"-29°26'37.7" N and 77°46'9.22"-77°47'14.39" E, in the stretch of ~1.5 Kms of the road. The list of five industrial units provided by UPPCB were inspected by the committee. These five units lies between 29°25'-29°26' N, 77°46'-77°47' E and comprises of 3 pulp & paper, 1 distillery and 1 bottling unit. Among these units, one is located on the left-hand side of Jolly Road (when moving from Bilaspur towards Jauli village), while the remaining four are located on the right-hand side. Also, two villages mentioned in the petition, namely Bilaspur and Dhandera, are situated in the radius of ~4 Kms to the industrial cluster. The geographical layout of the industrial cluster on Jolly Road, as well as the recipient drains (Dhandera and Jat Mujhera) and neighbouring villages, is illustrated in **Figure 2**.

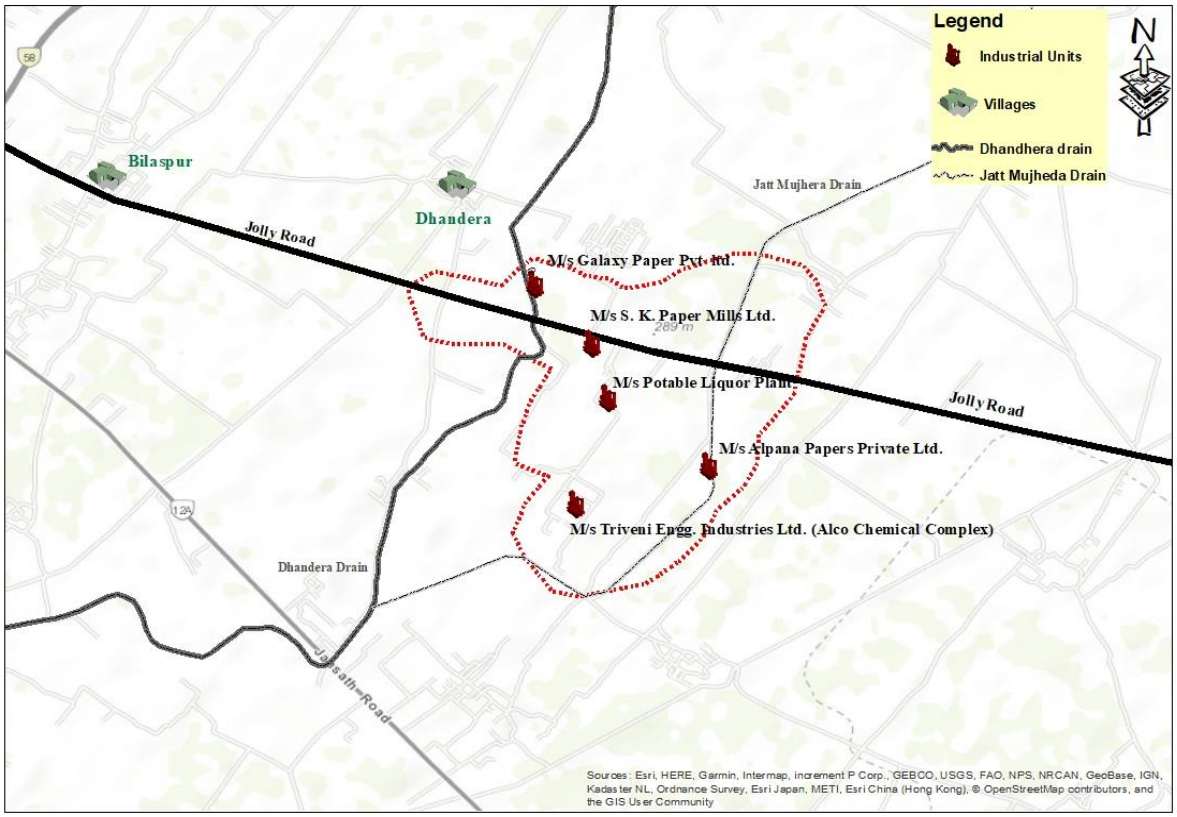


Figure 2 Location map showing industrial cluster located on Jolly Road & recipient drains along with villages in the vicinity

b. Industrial pollution at Jolly Road

All 5 units located at Jolly Road were operational during inspection. Out of five units, three units operates on ZLD system. Based on compliance status, one unit have trivial non-

compliance w.r.t. effluent discharge norms which indicates that this unit discharge partially treated effluent of about 0.17 MLD into Dhandera drain.

Solid waste generated by the industrial cluster comprises of ETP sludge, boiler ash and plastic waste. The collective estimated generation of ETP sludge was approximately 1.73 MT/day, boiler ash was 82 MT/day and plastic waste was 3.85 MT/day. ETP sludge generated by the cluster is sent to TSDF (M/s Sheetala Waste Management Project, Dist. Bulandshahar, U.P.). Boiler ash is sent to Brick Kilns, such as Rajaji Bricks & Tiles Industries, as well as to landfills. As per Plastic Waste Management (Amendment) Rules, 2022, Section 14, subsection 14.1-14.4, any industry which generate plastic waste can handover to Producers, Importers & Brand-Owners or third-party agencies acting on their behalf with a view to their treatment and recycling or their identified end use. For disposal, plastic waste from industrial cluster of Jolly Road, is sent to M/s Harshit Trading Company for plastic waste recycling, which is granted CTO by SPCBs, to manufacture/produce shredded plastic and plastic granules. However, M/s Harshit Trading Company is not registered under EPR. Hence, it can be inferred that the plastic waste processing/ recycling agency is scientifically managing the plastic waste of the cluster. However, the end use of disposal of plastic waste by plastic waste processing/ recycling agency could not be verified.

The committee also found an illegal plastic waste dumping site (**Figure 3**) on Jolly Road near M/s S. K. Papers Pvt. Ltd. (geographical coordinates-29.443921, 77.76867). The committee interacted with the people present at the site, who informed that the waste is segregated by the rag pickers and thereafter sold to the local vendors.



Figure 3 Plastic waste dumping site located on Jolly Road

c. Characteristics of recipient drains on Jolly Road

Two drains, namely Dhandera drain and Jat Mujhera drain passes through Jolly Road. Dhandera drain, originating near Bhopa Road, was monitored at three locations on Jolly Road and BOD & COD in the drain ranged as 152-224 mg/l and 516-664.8 mg/l, respectively. Jat Mujhera drain, also originating near Bhopa Road, was monitored at three locations on Jolly Road and BOD & COD in the drain ranged as 42-1480 mg/l and 258-2951 mg/l, respectively.

Both these drains carry partially treated/untreated effluents from industries operating in Jolly Road cluster.

d. Groundwater quality at Jolly Road

A total of five groundwater samples were collected from the industrial premises. The groundwater quality was meeting the drinking water standards (IS 10500:2012).

e. Stack and ambient air quality monitoring at Jolly Road

All five units were found complying w.r.t. stack emission norms. Ambient air quality was also monitored at one location namely, M/s Alpana Papers Pvt. Ltd. PM_{10} varied as 144.1-168.6 mg/m^3 and $PM_{2.5}$ varied as 94.64-106.5 mg/m^3. The concentration of PM_{10} and $PM_{2.5}$ exceeded the National Ambient Air Quality Standards (notification dated 18/11/2009) by 30.6-40.7% and 31.9-43.6%, respectively.

III. Jansath Road

a. *Geographical attributes of Jansath Road industrial cluster*

Jansath Road, situated in the Muzaffarnagar district, is ~20 Kms long which connects Muzaffarnagar city with Jansath village and passes through the villages Shernagar, Nirana, Sikheda and Kawaal. An industrial cluster (~area-1 Km^2) is located between 29°25'2.55"-29°25'32.61" N and 77°45'21.73"-77°45'50.70" E, in the stretch of ~1.2 Kms of the road. The list of ten industrial units provided by UPPCB were inspected by the committee. These ten units lies between 29°25'1.28"-29°26'1.28" N, 77°45'23.58"-77°47'43.84" E and comprises of 6 pulp & paper, 1 slaughter house, 1 textile, 1 pharmaceutical and 1 chemical industry. Among these units, seven are located on the left-hand side of Jansath Road (when moving from Shernagar towards Jansath village), while the remaining three are located on the right-hand side. Also, eight villages mentioned in the petition, namely Shernagar, Nirana, Bhikki, Bahadarpur, Sikheda, Jansath, Maqsudabad and Dhakedi, are situated in the radius of ~7.5 Kms to the industrial cluster. The geographical layout of the industrial cluster on Jansath Road, as well as the recipient drains and neighbouring villages, is illustrated in **Figure 4**.

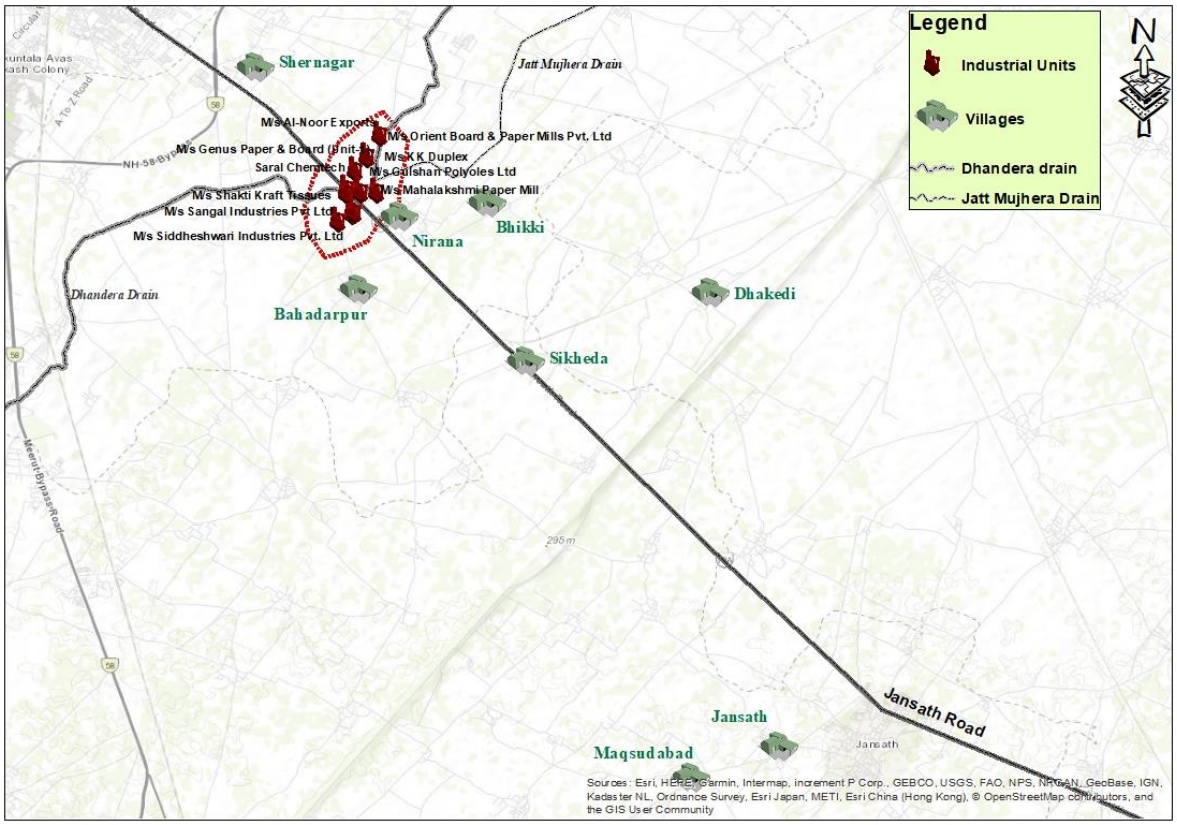


Figure 4 Location map showing industrial cluster located on Jansath Road & recipient drains along with villages in the vicinity

b. Industrial pollution at Jansath Road

All 10 units located at Jansath Road were operational during inspection. Out of ten units, two units operate on ZLD system, one was dry and seven units have permission to discharge effluents. Out of ten units, seven units were non-complying w.r.t. effluent discharge norms. These units discharge partially treated effluent of about 3.58 MLD into Dhandera drain.

Solid waste generated by the industrial cluster comprises of ETP sludge, boiler ash and plastic waste. The collective estimated generation of ETP sludge was approximately 7.4 MT/day, boiler ash was 160 MT/day and plastic waste was 44.9 MT/day. ETP sludge generated by the cluster is either sent to TSDF (Bharat Oil & Waste Management Ltd.) or sent to sun-dried board manufacturing units or reused in manufacturing processes or utilized as manure for gardening. Boiler ash is either sent to brick manufacturing companies or disposed off in low lying areas. Plastic waste is either sent to WEP installed by M/s K K Duplex and Paper Mills Pvt. Ltd., Jansath Road (34.2 MT/day) or gasifier installed by M/s Shakti Kraft Tissues, Jansath Road (3.37 MT/day) or other plastic waste processing/recycling companies (7.32 MT/day). As per Plastic Waste Management (Amendment) Rules, 2022, Section 14, subsection 14.1-14.4, any industry which generate plastic waste can handover to Producers, Importers & Brand-Owners or third-party agencies acting on their behalf with a view to their treatment and recycling or their identified end use. For disposal, plastic waste from industrial cluster of Jansath Road, is sent to two plastic waste processing/ recycling agencies (M/s Harshit Trading Company and

M/s Dew Resource Management) for plastic waste recycling, which are granted CTO by SPCBs, to manufacture/produce shredded plastic and plastic granules. However, both agencies are not registered under EPR. Hence, it can be inferred that the plastic waste processing/ recycling agencies are scientifically managing the plastic waste of the cluster. However, the end use of disposal of plastic waste by plastic waste processing/ recycling agencies could not be verified.

c. Characteristics of recipient drains on Jansath Road

Dhandera drain, originating near Bhopa Road, pass through Jansath Road industrial cluster and Jat Mujhera drain, also originating near Bhopa Road, meets Dhandera drain near Jansath Road after traversing ~8 Kms from origin. Dhandera drain was monitored at five locations on Jansath Road and BOD & COD in the drain ranged as 210-248 mg/l and 523-744 mg/l, respectively. The wastewater characteristics of Jat Mujhera drain before confluence with Dhandera drain showed BOD-248 mg/l, COD-736.8 mg/l & Colour-80 Hazen. Jat Mujhera drain confluence with Dhandhera drain at upstream of industrial cluster of Jansath road. Dhandhera drain carry partially treated/untreated effluents from industries operating in Jansath Road cluster.

d. Groundwater quality at Jansath Road

A total of ten groundwater samples were collected from the industrial premises. The groundwater quality was meeting the drinking water standards (IS 10500:2012).

e. Stack and ambient air monitoring at Jansath Road

All ten units were found complying w.r.t. stack emission norms. Ambient air quality was also monitored at two locations namely, M/s Mahalaxmi Crafts & Tissues Pvt. Ltd. and M/s Al-Noor Exports. PM_{10} varied as 184.78-206.17 mg/m^3 and $PM_{2.5}$ varied as 68.47-114.7 mg/m^3. The concentration of PM_{10} and $PM_{2.5}$ exceeded the National Ambient Air Quality Standards (notification dated 18/11/2009) by 45.9-51.5% and 12.4-47.7%, respectively.

IV. Vahelna Road

a. Geographical attributes of Vahelna Road industrial cluster

Vahelna Road, situated in the Muzaffarnagar district, is ~1.4 Km long which connects Vahelna village with the National Highway NH-334. An industrial cluster (~area-1 Km^2) is located between 29°25'34.91"-29°25'39.07" N and 77°41'18.22"-77°41'42.49" E, in the stretch of ~0.6 Km of the road. The geographical layout of the industrial cluster on Vahelna Road, as well as Vahelna drain, is illustrated in **Figure 5**.

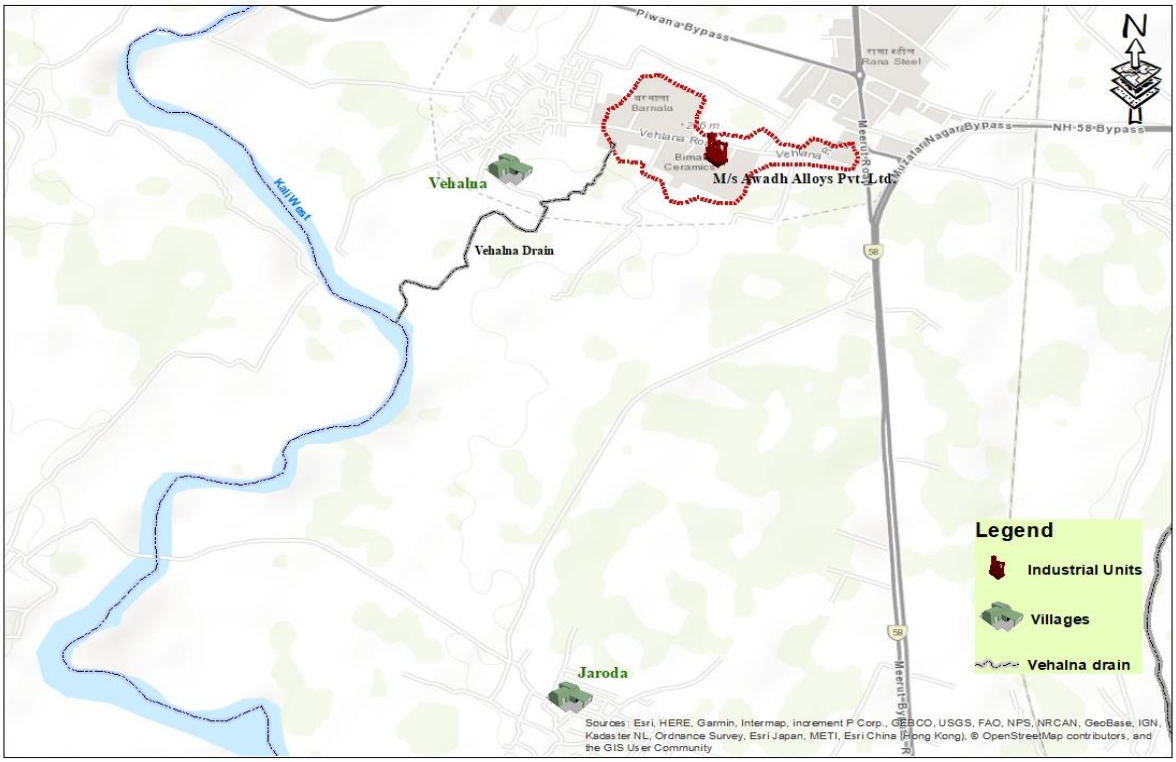


Figure 5 Location map showing industrial cluster located on Vahelna Road & recipient drains along with villages in the vicinity

b. Industry inspection at Vahelna Road

As per list provided by UPPCB, Vahelna Road industrial cluster consists of 18 industries which comprises of mainly rolling mills/refractories/metal casting/chemical units (17 nos.) and 1 pulp and paper unit. The committee inspected 1 unit mentioned in the petition, namely M/s Avadh Alloys Pvt. Ltd. (29°25'35.51"N, 77°41'35.88"E), which is located at the left-hand side of Vahelna Road (when moving from NH-334 towards Vahelna village). The committee observed that no process/operation was going on inside the unit's premises which generates wastewater and the machinery were found dismantled.

c. River and drain monitoring at Vahelna Road

A drain flows nearby Vahelna industrial area. The drain originates from Vahelna industrial area (29.427436, 77.688646) and carries wastewater of industries located on Vahelna Road along with sewage of Vahelna village. The drain traverses ~3 Kms before meeting river Kali-West at the left bank near Vahelna village. Wastewater sampling was carried out from the drain before confluence with river Kali-West which showed color-80 Hazen, BOD-68 mg/l, COD-320 mg/l, TSS-112 mg/l and TDS-1180 mg/l. To assess the water quality of river Kali-West, water samples were collected before and after confluence of the Vahelna drain with the river. Water quality of river Kali-West before confluence of Vahelna drain showed BOD-52 mg/l & COD-256 mg/l and after confluence of Vahelna drain showed BOD-56 mg/l & COD-288 mg/l.

d. Ambient air monitoring at Vahelna Road

Ambient air quality was also monitored at one location namely, M/s Suyash Kraft and Papers Ltd. PM_{10} varied as 124.58-137.22 mg/m^3 and $PM_{2.5}$ varied as 57.4-68.1 mg/m^3. The

concentration of PM_{10} and $PM_{2.5}$ exceeded the National Ambient Air Quality Standards (notification dated 18/11/2009) by 19.7-27.1% and 4.1-11.9%, respectively.

V. Begrajpur

In compliance of Hon'ble NGT order dated 12.12.2023 in matter of OA 540/2023, the joint team of CPCB and UPPCB carried out preliminary survey of Begrajpur industrial area and sampling of Begrajpur drain & its subsidiary channels on 29th and 30th January 2024.

a. Geographical attributes of Begrajpur industrial cluster

Begrajpur industrial area (29.37246, 77.70547) was established by UPSIDC in Khatauli block of Muzaffarnagar district of Uttar Pradesh. It is located on NH 334 (previously NH 58) between Muzaffarnagar and Meerut near to Ghasipura village and Begrajpur village.

Wastewater sampling of Begrajpur drain was carried on 30.12.2023 and two samples were collected one at d/s of Megma pharmaceutical & one b/c to Dhandera drain and pH in both samples was observed acidic (2.2-4.2). Analysis results are annexed at Annexure - II.

Intermittent discharge of acidic as well as alkaline effluents were observed in main drain and its subsidiary channels.

a. Industrial Cluster

UPPCB provided information of 32 industries. However, during survey addition 19 industries were also found operating in the industrial area. Mostly industries are of small scale (fall in MSME category) and not included in the GPI category so far. Majorly battery recycling, engineering fabrication, metal surface finishing/processing, chemical and other waste recycling such as E-waste, plastic moulding and tyre pyrolysis are operating in the industrial area (35 units). Others are pharmaceutical (1), fertilizer manufacturing/formulation units (1), Textile (3), distillery (1) and bone processing. The list is attached as **Annexure-I.** Some of the industrial units were observed not having information board on their gate.
Layout map as displayed, in industrial area, is provided below

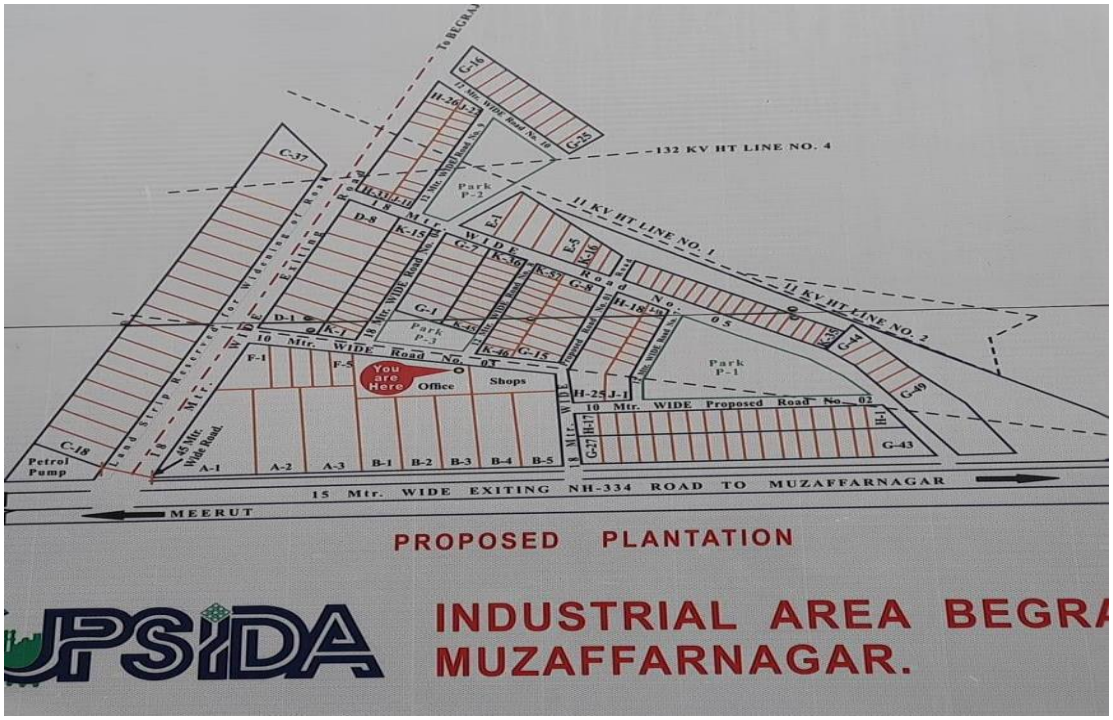


Figure 6 Industrial Area of Begrajpur, Muzaffarnagar

b. Characteristics of recipient drain

Main drain of the industrial area is Begrajpur drain (i.e. Channel 1) which starts from (Latitude 29.376107, Longitude 77.703984) near Muzaffarnagar Highway. Subsidiary drains (Channel 2 & 1A, 1B, 1C etc.) receive trade effluent and domestic wastewater from the industries located in industrial area and join to main Begrajpur drain which finally meets to Dhandhera drain ((Lat: 29.373993, Long: 77.692937). Few industries also discharge directly into Dhandera drain.

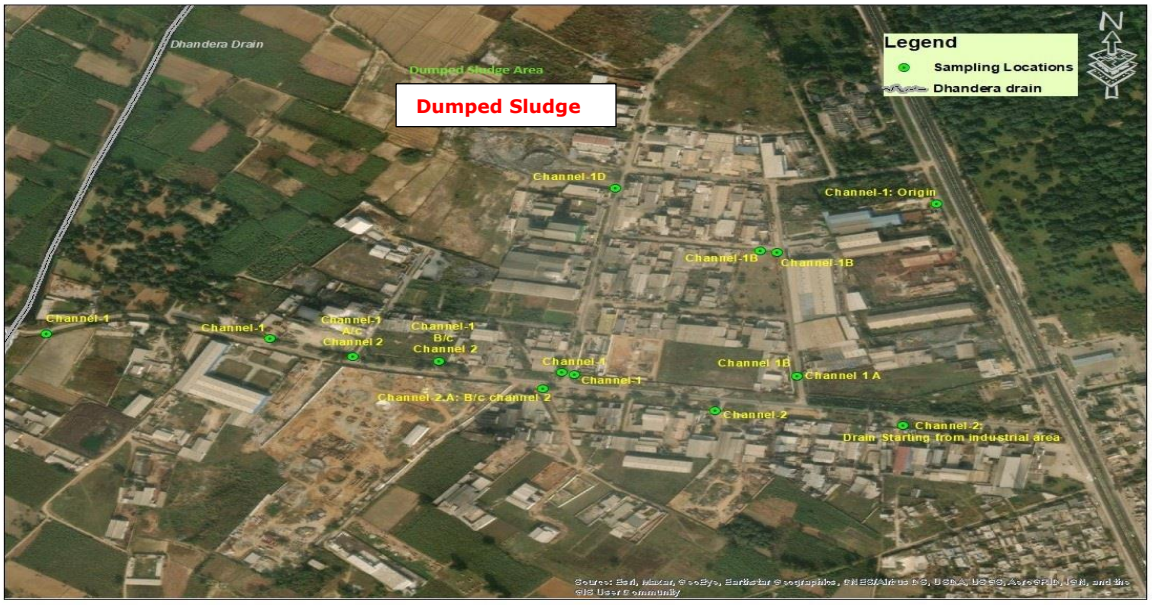


Figure 7 Satellite map of Industrial area Begrajpur

Most of the units in industrial area are doing batch process. Therefore, intermittent flow of various coloured effluents were observed in subsidiary channels. Location of samples collected from Begrajpur industrial area is shown in Figure 7.

- Based on analysis results following observations are made:
- Values of parameters in sample of main drain channel outside of industrial area (Lat: 29.376107, Long: 77.703984) were observed as pH: 7.7, BOD: 29 mg/l, COD: 114 mg/l, TSS:17 mg/l. Trace metals were observed either BDL or in traces.
- Diurnal fluctuation in pH was observed, in wastewater of Begrajpur drain before confluence to Dhandera and onsite nature of pH was observed acidic and alkaline both. However, in samples collected before confluence to Dhandera drain pH ranged 2.0 - <2 (acidic) and other parameters were ranged as BOD (82-263 mg/l), COD (302-711 mg/l), TSS (172-252 mg/l) and TDS (2988-5460 mg/l).
- pH (9.6-2), Color (upto 308 Hazen), BOD (upto 687 mg/l), COD (upto 2654 mg/l), TSS (upto 2736 mg/l), TDS (upto 35004 mg/l), Sulphide (upto 55.0 mg/l), Nitrate (upto 21.5 mg/l), Sulphate (456 mg/l), Chloride (1722 mg/l) and metal concentration of Copper (upto 215.1 mg/l), Total Chromium (9.59 mg/l), Iron (upto 3325 mg/l), Manganese (upto 1175 mg/l), Nickel (upto 26.49 mg/l), lead (upto 8.9 mg/l) and Zinc (upto 2403 mg/l) were observed in samples of various channels of industrial area joining to main channel.
- High concentration of metals (Zinc, Manganese, Nickel, Iron, Copper, chromium) was observed in wastewater samples collected during morning and evening hours.
- Analysis result attached (Annexure-II).

c. Un-authorized disposal of Hazardous waste / sludge

Waste sludge and ash were found dumped in un-scientific manner on open land at various locations in industrial area, along Dhandera drain and also being used for landfilling in vacant plots. Two samples of dumped sludge were collected for analysis.

Very high concentration of metals namely Antimony, Chromium, Copper, Iron, Manganese, Nickel, Lead and Zinc have been found in sludge samples. Analysis results show Arsenic (upto 10.1 mg/kg), Cadmium (6.2 mg/kg), Copper (upto 7112 mg/kg), Chromium (584 mg/kg), Iron (upto 311860 mg/kg), Manganese (upto 3173 mg/kg), Nickel (upto 245.4 mg/kg), Lead (upto 12380 mg/kg), Antimony (54.9 mg/kg) and Zinc (upto 7069 mg/kg).

d. Ambient air quality

- High acidic fumes and volatile organics in the air were felt in industrial area.
- Fugitive emissions emitting obnoxious odors were noticeable during the evening hours.
- No ambient air quality monitoring system is installed in industrial area.

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Status of stack monitoring (one unit) on 22/01/2024 and ambient air quality monitoring conducted by UPCCB on 22/02/2023 at two locations for PM10 & PM2.5 in Begrajpur industrial area:

Ambient air quality was monitored at two locations namely, M/s Magma Industries Ltd. and M/s Chakradhar Chemicals Pvt. Ltd. PM_{10} varied as 124.51-162.72 mg/m^3 and $PM_{2.5}$ varied as 57.44-88.30 mg/m^3. The concentration of PM_{10} and $PM_{2.5}$ exceeded the National Ambient Air Quality Standards (notification dated 18/11/2009) by 24-62% and 4.3-9-47.16%, respectively.

B. Sector-wise industrial report

I. Details of industry visit

Inspection of 23 nos. of Pulp & Paper industries (14 units are located at Bhopa road, 06 units at Jansath road and 03 units at Jolly road clusters) and 09 nos. of industries in others category (i.e. Sugar, Distillery, Pharmaceuticals, Slaughterhouse, Food processing and metal processing), mentioned in petition, located in Muzaffarnagar were carried out by joint committee during 27th December 2023 – 17th January 2024.

Spatial distribution of industries along with recipient drains is shown in Figure 8 below:

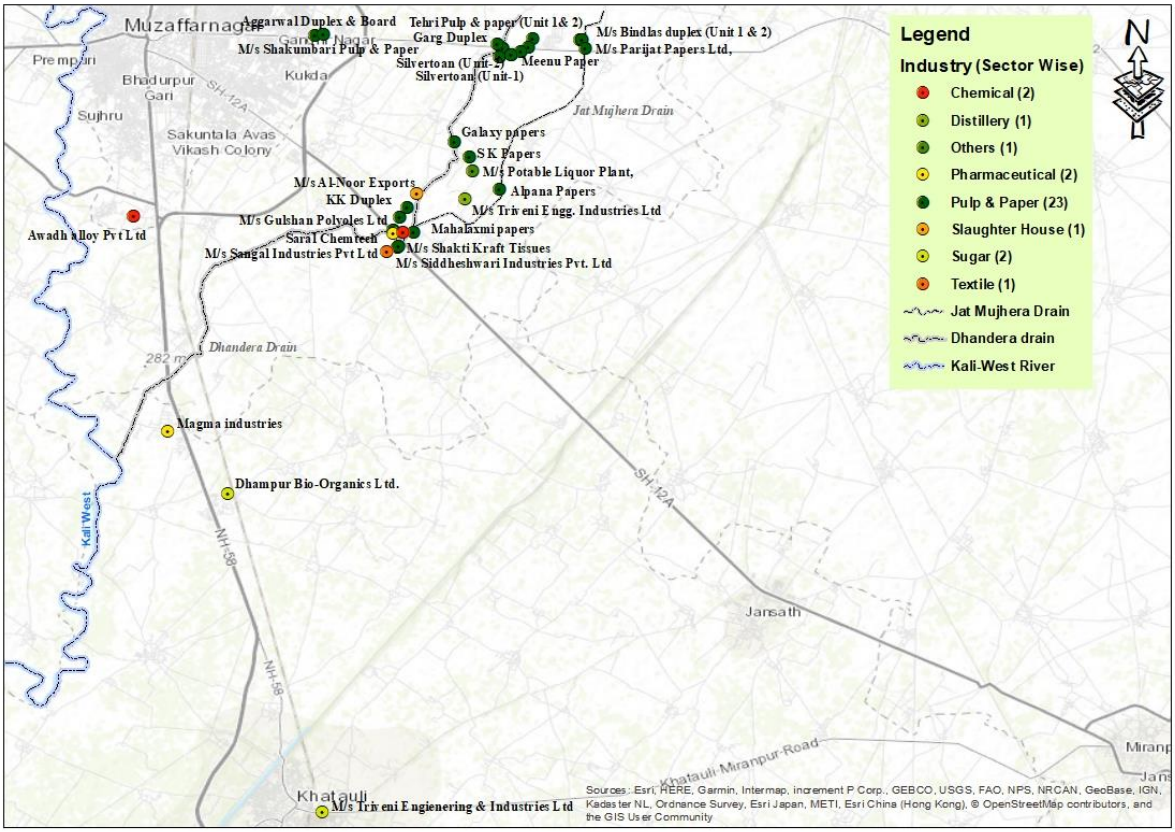


Figure 8 Spatial distribution of industries along with recipient drains

Details of industries as per the inspection carried out by Joint committee is mentioned in Table 1 and 2 below:

Table 1: General details and compliance status of industries inspected by joint committee

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
BHOPA ROAD, MUZAFFARNAGAR									
PULP & PAPER									
1.	M/s Bindlas Duplex Ltd. (Unit-1)	Yes	Yes	Yes	Yes	ESP	Jat Mujhera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
2.	M/s Bindlas Duplux Ltd. (Unit-2)	Yes	Yes	Yes	Yes	ESP	Jat Mujhera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
3.	M/s Tehri Pulp & Papers Ltd. (Unit-1)	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
4.	M/s Tehri Pulp & Papers Ltd. (Unit-2)	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
5.	M/s Meenu Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	Dust Collector and Wet scrubber	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
6.	M/s Aggarwal Duplex & Board Mills Ltd.	Yes	Yes	Yes	Yes	ESP	Kukra drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
7.	M/s Silvertoan Papers Ltd. (Unit-1)	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
8.	M/s Silvertoan Papers Ltd. (Unit-2)	Yes	Yes	Yes	Yes	Wet Scrubber	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
9.	M/s Garg Duplex and Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	ESP, Multicyclone and Wet scrubber	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
10.	M/s Parijat Papers Ltd.	Yes	Yes	Yes	Yes	Multicyclone and Wet scrubber	Jat Mujhera drain	Complying (operating on ZLD)	Inadequate metering facility at ETP
11.	M/s Shakumbari Pulp & Paper	Yes	Yes	Yes	Yes	ESP	Kukra drain	Non-complying w.r.t. discharge norms	Proper operation & maintenance is required
12.	M/s Bindals Papers Mills Ltd.	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Complying (operating on ZLD)	Permission for discharge as per

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
13.	M/s Silverton Pulp & Papers Pvt. Ltd. (Unit-1)	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Complying (operating on ZLD)	consent issued by UPPCB
14.	M/s Silverton Pulp & Papers Pvt. Ltd. (Unit-2)	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
JANSATH ROAD, MUZAFFARNAGAR									
PULP & PAPER									
15.	M/s K K Duplex and Paper Mills Pvt. Ltd.,	Yes	Yes	Yes	Yes	Bag Filter	Dhandera drain	Complying (operating on ZLD)	-
16.	M/s Siddheshwari Industries Pvt. Ltd.,	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Non-complying w.r.t. discharge norms	Proper operation & maintenance is required

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
17.	M/s Shakti Kraft Tissues	Yes	Yes	Yes	Yes	Multicyclone and Wet scrubber	Dhandera drain	Complying (operating on ZLD)	-
18.	M/s Orient Board & Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	Multicyclone and Wet scrubber	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
19.	M/s Mahalakshmi Paper Mills	Yes	Yes	Yes	Yes	Multicyclone and Wet scrubber	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
20.	M/s Genus Paper & Boards Ltd.	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
OTHER SECTOR INDUSTRIES									

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
21.	M/s Gulshan Polyols Ltd.	Yes	Yes	Not available	Yes	Yes	Dhandera	Non-complying w.r.t. discharge norms	Inefficient Operation & Maintenance
22.	M/s Al-Noor Exports Jansath Road	Yes	Yes	Yes	Yes	Yes	Dhandera	Non-complying w.r.t. discharge norms	Inefficient Operation & Maintenance
23.	M/s Sangal Industries Pvt Ltd, Jansath Road	Yes	Yes	NA	Dry unit	NA	Dhandera	Complying	Dry process, no requirement of ETP and boiler
24.	M/s Saral Chemtech LLP, Jansath road	Yes	Yes	Yes	Yes	Yes	Dhandera	Non-complying w.r.t. discharge norms	Inadequate and inefficient Operation & Maintenance of ETP
JOLLY ROAD, MUZAFFARNAGAR									
PULP & PAPER									
25.	M/s S. K. Paper Mills Ltd.	Yes	Yes	Yes	Yes	Multicyclone, Dust Collector and Wet scrubber	Dhandera drain	Non-complying w.r.t. discharge norms	ETP upto tertiary level, proper operation &

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
									maintenance is required
26.	M/s Galaxy Paper Private Ltd.	Yes	Yes	Yes	Yes	Multicyclone and Wet scrubber	Dhandera drain	Complying (operating on ZLD)	-
27.	M/s Alpana Papers Private Ltd.	Not obtained	Only Consent to Establish	Not obtained	Yes	Wet Scrubber	Jat Mujheda	Non-complying (operating without CTO)	Unit claims ZLD but no flow meter at borewells, ETP inlet, ETP outlet and reuse point
OTHER SECTOR INDUSTRIES									
28.	M/s Triveni Engineering & Industries Ltd. Alco Chemical	Yes	Yes	Yes	Yes	Yes	Jat Mujhera drain	Non – Complying with excess lagoon capacity	Molasses unit The unit is having excess 02 lagoons of capacity 28000 m^3 against the permitted capacity of 6000m^3, which is in violation

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
	Complex & M/s Potable Liquor Plant (bottling unit)								of the consent condition
		Yes	Yes	Yes	Yes	Yes	Jat Mujhera drain	Complying	Grain unit The unit operates its ZLD systems to handle the spent wash (thin stillage) and other effluents generated during the operation
		Yes	Yes	Yes	Yes	Not required	Dhandera drain	Complying	Bottling Plant
MEERUT ROAD, MUZAFFARNAGAR									
OTHER SECTOR INDUSTRIES									
29.	M/s Dhampur Bio Organics Ltd, Unit-Mansurpur,	Yes	Yes	Yes	Yes	Yes	Mansurpur drain	Complying	-

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms	Remark
30.	M/s. Triveni Engineering And Industries, Khatauli	Yes	Yes	Yes	Yes	Yes	Khatauli Sugar mill drain	Non-Complying w.r.t. discharge norms	ETP upto tertiary level, proper operation & maintenance is required
31.	M/s Magma Industries Begrajpur Industrial Area	Yes	Yes	Yes	Yes	Yes	Begrajpur	Non-complying w.r.t. discharge norms	Inadequate ETP/ dilution of ETP system
32.	M/s Avadh Alloys Pvt. Ltd., Meerut Road,	Metal processing unit, found dismantled							

Note: All units found complying w.r.t. stipulated stack emission norms

Table 2: Details of production, freshwater consumption, effluent discharge and solid waste management

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
BHOPA ROAD, MUZAFFARNAGAR												
PULP & PAPER												
1.	M/s Bindlas Duplex Ltd. (Unit-1)	C2	200	137.29	6.50	5.93	10	5.9	38.15	4.59	2.72	Logbook /records not maintained
2.	M/s Bindlas Duplux Ltd. (Unit-2)	C1	250	148.49	6.56	3.13					7.1	Logbook /records not maintained
3.	M/s Tehri Pulp & Papers Ltd. (Unit-1)	C2	250	208.22	6.00	5.48	7.47	11.51	58.22	31.57	2.62	Logbook /records not

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
												maintained
4.	M/s Tehri Pulp & Papers Ltd. (Unit-2)	C2	350	262.18	2.93	2.48	8.4				0.32	Logbook /records not maintained
5.	M/s Meenu Paper Mills Pvt. Ltd.	C2	190	170.93	2.48	0.62	5.98	4.59	13.06	11.35	0.71	0.64
6.	M/s Aggarwal Duplex & Board Mills Ltd.	C1	160	146.43	8.12	4.09	5.13	1.48	22.5	2.125	1.74	Logbook /records not maintained
7.	M/s Silvertoan Papers Ltd. (Unit-1)	B2	180	165.51	7.31	6.69	2	0.95	31.26	25.14	0.65	0.005
8.	M/s Silvertoan Papers Ltd. (Unit-2)	C2	300	151.71	3.88	3.56	5.14	2.23	28.72		0.49	

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
9.	M/s Garg Duplex and Paper Mills Pvt. Ltd.	C1	415	248.15	2.71	0.28	5.92	2.19	40.56	27.82	0.45	Logbook /records not maintained
10.	M/s Parijat Papers Ltd,	C2	150	121	1.74	0.00	4.2	1	1.39	1.4	0.008	0.007
11.	M/s Shakumbari Pulp & Paper	C2	140	83.28	3.17	1.40	2.9	1.23	1.3	1.4	0.01	0.008
12.	M/s Bindals Papers Mills Ltd.	B1	300	302.63	16.59	14.56	Nil (raw material-agro residues)		126.3	126.44	3.42	0.077
13.	M/s Silverton Pulp & Papers Pvt. Ltd. (Unit-1)	C2	300	180.54	2.00	1.78	6.32	3.14	114.43	88.04	1.175	0.012
14.	M/s Silverton Pulp & Papers Pvt. Ltd. (Unit-2)	C1	300	180.95	13.08	9.29	6.33	3.36			0.287	0.020
Total – Bhopa Road			**3485**	**2507.31**	**-**	**-**	**69.79**	**37.58**	**475.89**	**319.87**	**21.70**	**0.77**

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
Pulp & Paper: Total freshwater consumption – 16.19 MLD; Total effluent discharge – 12.02 MLD												
JANSATH ROAD, MUZAFFARNAGAR												
PULP & PAPER												
15.	M/s K K Duplex and Paper Mills Pvt. Ltd.,	C1	200	96.79	1.70	0.00	4.85	4.85	11.36	11.67	No primary treatment	No primary treatment
16.	M/s Siddheshwari Industries Pvt. Ltd.,	C2	200	163.04	3.93	1.63	6.4	1.655	23.9	Logbook/records not maintained	0.019	Logbook/records not maintained
17.	M/s Shakti Kraft Tissues,	C2	150	95.15	2.45	0.00	3.37	1.01	1.8	Logbook/records not maintained	No primary treatment	No primary treatment

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
18.	M/s Orient Board & Paper Mills Pvt. Ltd.,	C2	190	91.19	4.74	2.97	3.19	1.42	1.75	1.93	0.030	0.002
19.	M/s Mahalakshmi Paper Mills	C2	200	117.88	5.03	1.04	4.13	1.02	2.12175	3.64	1.29	Logbook /records not maintained
20.	M/s Genus Paper & Boards Ltd.,	C1	525	295.09	6.96	5.80	22.97	22.97	72.64	55.42	5.68	5.55
Total – Paper sector – Jansath Road			**1465**	**859.14**	-	-	**44.91**	**32.92**	**113.57**	**72.66**	**7.02**	**5.55**
Pulp & Paper: Total freshwater consumption – 4.12 MLD; Total effluent discharge – 2.37 MLD												
OTHER SECTOR INDUSTRIES												
21.	M/s Gulshan Polyols Ltd.	Food processing	550	311.36	2.7	2.16	NA	NA	43.7	40	0.01	0.01

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
22.	M/s Al-Noor Exports Jansath Road	Slaughterhouse	100	51.55	3.68	3.40	NA	NA	0.2	Logbook records not maintained	0.38	0.38
23.	M/s Sangal Industries Pvt Ltd, Jansath Road	Textile	18	13.06	Dry process							
24.	M/s Saral Chemtech LLP, Jansath road	Pharmaceutical	2.33	2.16	11.70	2.61	NA	NA	0.53	0.53	0.02	0.02
Total – Other sector – Jansath Road			670.33	378.13	-	-	-	-	44.43	40.53	0.41	0.41
Other sector: Total freshwater consumption – 1.05 MLD; Total effluent discharge – 0.85 MLD												
JOLLY ROAD, MUZAFFARNAGAR												
PULP & PAPER												

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
25.	M/s S. K. Paper Mills Ltd.	C1	42	36.4	7.25	4.66	1.27	1	0.74	Logbook records not maintained	0.94	0.33
26.	M/s Galaxy Paper Private Ltd.	C2	100	46.96	2.81	0	1.89	0.26	0.31	Logbook records not maintained	0.79	Logbook records not maintained
27.	M/s Alpana Papers Private Ltd.	C2	100	Estimated 12.51 MT/day	Estimated 3.00	0.00	Estimated 0.69	No record provided	Estimated 0.94	Logbook records not maintained	No primary treatment	No primary treatment
Total			**242**	**95.87**	-	-	**3.85**	**1.26**	**1.99**	-	**1.73**	**0.33**

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
Pulp & Paper: Total freshwater consumption – 0.43 MLD; Total effluent discharge – 0.17 MLD												
OTHER SECTOR INDUSTRIES												
28.	M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex,	Molasses	200 KLD (B-heavy molasses) or 160 KLD (C-heavy Molasses)	170 KLD	5.29 KL/KL of alcohol produced	ZLD	NA	NA	80	76.71	NA	NA
		Grain	60 KLD	50 KLD	4.3 KL/KL of alcohol produced	ZLD	NA	NA				

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
		Bottling plant	IMFL-12000 cases/day & Country Liquor-24000 cases/day	No record provided	NA	ZLD	NA	NA				
Total – Other sector – Jolly Road			-	220 KLD	-	-	-	-	80	76.71	-	-
Other sector: Total freshwater consumption – 1.08 MLD; Total effluent discharge – ZLD												
MEERUT ROAD, MUZAFFARNAGAR												
OTHER SECTOR INDUSTRIES												
29.	M/s Dhampur Bio Organics Ltd, Unit-Mansurpur,	Sugar	7000 TCD	8034.93 TCD	51.23 Ltr./T of cane crush	79.79 Ltr./T of cane crush	NA	NA	39	40.67	1.46	1.46
30.	M/s. Triveni Engineering And Industries, Khatauli	Sugar	16000 TCD	13286 TCD	7.31 Ltr./T of cane crush	60.83 Ltr./T of cane crush	NA	NA	33.1	41.62	1.6	1.6

S. No.	Name of industry	*Category	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		ETP Sludge (MT/ day)	
			Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	Estimated	Actual avg.
31.	M/s Magma Industries Begrajpur Industrial Area	Pharmaceutical	16.67	0.98	37.45	19.79	NA	NA	Fuel consumption record not available	0.4	0.006	0.002
32.	M/s Avadh Alloys Pvt. Ltd., Meerut Road,	Metal processin	Unit found dismantled									
Total – Other sector – Meerut Road			23016.67	21321.91	-	-	-	-	72.1	82.69	3.06	3.06
Other sector: Total freshwater consumption – 0.54 MLD; Total effluent discharge – 1.47 MLD												
Total freshwater consumption – 23.43 MLD; Total effluent discharge – 16.88 MLD												

Category

B1 – Pulp & Paper industry producing bleached grade paper using agro residues

B2 – Pulp & Paper industry producing unbleached grade paper using agro residues

C1 – Pulp & Paper industry producing bleached grade paper using waste paper

C2 – Pulp & Paper industry producing unbleached grade paper using waste paper

II. Observations & Findings

a. Environmental Clearance

Among the 32 industrial units, 6 have received environmental clearance from MoEF&CC/SEIAA. These 6 units are fully compliant with the conditions stipulated in their respective environmental clearances.

b. Freshwater Consumption, Effluent Management and Disposal

1) Pulp & Paper industries

- As per the various gazette notifications under E(P) Rules, 1986, Pulp & Paper industries were categorized based on the scale of production. Category wise notified discharge norms are mentioned in Table 3 below:

Table 3: Notified discharge norms under E(P) Rules, 1986 for Pulp & Paper industries based on scale of production

Parameters	Notified standards	
	Large Pulp & Paper Mills (Capacity above 24000 MT/Annum)	**Small Pulp & Paper Mills (Capacity up to 24000 MT/Annum)**
pH	7.0-8.5	5.5-9.0
TSS (mg/L)	50	100
BOD (mg/L)	30	30 (discharge into inland surface water) 100 (discharge on land)
COD (mg/L)	350	-
AO_x	1 kg/MT of paper produced	2 kg/MT of paper produced (discharge on land)
SAR	-	26 (discharge on land)
Sp. Effluent Discharge	100 KL/MT of paper produced	200 KL/MT of paper produced (agro based) 75 KL/MT of paper produced (waste paper based)

- Pulp & Paper industries operating in Muzaffarnagar are either using waste paper or agro residues as raw material or mixture of both for producing bleached grade (writing-printing, Duplex board, tissue etc.) and unbleached grade of paper (i.e. kraft paper).
- In Waste paper based industries, the effluent is generated from Pulping section and Paper machine. The effluent generated from paper machine is recycled to Pulping section. Finally, for management of effluent from pulping section, industries have installed Fibre recovery units and Effluent Treatment Plant (ETP).
- In agro residues based industries, the effluent is generated from cooking/digestion section (used for separation of lignin and other impurities from agro waste to obtain cellulosic fibres) known as Black Liquor (typically having high solid content around 8 – 12% and COD in the range of 75000 – 125000 mg/L) and other low strength effluent streams from Pulping & other sections.

- Out of 23 nos. of pulp & paper industries inspected by joint committee:
    - 21 nos. of industries were found using waste paper/readymade pulp as raw material for producing:
        bleached grade paper – 07 industries
        unbleached grade paper – 14 industries
    - 02 nos. of industries were using agro residues as raw material for producing:
        bleached grade paper (writing-printing) – 01 industry
        unbleached grade paper (Kraft) – 01 industry
- Out of these 21 nos. of waste paper based industries, 06 nos. of industries (02 at Bhopa road, 02 at Jansath road and 02 at Jolly road) were found operating on Zero Liquid Discharge (ZLD). ZLD scheme majorly consisting of fibre recovery units (Sedicell, krofta etc.) followed by primary settling unit.
- Total 16 nos. of industries with permission to discharge have installed ETP consisting of Primary treatment, Secondary (aerobic biological) treatment followed by tertiary filtration system (such as Pressure Sand Filter, Activated Carbon Filter, Dual Media Filter, Multi Grade Filter etc.) for treatment of generated effluent.
- Criteria adopted for verification of ZLD:
    - Specific freshwater consumption ≤ 3.0 KL/MT of product
    - Effluent recycling in closed loop
    - High values of COD & TDS (20,000 mg/l and above)
- The treatment schemes were voluntarily adopted by industries due to implementation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper industries" (hereby referred to as 'Charter') in years 2012 and 2015 by CPCB in river Ganga basin states.
- As per the Charter, the industries have been categorised based on Raw material type and grade of paper produced, and category wise targets for specific freshwater consumption and specific effluent discharge are mentioned in Table 4 below:

Table 4: Category wise benchmark for specific freshwater consumption & specific effluent discharge in Pulp & Paper industries

Type of Industry	**Category**	**Benchmark values (KL/MT of product)**	
		Specific Fresh water consumption	**Specific Effluent discharge**
Agro Based Pulp & Paper Mills producing bleached grades of chemical pulps, papers, paperboards & newsprint	B1	50	40
Agro Based Pulp & Paper Mills producing unbleached grades of papers and paperboards	B2	25	20

RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	C1	15	10
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and Paperboards	C2	10	6

- Category wise Specific freshwater consumption and discharge values in Pulp & paper industries in Muzaffarnagar, before and after Charter implementation in year 2015 is shown in Table 5 below:

Table 5: Category wise Specific freshwater consumption and discharge values in Pulp & paper industries in Muzaffarnagar, before and after Charter implementation in year 2015

Category	**Sp. Freshwater Consumption (KL/MT of paper)**			**Sp. Effluent Discharge (KL/MT of paper)**		
	Before Charter (2015)	**After Charter (2015)**	**% reduction**	**Before Charter (2015)**	**After Charter (2015)**	**% reduction**
B1	87.4	58	33.64	62	46	25.81
B2	-	-	-	-	-	-
C1	26.1 – 40	14.8 – 19.6	43.30 - 51	17 – 28	9.6 – 14.6	43.5 – 47.8
C2	22.4 – 42.5	14.2 – 19	33.5 – 65.2	15.7 – 31.8	9.3 – 13	39.5 – 68.5

- Charter implementation resulted in reduction in specific freshwater consumption and discharge over a period of time due to increased recycling of treated/partially treated effluent, however as a result, the concentration of pollutants in raw effluent have further increased. Therefore, there is a need for augmentation/upgradation of ETP with better and more efficient technologies available to ensure consistent compliance w.r.t. stipulated effluent discharge norms.
- As per the visit carried out by joint committee during 27th December 2023 – 17th January 2024, the category wise details of actual specific freshwater consumption, specific effluent discharge and raw effluent characteristics are mentioned in Table 6 below:

Table 6: Category wise details of actual specific freshwater consumption, specific effluent discharge and raw effluent characteristics

Category	**No. of industries**	**Avg. daily production**	**Specific Fresh water consumption**	**Specific Effluent discharge**	**Avg. Inlet BOD (mg/l)**	**Avg. Inlet COD (mg/l)**	**Avg. Inlet TSS (mg/l)**	**Avg. Inlet TDS**

			(KL/MT of product)	(KL/MT of product)				(mg/l)
B1 having discharge	01	302.63	16.59	14.56	848	2028	2524	4676
B2 having discharge	01	165.5	7.31	6.69	3775	11312	1963	6240
C1 having discharge	06	175.92	2.7 – 13	0.27 – 9.3	1766	4634	3715	3519
C2 having discharge	10	156.26	2.0 – 6.5	0.6 – 5.9	2668	6563	2104	6610
C1 on ZLD	01	96.79	1.70	0	3780	8292	762	12536
C2 on ZLD	04	68.90	1.74 – 3.0	0	9926	24602	7075	21726

- Though installed ETPs seems adequate as per quantity of effluent generated at consented production capacity, but due to poor operation & maintenance issues and increased concentration of pollutants, 15 nos. of waste paper based industries are non-complying (trivial violation) w.r.t. stipulated discharge norms and 01 no. of industry found complying as it was operating on ZLD.
- Out of 02 nos. of agro residues based industries, 01 no. of industry is producing Kraft Paper and other is producing writing-printing grade, both located at Bhopa road and have installed Chemical Recovery Plant (CRP) to ensure zero black liquor discharge. Both CRPs were found operational during visit. ETPs consisting of Primary treatment, Secondary (aerobic biological) treatment followed by tertiary filtration system (such as Pressure Sand Filter, Activated Carbon Filter, Dual Media Filter etc.) for treatment of generated effluent other than black liquor. One industry was found complying as it was operating on ZLD on date of visit, by treating the effluent through ETP followed by RO plant (RO permeate was being used in process and reject was being used for cooling tower makeup), and other one was found non-complying w.r.t. stipulated discharge norms.
- ZLD system has been voluntarily adopted by industries, and they are aware that it shall produce inferior quality products, thus it should not be enforced uniformly.
- V-notch have been installed at inlet and outlet of ETPs
- There is no uniformity in treatment scheme, however typical effluent management scheme opted by industries operating on ZLD is as below:

  Raw effluent – Fibre recovery unit – Primary treatment – Effluent recycled back to production
- Analysis results of sample collected from inlet and outlet/recycling line of ETPs installed in waste paper based ZLD units show negligible reduction in effluent parameters such as BOD and TSS (3 – 13 %) which indicates poor performance of ETP, due to high concentration of BOD, COD & TSS.
- There is no TDS reduction unit installed in the ETPs of waste paper based industries operating on ZLD.

- ***Issue of purging in Waste paper based Pulp & Paper units operating on ZLD***

  Due to continuous recycling of effluent in closed loop causes significant decrease of the oxygen content of the process water, approaching anaerobic conditions associated with a microbiologically induced reduction of sulphate to hydrogen sulphide and the formation of odorous, low-molecular fatty acids, build-up of pollutants (majorly TDS and organics, ≥ 20,000 mg/l) occurs which leads to scaling, intensified growth of microorganisms and a higher demand for fungicides, poor product quality and aggressive corrosion of pipelines & equipments caused by high contents of chlorides, sulphates and organic acids, hence it is suspected that to avoid these issues, the possibility of periodical purging of some quantity of effluent into recipient water body/drains (may be on fortnightly/ weekly basis) by industries operating on ZLD cannot be ruled out as also evident from the physical conditions and water quality of recipient drains.
- There is need to have proper engineered system so that possibility/requirement of purging out of effluent can be eliminated. Industries shall upgrade/augment their ETP by installing Secondary biological treatment (anaerobic-aerobic) and Tertiary treatment to ensure proper ZLD system in scientific manner. Industries may also explore other advance technologies available.

2) Other industries (Sugar, Distillery, Pharmaceutical, Slaughter house, Food & Metal processing and dry textile unit)

- For management of effluent generated from manufacturing activities, industries have installed Effluent Treatment Plant (ETP). Out of 09 nos. of industries, 02 are pharmaceutical, 02 are sugar, 01 distillery, 01 slaughter house, 01 food processing, 01 textile (dry process) and 01 metal processing industry (dismantled). Distillery was found operating on ZLD and remaining operational industries have permission to discharge (except textile unit). Compliance status of individual industries can be referred from Table 1. Industry wise details of effluent management scheme are separately described below:

i. Pharmaceutical industries

- The pharmaceutical industries were engaged in production of Diclofenac & Aceclofenac.
- No segregation of high COD and low COD streams was observed.
- Existing effluent treatment scheme found inadequate for treatment of quality of effluent (COD > 4800 mg/l) generated from manufacturing processes or other industrial operations.
- Dilution of ETP outlet observed as more than 97 % reduction in BOD & COD which appears to be practically impossible for the existing ETP system based on activated sludge process.
- ETP system comprises of either primary clarifier or primary clarifier followed by biological treatment with poor operation and maintenance which is considered inadequate to treat both effluent streams (high COD which are considered as re-calcitrant effluent as well as low COD streams).
- Values of specific fresh water consumption were 37.45 KL/MT of product & 11.70 KL/MT of product. Values of specific effluent discharge were 19.79 KL/MT of product & 2.61 KL/MT of product.

ii. Sugar industries

- The sugar industries were engaged in production of Refined Sugar using Cane as raw material. Both the industries have installed ETP consisting of Physico-Chemical, Secondary (biological aerobic) treatment followed by tertiary filtration system (i.e. Pressure Sand Filter and Activated Carbon Filter). Treated effluent was being reused in process and remaining quantity used for irrigation in agriculture fields. Values of specific fresh water consumption were 51.23 ltr./ton of cane crushed & 7.31 ltr./ton of cane crushed. Values of specific effluent discharge were 79.79 ltr./ton of cane crushed & 60.83 ltr./ton of cane crushed.

iii. Distillery industry

M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, has three manufacturing units i.e. Molasses based distillery plant, Grain based distillery plant and a Bottling plant within the industrial complex. Details are separately described below:

- **Molasses distillery plant**

  For achieving ZLD in Molasses based plant, unit has installed 06 stage Multi Effect Evaporator (MEE), Incineration boiler for Spent wash management, and RO based CPU for MEE condensate and other low strength effluents. Specific fresh water consumption was 5.29 KL/KL of alcohol produced. Specific Spent wash generation was 6.59 KL/KL of alcohol produced. Excess capacity for spent wash storage in lagoons was observed.

- **Grain distillery plant**

  For achieving ZLD in Grain based plant, unit has installed 7 stage MEE followed by Decanter and Dryer. Generated DDGS from the dryer was sold to market. For treatment of MEE condensate and other low strength effluents, unit has installed RO based CPU. Specific fresh water consumption was 4.3 KL/KL of alcohol production.

- **Bottling plant**

  For achieving ZLD in bottling plant, unit has installed Physico-Chemical, Secondary (biological aerobic) treatment followed by tertiary filtration system (i.e. Pressure Sand Filter and Activated Carbon Filter). Treated effluent was being reused in process.

iv. Slaughterhouse industry

- M/s Al-Noor Exports has installed ETP consisting of Physico-Chemical, Secondary (biological 03 stage aerobic) treatment followed by tertiary filtration system (i.e. Pressure Sand Filter and Activated Carbon Filter). Treated effluent is discharged into Dhandera drain. Specific fresh water consumption was 3.68 KL/MT of product and specific effluent discharge was 3.40 KL/MT of product.

v. Food processing industry

- M/s Gulshan Polyols Ltd. has installed ETP consisting of Physico-Chemical, Secondary (biological anaerobic-aerobic) treatment followed by tertiary filtration system (i.e. Pressure Sand Filter and Activated Carbon Filter). Treated effluent is discharged into Dhandera drain. Specific fresh water consumption was 2.7 KL/MT of product and specific effluent discharge was 2.16 KL/MT of product.

vi. **Textile industry** was found operating on dry process (fiber/yarn spinning only).

vii. **Metal processing industry** was found dismantled during visit.

c. Solid Waste Generation and Disposal

- For estimation of solid waste generation (i.e. plastic waste, boiler ash and ETP sludge), certain assumptions were made based on the expert opinion from CPPRI, and IIT Delhi, literature survey and inputs from industry representatives.
- Pulp & paper industries typically generate non-paper solid waste @ 10% of raw material (waste paper) assuming 90% efficiency. These industries receive plastic majorly in form of lamination and packaging in the raw material (i.e. waste paper) which is removed during pulping process in Pulpers and screens at ETP inlet, and stored separately in heaps in open areas or under sheds for 3 – 5 days for drying and then weighed for maintaining logbooks.
- Plastic waste generation rate taken as @ 3% of indigenous waste paper and 4% of imported waste paper.
- Other industries such as Sugar, Distillery, Pharmaceutical, Slaughter house, Food & Metal processing, dry textile unit do not have waste plastic component in their raw material, hence no such plastic waste is generated from these industries.
- Different types of fuels such as biomass (i.e. bagasse, rice husk, wood barks, leaves), coal, plastic and Refuse Derived Fuel were found being used in the boilers installed in the industries.
- Estimation of Boiler ash generation rate taken as 2.5% for bagasse, 30-35% for coal, 5% for plastic and 17% in case of rice husk & Refuse Derived Fuel.
- ETP sludge (biological) generation as 30% of TSS load in raw effluent at ETP inlet.
- Actual quantities of solid waste generation (i.e. plastic waste, boiler ash and ETP sludge) were also calculated based on the logbooks/records provided by the industries.
- Details of estimated and actual generation of plastic waste, boiler ash & ETP sludge are mentioned in subsequent sections:

a. Plastic Waste

- Estimated plastic waste quantity to be generated from industries located at Bhopa road, Jansath road and Jolly road is 69.79 MT/day, 44.91 MT/day and 3.85 MT/day, respectively, i.e. a total of 118.55 MT/day.
- Actual plastic waste quantity generated and reported by industries located at Bhopa road, Jansath road and Jolly road is 37.58 MT/day, 32.92 MT/day and 1.26 MT/day, respectively, i.e. a total of 71.76 MT/day.
- Gap of 46.79 MT/day in estimated and actual plastic waste generation quantity needs proper record keeping.
- Plastic waste generated from industries is being provided to plastic waste recyclers, Waste to energy plants authorized by SPCB (quantity 71.76 MT/day). Therefore, industries are meeting with the legal requirements for plastic waste management/disposal, however end use couldn't be verified by joint committee.

- Receipts/invoices of plastic waste received by authorized recyclers and waste to energy plants was obtained and matched with the actual plastic waste disposal data provided by industries.
- Therefore, there is a need of proper monitoring, record keeping system in line with common facilities to be created at cluster level, which should be monitored through SPCB.
- Waste to energy plants or other scientific modes of disposal may be explored by industries at cluster level for ensuring better resource/material/energy recovery.

b. Boiler ash

- Estimation of boiler ash generation from Pulp & paper industries was carried out based on following considerations:
  - Daily steam requirement is estimated as 1.8 MT steam /MT of paper (for waste paper based unit) and 6 MT/MT of paper (for agro based unit)
  - Daily fuel requirement is estimated based on steam generation @ 3 MT steam/MT of Indian Coal, 4 MT steam/MT of Imported Coal, 2.5 MT steam/MT of Bagasse and 3 MT steam/MT of Rice Husk
- Estimation of boiler ash generation from Other category industries was carried out based the actual fuel consumption data provided by the industries.
- Estimated boiler ash quantity generated from industries located at Bhopa road, Jansath road, Jolly road and Meerut road is 475.89 MT/day, 158 MT/day, 81.99 MT/day and 72.1 MT/day, respectively i.e. a total of 787.98 MT/day.
- Total actual boiler ash quantity generated from industries located at Bhopa road, Jansath road, Jolly road and Meerut road is 319.87 MT/day, 113.19 MT/day, 76.71 MT/day and 82.69 MT/day, respectively i.e. a total of 592.46 MT/day.
- It was observed that most of the generated ash was being disposed off for land filling in low lying areas within and outside the premises.
- Some units have made agreements with brick kilns for brick manufacturing, however end use couldn’t be verified.
- Gap of 195.52 MT/day in estimated and actual boiler ash generation quantity indicates unscientific disposal or poor record keeping.
- Therefore, there is a need of proper monitoring, record keeping system in line with common facilities to be created at cluster level, which should be monitored through SPCB to ensure scientific disposal of ETP sludge.
- Industries at cluster level need to explore methods of scientific reuse/disposal of boiler ash.

c. ETP Sludge

- Sludge from ETPs installed in industries is majorly generated from Primary clarifier (i.e. Primary sludge) and Secondary clarifier (i.e. biological sludge). Secondary sludge mostly consists of biosolids along with the part of primary sludge.
- In Pulp & Paper industries, sludge generated from primary clarifier majorly consists of pulp fiber, which is recycled back to pulpers without measurement as a standard practice in all industries to improve product yield. Sludge generated from secondary clarifier, is being used

by most of the industries for making egg tray/boards and some are utilizing as subsidiary fuel in boiler after mechanical dewatering.

- In other category industries (except pharmaceutical industries), primary and secondary sludge is being utilized as a manure after mechanical dewatering. ETP sludge generated from Pharmaceutical industries is being provided to TSDF.
- Total estimated ETP sludge quantity generated from industries located at Bhopa road, Jansath road, Jolly road and Meerut road is 21.7 MT/day, 7.43 MT/day, 1.73 MT/day and 3.06 MT/day, respectively i.e. a total of 33.92 MT/day.
- Total actual ETP sludge quantity generated from industries located at Bhopa road, Jansath road, Jolly road and Meerut road is 0.77 MT/day, 5.96 MT/day, 0.33 MT/day and 3.06 MT/day, respectively i.e. a total of 10.12 MT/day.
- Gap of 23.8 MT/day in estimated and actual ETP sludge generation quantity indicates unscientific disposal or poor record keeping.
- Therefore, there is a need of proper monitoring, record keeping system in line with common facilities to be created at cluster level, which should be monitored through SPCB to ensure scientific disposal of ETP sludge.
- Industries at cluster level need to explore methods of scientific reuse/disposal of Secondary sludge.

III. Major Issues

a. Discharge of untreated effluent by pharmaceutical industries.
b. Periodic purging of effluents having high pollution load from Zero Liquid Discharge (ZLD) industrial units into recipient drains.
c. Poor operation & maintenance of ETPs by industries discharging effluent resulting in non-compliance with effluent discharge norms and deterioration in water quality of recipient drains/water bodies.
d. Unscientific disposal of plastic waste (46.79 MT/day), boiler ash (195.52 MT/day) and ETP sludge (23.80 MT/day)
e. Improper record keeping of freshwater consumption, effluent generation, effluent recycle and effluent discharge.
f. **Sewage Management:** Out of the 32 industrial units, only three have installed Sewage Treatment Plants (STPs) for treating domestic sewage. Despite the requirement outlined in the Consent To Operate (CTO) or Consent To Establish (CTE) issued to all 32 industrial units, only three have complied by installing STPs.

C. Drain

I. Dhandera and Jat Mujhera drain system

Dhandhera drain from origin to confluence with Jat Mujhera

The Dhandhera drain originates in Kanamheri village at coordinates 29.476284, 77.790211, near M/s Tehri pulp and paper (Figure 9). It has two second-order/ tributaries drains: Jat Mujhera and Begrajpur Industrial drain. Both of these drains receive effluents from industries along Bhopa Road, Jolly Road, Jansath Road, and the Begrajpur industrial area.

Before merging with Jat Mujhera drain, the Dhandhera drain traverse a distance of approximately seven kilometers. Along this stretch, there are 15 industries (out of 21 mentioned in petition filed in OA 540/2023) discharging wastewater into the Dhandhera drain. Wastewater samples collected from the Dhandhera drain before its confluence with Jat Mujhera drain exhibit high color (60-100 Hazen), BOD (38 to 224 mg/l), and COD (113 to 664.8 mg/l). At the upstream of M/s S K Paper, the flow of the drain was measured as 16.206 MLD with a BOD of 192 mg/l, contributing a pollution load of 3.2 TPD at this point.

The Jat Mujhera drain originates at coordinates 29.475030, 77.808448, where it was found dry. Flow in the drain begins near the outlet of M/s Bindlas Duplex Ltd. at Bhopa Road. It covers a total length of approximately 8.02 km before merging with the Dhandera drain. Industries within the catchment area of Jat Mujhera drain include 4 Pulp & Paper establishments at Bhopa Road, 3 at Jolly Road, and 2 Distilleries. High pollution load was observed in Jat Mujhera drain with BOD ranging from 56 to 1480 mg/l and COD ranging from 268 to 2951 mg/l.

After merging with Jat Mujhera drain, the Dhandhera drain continues its course until discharging into the River Kali West at coordinates 29.364904, 77.688793. It covers a distance of around 15 km after confluence with Jat Mujhera drain. Wastewater samples collected from Dhandhera drain at various locations from its confluence Jat Mujhera until its discharge into R. Kali west show high levels of color (50-100 Hazen), BOD (42-903 mg/l), and COD (258-2491 mg/l). Details of Dhandhera and Jat Mujhera drain and Impact of industries is given in Table 5 and 6 respectively.

According to the Uttar Pradesh Pollution Control Board (UPPCB), there are a total of 31 industries located within the catchment area of the Dhandhera drain from its origin to its confluence with River Kali. Among these, 21 industries were inspected as mentioned in the petition filed in OA 540/2023.

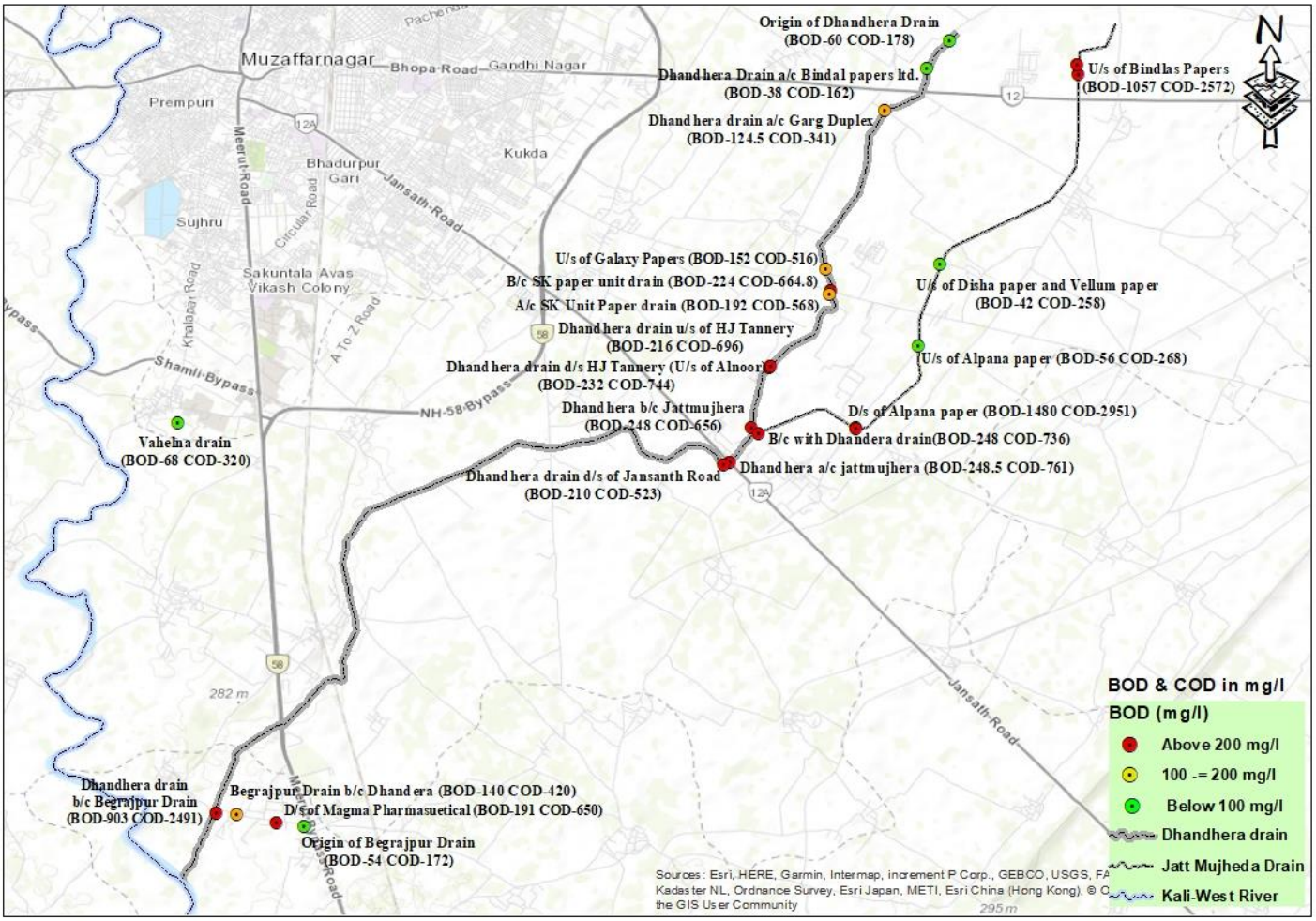


Figure 9 Map of Dhandera Drain System

II. Vahelna Drain

The Vahelna drain originates from the industrial area of village Vahelna (29.426395, 77.694847). This drain carries both domestic sewage and industrial effluent. After traveling approximately 2.15 km, it discharges into River Kali West. Samples were taken from the drain after the mixing of domestic and industrial discharge at coordinates 29.425637, 77.688822, just before its confluence with River Kali West. The flow rate of the drain was measured at 0.185 MLD, BOD - 68 mg/l and COD – 322 mg/l According to UPPCB reports, there are 18 industries in the catchment area of the Vahelna drain. Only one industry was mentioned in petition in OA no. 540/2023, and during inspection it was found to be dismantled.

Table 7 Dhandhera drain and Impact of Industries along the drain

Industry Code	Industry name	Upstream		Downstream		Remark
		Code	BOD (mg/l)	Code	BOD (mg/l)	
A	1. M/s Tehri Pulp & Papers Ltd Unit-1	Dry at origin		D1	60	Flow of drain starts from downstream of Tehri Pulp & Paper unit 1 & 2

	2. M/s Tehri Pulp & Papers Ltd. Unit-2					
B	3. M/s Bindals Papers Mills Ltd 4. M/s Silvertoan Papers Ltd. Unit -1 5. M/s Silvertoan Papers Ltd. Unit-2 6. M/s Meenu Paper Mills Pvt 7. M/s Silverton Pulp & Papers Pvt. Ltd. Unit-1 8. M/s Silverton Pulp & Papers Pvt. Ltd.Unit-2	U1	60	D2	38	Impact: No adverse Impact
C	9. M/s Garg Duplex and Paper Mills Pvt	U2	38	D3	**124.5**	Impact : Increase in BOD
D	10. M/s Galaxy Paper Private limited	U3	152	D4	**224**	Impact : Increase in BOD
E	11. M/s S. K. Paper Mills Ltd.	U4	224	D5	192	Impact: No adverse Impact
F	12. M/s Al-Noor Exports	U5	70	D6	**90**	Impact : Increase in BOD
G	13. M/s Orient Board & Paper Mills Pvt. Ltd.	U6	60	D7	**86**	Impact : Increase in BOD
H	14. M/s Genus Paper & Boards Ltd	U7	35	D8	**42**	Impact : Increase in BOD
I	15. M/s Mahalakshmi Paper Mills	U8	70	D9	**82**	Impact : Increase in BOD
J	16. M/s Gulshan Polyoles Ltd. 17. M/s K K duplex 18. M/s Saral Chemtech, Khasra 19. M/s Shakti Kraft Tissues	U9	248	D10	32	Impact: No adverse Impact
K	20. M/s Siddheshwari Industries Pvt. Ltd	U10	32	D11	**46**	Impact : Increase in BOD
L	21. M/s Sangal Industries Pvt Ltd,	U11	46	D12	**210**	Impact : Increase in BOD
M	Dhandera drain before confluence with river Kali-West	U12	210	D13	***903***	Impact : Increase in BOD

Table 8 Jat Mujhera drain and Impact of Industries along the drain

Industry Code	Industry name	Upstream		Downstream		Remark
M	22. M/s Bindlas Papers Mills Ltd.	**Code**	**BOD (mg/l)**	**Code**	**BOD (mg/l)**	

	23. M/s Parijat Papers Ltd	Dry at origin		D1	***1057***	Impact : High BOD
N	24. M/s Potable Liquor Plant 25. M/s Alpana Papers Private Ltd.	U3	56	D3	***1480***	Impact : Increase in BOD
O	26. M/s Triveni Engg. Industries Ltd. (Alco Chemical Complex)	U5	***1480***	D5	**248**	Impact: No adverse Impact

III. Observation

1. The Dhandera drain was observed to be dry at its origin. Flow in the drain originates from downstream of the Tehri Pulp & Paper Unit.
2. The Dhandhera Drain carries both domestic sewage and effluent discharge from industrial units located along Bhopa Road, Jolly Road, and Jansath Road.
3. The Dhandera drain is connected with two major secondary drains, namely the Jat Mujhera and Begrajpur Drain.
4. The width of the Dhandera drain measures approximately 3 to 6.5 meters, with a depth ranging from approximately 1.5 to 3.5 feet
5. Significant pollution was detected in the Jat Mujhera drain, with BOD levels measuring approximately 1480 mg/l and COD levels around 2951 mg/l.

D. Villages and Groundwater

In compliance of Hon'ble NGT order dated 12.09.2023 & 12.12.2023 in OA No. 540/2023 titled Niramaya Jan Utthan Sansthan vs. State of Uttar Pradesh & Ors. A joint team of officials from Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Boards (UPPCB) & UP Ground Water Board carried out survey of 23 villages for assessment of groundwater quality. Out of 23 villages, 08 villages are located on Jansath Road (Niraana, Jansath, Bhikki, Shernagar Sikheda, Bahadarpur, Maqsoodabad and Dahkhedi) 07 villages on Bhopa Road (Makhiyali, Jat Mujhera, Chandpur, Tigri, Kasampura, Nagla Buzurg/Naya Gaon and Bhandura), 02 villages on Jolly Road (Bilaspur, Dhandera) 02 villages on Vahelna Road (Jaroda and Vahelna) one village on NH-9 - Sandhawli, one village (Tisang) on Khatauli-Jansath Road, One village (Bahedi) on Saharanpur Road and one village (Charthawal) on Muzaffarnagar-Thanabhawan Road. The survey was carried during 03.01.2024 - 04.01.2024 and 11.01.2024 - 12.01.2024. During the survey samples were collected from 73 locations, out of which groundwater samples were collected from 68 locations, samples from drains were obtained from three distinct locations, namely, one from the pond in Niraana village, another from the sugar Mill drain in Khatauli, and third from Vahelna village. During the survey, joint teams visited the individual villages, interacted with local villagers regarding the ground water usage, quality, problems related to groundwater use, and any observed impacts on health due to diseases potentially linked to groundwater use in villagers.

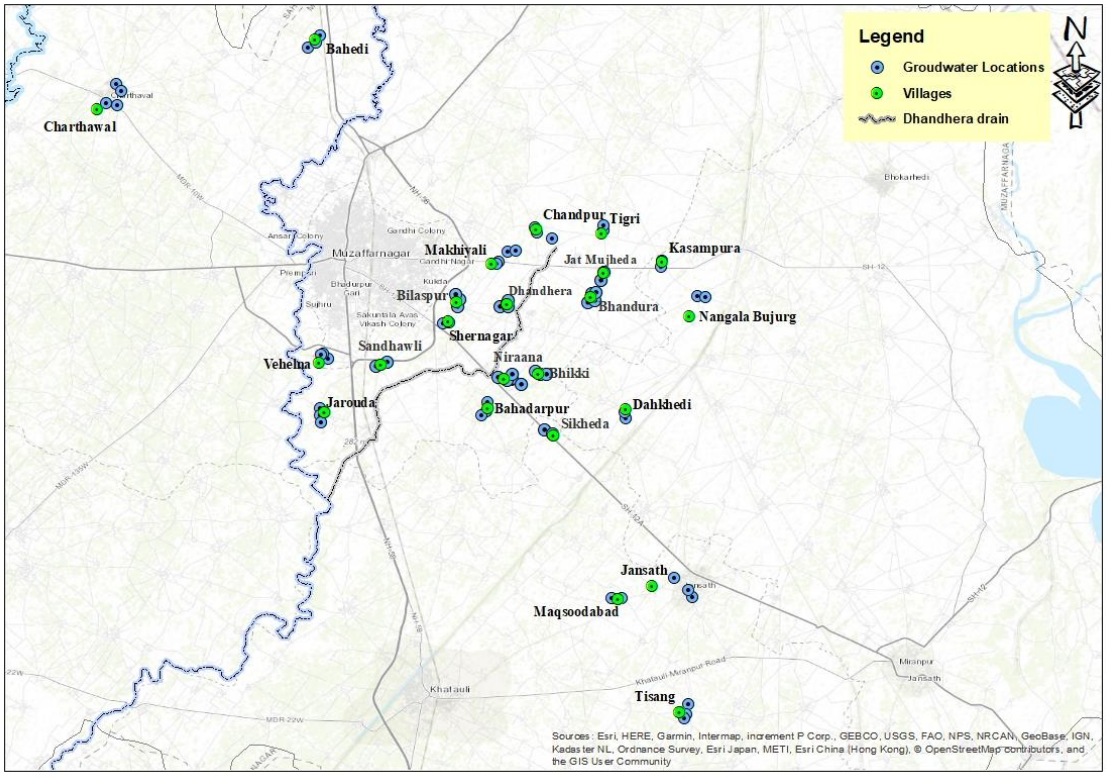


Figure 10 Sampling locations of groundwater in Muzaffarnagar district (Uttar Pradesh)

Analysis of samples were carried out at the UPPCB Laboratory. Analysis result values were compared with permissible limits for individual parameters in Drinking Water Standard of BIS standards for drinking water– IS 10500:2012. The detailed of sampling locations and analysis reports of the samples collected are enclosed as **Annexure – III and IV**.

I. Analysis of Groundwater Quality Index, Total hardness and Total dissolved solids

Based on the analysis of groundwater samples collected from the 23 villages visited by the joint team classification of water quality was made based on Groundwater Quality Index, Total hardness and Total Dissolved Solids.

Groundwater Quality Index

It is a comprehensive measure that assesses the overall health of a water body by considering various parameters such as pH, dissolved oxygen, turbidity, and nutrient levels according to Talpur et al. (2020) and Batabyal and Chakraborty (2015). It takes a holistic approach, considering the collective impact of multiple factors rather than analyzing each data point individually, especially in large datasets where it's not feasible to scrutinize every parameter. It is internationally recognized and published in peer-reviewed journals, ensuring its credibility and reliability. It assigns weightage to each parameter based on their respective impacts, providing a standardized and systematic way to evaluate and monitor water quality over time. Details on Groundwater Quality Index calculation is provided at **Annexure – V**.

Groundwater Quality Index is calculated based on nine Water Quality Parameters (pH, TDS, Cl^-, F, SO_4^{-2}, NO_3-N, Fe and Mn). The Groundwater Quality Index suggests 63.3% of samples under excellent and Good Quality, ~28% of samples under Poor and Very Poor Water Quality and ~8.8% water sample unsuitable for drinking purpose.

Water Quality Index exceeding 300 has been recorded at six location in villages, Jansath (2 locations), Vahelna (1 location) and Tisang (3 locations), indicating water quality unsuitable for drinking.

Water Quality Index ranging between 200 to 300 has been observed at six locations in Maqsoodabad (1 location), Dahkhedi (2 locations), and Jaroda (3 locations), indicating very poor water quality.

Table 9 Groundwater Quality Index

Index value	Water quality	No of samples	Percentage of water samples
<50	Excellent	28	41.2
50-100	Good water	15	22.1
100-200	Poor water	13	19.1
200-300	Very poor water	6	8.8

>300	**Water unsuitable for drinking**	**6**	**8.8**

Total Hardness Classification

Total hardness Classification is based on Sawyer and McCarty's classification system, proposed in 1967. It offers a structured framework for assessing water quality based on total hardness. Total hardness, typically measured in terms of calcium carbonate ($CaCO_3$) concentration, categorizes water into four classes: soft, moderately hard, hard, and very hard. Soft water contains less than 75 mg/L of $CaCO_3$, while very hard water exceeds 300 mg/L. This classification aids in understanding water's suitability for various purposes, such as drinking, agricultural, and industrial use, as hardness can affect soap effectiveness, scale formation, and corrosion rates in pipes and equipment.

Total Hardness of groundwater data varies from 126 to 945 mg/l. Around 50% samples were in category of very hard, 47% in Hard and only 3% of moderate hardness. Hardness is the amount of dissolved calcium and magnesium in the water. Water moving through soil and rock dissolves naturally occurring minerals and carries them into the groundwater as it is a great solvent for calcium and magnesium. The high concentration of TH in groundwater may cause kidney stone in human beings.

Table 10 Water Quality Classification based on Total hardness

TH Value	Water Quality	No of Samples	Percentage of Samples
<75	**Soft**	**0**	**0.0**
75-150	**Moderately hard**	**2**	**2.9**
150-300	**Hard**	**32**	**47.1**
>300	**Very hard**	**34**	**50.0**

Total Dissolved Solids (TDS)

Total Dissolved Solids classification is based on Davis and De Wiest (1966) classification system. The TDS classification system delineates water into categories based on its dissolved solids content. This classification provides insights into water's salinity levels, which impact its palatability, suitability for irrigation, and effects on ecosystems. TDS is the weight of residue remained after a water sample is evaporated to dry state. It includes calcium, magnesium, sodium, potassium, carbonate, bicarbonate, chloride and sulphate. In the present survey data, it ranges between 171.4 to 1352 mg/l. The agricultural practices, residential runoff, leaching of soil causing contamination and point source water pollution discharge from industrial or sewage treatment

plants are the primary sources for TDS (Boyd 2000). Based on TDS classification, water quality of 95.6% samples falls under Drinking water either Desirable or permissible drinking water quality and 4.4% of samples useful for Irrigation purpose only.

Table 11 Water Quality Classification based on TDS

TDS Value	Water Quality	No of Samples	Percentage of Samples
<500	**Desirable for Drinking**	**47**	**69.1**
500 – 1000	**Permissible for Drinking**	**18**	**26.5**
1000 - 3000	**Useful for irrigation**	**3**	**4.4**
>3000	**Unfit for drinking and irrigation**	**0**	**0.0**

II. Analysis of heavy metals in groundwater samples

During joint inspection of 23 villages, it was found that approximately 22 villages had high iron concentrations in their groundwater, ranging from 0.02 to 13.6 mg/l. A total of 87% of the samples collected for heavy metal analysis (59 out of 68 samples) exceeded the maximum permissible limit of 0.3 mg/l, as per the drinking water standards (IS:10500:2012). Villages with iron concentrations surpassing the permissible limits include Jansath, Niraana, Charthawal, Bahedi, Tisang, Vahelna, Jaroda, Bilaspur, Dhandhera, Bhandura, Nagla Buzurg, Kasampura, Tigri, Chandpur, Jat Mujhera, Makhiyali, Dahkhedi, Maqsoodabad, Sikheda, Shernagar, Bhikki, and Sandhwali.

The elevated iron concentrations observed in Uttar Pradesh, as reported by Kalicharan (2007), indicated significant metal ion content in the surveyed wells. The increased iron concentration may be attributed to the corrosion of pump components (Langaneger, 1987) and the interaction between oxidized iron minerals and organic matter, leading to the dissolution of Fe_2CO_3 at a lower pH (Mondal et al., 2010). Despite initially clear well water, it quickly turned cloudy and brown due to $Fe(OH)_3$ precipitation. Another factor contributing to heightened iron concentration is the depletion of dissolved oxygen by organic matter, resulting in reduced conditions. Under such conditions, the solubility of iron-bearing minerals increases, enriching dissolved iron in groundwater (Applin and Zhao, 1989; White et al., 1991). Most studies suggest that the high iron values are primarily due to geogenic factors.

During joint inspection of 23 villages, it was found that 13 villages exhibit elevated concentrations of Manganese (Mn), ranging from 0.313 to 7.57 mg/l. A total of 48% of the heavy metal samples collected (33 out of 68 samples) surpass the maximum permissible limit of 0.3 mg/l, according to the drinking water standards (IS:10500:2012). Villages with Mangnese concentrations was found surpassing the permissible limits of 0.3 mg/l include Jansath, Charthawal, Bahedi, Tisang,

Vahelna, Jaroda, Nagla Buzurg, Chandpur, Bahadarpur, Makhiyali, Dahkhedi, Maqsoodabad and Shernagar.

Manganese occurs naturally in groundwater, particularly in anaerobic environments. Its concentration is influenced by factors such as rainfall chemistry, aquifer lithology, geochemical conditions, groundwater flow paths, and residence time, which can vary significantly in both space and time. The release of manganese may occur through leaching from overlying soils, minerals in underlying rocks, and minerals within the aquifer itself.

During joint inspection of 23 villages, it was found that 19 villages exhibit elevated concentrations of sulphides, ranging from 0.22 to 2.3 mg/l. A total of 71% of the samples collected for general parameters (48 out of 68 samples of groundwater) exceed the maximum permissible limit of 0.05 mg/l, according to the drinking water standards (IS:10500:2012).

The villages where sulphide concentrations surpassed permissible limits include Charthawal, Bahedi, Tisang, Bilaspur, Dhandhera, Bhandura, Maqsoodabad, Shernagar, Bhikki, Niraana, Makhiyali, Sikheda, Bahadarpur, Chandpur, Jansath, Jaroda, Jat Mujhera, Vahelna and Sandhwali. According to the research conducted by Ram et al. in 2021, the dissolution and leaching of sulphate from rocks containing gypsum, iron sulfides, and other sulfur-bearing compounds could lead to elevated concentrations of sulphate and chloride in groundwater.

During joint inspection of 23 villages, it was found that 10 villages exhibit elevated concentrations of fluoride, ranging from 1.527 to 2.74 mg/l. A total of 30.88 % of the general parameter samples (21 out of 68 groundwater samples) exceed the maximum permissible limit of 1.5 mg/l, according to the drinking water standards (IS:10500:2012). Villages where fluoride concentrations surpassed permissible limits include Maqsoodabad, Jansath, Makhiyali, Jaroda, Vahelna, Tisang, Bahedi, Bahadarpur, Shernagar and Charthawal.

Several studies conducted across various areas in Uttar Pradesh, such as by Ram et al., 2021 in Mahoba District; Kumar et al, 2021 in Lucknow; Ali et al., 2016, Agra; Verma et al., 2023 in Lakhimpur (Kheri); revealed similar findings on elevated fluoride concentration. The research suggests that the lower concentration of Ca^{2+} in the groundwater facilitates the chemical weathering and dissolution of fluorite, leading to an increased fluoride concentration. Fluoride (F) in groundwater is geogenic in nature. Groundwater contains fluorides released from various fluoride-bearing minerals, primarily due to groundwater-host rock interaction.

III. <u>Other observations</u>

- The Chief Medical Officer vide letter dated 05.02.2024, has submitted that based on data available via health camps and OPDs during April, 2023 to January, 2024, no serious disease/ health issue found in the villages as mentioned in the complaint. However, 05 cancer cases were reported in village Nara, which was not mentioned in complain and not surveyed.
- In villages where alternative water sources such as submersible pumps or household connections from the Jal Jeevan Mission are available, handpumps are not utilized for drinking water.

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- Across most villages, there is a lack of infrastructure for wastewater treatment from households, including sewage, or proper discharge mechanisms for wastewater into drains or rivers. Consequently, wastewater accumulates in unlined ponds within and around the villages, which are not routinely cleaned.
- During the site visit, the team observed wastewater-filled ponds alongside deteriorating vegetation, solid waste, and sludge accumulation.
- The utilization of ponds in nearly all villages for wastewater discharge may contribute to groundwater contamination in the villages and surrounding areas.
- Team has observed deposition of ashes on vegetation and trees in nearby farms of Bhandura village as well as suspended ash particle in the air near the village.
- The majority of residents in the villages have reported no significant diseases, health-related concerns, or unusual spikes in health issues in the village.

4. Recommendations

A. Industry

I. Pulp & Paper industries

a. All Pulp & Paper industries shall:

- Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
- Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
- Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
- Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.

b. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.

c. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:

- Upgrade/augment their ETP by installing secondary biological treatment (anaerobic-aerobic)
- Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
- Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.

d. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electro-oxidation etc. for complete reuse/recycling to ensure ZLD.

e. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:

- Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
- Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

II. Other industries

a. All industries shall:
- Improve Operation & Maintenance of ETP
- Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
- Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
- Explore the possibility of reuse of treated effluent to maximum extent
- Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.

b. Pharmaceutical industries shall:
- Provide provision of segregation of high and low COD effluent streams
- Setup evaporation-concentration/incineration system for high COD effluent stream having recalcitrant substances
- Setup three stage ETP system (consisting of Primary, Secondary (biological aerobic) and tertiary treatment (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration) for weak strength low COD effluent stream and also explore other advance treatment technologies available
- Install OCEMS at ETP outlet and provide connectivity with CPCB/SPCB servers

c. Sugar industries shall:
- Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
- Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

d. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

e. Slaughterhouse industry shall:
- Install anaerobic treatment unit in ETP for energy saving and improved treatment efficiency
- Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
- Install ammonia gas sensors with alarm system in ammonia plant.
- Install disinfection unit in ETP to ensure safe reuse of treated effluent in lairage section, floor washing in external areas

f. Food processing industry shall:
   - Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
   - Install OCEMS at ETP outlet and provided connectivity with CPCB/SPCB servers
   - Ensure marking and color coding of all ETP lines and dismantle the unnecessary pipelines nearby ETP area

g. Low cost decentralised techniques (such as Constructed wetlands, Phyto-remediation, Root zone treatment etc.) which require low energy, capital and less skilled manpower may be explored for rejuvenation of recipient drains namely Dhandera, Jat Mujheda and begrajpur industrial drain.

III. Begrajpur Industrial Area

Action Plan

- UPPCB along with the district administration carry out inspection of these industries for assessment of existing effluent treatment, emission control infrastructure, Hazardous waste management facility of the operating industries.
- Relevant CPCB SOPs such as for recycling of lead scrap and lead acid battery, recycling of waste tyre and checklist of minimum requisite facilities for utilization of hazardous waste under rule 9 of Hazardous Waste Management Rules-2016 for metal & metal bearing waste for recovery of metal salts alloys may be referred for inspection of metal processing units.
- UPPCB may carry out 24-hour monitoring of flow & waste water characteristics (composite sampling) of Begrajpur drain to assess the actual potential of discharging pollution load.
- Operation of units discharging acidic/ alkaline effluent without proper neutralization shall be immediately stopped.
- Industries operating without adequate infrastructure of effluent treatment & emission control devices shall be stopped.
- Stored legacy hazardous waste shall be transferred to the TSDF site for scientific disposal to rule out possibility of illegal disposal in to the drain.
- Possibility of transfer of effluent through tanker to the nearest Common Effluent Treatment Plant (CETP) for proper treatment may be explored.
- UPPCB/UPSIDC may install real time ambient air quality monitoring station in industrial area and real time effluent monitoring system in Begrajpur drain.
- UPPCB may also carry out feasibility study (effluent characteristics & load, topography of industrial area, land availability etc.) for requirement of CETP with advance technologies in Begrajpur industrial area in consensus with the operating industries in the area.

- Facilitation programme for industrial units for adoption of cleaner technology, waste minimization practices and water conservation. Implementation of sector specific charter in textile and distillery sector units.
- Health impact study of workers and nearby villagers exclusively lung and metal toxicity study by district administration.
- A number of battery recycling and metal processing units located in industrial area Begrajpur have been granted Consent to operate with ZLD condition. However, such units also discharge highly acidic effluent (pH<2) having high metal concentration generated from washing of empty plastic bodies of batteries, washing of working floor area. Purging / re-casting of metallic anode and cathode also generate effluent with high concentration of heavy metals. Discharge of untreated effluent from textile processing and chemical units contributed high Color, BOD, COD, Sulphide and Chloride concentration.
- The existing waste management practices adopted by ZLD units as well as other discharging units shall be reviewed and Consent to operate may be revised accordingly.
- **Air Pollution and its Control**: Other than acidic & volatile organics fumes, Obnoxious odour, fugitive emissions of smoke and particulate matter were observed during the evening hours, making the air severely polluted and unfit for breathing. It is proposed that continuous Ambient Air Quality Monitoring Stations should be installed at minimum two locations in UPSIDA industrial area Begarajpur.
- **Hazardous and Other Wastes**: Sludge and other wastes dumped in unscientific manner, need to be controlled and a TSDF site may be constructed to cater the needs of the industries located in Muzaffarnagar area so as to prevent contamination of ground water and soil.

IV. Action Plan for Non-paper solid waste namely, Plastic Waste, Boiler Ash, ETP Sludge and surface drain

The action plan aims to establish a robust framework for the effective handling, disposal, and monitoring of Plastics Waste, Boiler Ash and ETP sludge generated by industrial units.

Key Components

1. Constitution of a Society and Special Purpose Vehicle (SPV)

1.1. **Society Formation**: A society shall be constituted, comprising all relevant stakeholders, including industrial units and regulatory bodies. The State Pollution Control Boards (SPCBs) shall facilitate the establishment of this society.

1.2. **Special Purpose Vehicle (SPV)**: The society shall create an SPV specifically dedicated to managing Plastics Waste, Boiler Ash and ETP sludge generated by industrial units.

2. Membership and Participation

2.1. **Membership**: All industrial units within the sector must be members of the society. This ensures collective responsibility and participation in waste management efforts.

3. Waste Generation and Record Keeping

3.1. **Logbook Maintenance**: Member units must maintain a logbook that records waste quantities, types, and disposal methods. This logbook will serve as a crucial reference for waste management audits and assessments.

4. Supervision and Payment

4.1. **SPCB Supervision**: The SPCBs shall supervise waste management practices within member units. This includes overseeing waste handling, transportation, disposal and verification through logbook & manifest system slip

4.2. **Cost Allocation**: Member units shall bear the cost associated with waste management, including transportation, treatment, and final disposal.

5. SPV Responsibilities

Special Purpose Vehicle (SPV) Responsibilities in Hazardous Waste Management

The SPV will play a crucial role in ensuring compliance with regulations governing the transportation of hazardous industrial waste.

Responsibilities related to Hazardous Waste Transportation:

1. Manifest System Facilitation:

- The SPV will facilitate the proper use of the six-copy manifest system.
- This includes ensuring generators and transporters understand the color-coded copies and their designated actions:
    - **White Copy:** Forwarded to the State Pollution Control Board (SPCB) by the generator.
    - **Light Yellow Copy:** Signed and returned to the generator by the transporter.
    - **Pink Copy:** Retained by the disposal facility operator.
    - **Orange Copy:** Returned to the transporter by the facility after accepting waste.
    - **Green Copy:** Forwarded to the SPCB by the facility after disposal.
    - **Blue Copy:** Returned to the generator by the facility after disposal.

2. Awareness and Implementation:

- The SPV will actively promote awareness among member units regarding proper packaging, labeling, and manifest system requirements for waste transportation.
- The SPV will collaborate with SPCBs to ensure member units receive guidance on:
    - Safe handling, storage, and transportation of waste.
    - Accurate labeling of waste containers, including information on corrosive, reactive, ignitable, or toxic properties.

3. Information Dissemination:

- The SPV will provide member units with access to relevant information regarding the Transport Emergency (TREM) Card (Form 10). This card details the hazardous nature of the waste and necessary emergency measures.

4. Data Management and Reporting:

- **Transit and Disposal Records**: The SPV shall maintain records of waste transit and final disposal. These records will include details such as transportation routes, disposal sites, and quantities.

- **Quarterly and Monthly Reporting**: The SPV shall submit quarterly and monthly reports to both member units and the SPCBs. These reports will outline waste management activities, progress, and compliance with regulations.
- **Verification by SPCBs and maintaining compliance**: The SPV will collaborate with SPCBs in identifying potential compliance issues and reporting any discrepancies encountered during the transportation process. The SPCBs will verify the accuracy and completeness of the SPV's records. This ensures transparency and accountability in Plastics Waste, Boiler Ash and ETP sludge management practices.

B. Drain

Action plan for rejuvenation of Dhandera and Jat Mujhera drain

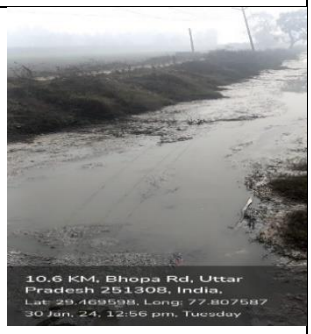
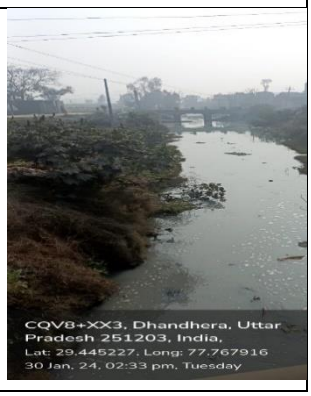
The industrial cluster have four major drains: Dhandhera drain, Jat Mujhera drain, Vahelna drain, and Begrajpur industrial drain, spanning lengths of 21 km, 8 km, 2.15 km, and 1.5 km respectively. Notably, both the Jat Mujhera and Begrajpur drains discharge into the Dhandhera drain. These drains do not have freshwater and carries partially treated industrial effluents along with episodal purging from industries engaged in zero liquid discharge (ZLD) practices and legacy solid waste.

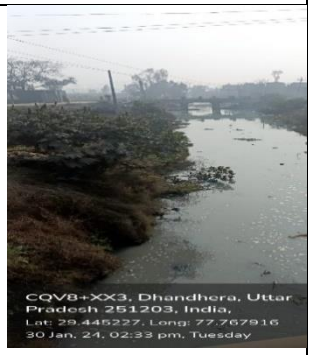
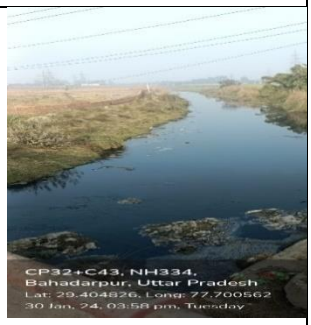
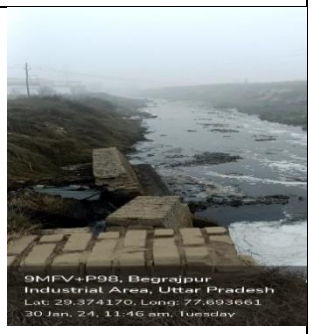
To address the pressing need for rejuvenation, it is imperative to adopt zero-energy, zero-chemical use technologies requiring minimal maintenance and handling. The Central Pollution Control Board (CPCB) has formulated guidelines on "Alternative Treatment Technologies for Wastewater Treatment in Drains," pursuant to the directives of the National Green Tribunal (NGT) in the case of OA No. 06/2012, titled Manoj Mishra Vs Union of India & Ors. The guidelines advocate for the implementation of Constructed Wetland Systems (CWS), recognized globally as an effective and environmentally sustainable approach for wastewater treatment. Constructed wetlands utilize diverse plant species and microbial communities to biodegrade pollutants without the need for external energy sources.

The efficacy of CWS has been demonstrated at Neela Hauz Lake near Sanjay Van in New Delhi, where a collaboration between the Centre for Environmental Management of Degraded Ecosystems (CEMDE), Delhi University, and the Delhi Development Authority (DDA) has led to a remarkable 90% reduction in biochemical oxygen demand (BOD) and the restoration of the once-degraded lake. CEMDE experts have surveyed the Muzaffarnagar industrial cluster and identified seven locations for the establishment of CWS in the industrial cluster. The U.P. Pollution Control Board (UPPCB) may be designated as the nodal agency for implementation. The costs associated with constructing these wetlands may be shared between the industrial cluster as part of corporate social responsibility initiatives and government agencies like the National Mission for Clean Ganga (NMCG). It is estimated that the CWS will require 1-2 years to become fully operational once implemented.

Details of possible locations selected based on the topology of drain for setting up Constructed wetland system during survey are tabled below;

Table 12 Details of possible location for setting up Constructed Wetland Systems (CWS)

Particulars	**Drain type**	Co-ordinate	Location	Flow condition	Ecological condition	Remarks	Photo
CWS-1	Dhandera	29.468285 77.785053	Bhopa road d/s for industrial cluster	Flow around 3.5 MLD Flow width-4 mtr. Flow depth- 0.2 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted	
CWS-2	Jat Mujhera	29.467504 77.807097	Bhopa road d/s for industrial cluster	Flow around 1 MLD Flow width-4 mtr. Flow depth- 0.2 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted, observed dry u/s of industrial area	
CWS-3	Dhandera	29.442093 77.774533	Jolly road d/s for industrial cluster	Flow around 5 MLD Flow width-4 mtr. Flow depth- 0.1 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted	

CWS-4	Jat Mujhera	29.439301, 77.786020	Jolly road d/s for industrial cluster	Flow around 4 MLD Flow width-4 mtr. Flow depth- 0.2 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted	
CWS-5	Dhandera	29.422672 77.757466	Jansath road d/s for industrial cluster	Flow around 5 MLD Flow width-4 mtr. Flow depth- 0.2 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted	
CWS-6	Dhandera	29.387939, 77.704233	u/s of national highway	Flow around 15 MLD Flow width-25 mtr. Flow depth- 0.2 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted	
CWS-7	Dhandera	29.373186, 77.692426	d/s of confluence of Begrajpur drain	Flow around 20 MLD Flow width-25-30 mtr. Flow depth- 0.3 mtr.	Wetland plants like Phragmites, Typha observed	Highly silted	

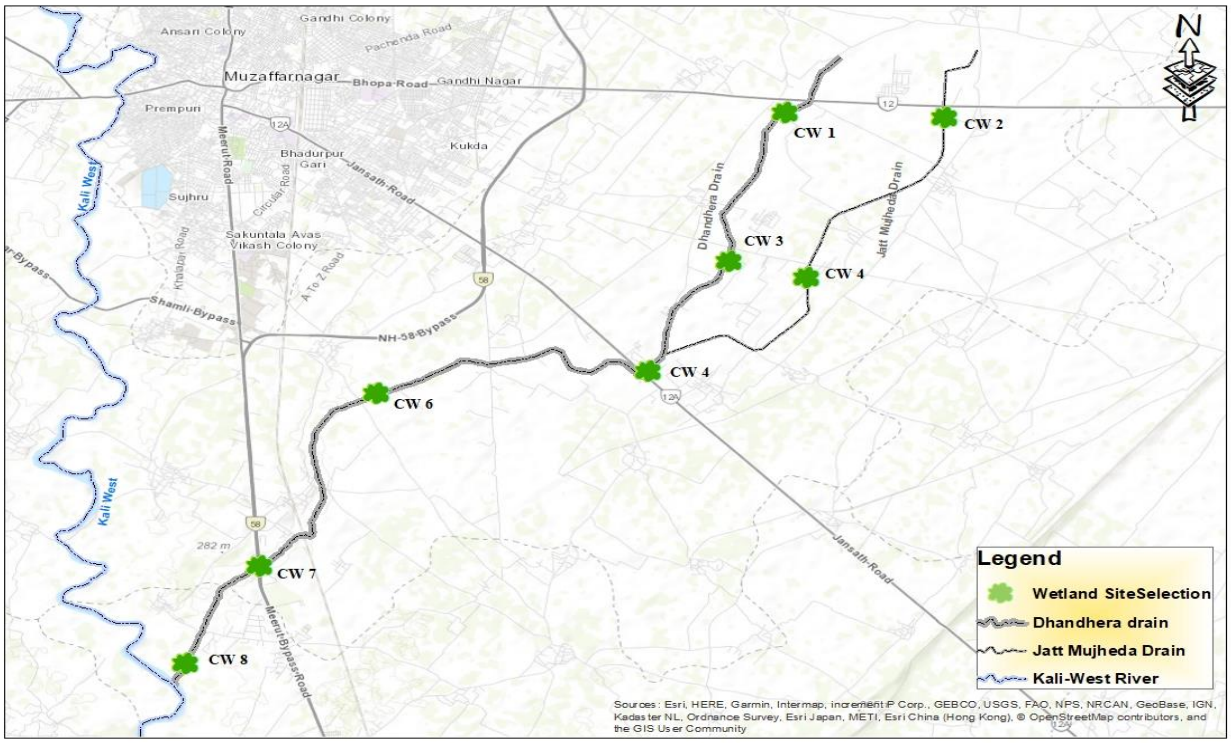


Figure 11 Catchment area of drains showing possible locations for setting up CWS

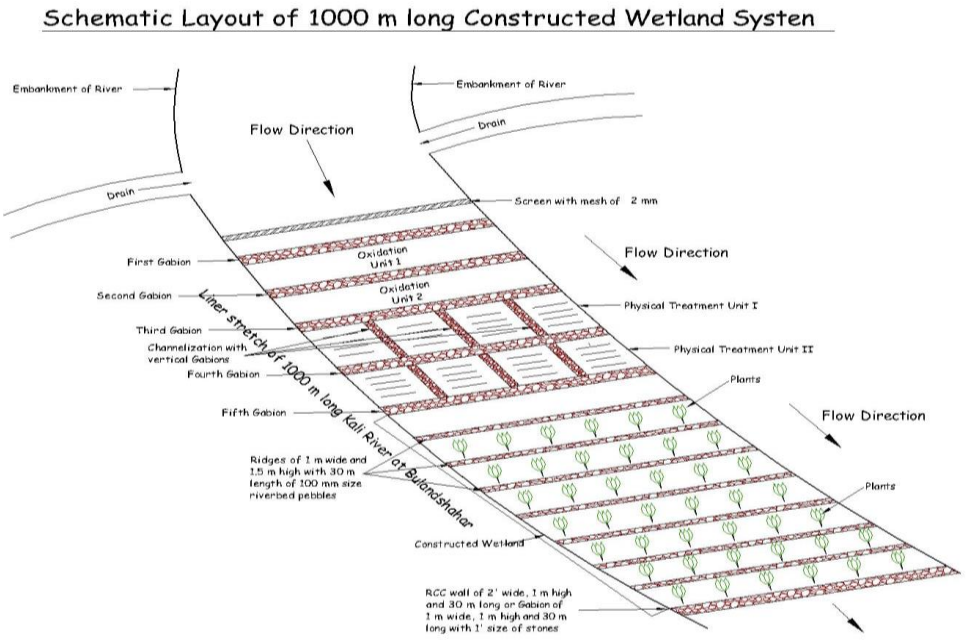


Figure 12 Schematic layout of Constructed Wetland System

Native Flora for CWS

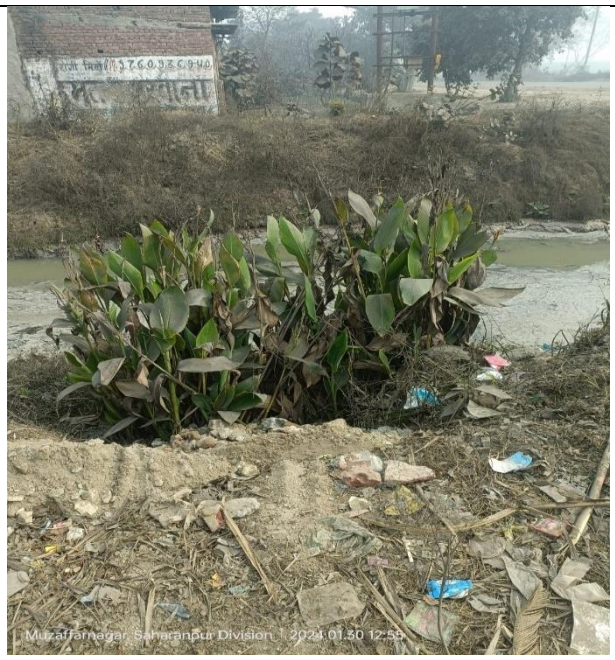
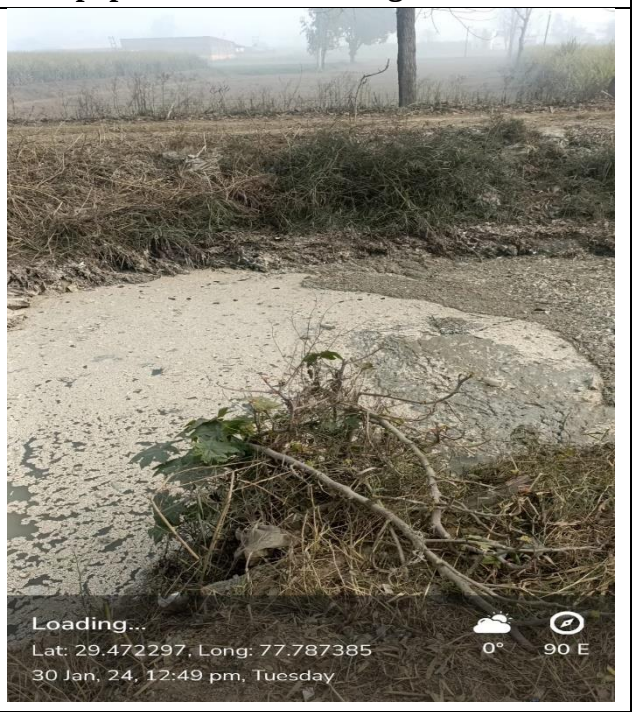
Phragmites	Indian shot
	
Typha	**Non-paper solid waste silting of drain**
	

Figure 13 Native flora for CWS in Dhandhera and Jat Mujhera drain system

C. Action Plan

I. Violations/ activities requiring immediate action (Industrial units having either no ETP or incomplete ETP for effluent treatment)

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
1.	Inspection of industries in Begrajpur industrial area for assessment of existing effluent treatment, emission control infrastructure, Hazardous waste management facility	UPPCB along with the district administration	Mandatory	03 months
2.	24 hour monitoring of flow & waste water characteristics (composite sampling) of Begrajpur drain to assess the actual potential of discharging pollution load	UPPCB	Mandatory	03 months
3.	Immediately stop the operation of unit discharging untreated effluent or operating without adequate infrastructure for effluent treatment & emission control in Begrajpur industrial area	UPPCB along with the district administration	Mandatory	03 months
4.	Stored legacy hazardous waste in Begrajpur industrial area shall be transferred to the TSDF site for scientific disposal to rule out possibility of illegal disposal in to the drain during rainy season	UPPCB along with the district administration	Mandatory	03 months
5.	Legacy solid waste (plastic waste, ETP sludge and boiler ash) dumped at different locations in Muzaffarnagar shall be transferred to the TSDF and authorized recyclers for scientific disposal	UPPCB along with the district administration	Mandatory	03 months
6.	Carry out feasibility study (Effluent characteristics & load, topography of industrial area, land availability etc.) for requirement of Common effluent Treatment Plant (CETP) with advance technologies in Begrajpur industrial	UPPCB and Industry association	Mandatory	06 months

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
	area in consensus with the operating industries in the area			
7.	Provide provision of segregation of high and low COD effluent streams	Pharmaceutical industries	Mandatory	01 month
8.	Setup evaporation-concentration/ incineration system for high COD effluent stream having recalcitrant substances		Mandatory	06 months
9.	Setup three stage ETP system (consisting of Primary, Secondary (biological aerobic) and tertiary treatment) for weak strength low COD effluent stream along with condensate from high COD stream and also explore other advance treatment technologies available		Mandatory	06 months
10.	Restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled	Distillery industry (Molasses based)	Mandatory	03 months
Action Plan for non-paper solid waste namely, Plastic Waste, Boiler Ash, ETP Sludge and surface drain				
11.	Constitution of a Society and Special Purpose Vehicle (SPV)	UPPCB and Industrial Cluster	Mandatory	1 Month
12.	Agreement and Membership for Society and SPV	Industrial Cluster	Mandatory	1 Month
13.	Action plan for non-paper solid waste namely, Plastic Waste, Boiler Ash, ETP Sludge and surface drain	Industrial Cluster	Mandatory	2 Months
14.	Waste Generation and Record Keeping	Industrial Cluster and SPV	Mandatory	2 Months Onwards

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
15.	Verification of end-to-end waste disposal	SPV and UPPCB	Mandatory	2 Months Onwards
16.	Data Management and Reporting	Industrial Cluster and SPV	Mandatory	2 Months Onwards

II. Violations/activities requiring technological intervention (Industrial units having trivial violation in compliance with discharge norms due to inefficient operation & maintenance of ETP/ZLD system)

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
	General recommendations			
1.	Install flow meter with totalizer (electromagnetic, ultrasonic etc.) at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis	All industries	Mandatory	01 month
2.	Install separate flow meter with totalizer (electromagnetic, ultrasonic etc.) at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis	All industries	Mandatory	01 month
3.	Installation of fine screen (ex. Rotary drum screen/Hill screen) at ETP inlet for separation of plastics (or other floating materials)	All Pulp & Paper industries	Mandatory	03 months
4.	Improve Operation & Maintenance of ETP (i.e. MLSS > 3000 mg/l, DO – 2	All industries	Mandatory	-

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
	ppm, MLVSS/MLSS ratio – 0.6 to 0.8)			
5.	Installation of DO sensor (with display) in the aeration tanks to optimize the power consumption of air blowers	All industries	Optional	-
	ETP upgradation			
6.	Installation of secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration)	Agro residue (B1 & B2 category) based Pulp & Paper industries	Mandatory	Total – 01 Year
	a. Preparation of DPR			03 months
	b. Award of work order			03 months
	c. Construction, installation and commissioning			06 months
7.	Installation of anaerobic unit for treatment of wet washing effluent	Agro residue (B1 & B2 category) based Pulp & Paper industries	Mandatory	Total – 12 months
	a. Award of work order			03 months
	b. Construction and commissioning			09 months
8.	Installation of secondary biological treatment (anaerobic-aerobic) and ensure 70-75 % reduction in BOD & TSS after secondary biological treatment stage	Waste paper/recycle fiber (C1 & C2 category) based	Mandatory	12 months

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
9.	Ensure characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.	industries operating at ZLD	Mandatory	06 months after upgradation
10.	Explore other advance technologies available like advance oxidation, membrane filtration, electro-oxidation etc. for complete reuse/recycling to ensure ZLD		Optional	-
11.	Installation of physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration)	Waste paper/recycle fiber based industries (C1 & C2) discharging treated effluent	Mandatory	12 months
12.	Explore other advance technologies available like advance oxidation, membrane filtration, electro-oxidation etc. to ensure consistent compliance with stipulated discharge norms		Optional	-
13.	Install OCEMS at ETP outlet and provide connectivity with CPCB/SPCB servers	Pharmaceutical industries	Mandatory	03 months
14.	Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency	Sugar industries	Optional	-

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
15.	Restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled	Distillery industry (Molasses based)	Mandatory	03 months
16.	Install ammonia gas sensors with alarm system in ammonia plant	Slaughterhouse industry	Mandatory	03 months
17.	Install disinfection unit in ETP to ensure safe reuse of treated effluent in lairage section, floor washing in external areas		Mandatory	03 months
18.	Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency		Optional	-
19.	Install OCEMS at ETP outlet and provide connectivity with CPCB/SPCB servers	Food processing industry	Mandatory	03 months
20.	Ensure marking and color coding of all ETP lines and dismantle the unnecessary pipelines nearby ETP area		Mandatory	03 months
Begrajpur industrial area				
21.	Possibility of transfer of effluent through tanker to the nearest CETP for proper treatment may be explored	UPPCB	Optional	-
22.	Installation of real time ambient air quality monitoring station in industrial area and real time effluent monitoring system of Begrajpur drain	UPPCB/UPSIDC	Optional	-
Dhandera and Jat Mujheda drain system				

S. No.	Action Points	Executing agency	Nature (Mandatory/ Optional)	Timeline for execution
23.	Design of Constructed Wetland System based on the topology and waste water characteristic of drain	Irrigation department in consultation with UPPCB and expert agency like CEMDE or others	Optional	3-6 months
24.	Desilting of drains up to bed level and strengthening of bunds with desilted Material	Irrigation department	Optional	Once in a year
25.	Vegetation development on embankments of restored drain.	Irrigation/Forest department in consultation with UPPCB and expert agency like CEMDE or others	Optional	1-2 year
26.	Setting up of series of in-situ constructed wetland systems where width of drain is maximum based on flow & wastewater characteristics of drain at that location		Optional	1-2 year
27.	Follow up monitoring of wastewater quality of drains	UPPCB	Optional	Fortnightly
28.	Supply of drinking water in 10 villages having high content of fluoride and water quality index more than 200 (water is not fit for drinking)	UPJN, District Administration	Mandatory	06 months
29.	Sealing of bore-wells (12 nos.) having water quality index more than 200 (water is not fit for drinking)	UPJN, District Administration	Mandatory	Within 1 month
30.	Development of common facility (i.e., sanitation, drinking water supply, approach road widening & afforestation) in all industrial clusters namely Bhopa Road, Jansath Road, Jolly Road, Begrajpur & Vahelna	UPJN, District Administration	Mandatory	12 months

- **The aforementioned action plan will be implemented for both Pulp & Paper industries and other industries in Muzaffarnagar, Uttar Pradesh, irrespective of whether they are listed in the petition filed under O.A. No. 540/2023 or not.**
- A detailed schematic diagram of proposed ETP is enclosed as **Annexure – VI**.
- A detailed inspection report of 32 industries monitored by Joint Committee is enclosed as **Annexure – VII.**

Joint Committee:

S. no.	Name & designation of committee member	Organization	Signature
1.	Shri Vikash Kashyap, City Magistrate, Muzaffarnagar	District Administration (Nodal agency)	
2.	Dr AK Vidyarthi, Director (Scientist 'F') and Divisional Head, WQM-II	Central Pollution Control Board	
3.	Dr AK Gupta, Additional Director & Scientist-E	MoEF&CC - Regional Office, Lucknow	
4.	Shri Ankit Singh, Regional Officer, Muzaffarnagar	Uttar Pradesh Pollution Control Board	
5.	Shri Ashish Kumar Singh Choudhary, Hydrologist	UP Ground Water Department	

Annexure – I: List of Industries

S.N.	Name & Address of Industry
List of Industries Provided by UPPCB	
1.	A.R. Metal Works, J-22, Industrial Area, Begrajpur, Muzaffarnagar
2.	Akash Metal, G-24, Begrajpur, Muzaffarnagar
3.	Aman Metal Works, L-11, Industrial Area Begrajpur, Muzaffarnagar
4.	N.R. Metal Works, Vill. Hussainpur Bopara, Muzaffarnagar
5.	R.K. Metal Works, Vill. Hussainpur Bopara, Muzaffarnagar
6.	Prince Metal & Alloys, Vill. Hussainpur Bopara, Near Begrajpur, Muzaffarnagar
7.	Bharat Metal Works, N-1, Industrial Area Begrajpur, Muzaffarnagar
8.	Entire Battery India, H-31, J-15, Industrial Area, Begrajpur, Muzaffarnagar
9.	Hasan Metal Works, Begrajpur, Muzaffarnagar
10.	J.S. Industries, K-37, Industrial Area, Begrajpur, Muzaffarnagar
11.	Shadab Metal Works, L-10, Industrial Area Begrajpur, Muzaffarnagar
12.	Shree Metals Work, G-5, Industrial Area Begrajpur, Muzaffarnagar
13.	Taj Metal Works, N-2, Industrial Area Begrajpur, Muzaffarnagar
14.	Samyam Industries, C-23, Industrial Area Begrajpur, Muzaffarnagar
15.	PSR Metals Pvt. Ltd., Hussainpur Bopara, Near Begrajpur, Muzaffarnagar
16.	Sai Metal, L-1, L-2, L-3, Industrial Area Begrajpur, Muzaffarnagar
17.	Arya Metal Industries, J-11, Industrial Area Begrajpur, Muzaffarnagar
18.	S.S. Metal and Allied Industries, H-30, Begrajpur Industrial Area, Muzaffarnagar
19.	Suja Metals, G-6, Industrial Area, Begrajpur, Muzaffarnagar
20.	Aadi Enterprises, K-24, Industrial Area Begrajpur, Muzaffarnagar
21.	Magma Industries, C-24 to C-27, Industrial Area Begrajpur, Muzaffarnagar
22.	Royal E-Waste, Vill. Hussainpur Bopara, Near Begrajpur Industrial Area, Muzaffarnagar
23.	A.R. Metal and Allied Industries, D-6, D-7, Industrial Area Begrajpur, Muzaffarnagar
24.	Muzashi Recyclers Pvt. Ltd. Khasra No. 355, Vill. HussainpurBopara, Khatauli, Muzaffarnagar
25.	R.K. Chemicals, Industrial Area, Begrajpur, Muzaffarnagar
26.	Sai Globe Packaging, B-1, B-2, Industrial Area, Begrajpur, Muzaffarnagar
27.	J.D. Enterprises, C-37, Industrial Area Begrajpur, Muzaffarnagar
28.	G.S. Rollers, B-3, Industrial Area Begrajpur, Muzaffarnagar
29.	Khatauli Rubber Industries, G-1, UPSIDC, Begrajpur, Muzaffarnagar
30.	B.S. Agriculture Implements Pvt. Ltd., B-4, UPSIDC Industrial Area, Begrajpur, Muzaffarnagar

31.	Suman Engineering & Chemicals Pvt. Ltd., C-19, UPSIDC Industrial Area, Begrajpur, Muzaffarnagar
32.	G.K. Carbon Pvt. Ltd., G-19, Industrial Area Begrajpur, Muzaffarnagar
Additional units found in Begrajpur Industrial area	
1.	Noor Processor
2.	Metal alloys
3.	Star Agrovat
4.	Venus Industries
5.	Solex Auto Pvt Limited
6.	Chakradhar Chemicals
7.	Triveni Plast
8.	Ayanam Collection
9.	Kishan metal works
10.	Firoz Metal
11.	Paras Oxide
12.	Ravi Organics
13.	Dayachand Engineering
14.	Tyagi Engineering works
15.	Bright Wash
16.	Himgiri Metal
17.	Balaji Enterprises (Distillery)
18.	Jain Processor
19.	Viable E waste recycler

Note: Few units found not having display board on unit gate

Annexure – II: Analysis results of Drain samples - General Parameters (Begrajpur Industrial Area)

S. No.	Date	Sampling location	Coordinates		Color (Hazen)	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Phospate (mg/l)	Sulphate (mg/l)
1	30.12.2023	**Begrajpur drain d/s Magma Industries**	29.372770	77.701314	**BDL**	**4.1**	**650**	**191**	**132**	**1544**	**0.3**	**40**
2	30.12.2023	**Begrajpur drain b/c to Dhandera (after confluence of right and left both side channels)**	29.373936	77.695945	**BDL**	**2.2**	**420**	**140**	**54**	**1528**	**0.4**	**168**

S. No.	Date	Sampling location	Coordinates		pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	Chloride (mg/L)	Phospha te-P (mg/L)	Nitrate-N (mg/L)	Ammonial-N (mg/L)	Sulphate (mg/L)	Phenolic Compound (mg/L)	Color (Hazen)	Sulphide (mg/L)
1	29.01.2024	Channel-1: Drain entering from outside to industrial area near B S Agriculture Implements Pvt. Ltd.	29.376107	77.703984	7.7	114	29	17	412	29	0.4	0.9	-	41	-	BDL	-
2	29.01.2024	Channel-1B D/s of Ravi organics & Paras Oxide	29.375324	77.702064	6.5	449	130	83	3580	891	1.3	2.3	-	176	-	100	6.4
5	29.01.2024	Channel 1B D/s Jain Processor b/c to channel 1	29.373319	77.702303	6.5	1542	493	841	1180	227	0.7	1.5	27	158	0.3	308	3.6
3	29.01.2024	Channel-1D U/s of Chakradhar Chemical & D/s of Noor Fashion	29.376362	77.700114	9.6	2654	687	2736	4900	1722	0.4	21.5	33	181	0.6	300	55
4	29.01.2024	Channel 1 A D/s of Daychand Engineering b/c to Channel 1	29.373319	77.702303	2.1	908	310	626	1724	NA	0.1	4.1	22	316	-	BDL	3.2

6	29.01.2024	Channel-2: Drain Starting from industrial area D/s Suman Engineering	29.372521	77.703585	7.7	498	168	800	616	59	0.3	1.0	-	60	-	BDL	-
7	29.01.2024	Channel-2 D/s Magma	29.372770	77.701314	7.3	108	22	13	460	39	0.2	3.2	11	31	-	BDL	2
8	29.01.2024	Channel-2.A: D/s Metal alloys leading to collection tank	29.373123	77.699234	5	188	49	81	996	148	0.1	2.5	-	218	-	BDL	-
9	29.01.2024	Channel-1 D/s of Ayanam Collection	29.373350	77.699610	3	420	148	134	1420	99	0.5	10	17	227	0.2	40	2.4
10	29.01.2024	Channel-1 A/c of 1C & 1D	29.373391	77.699461	2	416	146	360	19784	NA	3.4	0.5	-	405	-	BDL	-
11	29.01.2024	Channel-1 a/c of channel 2 & 1E	29.373936	77.695945	2	302	82	252	15092	NA	2.3	0.5	-	410	-	5	
12	29.01.2024	Channel-1 b/c to dhandera drain	29.374012	77.693237	2	424	155	291	5460	NA	2.3	7.2	19	391		302	NA
13	30.01.2024	Channel-1 b/c to dhandera drain	29.374012	77.693237	<2.0	711	263	172	2988	NA	0.1	9.6	29	321	0.5	BDL	NA
14	30.01.2024	Channel-1 B/c with Channel 2	29.373564	77.697977	<2.0	653	181	549	35004	NA	0.1	0.8	27	456	-	5	NA
15	30.01.2024	Channel-1B.5 D/s of Paras Oxide	29.375352	77.701858	<2.0	587	131	619	5156	NA	0.1	7.8	24	330	-	BDL	4

Analysis results of Drain samples - Heavy Metals (Highlighted values indicate excessive concentrations)

S. No.	Date	Sampling location	As (mg/L)	Cd (mg/L)	Co (mg/L)	Cr (mg/L)	Cu (mg/L)	Fe (mg/L)	Mn (mg/L)	Ni (mg/L)	Pb (mg/L)	Zn (mg/L)
General Discharge Standard limit prescribed			**0.2**	**2.0**	**-**	**2.0**	**3.0**	**3.0**	**2.0**	**3.0**	**0.1**	**5.0**
1	29.01.2024	Channel-1: Drain entering from outside to industrial area near B S Agriculture Implements Pvt. Ltd.	BDL	BDL	BDL	0.017	BDL	0.506	0.058	BDL	0.012	0.014
2	29.01.2024	Channel-1B D/s of Ravi organics & Paras Oxide	BDL	BDL	BDL	0.001	BDL	1.226	0.132	BDL	0.024	0.567
5	29.01.2024	Channel 1B D/s Jain Processor b/c to channel 1	0.076	0.004	0.002	0.083	0.172	12.58	20.88	0.022	0.307	0.339

3	29.01.2024	Channel-1D U/s of Chakradhar Chemical & D/s of Noor Fashion	BDL	0.016	0.002	0.205	0.781	23.65	31.28	0.182	1.228	2.604
4	29.01.2024	Channel 1 A D/s of Daychand Engineering b/c to Channel 1	BDL	BDL	0.002	0.072	13.64	41.9	0.404	0.015	0.200	0.188
6	29.01.2024	Channel-2: Drain Starting from industrial area D/s Suman Engineering	BDL	BDL	BDL	0.008	0.018	3.358	0.148	BDL	0.102	0.124
7	29.01.2024	Channel-2 D/s Magma	BDL	BDL	BDL	0.195	BDL	0.226	0.019	BDL	0.048	0.029
8	29.01.2024	Channel-2.A: D/s Metal alloys leading to collection tank	BDL	0.006	BDL	0.437	0.089	2.616	0.107	0.006	20.02	0.117
9	29.01.2024	Channel-1 D/s of Ayanam Collection	BDL	BDL	BDL	0.018	0.331	1.395	6.535	BDL	0.131	0.119
10	29.01.2024	Channel-1 A/c of 1C & 1D	BDL	0.898	0.653	5.996	40.21	1579	597.7	11.63	6.652	1161
11	29.01.2024	Channel-1 a/c of channel 2 & 1E	BDL	1.245	0.476	2.896	13.98	1132	429.7	8.694	2.874	1235
12	29.01.2024	Channel-1 b/c to dhandera drain	BDL	0.222	0.179	1.306	9.967	378.1	148.4	2.468	1.437	276.6
13	30.01.2024	Channel-1 b/c to dhandera drain	BDL	0.098	0.008	0.063	2.592	23.72	5.169	0.466	1.06	200.2
14	30.01.2024	Channel-1 B/c with Channel 2	0.079	1.487	1.082	9.596	215.1	3325	1175	26.49	8.892	2403
15	30.01.2024	Channel-1B.5 D/s of Paras Oxide	0.222	0.32	0.121	0.649	1.512	590.4	19	1.118	2.053	75.97

Analysis results of Sludge samples

Date	Sludge Samples	As (mg/kg)	Cd (mg/kg)	Co (mg/kg)	Cr (mg/kg)	Cu (mg/kg)	Fe (mg/kg)	Mn (mg/kg)	Ni (mg/kg)	Pb (mg/kg)	Sb (mg/kg)	Se (mg/kg)	V (mg/kg)	Zn (mg/kg)	Total organic Carbon (TOC) (%C)
30.1.2024	**Sludge Sample-1**	6.1	6.2	13.3	374	7112	14690	3173	245.4	12380	54.9	18.5	14.6	7069	1.48
30.1.2024	**Sludge Sample-2**	10.1	3.5	17.5	584	598	311860	2530	184.8	279	15.5	12.3	20.5	284	3.65

Annexure – III: Details of groundwater monitoring locations

Status of Groundwater in Industrial Cluster of Muzaffarnagar

1. Villages on Jansath Road

Eight villages located on Jansath Road, Muzaffarnagar were surveyed. Details are as follows-

i. Niraana village, Tehsil- Sadar, Jansath Road, Muzaffarnagar

- ***Location & periphery:*** Niraana village is located along Jansath Road and on North-western side of the village, many industries such as paper mills, chemical industry, and a slaughterhouse are located.
- ***Population (approx.):*** *14000*
- ***Sampling details*****:** 06 samples from handpumps and one sample from pond
- ***Drinking water source:*** Predominantly groundwater from handpumps and submersible pumps. Household water supply is under process in the area.
- ***Issues:*** Villagers have complained about yellowish-brownish colour in the groundwater obtained from handpumps at G2 (60 ft.), G3 (150 ft.) & G5 (150 ft.). The waste water from a major part of the village is discharged into a pond located near qabristan on Bhikki road. The pond is visibly untidy with dark grey coloured water and sludge deposition. Villagers have complained that ground water quality in the village has deteriorated in last 5-7 years.
- ***Groundwater quality:*** *Groundwater was not meeting the drinking water standards (*IS 10500:2012*) w.r.t. Turbidity at G2 (8.9 NTU) & G5 (10.7 NTU), Hardness at G2 (682 mg/l) & G5 (632 mg/l), Calcium at G2 (208.8 mg/l), Sulphide at all locations (0.6-1.2 mg/l) except G4, T.Cr at G4 (0.631 mg/l), Pb at G3 (0.056 mg/l), Fe at four locations i.e. G1 to G3 & G5 (1.05-13.09 mg/l).*

ii. Jansath Nagar Panchayat, Tehsil-Jansath, Muzaffarnagar

- ***Location & periphery****:* Jansath is located at approx. 12 kilometers south-east of Jansath Road industrial cluster. According to information provided by the Groundwater Department of Uttar Pradesh, groundwater in the area is accessible at depths of 5.94 meters during the pre-monsoon period and 4.62 meters during the post-monsoon period.
- ***Population (approx.):*** 30000
- ***Sampling details:*** Three samples of groundwater collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump and submersible pump.
- ***Issues:*** At one location i.e. entrance gate of Jansath opposite Bhaledi village (G32), groundwater from handpump was grey in color with foul smell. No health-related issues due to use of ground water were reported by the residents.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Flouride at all locations (1.753-2.276 mg/l), Alkalinity at G32 (636 mg/l), Sulphide at G30 (0.85 mg/l), Fe at all locations (1.0174-13.4692 mg/l) and Mn at all locations (3.7532-6.2771 mg/l).

iii. Bhikki village, Tehsil – Sadar, Jansath Road, Muzaffarnagar

- ***Location & periphery:*** Bhikki village is located at about 1 km from Niraana village.
- ***Population (approx.):*** 5000.
- ***Sampling details:*** 03 samples of groundwater collected from handpumps.
- ***Drinking water source:*** Handpump and submersible. Work related to Jal Jeevan Mission for household supplies is in progress.
- ***Issues:*** No major health related issue due to use of ground water in Bhikki village was reported. Groundwater from handpumps with shallow depth (less than 120 feet) have complains of water turning yellow upon storage. The waste water generated from the village household accumulates in two ponds located within village.
- ***Groundwater quality:*** *Groundwater was not meeting the drinking water standards (*IS 10500:2012*) w.r.t. Turbidity at G7 (6.7 NTU), Sulphide at G7 (1.0 mg/l) & G9 (0.4 mg/l), T.Cr. at G9 (0.2 mg/l) and Fe at all locations (0.48-2.07 mg/l).*

iv. Shernagar village, Tehsil – Sadar, Jansath Road, Muzaffarnagar

- ***Location & periphery:*** Shernagar is located approx. 3 kilometers from Jansath Road, Jolly Road cluster and approximately 5 kilometer from Bhopa Road cluster.
- ***Population (approx.):*** 10000.
- ***Sampling details:*** Three samples of groundwater were collected from handpumps.
- ***Drinking water source:*** Groundwater from submersible and handpump.
- ***Issues*****:** No major health related issues were reported by villagers of Shernagar with use of groundwater.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Flouride at G43 (1.77 mg/L), Sulphide at all locations (0.8-1.69 mg/l), Fe at G43 (0.68 mg/l) & G44 (5.2 mg/l) and Mn at all locations (2.3-4.1 mg/l).

v. Sikheda village, Tehsil – Jansath, Muzaffarnagar

Location & periphery: Sikheda village is located at a distance of around 3-4 km from Jansath industrial cluster near Niraana village and Triveni Alco complex.

- ***Population (approx.):*** *7000*
- ***Sampling details:*** Two samples of groundwater were collected from handpumps
- ***Drinking water source:*** Handpump and submersible. Under Jal Jeevan Mission for household supply is under process.
- ***Issues*****:** Some villagers complained about handpump water turning yellow upon storage. However, majority of villagers informed that there are no health related issues due to use of ground water.

- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Iron (Fe) at both locations which could be the reason for appearance for yellow color upon storage of water.

vi. Bahadarpur village, Tehsil – Sadar, Jansath Road, Muzaffarnagar

- ***Location & periphery:*** *Bahadarpur village is located at approx. 1.5 km from the Jansath Road industrial cluster near Niraana village.*
- ***Population (approx.):*** 12,000-13,000
- ***Sampling details:*** Three samples of groundwater collected from handpumps.
- ***Drinking water source:*** Groundwater from Handpump,submersible and household water supply..
- ***Issues*****:** Villagers complained that groundwater from handpump has salty taste and turns yellowish upon storage for long time. Villagers informed that concretization of the nearby canal has affected the ground water quality of the village. No major disease and health related issues reported due to use of groundwater.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Sulphide at all locations (0.4-0.8 mg/l) and Fe at all locations (2.6678-3.2319 mg/l).

vii. Maqsoodabad village, Tehsil- Khatauli, Muzaffarnagar

- ***Location & periphery:*** Maqsoodabad is located at a distance of approximately 12 kilometers south-east from the Jansath Road industrial cluster.
- ***Population (approx.):*** 2000
- ***Sampling details:*** *Two samples of* groundwater were collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump, submersible pump and filtered water
- ***Issues:*** No major health related issues reported by villagers owning to use of groundwater.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Flouride at G33 (2.18 mg/l) & G34 (1.68 mg/L), Fe at G33 (0.495) & G34 (0.9756 mg/l), Mn at G33 (3.4984 mg/l) & G34 (5.3057 mg/l) and Sulphide at all locations (0.76-0.81 mg/l).

viii. Dahkhedi village, Tehsil – Jansath, Muzaffarnagar

- ***Location & periphery:*** Dahkhedi is located approx. 6 kilometers on east side of Jansath Road industrial cluster.
- ***Population (approx.):*** 6000.
- ***Sampling details:*** *Two samples of* groundwater were collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump, submersible pump and filtered water.

- ***Issues:*** Villagers informed that groundwater from handpumps turns yellowish after storage for long. No major health related issues due to groundwater use is reported.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Fe at G35 (0.72 mg/l) & G36 (1.08 mg/l) and Mn at G35 (6.11 mg/l) & G36 (5.71 mg/l).

2. Villages on Bhopa Road, Muzaffarnagar

07 villages located on or near Bhopa Road were surveyed. Details are as follows-

i. Makhiyali village, Tehsil- Sadar, Muzaffarnagar

- ***Location & periphery:*** Makhiyali village is located at approx. 1 km from industrial cluster on Bhopa Road and 4.5 km from Triveni Alco Distillery.
- ***Population (approx.):*** *12000*
- ***Sampling details:*** Four samples of groundwater were collected from handpump.
- ***Drinking water source:*** Groundwater from handpump, submersible and household supply.
- ***Issues*****:** Complains of, groundwater turning yellow upon storage for longtime, by locals. No major health related issues were reported due to use of handpump water. Wastewater from Makhiyali village reaches river Kali West through local drain to Dhandhera drain and some part of waste water also accumulates in few small ponds in the village periphery.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Fluoride at location G47 (2.74 mg/L), Sulphide at G48 (2.28 mg/L), G47 (0.78 mg/L), G49 (0.59 mg/L), T. Cr. at G46 (1.9922 mg/L), Mn at G46 (0.3774 mg/L) & G46 (0.5287 mg/L), and Fe at all locations (1.4770-7.0970 mg/l).

ii. Jat Mujhera village, Tehsil- Sadar, Muzaffarnagar

- ***Location & periphery:*** Jat Mujedha village is located at a distance of less than 1 Km from Pulp & Paper and chemical industries on Bhopa Road.
- ***Population (approx.):*** *4000*
- ***Sampling details:*** Two samples of groundwater were collected from handpumps
- ***Drinking water source:*** *Groundwater from* submersible (150 feet) and handpump
- ***Issues*****:** Villagers complained about water turning yellow upon storage. No major health related issues or diseases are reported by villagers. The wastewater from the village is directed to the Jat Mujhera drain through a local drain.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Turbidity in location G-22 (5.4) and Iron (Fe) at location G-22 (1.7115 mg/l).

iii. Chandpur village, Tehsil-Sadar, Muzaffarnagar

- ***Location & periphery:*** Chandpur village is located at a distance of approx. 2 km from Bhopa Road industrial cluster.
- ***Population (approx.):*** 3000
- ***Sampling details:*** Three samples of groundwater collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump, submersible, supply water with filter/RO installed.
- ***Issues*****:** Villagers complained about water turning yellowish upon long time storage. Problem of ash in air from nearby factories was highlighted by local villagers. The wastewater from households of Chandpur village is discharged into two ponds in the village periphery.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Turbidity at location G50 (8.6 NTU), F**e** at G50 (4.9033 mg/l) & G51(4.9033 mg/l) and Mn at all locations (0.4013-0.5525 mg/l).

iv. Tigri village, Block- Sadar, Muzaffarnagar

- ***Location & periphery:*** Tigri village is located at a distance of approx. 2 km from Bhopa road industrial cluster.
- ***Population (approx.):*** 6000-8000
- ***Sampling details:*** Two samples of groundwater collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump, submersible, household water connections.
- ***Issues*****:** Household wastewater from the village reaches to three ponds in village.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Hardness & Alkalinity at G53 (670.4 mg/l & 684 mg/l respectively), and Fe at G53 -(2.3336 mg/l) & G54 (0.7666 mg/l).

v. Kasampura village, Tehsil-Jansath, Muzaffarnagar

- ***Location & periphery:*** Kasampura village is located at distance of approx. 2.5 – 4 km from the industrial cluster on Bhopa road.
- ***Population (approx.):*** 1000-1500
- ***Sampling details:*** Two samples of groundwater were collected from handpumps**.**
- ***Drinking water source:*** Groundwater from Handpump and submersible
- ***Issues*****:** Wastewater from the village reaches the Pond near primary school (29.468756, 77.839009) on Bhopa road. The condition of the pond is described as deteriorated, with the presence of vegetation, sludge with foul smell, not cleaned for long time.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Fe G56 (2.1246 mg/l).

vi. Nagla Buzaurg (Naya gaon) village, Tehsil - Jansath, Muzaffarnagar

- ***Location & periphery:*** Nagla Buzurg village is located at a distance of 1.4 km from Bhopa Road and near the upper Ganga canal.
- ***Population (approx.):*** 8000
- ***Sampling details:*** Two samples of groundwater were collected from handpumps.
- ***Drinking water source:*** Groundwater from handpumps and submersible.
- ***Issues*****:** G58 handpump is located on the local drain**,** receiving wastewater from most of the households of the village. No health related issues reported by villagers.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Turbidity at location G58 (16 NTU) and Fe at G57 (2.7723 mg/l) & G58 (1.0174 mg/l**)** and Mn at both locations (0.3137 & 2.9729 mg/l).

vii. Bhandura village, Tehsil- Sadar, Muzaffarnagar

- ***Location & periphery:*** *Bhandura* village is located at a distance of approximately 1-2 Km from Pulp & Paper industries on Bhopa Road.
- ***Population (approx.):*** 10000
- ***Sampling details:*** **Four samples of** groundwater were collected from handpumps.
- ***Drinking water source:*** *Groundwater from* Handpump and submersible. Household supply line is under process.
- ***Issues*****:** Soot in the air, ash deposition was observed on surfaces as well as on vegetation in and around the village. Villagers complained about water turning yellowish upon storage at some locations. Sewage from the Bhandura village reaches two ponds located in village and some portion of sewage/waste water from village also reaches nearby Jat Mujhera drain.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Sulphide at all locations (0.34-1.4 mg/l) and Iron (Fe) at three locations i.e. G17, G17 & G20 (1.9423-1.3269 mg/l).

3. Villages on Jolly Road

02 villages located on Jolly Road were surveyed. The details are as follows

i. Bilaspur village, Tehsil-Sadar, Jolly Road, Muzaffarnagar

- ***Location & periphery:*** Bilaspur village is located at a distance of approx. 3 Km from Jansath Road cluster and at approx. 04 Km from Bhopa Road industrial cluster.
- ***Population (approx.):*** 13000
- ***Sampling details:*** Three samples of groundwater were collected from handpumps.
- ***Drinking water source: Groundwater from*** Handpump, submersible and household supply from Jal Jeevan Mission.
- ***Issues:*** Complains of water turning yellowish upon storage. No major health issue reported in the village. Household wastewater from the village is accumulated in a pond behind primary

school in Bilaspur. Moreover, a significant portion of the village's wastewater is directed to the river Kali West through local drains via Dhandhera drain.

- ***Groundwater quality:*** Groundwater is not meeting the the drinking water standards (IS 10500:2012) w.r.t.Turbidity at G12 (6.5 NTU), Sulphide at all locations (0.75-1.81 mg/l) and Fe at all locations (2.76-4.36 mg/l).

ii. Dhandhera village, Tehsil- Sadar, Muzaffarnagar

- ***Location & periphery:*** Dhandhera village is located at a distance of approximately 2.5 Km from Triveni Alco complex distillery and around 04 Km from Bhopa Road industrial cluster.
- ***Population (approx.):*** 7000
- ***Sampling details:*** Four samples of groundwater were collected from handpumps**.**
- ***Drinking water source:*** Groundwater from handpump, submersible and Jal Jeevan Mission
- ***Issues:*** Villagers complained about handpump water turning yellowish upon long time storage. Wastewater from the village is discharged into a canal flowing near the village.
- ***Groundwater quality:*** Groundwater is not meeting the drinking water standards (IS 10500:2012) w.r.t. Turbidity at G15 (21.6 NTU), Hardness at G13 (856 mg/l) & G15 (662 mg/l), Sulphide at all locations (0.72-1.79 mg/l), T.cr. at G15 (0.063 mg/l) and Fe at all locations (0.94-8.21 mg/l).

4. Villages on Vahelna Road

Two villages located near Vahelna Road were surveyed, details are as follows-

i. Jaroda village, Tehsil-Sadar, Muzaffaranagar

- ***Location & periphery*****:** Jaroda village is located at a distance of approx. 2.5 kilometers from Vahelna industrial cluster and 7 kilometers from Jansath Road cluster.
- ***Population (approx.):*** 12000
- ***Sampling details:*** Three samples of groundwater were collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump, submersible pump and filtered water.
- ***Issues:*** *C*omplains of groundwater from handpumps turning yellowish after storage for long time. No major disease reported in villagers due to ground water use.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Flouride at G37 (1.527 mg/L), Sulphide at G37 (0.38 mg/l), Fe at all locations (0.43-5.07 mg/l) and Mn at all locations (4.7-6.7 mg/l) and

ii. Vahelna village, Tehsil- Sadar, Muzaffarnagar

- ***Location & periphery:*** Vahelna is located at a distance of approx.. 0.5 kilometers from Vahelna industrial cluster and 06 kilometers from Jansath Road cluster.
- ***Population*** **(approx.)*:*** 10000
- ***Sampling details:***
    - Ground water samples from three locations.

  - One sample was collected from Vahelna drain which carries discharge from the Vahelna industrial cluster and domestic sewage of Vahelna village. It is an untapped drain and directly discharge untreated wastewater into River Kali West.
  - Two samples were collected before confluence and after confluence of Vahelna drain to the river Kali-West
- ***Drinking water source:*** Groundwater from handpump, submersible and filtered water.
- ***Issues:*** *C*omplains of groundwater from handpump turning yellow storage. Some portion of wastewater from village reaches river Kali-West through Vahelna drain and some portion to a local pond in village. No major health related issues reported by villagers.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Flouride at G41 (1.824 mg/l) & G42 (& 1.67 mg/l), Pb at G42 (0.11 mg/l), Fe at G40 (1.39 mg/l) & G41 (1.95 mg/l), Mn at G40 (7.36 mg/l) & G41 (3.21 mg/l) and Sulphide at G41 (0.38 mg/l).
- ***Wastewater characteristics of Drain:*** pH, Color, BOD & COD in drain was 6.52, 80 Hazen, 68 mg/l and 320 mg/l respectively before confluence with river Kali West.
- ***River water quality:*** BOD and COD of river Kali-West increased from 52 to 56 mg/l and 256 to 288 mg/l respectively after confluence of Vahelna drain.

5. Village on NH-9, Muzaffarnagar Bypass

One village located on Muzaffarnagar bypass (NH-9) was surveyed, the details are as follows-

i. Sandhawli Sadat Village, Tehsil-Sadar, Muzaffarnagar

- ***Location & periphery:*** Sandhawli Sadat village is located on the bank of Kukda drain and at a distance of approximately 1 km from industries near Rana Chowk and Vahelna Road.
- ***Population (approx.):*** *6500*
- ***Sampling details:*** Two samples of groundwater were collected from handpumps.
- ***Drinking water source:*** Groundwater from handpump and submersible. Household water supply was under progress
- ***Issues*****:** No major disease/health issue was reported due to use of groundwater from handpumps. Water quality of handpumps is mostly reported good.
- ***Groundwater quality:*** Groundwater is not meeting the drinking water standards (IS 10500:2012) w.r.t.Fe at G25 (0.61 mg/l).

6. Village on Khatauli Road

Tisang village located on Jansath-Khatauli Road was surveyed, details are as follows-

i. Tisang village, Tehsil- Jansath, Muzaffarnagar

- ***Location & periphery****:* Tisang village is located at approximately 10 Km from Khatauli Sugar Mill and 05 Kilometer from Jansath panchayat. Ground water is accessible at a depth of approx. 6 meter.
- ***Population*** **(approx.)*:*** 7000
- ***Sampling details:***

- Three samples of groundwater were collected from handpumps.
- Sample was collected from Khatuali Sugar Mill drain which carries the industrial discharge and domestic sewage of Khatuali town. It is an untapped drain and directly discharge untreated wastewater into River Kali East.

- ***Drinking water source:*** Groundwater from submersible pump.
- ***Issues:*** Complains of groundwater turning yellowish after storage for 3-4 hours. Wastewater from the village is accumulated in local pond.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Flouride at all locations (1.704-2.146 mg/l), Sulphide at all locations (0.44-0.74 mg/l), Fe at all locations (3.39-6.32 mg/l), Mn at all locations (5.76-7.57 mg/l) and
- ***Wastewater characteristics of the drain:*** High Color (100 Hazen), BOD (252 mg/l) and COD (688 mg/l) was observed in the drain.

7. Village on Saharanpur Road

Bahedi village located on Saharanpur Road is surveyed, details are as follows-

i. Bahedi village, Tehsil- Sadar, Muzaffarnagar

- ***Location & periphery:*** Village Bahedi is located at an approximate distance of 200-300 meter from Indian Potash Limited, distillery and Rohana Sugar Mill.
- ***Population (approx.):*** 8000
- ***Sampling details:*** **Three samples of** groundwater were collected from handpumps.
- ***Drinking water source:*** Source of water is Handpump and submersible in village as per villagers, household water supply not available in Bahedi village.
- ***Issues*****:** No major health related issues in groundwater is reported by villagers. Water from handpump is used for all purpose. As informed by villagers, groundwater from handpump turns yellowish upon storage for long time. Wastewater from the village reaches three ponds in the north western (29.571403, 77.682499), Eastern side near Shiv Dohli Mandir (29.569840, 77.685460) and southern (29.56806, 77.680449) side of the village.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Fe at all locations (2.3336-11.9232 mg/l) and Mn at G66 (0.3376 mg/l) & G67 (0.457 mg/l).

8. Village on Muzaffarnagar-Thanabhawan Road

Charthawal Nagar Panchayat located on Muzaffarnagar-Thanabhawan Road was surveyed, details are as follows-

i. Charthawal, Tehsil-Sadar, Muzaffarnagar

- ***Location & periphery:*** Charthawal is located at a distance of approx. 11 km from Muzaffarnagar town on Muzffarnagar-Thanabhawan Road and 7-8 km from river Kali West

on western side. River Hindon flows at a distance of approx. 3.5 km from Charthawal on western side.

- ***Population (approx.):*** 20000
- ***Sampling details:*** Four samples of groundwater collected from different locations of the village.
- ***Drinking water source:*** Groundwater from handpumps, submersible and household supply water is used for drinking purposes.
- ***Issues*****:** Complains of water turning yellowish upon storage. Water from most handpumps are used for all purposes. Wastewater from Charthawal reaches two ponds in village and no other provision for household waste water management in the village. Local drains in village were found filled with sewage, as there is no discharge route for wastewater from pond is available.
- ***Groundwater quality:*** Groundwater was not meeting the drinking water standards (IS 10500:2012) w.r.t. Sulphide at all locations **(**0.5-1.2 mg/**l)** and, Mn at G62 (0.6561 mg/l), G63 (0.3694 mg/l) & (0.3455 mg/l) and Fe at all locations (1.8739-7.097 mg/l).

Details of Groundwater sampling location

Sl. No.	Village	Sample Location	Source	Depth (ft.)	Code	Remarks
1	Nirana	Gram Panchayat Office , Niraana house of Vipin Pal , Sukhbir Singh (29.418649, 77.770630)	Submersible	250	G1	Clear water
2	Nirana	House of Rajbir Singh (29.419083, 77.771116)	Handpump	60	G2	Yellow-brownish colour
3	Nirana	Near RRC Kuda Prathak Karan Kendra (29.416225, 77.775667)	Handpump	150	G3	Clear water
4	Nirana	Near Dilshad Sweet corner on main road Niraana (29.418199, 77.769077)	Handpump	200	G4	Clear water
5	Nirana	House of Haniff & Qayum, Gopalpuri, near industry (29.419467, 77.765039)	Handpump	150	G5	Clear water
6	Nirana	Near Madina Masjid, near house of Moharram, Noorpuri Mohalla (29.420790, 77.771383)	Handpump	125	G6	Clear water
7	Jansath	Budh bazaar Mohalla near House of Tejpal (29.321426,77.851798)	Handpump	100	G30	Clear water
8	Jansath	IT School (Madarsa Islamia Taiba at main market) (29.32439,77.849835)	Handpump	120	G31	Clear water
9	Jansath	Entrance gate of Jansath opposite Badhedi village Near Haji Anees Malik Market (29.329832,77.843575)	Handpump	120	G32	Grey water
10	Bhikki	Near Shiv Mandir/ house of Kapil Pal Pradhan (29.422211, 77.781642)	Handpump	200	G7	Clear water
11	Bhikki	Near Shiv Mandir Bhumiyakhera/house of Krishn Pal (29.421056, 77.784305)	Handpump,	80	G8	Clear water
12	Bhikki	Near Primary School/ house of Subhash Sharma (29.420551, 77.787027)	Handpump,	50	G9	Clear water
13	Shernagar	Near Faqrool islam madarsa (29.443385,77.740457)	Handpump	80	G43	Clear water
14	Shernagar	House of Arshad (29.443915,77.742782)	Handpump	200	G44	Clear water
15	Shernagar	House of Ashutosh near shiv mandir (29.448063,77.743241)	Handpump	180	G45	Clear water
16	Sikheda	Near Durga Mandir Jansath main road (29.396149, 77.785777)	Handpump	200	G23	Clear water
17	Sikheda	House of Ramanand, Bheda road (29.394281, 77.789526)	Handpump	135	G24	Clear water
18	Bahadarpur	House Shiv Kumar Sundar near Canal (29.408294, 77.760046)	Handpump	180	G59	Clear water

19	Bahadarpur	Near Ali Hassan house at Dr. Ikrarwali gali (29.404361, 77.759935)	Handpump	150	G60	Clear water
20	Bahadarpur	Near Ravidas Mandir at Bhimpur-Mansoorpur road (29.402676, 77.757360)	Handpump	140	G61	Clear water
21	Maqsoodabad	House of Sompal Prajapat (29.320653,77.820059)	Handpump	80	G33	Clear water
22	Maqsoodabad	House of Mohan Singh (29.321014,77.815514)	Handpump	180	G34	Clear water
23	Dahkhedi	Opposite Jabbar house near prachin shiv mandir (29.401301,77.82202)	Handpump	150	G35	Clear water
24	Dahkhedi	House of Brajesh (house no-17), Harijan mohalla (29.403727,77.821629)	Handpump	150	G36	Clear water
25	Makhiyali	Makhiyali Village main gate Bhopa road (29.471066, 77.765095)	Handpump	200	G46	Clear water
26	Makhiyali	House of Yaqub near Shivala Chaupal (29.475538, 77.769118)	Handpump	180	G47	Clear water
27	Makhiyali	Near Harijan Chowk/Tomar Provision store (29.475913, 77.772851)	Handpump	150	G48	Clear water
28	Makhiyali	Dharmi Ji house at Harinagar harizan Basti (29.470137, 77.764013)	Handpump	200	G49	Clear water
29	Jat Mujhera	Near Jan Sewa Kendra (29.463062, 77.811051)	Handpump	180	G21	Clear water
30	Jat Mujhera	Near Old kunwa, kunwe wala muhalla near house of Rohtas, Panchayat Kuan, harijan basti at Muzaffarnagr (29.4666115, 77.812622)	Handpump	170	G22	Clear water
31	Chandpur	Near Kittu Iron & Sanitary Store/Sudhir ji house (29.484411, 77.782316)	Handpump	230	G50	Clear water
32	Chandpur	From orchard of Sanjeev Kumar at Chandpur-Tigiri marg (29.481432, 77.789138)	Handpump	60	G51	Clear water
33	Chandpur	House of Md. Yamin (29.486180, 77.781495)	Handpump	150	G52	Clear water
34	Tigri	Near Ration Ki Dukan/ Kunwa Chowk (29.485088, 77.811921)	Handpump	200	G53	Clear water
35	Tigri	Near Kabristan/ Sushil ji house (29.487077, 77.812064)	Handpump	120	G54	Clear water
36	Kasampura	At Lakhisah Banjara Academy (29.468511, 77.837675)	Handpump	150	G55	Clear water
37	Kasampura	At house of Ramsharan ji (29.471155, 77.837916)	Handpump	135	G56	Transparent pale color
38	Nagla Buzurg	At Primary School near Anganbari Kendra, Nagla Buzurge/Naya Gaon (29.455500, 77.853872)	Handpump	150	G57	Clear water
39	Nagla Buzurg	Near house of Md. Akaram/ Javed (29.454952, 77.857482)	Handpump	150	G58	Clear water

40	Bhandura	Main road near Tempo stand near M.M. Public School main road (29.456743, 77.806992)	Handpump	200	G17	Clear water
41	Bhandura	House of Lillu Shahni, near Primary School/ Prajapati Mistan Bhandar (29.452791, 77.805056)	Handpump	50	G18	Clear water
42	Bhandura	Near house of Satish kumar, Ghari Muhalla (29.453894, 77.808161)	Handpump	200	G19	Clear water
43	Bhandura	House of Khalil cotton worker near Bilal Masjid (29.457229, 77.808790)	Handpump	60	G20	Clear water
44	Bilaspur	Near Higher secondary School (29.451256,77.747254)	Hamdpump	110	G10	Clear water
45	Bilaspur	Near Gadhi Mohalla Tiraha/ house of Mausam Ali (29.454236, 77.748101)	Handpump	190	G11	Clear water
46	Bilaspur	Near Ram Talab Shiv Mandir/ Sunil Kumar shop (29.456407, 77.746125)	Handpump	120	G12	Clear water
47	Dhandhera	House of Mahesh Pal, near Indian Bank, Mohabat Colony, Near Umaid Hasan (29.451347, 77.765974)	Handpump	60	G13	Clear water
48	Dhandhera	Near Primary School near house of Md. Sansar(29.451107, 77.769601	Handpump	200	G14	Clear water
49	Dhandhera	House of Ummed Hassan / Ashiq Ali ki Dukan (29.452567, 77.769146)	Handpump	120	G15	Clear water
50	Dhandhera	House of Niyadar Ali Saidpur wale behind Ashra Masjid (29.454269, 77.769638)	Handpump	120	G16	Clear water
51	Jaroda	House of Joginder (29.405737,77.685354)	Handpump	150	G37	Clear water
52	Jaroda	House of Jagbhushan at harijan mohalla (29.402237,77.685514)	Handpump	200	G38	Clear water
53	Jaroda	Near Samudayik Sochalya	Handpump	120	G39	Clear water
54	Vahelna	Near Jain mandir (29.427472,77.688999)	Handpump	160	G40	Clear water
55	Vahelna	House of Teluram, Kungari mohalla (29.429821,77.686614)	Handpump	80	G41	Clear water
56	Vahelna	Khaddar wala mohalla (29.42943,77.685921)	Handpump	135	G42	Clear water
57	Sandhwali	Near Gogamari Mandir/Kukra drain (29.426185, 77.715424)	Handpump	160	G25	Clear water
58	Sandhwali	Near Primary & Upper Primary Schoo in front of Rajendra Housel (29.4243372, 77.710743)	Handpump	150	G26	Clear water
59	Tisang	Opposite Bijli vibagh (29.27372, 77.849794)	Handpump	150	G27	Clear water
60	Tisang	Backside of lohar masjid (29.268803, 77.849025)	Handpump	100	G28	Clear water
61	Tisang	House no. 518 (Sh. Janeshwar's house) (29.266988, 77.847845)	Handpump	85	G29	Clear water

62	Bahedi	Near Bhumiya Mandir/Ghera of Md. Noman (29.566702, 77.679830)	Handpump	150	G66	Clear water
63	Bahedi	Near Bhumiya More/ Shekhar Tyagi Pradhan house (29.568594, 77.683338)	Handpump	150	G67	Clear water
64	Bahedi	House of Chandra Shekhar Tyagi near Shring Rhishi School Bahedi (29.571993, 77.685306)	Handpump	150	G68	Clear water
65	Charthawal	Near Shri ganesh Traders at Rohana More (29.540819, 77.594672)	Handpump	120	G62	clear water
66	Charthawal	Near Bhumiya Mandir at Khusropur road/Police Station (29.540931, 77.589462)	Handpump	150	G63	Clear water
67	Charthawal	Near Takiye wali Masjid, Murdapatti (29.550428, 77.594280)	Handpump	180	G64	Clear water
68	Charthawal	Near Saleel Medical store/ Holly Chowk (29.547288, 77.596424)	Handpump	150	G65	Clear water

Annexure – IV: Analysis Results of groundwater

S. No	Village	Location code	pH	Turbidity	Colour	Conductivity	TSS	TDS	COD	Hardness	Calcium	Magnesium	Chloride	Fluoride	Sulphate	Phosphate	Nitrate	Alkalinity	Sulphide
1.	Nirana	G1	7.44	0	Colorless	387	-	252	0.04	226	65.6	14.88	40	0.214	10	0.01	0.08	150	1.1
2.	Nirana	G2	6.97	8.9	Colorless	1086	-	706	0.16	682	208.8	38.4	120	0.212	20	0.18	0.22	360	1.2
3.	Nirana	G3	7.29	0	Colorless	431	-	280	0.04	264	74.7	18.72	60	0.22	8	0.008	0.09	160	0.9
4.	Nirana	G4	7.34	0	Colorless	519	-	336	0.04	328	96.8	20.64	40	0.216	13	0.02	0.14	260	ND
5.	Nirana	G5	7.12	10.7	Colorless	1034	-	672	0.44	632	192.8	36	60	0.212	15	0.05	0.2	380	0.9
6.	Nirana	G6	7.05	0	Colorless	688	-	447	0.16	430	1296	25.44	80	0.214	10	0.03	0.16	280	0.6
7.	Jansath	G30	7.37	2.6	**10**	490.6	16	298	BDL	414	89.2	45.84	80	**2.276**	65.23	0.0193	ND	452	**0.85**
8.	Jansath	G31	7.01	2.6	5	1055	17	658	BDL	393	103.2	32.4	82	**1.944**	51.96	0.01173	0.384	444	0.05
9.	Jansath	G32	6.96	3.2	**10**	1680	20	1068	BDL	553	110.24	66.72	178	**1.753**	13.271	4.073	0.828	**636**	ND
10.	Bhikki	G7	7.52	6.7	Colorless	340	-	221	0.04	206	56	15.84	30	0.252	10	0.02	0.1	180	1
11.	Bhikki	G8	6.99	0.5	Colorless	903	-	588	0.12	542	179.2	22.56	80	0.25	14	0.05	0.18	360	ND
12.	Bhikki	G9	6.86	0.3	Colorless	465	-	305	0.04	266	73.6	19.68	40	0.256	16	0.03	0.16	250	0.4
13.	Shernagar	G43	6.54	2.8	**10**	1372	20	846	BDL	549	133.68	51.55	108	**1.77**	38.5	0.043	18.04	**583**	1.69
14.	Shernagar	G44	6.74	2	**5**	364	15	224	BDL	183	40	19.92	6	**0.162**	24.672	0.0064	ND	**212**	0.8
15.	Shernagar	G45	7	1.8	**5**	788	18	486	BDL	335.4	96.8	22.41	24	ND	40.934	0.034	1.3	**450**	0.99
16.	Sikheda	G-23	7.47	6.8	Colorless	368	-	239	0.36	226	55.2	21.12	50	0.216	10	0.08	0.14	140	0.79
17.	Sikheda	G-24	7.44	4.5	Colorless	396	-	258	0.16	246	66.4	19.2	60	0.218	12	0.002	0.06	180	0.93
18.	Bahadarpur	G59	7.34	2.2	5	564.2	16	355	BDL	304	40.4	48.72	7	0.29	29.43	0.062	ND	345	0.8
19.	Bahadarpur	G60	7.22	3.2	10	907	18	571	12.8	424	113.6	33.6	36	0.31	26.26	0.043	ND	510	0.6
20.	Bahadarpur	G61	7.44	1.8	5	412.6	15	259	BDL	200	58.8	12.72	12	1.82	14.57	0.067	2.13	284	0.4

S. No	Village	Location code	pH	Turbidity	Colour	Conductivity	TSS	TDS	COD	Hardness	Calcium	Magnesium	Chloride	Fluoride	Sulphate	Phosphate	Nitrate	Alkalinity	Sulphide
21.	Maqsoodabad	G33	7.32	1.8	**5**	356.9	14	186	BDL	294	63.2	32.64	8	**2.182**	30.56	ND	2.66	**312**	0.81
22.	Maqsoodabad	G34	7.26	2.4	**5**	871	16	542	BDL	227	49.6	24.72	6	**1.681**	20.65	0.013	ND	**204**	0.76
23.	Dahkhedi	G35	7.28	2	**5**	535.2	18	318	BDL	288	40.64	44.74	9	**1.12**	35.98	ND	0.448	**326.6**	ND
24.	Dahkhedi	G36	7.38	2	**5**	515.5	16	306	BDL	422	105.68	37.87	28	**1.14**	29.719	0.0091	10.195	**490.8**	ND
25.	Makhiyali	G46	7.44	3.1	5	403.4	12	252	BDL	228.2	56.96	20.6	12	0.38	34.2	0.041	ND	152.8	ND
26.	Makhiyali	G47	7.46	3	5	505.2	14	314	BDL	231.2	48.16	26.6	7	2.74	39.24	0.033	ND	216.8	0.78
27.	Makhiyali	G48	7.52	2.8	5	398.6	12	248	BDL	236.4	50.96	26.16	8	0.28	28.4	0.042	ND	226.8	2.28
28.	Makhiyali	G49	7.38	2.6	5	521.7	10	324	BDL	268	67.2	24	25	0.71	43.92	0.051	ND	276.2	0.59
29.	Jat Mujhera	G-21	7.27	0	Colorless	544	-	354	0.08	328	82.4	29.28	80	0.222	14	0.04	0.12	160	1.34
30.	Jat Mujhera	G-22	7.36	5.4	Colorless	429	-	278	0.08	266	69.6	22.08	40	0.224	8	0.005	0.07	120	ND
31.	Chandpur	G50	7.5	8.6	10	406.7	16	254	BDL	235.2	50.64	26.06	7	0.32	34.4	0.034	ND	238.2	0.6
32.	Chandpur	G51	7.57	2.4	10	331.2	16	224	BDL	189	41.92	20.46	9	0.75	34.57	0.042	ND	200.6	ND
33.	Chandpur	G52	7.41	1.6	5	560.3	12	382	BDL	340	81.76	32.95	8	0.44	34.76	0.047	ND	362	ND
34.	Tigri	G53	7.24	3.2	10	1235	16	876	BDL	670.4	153.84	69.59	90	1.06	72.7	0.032	4.85	684	ND
35.	Tigri	G54	7.43	1.8	5	637.1	14	440	BDL	374	73.04	46.51	12	0.29	40.56	0.041	5.35	380.2	ND
36.	Kasampura	G55	7.64	1.2	5	370.5	16	244	BDL	200	39.84	24.4	24.4	0.39	29.34	0.062	ND	216	ND
37.	Kasampura	G56	7.63	1.6	10	311	18	234	BDL	221.8	52.56	21.97	21	0.52	14.39	0.037	7.92	234	ND
38.	Nagla Buzurg	G57	7.31	2.2	10	682.8	20	478	BDL	383	90.16	38.296	41	0.35	72.52	0.041	8.38	404	ND
39.	Nagla Buzurg	G58	7.58	16	10	251.9	18	172	BDL	141	40.72	9.525	10	0.47	26.07	0.044	ND	172	ND
40.	Bhandura	G17	7.46	1.6	Colorless	263	-	171.4	0.08	166	40.8	15.36	30	0.21	12	0.07	0.1	80	0.88
41.	Bhandura	G18	6.66	0.3	Colorless	1720	-	1115	0.08	945	292.8	51.12	180	0.232	26	0.16	0.26	420	0.34
42.	Bhandura	G19	7.46	0.5	Colorless	488	-	317	0.04	294	80	22.56	100	0.234	16	0.09	0.16	88	1.4

S. No	Village	Location code	pH	Turbidity	Colour	Conductivity	TSS	TDS	COD	Hardness	Calcium	Magnesium	Chloride	Fluoride	Sulphate	Phosphate	Nitrate	Alkalinity	Sulphide
43.	Bhandura	G20	6.67	0.8	Colorless	975	-	634	0.12	602	196	26.88	110	0.23	22	0.15	0.22	320	1.2
44.	Bilaspur	G10	7.09	1.2	Colorless	721	-	469	0.08	388	109.6	27.36	60	0.318	12	0.02	0.12	300	0.93
45.	Bilaspur	G11	6.98	0.6	Colorless	947	-	617	0.08	566	132.8	56.16	100	0.316	20	0.1	0.16	340	0.75
46.	Bilaspur	G12	7.22	6.5	Colorless	414	-	269	0.08	220	58.4	17.76	80	0.318	14	0.09	0.14	140	1.81
47.	Dhandhera	G13	6.71	1.2	Colorless	1342	-	872	0.16	856	251.2	54.72	180	0.286	22	0.22	0.26	380	1.03
48.	Dhandhera	G14	6.9	0.6	Colorless	924	-	600	0.04	584	156.8	46.08	160	0.28	17	0.08	0.18	320	0.72
49.	Dhandhera	G15	7.06	21.6	Colorless	1046	-	681	0.04	662	174.4	54.24	100	0.284	18	0.09	0.16	350	1.79
50.	Dhandhera	G16	7.2	0.2	Colorless	843	-	548	0.08	538	147.2	40.8	140	0.282	16	0.04	0.14	260	0.89
51.	Jaroda	G37	7.45	1.6	5	422.8	12	252	BDL	176.6	50.8	11.9	8	**1.527**	19.34	0.0117	ND	**270**	0.38
52.	Jaroda	G38	7.46	1.4	5	365.5	10	216	BDL	441.6	77.84	59.28	26	**0.3447**	8.971	0.013	0.4064	**480**	ND
53.	Jaroda	G39	7.14	1.4	5	364.4	12	220	BDL	284.2	52.72	35.58	25	**1.4318**	72.52	ND	9.9	**336**	ND
54.	Vahelna	G40	7.33	2.4	5	973.2	22	583.92	BDL	264.2	77.84	38.45	19	**1.407**	66.355	0.004	19.74	**316**	ND
55.	Vahelna	G41	7.52	1.4	5	362.1	10	214	BDL	291.6	49.2	40.32	22	**1.824**	16.26	0.01	ND	**330**	0.22
56.	Vahelna	G42	7.43	1.4	5	369.3	11	218	BDL	216.4	44.16	39.84	21	**1.67**	7.3831	0.0079	ND	**310**	ND
57.	Sandhwali	G25	7.02	0.2	Colorles	709	-	461	0.08	422	124.8	26.4	50	0.286	13	0.01	0.1	320	2.12
58.	Sandhwali	G26	7.13	0	Colorles	830	-	539	0.12	524	161.6	28.8	100	0.284	14	0.04	0.2	360	1.06
59.	Tisang	G27	7.67	2.2	5	644	15	386	BDL	314	79.6	27.6	12	**2.146**	24.77	0.0053	2.039	**356**	0.74
60.	Tisang	G28	7.86	1.8	5	506.4	16	304	BDL	282	65.2	28.56	10	**1.704**	11.21	0.0066	ND	**298**	0.65
61.	Tisang	G29	6.8	3.4	5	2190	18	1352	BDL	567	132	56.88	240	**1.789**	89.719	0.2363	3.7175	**760**	0.44
62.	Bahedi	G66	7.31	2	5	492.6	15	310	BDL	202	57.04	14.3	6	2.36	23.17	0.034	ND	297	0.8
63.	Bahedi	G67	7.07	2.8	5	907.4	21	571	BDL	444	121.5	33.65	53	2.14	30.46	0.035	0.99	516	0.5
64.	Bahedi	G68	7.16	2.4	5	718.7	10	453	BDL	304	96.5	15.07	8	1.82	29.71	0.033	8.91	426	0.4
65.	Charthawal	G62	6.99	3.6	5	1367	17	861	BDL	176	32.8	22.56	87	1.79	75.88	0.051	2.21	320	1.2
66.	Charthawal	G63	7.29	2	5	650.4	16	409	BDL	306	54.4	40.8	20	2.06	37.47	0.064	4.25	356	0.6

S. No	Village	Location code	pH	Turbidity	Colour	Conductivity	TSS	TDS	COD	Hardness	Calcium	Magnesium	Chloride	Fluoride	Sulphate	Phosphate	Nitrate	Alkalinity	Sulphide
67.	Charthawal	G64	7.47	1.6	5	276.7	14	174	BDL	126	32.4	10.8	15	1.94	24.76	0.046	7.39	148	0.5
68.	Charthawal	G65	7.44	1.8	5	369.3	20	232	BDL	204	37.44	26.496	19	2.3	17.66	0.029	ND	234	0.8
69.	Pond in village Nirana near Kabristan, Nirana		7.27	2.6	Colorless	1233	-	801	13.24	760	232.8	42.72	140	0.218	12	0.04	0.16	380	0.4
	Standards for drinking water IS:10500:2012		6.5-8.5	5	15	-	-	2000	-	600	200	100	1000	1.5	400	-	45	600	0.05

Metal concentration in groundwater

Sl No	Village	Location code	T Cr.	Cu	Cd	Pb	Fe	Ni	Zn	Mn	As
1.	Nirana	G1	0.0166	0.0083	ND	ND	**3.0962**	ND	0.2357	-	-
2.	Nirana	G2	ND	0.0194	ND	ND	**13.0962**	0.0034	1.6827	-	-
3.	Nirana	G3	0.4353	0.0083	ND	**0.0565**	**1.0577**	ND	0.947	-	-
4.	Nirana	G4	0.0631	0.0083	ND	ND	ND	0.0034	0.0126	-	-
5.	Nirana	G5	ND	0.0083	ND	ND	**5.6538**	ND	0.6646	-	-
6.	Nirana	G6	ND	0.0083	ND	ND	0.0769	0.0034	0.2601	-	-
7.	Jansath	G30	ND	0.0229	ND	0.0185	**13.4692**	ND	1.0251	**6.2771**	0.014
8.	Jansath	G31	ND	ND	ND	ND	**1.0174**	ND	2.0508	**3.7532**	ND
9.	Jansath	G32	ND	ND	ND	0.0185	**13.6154**	ND	1.1469	**5.5048**	0.016
10.	Bhikki	G7	0.0166	0.0083	ND	ND	2.0769	0.0207	1.0551	-	-

11.	Bhikki	G8	ND	0.0083	ND	ND	0.4808	0.0034	0.0265	-	-
12.	Bhikki	G9	0.2027	0.0194	ND	0.0565	0.8654	0.0034	0.195	-	-
13.	Shernagar	G43	ND	0.0011	ND	ND	**0.6831**	ND	0.2397	**3.7213**	ND
14.	Shernagar	G44	ND	ND	ND	ND	**5.2585**	ND	0.0569	**2.328**	0.0026
15.	Shernagar	G45	ND	0.0011	ND	0.0185	**0.2234**	ND	0.1178	**4.1672**	ND
16.	Sikheda	G23	0.0166	0.0194	ND	ND	4.5385	0.0207	0.1869	-	-
17.	Sikheda	G24	ND	ND	ND	ND	2.1923	ND	0.0893	-	-
18.	Bahadarpur	G59	ND	0.0992	ND	0.0185	**3.2319**	ND	0.4292	**0.4092**	ND
19.	Bahadarpur	G60	ND	0.012	ND	ND	**2.6678**	ND	0.8558	**0.6162**	ND
20.	Bahadarpur	G61	ND	0.0229	ND	ND	**2.9186**	ND	0.111	**0.4172**	0.0039
21.	Maqsoodabad	G33	ND	ND	ND	ND	**0.495**	0.0068	0.0704	**3.4984**	ND
22.	Maqsoodabad	G34	ND	0.012	ND	0.0185	**0.9756**	ND	0.3108	**5.3057**	ND
23.	Dahkhedi	G35	ND	0.0011	ND	0.1108	**0.7249**	ND	0.6459	**6.1178**	ND
24.	Dahkhedi	G36	ND	ND	ND	0.0185	**1.08**	ND	0.0941	**5.7197**	ND
25.	Makhiyali	G46	1.9922	0.012	ND	ND	**7.097**	ND	0.9743	**0.3774**	0.0057
26.	Makhiyali	G47	ND	0.0338	ND	ND	**2.2709**	ND	0.7339	**0.2261**	0.0035
27.	Makhiyali	G48	ND	0.0011	ND	0.0185	**1.9993**	ND	0.5376	**0.2818**	0.0028
28.	Makhiyali	G49	-	0.0011	ND	0.0185	**1.477**	ND	0.0061	**0.5287**	0.0024
29.	Jat Mujhera	G21	0.0166	0.0194	ND	ND	0.0577	ND	0.023	-	-

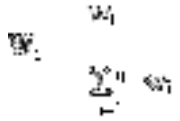
30.	Jat Mujhera	G22	0.0166	0.0194	ND	ND	1.7115	0.0207	0.2671	-	-
31.	Chandpur	G50	ND	0.0011	ND	ND	**4.9033**	ND	0.5173	**0.4013**	0.005
32.	Chandpur	G51	ND	0.0229	ND	ND	**3.5871**	ND	0.2634	**0.5525**	0.0042
33.	Chandpur	G52	ND	0.0011	ND	ND	**0.01817**	ND	0.0162	**0.5287**	ND
34.	Tigri	G53	ND	0.0011	ND	ND	**2.3336**	ND	0.2261	**0.2818**	ND
35.	Tigri	G54	ND	0.012	ND	ND	**0.7666**	ND	0.0873	**0.1783**	ND
36.	Kasampura	G55	ND	0.0011	ND	ND	**0.1399**	ND	0.26	**0.2182**	ND
37.	Kasampura	G56	ND	0.0774	ND	ND	**2.1246**	ND	1.3331	**0.2261**	0.004
38.	Nagla Buzurg	G57	ND	0.0556	ND	0.0185	**2.7723**	ND	1.0454	**2.9729**	ND
39.	Nagla Buzurg	G58	ND	0.0229	ND	ND	**1.0174**	ND	0.1178	**0.3137**	ND
40.	Bhandura	G17	0.0166	0.0194	ND	ND	**1.9423**	ND	0.2008	**-**	-
41.	Bhandura	G18	0.0166	0.0194	ND	ND	**1.3269**	0.0207	0.0753	**0.0166**	0.0194
42.	Bhandura	G19	0.0166	0.0194	ND	ND	ND	0.0034	0.0335	**0.0166**	0.0194
43.	Bhandura	G20	ND	0.0083	ND	**ND**	**1.4038**	0.0034	0.2322	**ND**	0.0083
44.	Bilaspur	G10	ND	0.0194	ND	ND	2.7692	ND	0.4449	-	-
45.	Bilaspur	G11	ND	0.0194	ND	ND	4.3654	ND	1.4909	-	-
46.	Bilaspur	G12	0.0166	0.0083	ND	ND	2.8269	0.0207	-	-	-
47.	Dhandhera	G13	0.0166	0.0194	ND	ND	2.3846	0.0034	0.3473	-	-
48.	Dhandhera	G14	0.0166	0.0194	ND	ND	0.9423	0.0034	0.3298	-	-

49.	Dhandhera	G15	0.0631	0.0306	ND	ND	8.2115	0.0724	0.9435	-	-
50.	Dhandhera	G16	0.0166	0.0194	ND	ND	1.2692	ND	0.1241	-	-
51.	Jaroda	G37	ND	0.0011	ND	ND	**5.0705**	ND	0.9201	**4.7962**	0.0049
52.	Jaroda	G38	0.0447	ND	ND	0.0185	**0.4324**	ND	0.0501	**6.715**	ND
53.	Jaroda	G39	ND	ND	ND	ND	**2.1664**	ND	0.9912	**6.3089**	ND
54.	Vahelna	G40	ND	ND	ND	ND	**1.3934**	ND	0.3514	**7.3678**	ND
55.	Vahelna	G41	ND	ND	ND	0.0185	**1.9575**	ND	0.0298	**3.2197**	ND
56.	Vahelna	G42	ND	ND	ND	**0.1108**	ND	ND	0.0061	**0.1226**	ND
57.	Sandhwali	G25	0.0166	0.0194	ND	ND	0.6154	0.0034	0.2218	-	-
58.	Sandhwali	G26	ND	0.0306	ND	ND	0.2308	0.0207	0.0579	-	-
59.	Tisang	G27	-	ND	ND	ND	**6.324**	ND	1.1808	**6.4602**	0.0042
60.	Tisang	G28	ND	ND	ND	0.0185	**3.3991**	ND	0.4056	**7.5748**	0.0039
61.	Tisang	G29	ND	ND	ND	0.0185	**4.6526**	ND	0.0399	**5.7675**	0.0024
62.	Bahedi	G66	ND	0.012	ND	ND	**3.796**	ND	0.8761	**0.3376**	0.0046
63.	Bahedi	G67	ND	0.012	ND	ND	**11.9232**	ND	0.172	**0.457**	0.0122
64.	Bahedi	G68	ND	0.0338	ND	ND	**2.3336**	ND	0.5816	**0.2659**	0.0036
65.	Charthawal	G62	ND	0.012	ND	ND	**7.097**	ND	0.48	**0.6561**	0.006
66.	Charthawal	G63	ND	0.0338	ND	ND	**5.9688**	ND	0.1991	**0.3694**	0.004
67.	Charthawal	G64	ND	0.012	ND	**0.1108**	**1.8739**	ND	0.4936	**0.242**	0.003

68.	Charthawal	G65	ND	0.0229	ND	**0.1108**	**5.1331**	ND	0.3311	**0.3455**	0.006
		Standards	0.05	1.5	0.003	0.01	0.3	0.02	15	0.3	

Annexure – V: Groundwater Quality Index

For computing WQI three steps are followed. In the first step, each of the 9 parameters has been assigned a weight (wi) according to its relative importance in the overall quality of water for drinking purposes (Table 1). The maximum weight of 5 has been assigned to the parameter nitrate due to its major importance in water quality assessment. Magnesium which is given the minimum weight of 1 as magnesium by itself may not be harmful. Other In the second step, the relative weight (Wi) is computed from the following equation:



Where, Wi is the relative weight, wi is the weight of each parameter and n is the number of parameters. Calculated relative weight (Wi) values of each parameter are also given below;

Parameter	**BIS**	**Weight (wi)**	**Relative Weight (Wi)**
pH	6.5-8.5	4	0.117647
Total hardness (TH)	300-600	2	0.058824
Chloride	250-1,000	3	0.088235
Total dissolved solids (TDS)	500-2,000	4	0.117647
Fluoride	1-1.5	4	0.117647
Manganese	0.1-0.3	4	0.117647
Nitrate	45-100	5	0.147059
Iron	0.3-1.0	4	0.117647
Sulphate	200-400	4	0.117647
		$\sum$ wi = 34	$\sum$ Wi = 1.000

In the third step, a quality rating scale (qi) for each parameter is assigned by dividing its concentration in each water sample by its respective standard according to the guidelines laid down in the BIS and the result multiplied by 100:

$qi = (Ci / Si) \times 100$

where qi is the quality rating, Ci is the concentration of each chemical parameter in each water sample in mg/L, and Si is the Indian drinking water standard for each chemical parameter in mg/L according to the guidelines of the BIS 10500, 1991

For computing the WQI, the SI is first determined for each chemical parameter, which is then used to determine the WQI as per the following equation

$SIi = Wi \cdot qi$

$WQI = \sum SIi$

SIi is the subindex of ith parameter; qi is the rating based on concentration of ith parameter and n is the number of parameters. The computed WQI values are classified into five types, “excellent water” to “water, unsuitable for drinking”.

Annexure - VI

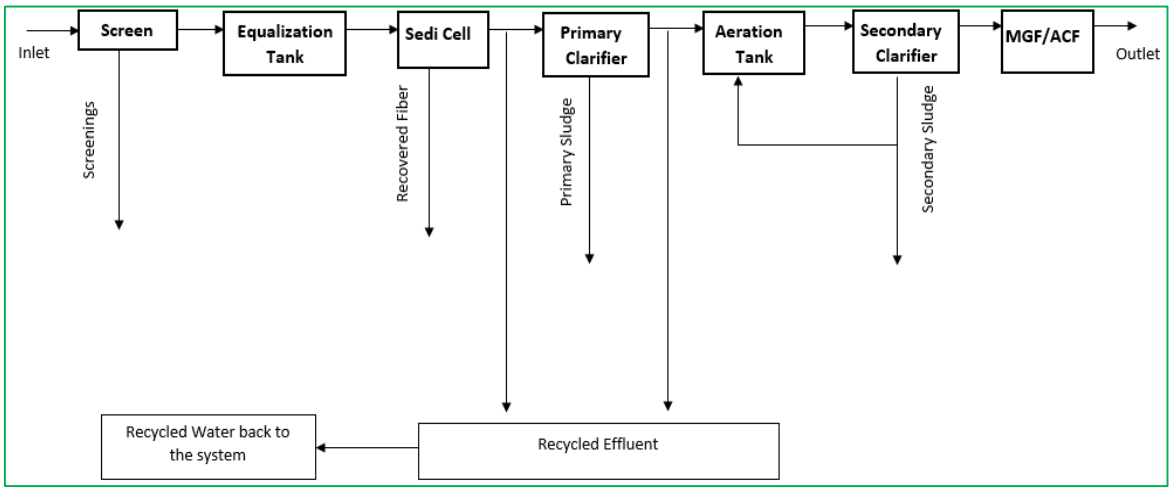
Modification/Upgradation of existing ETPs in different categories of Pulp & Paper industries to achieve targeted/proposed discharge norms at Muzaffarnagar, U.P.

1. Introduction

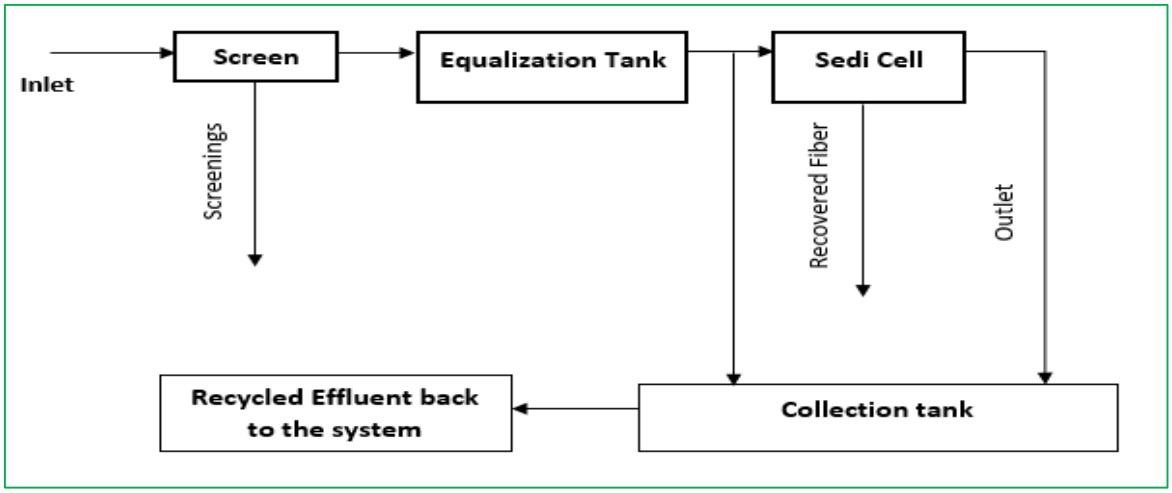
To meet the stipulated discharge norms and eradication of issue of purging of untreated effluent from waste paper based pulp and paper mills operating on ZLD, modification/upgradation in existing effluent treatment scheme is required. The existing effluent management scheme is shown in section 2 and modification/upgradations suggested in individual category are shown in section 3.

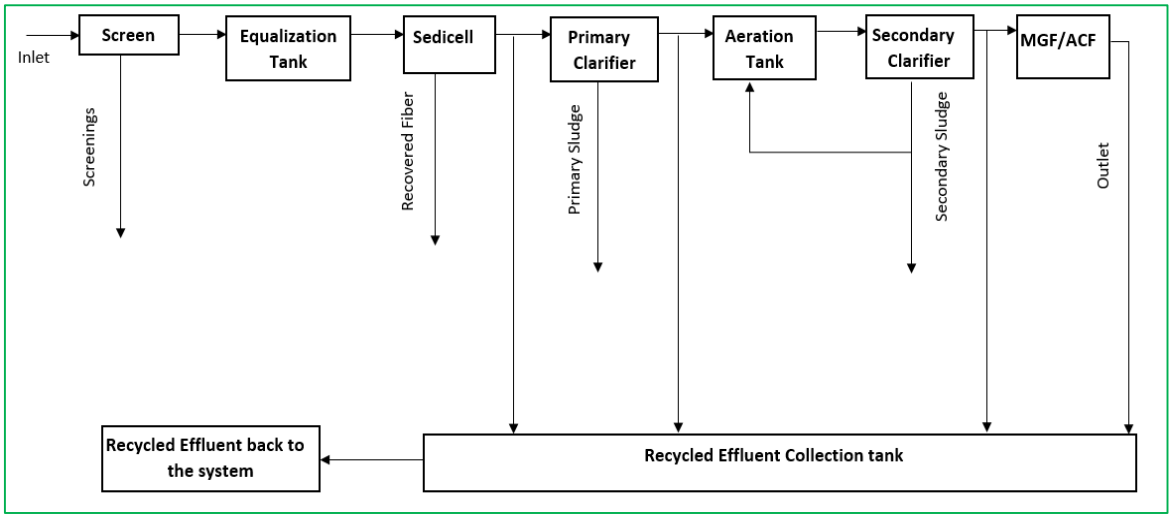
2. Status of existing Effluent Treatment Plant and current practices of effluent disposal

2.1. Kraft/Duplex based on Agro residues and kraft/writing printing paper industry based on wastepaper (Discharge)



2.2. Kraft Paper Industries based on wastepaper (ZLD)

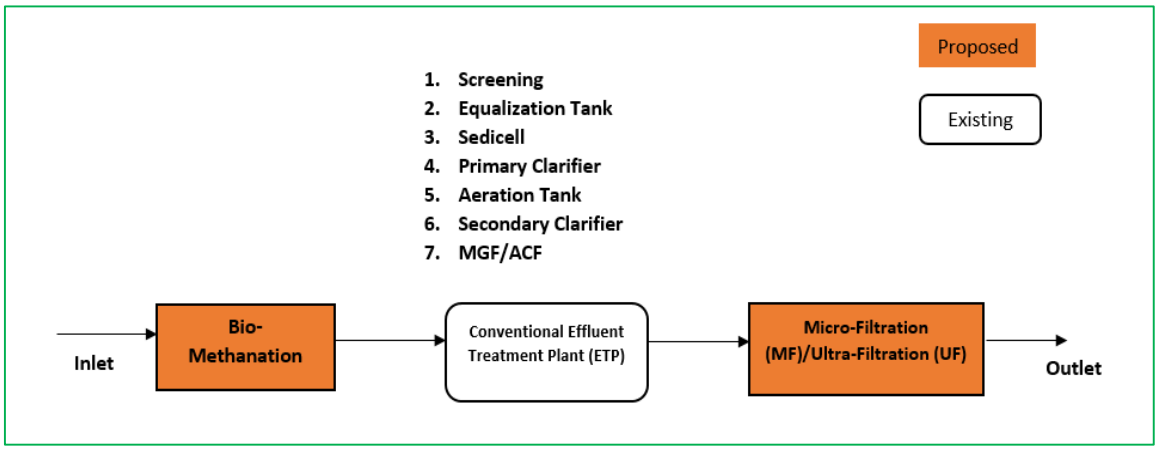




3. Proposed modification in existing ETPs operating in different category of pulp & paper industry to achieve proposed discharge norms

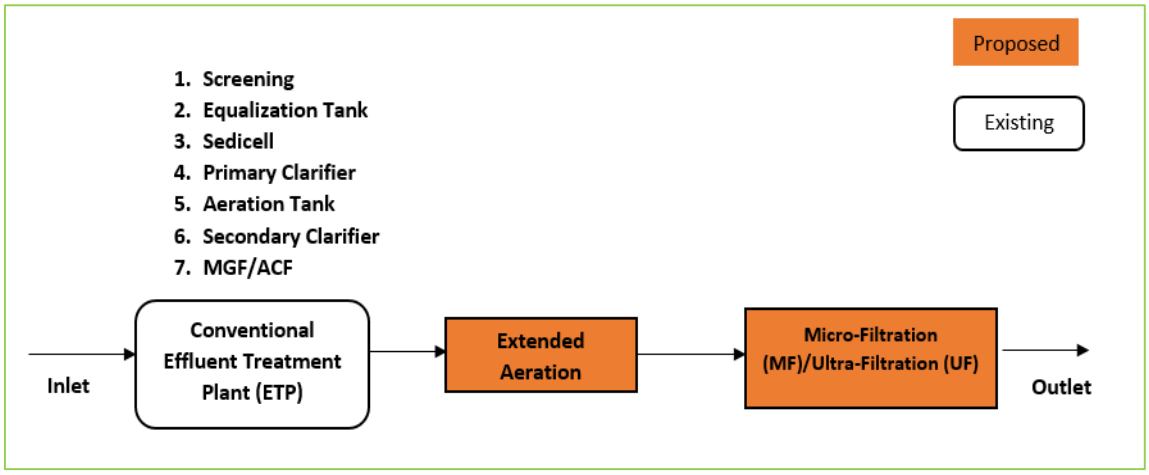
3.1. Waste paper based mill producing kraft paper having production < 300 TPD (Discharge)

The industries producing Kraft paper from waste paper having production capacity less than 300 TPD shall adopt following treatment scheme:



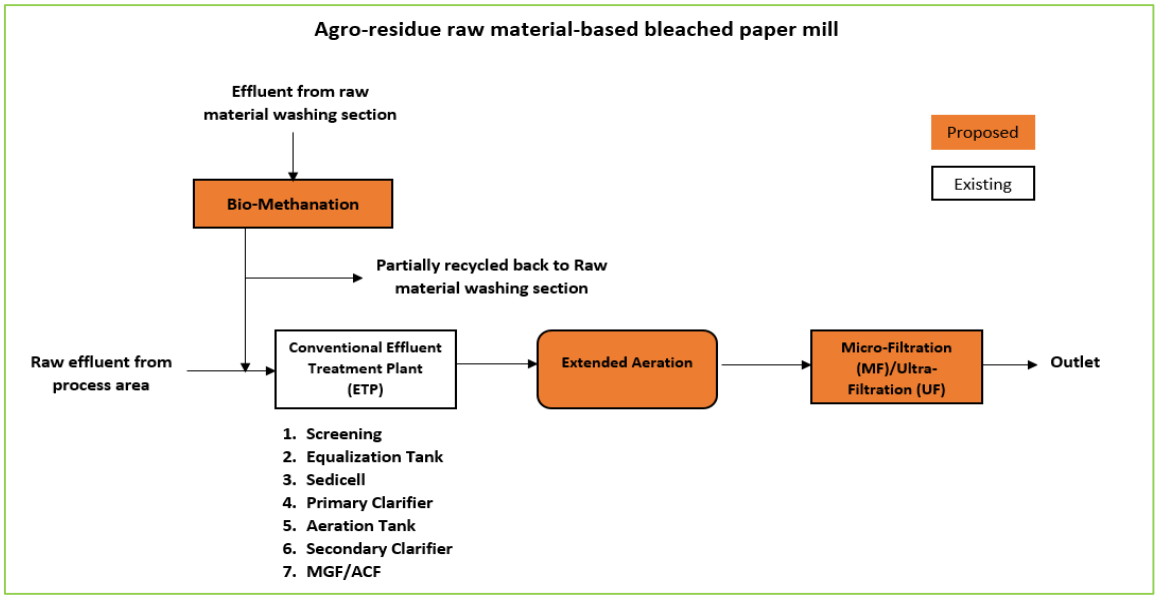
3.2. Waste paper based mill producing kraft paper having production ≥ 300 TPD (Discharge)

The industries producing Kraft paper from waste paper with production capacity 300 TPD and above shall adopt following treatment scheme:



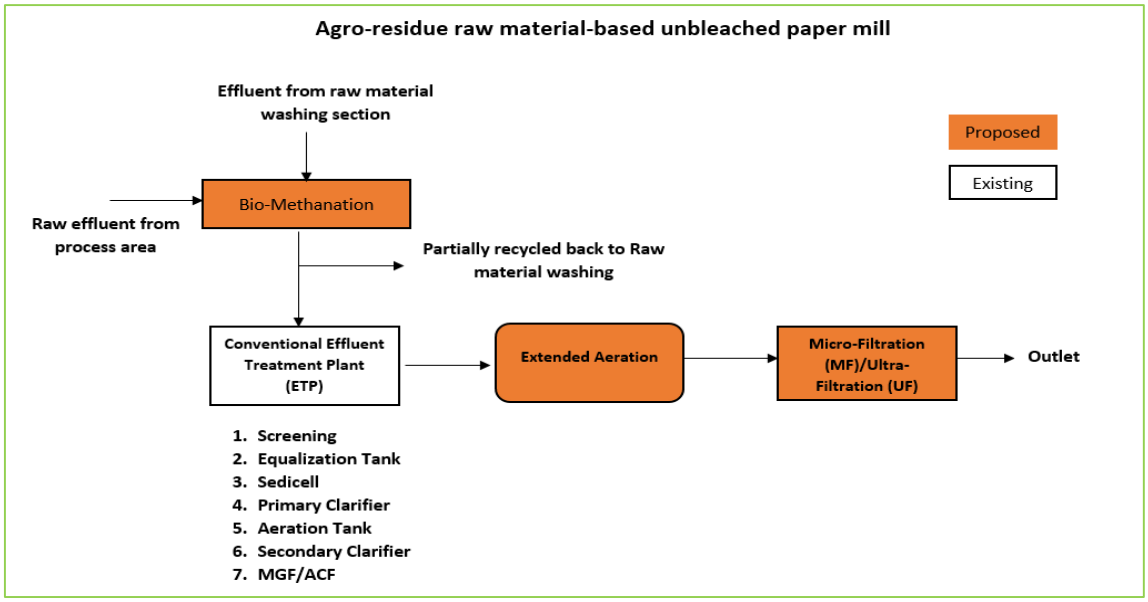
3.3. Agro-residue raw material-based mill producing bleached grade paper (Discharge)

The industries producing bleached grade paper from Agro residue have conventional treatment processes. To meet the discharge norms and increased recycling, the additional treatment is required. The existing conventional treatment may be modified to extended aeration system followed by Micro-filtration (MF) / Ultra-Filtration (UF) (mandatory) followed by Reverse Osmosis (Optional) is recommended. By the adoption of these modifications, the required treatment can be achieved. Further, in agro-based industries, the agro residue is washed to maintain moisture, which contains sugars and other organic matter. These washings should separately be treated in Bio-reactors (Anaerobic digestion) and partially reused in the washing and partially sent to conventional treatment. Schematic diagram of proposed scheme is as below:



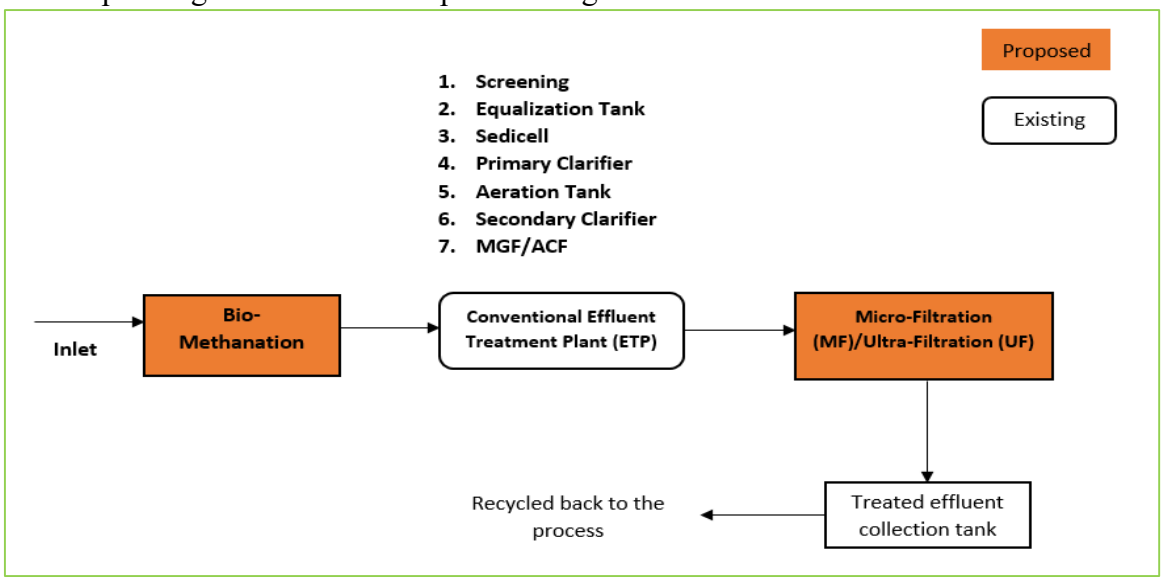
3.4. Agro-residue raw material-based mill producing unbleached grade paper (Discharge)

The industries producing unbleached grade paper from Agro residue, have conventional treatment processes. The washings of the agro residue and paper mill effluent shall be fed to the anaerobic bio methanation before the existing conventional treatment and shall adopt following treatment scheme:



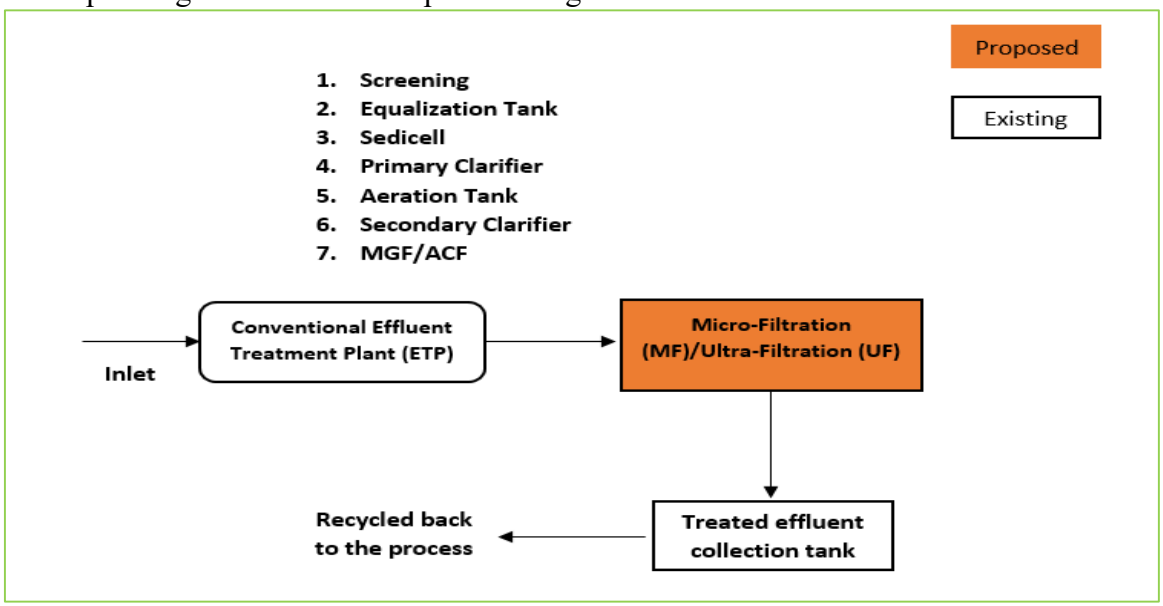
3.5. Kraft paper industry using waste paper with production ≥ 300 TPD (ZLD)

The industries producing Kraft paper from waste paper having production of 300 TPD and above operating on ZLD shall adopt following treatment scheme:



3.6. Kraft paper industry based on waste paper with production less than 300 TPD (ZLD)

The industries producing kraft paper from wastepaper having production less than 300 TPD operating on ZLD shall adopt following treatment scheme:



4. Sludge removal

The installation of mechanical sludge dewatering system (such as Screw press, Filter press, Belt press etc.) is mandatory and sludge drying beds shall be dismantled.

5. Operation and Maintenance (O&M)

Any treatment plant how adequately it designed wouldn't run efficiently if it's not operated on optimum input parameters and design efficiency, below table present the optimum efficiency of the different treatment units of ETP in the scenario of discharge mode and ZLD mode

Table 1: Optimum values of operating parameters

Sr. No.	Parameters	Unit	Optimum Value / Range
1.	Dissolved Oxygen	mg/L	1.5-2
2.	pH		6.5-8
3.	MLSS	mg/L	3000-4000
4.	MLSS/MLVSS		0.8
5.	BOD:N:P		100:5:1
6.	F/M Ratio		0.2-0.9
7.	Mean cell resident time	days	15 – 20
8.	Return activated sludge flow rate (RAS)	%	50-100

Annexure-VII

Detailed Inspection Reports of 32 Industries monitored by Joint Committee

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:11.01.2024**

a.	Name of the unit with complete postal address:	M/s Bindlas Duplex Ltd. (Unit-1) 10.6 KM, Village-Jat Mujhera, Bhopa road, Muzaffarnagar, Uttar Pradesh-251308
b.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.46880, 77.80644
c.	Industry Operational status	Operational
d.	Consent status Valid CCA No. 180978/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/ both/MUZAFFARNAGAR/2023 dated 26.05.2023 upto 31.12.2027 for production of Kraft Paper-200MT/day (Waste Paper based-180 MT/day, Agro waste based-20 MT/day). (CCA placed at ***Annexure-1***) **However, as informed by the unit representative, agro waste based production of kraft paper has been stopped from June-2022.** Unit has intimated the same to UPPCB vide letter dated 08.02.2024. (Letter placed at ***Annexure-2***)	

B. Production process and infrastructure

e.	**Process**	Manufacturing of Kraft paper using waste paper mixed type (imported/ indigenous)as per availability
f.	**Raw material**	
	a. Consented value	Waste Paper based-180 MT/day, Agro waste based-20 MT/day**(Agro waste based production of kraft paper has been stopped from June-2022)**
	b. Actual consumption (as per logbook)	Common data provided for raw material consumption for its unit-1 & Unit-2: Indian Waste Paper – 18155.800 MT Imported Waste Paper – 4662.83 MT Total-22818.63 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Average daily consumption	Common data provided for raw material consumption for its unit-1 & Unit-2
g.	**Production**	
	a. Consented value	Kraft Paper-200MT/day **(Agro waste based production of kraft paper has been stopped from June-2022)**
	b. Actual Production (as per logbook)	Kraft Paper-10708.31 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Average daily production	137.29MT/day(10708.31/78)
h.	**Fresh water consumption**	

a. NOC from CGWA/other authorized body

Unit has total 04 Nos. of borewells.

Unit has obtained common NOCs from Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jal Shakti, Government of Uttar Pradesh, for four borewells. (NOCs placed at***Annexure-3)*** Validity of NOCs is as below:

Borewell No	**Validity of NOC**	**Approved water abstraction (KLD)**	**Maximum annual withdrawal permission**	**Remarks**
1	19.01.2022 to 18.01.2027	1080	378000	Used for unit-1
2		250	87500	
3		1380	483000	Used for unit-2
4		1380	483000	
Total permitted abstraction		**4090 KLD**	**1431500 KL/Annum**	

*As informed, borewell no. 2 is used only for steam generation in common boiler.

Separate record for unit-1 and unit-2 is maintained by the unit.

b. Details of borewell

Electromagnetic flowmeter with totalizer found installed on all 04 borewells. Readings observed as below:

Borewell	Instantaneous Reading m^3/hr	Totalizer Reading m^3
Borewell No 1	0.0	403781.25
Borewell No 2	0.0	196414
Borewell No 3	183.52	1082104.74
Borewell No 4	0.0	130608.34

c. Permitted withdrawal quantity	4090 KLD		
d. Average daily withdrawal quantity	892 KLD		
e. Specific freshwater consumption	6.5 KL/MT of paper production		
i. **Effluent Management**			
a. Consented discharge points (No.)	01		
b. Consented discharge value	1400 KLD		
c. Actual effluent generation (as per logbook)	189555 KL (As per submitted logbook of last three months Oct-Dec, 2023)		
d. Average daily effluent generation	2430.19KLD		
e. Actual recycling of treated effluent within process	Partially treated (After Primary Clarifier)	121396 KL=1556.36 KLD (121396/78 days) (As per submitted logbook of last three months Oct-Dec, 2023)	
	Treated effluent (ETP outlet)	0 KLD	
	Total recycled	1556.36 KLD	
f. Actual effluent discharge	63453KL (As per submitted logbook of last three months Oct-Dec, 2023)		
g. Average daily effluent discharge quantity	813.5KLD		
h. Losses in ETP %	2.48% against typical 2-3 % in form of moisture in generated sludge		
i. Specific effluent discharge	5.92 KL/MT of production		
j. **Effluent treatment plant (ETP)**			
a. ETP consists of	Bar Screen→Rotary drum filter→Equalization tank→Sedicell→Primary Clarifier→Holding tank (for reuse in process)→Aeration tank→Secondary Clarifier→Belt Press(Common)→Activated Carbon Filter→Discharge to Jat mujhera drain		
b. Installed capacity	2500 KLD		
c. Metering at ETP	ETP inlet	V-notch provided	
	Recycling points	Electromagnetic flowmeter with totalizer is installed at holding tank to manufacturing process, after primary clarifier.	
	ETP outlet	V-notch provided	
d. Operational status	Operational		
	Flow at inlet: 36.76 m^3/hr (140 mm)		
	MLVSS/MLSS in aeration tank: 1135/1462 = 0.78		
e. OCEMS at ETP outlet	OCEMS installed at final outlet of ETP. Reading observed on OCEMS as flow-0.1 m^3/hr, pH-7.38, COD-92.68 mg/l, BOD-17.90mg/l, TSS-14.55 mg/l, during inspection.		

f. Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Aeration tank	Norms as per consent	Compliance w.r.t. consent
pH	6.5	7.3	-	6.5-8.5	Complying
Color (hazen)	05	BDL	-	<150 hazen	Complying
BOD (mg/l)	1256	**122**	-	<20 mg/l	**Non-complying**
COD (mg/l)	3768	**395**	-	<150 mg/l	**Non-complying**

	TSS (mg/l)	3734	**45**	-	<30 mg/l	**Non-complying**
	TDS (mg/l)	3616	**3568**		<1600 mg/l	**Non-complying**
	SAR (mg/l)	-	03	-	< 08 mg/l	Complying
	Sulphide (mg/l)	-	4.0	-	-	-
	AOX as Cl^- (mg/l)	-		-	-	-
	MLSS (mg/l)	-	-	1462	-	-
	MLVSS (mg/l)	-	-	1135	-	-

g. ETP Sludge generation

Biological sludge generation (as per logbook)	Record not maintained by the unit
Estimated sludge generation @ 30 % of inlet TSS load	2.72 Ton/day
Sludge Management & disposal	01 No. common belt press of 20 Tons/day capacity for ETPs of Unit-1 & unit-2 for sludge generating from secondary clarifier. As informed, this sludge is reused again in manufacturing process and effluent is taken in aeration tank. However, record is not maintained by the unit.

k. Non-paper solid waste management (Plastic waste)

Non-paper solid waste generated (As per logbook)	Common logbook for unit-1 & unit-2 is maintained by the unit. Total 233.10 MT of plastic waste generated from Unit-1 & Unit-2. (As per submitted logbook of last three months Oct-Dec, 2023)
Daily waste generation	5.9 MT/day (both from Unit-1 & Unit-2)
Specific Non-paper solid waste generation	2.06 % of total production of unit-1 (Kraft paper-137.29 MT/day) & unit-2(Duplex board-148.49MT/day)-285.78 MT/day
Potential solid waste generation @3.5 % of paper	10 MT/day of total production of unit-1 & unit-2 **Actual non-paper solid waste (plastic waste) generation (5.9 MT/day) is much lower than the estimated value (10 MT/day), which indicates poor record keeping**

l. Air Pollution management

a. Boiler capacity	1. Common boiler for unit-1 & unit-2 – 30 TPH with 7.1 MW Turbine-Operational 2. Boiler of 22 TPH-found in idle condition
b. Stack details	Stack Height -45 m
c. APCD installed	Electrostatic Precipitator (ESP)
d. Estimated steam requirement @ 1.8 &2.2 T/T of paper produce	Kraft Paper-19274.96 T (@ 1.8 T/T of paper produce) Duplex Board -25807 T(@2.2 T/T of paper produce)
e. Fuel used	Rice husk + Bagasse + Coal

f. Fuel consumption (as per logbook)
As per the details of fuel consumption of last three months provided by the unit:

Month	Coal (MT)	Paddy(MT)	Bagasse (MT)	Total (MT)
Oct-23	4820	0	190	5010
Nov-23	3135	0	939	4074
Dec-23	802	1900	1455	4157
Total	8757	1900	2584	13241

g. Estimated fuel consumption @ 3 T steam/ T of fuel	6424.98 T (Kraft Paper) + 8602.33 T (Duplex Board) = 15027.32MT = 192.66 MT/day
h. Actual Daily fuel consumption	169.769MT/day
i. Average daily ash generation	4.59 MT/day As per the fly ash generation details provided by the unit,

Month	Ash generation (MT)
Oct-23	158.550
Nov-23	111.278
Dec-23	88.115
Total	357.94

	j. Ash generation w.r.t of fuel consumed (%)	2.7 %
	k. Estimated ash generation w.r.t fuel consumption	38.15MT/day

Fuel	% of ash generation	Ash generation
Bagasse	2.5 %	63.61 MT
Paddy	15 %	285 MT
Indian Coal	30 %	2627.10 MT
Total		2975.71 MT

For disposal of fly ash, unit has done agreement with

a. M/s Bhupendre Singh Brick Supply, Sisona, Muzaffarnagar, UP and M/s Shiv Bricks Field, Khasra No. 541 Jalkhedi, Saharanpur, UP and
b. GMR Contractor for disposal of fly ash at land of Mr. Yusuf, Village Nangla Buzurg, Muzaffarnagar, UP located at Khasra No. 1019, 1020, Rahkada, Bhopa, Muzaffarnagar, UP.

Actual fly ash generation (4.59 MT/day) is much less than the estimated value of fly ash generation (38.15 MT/day), which indicates poor record keeping.

m.	Stack monitoring report	Particulate Matter- 46.2 mg/Nm^3(against 80 mg/Nm^3)
n.	**Hazardous waste management**	
	a. Authorization status	Authorization No. 18450/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/ MUZAFFARNAGAR/2022dated 17.11.2022 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid from 17.11.2022 to 16.11.2027.(Authorization placed at ***Annexure-4***)
	b. Copy of agreement with recyclers /TSDF	Unit has obtained membership of M/s Sheetala Waste Management Project (SWMP), which is valid from 27.10.2023 to 26.10.2028.

c. Hazardous waste generated

As per submitted copy of last four Form-10:

Date of providing waste to TSDF	Waste Oil	Waste Grease	Plastic	Used drums	Cotton waste	Waste Filter	Mixed incinerable waste
13.06.23	25 Litre	25 kg	20 kg	50 kg	10 kg	10 kg	-
25.08.23	15 litre	20 kg	20 kg	50 kg	15 kg	10 kg	-
29.10.23	-	-	-	50 kg	-	-	65 kg
07.01.24	5 kg	13 kg	10 kg	5 nos.	5 kg	1 no.	-

o. **Major observation & Key issues**

1. Unit has obtained CCA for production of Kraft Paper-200 MT/day- Waste Paper based-180 MT/day and Agro waste based-20 MT/day, however as informed by the unit representative, agro waste based production of kraft paper has been stopped from June-2022.
2. For agro waste based production, unit has Chemical Recovery Plant (CRP) and a boiler of 22 TPH capacity. However, during inspection, CRP as well as boiler were found non-operational. Also, agro waste was not found stored within the premises of the unit during inspection. Agro waste based production has been stopped from June, 2022.
3. The unit is non-complying w.r.t consented discharge norms for **BOD (122 mg/l w.r.t < 20 mg/l), COD (395 mg/l w.r.t <150 mg/l), TSS (45 mg/l w.r.t <30 mg/l) & TDS (3568mg/l w.r.t norms of <1600 mg/l).**
4. The unit has ETP system upto tertiary treatment level, however non-compliance with effluent discharge norms indicate poor operation & maintenance of ETP.
5. The unit also has one additional boiler of 22 TPH capacity, which was found non-operational. As informed by the unit representative, the boiler was previously used for its Chemical Recovery Plant, which is not in operation since last 1.5 years.
6. Actual boiler ash generation (4.59 MT/day) is much less than the estimated value of boiler ash

generation (38.15MT/day) for both the units (Unit-I & Unit-II), indicates logbook is not maintained properly.

7. Actual non-paper solid waste (plastic waste) generation (5.9 MT/day) is much lower than the estimated value of 10 MT/day for both the units (Unit-I & Unit-II), indicates, logbook is not maintained properly.

Key Issue

1. Non-compliance w.r.t consented discharge norms for parameters **BOD (122 mg/l w.r.t < 20 mg/l), COD (395 mg/l w.r.t <150 mg/l), TSS (45 mg/l w.r.t <30 mg/l) & TDS (3568 mg/l w.r.t norms of <1600 mg/l).**
2. Improper logbook for boiler ash generation & disposal.
3. Improper logbook for plastic waste generation & disposal.
4. Logbook for generation and disposal of ETP sludge is not maintained by the unit.

p. **Compliance Status: Non-complying w.r.t. consented discharge norms**

q. **Recommendations:**

1. Unit shall operate ETP properly to comply with the consented discharge norms.
2. Unit shall keep and maintain sales record/certificate of acceptance for plastic waste disposal.
3. Unit shall maintain proper logbook for generation & disposal of boiler ash and plastic waste.
4. Unit shall maintain logbook for fresh water consumption, ETP sludge generation & disposal on daily basis.

18 Inspection team details:

Sr. No.	MoEF&CC/ CPCB officials	Designation	Organisation	Signature with date
1	Dr. Satya	Sc. 'E'	MoEF&CC	
2	Dr. R.K. Singh	Scientist D	CPCB, Delhi	
3	Sh. Imran Ali	AEE	UPPCB	
4	Mr. Ashish Choudhary	Hydrologist	UPGWD	
5	Ms. Shivangi Goswami	RA-II	CPCB, Delhi	
6	Mr. Ankit Shukla	SRF	CPCB, Delhi	
7	Mr. Muktesh Choudhari	SRF	CPCB, Delhi	
8	Mr. Maneesh Yadav	SRF	UPPCB	

Photographs



ETP inlet channel



ETP outlet channel



Sedicell



Common belt press for unit-1 & unit-2





Rotary drum filter





OCEMS reading at ETP final outlet



Non-operational CRP

Annexure-1

Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180978/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 26/05/2023**

To,

M/sBINDLAS DUPLEX LTD UNIT 1

10.6 KM, VILLAGE- JAT MUJHERA, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act..1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20419487 **Date :- 2023-04-10**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s BINDLAS DUPLEX LTD UNIT 1** located at **10.6 KM, VILLAGE- JAT MUJHERA, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By -products with quantity per month	
1	Waste Paper 200 MT/Day and Agro waste Based - 65 MT/Day, Alum Pac, Rosin, Caustic	Kraft Paper- 200 MTD (Waste Paper Based-180 MT/Day, Agro Waste Based-20 MT/Day), TURBINE- 4.0 MW	Kraft Paper 200 MTD (Waste Paper Based-180 MT/Day, Agro Waste Based-20 MT/Day), TURBINE- 4.0 MW

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	1400 KLD	1400 KLD	1400 KLD THROUGH ETP

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5 The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	< 30	<30	<30	No discharge is allowed
BOD, mg/l	< 20	< 20	< 20	No discharge is allowed
COD, mg/	< 200	< 150	< 150	No discharge is allowed
TDS, mg/l	< 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	< 250	< 150	< 150	No discharge is allowed

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AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	6
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I	1 X 30 TPH Boiler with ESP, 1 X 12 TPH Boiler with Multi Cyclone Dust Collector	Biomass/Coal-300 TPD and Black Liquor-200 MT/Day	47meter stack height from ground level, 30 meter stack heigth from ground level	ESP on 30 TPH Boiler, Multi Cyclone Dust Collector on 12 TPH Boiler	AS PER CAQM DIRECTION

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ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 15 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.

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13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for production of Kraft Paper- 200 MT/Day (Waste paper based-180 MT/Day, Agro Waste based-20 MT/Day) by using Alum/Pac, Rosin, Caustic (As per Requirement) as raw material and TURBINE OF 4.0 MW at site 10.6 Km, Village- Jat Mujhera, Bhopa Road, Muzaffarnagar.
2. The Earlier Board has issued a CTO vide Ref No. - 123759/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021, Dated: 07/06/2021 and Ref No. - 123753/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN AGAR/2021, Dated : 07/06/2021 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

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4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

5. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

6. The Industry must install the STP for treatment of domestic sewage 10 KLD and submit the proposal for same within month to the Board.

7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

15. The industry shall operate and maintain 1 X 30 TPH Boiler installed with ESP and 47meter stack height from ground level and 1 X 12 TPH Boiler installed with Multi Cyclone Dust Collector and 30 meter stack height from ground level. Unit uses Boimass/Coal- 300 TPD and Black Liquor- 200 MT/Day as fuel in Boiler. Unit also have 1 X 1000 KVA and 1 X 380 KVA DG sets with stack height as per norms. Unit uses PNG/Diesel as fuel for DG set. Only approved fuel is permitted as per CAQM direction.

16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

GHAN SHYAM Digitally signed by GHAN SHYAM
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Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

23. DG sets under 800 KW have been fitted with Dual fuel system (7O % Gas + 3O % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (7O % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.

35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

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Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Date: 2023.06.08 12:23:06 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2023.06.08 12:23:14 +05'30'

Chief Environmental Officer (Circle 3)

Annexure-II

Bindlas DUPLUX LIMITED
MFRS. OF : KRAFT PAPER & DUPLEX BOARD
AN ISO 14001 COMPANY

Date : 08th Feb. 2024

To

The R.O.
U.P. Pollution Control Board
6-8 new mandi Muzaffarnagar U.P.

Sub : Temporary closed of production of Kraft Paper using Agro Residue

Dear sir

We are writing to formally notify the Uttar Pradesh Pollution Control Board of the temporary closure of our kraft paper production facility, utilizing agro residue as the raw material, effective from 16th June 2022. Since then we are using only waste paper as raw material.

We assure you that our company remains committed to environmental sustainability, and we will resume production only after ensuring that all required standards are met.

Thank you for your attention to this matter. We look forward to your cooperation and understanding.

Sincerely yours

For **BINDLAS DUPLUX LIMITED (UNIT-1)**

Authorised Signatory

c/c : CPCB, New Delhi

Regd. Office & Works :
10 K.M., Bhopa Road, P.O. Jat, Muzaffarnagar 252 004 (U.P.) INDIA
Tel. : +91-131-2440021, 2440150, 2440151

Correspondence Address :
19, Canal Park, Pachonda Road,
Muzaffarnagar 252 001 (U.P.) INDIA

e-mail :
bindlas1@gmail.com (Accounts)
bdlmzn@gmail.com (Sales Tax)

GSTIN : 09AABCB2778K1ZJ
PAN : AABCB2778K
CIN : U21012UP1994PLC016449

GROUND WATER DEPARTMENT
(Namami Gan[illegible]l Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Annexure - III

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024478

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000302

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDAL DUPLEX LTD. UNIT I & II
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	MZFN1221MN0068
Date of Submission	15/12/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	02/07/2021		
Type of Well	Tube Well/Bore	Depth of the Well (in meter)	106.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	230.00
Date of Energization (In Case of Electric Pump)		06/07/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.)	230.00	Maximum Allowable Running Hours Per Day	6.00
Maximum Allowable Annual Extraction of Ground Water:			483000.00

This No Objection certificate authorizes the owner/ applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to IRS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design,rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab, Roorkee, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Prototype display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or recording as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gan[illegible]l Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049747

VALID FROM 19/01/2022 TO 18/01/2027

(U/S10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000569

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDAL ASSOCIATES LTD. UNIT 1 & 2
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM. BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	MUN1221NB0099
Date of Submission	30/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1999		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	115.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	6.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	25.00
Date of Energization (In Case of Electric Pump)		30/03/2018	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			87500.00

This No Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated hereinaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ISI standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitering</u>

Piezometer is a borehole / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when deep rooted. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6"
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the deepest piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. However, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of industrial/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 26/03/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gan[illegible]al Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010033

VALID FROM 19/01/2022 TO 18/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202111000568

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कम्पनी का नाम	BIMBLAS DUPLUX LTD. UNIT I & II
Company Address कम्पनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MA N1221NN0005
Date of Submission	30/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1989		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	67.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		30/03/2017	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			378000.00

This No-Objection certificate authorises the owner/ applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3c), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed, that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water samples for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	10 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab. Besides one sample (1 lit capacity bottle) to the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by this applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments plants, bottling, tannery, pesticide/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gan[illegible]al Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022719

VALID FROM 19/01/2022 TO 18/01/2027

(U/S10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000570

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDLAS Dairy Ltd. LTD. UNIT I & 2
Company Address कंपनी का पता	10.6KM. BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	MZFN1221NIN0087
Date of Submission	30/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1990		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	200.00
Date of Energization (In Case of Electric Pump)		09/12/2017	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			483000.00

This No Objection certificate authorizes the owner/ applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3a), for ( ) Hours per day as shown at Sl. (3b), and for maximum allowable annual extraction of ground water as shown at Sl. (3c) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(b) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borehole/ tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For manual (dip) of water level sounder or Automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality may to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may to be analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/ tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of the permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions.
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation/Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical (pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, distilleries etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause/ ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary soil/ hydrological measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions.
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-IV

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18450/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :17/11/2022

To,

M/s BINDLAS DUPLUX LTD UNIT 1

10.6 KM STONE, VILL- JAT MUJHERA, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18450 and 17/11/2022 .
2. Reference of application (No. and date) 17676956 and 13/10/2022 .
3. Mr PANKAJ AGGARWAL of M/s BINDLAS DUPLUX LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6 KM STONE, VILL- JAT MUJHERA, BHOPA ROAD, MUZA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.225 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.2 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.075 MT/Annum

1. The authorization shall be valid for a period of 16/11/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.16 17:58:10 +05'30'

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.16 17:58:26 +05'30'

not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous

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and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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Date: 2022.12.16 17:58:49 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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Date: 2022.12.16 17:59:00 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:11.01.2024**

1.	Name of the unit with complete postal address:	M/s Bindlas Duplex Ltd. (Unit-2) 10.6 KM, Village-Jat Mujhera, Bhopa road, Muzaffarnagar, Uttar Pradesh-251308
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.46880, 77.80644
3.	Industry Operational status	Operational
4.	Consent status	Valid CCA No. 180991/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 dated 15.05.2023 upto 31.12.2027 (CCA placed at ***Annexure-1***)

B. Production process and infrastructure

5.	**Process**	Manufacturing of Duplex Board using waste paper(mixed type -imported/ indigenous)
6.	**Raw material**	
	a. Consented value	Waste Paper-300 MT/day
	b. Actual consumption (as per logbook)	Common data provided for raw material consumption for its unit-1 & Unit-2: Indian Waste Paper – 18155.800 MT Imported Waste Paper – 4662.83 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Estimated daily consumption	Common data provided for raw material consumption for its unit-1 & Unit-2
7.	**Production**	
	a. Consented value	Duplex Board-250MT/day
	b. Actual Production (as per logbook)	Duplex Board-11730.45 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023) Total -22438.76 MT
	c. Estimated daily production	Duplex Board-148.49 MT/day (11730.45/79)
8.	**Fresh water consumption**	

a. NOC from CGWA/other authorized body

Unit has total 04 Nos. of borewells.

Unit has obtained NOCs from Ground Water Department (Namami Gange & Rural Water Supply Department), Ministry of Jal Shakti, Government of Uttar Pradesh, for four borewells. (NOCs placed at***Annexure-2***) Validity of NOCs is as below:

Borewell No	**Validity of NOC**	**Approved water abstraction (KLD)**	**Maximum annual withdrawal permission**	**Remarks**
1	19.01.2022 to 18.01.2027	1080	378000	Used for unit-1
2		250	87500	
3		1380	483000	Used for unit-2
4		1380	483000	
Total permitted abstraction		**4090 KLD**	**1431500 KL/Annum**	

*As informed, borewell no. 2 is used only for steam generation in common boiler.

Separate record for each borewell is maintained by the unit.

b. Details of borewell

Flowmeter with totalizer found installed on all 04 borewells. Readings observed as below:

Borewell	**Instantaneous Reading m^3/hr**	**Totalizer Reading m^3**
Borewell No 1	0.0	403781.25

		Borewell No 2	0.0	196414	
		Borewell No 3	183.52	1082104.74	
		Borewell No 4	0.0	130608.34	
	c. Permitted withdrawal quantity	4090 KLD			
	d. Actual withdrawal quantity	77896 KL (As per logbook provided by the unit of last three months Oct-Dec, 2023)			
	e. Estimated daily withdrawal quantity	973.7 KLD			
	f. Specific fresh water consumption	6.64 KL/MT of paper			
9.	**Effluent Management**				
	a. Consented discharge points (No.)	01			
	b. Consented discharge value	700 KLD			
	c. Actual effluent generation (as per logbook)	256245KL (As per submitted logbook of last three months Oct-Dec, 2023)			
	d. Estimated effluent generation daily	3243.61 KLD (256245 KL/79 days)			
	e. Actual recycling of treated effluent within process	Partially treated (From equalization tank)	1942.09 KLD (153425 KL/79 days)		
		Partially treated (After Primary Clarifier)	315.70 KLD (24940 KL/79 days)		
		Treated effluent (After tertiary treatment)	455.18 KLD (35959 KL/79 days)		
		Total recycled	2712.97 KLD (As per submitted logbook of last three months Oct-Dec, 2023)		
	f. Actual effluent discharge	Total 36774.5KL			
	g. Average Daily effluent discharge	465.5KLD			
	h. Specific effluent discharge	3.17 KL/MT of production			
	i. Losses in ETP (%)	2% against typical 2-3% in form of moisture in generated sludge			
10	**Effluent treatment plant (ETP)**				
	a. ETP consists of	Bar Screen→Equalization tank→Primary Clarifier→Hill Screen→Holding tank (for reuse in process)→Aeration tank→Secondary Clarifier→Belt Press(Common)→Sand Filter→Discharge to Jat mujhera drain			
	b. Installed capacity	3500 KLD			
	c. Metering at ETP	ETP inlet	V-notch provided at inlet		
		Recycling points	No flowmeter is installed at recycling line from ETP to process, i.e., after equalization tank, common tank after hill screen & after sand filter. However, unit is maintaining the data of effluent recycling w.r.t pump operating hours and flow.		
		ETP outlet	V-notch provided at outlet		
	d. Operational status	Operational			
		15.69 m^3/hr			
		MLVSS/MLSS in aeration tank: 1598/2982			
	e. OCEMS at ETP outlet	OCEMS installed at final outlet of ETP. Parameters reading observed on OCEMS as flow-39.93 m^3/hr, pH-7.33, COD-87.57 mg/l, BOD-17.91 mg/l and TSS-15.25 mg/l, during inspection.			

f. Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Aeration tank	Norms as per consent	Compliance w.r.t. consent
pH	5.9	7.2	-	6.5-8.5	Complying
Color (hazen)	05	05	-	<150 hazen	Complying
BOD (mg/l)	3380	**150**	-	<20 mg/l	**Non-complying**
COD (mg/l)	9232	**434**	-	<150 mg/l	**Non-complying**
TSS (mg/l)	7296	**53**	-	<30 mg/l	**Non-complying**
TDS (mg/l)	5460	**3860**	-	<1600 mg/l	**Non-complying**
SAR (mg/l)	-	02	-	< 08 mg/l	Complying
Sulphide (mg/l)	-	4.8	-	-	-
AOX as Cl⁻ (mg/l)	-	3.252	-	-	-
MLSS (mg/l)	-	-	2982	-	-
MLVSS (mg/l)	-	-	1598		-

g. ETP Sludge generation

Biological sludge generation (as per logbook)	Record not maintained by the unit
Estimated sludge generation @ 30 % of inlet TSS load	7.1 Ton/day
Sludge Management & disposal	01 No. common belt press of 20 Tons/day capacity for ETPs of Unit-1 & unit-2 for sludge generating from secondary clarifier. As informed, this sludge is reused again in manufacturing process and effluent is taken in aeration tank. However, record is not maintained by the unit.

11 Non-paper solid waste management (Plastic waste)

Non-paper solid waste generated (As per logbook)	Common record of plastic waste is maintained for unit-1 & unit-2 Refer details mentioned in the inspection report of M/s Bindlas Duplex Ltd. (Unit-1), 10.6 KM, Village-Jat Mujhera, Bhopa road, Muzaffarnagar, Uttar Pradesh-251308
Daily waste generation	
Specific Non-paper solid waste generation	
Potential solid waste generation @3.5 % of paper	

12 Air Pollution management

1. Common boiler for both unit-1 & unit-2 – 30 TPH with 7.1 MW turbine-Operational
2. Boiler of 22 TPH-found in idle condition (previously used for Chemical Recovery Plant for agro waste based production), non-operational from June-2022, as informed

Refer details mentioned in the inspection report of M/s Bindlas Duplex Ltd. (Unit-1), 10.6 KM, Village-Jat Mujhera, Bhopa road, Muzaffarnagar, Uttar Pradesh-251308.

13 Hazardous waste management

Authorization status	Authorization No. 18451/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/ MUZAFFARNAGAR/2022 dated 23.12.2022 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid from 23.12.2022 to 22.12.2027. (Authorization placed at ***Annexure-3***)
Copy of agreement with recyclers /TSDF	Unit has obtained membership of M/s Sheetala Waste Management Project (SWMP), which is valid from 27.10.2023 to 26.10.2028.
Hazardous waste generated	As per submitted copy of last four Form-10:

Date of providing	Waste Oil	Waste Grease	Plastic	Used drums	Cotton waste	Waste Filter	Mixed incinerable

waste to TSDF							waste
13.06.23	25 Litre	25 kg	20 kg	50 kg	10 kg	10 kg	-
25.08.23	15 litre	20 kg	20 kg	50 kg	15 kg	10 kg	-
29.10.23	-	-	-	50 kg	-	-	65 kg
07.01.24	5 kg	13 kg	10 kg	5 nos.	5 kg	1 no.	-

14 **Ground water Analysis Report: (Borewell within the premises of Unit-1 & Unit-2 near ETP)**

Parameters	pH	Colour	Conduc-tivity	TDS	Total Hardness (as $CaCO_3$)	Ca^{2+}	Mg^{2+}	Na^{+}	K^{+}	Cl^{-}	Fl^{-}	SO_4^{2-}	NO_2-N	NO_3-N	P
Result*	7.8	BDL	473	262	216	58	17	12	05	18	0.21	21	0.03	BDL	BDL
Permissible limit as per BIS IS 10500	6.5-8.5	15	-	2000	600	200	100	-	-	1000	1.5	400	-	-	-

Parameters	Total Alkalinity	COD	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Result *	207	03	BDL	BDL	BDL	BDL	BDL	0.02	0.03	BDL	BDL	BDL	BDL	BDL	BDL
Permissible limit as per BIS IS 10500	600	-	0.01	0.003	-	-	0.05	0.3	0.1	0.02	0.01	-	0.01	-	05

**All parameters are in mg/l except pH, Color (Hazen) and* Conductivity (µS/cm).

15 **Major observation & Key issues**

1. M/s Bindlas Duplex Ltd. has two units as unit-1 & unit-2 in the same premises at 10.6 KM, Village-Jat Mujhera, Bhopa road, Muzaffarnagar, Uttar Pradesh-251308.
2. As per the analysis results of ETP outlet, the unit is found non-complying w.r.t consented discharge norms for parameters **BOD (150 mg/l w.r.t < 20 mg/l), COD (434 mg/l w.r.t <150 mg/l), TSS (53 mg/l w.r.t <30 mg/l)& TDS (3860 mg/l w.r.t norms of <1600 mg/l).**
3. No flowmeter is installed at recycling line from ETP to process, i.e., after equalization tank, after primary clarifier, after hill screen and after sand filter. However, unit is maintaining the data of effluent recycling from ETP to mfg. process w.r.t to pump operating hours and flow.
4. Unit has common belt press for sludge management generating from secondary clarifier of ETP-1 as well as ETP-2, which is utilized again in manufacturing process, as informed. Filtrate of the same is again taken in aeration tank.
5. Unit has installed separate energy meter for ETP. During inspection the reading was observed 275657.472 kWh.
6. For disposal of plastic waste, unit has done agreement with M/s Tirupati Balaji Fibers Pvt. Ltd., 9th KM, Bhopa road, Muzaffarnagar, UP, which is valid upto 30.09.2024 and M/s Silvertoan Papers Ltd., 9th KM, Bhopa road, Muzaffarnagar, UP which is valid upto 14.12.2024, Unit has provided copy of agreements.
7. Actual boiler ash generation (4.59 MT/day) is much less than the estimated value of boiler ash generation (38.15MT/day) for both the units (Unit-I & Unit-II), indicates logbook is not maintained properly.
8. Actual non-paper solid waste (plastic waste) generation (5.9 MT/day) is much lower than the estimated value of 10 MT/day for both the units (Unit-I & Unit-II), indicates, logbook is not maintained properly.

Key Issue

1. Non-compliance w.r.t consented discharge norms for parameters **BOD (150 mg/l w.r.t < 20 mg/l), COD (434 mg/l w.r.t <150 mg/l), TSS (53 mg/l w.r.t <30 mg/l)& TDS (3860 mg/l w.r.t norms of <1600 mg/l).**
2. Logbook for generation and disposal of ETP sludge is not maintained by the unit.
3. Poor record keeping for plastic waste generation &disposal.
4. Improper logbook for boiler ash generation & disposal.

16 **Compliance Status**

As per Discharge norms: **Non-complying**

17 **Recommendations:**

1. Unit shall improve operation & maintenance of ETP to meet the consented discharge norms.
2. Unit shall install flow meter with totalizer at ETP inlet, ETP outlet& recycling lines and shall maintain record on daily basis.
3. Unit shall keep and maintain sales record/certificate of acceptance for plastic waste disposal.
4. Unit shall maintain logbook for generation & disposal of ETP sludge and boiler ash on daily basis.

18 Inspection team details:

19

Sr.No.	Name of Occicials officials	Designation	Organisation	Signature
1	Dr. Satya	Sc. 'E'	MoEF&CC	
2	Dr. R.K. Singh	Scientist D	CPCB, Delhi	
3	Sh. Imran Ali	AEE	UPPCB	
4	Mr. Ashish Choudhary	Hydrologist	UPGWD	
5	Ms. Shivangi Goswami	RA-II	CPCB, Delhi	
6	Mr. Ankit Shukla	SRF	CPCB, Delhi	
7	Mr. Muktesh Choudhari	SRF	CPCB, Delhi	
8	Mr. Maneesh Yadav	SRF	UPPCB	

Photographs



ETP inlet channel



ETP outlet channel





OCEMS reading at ETP final outlet



Equalization tank



Storage tank for recycle after equalization

	
Primary clarifier	Aeration tank
	
Secondary clarifier	Common belt press for unit-1 & unit-2

Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180991/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 15/05/2023**

To,

M/sBINDLAS DUPLUX LTD UNIT 2

10.6 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20422960 **Date :- 2023-04-10**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s BINDLAS DUPLUX LTD UNIT 2** located at **10.6 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251308** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) ;	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER- 300 MTD	DUPLEX BOARD - 250 MTD	DUPLEX BOARD - 250 MTD

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

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ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 8.5	6.5 8.5	6.5 8.5	No discharge is allowed
TSS, mg/l	< 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed

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SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

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S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
iii. The unit shall ensure interlocking of air pollution control devises and production processes.
iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

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15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of DUPLEX BOARD - 250 MTD BY USING WASTE PAPER- 300 MTD at site 10.6 KM Stone, Bhopa Road, Village-Jatt Mujhera, Muzaffarnagar.
2. The Earlier Board has issued a CTO vide Ref No.- 68448/UPPCB/MuzaffarNagar (UPPCBRO) /CTO/water/MUZAFFARNAGAR/2019, Dated: 28/12/2019 and Ref No. - 68459/UPPCB/ MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated : 28/12/2019 is revoked.
3. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 23.05.2022 within a month.
4. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
5. The unit will be use steam only from its sister unit M/s BINDLAS DUPLUX LTD UNIT 1, Bhopa Road, Muzaffarnagar.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved

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laboratory under E.P. Act 1986 to the Board.

7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM/I/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should easure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

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25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
39. The unit shall submit the audited balance sheet for the current year.
40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.III6405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Annexure - II

GROUND WATER DEPARTMENT

(Namami Gan[illegible] Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

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Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024478

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000302

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDLAS DUPLUX LTD. UNIT I & 2
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAI MUBHDA, MUZAFFARNAGAR, DIST.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	MZFAI221MN0088
Date of Submission	19/12/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	02/07/2021		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	230.00
Date of Energization (In Case of Electric Pump)		05/07/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	230.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			483000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ISI standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to the office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cumdey)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water unit. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049747

VALID FROM 19/01/2022 TO 18/01/2027

[U/S10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000569

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDLAS DUPLEX LTD. UNIT I & 2
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	M/ N1221NIN0069
Date of Submission	30/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No/Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1988		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	115.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	6.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	25.00
Date of Energization (In Case of Electric Pump)		30/03/2010	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			87500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation
- The Certificate of Authorization / NOC shall be valid for a period of two years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a cement rubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DAWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may on got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) be the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) /piezometer(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/ day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the tube well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (pharmical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter houses, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary will head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 26/03/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gan[illegible] Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO. NOC010033

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000568

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	BINDAL PAPER LTD. UNIT I & II
Company Address कंपनी का पता	10.8KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.8 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	M/S N1221RN0065
Date of Submission	30/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1988		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	42.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		30/03/2012	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			378000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j) for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to ISI/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to the office on monthly basis.
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

  Piezometer is a borehole/ tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next two years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tanners, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for such projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gan[illegible] Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022719

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000570

Name of the Owner	PANKAJ AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कम्पनी का नाम	BINDAL DUPLEX LTD. UNIT I & II
Company Address कम्पनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Application Form Serial No.	MZFN122MN0057
Date of Submission	30/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6KM	Municipality/Corporation	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1999		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	230.00
Date of Energization (In Case of Electric Pump)		03/12/2017	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	230.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			483000.00

This No-Objection certificate authorizes the owner/ applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3g), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate/ Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell/ tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DAWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth , zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/ tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer /observation well/ shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 07/04/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18451/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :23/12/2022

To,

M/s BINDLAS DUPLEX LTD UNIT 2

10.6th Km stone , Bhopa Road , Muzaffarnagar,,MUZAFFARNAGAR,251001

Tehsil : MuzaffarNagar

Distriet :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18451 and 23/12/2022 .
2. Reference of application (No. and date) 17676513 and 13/10/2022 .
3. Mr PANKAJ AGGARWAL of M/s BINDLAS DUPLEX LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6th Km stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.225 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.2 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.075 MT/Annum

1. The authorization shall be valid for a period of 22/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI Date: 2023.01.10 13:25:35 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

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Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

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Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action.

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Date: 2023.01.10 13:26:15 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection: 04.01.2024**

1.	Name of the unit with complete postal address:	M/s Genus Paper & Boards Ltd., 8th KM Stone, Jansath road, Muzaffarnagar, Uttar Pradesh-251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.42627, 77.76057
3.	Industry Operational status	Operational
4.	Consent status Unit has obtained following consents: **For White paper/Kraft Paper/Cup stock or Board:** a CCA No. 186600/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/ MUZAFFARNAGAR/2023 dated 18.08.2023, u/s 25 of the Water (Prevention & Control of Pollution) Act, 1981 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, which is valid upto 31.12.2027(CCA placed at***Annexure-1***) **For Kraft Paper & Duplex Board(Unit-2):** b Consent No. 147491/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/ MUZAFFARNAGAR/2022 dated 20.01.202, u/s 25/26 of the Water (Prevention &Control of Pollution) Act, 1981, which is valid upto 31.12.2026 (CCA placed at***Annexure-2***) c Consent No. 147488/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/air/ MUZAFFARNAGAR/2022 dated 20.01.2023, which is valid from 14.01.2022 to 31.12.2026.(CCA placed at***Annexure-3***)	

B. Production process and infrastructure

5.	**Process**	Manufacturing of Writing/White paper & Duplex board using Waste Paper/Readymade Pulp (bleached)
6.	**Raw material**	
	a. Consented value	**For White paper/Kraft Paper/Cup stock or Board:** Waste paper/readymade pulp-250 MT/day for production of White paper/Kraft paper/Cup Stock or Board-225 MT/day **For Kraft Paper & Duplex Board(Unit-2):** Waste Paper-250 MT/day for production of Kraft Paper-225 MT/day and Waste Paper-368 MT/day for production of Duplex Board-300 MT/day **As informed, currently manufacturing Duplex board and Writing/white paper only.**
	b. Actual consumption (as per logbook)	For Writing/white paper: White cutting/Readymade Pulp–4734.96MT For Duplex Board: Waste Paper/Readymade Pulp–12252.125 MT Total = 16987.08 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Estimated daily consumption	Writing/white paper= 87.68 MT/day (4734.96/54) Duplex Board= 226.89 MT/day (12252.125 /54) Total=314.57MT/day
7.	**Production**	
	a. Consented value	**For White paper/Kraft Paper/Cup stock or Board:** White paper/Kraft paper/Cup Stock or Board-225 MT/day **For Kraft Paper & Duplex Board(Unit-2):** Kraft Papaer-225 MT/day and Duplex Board-300 MT/day (as per consent of Unit-2) **As informed, currently manufacturing Duplex board**

		and Writing/white paper only.
	b. Actual Production (as per logbook)	Writing/white paper-4262 MT Duplex Board-11673 MT Total=15935 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Estimated daily production	Writing/white paper= 78.92 MT/day (4262/54) Duplex Board= 216.17 MT/day (11673/54) Total=295.09MT/day
	d. Yield (%)	93.80 % of raw material
	e. Estimated waste produce	6.20% of raw material i.e. 19.50 MT/D
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body Six separate NOCs from UPGWD for six borewells. (NOCs placed at***Annexure-4***) As informed, out of total 06 borewells, Borewell No. 1, 3 & 4 are in use; BW no. 2 is converted to piezometric well and BW no. 5& 6 are yet to be dugged.	

Borewell No	**Validity of NOC**	**Approved water abstraction (KLD)**	**Maximum annual withdrawal permission**	**Remarks**
Borewell No 1	18.12.21 to 17.12.26	630	207900	Currently in use
Borewell No 2		630	207900	Converted to Piezowell
Borewell No 3		630	207900	Currently in use
Borewell No 4		630	207900	Currently in use
Borewell No 5		630	207900	Not dugged
Borewell No 6	20.03.23 to 19.02.28	720	237600	Not dugged
Total permitted abstraction		**3240 KLD (excluding borewell no. 2)**	**1069200 KL/Annum(excluding borewell no. 2)**	

b. Details of borewell

Electromagnetic flow meterwith totalizer found on borewell No. 1, 3 & 4

Borewell	Type of Flow meter	Instantaneous Reading m^3/hr	Totalizer Reading m^3
Borewell No 1	Electro-magnetic flowmeter with totalizer	0.0	748645.2
Borewell No 3		25.75	203396.03
Borewell No 4		108.15	100693.73

c. Permitted withdrawal quantity	3240 KLD
d. Actual withdrawal quantity	Total 162347 KL(As per submitted logbook of fresh water abstraction from three borewells of last three months Oct-Dec, 2023 (Total 79 days)
e. Estimated daily withdrawal quantity	2055.02 KLD
f. Specific fresh water consumption	6.96KL/MT of paper
9. **Effluent Management**	
a. Consented discharge points (No.)	01

	b. Consented discharge value	3400 KLD (1100 KLD + 2300 KLD)	
		1100 KLD (as per consent of White paper/Kraft Paper/Cup stock or Board)	
		2300 KLD (as per consent of Kraft Paper & Duplex Board (Unit-2)	
	c. Actual effluent generation (as per logbook)	131322 KL (As per submitted logbook of last three months Oct-Dec, 2023)	
	d. Estimated effluent generation daily	2431.89 KLD	
	e. Specific effluent generation	8.24 KL/MT	
	f. Actual recycling of treated effluent within process	Total recycled	689.03 KLD (from 05.11.23 to Dec-23)
	g. Losses in ETP %	1.24 % against typical 2-3 % in form of moisture in generated sludge	
	h. Actual effluent discharge	1712.57 KLD (Common discharge)	
	i. Specific effluent discharge	5.80 KL/MT of production	
10.	**Verification of ZLD-Not applicable**		
11.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	*Effluent from Paper Machine & Pulp mill 3 & 4 - Collection tank – Sedicell (treated effluent recycled to Paper Machine & Pulp mill 3 & 4) - Equalization tank (common) - Primary Clarifier (common) – Aeration tank-1 – Secondary Clarifier (common)– PSF (Common)– ACF(common) – discharge to dhandhera drain through common open channel* *Effluent from Paper Machine & Pulp mill 5 - Collection tank – Jhonson Screen – Hill Screen – MCH (Mega Cell) – - Equalization tank (common) - Primary Clarifier (common) - Aeration tank-2 – Secondary clarifier (common) PSF (Common)– ACF(common) - discharge to dhandhera drain through common open channel*	
	b. Installed capacity	2950 KLD	
	c. Metering at ETP	ETP inlet	V-notch installed at ETP inlet i.e., collection tank
		Recycling points	Flow meter with totalizer installed at Sedicell outlet to Process on 05.11.2023, as informed
		ETP outlet	V-notch installed at final ETP outlet
	d. Operational status	Operational	
		Flow at inlet: 82.74 m^3/hr (24 cm)	
		MLVSS/MLSS in aeration tank-I: 1246/2422=0.51 MLVSS/MLSS in aeration tank-II: 1864/3663=0.51	
	e. OCEMS at ETP outlet	OCEMS installed at final ETP outlet and is connected to CPCB & UPPCB server. The value of OCEMS during inspection was- flow-47.86 m^3/hr, pH-7.69, COD-145.24 mg/L, BOD-17.07 mg/L and TSS-43.78 mg/L.	
	f. Effluent		

	Characteristics						
	Parameter	ETP inlet	ETP outlet	Aeration tank-1 (old)	Aeration tank-2 (new)	Norms as per consent	Compliance w.r.t. consent
	pH	6.8	7.4	-	-	6.5-8.5	Complying
	Color (hazen)	05	BDL	-	-	<150 hazen	Complying
	BOD (mg/l)	2350	**199**	-	-	<20 mg/l	**Non-complying**
	COD (mg/l)	6360	**556**	-	-	<150 mg/l	**Non-complying**
	TSS (mg/l)	7793	**271**	-	-	<30 mg/l	**Non-complying**
	TDS (mg/l)	2256	**1680**	1656	1724	<1600 mg/l	**Non-complying**
	SAR (mg/l)	-	02	-	-	< 08 mg/l	Complying
	Sulphide (mg/l)	-	2.4	-	-	-	-
	AOX as Cl⁻ (mg/l)	-	1.548	-	-	-	-
	MLSS (mg/l)	-	-	2422	3663	-	-
	MLVSS (mg/l)	-	-	1246	1864	-	-
	g. ETP Sludge generation						
	Biological sludge generation (as per logbook)	Data not maintained by the unit					
	Average sludge disposal	5.55 MT/day					
	Estimated sludge generation @ 30 % of inlet TSS load	5.68 Ton/day					
	Sludge Management & disposal	01 No. Mechanical sludge press of 40 Tons/day capacity for ETP sludge generating from primary and secondary clarifier. For disposal of ETP sludge, the unit has agreement with M/s Raj Contractor and Suppliers, Bhopa road, Muzaffarnagar, UP, who is supplying the same to M/s Krishna Board Mills, Gaagal Heri, Saharanpur, UP or other authorized sun dried board manufacturing paper mills. This agreement is valid upto 27.09.2024.					
	Remark	As per the details provided by the unit, it has sent total 299.615 MT of ETP sludge to M/s Raj Contractor in Nov-2023 and Dec-2023 i.e., 5.55 MT/day which is in line with the estimated sludge generation of 5.68 MT/day.					
12.	**Non-paper solid waste management (plastic waste)**						
	Non-paper solid waste generated (As per logbook)	Logbook not maintained by the unit. However, as per sales record,1240.46 MT of plastic waste sent to M/s K K Duplex and Paper Mills Pvt. Ltd., Jansath road, Muzaffarnagar, UP from Oct-Dec, 2023 for utilizing the same in their boiler i.e., 22.97 MT/day					
13.	**Air Pollution management**						
	a. Boiler capacity	02 Boilers 1 55TPH with 9.4 MW turbine–found operational 2 34 TPH with 5 MW turbine– under installation					
	b. Stack details	Stack Height – 1 55 meter					

		2 45 meter
	c. APCD installed	Electrostatic Precipitator (ESP) with 55 TPH boiler Electrostatic Precipitator (ESP) with 34 TPH boiler-under installation
	d. Estimated steam requirement @ 1.8 T/T of paper produce	218 T/day
	e. Fuel used	Rice husk/Bagasse/Indian Coal
	f. Fuel consumption (as per logbook) As per the details of fuel consumption of last three months provided by the unit:	
	g. Daily fuel consumption	311.81 MT/day
	h. Daily ash generation	**55.42 MT/day** (as per logbook provided)
	i. Ash generation w.r.t of fuel consumed (%)	22.05 %
	j. Estimated ash generation w.r.t fuel consumption	
	k. Estimated daily ash generation	**72.64 MT/day**
	l. Disposal of ash generated	Unit is utilizing a part of fly ash for landfilling within its own premises and remaining are sent to Asha fly ash bricks, Doiwala, Dehradun, who is engaged in manufacturing of smart bricks from fly ash. Unit has done agreement with Asha fly ash bricks, Doiwala, Dehradun, which is valid from 01.11.2023 to 31.10.2024.
	m. Remark	Actual fly ash generation (55.42 MT/day) is much less than the estimated value of fly ash generation (72.64 MT/day) indicate that unit is not maintaining the logbook properly.
14.	Stack monitoring report	Particulate Matter- 41.2 mg/Nm^3(against 80 mg/Nm^3)
15.	**Hazardous waste management**	
	Authorization status	Authorization dated 27.04.2022 under the provisions of Hazardous and Other Wastes (Management and

Month	Rice Husk (MT)	Kolhu Bagasse (MT)	Coal (MT)	Mill Bagasse (MT)	Total
Oct-23	137	663	4834	848	6482
Nov-23	111	633	4449	736	5929
Dec-23	81	507	3300	539	4427
Total	329	1803	12583	2123	16838

Month	Ash generation (MT)
Oct-23	1400
Nov-23	1357
Dec-23	956
Total	3713

Fuel	% of ash generation	Ash generation
Bagasse	2.5 %	98.15 MT
Rice husk	15 %	49.35 MT
Indian Coal	30 %	3774.9 MT
Total		3922.40 MT

Month	Ash disposed on own land for landfilling (MT)	Ash sent to Asha Fly Ash Bricks (MT)
Oct-23	367	0
Nov-23	1248	57
Dec-23	925.6	0
Total	2540.60	57

		Transboundary Movement) Rules, 2016 which is valid from 27.04.2022 to 26.04.2027.*(Refer **Annexure-5**)*
	Copy of agreement with recyclers /TSDF	M/s Bharat Oil & Waste Management Ltd., Ghaziabad, UP Membership certificate is valid upto 24.02.2024
	Hazardous waste generated	As per submitted copy of last one Form-10 :

Sr. No.	Date of providing waste to TSDF	Burnt Oil	Used Grease	E-waste
1	27.07.2023	30 Litre	30 kg	13.5 kg

16. **Ground water Analysis Report: (Borewell within the premises near production area)**

Parameters	pH	Color	Conduc-tivity	TDS	Total Hardness (as $CaCO_3$)	Ca^{2+}	Mg^{2+}	Na^{+}	K^{+}	Cl^{-}	F^{-}	SO_4^{2-}	NO_2-N	NO_3-N	P
Values*	7.5	BDL	790	528	292	37	49	52	06	57	0.21	46	0.18	BDL	BDL
Permissible limit	6.5-8.5	15	-	2000	600	200	100	-	-	1000	1.5	400	-	-	-

Parameters	Total Alkalinity	COD	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Values*	304	07	BDL	BDL	BDL	BDL	BDL	0.43	15.22	BDL	BDL	BDL	BDL	BDL	BDL
Permissible limit	600	-	0.01	0.003	-	-	0.05	0.3	0.1	0.02	0.01	-	0.01	-	5

**All parameters are in mg/l except pH, Color (Hazen) and Conductivity (µS/cm).*

Analysis results of recipient drain (Dhandera drain):

Upstream of the unit:

pH	BOD	COD	Nitrate	Sulfide
6.64	35	96	2.68	0.55
TSS	**TDS**	**Sulphate**	**Phosphate**	
150	1564	38	1.26	

Downstream of the unit:

pH	BOD	COD	Nitrate	Sulfide
6.53	42	113	2.78	0.35
TSS	**TDS**	**Sulphate**	**Phosphate**	
158	1271	40	1.38	

**All parameters are in mg/l except pH*

17. **Major observation & Key issues**

1 The unit has obtained two separate consents, (i) for production of writing paper/white paper and (ii) for production of kraft paper & duplex board
2 Treated effluent from ETPs is discharged in dhandhera drain through common open channel.
3 **As per the analysis results of ETP outlet, the unit is found non-complying w.r.t consented discharge norms for parameters BOD (199 mg/l w.r.t < 20 mg/l), COD (556 mg/l w.r.t <150 mg/l), TSS (271 mg/l w.r.t <30 mg/l) & TDS (1680 mg/l w.r.t norms of <1600 mg/l).**
4 Actual boiler ash generation (55.42 MT/day) is much less than the estimated value of boiler ash generation (72.64MT/day) indicate that unit is not maintaining the logbook properly.

Key Issue

1 **Non-compliance w.r.t consented discharge norms for parameters BOD (199 mg/l w.r.t < 20 mg/l), COD (556 mg/l w.r.t <150 mg/l), TSS (271**

	mg/l w.r.t <30 mg/l) & TDS (1680 mg/l w.r.t norms of <1600 mg/l). 2 Daily record for generation & disposal ETP sludge is not maintained by the unit. 3 Improper logbook for boiler ash generation.
18.	**Compliance Status** As per Discharge norms: Non-complying
19.	**Recommendations:** 1. Unit shall operate the ETP to meet the consented discharge norms. 2. Unit shall maintain proper logbook for boiler ash generation & disposal. 3. Unit should maintain daily record for generation & disposal ETP sludge and plastic waste. 4. Unit shall obtain common consent, as the unit is engaged in manufacturing of writing/white paper, kraft Paper &duplex Board at common premises, unit has common boilers and has a common point for discharge of treated effluent generating from production of mentioned products.
20.	Inspection team details:

Sr. No	MoEF&CC/ CPCB officials	Designation	Organisation	Signature with date
1	Dr. Satya	Sc. 'E'	MoEF&CC	
2	Dr. R.K. Singh	Scientist D	CPCB, Delhi	
3	Sh. Imran Ali	AEE	UPPCB	
4	Mr/ Ashish Chaudhary	Hydrologist	UPGWD	
5	Ms. Shivangi Goswami	RA-II	CPCB, Delhi	
6	Mr. Ankit Shukla	SRF	CPCB, Delhi	
7	Mr. Maneesh Yadav	JRF	UPPCB	

Photographs



Entrance Gate



ETP flow diagram



ETP collection tank



Secondary clarifier



Outlet of secondary clarifier





ETP tertiary treatment units (PSF & ACF)



ETP final outlet discharge line (after tertiary treatment units)



Sludge drying bed





ETP final outlet OCEMS

	
Mechanical sludge press	

Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188600/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 18/08/2023**

To,

M/sGENUS PAPER AND BOARDS LTD

8TH KM STONE, JANSATH ROAD, DISTT. : MUZAFFARNAGAR, (U.P.) - 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 21981311 **Date :- 2023-07-19**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s GENUS PAPER AND BOARDS LTD** located at **8TH KM STONE, JANSATH ROAD, DISTT. : MUZAFFARNAGAR, (U.P.) - 251001** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

1.3 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues; Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper Or Dry (Readymade) Pulp- 250 MT/Day	White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation	White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation By Using Waste Paper Or Dry (Readymade) Pulp- 250 MT/Day	White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation By Using Waste Paper Or Dry (Readymade) Pulp- 250 MT/Day	White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation By Using Waste Paper Or Dry (Readymade) Pulp- 250 MT/Day	White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation By Using Waste Paper Or Dry (Readymade) Pulp- 250 MT/Day

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.

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10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
1	1100 KLD	1100 KLD	1100 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed

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TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

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C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

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8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 34 TPH BOILER WITH ESP, CAPTIVE POWER PLANT-9.4 MW	Rice Husk/Low Sulphur Coal/ Biofuel-200 MT/Day	45 METER STACK HEIGHT ABOVE FROM GROUND LEVEL	ELECTRO STATIC PRECIPITATOR (ESP)	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	2.0 KL/ANNUM

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2	CATEGORY 5.2 AS PER SCHEDULE I (WASTES OR RESIDUES CONTAINING OIL)	THROUGH TSDF	1.0 KL/ANNUM

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

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(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.

11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.

12. made thereunder.

13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.

14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.

21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.

22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

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28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO Is Valid Only For The Production White Paper/Kraft Paper/Cup Stock Or Board- 225 MT/Day And Turbine of 9.4 MW Power Generation By Using Waste Paper Or Dry (Readymade) Pulp- 250 MT/Day AS Raw Material At Site 8th KM Stone, Jansath Road, District- Muzaffarnagar, U.P.
2. The industry must comply the condition of NOC issued from UPGWD for abstraction of ground water.
3. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
4. Industry shall operate as per norms 1 X 34 TPH Boiler installed with ESP and 45 meter stack height from ground level, 9.4 MW Turbine. Fuel Boiler is Rice Husk/Low Sulphur Coal/ Biofuel-200 MT/Day. Only approved fuel be permitted as per CAQM direction.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
7. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
8. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
9. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
10. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
11. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
12. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
13. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
14. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
15. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
16. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

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17. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

18. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

19. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.

20. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.

21. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

22. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

23. Industry shall comply the order passed by Hon'ble NGT time to time.

24. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

25. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board after expansion in existing unit.

26. Industry shall not use furnace oil/pet coke as a fuel.

27. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

28. The unit shall submit the audited balance sheet for the current year.

29. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

30. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

32. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

33. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

34. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

35. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner

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suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

36. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

37. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

38. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

39. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

40. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

41. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

42. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

43. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

44. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

45. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

46. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

47. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

48. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.08.25 12:46:17 +05'30'

49. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
50. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
51. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
52. Ground water monitoring report of premises shall be submitted within one month.
53. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
54. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.08.25 12:46:28 +05'30'
Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.08.25 12:46:39 +05'30'
Chief Environmental Officer (Circle 3)

Annexure-B 3

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720838,2720831, Fax 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198888/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 18/01/2024**

To,

M/sGENUS PAPER AND BOARDS LTD

8th KM STONE, JANSATH ROAD, DISTT. MUZAFFARNAGAR (U.P.),MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act, 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 23961853 **Date :- 2023-12-24**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s GENUS PAPER AND BOARDS LTD** located at **8th KM STONE, JANSATH ROAD, DISTT. MUZAFFARNAGAR (U.P.),MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

1.3 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper or Dry (Readymade) Pulp- 618 MT/Day	White Paper/Cup Stock/Kraft Paper/Duplex Board- 525 MT/Day and TURBINE OF CAPACITY- 6.0 MW	White Paper/Cup Stock/Kraft Paper/Duplex Board- 525 MT/Day and TURBINE OF CAPACITY- 6.0 MW

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	White Paper/Cup Stock/Kraft Paper/Duplex Board-525 MT/Day and TURBINE OF CAPACITY- 6.0 MW by using Waste Paper or Dry (Readymade) Pulp-618 MT/Day	White Paper/Cup Stock/Kraft Paper/Duplex Board-525 MT/Day and TURBINE OF CAPACITY- 6.0 MW by using Waste Paper or Dry (Readymade) Pulp-618 MT/Day	White Paper/Cup Stock/Kraft Paper/Duplex Board-525 MT/Day and TURBINE OF CAPACITY- 6.0 MW by using Waste Paper or Dry (Readymade) Pulp-618 MT/Day	White Paper/Cup Stock/Kraft Paper/Duplex Board-525 MT/Day and TURBINE OF CAPACITY- 6.0 MW by using Waste Paper or Dry (Readymade) Pulp-618 MT/Day

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2028-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced

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RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler With Power Boiler	< 2.5 m3 / t paper < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S No	CCA is valid for	**Declared by the unit**	**Permitted**
1	2300 KLD	2300 KLD	2300 KLD THROUGH ETP - REUSE IN IRRIGATION/GREEN BELT/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

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5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8			No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.

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18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	20 KLD
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

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h. Closed loop fiber recovery and backwater system using poly dise filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 55 TPH Boiler	Rice Husk/Low Sulphur Coal/ Biofuel- 350 MT/Day (Only approved Fuel be permitted as per direction given by CAQM)	55 Meter Above Stack Height From Ground Level	Electro Static Precipitator (ESP)	AS PER CAQM DIRECTION
2	2 X 625 KVA DG Sets	CNG/PNG/Diesel - 1.0 KLD (Only approved Fuel be permitted as per direction given by CAQM)	AS PER E(P) RULES, 1986	Acoustic Enclosure	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

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ix. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	1.20 KL/ANNUM
2	CATEGORY 5.2 AS PER SCHEDULE I (WASTES OR RESIDUES CONTAINING OIL)	THROUGH TSDF	1.20 KL/ANNUM

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

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15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.

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21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.

22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of White Paper/Cup Stock/Kraft Paper/Duplex Board-525 MT/Day and TURBINE OF CAPACITY- 6.0 MW by using Waste Paper or Dry (Readymade) Pulp-618 MT/Day only at site 8th KM STONE, JANSATH ROAD, DISTRICT- MUZAFFARNAGAR, U.P., PIN-251001.

2. Earlier The Board has issued a CTO vide Ref No. - 147488/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/air/MUZAFFARNAGAR/2022, Dated : 20/01/2022 and Ref No. - 147491/UPPCB /MuzaffarNagar(UPPCBRO)/CT O/water/MUZAFFARNAGAR/2022, Dated : 20/01/2022 is revoked.

3. The Industry must install STP for treatment of domestic sewage 25 KLD and submit the proposal for same within one month to the Board,

4. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 17.11.2023 within a month.

5. Unit must submit balance fee of Rs. 80,000/- in the Board for CCA application within 15 days of issuing this certificate.

6. The industry must comply the condition of NOC issued to unit from the UPGWD for abstraction of ground water.

7. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

8. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.

9. No plant and machinery shall be allowed to install in the industry without obtaining prior CTE from UPPCB.

10. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.

11. In compliance of the Central Pollution Control Board letter no. I No. B-

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190193/WQM/I/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

12. The unit will not use agro based raw materials in the production process.

13. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

14. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

15. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

16. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

17. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

19. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

20. The industry shall operate as per norms by CAQM/CPCB 1 X 55 TPH Boiler installed with Electro Static Precipitator (ESP) and 55 Meter stack height from ground level. Fuel Boiler is Rice Husk/Low Sulphur Coal/ Biofuel- 350 MT/Day. Unit also operate 2 X 625 KVA DG Sets with Acoustic Enclosure and stack height as per Board norms. Fuel for DG set is CNG/PNG/Diesel- 1.0 KLD. Only approved Fuel be permitted as per direction given by CAQM.

21. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

22. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.

23. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

24. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

27. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

28. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part

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compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

29. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

30. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

31. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.

32. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

33. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

34. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

35. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

36. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

37. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

38. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

39. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

40. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

41. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

42. The unit shall submit the audited balance sheet for the current year.

43. The industry shall establish Miyawaki forest inside the factory premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.

44. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

45. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

46. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand

PRADEEP SHARMA

physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

47. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

48. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

49. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

50. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

51. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

52. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

53. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

54. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

55. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

56. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

57. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

58. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

59. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

60. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the

PRADEEP SHARMA

factory premises within a month.

61. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

62. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

63. Ground water monitoring report of premises shall be submitted within one month.

64. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

65. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

PRADEEP SHARMA

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

PRADEEP SHARMA

Chief Environmental Officer (Circle 3)

Annexure-4

about:blank

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC013915

VALID FROM 20/02/2023 TO 19/02/2028

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202301000524

Name of the Owner	SURYA PRAKASH SINHA		
Designation पद	GENERAL MANAGER	Company Name कंपनी का नाम	GENUS PAPER AND BOARDS LIMITED
Company Address कंपनी का पता	8TH KM STONE JANSATH ROAD MUZAFFARNAGAR - 251001-	Authorization Letter प्राधिकार पत्र	Downloaded
Address of the Applicant	8TH KM STONE ROAD MUZAFFARNAGAR	Application No.	MZFN012JAN0146
Date of Submission	22/01/2023	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	KUKRA BADAR
Plot No./Khasra No.	1403F	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	10/04/2022		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	

Strainer Position (For Tube Well)

Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	40.00

Date of Energization (in Case of Electric Pump)		30/04/2020	
Maximum Allowable Rate of Withdrawal (m^3/hr.)	90.00	Maximum Allowable Running Hours Per Day	7.00
Maximum Allowable Annual Extraction of Ground Water	20.2800	Recharge Required	69523.20

GROUND WATER DEPARTMENT

(National Ganga & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO. NOC029810

VALID FROM 20/02/2023 TO 19/02/2028

(U/S10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202301000523

Name of the Owner	SURYAPRAKASH SINHA		
Designation पद	GENERAL MANAGER	Company Name कम्पनी का नाम	[illegible] AND BOARD [illegible] LIMITED
Company Address कम्पनी का पता	6TH KM STONE JANSATH ROAD MUZAFFARNAGAR - 251001	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	6TH KM STONE ROAD, MUZAFFARNAGAR	Application No.	MZ-NOC-23/02/0[illegible]
Date of Submission	22/02/2023	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	KUKRAUNDA
Plot No./Khasra No.	1403	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	10/08/2022		
Type of Well	Tube Well/Bore	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	

Strainer Position (For Tube Well)

Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	90.00

GROUND WATER DEPARTMENT

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024312

VALID FROM 18/12/2021 TO 17/12/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000231

Name of the Owner	SURYA PRAKASH SINHA		
Designation	DIRECTOR	Company Name कंपनी का नाम	CENUS PAPER AND BOARDS LIMITED
Company Address कंपनी का पता	8th kmstone jansath road muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	8TH KM STONE ROAD MUZAFFARNAGAR	Application Form Serial No	UPGW221NNOKFs
Date of Submission	11/12/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	1063	Municipality/Corporation	NA
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

GROUND WATER DEPARTMENT

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024312

VALID FROM 18/12/2021 TO 17/12/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000231

Name of the Owner	SURYA PRAKASH SINHA		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	GENUS PAPER AND BOARDS LIMITED
Company Address कंपनी का पता	8th km stone jansath road, muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	8TH KM STONE ROAD MUZAFFARNAGAR	Application Form Serial No.	MZRN122INND063
Date of Submission	11/12/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	1068	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	08/02/2021		
Type of Well	Tube Well/Bore/g	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Ejector pump	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		08/02/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			70/900

This Non-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl.(3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Date of Construction/Sinking of the Well	08/02/2021		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Centrifugal	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		08/02/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.)	90.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			207900

This NoObjection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated hereinafter.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which records rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the registration.
- In case any of the particulars furnished on / furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and strainer position of piezometers should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a bore well /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	10 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recolder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October-November) periods. Quality may be got analyzed from NABL accredited labs. Besides, one sample (1 L capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh for chemical analysis.
- A Hindi/english display board should be installed at piezometer/Tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case any of the particulars /information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) accredited auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 10% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer/s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and zone to be tapped is the

Piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- (vi) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- (vii) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- (viii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter houses, Dye, Chemical/ Petrochemical complexes, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years for inspection or reporting as required by District Ground Water Management Council.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects where ground water requirement is more than 20 m³/ day. Wastewater from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 27/12/2021

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO. NOC040850

VALID FROM 18/12/2021 TO 17/12/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000073

Name of the Owner	SURYA PRAKASH SINHA		
Designation पद	DIRECTOR		
		Company Name कंपनी का नाम	GENUS PAPER AND BOARDS LIMITED
Company Address कंपनी का पता	8th km stone jansath road, muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	8TH KM STONE ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1121NIN0070
Date of Submission	09/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar		
Plot No./Khasra No.	1063	Block	MUZAFFARNAGAR
Ward No./Holding No.		Municipality/Corporation	No
			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	08/02/2012		
Type of Well	Tube Well/Boring		
Purpose of well	Industrial	Depth of the Well (In meter)	40.00
Strainer Position (For Tube Well)		Assembly Size(For Tube Well)	
Type of Pump Used	Submersible		
Operational Device	Electric Motor	H.P. of the Pump	25.00
		Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		08/02/2012	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	7.00

Maximum Allowable Annual Extraction of Ground Water: 207900

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ ISI standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters situation so demands.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
  No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR) / Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

7:11 PM

- Any other site specific requirement regarding safety and access for measurement may be taken care of.

Any other condition(s) that may be imposed by the concerned Authority.

- In case, any of the particulars/ information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: The Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to use water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water levels shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 27/12/2021

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

Ministry of Jal shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033015

VALID FROM 18/12/2021 TO 17/12/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202111000074

Name of the Owner	SURYA PRAKASH SINHA		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	GENUS PAPER AND BOARDS LIMITED
Company Address कंपनी का पता	8th KM stone jansath road, muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	8TH KM STONE ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221NNOSC
Date of Submission	05/11/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No /Khasra No.	1063	Municipality/Corporation	N/A
Ward No./Holding No.			

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	08/02/2012		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		08/02/2012	
Maximum Allowable Rate of Withdrawal (m^3/hr.)	90.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			229.950

This registration certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k) and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- Any change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall fit any digital water flow meters (conforming to BIS/ ISI standards) having telemetry system in the abstraction structure, which records rate and quantum of extraction at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in (item 3e) shall not deviate to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- Any change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- If later on any of the particulars/ information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification or at any subsequent stage, this registration is liable for cancellation.
- This Certificate of Registration (NOC) shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application at least ninety days prior to expiry of its validity.
- Commissioning of telemetry and installation of digital water level recorders with telemetry shall be mandatory for users (industries) falling in the over-exploited assessment units/ areas. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell constructed only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will indicate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No.	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during premonsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer / tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/ tube well for standard referencing and identification.
- Any other safeguarding requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through consideration of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Jal Nigam, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation wells (piezometer(s)) after the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore wells/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides, insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 28/12/2021

Place: Muzaffar Nagar

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GROUND WATER DEPARTMENT

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC048461

VALID FROM 18/12/2021 TO 17/12/2026

(U/S19(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000233

Name of the Owner	SURYAPRAKASH SINHA		
Designation	DIRECTOR	Company Name	M/S PARSVANATH BOARDS LIMITED
Company Address	8TH KM STONE JANSATH ROAD MUZAFFARNAGAR	Authorization Letter	
Address of the Applicant	8TH KM STONE ROAD, MUZAFFARNAGAR	Application Form Serial No	MSPN1221NN0024
Date of Submission	17/12/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	1363	Municipality/Corporation	N.A
Ward No./Holding No.			N.A

Particular of the Proposed Well and Pumping Device

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Date of Construction/Sinking of the Well	08/02/2021		
Type of Well	Tube Well/Bore	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		08/02/2021	
Maximum Allowable Rate of Withdrawal (m³/hr.)	90.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			207900

This registration certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- Any change in location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) above shall not be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meter (conforming to BIS/ISI standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed the recorded rate from water meters.
- The Competent Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons/circumstances as demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- Any change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) above shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- If it is found any of the particulars / information furnished by the applicant in his application for issuance of this registration is found incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- This Registration/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Provision of piezometers and installation of digital water level recorders with telemetry shall be mandatorily for water Depth and Quality monitoring. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

- ... is a piezometer (observation well) only for measuring the water level by lowering the tape/ sounder or automatic water level recorder. It is also used to take water sample for water quality testing, when ever needed. General guidelines for ... are as follows:
- ... piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ... water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- ... depth of the piezometer should be same as in case of the pumping well in which ground water is being abstracted ... in case of unconfined aquifer installed the second piezometer should monitor the shallow ground water regime. It will ... shallow as well as deeper ground water aquifer monitoring.
- ... piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No.	Quantum of Ground water withdrawal (Cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- ... measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported ... should be given in meter upto two decimal.
- ... measurement of water level sounder or automatic water level recorder (AWLR/ Digital Automatic water level recorder) ... with telemetry system should be used for accuracy.
- ... measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells ... been stopped for about four to six hours.
- ... details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered ... be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, ... Pradesh, and for its validation.
- ... ground water quality has to be monitored twice in a year during pre monsoon (May/June) and post monsoon ... (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 L capacity ... to the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis.
- ... water supply board should be installed at piezometer/tube wells site for providing the location piezometer/ tube ... tube, depth and zone tapped of piezometer/tube well for ground water monitoring and identification.
- ... the required norms regarding safety and access for measurement may be taken care of.
- ... that may be imposed by the concerned Authority.
- ... the particulars/information furnished by the applicant in his applicant for issuance of this permit is found to be ... (are) incorrect at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following ... conditions:
- ... Certificate shall be granted only in such cases where local government water supply agencies are not able to ... the desired quantity of water.
- ... shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water ...
- ... abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through ... of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity ... certified auditors and submit audit reports within three months of completion of the same to C.G.W.A. and Water ... Uttar Pradesh. All such industries shall be required to reduce their gross water use by at least 20% over the next five ... through appropriate means.
- ... of (one) observation well(s)/ piezometer(s) within the premises and installation of automatic water level monitoring ... mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than ... and recording of water levels shall be done by the project proponent. The observation piezometer ... located at a minimum distance of 50 m from the tube well/ production well. Depth and aquifer zone tapped in the ...

...water shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground ... Department, UP.

- ... proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are ... ground water (chemical, pharmaceutical, dyes, pigments, paints, tanneries, fertilizers, pesticides, insecticides, ... household, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- ... of treated/ untreated waste water into aquifer system is strictly prohibited.
- ... which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical, Petrochemical ... other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ... prevention of ground water pollution.
-

- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following ... under:
- ... infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of ... discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as ... Monitoring records and results should be retained by the proponent for two years for inspection or reporting as ... by District Ground Water Management Council.
- ... installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more ... 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening, etc.

... 27/12/2021

... Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC016149

VALID FROM 18/12/2021 TO 17/12/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202103000376

Name of the Owner	SURYA PRAKASH SINHA		
Designation पद	DIRECTOR	Company Name कम्पनी का नाम	GENUS PAPER AND BOARDS LIMITED
Company Address कम्पनी का पता	8th km stone jansath road, muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	8TH KM STONE ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1321NIN0081
Date of Submission	24/03/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	12/04/2021		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00

27 Dec 2021

Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		12/04/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			207000

27/Dec/2021.

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ ISI standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water samples for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

The piezometer is to be installed/constructed at the minimum of 50 m. distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed, the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.

No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required		Monitoring Mechanism	
		Normal	Critical	Manual	DWLR with Telemetry
1	< 10	0	0	0	0
2	11 - 50	1	1	1	0
3	50 - 500	1	2	1	1
4	> 500	2	3	1	2

The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.

For measurement of water level submersible or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

All the details regarding coordinates, reduced level (with respect to mean like/ g depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its utilization.

The ground water quality has to be monitored twice in a year during pre-monsoon (May/ June) and post-monsoon (October/ November).

27.11.2021

periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezo-water/tube well for standard referencing and identification.

Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) The Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation wells) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/ day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the zone well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Cast washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and reports should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/ day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 27/12/2021

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure 5

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16608/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/04/2022

To,

M/s GENUS PAPER AND BOARDS LTD UNIT 2

8TH KM STONE JANSATH ROAD, MUZAFFARNAGAR,MUZAFFAR NAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16608 and 27/04/2022 .
2. Reference of application (No. and date) 15287537 and 04/03/2022 .
3. Mr SURYA PRAKASH SINHA of M/s GENUS PAPER AND BOARDS LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 8TH KM STONE JANSATH ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1, SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	2.0 KL/ANNUM
2	CATEGORY 5.2, SCHEDULE I (WASTES OR RESIDUES CONTAINING OIL)	THROUGH TSDF	1.0 MT/ANNUM

1. The authorization shall be valid for a period of 26/04/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- This Authorization is valid for USED OR SPENT OIL- 2.0 KL/ANNUM AND WASTES OR RESIDUES CONTAINING OIL - 1.0 MT/ANNUM disposed through TSDF.

2- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

3- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

4- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

5- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

6- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is

also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

7- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

8- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

9- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

10- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

11- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

12- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

13- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

14- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

15- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

16- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

17- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

18- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

19- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

20- Ground water monitoring report of premises shall be submitted within one month.

21- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

22- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.05.16 12:16:59 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.05.16 12:17:12 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (FOOD PROCESSING)

A. General section **Date of inspection:11.01.2024**

1.	Name of the unit withcomplete postal address:	M/s Gulshan Polyols Ltd. 9th Km. Jansath Road, Muzaffarnagar (U.P)
2.	Spatial Co-ordinates (Latitude & longitude)	N: 29.422521 E: 77.760538
3.	Industry Operational status	Operational
4.	Consent status	Unit has provided 3 separate consent i.e. two for food processing unit (Unit 1& 2) and one for Calcium Carbonate Unit. All units are installed within same premises. Details of consents are as below; **Food processing unit (Unit 1)** Consent dated 16.12.2020 & No: 97585/UPPCB/MNAGAR/CTO/water /Muzaffarnagar/ 2020 available with validity till 31.07.2025 **Food processing unit (Unit 2)** Consent dated 05.07.2021 & No: 129468/UPPCB/MNAGAR/CTO/water /Muzaffarnagar/2021 available with validity till 31.07.2026 **Calcium carbonate unit (Unit 3)** CCA no. 191652/UPPCB/MNAGAR/CTO/BOTH/MUZAFFARNAG Dated 29.11.23 available with validity till 31.12.2027 Attached at Annexure I

B. Production process and infrastructure

5.	**Process**	Manufacturing of processed food using agriculture produce (Rice, Maize etc.) & 1 no. of chemical (Calcium carbonate) using lime stone **Calcium carbonate process** Lime stone → sizing→ washing→ CO gas reaction in lime kiln →Quick Lime (CaO)→ Slaking with water ($CaOH_2$) →Screening→ Packing **Modified Starch** Maize→ Cleaning→ Steeping→ Grinding & separation→ Dryer→ Packing **Grain Processing** Grain Cleaning→ Steeping→ Grinding →Hydrolysis→ Filtration→ Saccharification→ Ion Exchange → Four Effect Evaporator →Batch Evaporator →Packing Liquid Glucose
6.	**Details of raw material**	
	a. Consented value	Not mentioned in consent

b. Actual consumption

Details of raw material consumption are as below:

Unit type	Raw material	Quantity produce (MT/Month)			Total consumption (MT)	Avg. Daily Consumption (MT/day)
		Oct.23	Nov.23	Dec.23		
Unit 1	Maize (dantcorn)	10063.66	9293.98	6966.26	26,323.9	286.13
Unit 2	Rice	176.67	1990.5	2204	4,371.17	47.51
Unit 3	Lime stone	950	743	1251	2,944	32

7. **Production**

a. Consented value

Details are as below:

Unit Type	Product	Quantity (MT/Month)	Daily quantity (MT/day)
Unit 1 (Food processing)	Native Starch	3750	125
	Modified Starch	1500	50
	Glucose/Fructose Powder	1500	50
	HFCS	900	30
Unit 2 (Food processing)	Dextrose Mono Hydrate (DMH)	300	10
	Dextrose Anhydrous (DAH)	600	20
	Malto Dextrine Powder (MDP)	1500	50
	Liquid Glucose/High Maltose Syrup	1500	50
	Sorbitol Solution	3000	100
Unit 3 (Calcium carbonate unit)	Precipitated Calcium Carbonate	4200	140
	Activated Calcium Carbonate	1800	60
	Ground Calcium Carbonate	1950	65

Daily production limit: 550 MT/D

b. Actual production (as per logbook)

Details of actual production are as below (from Oct.23 till 10 Jan,24)

Unit type	Product	Quantity produce (MT/Month)			Total Production (MT)	Daily Production(MT/day)
		Oct.23	Nov.23	Dec23		
Unit 1	Liquid Glucose	14	36.4	39.2	89.6	1.0
Unit 2	Modified Starch	6460.54	5786	4728	16,974.54	184.5
	By product	1956.75	2012.2	1961.53	5,930.48	64.46
	Fructose Powder	30	1140	1536	2,706	29.4
Unit 3	Precipitated Calcium Carbonate	950	743	1251	2,944	32

c. Estimated daily production	Maize product: 248.96 MT/day Rice Product (Liquid glucose + powder fructose):30.4 Calcium carbonate: 32MT/day

		Total production: 311.36 MT/day
	d. Yield (%)	Maize product: 87 % Rice Product: 64 % Calcium carbonate: 100%
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body Unit has provided UPGWB NOC for 4 borewells. Details are as below;	

Unit	Borewell no.	Abstraction limit (KLD)	NOC validity
Unit 1	BW-1	850	16.10.2026
Unit 2	BW-2	1144	10.10.2025
Unit 3	BW-3	504	05.06.2025
	BW-4	1125	12.05.2027

b. Details of borewell	Four borewells with sealed flow meter found installed
c. Permitted withdrawal quantity	3623 KLD
d. Actual withdrawal quantity	38675 KL (as per logbook data from Oct. 23 to December,23)

Unit	Borewell	Total abstraction (KL)	Daily abstraction (KLD
Unit 1	BW-1	54,074	587.76
Unit 2	BW-2	22,573	245.36
Unit 3	BW-3	0.0	0.0
	BW-4	707	7.68

e. Estimated daily withdrawal quantity	840.8 KLD
f. Specific fresh water consumption	840.8/311.36= 2.7KL/MT of product

g. **Groundwater Analysis Report-** Quality of Groundwater is compared with Bureau of Indian Standard (BIS) Drinking Water — Specification (Second Revision) IS 10500: 2012.
Sample location: Borewell 2
Depth: 190 ft.

Parameters→	Colour	pH	Total Alkalinity	Total Hardness	COD	TDS	Cl^-
Permissible Limit→	15	6.5-8.5	600	600	-	2000	1000
Sample→	BDL	8.0	286	286	BDL	250	16

Parameters →	As	Cd	Cr	Cu	Fe	Pb	Mn	Ni	Zn	Sb	V
Permissible Limit→	0.05	0.003	0.05	1.5	0.3	0.01	0.3	0.02	15		-
Sample →	BDL	BDL	BDL	BDL	0.05	BDL	BDL	BDL	0.01	BDL	BDL

*all values are in mg/l except pH and Colour (PCU)

9.	**Effluent Management**

	a. Consented discharge value	2975 KLD
	b. Actual effluent generation (as per logbook)	71974 KL (From Oct 23 to 10 Jan. 24 from all 3 unit. No separate flow meter provided for metering at effluent generation points)
	c. Estimated daily effluent generation	705 KLD
	d. Actual recycling of treated effluent within process	No recycling.
	e. Actual effluent Discharge (as per logbook)	68532 KL (From Oct 23 to 10 Jan. 24)
	f. Daily effluent discharge	672 KLD
	g. Losses in ETP %	4.5 %
	h. Specific effluent discharge	672/311.36= 2.16KL/T of produce
	i. Discharge point	Discharge in to Dhandera drain
10.	**Effluent treatment plant (ETP)**	
	a. ETP consists of	3 separate parallel streams consist of Equalization tank, buffer tank, anaerobic treatment (digesters), primary clarifier and biological treatment followed by common secondary clarifier and filtration system
	b. Installed capacity	3000 KLD combined ETP (as per UPPCB CCA) was provided for treatment of effluent generated in all units
	c. Metering at ETP	ETP inlet: Not provided at ETP inlet, however, flow meters are provided at inlet of each bio-digester and logbooks maintained. Recycling points: No recycling ETP outlet: Electromagnetic flow meter provided
	d. Operational status of ETP	Operation MLVSS/MLSS in aeration tank: 5324/9227 Value indicate that biological system is stabilized
	e. OCEMS at ETP outlet	OCEMS was not installed at outlet of ETP

f. Effluent Characteristics

Parameters	ETP inlet (Tank 1)	ETP inlet (Tank 2)	ETP inlet (cloth washing)	ETP Outlet	Norms as per consent	Compliance w.r.t. consent
pH	4.2	4.0	5.3	7.3	6.5-8.5	Compliance
Oil & Grease	-	-	-	**22**	10	Non-Compliance
BOD (mg/l)	3012	1048	-	**79**	30	Non-Compliance
COD (mg/l)	8496	3462	3123	**268**	250	Non-Compliance
TSS (mg/l)	543	501	553	**130**	100	Non-Compliance

	g. ETP Sludge generation	
	a. Biological sludge generation (as per logbook)	ETP sludge 932Kg (From Oct 23 to 10 Jan. 24)
	b. Daily sludge generation	10 Kg/day
	c. Specific sludge generation	0.03 kg/T of product.
	d. Estimated sludge generation @ 30 % of inlet TSS load at aeration tank	11.4 kg
	e. Sludge Management & disposal	As informed dewatered sludge used in gardening and nursery as manure
	Remark Secondary sludge generation can be utilized as manure after dewatering and stabilization	

<table>
<tr><td></td><td colspan="2">(composting) of organic matter because of its high organic and nutrient content.</td></tr>
<tr><td>11.</td><td colspan="2">Air Pollution management</td></tr>
<tr><td></td><td>a. Boiler capacity</td><td>24 TPH working & 20 TPH as standby</td></tr>
<tr><td></td><td>b. Stack details</td><td>Stack (Common for both) Height -65 m, diameter-2.4 m</td></tr>
<tr><td></td><td>c. APCD installed</td><td>Dust collectors, Electrostatic Precipitator (ESP)</td></tr>
<tr><td></td><td>d. Estimated steam requirement</td><td>Around 500 T/day</td></tr>
<tr><td></td><td>e. Fuel used</td><td>Coal and rice husk</td></tr>
<tr><td></td><td>f. Fuel consumption (as per logbook)</td><td>15,420MT (From Oct 23 to 10 Jan. 24)</td></tr>
<tr><td></td><td>g. Daily fuel consumption</td><td>156 MT/D</td></tr>
<tr><td></td><td>h. Actual Ash generation (As per logbook)</td><td>4006 MT (From Oct 23 to 10 Jan. 24)
Or 40 T/day</td></tr>
<tr><td></td><td>i. Estimated ash generation @ 8 % of rice husk and @ 35 % of coal consumed</td><td>Details of estimated ash generation from Oct 23 to 10 Jan. 24
<table>
<tr><td>Particular</td><td>Fuel quantity (T)</td><td>Ash produce (MT)</td></tr>
<tr><td>Coal</td><td>11,447</td><td>4,006.45 (35%)</td></tr>
<tr><td>Rice (Husk)/ Bran</td><td>3,973</td><td>317.84 (8%)</td></tr>
<tr><td>Total</td><td></td><td>4,324</td></tr>
</table>
Estimated daily ash generation 43.7 MT/day.</td></tr>
<tr><td></td><td>j. Disposal of ash generated</td><td>Disposed of in low laying area via. Agreement with the farmers</td></tr>
<tr><td></td><td>k. Stack monitoring results</td><td>Date of Monitoring: 03/02/2024 by UPPCB
Particulate Matter (PM): 41.3 mg/Nm^3 against standard of 80 mg/Nm^3, Complying</td></tr>
<tr><td></td><td colspan="2">Remark
Actual ash generation (40 MT/D) is in line with the estimated ash generation (43.7 MT/D) at current production rate. However, unit has to ensure safe disposal of generated ash.</td></tr>
<tr><td>12.</td><td colspan="2">Hazardous waste management</td></tr>
<tr><td></td><td>Authorization status</td><td>Not available</td></tr>
<tr><td></td><td>Hazardous waste generated</td><td>As informed by unit representative, no hazardous waste generated in the process.</td></tr>
<tr><td>13.</td><td colspan="2">Major observation
a. Unit and ETP both were found operational at the time of visit dated 11.01.2024.
b. There are 3 units installed within same premises with same name as M/s Gulshan Polyols Ltd.
c. Gulshan Polyols Ltd (Food processing units, Unit 1&2) are found engaged in manufacturing of Food processing products, namely Liquid Glucose, Fructose powder using Rice as raw material and modified Starch using agriculture produce like Maize as raw material. In addition, Calcium carbonate unit (unit 3) is found producing Precipitated Calcium carbonate using lime stone as raw material.
d. All manufacturing units, installed within same premises, shares common utilities like electricity, stream, common ETP and fresh water etc.
e. Unit has provided separate consent for all units. Unit has obtained CCA under Air/water Acts for Calcium carbonate unit (validity till 31.12.2027), consent to operate for two food processing units with validity till 31.07.25 &31.07.2026, respectively.
f. Specific fresh water consumption is calculated as 2.7KL/T of produce.
g. Unit has installed common ETP (As per UPPCB consent) having treatment capacity of 3000 KLD for treatment of effluent generated in all units.
h. Common ETP consists of three separate parallel streams with Equalization tank, buffer tank, anaerobic treatment (digester), primary clarifier and biological treatment followed by common secondary clarifier and filtration system
i. Unit has installed RO plant (10 m^3/hr) for water supply for steam requirement. As informed RO reject is being utilized in coal yard, floor washing, ash quenching and partially discharge into ETP for further treatment. Flow meter with totalizer facility is not provided for reject metering.
j. The analysis results of sample collected from aeration tank shows MLVSS/MLSS as 5324/9227 mg/l. Results indicate that the aeration tank of the unit is in stabilized condition</td></tr>
</table>

	k. The analysis results of samples collected from ETP outlet, on inspection day on 11.01.24, shows pH: 7.3 (against the norms of 6.5-9), **COD: 268 mg/l** (against the norms of 250 mg/l), **BOD: 79 mg/l** (against the norms of 30 mg/l), **TSS: 130** (against the norms of 100 mg/l) and Oil & Grease 20 mg/l (against the norms of 10 mg/l). Results indicate that unit is **non-complying** w.r.t notified discharge norms for BOD, COD, TSS and O&G. **l.** The analysis results of samples collected from ETP outlet discharge into Dhandera drain on 03.01.2024 during drain monitoring, shows pH: 8.1 (against the norms of 6.5-9), **COD: 251 mg/l** (against the norms of 250 mg/l), **BOD: 59 mg/l** (against the norms of 30 mg/l) and **TSS: 190** (against the norms of 100 mg/l). Results indicate that unit is **non-complying** w.r.t notified discharge norms for BOD, COD and TSS. **m.** Effluent from ETP outlet discharged in to Dhandera drain. **Key Issues:** **i.** Unit has not obtained Authorization under Hazardous waste management rules from UPPCB. **ii.** OCEMS was not installed at outlet of ETP. **iii.** Flow meters at water consumption points in major sections are not installed. **iv.** Flow meters are not installed at effluent generation points of all 3 units. **v.** Unit found non-complying w.r.t notified discharge norms for BOD, COD, TSS and O&G.
14.	**Compliance Status** **Overall compliance status:** Non-complying for the following; • notified discharge norms • hazardous waste authorisation • OCEMS at ETP outlet
15.	**Recommendations:** a. Unit shall install flow meters at inlet points of ETP. b. Unit shall install flow meters at all fresh water consumption point of all 3-production unit. c. Unit shall ensure marking and color coding of all ETP lines. d. Unit shall install OCEMS at ETP outlet and ensure 24x7 connectivity with CPCB/UPPCB servers for continuous monitoring.

16. **Inspection team details:**

S.No.	CPCB officials	Designation	Organisation	Signature with date
1	Mr. C.B. Chourasia	Scientist E	CPCB, Delhi	
2	Mr. Vipin Kumar	RA-III	CPCB, Delhi	
3	Dr. Vivek Rana	RA-I	CPCB, Delhi	
S.No.	**SPCB/UPGWD officials**	**Designation**	**Organisation**	**Signature with date**
1	Mr. Y.K. Mishra	AEE	UPPCB	
2	Mr. Pushkar Singh	TA	UPGWD	

Photographs

Fig.1: Entrance Gate



Fig.2: Manufacturing Process area





Fig.3: ETP Inlet



Fig.4: Bio-digester (Anaerobic Treatment)



Fig.5: Borewell flow meter



Fig.6: Environmental lab



Fig.7: Aeration tank



Fig.8: Filtration system



Fig.9: Mechanical system for sludge dewatering



Fig.10: APC system and Stack attached to Boiler



Fig.11:Green belt inside the unit premises



Annexure-(I)

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

191652/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 29/11/2023**

To,

M/s

GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT

9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001

Application Id-22513327

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT** located at **9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT **granted for the period from 29/11/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	PRECIPITATED CALCIUM CARBONATE -4200 MT/MONTH	4200	Metric Tonnes/Month
2	ACTIVATED CALCIUM CARBONATE -1800 MT/MONTH	1800	Metric Tonnes/Month
3	GROUND CALCIUM CARBONATE -1950 MT/MONTH	1950	Metric Tonnes/Month
4	1 X 2.75 MW TURBINE	2.75	Megawatt
5	1 X 2.0 MW TURBINE	2.0	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**25 KLD THROUGH COMBINED ETP**	**ETP**	**IRRIGATION/GREEN BELT/DHANDERA DRAIN/KALI RIVER WEST**

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Domestic	1350 KLD THROUGH COMBINED ETP	ETP	IRRIGATION/GREEN BELT/DHANDERA DRAIN/KALI RIVER WEST

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

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1	1 X 24 TPH Boiler with Electro Static Precipitator (ESP), 1 X 20 TPH Boiler with Electro Static Precipitator (ESP)	Biomass Fuel/Rice Husk-375 MT/Day Or Low Sulphur Coal- 325 MT/Day. Only approved Fuel is permitted as per direction given by CAQM.	01	Particulate Matter	65 METER COMBINED STACK HEIGHT FROM GROUND LEVEL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

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8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of PRECIPITATED CALCIUM CARBONATE -4200 MT/MONTH, ACTIVATED CALCIUM CARBONATE -1800 MT/MONTH, GROUND CALCIUM CARBONATE -1950 MT/MONTH by Using Raw Material as LIME STONE – 7750 MT/MONTH and 2.75 MW TURBINE, 2.0 MW TURBINE only at site 9TH KM. JANSATH ROAD, VILLAGE-SHERNAGAR, DISTRICT-MUZAFFARNAGAR, U.P. PIN-251001.
2. The industry must comply the conditions of NOC issued to unit from UPGWD for abstraction of Ground Water.
3. No plant and machinery shall be installed in the industry without obtaining prior CTE from UPPCB.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

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5. The industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. The industry shall operate as per norms 1 X 24 TPH Boiler with Electro Static Precipitator (ESP), 1 X 20 TPH Boiler with Electro Static Precipitator (ESP) and 65 meter combined stack height from ground level. 2.75 MW Turbine connected with 24 TPH Boiler and 2.0 MW Turbine connected with 20 TPH Boiler. Fuel for boiler is Biomass Fuel/Rice Husk-375 MT/Day Or Low Sulphur Coal- 325 MT/Day. Only approved Fuel is permitted as per direction given by CAQM.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.
18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

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22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
23. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEP&CC, CPCB and SPCB in time to time .
25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
31. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
32. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
33. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
34. The unit shall submit the audited balance sheet for the current year.
35. The industry shall establish Miyawaki forest inside the factory premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.
36. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2023.12.20 22:47:31 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
97585/UPPCB/MuzaffarNagar(LAB)/CTO/water/
MUZAFFARNAGAR/2020

Dated : 16/12/2020

To ,

Shri AK VATS
M/s GULSHAN POLYOLS LIMITED FOOD PROCESSING UNIT
9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GULSHAN POLYOLS LIMITED FOOD PROCESSING UNIT

Reference Application No :8937023 **Dated :16/12/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GULSHAN POLYOLS LIMITED FOOD PROCESSING UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2020.12.16 12:32:17 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to: CEO-3, UPPCB, Lucknow.

Regional Officer
UPPCB, Muzaffarnagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GULSHAN POLYOLS LIMITED FOOD PROCESSING UNIT vide

Consent Order No. 8937023/ Water

Dated : 16/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Native Starch 3750 MT/Month, Modified Starch 1500 MT/Month, Glucose/Fructose Powder 1500 MT/Month, HFCS 900 MT/Month .

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	50	Septic Tank
2	Industrial	950	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	950
2	Total Suspended Solids	As per E.P. Rules
3	BOD	As per E.P. Rules
4	COD	As per E.P. Rules
5	Oil & Grease	As per E.P. Rules

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2020.12.16 12:32:36 +05'30'

Specific Conditions:

1-The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
2-The E.T.P. unit operation line up Strengthening is to be maintained.
3-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
4-The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
5-The industry will have to ensure permission from the CGWA before groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
6-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically cancelled.
7. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
9. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
10. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
11. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2020.12.16 12:32:47 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
129468/UPPCB/MuzaffarNagar(UPPCBRO)/CT O/water/MUZAFFARNAGAR/2021

Dated : 05/07/2021

To ,

Shri AK VATS
M/s GULSHAN POLYOLS LTD FOOD PROCESSING UNIT
9th Km Jansath Road Muzaffarnagar ,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GULSHAN POLYOLS LTD FOOD PROCESSING UNIT

Reference Application No :12533703 **Dated :05/07/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GULSHAN POLYOLS LTD FOOD PROCESSING UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.05 19:02:54 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GULSHAN POLYOLS LTD FOOD PROCESSING UNIT vide

Consent Order No. 12533703/ Water

Dated : 05/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dextrose Mono Hydrate (DMH) 3000 MT/Month Dextrose Anhydrous (DAH) 600 MT/Month Malto Dextrine Powder (MDP) 1500 MT/Month Liquid Glucose/High Maltose Syrup 1500 MT/Month Sorbitol Solution 3000 MT/Month .

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.0	Septic Tank
2	Industrial	650	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	650
2	Total Suspended Solids	As per E.P. Rules
3	BOD	As per E.P. Rules
4	COD	As per E.P. Rules
5	Oil & Grease	As per E.P. Rules

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.05 19:03:11 +05'30'

1-The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
2-The E.T.P. unit operation line up Strengthening is to be maintained.
3-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
4- The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
5-The industry will have to ensure permission from the State Ground Water Authority before groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
9. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
10. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
11. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.07.05 19:01:22 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Annexure-II

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG027113

VALID FROM 13/05/2022 TO 12/05/2027

Registration No.: 202202000255

Name of the Owner	ASHWANIKUMAR VATS		
Address of the Applicant	9th Km Jansath Road, Muzaffarnagar	Application Form Serial No.	MZFN0222RIN0095
Date of Submission	18/02/2022	Specimen Signature	
Company Name	GULSHAN POLYOLS LTD	Company Address	9 TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	1042	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/1982		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	75.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	22.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	75.00
Date of Energization (In Case of Electric Pump)		01/01/1982	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	75.00	Maximum Allowable Running Hours Per Day:	15.00
Maximum Allowable Annual Extraction of Ground Water:	337500	Recharge Required	337500.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	PREVIOUS CGWA NOC HAD EXPIRED		
Against Case			

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- This No-Objection certificate authorizes the owner applicant (self) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 337500.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

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- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washorise, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/10/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

(Harijan& Sarga & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG041826

VALID FROM 25/04/2022 TO 05/06/2025

Serial No.: 202203000296

Name of the Owner	ASHWANIKUMAR VATS		
Address of the Applicant	9th Km Jansath Road, Muzaffarnagar	Application No.	MZFN0322RIN0103
Date of Submission	15/03/2022	Specimen Signature	
Company Name	GULSHAN POLYOLS LTD	Company Address	9TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	1054	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/1982		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	55.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)	-		
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	42.00
Date of Energization (In Case of Electric Pump)		01/01/1982	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	42.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	151200	Recharge Required	151200.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	PREVIOUS CGWA NOC HAS EXPIRED		

Against Case

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at SL (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 151200.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
  (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

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- i) No Objection Certificate shall be granted only in such cases where the government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/10/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

INDUSTRY INSPECTION REPORT (METAL PROCESSING)

General section **Date of inspection: 27/12/2023**

1.	Name of the unit with complete postal address:	M/s Avadh Alloys Pvt. Ltd., Vill.-Vehlna, 4.0 km Stone, Meerut Road, Muzaffarnagar-251003
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.426530, 77.693299
3.	Industry Operational status	Dismantled

Consent section

4.	Air consent	Valid upto 31/07/2025
5.	Water consent	Valid upto 31/07/2025
6.	Hazardous waste authorization	Not provided
7.	NOC from CGWA/other authorized body	Not provided

Production section

8.	Name of Final Products (separately mention name and quantity of byproducts also, if any)	MS Pipe, MS strip and MS Ingots
9.	Consented production capacity(TPD)	MS Pipe-225 MT/month, MS strip-337.5 MT/month and MS Ingots-1000 MT/month

Observations

1. Unit was inspected on 27/12/2023 and was found dismantled.
2. The unit has Consolidated Consent to Operate and Authorization under Water Act, 1974 and Air Act, 1981 having validity up to 31/07/2025. The consent is valid for the production of MS Pipe-225 MT/month, MS strip-337.5 MT/month and MS Ingots-1000 MT/month.
3. Unit representative informed that the operation of unit was closed since last 4-5 months due to unavailability of work.
4. The inspecting team observed that no process/operation was going on inside the unit's premises which generates wastewater.
5. The machinery were found dismanted

Inspection team details:				
S.No.	**Name of official**	**Designation**	**Organisation**	**Signature**
1.	Dr. R. K. Singh	Scientist 'D'	CPCB Delhi	
2.	Dr. Prabhat Ranjan	Scientist 'B'	CPCB Delhi	
3.	Sh. Imran Ali	Asst. Environment Engineer	RO, UPPCB, Muzaffarnagar	
4.	Sh. Ashish Kumar	Hydrologist	UPGWD	
5.	Ms. Yogita Mishra	Research Associate-II	CPCB Delhi	
6.	Dr. Vivek Rana	Research Associate-I	CPCB Delhi	

Photographs



Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158575/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 02/08/2022

To,
M/s
AVADH ALLOYS PVT LTD
Vill-Vehlna 4.0 km Stone Meerut Road Muzaffarnagar,MUZAFFAR NAGAR,251003

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16750717	**Date-02/08/2022**

CCA is hereby granted to **AVADH ALLOYS PVT LTD** located at **Vill-Vehlna 4.0 km Stone Meerut Road Muzaffarnagar,MUZAFFAR NAGAR,251003**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AVADH ALLOYS PVT LTD **granted for the period from 01/08/2022 to 31/07/2025** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 967.00 Lakhs**

S No	Product	Quantity	Unit
1	MS Pipe	225	Metric Tonnes/Month
2	MS Strip	337.5	Metric Tonnes/Month
3	MS Ingots	1000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**2.0**	**Septic Tank**
Industrial	**0.0**	**Cooling/scrubbing water shall be recycled.**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Induction Furnace	Electricity	01	Particulate Matter	30 M. high from Ground Level (APCS - Hood, Duct, Sincle Cyclone Type Dust Collector, Wet Scrubber)
2	Reheating Furnace	LSHS	02	Particulate Matter	24 M. high from Ground Level
3	DG Set 500 KVA	Diesel	03	Particulate Matter	5.0 M. High from Nearest Rooftop
4	DG Set 380 KVA	Diesel	04	Particulate Matter	4.0 M. high from Nearest Rooftop

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E.P. Rules
2	02	Particulate Matter	As per E.P. Rules
3	03	Particulate Matter	As per E.P. Rules
4	04	Particulate Matter	As per E.P. Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.
(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. This CCA is valid for the manufacturing of product as mentioned in serial no. 1 of this CCA order.

5. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

9. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

10. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Specific Conditions:-

1. Unit shall not discharge any kind of industrial effluent. This consent is valid for only domestic discharge. Cooling/Scrubbing water shall be reycled.
2. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.
3. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.
4. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
5. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from

time to time.

6. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upeep.in/TrainingSession.aspx.

7. Exhaust stack of DG sets of 500 KVA and 380 KVA should have 5.0 meter and 4.0 meter high above from nearest roof top respectively. For control of noise, acoustic enclosure should be installed on DG Sets.

8. Industry shall obtain a No Objection Certificate from U.P. Ground Water Department for abstraction of ground water and submit to this office.

9. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to operate will be revoked, in case of non-compliance of any of the above mentioned conditions.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.08.02 09:50:45 +05'30'

Regional Officer

UPPCB, Muzaffarnagar

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:11.01.2024**

1.	Name of the unit with complete postal address:	**M/s Meenu Paper Mills Pvt. Ltd.** **9.5Km,Bhopa Road, Muzaffarnagar(U.P.)**
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.468414, 77.791202
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 16.05.2023 under ref no.: 181484/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 and valid till 31.12.2024 Enclosed as Annexure I

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper by using Waste paper
6.	**Raw material**	
	a. Consented value	230 MT/day
	b. Actual consumption (as per logbook)	15410MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily consumption	183.45 MT/day
7.	**Production**	
	a. Consented value	190 MT/day
	b. Actual Production (as per logbook)	14,357.84 MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily production	170.93 MT/day
	d. Yield (%)	93.17 % of raw material
	e. Non-paper waste production	6.83 % of raw material i.e. 12.53 MT/day
8.	**Fresh water consumption**	
	a. Details of borewell	Two borewells with flow meter found installed
	b. NOC from CGWA/other authorized body	NOC for both borewells from UPGWD under Registration no. 202107000014 & 202107000015 and same are valid till 26.07.2026 Enclosed as Annexure II
	c. Permitted withdrawal quantity	1,485 KLD
	d. Actual withdrawal quantity	35,629 KL (from 01st October, 2023 to 31st December, 2023)
	e. Avg. daily withdrawal quantity	424.16 KLD
	f. Specific fresh water consumption	2.48 KL/MT of product
9.	**Effluent Management**	
	a. Consented discharge value	300 KLD
	b. Actual effluent generation (as per V-Notch logbook)	161640.62 KL (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily effluent generation	1,924.29 KLD
	d. Specific effluent generation	11.26 KL/MT of product
	e. Actual effluent discharge (as per V-Notch logbook)	8919.476 KL (from 01st October, 2023 to 31st December, 2023)
	f. Avg. daily effluent	106.18 KLD

	discharge		
	g. Specific effluent discharge	0.62 KL/MT of product	
	h. Actual recycling of treated effluent within process	Partially treated (from Primary clarifier/ Sedicell)	1,792.77 KLD (avg. from 01st October, 2023 to 31st December, 2023)
		Treated effluent (from ETP outlet)	No provision for recycling.
		Total recycled	1,792.77 KLD
	i. Specific effluent recycle	10.49 KL/MT of product	
	j. Losses in ETP %	25.34 KLD ≈ 1.32 % (of total effluent generation) against 2-3% in form of moisture in generated sludge.	
10	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Screen→Hill Screen→Equalization Tank→Sedicell→Primary Clarifier→Aeration Tank→Secondary Clarifier→MGF	
	b. Installed capacity	Equalization Tank- 229 m^3 Sedicell- 300 m^3 Primary Clarifier- 235 m^3 Aeration Tank- 363 m^3& 300 m^3 Secondary Clarifier- 235m^3	
	c. Metering at ETP	Effluent generation	No, only V-notch provided
		Partially treated Recycling point	Yes, logbook maintained
		Effluent Discharge	Yes, logbook maintained on the basis of V-notch reading.
	d. Operational status of ETP	Operational	
		Flow at inlet: 07 cm ≈ 3.68 m^3/hr.	
		MLVSS/MLSS in aeration tank 1: 1722/4480 = 0.38 MLVSS/MLSS in aeration tank 2: 2008/5398 = 0.37 against 0.6 to 0.8	
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers.	
	f. OCEMS value	Flow- 2.92 m^3/hr, BOD-16.15 mg/L, COD- 143.89 mg/L and TSS- 14.21 mg/l pH sensor was sowing error.	

Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms as per notified by MoEF&CC	Compliance w.r.t. notified norms
pH	7.1	8.1	6.5-8.5	Comply	7.0-8.5	Comply
Color (Hazen)	05	60	<150	Comply	-	-
BOD (mg/l)	538	**47**	<20	**Non-comply**	30	**Non-comply**
COD (mg/l)	1319	**207**	<150	**Non-comply**	350	Comply
TSS (mg/l)	1238	29	<30	Comply	50	Comply
TDS (mg/l)	1128	**1932**	<1600	**Non-comply**	-	-
AOX (mg/l)	-	0.89 (0.55 g/T of product)	<8	Comply	1.5 kg/T of product	Comply
SAR (mg/l)	-	08	-	-	-	-
Sulphide (mg/l)	-	3.0	-	-	-	-

Aeration Tank 1: MLSS- 4480 mg/l; MLVSS- 1722 mg/l; TDS- 2940 mg/l
Aeration Tank 2: MLSS- 5398 mg/l; MLVSS- 2008 mg/l; TDS- 3076 mg/l

	ETP Sludge generation	
	a. Biological sludge generation (as per logbook)	645 kg (from 01st October, 2023 to 31st December, 2023)
	b. Daily sludge generation	7.68 kg/day
	c. Specific sludge generation	0.045 Kg/MT of product
	d. Estimated sludge generation @ 30 % of inlet TSS load	714.68 kg/day (against 0.42% of product)
	e. Sludge Management & disposal	Provided to BOWML (TSDF) for final disposal Form 10 & membership provided as record
	f. Remarks	The logbook data provided for sludge generation is much less than the estimated value of sludge generation, which indicate logbook is not maintained properly.
11.	**Non-paper solid waste management (Plastic Waste)**	
	a. Non-paper solid waste generated (as per logbook)	385.25 MT (from 01st October, 2023 to 31st December, 2023). Plastic waste is being supplied to M/s K K Duplex & Paper Mills Pvt. Ltd. and M/s Nuvoco Vistas Corporation Ltd. for further processing/disposal (agreement copy provided by unit)
	b. Avg. Daily waste generation	4.59 MT/day
	c. Specific Non-paper solid waste generation	2.68% of product
	d. Potential solid waste generation @3.5 % of paper	5.98 MT/Day (estimated) against 4.59 MT/Day (as per logbook) Actual non-paper solid waste (plastic waste) generation is less than the estimated value, which indicate logbook is not maintained properly.
12.	**Air Pollution management**	
	a. Boiler capacity	10 TPH & 12 TPH
	b. Stack details	Stack Height -105 ft.
	c. APCD installed	Dust Collector and Wet scrubber
	d. Estimated steam requirement @ 1.8 T/T of paper produce	307.674 T/day
	e. Name of the Fuel used	Husk, Coal, Wooden chips, Bagasse
	f. Fuel consumption (as per logbook)	Husk (MT): 3,035.6; Coal (MT): 2,877.94; Wooden Chips (MT): 1,325.59; Bagasse (MT): 438.39 Total Fuel= 7,677.52 MT (from 01st October, 2023 to 31st December, 2023)
	g. Estimated Fuel consumption @ 03 T steam/ T of Fuel	102.56 T/day
	h. Avg. Daily fuel consumption	91.399 MT/day
	i. Avg. Daily ash generation	11.35 T/day (avg. from 01st October, 2023 to 31st December, 2023)
	j. Ash generation w.r.t of fuel consumed (%)	12.42%
	k. Estimated ash generation	13.06 MT/day
	l. Disposal of ash generated	Ash generated from the unit was being utilized in brick manufacturing (contract copy & invoice provided by the unit).
	m.Stack Monitoring report	PM-47.4 mg/Nm^3(against 80 mg/Nm^3)
13.	**Hazardous waste management**	
	Authorization status	CCA dated 16.05.2023 under ref no.: 181484/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 and valid till 31.12.2024

		Enclosed as Annexure I
	Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
	Hazardous waste generated	PVA Can- 15 kg, Cotton Waste- 05 Kg, ETP sludge- 540 Kg and Waste oil- 70 ltr. (as per last form 10)

14. **Ground water Analysis results Borewell within the premises near office of the unit)**

Parameters	**pH**	**Color**	**COD**	**TDS**	**Total Hardness**	**Total Alkalinity**	**Cl^-**	**SO_4^{--}**	**F^-**	**NO_3-N**
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45
Results	8.0	BDL	BDL	342	**238**	193	28	39	0.23	3.17
Parameters	**NO_2-N**	**Na+**	**K+**	**Ca**	**Mg**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Acceptable limit as per BIS IS 10500:2012	-	-	-	75	30	-	-	0.01	0.003	-
Results	BDL	14	05	67	17	BDL	511	BDL	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Acceptable limit as per BIS IS 10500:2012	0.05	0.05	0.3	0.1	0.02	0.01	-	0.01	-	05
Results	BDL	BDL	0.07	0.03	BDL	BDL	BDL	BDL	BDL	0.02

**All parameters are in mg/l except pH & Color (Hazen).*

15. **Major observation & Key issues**

Observation:

a. **Unit is non-complying w.r.t. consented norms for BOD (47 mg/l against <20 mg/l), COD (207 mg/l against <150 mg/l) & TDS (1932 mg/l against <1600 mg/l).**

b. Unit has agreement with BOWML for TSDF the Hazardous waste generated from process.

c. Unit has agreement with M/s K K Duplex & Paper Mills Pvt. Ltd. and M/s Nuvoco Vistas Corporation Ltd. for disposal of Plastic waste / screenings.

d. Actual non-paper solid waste (plastic waste) generation 4.59 MT/Day is less than the estimated quantity of 5.98 MT/Day, which indicate poor record keeping for generation & disposal of plastic waste.

e. Sludge generation (7.68 Kg/day) is much less than the estimated value of sludge generation (714.68 Kg/day), indicate logbook for ETP sludge is not maintained properly.

Key Issue:

a. Unit is non-complying w.r.t. consented norms for BOD (47 mg/l against <20 mg/l), COD (207 mg/l against <150 mg/l) & TDS (1932 mg/l against <1600 mg/l) and norms notified by MOEF&CC for BOD (47 mg/l against 30 mg/l).

b. Proper logbook for ETP sludge & plastic waste is not maintained.

c. Unit has not provided any proof of Disposal of Plastic waste such as Invoice/GST bills etc. However, agreement copies were provided by the unit.

16. **Compliance Status: Unit is non-complying w.r.t. consented discharge norms**

17.	**Recommendations:**
	a. Unit shall maintain proper logbook for ETP sludge and plastic waste. b. Unit shall ensure proper operation & maintenance of ETP system to achieve the consented discharge norms.
18.	**Inspection team details:**

S.No.	Name of officials	Designation	Organization	Signature
1.	Dr. R K Singh	Scientist 'D'	CPCB	
2.	Sh. Imran Ali	AEE	UPPCB,	
3.	Sh. Ashish Kumar	Hydrologist	UPGWD	
4.	Ms. Shivangi Goswami	Research Associate-II	CPCB	
5.	Sh. Ankit Shukla	Senior Research Fellow	CPCB	
6.	Sh. Muktesh Chaudhari	Senior Research Fellow	CPCB	

Photographs



Main gate



Primary Clarifier



Aeration Tank



Secondary Clarifier



ETP outlet



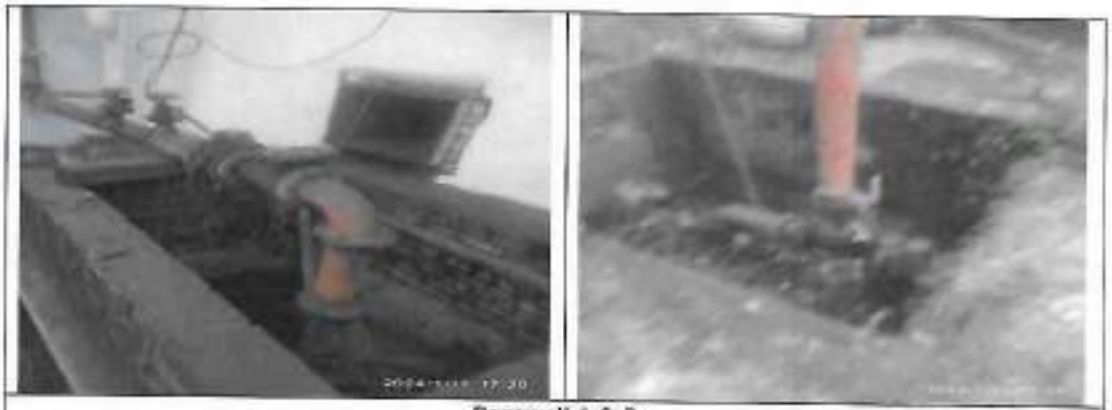
OCEMS at ETP outlet



Filtration system



Sealed Samples



Borewell 1 & 2

Annexure 1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181484/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 16/05/2023**

To,

M/sMEENU PAPER MILLS PVT LTD

9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 20508080 **Date :- 2023-04-06**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s MEENU PAPER MILLS PVT LTD** located at **9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

1.3 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper- 230 MT/DAY	KRAFT PAPER- 190 MT/DAY, TURBINE 1.5 MW	KRAFT PAPER- 190 MT/DAY, TURBINE 1.5 MW

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.06.08 12:35:07 +05'30'

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2024-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

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B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	300 KLD	300 KLD	300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

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Color, PCU	<- 250	< 150	< 150	No discharge is allowed
AOX, mg/l	< 8			No discharge is allowed
SAR	<- 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

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* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 11 TPH BOILER, 1 X 12 TPH BOILER	Biomass/Coal-100 MTD	32	WET SCRUBBER on each Boiler	AS PER CAQM DIRECTION

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ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. The unit shall provide acousties enclosure on DG sets as per Environment (Protection) Rules, 1986.

iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	Category-5.1 As per Schedule I (USED OR SPENT OIL)	THROUGH TSDF	0.225 MT/ANNUM
2	Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	1.20 MT/ANNUM.

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3	Category-33.2 As per Schedule I (CONTAMINATED) COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.075 MT/ANNUM

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time:
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollation control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

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(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.

11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.

12. made thereunder.

13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.

14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.

21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.

22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www..

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

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27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER- 190 MT/DAY BY USING Waste Paper- 230 MT/DAY as raw material, TURBINE 1.5 MW at site 9.5 K.M., BHOPA ROAD, MUZAFFARNAGAR, U.P.

2. The Earlier Board has issued a CTO vide Ref No. - 67140/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated : 15/01/2020 and Ref No. - 67141/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2019, Dated : 28/01/2020 is revoked.

3. The authorization is valid only for Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)- 1.20 MT/ANNUM, Category-33.2 As per Schedule I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)- 0.075 MT/ANNUM, Category-5.1 As per Schedule I (USED OR SPENT OIL)- 0.225 MT/ANNUM.

4. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC for expanded production capacity.

5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-18.06.2021 and 18.10.2021, if not then submit Bank Guarantee in the Board within a month.

7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands

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automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate 1 X 11 TPH BOILER, 1 X 12 TPH BOILER with WET SCRUBBER on each Boiler and 32 Meter Combined Stack Height From Ground Level. Fuel to be used in the unit is Biomass/Coal- 100 MTD. Only approved fuel sis permitted as per CAQM direction.

18. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

19. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

20. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

21. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

24. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

25. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

27. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

28. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

29. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

30. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

32. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

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35. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.
36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
39. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
40. The unit shall submit the audited balance sheet for the current year.
41. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
43. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
44. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
45. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
46. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
47. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
48. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
49. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
50. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the

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Date: 2023.06.08 12:36:17 +05'30'

Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

51. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

52. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

53. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

54. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

55. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

56. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

57. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

58. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

59. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

60. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

61. Ground water monitoring report of premises shall be submitted within one month.

62. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

63. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.06.08 12:37:07 +05'30'

Chief Environmental Officer (Circle 3)

Annexure-II

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042440

VALID FROM 27/07/2021 TO 26/07/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000015

Name of the Owner	MANISH KAPOOR		
Designation पद	DIRECTOR	**Company Name** कंपनी का नाम	M/s MEENU PAPER MILLS PVT LTD
Company Address कंपनी का पता	9.5 Km, Bhopa Road, Muzaffarnagar	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar	**Application No.**	MZFN0721NIN0036
Date of Submission	01/07/2021	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9.5 Km, Bhopa Road, Muzaffarnagar	**Municipality/Corporation**	Yes
Ward No./Holding No.			N/A

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Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	14/01/2016		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	85.00
Date of Energization (In Case of Electric Pump)		22/01/2016	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	85.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	234090	Recharge Required	0.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1

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4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :14/12/2022

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC015869

VALID FROM 27/07/2021 TO 26/07/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000014

Name of the Owner	MANISH KAPOOR		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s MEENU PAPER MILLS PVT LTD
Company Address कंपनी का पता	9.5 Km, Bhopa Road, Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Downloed
Address of the Applicant	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar	Application Form Serial No.	MZFN0721NIN0035
Date of Submission	01/07/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9.5 Km, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Bleking of the Well	08/05/2015		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	60.00
Date of Energization (In Case of Electric Pump)		14/05/2015	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	60.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	216000	Recharge Required	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of

water.

- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/11/2022

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

Annexure-III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 635/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR /2018
Dated: 05/05/2018

To,

M/s MEENU PAPER MILLS PVT.LTD
9.5 KM BHOPA ROAD, MUZAFFARNAGAR - 251001
Tehsil : MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 635 and 05/05/2018 .
2. Reference of application (No. and date) 723489 and 14/02/2018 .
3. Mr MANISH KAPOOR of M/s MEENU PAPER MILLS PVT.LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at At the factory premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-1, Serial no. 5.1 Used or spent oil	Through authorised TSDF	225 Kg per Anum
2	Schedule-I,serial no. 33.2 Contaminated cotton rags or other cleaning materials	Through authorised TSDF	75 Kg per Annum
3	Schedule-1, Serial no.33.1 Empty barrels/containers/liners contaminated with hazardous chemicals	Through authorised recycler/Through TSDF	150 Kg per Annum

1. The authorization shall be valid for a period of 05/05/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1- The unit will deposit Rs. 20,000/- (Rupees Twenty Thousand only) as processing of application within a month in compliance of Board's office order no. H18595/ C-2/ Sa.-346/07-18 dt 23/04/2018. The copy of said office order is available on the website of UPPCB at URL http://www.uppcb.com/pdf/office_240418.pdf.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. A guideline in this regard has been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

PARAS
NATH

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Office, U. Pollution Control Board, Muzaffarnagar for information and necessary action .

PARAS NATH

Digitally signed by PARAS NATH
Date: 2018.05.14 11:54:01 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (SUGAR)

1. GENERAL INFORMATION **Date of Inspection: 17-01-2024**

1.	**Name of the unit with complete postal address:**	M/s. Triveni Engineering and Industries, Sugar Unit, Khatauli, Muzaffar Nagar
2.	**Co-ordinates (Latitude & longitude)**	29°16'33.6"N 77°44'28.2"E (29.276000, 77.741167)
3.	**Industry Operational status**	Operational
4.	**Standalone/ integrated (with co-generation) Sugar/ sugar refinery**	Integrated sugar refinery with co-generation
5.	**Co-generation capacity, MW**	45 MW

Consent section:

6.	**Consent status& its Validity with date**	• Consolidated consent and authorization (CCA) valid from 30.11.2023 to 31.12.2024 **(Annexure-1)**. • Authorization under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 valid till 15.12.2027 **(Annexure-2)**.
7.	**NOC from CGWA/other authorized body**	• Unit has 04 borewells which have authorization/NOC from Ground Water Department, Govt. of Uttar Pradesh valid up to 01.03.2026 (1 no.) & 03.03.2026 (3 nos.) **(Annexure- 3)**

Production section:

8.	**Start period of crushing season**	27.10.2023
9.	**No. of operational days at the time of inspection**	83 including 17.01.2024
10.	**Consented capacity of sugar Mill**	16000 TCD **(Annexure-1)**
11.	**Average actual crush rate**	13286 TCD (including stoppages) 12380 TCD- (Previous day)

Water section:

12.	*Source of freshwater: Borewells*

- Flowmeters are installed at all 04 ***bore-wells*** and found operational at the time of inspection by joint team.
- The unit is having permission to abstract total 430 m^3/hr of groundwater and maximum permitted annual extraction of 170000 m^3 from four existing bore-wells as per NOC.
- Number of Piezometric wells available in the unit premises: 01
- **Withdrawal permission from UPGWD:**

S.N.	Bore-well No.	Date of energization	Rate of withdrawal (m^3/hr)	Max. permitted annual extraction	Maximum allowable running Hours per day

1	I	14.12.1990	110.00	66000m^3	2.00
2	II	15.12.1990	100.00	60000m^3	2.00
3	III	17.12.1990	100.00	20000 m^3	1.00
4	IV	19.12.1990	120.00	24000m^3	1.00
Total permitted withdrawal=			430.00	170000 m^3	-

- Maximum daily permitted abstraction from 4 borewells is 640 KLD.

13.	***Fresh water consumption:***

- Total freshwater consumption as per logbook is 97.11 KLD for production and 82.44 KLD for domestic purposes during 27.10.2023 to 16.01.2024. On previous day the freshwater consumption as per logbook is 200 KLD for production and 90 KLD for domestic purposes.
- As per UPGWD NOC daily permission for abstraction of freshwater is 640 KLD from four existing bore-wells.

14.	**Specific water consumption, L/t of cane:** • As informed by unit representative, about 1506 KLD excess condensate is re-used in the process and total freshwater consumption as per logbook is 97.11 KLD during 27.10.2023 to 16.01.2024. • Specific water consumption is 16,03,110/13,286 = 120.66 L/t of cane	
15.	**Waste water (influent) generation (KLD)**	1,436.78 KLD
16.	**Waste water (Effluent) discharge, KLD**	1317.64 KLD
17.	**Specific effluent discharge, L/t of cane**	1317640 / 13,286 = 99.17 L/t of cane
18.	**Treated effluent used from lagoon for irrigation, KLD**	During this season till 17.01.2024: • Treated effluent used from lagoon for irrigation: 47682/59* – 808.17 KLD • Treated effluent used from lagoon recycle to Plant: 48,908/67*= 729.97 KLD Lagoon have treated effluents received from ETP and STP. *calculated on the basis of logbook provided by the unit.
19.	**Treated water from STP discharge to Lagoon**	89.75 KLD (during this season till 17.01.2024)
20.	**Rain water harvesting system adopted (Yes/No)**	Yes

21.	**Effluent treatment plant**

- Unit is having *effluent treatment plant (ETP)* of 3000 KLD treatment capacity comprising Oil skimming & Bar screen, Equalization tank, primary clarifier, aeration tank-1, aeration tank-2, secondary clarifier no.1 & 2, clear water tank, multi grade filter (MGF), Activated carbon filter (ACF), Chlorination and lagoon.
- There are two Aeration Tanks (in series) and two Secondary Clarifier (in parallel) installed to treat sugar refinery effluent.
- The ETP has decanter (2 nos.) and have 08 nos. of sludge dry beds.

22.	**Sewage treatment plant**

- The unit has installed Sewage Treatment Plant (STP) having capacity of 600 KLD, which is based on

Inbuilt Clarifier Activated Sludge Process technology for the treatment of domestic waste-water generated from its residential colony/mill staff having population around 1000-1200 people.

- The treated water of STP is directly discharged into treated effluent lagoon of sugar mill after chlorination.
- Flowmeters are installed at the inlet & outlet of STP and found operational during visit.

23. ETP/STP analysis Report: As per sample taken during the visit

Sample Analysis	Flow m^3/hr	Color (color unit)	Sulphur/ Sulphate (mg/L)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	O & G	MLSS/ MLVSS (mg/L)	Sulphide (mg/l)	SAR
ETP Inlet	90.03	05	79	4.2	2042	819	250	1212	-	-	-	-
ETP Outlet	68.5	BDL	70	7.8	139	38	93	772	BDL	-	2.4	06
Aeration tank	-		-	-	-	-	-	-	-	MLSS: 3584 mg/l MLVSS: 3100 mg/l	-	-
STP Inlet	0.25	BDL	17	7.2	224	62	115	216	-	-	-	-
STP Outlet	6.53	BDL	26	7.6	133	36	100	620	-	-	-	01
Lagoon	-	BDL	69	7.7	184	46	113	852	-	-	-	05
OCEMS reading during visit	68.5	-	-	7.74	102.9	14.7	16.3	-	-	-	-	-
Notified standards for land disposal	-	-	-	5.5-8.5	250	100	100	2100	10	-	-	-

Ground water sample analysis report (Borewell):

Parameters	Values	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.6	6.5-8.5
Colour (Hazen)	BDL	15
Conductivity (µS/cm)	555	-
TDS	358	2000
Total Hardness	231	600
Calcium as Ca^{2+}	45	200
Magnesium as Mg^{2+}	29	100
Sodium as Na^{+}	26	-
Potassium as K^{+}	06	-
Chloride	27	1000
Fluoride	0.22	1.5
Sulphate	22	400
Phosphate	BDL	-

Nitrate	BDL	45	
Nitrite	BDL	-	
Total Alkalinity	255	600	
COD	BDL	-	
Arsenic	BDL	0.05	
Cadmium	BDL	0.003	
Cobalt	BDL	-	
Chromium	BDL	0.05	
Copper	BDL	1.5	
Iron	BDL	0.3	
Manganese	0.11	0.3	
Nickel	BDL	0.02	
Lead	BDL	0.01	
Antimony	BDL	-	
Selenium	BDL	0.01	
Vanadium	BDL	-	
Zinc	0.03	15	

24. Recipient Drain's Analysis Report- Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986.

Analysis report awaited

Sampling location	Coordinate	Parameters (all values are in mg/L except Clour & pH)								
		Colour	**pH**	**BOD**	**COD**	**TSS**	**TDS**	**Sulphate**	**NO_3**	**Phosphate**
Up Stream	-	Drain originated from d/s of industry only								
Down Stream	29.277512, 77.771818	**350 Hazen**	6.75	**380**	**1120**	334	1218	30.35	8.44	1.7

25. Storage of treated Effluent

- It was observed that the unit has an impermeable ***lagoon*** for storage of treated water from ETP & STP having capacity of 16530 m^3 which seems to be adequate for 11 days as per logbook record i.e. 1,407.51 KLD treated effluent (from both ETP and STP) stored in lagoon.
- Approx. 50% of treated water from lagoon is used for irrigation and rest 50% recycled to plant.

26. Environmental laboratory

- The unit has setup an ***environmental laboratory*** for daily analysis of effluents from ETP for parameters like pH, BOD, COD, TSS, TDS and Oil & Grease and from STP for parameters like pH, BOD, COD, TSS and TDS.

27. Sludge Handling System:

- Unit has 08 nos. of sludge drying beds.
- Mechanical sludge handling system also installed.
- As informed, ETP sludge is being distributed to farmers as organic manure.
- As per logbook during 01.12.2023 to 16.01.2024, about 75.43 Ton (1.6 Ton/day) ETP sludge was transported through trolleys for distribution among farmers (Annexure-12).
- Estimated sludge generation i.e. 30% of inlet TSS load i.e. 0.11 Ton/Day

28. Press mud generation

- The unit has maintained the record of *press mud generation*, and as per logbook during this season till 16.01.2024 a total of 4,09,30.84 ton pressmud was sent to M/s. Rathi Traders, 938/11-12, S.P. Complex, New Mandi, Muzaffarnagr-251001 (U.P.) (verified by team from invoices).

• M/s. Rathi Traders further sell the press mud to CBG plant as informed by the unit representative.		
29.	**Hazardous waste section: (Quantity & way of Disposal)**	
• As informed by unit representative, the unit is giving *used oil* (Schedule 1: category-5.1) / *oily sludge* (Schedule 1: category-5.2) to Uttar Pradesh Waste Management Project (a division of Ramky Enviro Engineers Ltd.) (UPWMP- CHW TSDF site Kanpur Dehat) for its disposal on quarterly basis. • The unit has provided membership certificate (UPWMP-KNP-HzW-CHW-TSDF-2174) with Ramky Group, valid from 23.12.2023 to 22.12.2028. • As per logbook during 01.11.2023 to 16.01.2024, about Oily Sludge =165.4 Kg disposed of to TSDF. Form-10 is also provided by the unit.		
30.	**Plastic waste**	
• Plastic wastes like empty barrels, drums, containers, empty cartoon/Gatta sent to M/s. Gajanan Udyog, Khasra no. 19 ME, Mahiuddinpur, Mainapur, Bhojpur, Ghaziabad-201003 (having authorization under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 valid till 01.03.2024). • M/s. Gajanan Udyog recycles the plastic wastes through grinding and finally the reject material is being sent to M/s. Ramky Enviro Engineers Ltd., Kumbhi village, Akberpur, Kanpur). • During 01.01.2023 to 16.01.2024, plastic wastes (old/discarded) 3,779 nos. of Plastic carboy (200ltrs/50 lts/35 ltrs/25 ltrs/20 ltrs capacity), PVC scrap: 2520 Kg, PVC bag: 2820 Kg, Black polythene sheets 20,000 Kg, HDPE bags (Lime, Salt, Cement & Chemical): 20,000 Kg, PVC film paper pouch (1-5 kg), sugar packing: 30,000 kg, Waste/scrap of PVC/ damaged HDPE bags/Rubber & Card boards etc.: 66,190 kg, Plastic cane (100 ltrs): 50 nos., Packing film (5 Kg): 750 Kg, and Black Alkathene: 910 Kg sent to M/s. Gajanan Udyogduring 2023.		
31.	**Manpower employed for ETP operation & maintenance.**	Environment Manager- 01; Lab Chemist-01; Operator- 03; Helper- 03;Supplier – 01
32.	**Details of irrigation system & treated effluent used quantity**	Unit has irrigation management plan
	1. Own land area for irrigation (Yes/No),	Yes 120 hector
	2. Farmer land area and their agreement. (Yes/No),	Yes 160 hector
	3. Net effluent generation left for Irrigation (KLD)	Treated effluent used from lagoon for irrigation: 47682/59= 808.17 KLD
	4. Flow meter to measure amount of water used for irrigation.	Yes
	5. Distance of land Area from the Unit (Km)	1-1.5 KM
	6. Total Available Area (Hectare)	180 Hectare
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
	8. Crop area under effluent application	Wheat, sugarcane, Mustered Pluses
33.	**Mode of disposal (route to reach Ganga)**	Treated water is going to nearby farms for irrigation
34.	**Details of Air Pollution Control System**	
	Emission Source	• The unit is having 02 *boilers* with capacity of 65 TPH and 40 TPH for

		sugar manufacturing process and 02 *boilers* with capacity of 120 TPH each at Cogen plant. • 65 TPH boiler is equipped with wet scrubber (2 nos.) and 01 no. of wet scrubber for 40 TPH boiler with one stack attached to both boilers having height of 40 m from ground level. • Two boilers of 120 TPH are equipped with ESP as pollution control device.
	Emission control system or Air Pollution Control Device (APCD)	2 nos. of Wet scrubber for 65 TPH boiler and 01 no. of wet scrubber for 40 TPH boiler
	Stack Details	1 stack attached to both boilers and stack height from ground level is 40 Meters
	On-line emission (stack) monitoring system installed (Yes/No)	Yes installed and connected to CPCB/SPCB server
	Stack Emission Test Report	Particulate Matter value was 44.9 mg/Nm^3 against norms 80 mg/Nm^3
	Fuel Consumption details	• Sugarcane bagasse used as fuel for boilers. • Fuel consumption/day: 840 to 864 ton/day (as provided by unit representative) • Estimated fuel consumption as per DMR of Unit: 1322 ton/day
	Quantity of ash generated, MT/day	• Ash production/day: 40 to 45 ton/day (as provided by unit representative) • As per logbook: Total ash shifted during Oct-Jan, 2024: 5,916.51 Ton (Cogen+Sugar) • Ash production/day as per logbook: 40.56 ton/day (Cogen) & 41.62 ton/day (Sugar) • Estimated ash generation as per DMR of Unit: 33.1 ton/day
	Method of disposal of Ash	Generated ash disposed through tractor trolley for landfill through contract basis

3. OBSERVATIONS

1. The unit has started its crushing season 2023-24 on 27th October, 2023 and the unit found operational on the date of visit i.e. 17th January 2024.
2. Unit has CCA valid from 30.11.2023 to 31.12.2024 for discharge of effluent which can be used for

irrigation/green belt/reuse in process.

3. The unit is also having valid Authorization under *Hazardous and Other Wastes* (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 15.12.2027.
4. As per Daily Manufacturing Reports (DMRs) provided by the unit, the average actual crush rate (TCD) is 13,286 TCD (for duration of 27th October, 2023 - 16th January 2024) which is within the consented capacity of 16,000 TCD.
5. Being a Sugar Refinery SO_2 gas is not used in sugar manufacturing process, hence provision of separate Sulphur Recovery System (SRS) is not required.
6. The unit is an integrated backend refinery sugar unit with 45 MW cogeneration power plant for in-house activity in sugar manufacturing process, which has separate consent for cogen plant for generation of 45 MW electricity under the Air Act, 1981 and the Water Act, 1974, both valid from 01.01.2022 to 31.12.2024.
7. Sugarcane bagasse is used as *fuel* in boilers. As informed by unit representatives, fuel consumption/day is 840 to 864 ton/day and *boiler ash* production/day is 40 to 45 ton/day, which is almost in-line with the estimated values of 1322 ton/day fuel consumption/day and 33.1 ton/day boiler ash production as per DMR of the unit.
8. Total freshwater consumption as per logbook is 97.11 KLD for production and 82.44 KLD for domestic purposes during 27.10.2023 to 16.01.2024. On previous day the freshwater consumption as per logbook is 200 KLD for production and 90 KLD for domestic purposes. The variation is due to periodic fresh water abstraction at average about 3-4 days as per logbook.
9. As per UPGWD-NOC, daily permission for abstraction of freshwater is 640 KLD from four existing bore-wells.
10. From stack emission test report, it was found that particulate matter (PM) value was 44.9 mg/Nm^3 against norms 80 mg/Nm^3.
11. Analysis of ETP outlet is found complying w.r.t. discharge norms, however, the analysis of lagoon is found non-complying w.r.t. TSS 113 mg/l against notified norms of 100 mg/l under E(P) Rules, 1986.
12. The analysis values of d/s of recipient drain (Khatauli drain) of the Unit show high values i.e. BOD of 380 mg/l and COD of 1120 mg/l indicates the effluent discharge in past by the unit.

4. Compliance Status

As per Discharge norms: Non-complying w.r.t. **TSS 113 mg/l** against norms 100 mg/l
Overall compliance status: **Non-complying**

5. RECOMMENDATIONS:

1. The mill should improve its housekeeping.
2. Lagoon should be cleaned periodically.

6. INSPECTION TEAM

Sl. No.	Name of the inspecting officers	Designation	Signature
1.	Dr. Abhas Kumar Maharana	Scientist-B, CPCB	
2.	Sh. Muktesh Chaudhari	SRF, CPCB	
3.	Sh. Ravish Pratap Singh	JRF, UPPCB	

PHOTOGRAPHS

Photo 1: Main Entrance Gate



Photo 2: Borewell(no.1) flow meter with readings



Photo 3: Borewell(no.2) flow meter with readings



Photo 4: Borewell(no.3) flow meter with readings

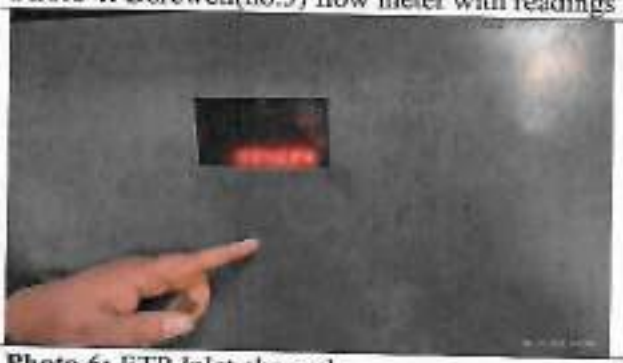


Photo 5: Borewell(no.4) flow meter with readings

Photo 6: ETP Inlet channel



Photo 7: ETP inlet Flowmeter with reading



Photo 8: ETP Units (Secondary clarifier)



Photo 9: ETP Units (Equalization tank)



Photo 10: STP Units (Clarifier)



Photo 11: Aeration tank (s) (if any)



Photo 12: ETP Outlet channel



Photo 13: ETP outlet Flowmeter with reading



Photo 14: Sludge Decanter



Photo 15: Flowmeter at recycling line with reading



Photo 16: OCEMS display with readings



Photo 17: ETP energy meter with reading



Photo 18: Environmental Laboratory



Photo 19: Environmental Laboratory



Photo 20: Recipient Drain





Photo 21: Hazardous Waste Storage



Photo 22: Piezometer with co-ordinates



Photo 23: Lagoon





Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192844/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 30/11/2023**

To,

M/s

TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI

Triveni Engineering And Industries Ltd Village Sheikhpura Sugar Unit Khatauli,MUZAFFAR NAGAR,251201

Application Id-22758848

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI** located at **Triveni Engineering And Industries Ltd Village Sheikhpura Sugar Unit Khatauli,MUZAFFAR NAGAR,251201**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI **granted for the period from 30/11/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SUGAR FROM SUGAR CANE CRUSHING CAPACITY	16000	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**600 KLD THROUGH STP**	**STP**	**IRRIGATION/GREEN BELT/REUSE IN PROCESS**
Industrial	**1935 KLD THROUGH ETP**	**ETP**	**IRRIGATION/GREEN BELT/REUSE IN PROCESS**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2023.12.18 16:24:41 +05'30'

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 65 TPH Boiler with Wet Scrubber, 1 X 40 TPH Boiler with Wet Scrubber	Bagasse-35 MT/Hr	01	Particulate Matter	40 METER COMBINED STACK HEIGHT FROM GROUND LEVEL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION

PRADEEP SHARMA

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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upcep.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

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7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This CTO is valid only for production capacity of SUGAR FROM SUGAR CANE CRUSHING CAPACITY-16000 TCD By Using SUGARCANE, LIME as raw material only at site Village Sheikhpura, District-MuzaffarNagar, U.P., Pin-251201.
2- Earlier Board has issued a CTO vide Ref No. - 139165/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021, Dated : 17/12/2021 and Ref No. - 139117/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFAR NAGAR/2021, Dated : 17/12/2021 is revoked.
3- The industry must comply the conditions of NOC issued to unit by the UPGWD for abstraction of ground water.
4- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
5- Unit shall operate and maintained have 1 X 65 TPH Boiler with Wet Scrubber, 1 X 40 TPH Boiler with Wet Scrubber and 40 meter stack height from ground level. Fuel for Boiler is Bagasse- 35 MT/Hr. Only approved fuel is permitted as per the CAQM direction.
6- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The E.T.P. unit operation line up Strengthening is to be maintained.
8- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
9- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
11- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12- Unit shall submit effluent/emission monitoring report of the ETP and stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board.
13- Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Sugar Industries" formulated by CPCB.

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14- Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.

15- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.

16- Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17- Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

18- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

20- The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

21- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

22- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

23- The unit shall comply with the provisions of notification No. S.O. 3187(E) dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.

24- The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.

25- Unit shall comply with the directions issued by Central Pollution Control Board , New Delhi vide letter B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019, and send the compliance report to Board on quarterly basis.

26- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

27- Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land. No treated effluent shall be discharge outside the factory premises.

28- Unit shall provide Pakka channel/ pipe line for irrigation and shall maintain the records of ground water extracted and treated effluent used for irrigation on land.

29- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

30- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

31- The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility

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elsewhere.

32- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

33- Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

34- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

35- The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

36- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

37- The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.

38- The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

39- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

40- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

41- Unit shall ensure the connectivity of Online Effluent Monitoring System and Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity with the servers of CPCB and UPPCB.

42- Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.

43- Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

44- The industry shall establish Miyawaki forest inside the factory in sufficient area.

45- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-2

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18627/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :16/12/2022

To,

M/s TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI
Triveni Engineering And Industries Ltd Village Sheikhpura Sugar Unit Khatauli,MUZAFFAR NAGAR,251201
Tehsil : Khatauli
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18627 and 16/12/2022 .
2. Reference of application (No. and date) 18323964 and 18/10/2022 .
3. Mr TARUN SAWHNEY of M/s TRIVENI ENGINEERING AND INDUSTRIES LIMITED SUGAR UNIT KHATAULI is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village Sheikhpura Sugar Unit Khatauli,MUZAFFAR NA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 & 5.2 AS PER SCHEDULE I (USED OR SPENT OIL AND WASTES OR RESIDUES CONTAINING OIL)	THROUGH TSDF	10 KG/DAY

1. The authorization shall be valid for a period of 15/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued

against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.23 21:46:45 +05'30'

CEO/EE, I/C Circle_____

Annexure 3

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 01/03/2026

Name of the Applicant	TARUN SAWHNEY		
Address of the Applicant:	Triveni Engineering And Industries Ltd		
Company Name:	Triveni Engg.& Industries ltd Sugar Unit Khatuli	Company Address	Village Shekhipura Khatuli Muzaffarnagar
Serial No. of Application Form	MZFN0221N#N0016	Date of Submission	01/02/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	KHATAULI
Plot No.	N/A		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	110.00	Date of Energization (In Case of Electric Pump)	14/12/1990

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	40.00	Operational Device	Electric Motor

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Maximum Allowable Rate of Withdrawal (m3/hr.): 110.00 **Maximum Allowable Running Hours Per Day:** 2.00

Maximum Allowable Annual Extraction of Ground Water: 66000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry

1	<10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	>500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (;piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3
- /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

GROUND WATER DEPARTMENT

(Namami Ganga & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 03/03/2026

384

Name of the Applicant	TARUN SAWHNEY		
Address of the Applicant:	Triveni Engineering And Industries Ltd		
Company Name:	Triveni Engg.& Industries ltd Sugar Unit Khatuli	Company Address	Village Shekhpura Khatuli Muzaffarnagar
Serial No. of Application Form	MZFN0221NIN0019	Date of Submission	01/02/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	KHATAULI
Plot No.	N/A		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	120.00	Date of Energization (In Case of Electric Pump)	19/12/1990

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	40.00	Operational Device	Electric Motor

Maximum Allowable Rate of Withdrawal (m3/hr.): 120.00 **Maximum Allowable Running Hours Per Day:** 1.00

Maximum Allowable Annual Extraction of Ground Water: 24000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3
- /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

GROUND WATER DEPARTMENT

(Nalkoop Sanga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 03/03/2026

Name of the Applicant	TARUN SAWHNEY		
Address of the Applicant:	Triveni Engineering And Industries Ltd		
Company Name:	Triveni Engg.& industries ltd Sugar Unit Khatuli	Company Address	Village Shekhipura Khatuli Muzaffarnagar
Serial No. of Application Form	MZFN0221NIN0018	Date of Submission	01/02/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	KHATAULI
Plot No.	N/A		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	100.00	Date of Energization (In Case of Electric Pump)	17/12/1990

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Ejector pump
H.P. of the Pump:	40.00	Operational Device	Electric Motor

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Maximum Allowable Rate of Withdrawal (m3/hr.): 100.00 Maximum Allowable Running Hours Per Day: 1.00

Maximum Allowable Annual Extraction of Ground Water: 20000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k). and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the taper/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry

388

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 03/03/2026

390

Name of the Applicant	TARUN SAWHNEY		
Address of the Applicant:	Triveni Engineering And Industries Ltd		
Company Name:	Triveni Engg.& industries ltd Sugar Unit Khatuli	Company Address	Village Shekhipura Khatuli Muzaffarnagar
Serial No. of Application Form	MZFN0221N8N0017	Date of Submission	01/02/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	KHATAULI
Plot No.	N/A		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	100.00	Date of Energization (In Case of Electric Pump)	15/12/1990

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	40.00	Operational Device	Electric Motor

Maximum Allowable Rate of Withdrawal (m3/hr.): 100.00 **Maximum Allowable Running Hours Per Day:** 2.00

Maximum Allowable Annual Extraction of Ground Water: 60000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
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- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
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- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

INDUSTRY INSPECTION REPORT (PHARMACEUTICAL)

Date of inspection: 28.12.2023

General section:		
1.	Name of the industry & Complete Postal Address:	M/s Magma Industries, C-24-28, UPSIDC, Begarajpur Industrial Area, Muzaffarnagar, U.P. – 2512023
2.	Co-ordinates (Latitude & longitude)	29.372327, 77.701992
3.	Industry Operational status	Operational
4.	Environment Clearance	Yes (EC22B021UP183287 dated 24-08-2022)
Consent section:		
5.	**Air consent**	Unit has consolidated consent and authorization (CCA) under section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section-21 of the Air (Prevention & Control of Pollution) Act, 1981, which is valid upto 31.12.2024(**Annexure – 1**)
6.	**Water consent**	
7.	**Hazardous waste authorization**	Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is valid upto 05/01/2027(**Annexure – 2**)
8.	**NOC from CGWA/other authorized body**	No Objection Certificate (NOC) issued by Uttar Pradesh Ground Water Department (UPGWD) for 02 nos. of borewell, each having validity upto 26.07.2026 and daily permitted water abstraction is 98 KLD collectively(**Annexure – 3**)
Production section:		
9.	Name and quantity of Raw materials used (in MT total of last three months)	Diclofenac Sodium IP/BP/USP – 1.0 MT/D Formic Acid – 1.14MT/D Tetra Butyl Ammonium Bromide – 0.5 MT/D
10.	Name of Final Products (separately mention name and quantity of by-products, if any)	Aceclofenac I.P./ B.P. only, manufactured in last 3 months.
11.	Consented production capacity(TPD)	500 MT/Month
12.	Installed production capacity (TPD)	500 MT/Month
13.	Production (in MT for last three months)	As per attached data sheet. Aceclofenac I.P./ B.P. only, manufactured in last 3 months (85.475 MT)
14.	Average Production (in TPD)	0.98 MT/D
Water section:		
15.	***Source of freshwater - Borewells***	
	• No. of Borewell as per UPGWD NOC: 02 nos. • Actual withdrawal quantity was 36.71 KLD (average of last three months) against permitted withdrawal quantity of 98 KLD • The unit has 02 borewells but electromagnetic flow meter installed on common header line. • Instantaneous Reading: 11.7 m^3/hr • Totalizer Reading during visit: 2821299 m^3 • Logbook maintained by the unit.	
16.	**Fresh water consumption**	

- Total freshwater consumption as per logbook is 3194 KL during 01.10.2023 to 26.12.2023 i.e. 36.71 KLD.
- The fresh water abstracted is used for process, reactor cleaning, boiler and domestic purposes. However, flowmeter is found only at water abstraction point.
- Specific fresh water consumption is 37.46 KL/MT.

Effluent management section

17.
- Sources of effluent generation are from manufacturing section, floor washing and Boiler blowdown.
- No flowmeters installed at inlet of ETP (Installed Treatment Capacity: 120KLD).
- Effluent treatment units are as follows:
  Bar screen → Wastewater collection tank with diffuser (2 nos.) → Chemical Reaction tank → Primary Clarifier → Aeration tank → Secondary Clarifier → Filter feed tank → Pressure Sand Filter (PSF) → Activated Carbon Filter (ACF)
- Mechanical type flow meter installed at ETP outlet having totalizer reading 951941 m^3 on the day of inspection.
- As per 3-month logbook data (01.10.2023 to 26.12.2023), total effluent discharged is 1688 KL i.e. 19.40 KLD and freshwater abstraction is about 36.71 KLD. However, there is no metering available to calculate the quantity of fresh water used in process, reactor cleaning and boiler section. Specific effluent discharge is 19.8 KL/MT.
- Unit informed that they are recycling the treated effluent for floor cleaning, cooling tower makeup, boiler section and gardening purposes, however, there is no metering available to calculate the quantity of effluent recycled by the unit.
- Route to reach river Yamuna:
  Begarajpur Industrial Drain → Dhandera Drain → River Kali → West → River Hindon

18. **Effluent characteristics:**

Parameters	ETP inlet (High COD)	ETP inlet (Low COD)	ETP outlet	Notified Discharge norms	Compliance w.r.t. discharge norms
pH	12.2	12.1	7.8	6-8.5	ETP system was diluted. Hence assessed as **non-complying**.
COD	9636	9127	**BDL**	30	
BOD	3113	2645	**BDL**	250	
Total Suspended Solids	190	432	**BDL**	100	
Oil & Grease	-	-	**BDL**	10	
Phosphate as P	0.9	0.6	0.1	5.0	
Sulphate	165	88	16	-	
Cr^{6+}	-	-	**0.14**	**0.10**	
Phenolic Compounds	-	-	0.4	1	
Cyanide	-	-	0.05	0.1	
SAR	135	71	0.5	26	
Sulphide	-	-	**2.2**	**2.0**	

#MLSS (mg/l): 281; MLVSS (mg/l): 119

Heavy Metal

Parameter →	As	Cd	Cr	Cu	Fe	Mn	Pb	Hg	Ni	Zn	Se	V
Notified Discharge norms /norms as per consent	0.2	2	2	3	3	2	0.1	0.01	3	5	0.05	-
Tested Values	BDL	BDL	BDL	BDL	0.26	0.013	0.011	0.00137	BDL	BDL	BDL	BDL

19.	Sludge generation (m^3/day)	October – 2023: 60 kg November – 2023: 45 kg	Stored in empty drums onsite and provided to TSDF (M/s U.P. Waste Management Project, Kanpur)

20. **Air Pollution – Emission Sources & Control**

Sources of air pollution	Chimney Details	Air Pollution Control Equipment
05 TPH Boiler	30 mtr. Stack height	Wet Scrubber
04 DG Sets of capacity 125 KVA, 1000 KVA, 500 KVA & 380 KVA	Acoustic DG set not in operation due to CAQM directions	
Stack Emission	Particulate matter (PM) 48.9 mg/Nm^3 against norms of 80 mg/Nm^3	

Ambient Air

Monitoring Location	Shift	Particulate Matter PM10 (Less than 10 Micron) (µg/m^3)	Particulate Matter PM2.5 (Less than 2.5 Micron) For 24 Hours (µg/m^3)
ROOF OF INDUSTRY OFFICE	I	124.51	57.44
	II	137.22	68.42
	III	132.8	62.58

Fuel consumed	Coal and wood chips are permitted as boiler fuel. The details of fuel consumption were not provided.
Ash generation	As per logbook/data provided by unit, average daily ash generation from the unit was 419 kg/day. Unit informed that they are disposing ash for land filling on own land which indicates disposal in un-scientific manner.

21. **Hazardous Waste Management Status:**

Type of waste	Quantity generated	Storage & disposal
Process residue, drums, ETP Sludge	25.01.2023 – 5385 kg 27.04.2023 – 2830 kg	Stored in empty drums onsite. As per Form-10, ETP sludge, drums and process waste disposed to TSDF (Agreement made with M/s U.P. Waste Management Project, Kanpur)

22. **Ground water Analysis Report: Sample collected from Borewell.**

Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500: 2012.

Parameter	pH	Colour (PCU)	Total Alkalinity	Total Hardness	COD	TDS	Cl^-	F^-	NO_3	SO_4
Standard values	6.5-8.5	15	600	600	-	2000	1000	1.5	45	400
Value	8	09	119	280	BDL	262	18	0.26	3.11	21
Parameter	**Na+**	**K+**	**NO_3-N**	**Phosphate -P**	**Magnesium**	**Conductivity**	**TSS**	**Calcium**		
Standard values	-	-	-	-	100	-	-	-		
Value	10	4	0.05	0.07	37	431		52		

Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water— specification (Second Revision) IS 10500: 2012. (Heavy Metal)

Parameter →	As	Cd	Cr	Cu	Fe	Mn	Pb	Hg	Ni	Zn	Se	V
Permissible limits	0.05	0.003	0.05	1.5	0.3	0.3	0.01	0.001	0.02	15	0.01	-
Tested Values	BDL	BDL	BDL	BDL	0.04	0.01	BDL	-	BDL	0.04	BDL	BDL

23. **Recipient drain**

Recipient drain characteristics (mention name of the drain also)

Parameter → / Location ↓	pH	Colour (PCU)	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Phosphate (mg/l)	Sulphate (mg/l)
Upstream	6.96	60	54	172	196	1226	0.66	63.92
Downstream	**4.1**	BDL	**191**	**650**	132	1544	0.3	40

By-pass (if any): No by-pass found during visit.

24. Installation Status of OCEMS | No

25. **Sewage management section**

As per CCA dated 30.05.2023, sewage generation @ 03 KLD and disposal into septic tank.

26. **Specific Observations:**

1. Unit (M/s Magma Industries, Begrajpur Industrial Area, Muzaffarnagar, U.P.) was found operational on the day of the visit (i.e. 28th December 2023).
2. The unit has obtained Environmental Clearance from MoEF&CC, valid CCA& Authorization from UPPCB and NOC from UPGWD.
3. The unit has two streams of effluent leading to ETP, one is high COD and other is low COD. Both streams collected in separate tank and mixed before primary clarifier for treatment. *Segregation of both streams is not proper* as pH, BOD, and COD values of the effluent are of same order. No flow meter was installed for measurement of quantity of these two streams.
4. High COD stream have recalcitrant substances and removal of such substances is not possible through conventional biological treatment system. Therefore, for high COD stream appropriate treatment systems such as advanced oxidation process (AOP), multi-effect evaporator/incineration may be installed to achieve ZLD.
5. MLSS (281mg/l) and MLVSS (119 mg/l) value indicates that the *biological treatment* of ETP is *un-stabilized* and ETP is not operated properly.
6. To meet the water quality requirement for boiler and process, the ground water passes through RO system and reject of RO is mixed with the outlet of the Secondary clarifier of ETP before passing through Pressure Sand Filter. The mixing of ground water with the ETP system is not permitted. It will be considered as a *dilution system*. The analysis of effluent sample after PSF indicates BDL values of BOD & COD which is not feasible to achieve through the existing conventional treatment system with such high input values of COD-9636 & 9127 mg/l and BOD-3113 & 2645 mg/l. The current ETP system is *not adequate*.
7. It indicates secondary clarifier of ETP system *was diluted* with fresh water or RO reject etc. which is in *violation of consent condition*. It further indicates the possibility of *illegal disposal* of effluent through tankers and underground pipelines which could not be ruled out.
8. Recipient drain pH 4.1, BOD of 191 mg/l and COD of 650 mg/l indicates industrial pollution.

27.	**Specific Recommendations:** 1. Unit should immediately prepare plan for segregation of high & low COD streams. 2. Prior to existing biological treatment, the unit should install appropriate treatment system such as stripping column, advanced oxidation process (AOP), multi-effect evaporator/incineration, to remove COD from the high COD stream. 3. Low COD effluent stream may be treated through conventional treatment system. 4. Unit shall install OCEMS at ETP outlet before discharge and provide connectivity to CPCB/SPCB servers. 5. The unit shall install flow meters at ETP inlet, for measurement of quantity of high COD and low COD streams. The unit shall maintain log-book for the same. 6. UPPCB should take immediate action to stop dilution in to ETP system and to stop any illegal discharge and by-pass of industrial effluent until no adequate system installed for treatment of high COD stream. 7. UPPCB should take immediate action to stop industrial discharge of acidic/alkaline effluent to recipient industrial drain.
28.	**Overall Compliance status:** ***Non-complying w.r.t. discharge norms (Sulphide and Cr^{6+}) and dilution***
29.	**Inspection team details:**

S.No.	Name of officials	Designation	Organisation	Signature with date
a.	Sh. C.B. Chourasia	Scientist - E	CPCB Delhi	
b.	Dr. Abhas Kumar Maharana	Scientist – B	CPCB Delhi	
c.	Ms. Garima Dublish	RA – III	CPCB Delhi	
d.	Sh. Ankit Shukla	SRF	CPCB Delhi	
e.	Sh. Yogesh Mishra	AEE	UPPCB	

Photographs taken during visit:



Photo 1: Entrance gate of unit



Photo 2: Borewell -1 & 2 with common flow meter



Photo 3: Piezo well with telemetry



Photo 4: ETP inlet collection tank (High COD & Low COD)



Photo 5: Chemical dosing system



Photo 6: Reaction tank



Photo 7: Aeration tank



Photo 8: Secondary clarifier



Photo 9: Filtration units for tertiary treatment



Photo 10: Flow meter at ETP outlet line



Photo 11: Production Area



Photo 12: Green Area inside Unit



Photo-13: Green area maintained outside by the unit

Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2730764, Email: info@uppcb.in, Website: www.uppcb.com

182412/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 30/05/2023**

To,

M/s

MAGMA INDUSTRIES LTD

Plot No. C-24 to C-28, UPSIDC Industrial Area, Meerut Road, Begrajpur, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251203

Application Id-20705807

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MAGMA INDUSTRIES LTD** located at **Plot No. C-24 to C-28, UPSIDC Industrial Area, Meerut Road, Begrajpur, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251203.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAGMA INDUSTRIES LTD **granted for the period from 30/05/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Pharmaceutical ingredients & intermediates	500	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**3.0 KLD**	**Septic Tank**	**SEPTIC TANK**
Industrial	**48 KLD THROUGH ETP**	**ETP**	**REUSE IN IRRIGATION/GREEN BELT/INDUSTRIAL. DRAIN TO DHANDERA DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	2 X 5 TPH Boiler and Common Wet Scrubber, Captive Power Plant- 250 KW	Biomass/Coal- 30 MT/day (Unit must use fuel as per CAQM direction)	01	Particulate Matter	30 METER COMBINED STACK HEIGHT FROM GROUND LEVEL

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2	1 X 1000 KVA, 1 X 500 KVA, 1 X 380 KVA and 1 X 125 KVA DG Set With Acoustic Enclosure	PNG/Diesel ((Unit must use fuel as per CAQM direction)	04	Sulphur Dioxide	AS PER E(P) RULES, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION
2	01	Sulphur Dioxide	AS PER CAQM DIRECTION
3	01	Sulphur Dioxide	AS PER CAQM DIRECTION
4	01	Sulphur Dioxide	AS PER CAQM DIRECTION
5	01	Sulphur Dioxide	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Aceclofenac, Acetaaminophen, Albendazole, Allopurinol, Ambroxal Hydrochloride, Aminophylline, Amoxicillin Trihydrate, Ampicillin Trihydrate, Ascrobic Acid, Atorvastatin Calcium, Azithromycin, Benfotiamine, Caffine, Cefixime Trihydrate, Chloramphenicol, Chloramphenicolpalmitate, Chlorzoxazone, Ciprofloxacin, Citicoline, Clopidogrel Bisulphate, Cloxacillin Sodium, Depoxetine Hydrochloride, Dicalcium Phosphate, Diclofenac Diethylamine, Dicloxacillin Sodium, Dicloxacillin Potassium, Disulfiram, Doxofylline, Domperidone, Eberconazole Nitrate, Fluconazole, Gliclazide, Glimepiride, Guaiphenesin, Ibuprofen, Itraconazole, Ketoconazole, Levalbuterol HCl, Levofloxacin, Levosulpiride, Losartan Potassium, Luliconazole, Mefenamic Acid, Metformin HCl, Methocarbamol, Methyl Cobalamin, Metronidazole Benzoate, Metoprolol Succinate, Miconazole, Montelukast Sodium, Niacinamide, Norfloxacin, Ofloxacin,

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Omeprazole, Ornidazole, Oxaceprol, Paracetamol, Pentaprazole, Phenylephrine Hydrochloride, Pseudoephidrine HCl, Rebeprazole, Sildenafil citrate, Salbutamol, Salbutamolsulphate, Sertaconazole, Terbutaline sulphate, Thaimine HCl, Theophylline, Theobromine, Tinidazole, Tramadol Hydrochloride, Trazodone hydrochloride, Trimetazidine Hydrochloride-500 MT/Month by using 2,6 Dichlorophenol, Aniline, Sodium Methoxide, Methanol, Caustic Soda Flakes, Monomethyl Chloro Acectae, Chloroacetyl Chloride, Activated Carbon, Sodium Sulphite(Hydrose), Dimethyl Aniline, Chloro Acetyl Chloride, T-Butanol, Tetra Butyl Ammonium Bromide, Formic Acid, Toluene, Ethyl Acetate, Isobutyl Benzene, Dichloroethane, Acetyl Chloride, Isopropyl Alcohol, Sodium Metal, Soda Ash, Liquid Ammonia, Hydrochloric Acid, Sulphuric Acid, Acetone, Sodium Dichromate, Hexane, Ofloxacin Acid, N-Methyl Piprazine, Dimethyl Sulphoxide, Hyflosupercell, Acetic Anhydride, Phenol, Chlorine Gas, Perchloroethylene, Di Isopropyl Amine, Methylene Chloride, Ferric Chloride, Potassium Hydroxide, Sodium Sulphate, Tetrahydrofuran, Dimethyl Formamide, Caustic Lye, Iso- Butyl Benzoate, Mono Chloro Acetic Acid, Diclofenac Sodium, Sodium Bicarbonate as raw material, 250 KW Captive Power Plant at site C-24 TO 28, UPSIDC INDUSTRIAL AREA BEGRAJPUR BLOCK-KHATAULI, DISTRICT-MUZAFFARNAGAR, U.P.

2. The earlier Board has issued a CTO vide Ref No. - 169896/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/both/MUZAFFARNAG AR/2022, Date: 21/02/2023 is revoked.

3. Unit must submitted balance fee of Rs. 80,000/- in the Board within 15 days of issuing this certificate.

4. The industry must comply the conditions of NOC obtained from the UPGWD for abstraction of ground water.

5. Unit shall operate and maintained Boiler of 1 X 5 TPH Boiler, 1 X 5 TPH Boiler and Installed Common Wet Scrubber with combined stack height of 30 Meter from ground level. Fuel for the Boiler is Biomass/Coal- 30 MT/day. Industry also operate and maintain 1 X 1000 KVA, 1 X 500 KVA, 1 X 380 KVA and 1 X 125 KVA DG Set With Acoustic Enclosure and stack height as per norms. Fuel for DG set is PNG/Diesel. Unit must use fuel in Boiler and DG sets as per CAQM direction.

6. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

7. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P. Act, 1986 as amended.

8. Unit shall submit effluent/emission monitoring report of the ETP and stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board.

9. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.

10. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by

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Date: 2023.06.01 12:36:38 +05:30

Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

11. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

14. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

15. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

16. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and shall obtain authorization for the disposal of hazardous waste.

17. This Consent to Operate (CTO) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

18. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.

19. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

20. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

21. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

22. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes

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(Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

23. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

24. Industry shall comply the order passed by Hon'ble NGT time to time.

25. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

26. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.

27. Industry shall not use furnace oil/pet coke as a fuel.

28. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

29. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

32. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.III6405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Date: 2023.06.01 17:16:55 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.06.01 17:17:02 +05'30'

Chief Environmental Officer (Circle 3)

Annexure-2

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 15869/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2021

Dated :06/01/2022

To,

M/s MAGMA INDUSTRIES LTD

Plot No. C-24, C-28, UPSIDC Industrial Area, Meerut Road, Begrajpur, Muzaffarnagar

(U.P.),MUZAFFAR NAGAR,251203

Tehsil :Khatauli

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 15869 and 06/01/2022 .
2. Reference of application (No. and date) 14329100 and 11/12/2021 .
3. Mr DINESH KUMAR GARG of M/s MAGMA INDUSTRIES LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. C-24, C-28, UPSIDC Industrial Area .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I	Used or Spent Oil-1.4 KL/Annum	1.4 KL/ANNUM
2	Schedule I	Contaminated cotton rags or other cleaning materials-0.05 MT/Annum	0.05 MT/Annum
3	Schedule I	Empty barrels/containers /liners contaminated with hazardous chemicals /wastes-1.0 MT/Annum	1.0 MT/Annum
4	Schedule I	Chemical sludge from waste water treatment-1.5 MT/Annum (ETP Sludge)	1.5 MT/Annum (ETP Sludge)
5	Schedule I	Chemical sludge from waste water treatment-15 MT/Annum (Process Sludge)	15 MT/Annum (Process Sludge)

1. The authorization shall be valid for a period of 05/01/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4. Comprehensive safety measures must be followed in handling of wastes and the staff must be

properly trained.

5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19. Ground water monitoring report of premises shall be submitted within one month.

20. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.03.22 17:06:11 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action.

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.03.22 17:06:39 +05'30'

CEO/EE, I/C Circle

412

Annexure-3

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/NO-OBJECTION CERTIFICATE NO:

VALID FROM 27/07/2021 TO 26/07/2026

Name of the Applicant	BINISH KUMAR GARG		
Address of the Applicant	C-24 to 28 Boiripur, industrial Area, Muzaffarnagar	Category of Farmer	
Company Name	M/s MAGNA INDUSTRIES LTD	Company Address	C-24-28, BEGRAJPUR INDUSTRIAL AREA
Serial No. of Application Form	MZFN0120250001	Date of Submission	27/07/2021
Specimen Signature of the User			

Location particulars:

District	Muzaffar Nagar	Block	KHATAULI
JE, Ne		Plot No.	C-24-28 BEGRAJPUR INDUSTRIAL AREA
Municipality/Corporation	No	Ward No.	25[old]
Holding No.			25[old]
Rate of Withdrawal (m3/hr.)	10.00	Date of Energization (In Case of Electric Pump)	01/07/1999

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	6.00	Approx. Strainer Length (For Tube Well)	6.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used	Submersible
H.P. of the Pump	12.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	10.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			3650.00

The No-Objection certificate authorizes the owner/applicant (user) to sink a well at the location specified in Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (5a) for Maximum Hours per day as shown at Sl. (5b), and for maximum allowable annual extraction of ground water as shown at Sl. (5c) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Name I am duly
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rated withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (5) of the certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every user shall affix digital water flow meters (conforming to BIS /IS standards) having tolerance of not more than the prescribed limit and capable of recording the quantity of extraction in cubic meters of pumping thereof and it shall be ensured that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 5(b) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to limit extraction of ground water from the well due to water levels or any other reasons, if the circumstances demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (5) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the registration.
- In case any of the particulars / information furnished by the applicant in the application for issuance of this registration is found to be incorrect during verification at any subsequent stage, the registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application at least six months prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and construction of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell, which shall used only for monitoring the water level by lowering the tape/ recorder or automatic water level measuring equipment. It is also used to take water sample for water quality, to see what is at that level. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as or more of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level recording mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 90	1	1	0
3	91-365	1	0	1
4	>365	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meters upto two decimal.

- For measurement of water level a manual or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetric system should be used for measure.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates/ reduced level (with respect to mean level), depth, zone tapped and materials lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab (Breeder site sample) & separate bottle) to the concerned Director, Ground Water Department, Uttar Pradesh for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube well site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other specific requirement regarding rainwater and storm water harvesting may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case any of the particulars / information furnished by the applicant in the application for issuance of this permit is found to be incorrect during verification or any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial Uses:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the demand/quantum of water.
- ii) All industries shall be required to adopt latest water efficient technologies/ cycle to reduce dependence on ground water resources.
- iii) All industries obtaining ground water resources of 100 m³/d shall be required to undertake annual water audit through Consultancies of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditors and submit audit reports to the Director/ member of compliance of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well (s) (piezometer) to study the pressure and installation of appropriate water level monitoring mechanism as mentioned in General Conditions (v) shall be mandatory for industries drawing/ proposing to draw more than 10 m³/ day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigment, paint, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the rain water run over in surface storage ponds for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer systems is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical, Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake rainwater/ wetland protection measures to ensure prevention of ground water pollution.
- .
- **(B) Infrastructural Uses:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (cusec), depth of water table (m bgl), period and volume (in cubic m) to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/ day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 27/07/2021 TO 26/07/2026

Name of the Applicant	DINESH KUMAR GARG		
Address of the Applicant:	C-23 to 28 Bagrapur, Industrial Area, Muzaffarnagar	Category of Farmer	
Company Name:	M/s MAGNA INDUSTRIES LTD	Company Address	C-23-28 BEGRAJPUR INDUSTRIAL AREA
Serial No. of Application Form	MZFN/0120/2021/1	Date of Submission	31/05/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	KHALAPAR
LL. No.		Plot No.	C-23-28, BEGRAJPUR INDUSTRIAL AREA
Municipality/Corporation	Yes	Ward No.	251003
Holding No.			251003
Rate of Withdrawal (m3/hr)	20.00	Date of Energization (In Case of Electric Pump)	29/01/1999

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Assessable Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	15.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.)	20.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			2.88000

This No Objection certificate authorizes the owner/ applicant/ user to sink a well in the location specified at Sl. (1) for extraction of ground water at a rate not exceeding that as shown at Sl. (16) for Running Hours per day as shown at Sl. (18) and for maximum allowable annual extraction of ground water as shown at Sl. (19) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Name and Designation
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every user shall affix digital water flow meters (confirming to BIS/ IS standards) having schematic to measure the instantaneous discharge, which record rate and quantity of extraction, at outlet of pumping devices and it shall be ensured that the quantity recorded by the meter has been extracted by the said user until the contrary is proved. The rate of extraction of ground water from the well as shown at item 3(k) shall not exceed as the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pump capacities etc in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least seventy days prior to expiry of the validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for every Depth and zone tapped of piezometers should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is always the best method for measuring the water level as because the tape sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when it is needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed approximately at the minimum of 5% in distance from the pumping well through which ground water is being withdrawn. The depth of the piezometer should be about 1/3 to 1/2 of the depth of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No.	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	10 - 50	1	1	0
3	50-500	1	0	1
4	> 500	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in metric upto two decimal.

- For measurement of water level manually or automatic water level recorder (AWLR) (with telemetry), water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for atleast four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean sea level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and file as validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab. Besides, one complete Hydrogeological report duly signed by the competent Director, Ground Water Department, Uttar Pradesh, has also to be submitted.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer tube well number, depth and zone tapped of piezometer tube well for visitors, scientists and laboratories.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant at the application for issuance of this permit is found to be untrue at any subsequent stage, this permit will also be cancelled.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial Uses:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Conditions are (c) shall be mandatory for industries drawing/ proposing to draw more than 10 m³/d/ day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the tube well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting techniques in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pesticides, metals, pesticides, insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Effluents of treated/ untreated water/ rain water shall not be allowed to drain in streets/ public land.
- vii) Industries which are likely to cause ground water pollution (e.g. Tannery, Slaughter Houses, Bio-Chemical, Petrochemical, Coal industries, other hazardous units etc.) as per CPCB list need to undertake adequate well head protection measures to prevent percolation of ground water pollution.
-
- (B) **Infrastructural Uses:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects like regular development, permission shall be granted in cases, only after mandatory rainwater harvesting structures and recharge structures are constructed in the premises and submission of the same to Ground Water Department, UP as applicable. Maintenance records and results should be retained by the proponent for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for hotels, projects where ground water requirement is more than 50 m³/ day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection: 03.01.2024**

1.	Name of the unit with complete postal address:	**M/s Mahalaxmi Crafts and Tissues Pvt. Ltd., 9th Km. Jansath Road, Muzaffarnagar(U.P.)**
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.420980, 77.763583
3.	Industry Operational status	Operational
4.	Consent and NOC for ground water abstraction	i. Air Consent dated 21.07.2020 under ref no.: 94305/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2020 and valid from 02.06.2020to 31.12.2024. Enclosed as Annexure I ii. Water Consent dated 21.07.2020 under ref no.: 94791/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2020 and valid from 02.06.2020to 31.12.2024 . Enclosed as Annexure II iii. NOC for ground water abstraction from two borewells issued by UPGWD under Registration no. 202106000341 & 202106000382 and same are valid till 27.08.2026. Enclosed as Annexure III

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using recycled fiber waste paper (Indian)
6.	**Raw material**	
	a. Consented value	Not mentioned in consent
	b. Actual consumption (as per logbook)	9,794.80 MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily consumption	119.45 MT/day (82 days of production)
7.	**Production**	
	a. Consented value	200 MT/day
	b. Actual Production (as per logbook)	9,666.488 MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily production	117.884 MT/day
	d. Yield (%)	98.69 % of raw material
	e. Non-paper waste production	1.31 % of raw material i.e. 1.57 MT/day
8.	**Fresh water consumption**	
	a. Details of borewell	Two borewells with flow meter found installed
	b. Permitted withdrawal quantity	720 KLD
	c. Actual withdrawal quantity	29853 KL (from 01st October, 2023 to 31st December, 2023)
	d. Avg. daily withdrawal quantity	364.06 KLD (as per logbook) 593 KLD (calculated from effluent discharge , recycle and process loss data)
	e. Specific fresh water consumption	5.0 KL/MT of product
9.	**Effluent Management**	

	a. Consented discharge value	400 KLD				
	b. Actual effluent generation (as per V-Notch logbook)	117093 KL (from 01st October, 2023 to 31st December, 2023)				
	c. Avg. daily effluent generation	1,427.96 KLD, based on V-notch data. Considering ~10% losses in process, estimated effluent generation = 1285.2KLD.				
	d. Specific effluent generation	10.9 KL/MT of product				
	e. Actual recycling of treated effluent within process	Partially treated (from Primary clarifier)	851.04 KLD (avg. from 01st October, 2023 to 31st December, 2023)			
		Treated effluent (from ETP outlet)	No data available due to unavailability of flow meter at outlet recycle line.			
		Total recycled	851.04 KLD			
	f. Specific effluent recycle	7.22 KL/MT of product				
	g. Actual effluent discharge (as per V-Notch logbook)	10021 KL (from 01st October, 2023 to 31st December, 2023)				
	h. Avg. daily effluent discharge	122.21 KLD				
	i. Specific effluent discharge	1.037 KL/MT of product, based on log-book data.				
	j. Difference in reported effluent generation, recycled and discharge	Based on specific data =10.9- (7.22+1.037) = 2.64KL/ MT of product. Daily quantity = 117.884 MT/day x 2.64KL/ MT = 311.2KL/day. This indicates poor maintenance of log-book data and un-accounted discharge.				
10.	**Effluent treatment plant (ETP)**					
	a. Treatment Scheme	Screen→Equalization Tank→Hill screen→Primary Clarifier→Aeration Tank→Secondary Clarifier→Pressure Filter and Activated Carbon Filter.				
	b. Installed capacity	Primary Clarifier- 1141 m^3 Aeration Tank- 1064 m^3 Secondary Clarifier- 689 m^3				
	c. Metering at ETP	Effluent generation	No, only V-notch provided			
		Partially treated Recycling point	Yes, logbook maintained			
		Treated effluent recycle	No flowmeter installed			
		Effluent Discharge	No. only V-notch provided along with ultrasonic depth meter			
	d. Operational status of ETP	Operational				
		Flow at inlet: 21 cm = 103.091 m^3/hr.				
		MLVSS/MLSS in aeration tank: 1698/3884=0.44 against 0.6 to 0.8				
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP. However, connectivity with CPCB & SPCB servers could not be verified during inspection.				
	f. **Effluent Characteristics**					

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms as per notified by MoEF&CC	Compliance w.r.t. notified norms
pH	5.6	7.7	7.0-8.5	Comply	7.0-8.5	Comply
BOD (mg/l)	5833	46	30	**Non-comply**	30	**Non-comply**

	COD (mg/l)	14478	151	350	Comply	350	Comply
	TSS (mg/l)	3028	40	500	Comply	500	Comply
	TDS (mg/l)	16980	624	-	-	-	-
	Oil/Gr.(mg/l)	-	BDL	-	-	-	-

Aeration tank: MLSS- 3884 mg/l; MLVSS-1698 mg/l

g. ETP Sludge generation

a. Biological sludge generation (as per logbook)	ETP sludge 250 Kg as per last Form 10.
b. Daily sludge generation	Logbook not provided
c. Specific sludge generation	NA
d. Estimated sludge generation @30 % of inlet TSS load	1.297 MT/day (against 1.1% of product)
e. Sludge Management & disposal	Provided to BOWML (TSDF) for final disposal Form 10 provided as record

11. Recipient drain details

a. Name of recipient drain	Dhandera Drain

b. Recipient drain's analysis report:

Sampling location	Parameters (all values are in mg/l except Colour & pH)								
	pH	**BOD**	**COD**	**TSS**	**TDS**	**Sulphate**	**Nitrate**	**Phosphate**	**Sulphide**
Up Stream	6.59	70	198	184	1165	56	3.22	2.26	-
Down Stream	6.85	82	235	198	901	52	3.02	2.06	1.25

**All parameters are in mg/l except pH.*

c. Sample taken from any other location (if any): No.

12. Non-paper solid waste management (Plastic waste)

a. Non-paper solid waste generated (As per logbook)	84.08 MT (from 01st October, 2023 to 31st December, 2023) Plastic waste provided to M/s Harshit Trading Company, Jaipur for further recycling (sales records are provided by unit)
b. Avg. Daily waste generation	1.02 MT/day
c. Specific Non-paper solid waste generation	0.869% of product
d. Potential solid waste generation @3.5 % of paper	4.13MT/Day (estimated)against 1.02 MT/Day (as per logbook) Actual non-paper solid waste (plastic waste) generation is much lower than the estimated value, which indicate poor record keeping.

13. Air Pollution management

a. Boiler capacity	18 TPH, Turbine for power generation.
b. Stack details	Stack Height -35 m
c. APCD installed	Cyclone, Air pre Heater and Wet scrubber
d. Estimated steam requirement @ 1.8 T/T of paper produce	212.19 T/day
e. Name of the Fuel used	Bagasse
f. Bagasse consumption (as per logbook)	3,996.44 MT (from 01st October, 2023 to 31st December, 2023)
g. Estimated bagasse consumption @ 2.5-3 T steam/ T of bagasse	70.73 to 84.876 T/day

	h. Avg. Daily fuel consumption	48.74 T/day
	i. Avg. Daily ash generation	3.647 T/day (avg. from 01st October, 2023 to 31st December, 2023)
	j. Ash generation w.r.t of fuel consumed (%)	7.48%, which is in-line with use of combined fuel in boiler attached with turbine for power generation
	k. Disposal of ash generated	Ash generated from the unit was being utilized in low lying land by the contracted vendor (agreement copy provided).
	l. Stack Monitoring report	PM-47.4 mg/Nm^3(against 80 mg/Nm^3)
14.	**Hazardous waste management**	
	a. Authorization status	Authorization granted under ref. no.17310/UPPCB/Muzaffarnagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022 dated 03.10.2022 and valid till 02.10.2027.
	b. Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
	c. Hazardous waste generated	ETP sludge- 250 Kg, Cotton Waste- 50 Kg, Old useless lubricant (grease)- 50 Kg and Old Rubber Belt- 30 Kg in Last form 10 (as per Manifest for hazardous waste (form 10) dated 30.12.2023 provided by unit)
15.	**Ground water analysis results**	

pH	Color	COD	TDS	Total Hard-ness	Total Alkali-nity	Cl^-	SO_4^{2-}	F^-	NO_3-N	NO_2-N	Na^+	K^+	Ca	Mg
7.7	BDL	BDL	296	241	218	19	27	BDL	BDL	BDL	14	05	26	43
PO_4^{3-}	Cond.	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
BDL	478	BDL	BDL	BDL	BDL	BDL	0.15	7.73	BDL	BDL	BDL	BDL	BDL	0.03

**Allparameters are in mg/l except pH & Color (Hazen).*

16. **Observations**

a. Unit has valid Air Consent, Water Consent, Authorization for Hazardous waste disposal and NOC for ground water abstraction from two bore wells.
b. Unit is non-complying w.r.t. notified discharge norms by MOEF&CC for BOD (46 mg/l against 30 mg/l).
c. Unit has agreement with BOWML for TSDF the Hazardous waste generated from process.
d. Unit has agreement with M/s Harshit Trading Company, Jaipur for disposal of Plastic waste /screenings.
e. Boiler ash generated from the unit was being utilized in low lying land by the contracted vendor.
f. Unit does not have mechanical system for dewatering of biological sludge. Existing SDBs are not adequate for rainy and winter season.
g. Gap in reported effluent generation, total of recycled and discharge based on specific data is2.64KL/ MT of product, daily quantity311.2KL/day. This indicates poor maintenance of log-book and possibility of un-accounted discharge of untreated effluent.
h. Since effluent generation is more than total of recycled and discharge, it indicates un-accounted water abstraction from unidentified bore well.
i. Unit has rain water harvesting system for some area in mill premises.
j. Sludge deposition was observed in recipient drain on upstream and down-stream of the unit.

Key Issues:

i. Unit is non-complying w.r.t. notified discharge norms by MOEF&CC for BOD (46

mg/l against 30 mg/l).

ii. Production 98.69% of total raw material consumed, shows very less non-paper solid waste generation (1.31%), indicate that records / log-book data are not correct.

iii. ETP sludge only 250 Kg (disposed in Oct.2023) not in line with the estimated generation of biological sludge (~0.3 times of daily BOD load removed) indicate that possibility of illegal disposal of biological sludge. This is confirmed by the fact that Unit does not have mechanical system for dewatering of biological sludge.

iv. As per logbook of V-notch data, 311.2 KLD of wastewater (≈31.80 % of total effluent generation) was out of the record, indicates possibilities of non-recorded discharge by the unit.

v. 364.0KLD (as per logbook) against 593 KLD (calculated from effluent discharge, recycle and process loss data) indicates fresh water abstraction from un-identified bore-well.

vi. Logbook of Plastic waste generation shows lesser value (1.02 MT/Day) than minimum estimated (4.13 MT/Day) indicates poor record keeping.

vii. Boiler ash and Plastic waste is not being managed in scientific manner.

17. **Compliance Status**

As per Discharge norms: **Non-complying.**

Overall compliance status: **Non-complying.**

18. **Recommendations:**

i. UP Pollution Control Board may look in to gap of daily quantity of effluent generation, recycled, discharge and take action to prevent un-accounted discharge of effluent.

ii. UP ground water department may look in to matter whether any additional borewells installed by the unit.

iii. Unit shall operate ETP properly, so as to comply with notified discharge norms for treated effluent.

iv. Unit shall install mechanical system for dewatering of biological sludge.

v. Unit shall ensure proper record keeping for generation & disposal of plastic waste & Boiler ash.

vi. Proper record of effluent generation, discharge & recycle should be maintained.

vii. Proper record of sludge generation and disposal should be maintained.

viii. The unit may install flow meter with totalizer at ETP inlet.

19. **Inspection team details:**

S.No.	MoEF&CC/CPCB officials	Designation	Organisation	Signature
1.	Dr. A.K. Gupta	Additional Director	MoEF&CC	
2.	Sh. C.B. Chaurasia	Scientist 'E'	CPCB	
3.	Dr. Vivek Rana	Research Associate-I	CPCB	
4.	Sh. Muktesh Chaudhari	Sr. Research Fellow	CPCB	

	S.No	SPCB/CGWA officials	Designation	Organisation	
	1.	Mr. Puskar Singh	Tech. Asstt.	UPGWD	
	2.	Mr. Diwakar Dev Gahlot	JRF	RO, UPPCB, Muzaffarnagar	
	3.	Mr. Y.K. Mishra	Asst. Environment Engineer	RO, UPPCB, Meerut	

Photographs

Fig.1: Entrance gate



Fig.2: Manufacturing process area



Fig.3: Flow Meter –Bore well-1



Fig.4: Flow meter - Borewell-2



Fig.5: ETP inlet



Fig.6: ETP outlet



Fig.7: Aeration tank



Fig.8: Recipient drain



Fig.9: ETP outlet flow meter



Fig.10: Flow meter at recycling line



Fig.11: OCEMS display



Fig.12: ETP energy meter



Fig.13: Boiler APC and Stack



Fig.14: Inspection team



Fig.15: Raw Material- a view for micro-plastic layer coating



Fig.16: Raw Material Yard



Fig.17: Plastic waste/ screenings stored



Fig.18: Rain Water Harvesting Tank



Fig.19: Confluence of Jat Mujhera Drain and Dhandhera drain on up-stream of the unit



Fig.20: Sludge deposits in Dhandhera drain on down-stream side



Muzaffar - I

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
94305/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2020

Dated : 21/07/2020

To ,

Shri AJAY GARG
M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD
9th Km , Jansath Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAHALAXMI CRAFTS AND TISSUES PVT LTD

Reference Application No. 8444836

Dated : 21/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 02/06/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:13:13 +05'30'

Chief Environmental Officer
Circle-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:13:24 +05'30'

Chief Environmental Officer
Circle-3.

U.P. Pollution Control Board

Dated : 21/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Kraft Paper-200 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	18 TPH Boiler	Coal and Agrofuel	1	Particulate Matter	35 Meter From Ground Level
2	10 TPH Boiler	Coal and Agrofuel	1	Particulate Matter	35 Meter From Ground Level

3(c). The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8.Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15.The unit shall submit the audited balance sheet for the current year.
16.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18.Board has already issued CTO to industry vide letter no 40886/UPPCB/MZR (UPPCBRO)/CTO/Air/MZR/2018 dated-15.02.2019 valid up to 31.12.2023 is revoked.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:14:49 +05'30'

Chief Environmental Officer
Circle-3.

Annexure-II

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
94791/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2020

Dated : 21/07/2020

To ,

Shri AJAY GARG
M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD
9th Km , Jansath Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MAHALAXMI CRAFTS AND TISSUES PVT LTD

Reference Application No :8569907

Dated :21/07/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MAHALAXMI CRAFTS AND TISSUES PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 02/06/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:12:19 +05'30'

Chief Environmental Officer
Circle-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:12:36 +05'30'

Chief Environmental Officer
Circle-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MAHALAXMI CRAFTS AND TISSUES PVT LTD vide

Consent Order No. 8569907/ Water

Dated : 21/07/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Kraft Paper-200 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2 KLD	Septic Tank
2	Industrial	400 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	2 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	400 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.

12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
3-The unit will not use agro based raw materials in the production process.
4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
7-Industry has obtained CGWA permission for Ground Water extraction for 668 m3/day which is valid upto 06-08-2020. The renewal of the CGWA Permission shall be submitted within 3 months.
8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
14-Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
16-The unit shall submit the audited balance sheet for the current year.
17-Board has already issued CTO to industry vide letter no 40889/UPPCB/MZR (UPPCBRO)/CTO/Water/MZR/2018 dated-15.02.2019 valid up to 31.12.2023 which is revoked.
18-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:12:53 +05'30'

Chief Environmental Officer
Circle-3.

Annexure-III

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 27/08/2026

Registration No.: 202106000382			
Name of the Owner	AJAY GARG		
Address of the Applicant	9th Km , Jansath Road , Muzaffarnagar	Application Form Serial No.	MZFN0821RIN0029
Date of Submission	17/08/2021	Specimen Signature	
Company Name	MAHALAXMI KRAFT AND TISSUES PVT. LTD.	Company Address	9th KM Stone, Jansath Road, Muzaffarnagar - UP
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	3957	Issue Date निर्गमन तिथि	29/08/2018
Expiry Date अंतिम तिथि	06/08/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	21,26,17,19,20,22	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/04/2002		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	67.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	45.00
Date of Energization (In Case of Electric Pump)		17/04/2002	
Maximum Allowable Rate of Withdrawal (m3/hr.):	45.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			129600

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA has stopped giving permission
Against Case	

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully.
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telometry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telometry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director,

Ground Water Department, Uttar Pradesh, for chemical analysis.

- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority.
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 27/08/2026

Registration No.: 202106000341			
Name of the Owner	AJAY GARG		
Address of the Applicant	9th Km , Jansath Road , Muzaffarnagar	Application Form Serial No.	MZFN0621RIN0028
Date of Submission	16/06/2021	Specimen Signature	
Company Name	MAHALAXMI KRAFT AND TISSUES PVT. LTD.	Company Address	9th KM Stone, Jansath Road, Muzaffarnagar - UP
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	3967	Issue Date निर्गमन तिथि	29/08/2018
Expiry Date अंतिम तिथि	06/08/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	21,26,17,19,20,22	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/04/2002		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	67.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	45.00
Date of Energization (In Case of Electric Pump)		15/04/2002	
Maximum Allowable Rate of Withdrawal (m3/hr.):	45.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			129600

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA stopped giving Renewal NOC.
Against Case	

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3g), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (5) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration,
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tubo well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director,

Ground Water Department, Uttar Pradesh, for chemical analysis.

- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

Annexure-IV

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17310/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022
Dated :03/10/2022

To,

M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD
9th Km. Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251203
Tehsil : MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17310 and 03/10/2022 .
2. Reference of application (No. and date) 16349934 and 28/05/2022 .
3. Mr ANUBHAV GARG of M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km. Jansath Road, Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.30 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.5 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	2.5 MT/Annum

1. The authorization shall be valid for a period of 02/10/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR TYAGI
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Date: 2022.10.05 20:04:50 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- Unit must deposit Environmental Compensation and submit the comply of the condition revocation letter of show cause notice issued by the Board.

3- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

4- The authorized person/agency shall ensure that no adverse impact on the air, soil and water

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including groundwater takes place due to activities for which authorization has been requested.

5- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

6- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

7- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

8- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

9- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

10- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

11- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

12- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

13- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

14- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

15- You are directed to display online data outside the main factory gate with regards to quantity and

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Date: 2022.10.05 20:05:20 +05'30'

nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

16- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

17- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

18- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

19- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

20- Ground water monitoring report of premises shall be submitted within one month.

21- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

22- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.10.05 20:05:32 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:12.01.2024**

1.	Name of the unit with complete postal address:	Shakumbhari Pulp & Paper ltd. 4.5 KM stone, Bhopa Road, Muzaffarnagar, Muzaffarnagar UP
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.472592 77.740493
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 31.05.2023 and no:181564/UPPCB/MNAGAR/CTO/BOTH/MUZAFFARNAGARavailable with validity till 31.12.2027 Attached at Annexure I

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using recycled fiber (waste paper) of mixed type (imported/ indigenous) as per availability
6.	**Raw material**	
	a. Consented value	140 MT/D
	b. Actual consumption (as per logbook)	7783.96 MT (from Oct.23 to Dec. 23)
	c. Estimated daily consumption	93.78 MT/day
7.	**Production**	
	a. Consented value	110 MT/D
	b. Actual Production (as per logbook)	6912.41 MT (from Oct.23 to Dec. 23)
	c. Estimated daily production	83.28 MT/day
	d. Yield (%)	89 % of raw material
	e. Estimated waste produce	11 % of raw material i.e. 10 MT/D
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	UPGWB NOC available with validity till 18.11.2027
	b. Details of borewell	Two borewells with sealed flow meter found installed
	c. Permitted withdrawal quantity	360 KLD
	d. Actual withdrawal quantity	21882 KL (from Oct.23 to Dec. 23)
	e. Estimated daily withdrawal quantity	264 KLD
	f. Specific fresh water consumption	3.2 KL/MT of paper

g. **Groundwater Analysis Report-** Quality of Groundwater is compared with Bureau of Indian Standard (BIS) Drinking Water – Specification (Second Revision) IS 10500: 2012.

Sample location: Borewell 1 **Depth:** 180 ft.	**Parameters →**	**pH**	**COD**	**TDS**
	Permissible Limit→	6.5-8.5	-	2000
	Sample→	7.8	BDL	340

*all values are in mg/l except pH

9. Effluent Management

a. Consented discharge value	150 KLD	
b. Actual effluent generation (as per logbook)	55961 KL (from Oct.23 to Dec. 23)	
c. Estimated effluent generation daily	982 KLD	
d. Actual recycling of treated effluent within process	Partially treated (Primary clarifier)	557 KLD from Primary clarifier
	Sedicell before Equalization Tank	308 KLD
	Total recycled	865 KLD
e. Treated effluent (ETP outlet)	Discharge outside i.e. 117 KLD	

10. f. Specific effluent discharge: 1.4 KL/MT

11. Verification of ZLD

Unit has not opted for ZLD and daily discharge around 117 KLD treated effluent in local city drain flowing outside of boundary of unit.

12. Effluent treatment plant (ETP)

a. ETP consists of	Process waste water →Krofta (Sedicell)→Equalization tank →Primary clarifier→Biological treatment→Pressure Filter→Outlet	
b. Installed capacity	850 KLD based on the aeration tank capacity	
c. Metering at ETP	ETP inlet	Electromagnetic flow meter after equalization tank is provided
	Recycling points	Yes, after Sedicell flow meter is provided. Unit also recycle underflow of primary clarifier without metering. logbook of recycled water is maintained
	ETP outlet	Electromagnetic flow meter
d. Operational status	Operational	
	Flow at inlet: 17 m3/hr.	
	MLVSS/MLSS in aeration tank: 5140/2436 mg/l	
e. OCEMS at ETP outlet	OCEMS was found installed at outlet of Unit.	

f. Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t.

				consent norms
pH	5.3	6.8	6.5-8.5	Complying
BOD (mg/l)	4786	**40**	30	Non-complying
COD (mg/l)	10680	148	150	Complying
TSS (mg/l)	1650	**126**	30	Non-complying
TDS (mg/l)	8760	**1688**	1600	Non-complying
Oil & Grease (mg/l)		20	-	-
MLSS/MLVSS in aeration tank	5140/2436 mg/l			

g. ETP Sludge generation

a. Biological sludge generation (as per logbook)	ETP sludge 250 Kg in Dec 23 as per Form 10 dated 12.06.2024
b. Daily sludge generation	8 Kg/day
c. Specific sludge generation	1 kg/MT of paper produce (too less, indicates poor record keeping)
d. Estimated sludge generation @ 30 % of inlet TSS load at aeration tank	10 kg
e. Sludge Management & disposal	Provided to BOWML (TSDF) for final disposal Form 10 & Form 4 provided as record

Remark
Secondary sludge generation is very less as more than 85% of waste water has been recycled back in to pulper after primary treatment only.

13. **Non-paper solid waste management (plastic waste)**

Non-paper solid waste generated (As per logbook)	101.95 MT (from Oct..23 to Dec 23) provided to Silvertoan Paper Ltd. Muzaffarnagar(an authorized recycler recognized by UKPCB) for further recycling (agreement copy and sales records are provided by unit)
Daily waste generation	1.23 MT/D
Specific Non-paper solid waste generation	1.5 % of paper produce
Potential solid waste generation @3.5 % of paper	2.9 MT/D against 1.23 MT/D as per logbook data Hence actual non-paper solid waste generation is much lower than the estimated value indicates poor record keeping. Non-paper solid waste huge quantity was found dumped in unit premises, about 0.5 Acre open area.

14. **Air Pollution management**

a. Boiler capacity	12 TPH
b. Stack details	Stack Height -36 m, diameter- 1.1 m
c. APCD installed	ESP
d. Estimated steam requirement @ 1.8 T/T of paper produce	150 T/day
e. Fuel used	Bagasse and rice husk
f. Fuel consumption (as per logbook)	3748.7 MT (3705.2 MT Bagasse, 43.5 MT

		rice husk) (from Oct..23 to Dec 23)
	g. Daily fuel consumption	45.17 MT/D
	h. Estimated fuel consumption @ 3 T steam/ T of bagasse	50 MT/D
	i. Daily ash generation (As per logbook)	116 MT (as per logbook from Oct..23 to Dec 23) or **1.4** MT/D
	j. Estimated ash generation @ 2.5 % of bagasse and 17 % of rice husk consumed	**1.3** MT/D
	k. Ash generation w.r.t of fuel consumed (%)	1.6 %
	l. Disposal of ash generated	Disposed of in low laying area
	m. Stack monitoring results	Date of Monitoring: 18/01/2024 by UPPCB Particulate Matter (PM): 43.2 mg/Nm^3 against standerd of 80 mg/Nm^3, **Complying**
	Remark Actual fuel consumption and ash generation are in line with the estimated fuel consumption and ash generation at current production rate. However, unit has to ensure safe disposal of generated ash.	
15.	**Hazardous waste management**	
	Authorization status	Available with validity till 01.06.2025
	Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
	Hazardous waste generated	ETP sludge 250 Kg, Empty barrels 140 Kg, Black oil 35 Liter and cloths 15 Kg in Dec 23 (as per Manifest for hazardous waste (form 10) dated 06.12.2023 provided by unit)

16. Analysis results of recipient drain (Local drain):

Sampling location	pH	Color	BOD	COD	TSS	TDS	Sulphate	Nitrate	Phosphate
Up Stream	6.69	50	60	191	112	1112	24.48	15.97	0.039
Down Stream	6.59	60	112	445	126	1326	44.84	22.4	0.596

**All parameters are in mg/l except pH and Color (Hazen).*

17. **Major observation & Key issues**

a. Unit and ETP both were found operational at the time of visit.

b. Unit is engaged in manufacturing of Kraft paper using waste paper of mixed type with existing production of 83.28 MT/d against installed capacity of 110 MT/D. % yield measured as 89% of raw material.

c. Unit has installed ETP of 850 KLD based on Secondary biological treatment which seems adequate as more than 85 % wastewater is being recycled after primary treatment only.

d. OCEMS was found installed at outlet of Unit and connected with CPCB server. OCEMS data shows pH 7.4, BOD 15.8 mg/l, COD 114.7 mg/l and TSS as 21.3 mg/l.

e. Flow meter found installed at both borewells and logbook maintained. Daily fresh water consumption is measured as 264 KLDagainst daily permissible abstraction limit of 360 KLD. Specific fresh water consumption is calculated as 3.2 KL/T of paper produce.

f. Non-paper solid waste, generated @ 1.5 % of paper produce, was being provided to M/s Silvertoan Paper Ltd. Muzaffarnagar (an authorized recycler recognized by UKPCB) for further recycling. Agreement copy and sales records

	were provided by unit. **g.** The analysis results of samples collected from ETP outlet shows pH: 6.8 (against the norms of6.5 -8.5), COD: 158 mg/l (against the norms of 350 mg/l), **BOD: 40 mg/l** (against the normsof 30 mg/l), **TSS: 126** (against the norms of 30 mg/l) and **TDS: 1688** (against the norms of 1600 mg/l). Results indicate that unit is **non-complying** w.r.t consented discharge norms for BOD, TSS and TDS. **h.** The analysis results of sample collected from aeration tank shows MLSS/MLVSS as5140/2436 mg/l. Results indicate that the aeration tank of the unit is in stabilized condition. **i.** Characteristics of wastewater in recipient drain at downstream of unit (BOD-112 mg/l, COD-445 mg/l and Sulphate-44.84 mg/l) in comparison to upstream (BOD-60 mg/l, COD-191 mg/l and Sulphate-24.48 mg/l) indicate industrial contribution. **Key Issues:** **a.** Flow meter was not installed at main ETP inlet line and recycling point from primary clarifier. **b.** Dumping of non-paper solid waste in huge quantity, was observed in open area of the unit premises. **c.** Unit does not have system for dewatering of biological sludge. Moreover, no dewatered biological sludge was found, during inspection. **d.** A by-pass line from bottom/underflow of Secondary clarifier carrying biological sludge, was found during inspection, which was dry and should be dismantled immediately. **e.** Sludge 1 kg of per MT of paper produced,is too less, indicates poor record keeping of ETP sludge generation. **f.** Actual Non-paper solid waste generation (1.23 TPD @ 1.5 %) not in line with the estimated generation (2.9 TPD @ Typical 3.5 % of produce) indicates logbook is not maintained properly. **g.** A by-pass line from Filter back wash in to ETP outlet drain was observed, which was dry during inspection and should be dismantled immediately. **h.** As per consent, unit has to reuse the treated effluent in irrigation or green belt within premises. However, unit found discharging treated effluent into the local drain flowing besides the unit boundary wall thus violating the consent condition. **i.** Unit found **non-complying** w.r.t consented discharge norms for BOD, TSS and TDS.
18.	**Compliance Status** **As per discharge norms:Non-complying** **Overall compliance status:Non-complying** (discharging treated effluent and by-pass of biological sludge)
19.	**Recommendations:** • Unit shall install flow meter with totalizer facility at main ETP inlet and recycling point of primary clarifier. • Unit shallreuse the treated effluent in irrigation or green belt within premises as per consent condition • Unit shall install sludge dewatering system for secondary sludge management and maintain the record properly. • Unit shall maintain the plastic waste generation data properly and ensure disposal of plastic waste as per practiced legal scientific way. • Unit shall dismantle the by pass line from secondary clarifier underflow line as well as filter back wash.

20.	Inspection team details:				
	Sr.No.	**CPCB officials**	**Designation**	**Organisation**	**Signature with date**
	1	Mr. C.B. Chourasia	Scientist E	CPCB, Delhi	
	2	Mr. Vipin Kumar	RA-III	CPCB, Delhi	
	3	Dr. Vivek Rana	RA-I	CPCB, Delhi	
	Sr.No.	**SPCB/SMCG officials**	**Designation**	**Organisation**	**Signature with date**
	1	Mr. Y.K. Mishra	AEE	UPPCB	
	2	Mr. Pushkar Singh	TA	UPGWD	

Photographs

Fig.1: Entrance gate



Fig.2: Manufacturing process area



Fig.3: Aeration tank of ETP



Fig.4: Sec. Clarifier of ETP



Fig.5: Borewell flow meter

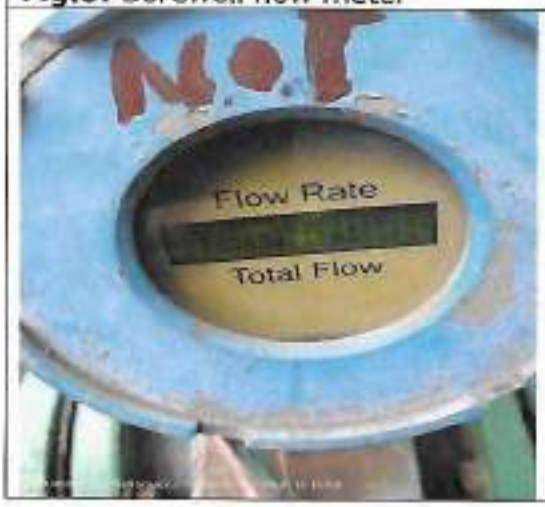


Fig.6: Environmental Laboratory



Fig.8: Non-paper solid waste Dumping on open Land





Fig.7: ETP outlet and OCEMS Display



Fig.7:Backwash Effluent Bye-pass



Fig.7: Sec. (Biological) Sludge

in Outlet Drain	By-pass
	

Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181564/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 31/05/2023**

To,

M/sSHAKUMBHRI PULP AND PAPER MILLS LTD

4.5 Km Stone, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20527151 **Date :- 2023-05-07**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SHAKUMBHRI PULP AND PAPER MILLS LTD** located at **4.5 Km Stone, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By -products with quantity per month	
1	Waste Paper - 140 MT/Day, Ferric Alum- 4 MT/Day, Rosin - 30 MT/Day and Caustic	Kraft Paper- 110 MT/Day	Kraft Paper- 110 MT/Day

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

1. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

GHAN SHYAM

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	150 KLD	150 KLD	150 KLD THROUGH ETP - IRRIGATION/GREEN BELT/KOOKRA DRAIN TO DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 8.5	6.5 – 8.5	6.5 8.5	No discharge is allowed
TSS, mg/l	<– 30	<30	<30	No discharge is allowed
BOD, mg/l	<– 20	< 20	< 20	No discharge is allowed
COD, mg/	<– 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<– 1800	< 1600	< 1600	No discharge is allowed

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Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

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* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards

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1	1 X 1250 KVA DG Set	PNG/DIESEL (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
2	1 X 12 TPH BOILER	BIOMASST- 100 MT/DAY (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	33 Meter Stack Height from Ground Level	MULTI CYCLONE DUST COLLECTOR	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industria) and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

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(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.

11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.

12. made thereunder.

13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.

14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.

21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.

22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

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Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper- 110 MT/Day by Using Main Raw Material As Waste Paper - 140 MT/Day, Ferric Alum- 4 MT/Day, Rosin - 30 MT/Day AND Caustic at Site 4.5 K.M. Stone, Bhopa Road, District-Muzaffarnagar, U.P.
2. The Earlier Board has issued a CTO vide Ref No. - 148786/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2022, Dated : 21/03/2022 and Ref No. - 148788/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN AGAR/2022, Dated : 21/03/2022 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
5. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
6. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
7. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. The industry shall operate and maintain 1 X 12 TPH Boiler Installed With Multi Cyclone Dust Collector and 33 Meter Stack Height from Ground Level. Fuel to be used in the unit is Biomass - 100 MT/Day. Unit also Operate And Maintain 1 X 1250 KVA DG Set with acoustic enclosure and stack height as per norms. Diesel/PNG used as a fuel in DG Set. Only approved fuel be permitted as per CAQM direction in Boilers and DG Sets.
17. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
18. As per the directions given by Commission for Air Quality Management in National Capital Region and

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Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

33. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.

34. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

35. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

36. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

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37. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

38. The unit shall submit the audited balance sheet for the current year.

39. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

40. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H116405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-2

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC036288

VALID FROM 19/01/2022 TO 18/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000328			
Name of the Owner	GIRISH KUMAR AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	SHAKUMBHRI PULP AND PAPER MILLS LIMITED
Company Address कंपनी का पता	4.5 KM,BHOPA ROAD, MUZAFFAR NAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4.5 Km Stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN1221NN0091
Date of Submission	16/12/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	4.5KM	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	15/03/2020		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	11.00

Date of Energization (In Case of Electric Pump)		20/03/2000	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	11.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:	38500	**Recharge Required**	38500.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 38500.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the exating well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars /information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.

- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :18/02/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039241

VALID FROM 19/01/2022 TO 18/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000327

Name of the Owner	GIRISH KUMAR AGGARWAL		
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	SHAKUMBHRI PULP AND PAPER MILLS LIMITED
Company Address कंपनी का पता	4.5 KM,BHOPA ROAD, MUZAFFAR NAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4.5 Km Stone , Bhopa Road , Muzaffarnagar	Application No.	MZFN1221NN0090
Date of Submission	16/12/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	4.5KM	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	25.00
Date of Energization (In Case of Electric Pump)		18/05/1993	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	87500	Recharge Required	87500.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 87500.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :18/02/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 11448/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020
Dated: 02/06/2020

To,

M/s SHAKUMBHRI PULP AND PAPER MILLS LTD
4.5 Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
Tehsil : MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11448 and 02/06/2020 .
2. Reference of application (No. and date) 7668791 and 13/02/2020 .
3. Mr GIRISH KUMAR AGGARWAL of M/s SHAKUMBHRI PULP AND PAPER MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	0.140 Ton/Annum
2	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	0.560 Ton/Annum
3	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.035 Ton/Annum
4	Schedule-I, Cat. 34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 01/06/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.06.15 17:10:38 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar for information and necessary action .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.06.15 17:16:45 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection: 27/12/2023**

1.	Name of the unit with complete postal address:	M/s Galaxy Papers Private Limited, 9.4 Km Stone, Jolly Road, Muzaffarnagar-251001 (U.P.)
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.445271, 77.77414
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 20/12/2022 and no: 169964/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/both/ MUZAFFARNAGAR/2022 available with validity till 31/12/2025 (Annexed)

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper	
6.	**Raw material**		
	a. Consented value	120 TPD	
	b. Actual consumption (as per logbook)	Total-4339.6 MT (Sep-Nov, 2023)	
	c. Avg. daily consumption	47.68 MT/D	
7.	**Production**		
	a. Consented value	100 MT/d	
	Actual Production (as per logbook)	Total-4274.164 MT (Sep-Nov, 2023)	
	b. Avg. daily production	46.96MT/day	
	c. Yield (%)	98.5 % of raw material	
	d. Non-paper waste production	1.5 % of raw material i.e. 0.8115 MT/day	
8.	**Fresh water consumption**		
	a. NOC from CGWA/other authorized body	Two borewells installed: • UPGWD NOC (Reg. no. 202201000342) available with validity till 18/07/2025 • UPGWD NOC (Reg. no. 202203000277) available with validity till 30/03/2027	
	b. Details of borewells	Two borewells with flow meter found installed	
	c. Permitted withdrawal quantity	300 KLD	
	d. Actual withdrawal quantity	10416.49 KL (as per logbook of Sep 01-Nov 30, 2023)	
	e. Avg. daily withdrawal quantity	131.85 KLD	
	f. Specific fresh water consumption	2.4 KL/MT of paper	
	g. Piezometric well	01 with telemetry	
9.	**Effluent Management**		
	a. Consented discharge value	ZLD unit with no discharge outside unit	
	b. Actual effluent generation (as per logbook)	16341 KL (from Sep 1-Nov 30, 2023)	
	c. Avg. daily effluent generation	209.50 KLD	
	d. Specific effluent generation	3.82 KL/MT	
	e. Actual recycling of treated effluent within process	Total recycled (38201 KL, from Sep 1-Nov 30, 2023)	489.75 KLD
	f. Specific effluent recycle	8.94 KL/MT	
	g. Remark	A part of effluent from sedicell & hill screen is directly taken into recycle pit before equalization tank. Metering at sedicell & hill	

		screen is not provided.			
10.	**Effluent treatment plant (ETP)**				
	a. ETP consists of	(from Machine) → Equalization Tank →Sedi-cell → Hill Screen → Collection Tank → Returned to Machine			
	b. Metering at ETP	ETP inlet	Yes, logbook maintained		
		Recycling points	Yes, logbook maintained		
	c. Operational status	Operation			
		Flow at inlet: 36.94 m^3/hr			
	d. OCEMS at ETP outlet	Unit has installed web cam (PTZ) connected with SPCB/CPCB server.			
	e. Effluent Characteristics				
	Parameter	**ETP inlet**	**Recycled effluent**	**Norms as per consent**	
	pH	5.8	5.7	Unit is operating on ZLD system	
	Colour (Hazen)	BDL	BDL		
	BOD (mg/l)	12360	11567		
	COD (mg/l)	31461	25169		
	TSS (mg/l)	12600	10942		
	TDS (mg/l)	24270	22860		
	NO_3-N (mg/l)	17	14		
	Sulphate (mg/l)	279	426		
	f. ETP Sludge generation				
	a. Biological sludge generation (as per logbook)	Logbook not provided			
	b. Estimated sludge generation @ 30 % of inlet TSS load	791.91 Kg/d			
	c. Remark	Logbook data for sludge generation and its disposal is not provided by the unit.			
11.	**Non-paper solid waste management (Plastic waste)**				
	a. Non-paper solid waste generated (As per logbook)	23.3 MT (from Sep-Nov, 2023) provided to M/s Harshit Trading Company, Khasra no. 79/2, Village-Jhalra, Tehsil-Kishangarh Renwal, Jaipur, Rajasthan for further recycling (Copy of receipts and CTE (valid from 21/03/2023 to 29/02/2028) issued to M/s Harshit Trading Company by RSPCB are provided by unit).			
	b. Daily waste generation	0.26 MT/D			
	c. Specific Non-paper solid waste generation	0.48 % of product			
	d. Potential solid waste generation @3.5 % of paper	1.89 MT/D.			
	e. Remark	The logbook data provided for plastic waste 0.26 MT/day) is much less than the estimated value (1.89 MT/day) of plastic waste generation, indicates poor record keeping.			
12.	**Air Pollution management**				
	a. Boiler capacity	12 TPH			
	b. Stack details	Stack Height-30 m			
	c. APCD installed	Multi Cyclone and Wet Scrubber			
	d. Estimated steam requirement @ 1.7 T/T of paper produce	79.83 T/Day			
	e. Name of the Fuel used	Bagasse and Jhamel			
	f. Fuel consumption (as per logbook)	Jhamel-12.17 MT/D Bagasse-18.49 MT/D Total-30.66 T/D			

		*Based on logbook data from Sep to Nov, 2023
	g. Estimated fuel consumption @ 2.7 T steam/ T of bagasse	29.5 MT/D
	h. Daily fuel consumption	11.36 MT/D
	i. Estimated ash generation @ 2.75 % of fuel consumed	0.31 T/Day
	j. Stack monitoring report	PM-49.2 mg/Nm^3 (against 80 mg/Nm^3)
	k. Remarks	Logbook for boiler ash generation & disposal is not maintained by the unit
13.	**Hazardous waste management**	
	Authorization status	Authorization dated 01.03.2021 no: 13320/UPPCB/Muzaffarnagar(UPPCBRO)/HWM/ MUZAFFARNAGAR/2020 available with validity till 27.02.2026(Annexed)
	Copy of agreement with recyclers /TSDF	Available with TSDF (Bharat Oil & Waste Management Ltd., Akbarpur, Kanpur Dehat, U.P.)
	Hazardous waste generated	Cotton waste-145 Kgs and plastic waste-510 Kgs (as per Manifest for hazardous waste (form 10) dated 15/12/2022, 29/03/2023, 27/06/2023 AND 22/09/2023).

14. **Groundwater analysis results (inside unit premises)**

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45
Results	7.8	BDL	3	230	186	58	12	27	0.33	2.69
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**TSS**	**Sulphide**	
Acceptable limit as per BIS IS 10500:2012	-	-	-	75	30	-	-	-	0.05	
Results	0.12	15	5	34	24	0.2	440	17	5.2	

**All parameters are in mg/l except pH & Color (Hazen).*

15. **Analysis results of recipient drain (Dhandera drain):**

Upstream of the unit:

pH	Color	BOD	COD	Nitrate
6.89	100	152	516	0.541
TSS	**TDS**	**Sulphate**	**Phosphate**	
190	1460	131.96	0.908	

Downstream of the unit:

pH	Color	BOD	COD	Nitrate
6.9	80	224	664.8	1.52
TSS	**TDS**	**Sulphate**	**Phosphate**	
176	1564	116.63	0.704	

**All parameters are in mg/l except pH & Color (Hazen).*

16. **Major observation**

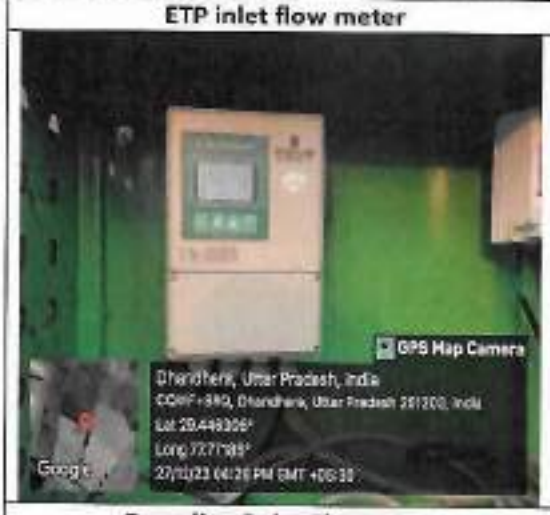
a) Unit is achieving ZLD by recycling the treated effluent in the process.
b) Plastic waste generated by the unit is sent to M/s Harshit Trading Company for disposal. However, end point of disposal is not provided by the unit.
c) Logbook for ETP sludge generation and its disposal is not maintained by the unit.
d) The logbook data provided for non-paper solid waste (plastic waste) is much less than the estimated value of plastic waste generation.

	e) The high levels of BOD, COD and TDS indicates that, unit is recycling the treated effluent in the process. f) Logbook for boiler ash generation and its disposal is not maintained by the unit. g) The water quality of drain indicates industrial contribution into drain. **Key Issues** a) Unit has provided data for plastic waste generation of 0.26 MT/day, which is much less than the estimated value (1.89 MT/day) of plastic waste generation indicating poor record keeping. b) Record for sludge and boiler ash generation and disposal is not maintained by the unit c) Industrial contribution in recipient drain (Dhandera drain).
15.	**Compliance Status** Unit is complying w.r.t. consented condition of ZLD
16.	**Recommendations:** a) Unit shall maintain proper logbook for generation & disposal of plastic waste and boiler ash. b) Proper record for sludge generation & disposal should be maintained.

Inspection team details:

S. No.	Name of official	Designation	Organisation	Signature
1.	Dr. R. K. Singh	Scientist 'D'	CPCB Delhi	
2.	Dr. Prabhat Ranjan	Scientist 'B'	CPCB Delhi	
3.	Sh. Imran Ali	Asst. Environment Engineer	RO, UPPCB, Muzaffarnagar	
4.	Sh. Ashish Kumar	Hydrologist	UPGWD	
5.	Ms. Yogita Mishra	Research Associate-II	CPCB Delhi	
6.	Dr. Vivek Rana	Research Associate-I	CPCB Delhi	

Photographs

Entrance gate	**Manufacturing process area**
	
ETP inlet	**Aeration tank**
	
ETP inlet flow meter	**Recycling Point**
	
Recycling Point Flowmeter	**Web Camera**





Piezo Well



Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169964/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 **Date: 20/12/2022**

To,

M/s

GALAXY PAPERS PRIVATE LIMITED

9.4 KM, JOLLY ROAD, VILL BHANDURA,MUZAFFAR NAGAR,

Application Id-18627228

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GALAXY PAPERS PRIVATE LIMITED** located at **9.4 KM, JOLLY ROAD, VILL BHANDURA,MUZAFFAR NAGAR,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GALAXY PAPERS PRIVATE LIMITED **granted for the period from 01/01/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	KRAFT PAPER-100 MT/DAY	100	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	30 KLD	Septic Tank	
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	AS PER E(P) RULES, 1986

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2	BOD	AS PER E(P) RULES, 1986
3	pH	AS PER E(P) RULES, 1986
4	OIL AND GREASE	AS PER E(P) RULES, 1986
5	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 12 TPH BOILER WITH MULTICYCLONE AND WET SCRUBBER	BIOMASS 40 MT/DAY	01	Particulate Matter	30 METER STACK HEIGHT FROM GROULD LEVEL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

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areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

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9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER-100 MT/DAY by using WASTE PAPER 120 MT/DAY as raw material.
2. The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
3. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
4. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
5. Industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
6. Industry shall submit Analysis/Emission report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. The industry shall operate 12 TPH Boiler with MultiCyclone and WetScrubber and 30 meter stack height. Fuel for Boiler is -40 MTD BIOMASS. The APCS will be maintained and operated in such a manner

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that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB, Bulandshahr on payment basis within a month. To ensure emissions parameters as per CAQM order.

23. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

24. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

25. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month and on quality basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including

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environmental pollution.

36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure- 2

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 31/03/2022 TO 30/03/2027

Name of the Applicant	GYANSHAKASH BHATIA		
Address of the Applicant	9th km, jolly road, muzaffarnagar	Category of Farmer	
Company Name	GALAXY PAPERS PRIVATE LIMITED	Company Address	8TH KM STONE, JOLLY ROAD, MUZAFFARNAGAR
Serial No. of Application Form	MOFSG2ENS1113	Date of Submission	14/03/2022
Specimen Signature of the User			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad Muzaffar Nagar
A.L. No.		Plot No.	458/1
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m3/hr.)	20.00	Date of Energization (In Case of Electric Pump)	26/12/2021

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/ Bore	Purpose of the Well	Industrial
Assessed Size (For Tube Well)	10.00	Approx. Strainer Length (For Tube Well)	12.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	20.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:			1825.00

This No-Objection certificate authorizes the owner/applicant (name) to seal a well in the location specified at Sl. (2) for extraction of ground water in a rate not exceeding that as shown at Sl. (3); for Running Hours per day as shown at Sl. 15(k) and for maximum allowable annual extraction of ground water as shown at Sl. 15(k) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Yours Faithfully
Signature of the Issuing Authority
With Designation

GENERAL CONDITIONS:

- Prior to any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every tube/dug well/ shall be provided with flow meters (certified by BIS). It is mandatory for every water user to record the daily/weekly extraction, monthly annual rate and quantity of extraction, as well as pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The data of extraction of ground water from the well as shown as sum Sl(k) shall not exceed to the recorded rate from water meters.
- The Competent Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, as the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Condition of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is shorewell (shrewell) used only for measuring the water level by inserting the tape/sounder or automatic water level measuring equipment. It is also used to take water samples for water quality testing when it is needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as or more of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should measure the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	1	0	0
2	11 - 50	1	1	0
3	50 - 100	1	0	1
4	> 100	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter upto two decimal
- For measurement of water level recorder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours
- All the details regarding coordinates, reduced level (with respect to mean sea level), depth, zone (upto and including) forward should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- The ground water quality test to be monitored twice in a year during pre-monsoon (May-June) and post-monsoon (October-November) periods. Quality test report should be from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent duplex board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone (upto and including) forwarding and identification.
- Any other specific requirement regarding values and access for measurement may be taken care of.

- Any other conditions that may be imposed by the concerned Authority.
- In case any of the particulars/ information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification or at any subsequent stage, the permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial Uses: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water extraction.
- iii) All industries extracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) All cultivation/horticulture units (agro-industrial) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Conditions (v) shall be mandatory. In addition, there any proposal to drill more than 10 nos. of ground water well, Minimum grid wise water level shall be done by the permit proponent. The piezometer (observation wells) shall be constructed at a minimum distance of 50 m from the tube well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) (1) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pesticides, paints, textiles, tannery, pesticides, insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical, Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to establish necessary well head protection measures to ensure protection of ground water pollution.
- viii)
- (B) Infrastructural Uses: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the information to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection as required by District Ground Water Management Council.
- ii) Use of Effluent Treatment Plants (ETP) shall be mandatory for new projects where ground water requirement is more than 20 m3/ day. The water from ETP shall be utilized for water flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)
[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

[(1)S18(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 2022010803442

Name of the Owner	GYANPRAKASH BHATIA	NIA	
Address of the Applicant	9th km jaly road, muzaffarnagar	**Application Form Serial No.**	MUNI2022020400
Date of Submission		**Specimen Signature**	
Company Name	GALAXY PAPER(PRIVATE LIMITED)	**Company Address**	9TH KINGSTONE, DELUN ROAD, MUZAFFARNAGAR

Location Particulars

District	Muzaffar Nagar	**Block**	Mohammad Commodore Nagar Palika (Parishad Muzaffar Nagar)
Plot No./Khasra No.	438/1	**Municipality/Corporation**	No
Ward No./Building No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/1992		
Type of Well	Tube Well/Bore	**Depth of the Well (in meter)**	90.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Structure Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	5.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	20.00
Date of Energization (In Case of Electric Pump)	01/05/1992		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf

Place

Date

Yours Faithfully
Signature of the Issuing Authority
and Designation

Conditions:

1. For the purpose of measuring and recording the quantity of ground water extracted, every tube/dug well/bore shall be fitted with water meter, which record the cumulative quantity of extraction at outlet of pumping device and it shall be ensured that the quantity recorded by the meter has been extracted by the tube/dug well/bore in question. The rate of extraction of ground water from the well as shown in item 5(k) shall not exceed by the recommendation from water auditor.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality factors or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh application has to be obtained.
4. No change of location, design, size of well/bore and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case any of the particulars / information furnished in the application at the time application for issuance of this registration is found to be incorrect during verification at any subsequent stage, the registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and Their Monitoring**

Piezometer is a borewell /dugwell used only for measuring the water level by lowering the tape/ recorder or automatic water level monitoring equipment. It is also used to take water samples for water quality testing wherever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 10 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be more or equal to depth of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should measure the shallow ground water regime. It will facilitate shallow as well as deeper ground water quality monitoring.
- No. of piezometers to be constructed & Type of water level measuring mechanism shall be as per below table:

S No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	51-500	1	0	1
4	> 500	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be +/- 5 cm in static open water column.
- For measurement of water level, operator to undertake water level recorder (WLR) / Digital Submersible water level recorder (DWLR) work (wherever recommended by the Council) as mentioned.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly installed should be provided for identifying the piezometer and the same through Monitoring Section for Ground Water Department, Uttar Pradesh, and for any validation.
- The ground water quality has to be monitored in case of new drilling, pre-monsoon (May- June) and post-monsoon (October-November) periods. Quality test should be got done from NABL approved lab. Results over sample of 2 capacity similar to the concerned Regional Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer Tube wells for providing the location, piezometer tube well number, depth and zone tapped of piezometer tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurements may be taken care of.

8. Any other conditions that may be imposed by the District Ground Water Management Council.

This Registration Certificate is not authorized by any Official. This should only be used for Revenue purpose.
यह पंजीकरण प्रमाणपत्र किसी अधिकारी द्वारा अधिकृत नहीं है। इसका उपयोग केवल पुनर्विलोकन उद्देश्यों के लिए किया जाना चाहिए।

Annexure -3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13320/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020

Dated :01/03/2021

To,

M/s GALAXY PAPERS PRIVATE LIMITED

9.4 KM, JOLLY ROAD, VILL BHANDURA,MUZAFFAR NAGAR,

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13320 and 01/03/2021 .
2. Reference of application (No. and date) 9956981 and 31/10/2020 .
3. Mr GYANPRAKASH BHATIA of M/s GALAXY PAPERS PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	0.15 KL/Annum
2	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	100 Pcs/Annum
3	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.05 Ton/Annum

1. The authorization shall be valid for a period of 27/02/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.03.02 12:09:07 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar
for information and necessary action .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2021.03.02 12:09:23 +05'30'

CEO/EE, I/C Circle_____

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection: 27/12/2023**

1.	Name of the unit with complete postal address:	M/s S. K. Paper Mills Ltd., Khasra no. 604/1/1 and 604/1/2, 10th Km., Jolly Road, Village - Dhandera, Tehsil and district-Muzaffarnagar-251001, U.P.
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.441498, 77.778200
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 21/09/2023 and no: 190751/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/both/ MUZAFFARNAGAR/2023 available with validity till 31/12/2026 (Annexed)

B. Production process and infrastructure

5.	**Process**	Manufacturing of M G Poster/Tissue paper using imported and local waste paper, rosin, alum, etc.	
6.	**Raw material**		
	a. Consented value	1720 MT/month	
	b. Actual consumption (as per logbook)	Total-4446.66 MT (from Oct 01-Dec 27, 2023)	
	c. Avg. daily consumption	48.86 MT/d	
7.	**Production**		
	a. Consented value	1250 MT/month	
	b. Actual Production (as per logbook)	Total-3210 MT (from Oct 01-Dec 27, 2023)	
	c. Avg. daily production	36.4 MT/day	
	d. Yield (%)	74.99 % of raw material	
	e. Non-paper waste production	25.01 % of raw material i.e. 12.22 MT/D	
8.	**Fresh water consumption**		
	a. NOC from CGWA/other authorized body	UPGWD NOC available with validity till 01/03/2026	
	b. Details of borewell	Three borewells with flow meter found installed	
	c. Permitted withdrawal quantity	425 KLD	
	d. Actual withdrawal quantity	22957 KL (as per logbook of Oct 01-Dec 26, 2023)	
	e. Avg. daily withdrawal quantity	263.87 KLD	
	f. Specific fresh water consumption	7.15 KL/MT of paper	
9.	**Effluent Management**		
	a. Consented discharge value	300 KLD	
	b. Actual effluent generation (as per logbook)	87480 KL in (Oct 01-Dec 26, 2023)	
	c. Avg. daily effluent generation	1005.52 KLD	
	d. Specific effluent generation	27.62 KL/MT	
	e. Actual effluent discharge	14766.08 KL (Oct 01-Dec 26, 2023)	
	f. Avg. daily effluent discharge	169.72 KLD	
	g. Specific effluent discharge	4.66 KL/MT	
	h. Actual recycling of treated effluent within process	Partially treated (Primary/ Sedicell)	807.25 KLD
		Treated effluent (ETP outlet)	169.72 KLD (logbook data during Oct 1-Dec 26, 2023)

		Total recycled	807.25 KLD
	i. Specific effluent recycle	22.1 KL/MT of paper	
	j. Losses in ETP %	2.83% against typical 2-3 % in form of moisture ingenerated sludge	

10. Effluent treatment plant (ETP)

a. ETP consists of	Sedi-cell → Primary Clarifier → Primary Clarifier → Aeration Tank → Secondary Clarifier → PSF → ACF → Clear water tank	
b. Installed capacity	425 KLD	
c. Metering at ETP	ETP inlet	Yes, logbook maintained
	Recycling points	Yes, logbook maintained
	ETP outlet	No only V-notch provided
d. Operational status	Operation	
	Flow at inlet: 15 m^3/hr	
	MLVSS/MLSS in aeration tank:1491/2285	
e. OCEMS at ETP outlet	OCEMS was found installed at ETP outlet and connected with CPCB/SPCB server.	
f. OCEMS values	pH-7.63, BOD-17.53 mg/l, COD-138.15 mg/l & TSS-58.82 mg/l	

g. Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Outlet of Secondary Clarifier	Aeration Tank	Norms as per consent	Compliance w.r.t. consent	Norms notified by MoEF&CC	Compliance w.r.t. notified norms
pH	6.5	7.9	7.8	-	6.5-8.5	Complying	5.5-9.0	Complying
Colour (Hazen)	BDL	BDL	BDL	-	< 150	Complying	-	-
BOD (mg/l)	2327	40	**37**	-	< 20	**Non-complying**	30	**Non-complying**
COD (mg/l)	4306	115	116	-	< 150	Complying	-	-
TSS (mg/l)	3118	12	15	-	< 30	Complying	100	Complying
TDS (mg/l)	2456	732	736	692	< 1600	Complying	-	-
NO3-N (mg/l)	12	4	5.6	-	-	-	-	-
Sulphate (mg/l)	129	95	120	-	-	-	-	-
Sulphide (mg/l)	-	3.2	-	-	-	-	-	-
AOX (mg/l)	-	0.272	-	-	-	-	-	-

h. ETP Sludge generation

a. Biological sludge generation (as per logbook)	29126 Kgs (Oct 01-Dec 26, 2023)
b. Daily sludge generation	334.78 Kg/d
c. Specific sludge generation	9.19 Kg/MT of product
d. Estimated sludge generation @ 30 % of inlet TSS load	940.56 Kg/d
e. Sludge Management & disposal	Through TSDF (Sheetala Waste Management Project, Dist. Bulandshahar, U.P.)
f. Remark	The logbook data provided for sludge generation is much less than the estimated value of sludge generation

11.	**Non-paper solid waste management (Plastic waste)**	
	a. Non-paper solid waste generated (As per logbook)	90.34 MT (from Oct 01-Dec 26, 2023) provided to Harshit Trading Company for further recycling (Copy of receipts are provided by unit)
	b. Daily waste generation	1 MT/D
	c. Specific Non-paper solid waste generation	2.7 % of product
	d. Potential solid waste generation @3.5 % of paper	1.27 MT/D
12.	**Air Pollution management**	
	a. Boiler capacity	12 TPH
	b. Stack details	Stack Height-30 m
	c. APCD installed	Multi Cyclone, Dust Collector and Wet Scrubber
	d. Estimated steam requirement @ 1.7 T/T of paper produce	61.88 T/Day
	e. Name of the Fuel used	Bagasse
	f. Bagasse consumption (as per logbook)	Logbook not provided
	g. Estimated bagasse consumption @ 2.3 T steam/ T of bagasse	26.9 T bagasse
	h. Daily fuel consumption	Logbook not provided
	i. Daily ash generation	Logbook not provided
	j. Ash generation w.r.t of fuel consumed (%)	NA
	k. Estimated ash generation @ 2.75 % of fuel consumed	0.74 T/Day
	l. Disposal of ash generated	To Brick kilns (Rajaji Bricks & Tiles Industries)
	m. Stack monitoring report	PM-47.9 mg/Nm^3(against 80 mg/Nm^3)
13.	**Hazardous waste management**	
	Authorization status	Available with validity till 25/07/2027 (Annexed)
	Copy of agreement with recyclers /TSDF	Available with Sheetala Waste Management Project, Dist. Bulandshahar, U.P.
	Hazardous waste generated	Cotton waste-165 Kgs, process sludge-6310 Kgs, waste grease-100 Kgs and empty container-18 Kgs (as per Manifest for hazardous waste (form 10)dated 29/12/2022, 06/04/2023, 10/07/2023 and 23/10/2023).

14. **Groundwater analysis results (inside unit premises)**

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45
Results	7.6	BDL	2	340	279	273	22	46	0.29	2.39
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**TSS**	**Sulphide**	
Acceptable limit as per BIS IS 10500:2012	-	-	-	75	30	-	-	-	0.05	
Results	0.45	17	6	44	41	0.06	621	11	6	

All parameters are in mg/l except pH & Color (Hazen).

15. **Analysis results of recipient drain (Dhandera drain):**

Upstream of the unit:

pH	Color	BOD	COD	Nitrate
6.9	80	224	664.8	1.52
TSS	**TDS**	**Sulphate**	**Phosphate**	

176	1564	116.63	0.704	

Downstream of the unit:

pH	Color	BOD	COD	Nitrate
6.81	60	192	568	0.73
TSS	**TDS**	**Sulphate**	**Phosphate**	
154	1098	124.84	0.32	

**All parameters are in mg/l except pH & Color (Hazen).*

16. **Major observation**
    a) **Unit is non-complyingw.r.t. consented discharge norms for BOD (40 mg/l against 20 mg/l).**
    b) Unit has provided data for sludge generation of 334.78 Kg/day against the estimated sludge generation of 940.56 Kg/day, which indicates that logbook for ETP sludge generation & disposal is not maintained properly.
    c) Unit has provided data for plastic waste generation of 1 MT/day (2.7% of product) which is disposed-off through a vendor (Harshit Trading Company) and end point of disposal could not be verified.
    d) The fly ash generated by the unit is sent to Brick kilns (Rajaji Bricks & Tiles Industries).

    Key Issues
    a) **Unit is non-complying w.r.t. consented discharge norms for BOD (40 mg/l against 20 mg/l).**
    b) Poor record keeping for generation & disposal of ETP sludge, boiler ash and plastic waste.

17. **Compliance Status : Unit is non-complying w.r.t. consented discharge norms**

18. **Recommendations:**
    a) The operation & maintenance of ETP shall be improved, so that the discharge norms shall be achieved.
    b) Unit shall maintain proper logbook for generation & disposal of ETP Sludge, boiler ash and plastic waste.

Inspection team details:

S. No.	Name of official	Designation	Organisation	Signature
1.	Dr. R. K. Singh	Scientist 'D'	CPCB Delhi	
2.	Dr. Prabhat Ranjan	Scientist 'B'	CPCB Delhi	
3.	Sh. Imran Ali	AEE	UPPCB	
4.	Sh. Ashish Kumar	Hydrologist	UPGWD	
5.	Ms. Yogita Mishra	Research Associate-II	CPCB Delhi	
6.	Dr. Vivek Rana	Research Associate-I	CPCB Delhi	

Photographs

Manufacturing process area	Manufacturing process area



ETP inlet



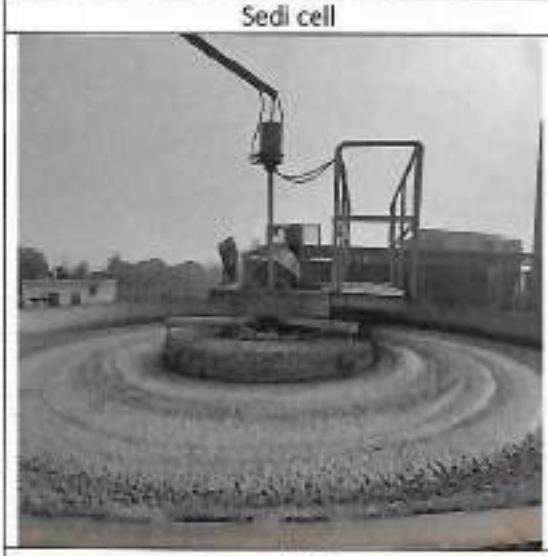
Sedi cell



Sedi cell



Aeration tank



Treated effluent



Flow meter installed at Borewell No. 1



Flow meter installed at Borewell No. 2

Flow meter installed at Borewell No. 3



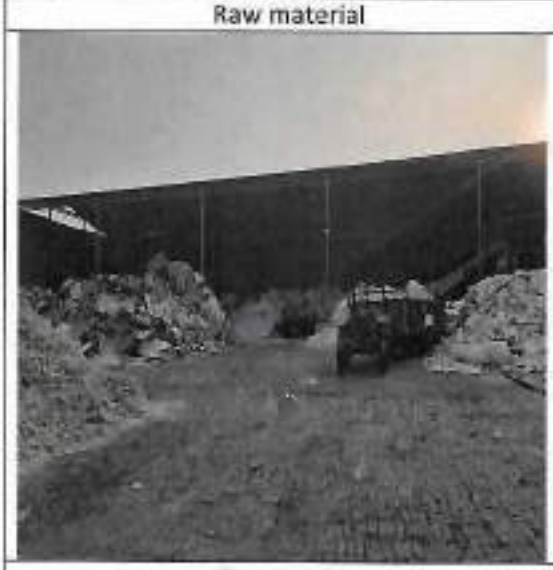
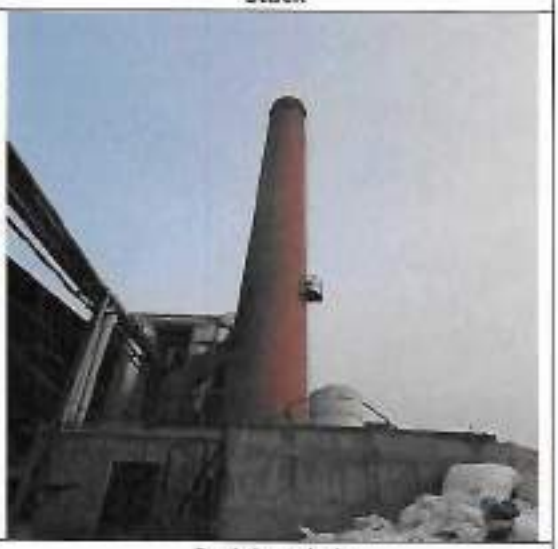
Flow meterinstalled at ETP Inlet



Flow meter installed at effluent recycling line





Flow meter installed at ETP Outlet	OCEMS display
	
Flow meter installed at ETP energy meter	Environmental laboratory
	
Raw material	Stack
	
Piezo-meter	Recipient drain


Maas Engineers
GPS Map Camera
Muzaffarnagar, Uttar Pradesh, India
GPS Map Camera
Dhandhera, Uttar Pradesh, India

Annexure- I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

190751/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 21/09/2023**

To,

M/sS K PAPER MILLS PVT LTD

Khasra No. 604/1/1 And 604/1/2, 10th Km. Jolly Road, Village - Dhandhera, Tehsil And District - Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 22336708 **Date :- 2023-08-06**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s S K PAPER MILLS PVT LTD** located at **Khasra No. 604/1/1 And 604/1/2, 10th Km. Jolly Road, Village - Dhandhera, Tehsil And District - Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2026-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2026-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Imported and Local Waste Paper, Rosin, Alum Etc. - 1720 MT/Month	M.G. Poster / Tissue Paper-1250 MT/Month	M.G. Poster / Tissue Paper-1250 MT/Month

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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1	M.G. Poster / Tissue Paper- 1250 MT/Month by using Raw Material as Imported and Local Waste Paper, Rosin, Alum Etc. - 1720 MT/Month	M.G. Poster / Tissue Paper- 1250 MT/Month by using Raw Material as Imported and Local Waste Paper, Rosin, Alum Etc. - 1720 MT/Month	M.G. Poster / Tissue Paper- 1250 MT/Month by using Raw Material as Imported and Local Waste Paper, Rosin, Alum Etc. - 1720 MT/Month	M.G. Poster / Tissue Paper- 1250 MT/Month by using Raw Material as Imported and Local Waste Paper, Rosin, Alum Etc. - 1720 MT/Month

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2026-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.

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12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
1	300 KLD	300 KLD	300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<– 30	<30	<30	No discharge is allowed
BOD, mg/l	<– 20	< 20	< 20	No discharge is allowed

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COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

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S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	3.0
3.	Discharge point	3.0

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

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S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 82.5 KVA DG Set	PNG/DIESEL (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
2	1 X 12 TPH BOILER	Biomass/Biofuel-100 MT/Day (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	30 Meter Stack Height From Ground Level	Multi Cyclone Dust Collector, Wet Scrubber	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

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(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.

11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.

12. made thereunder.

13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.

14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.

21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.

22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

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27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO Is Valid Only For The Production capacity of M.G. Poster / Tissue Paper- 1250 MT/Month by using Raw Material as Imported and Local Waste Paper, Rosin, Alum Etc. - 1720 MT/Month Only At Site Khasra No. 604/1/1 And 604/1/2, 10th Km. Jolly Road, Village -Dhandhera, Tehsil And District - Muzaffarnagar (U.P.), 251001.
2. The industry must comply the condition of NOC issued from UPGWD for abstraction of ground water.
3. Unit shall submit Balance Environmental Compensation of Rs. 14,80,000/- within One month to the Board issued to unit via Board's letter no. II 95063/C-3/Jal-436/2023, dated-02.06.2023.
4. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
5. Industry shall operate as per norms 12 TPH Boiler with Multi Cyclone Dust Collector, Wet Scrubber and 30 meter stack height from ground level as APCS. Fuel for Boiler is Biomass/ Biofuel-100 MT/Day. Unit already have 01 No. D.G. sets of capacity 1 X 82.5 KVA. Fuel for DG set is PNG/Diesel. Only approved fuel be permitted as per CAQM direction.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
7. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
8. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
9. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
10. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
11. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
12. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
13. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
14. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

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15. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
17. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
18. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
19. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
20. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
21. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.
22. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
23. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
24. Industry shall comply the order passed by Hon'ble NGT time to time.
25. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
26. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board after expansion in existing unit.
27. Industry shall not use furnace oil/pet coke as a fuel.
28. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
29. The unit shall submit the audited balance sheet for the current year.
30. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
31. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

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34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.1116405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-II

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC028768

VALID UP TO : 01/03/2026

Name of the Applicant	SAKAR GUPTA	Son of/पुत्र	J.K GUPTA
Address of the Applicant:	A-87		
Company Name:	S K PAPER MILLS PVT LTD	Company Address	604/1/1 & 604/1/2 10TH KM JOLLY ROAD MUZAFFARNAGAR
Serial No. of Application Form	MZFN1220NIN0004	Date of Submission	24/12/2020
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	604/1/1 & 604/1/2		
Municipality/Corporation	MUZAFFARNAGAR	Ward No.	251001
Holding No.			251001
Rate of Withdrawal (m3/hr.)	25.00	Date of Energization (In Case of Electric Pump)	25/02/2012

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	12.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			9125

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- **Guidelines for Installation of Piezometers and their Monitoring**

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6"
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions;
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3
- /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC047697

VALID UP TO : 01/03/2026

Name of the Applicant	SAKAR GUPTA	Son of/पुत्र	J.K GUPTA
Address of the Applicant:	A-87		
Company Name:	S K PAPER MILLS PVT LTD	Company Address	604/1/1 & 604/1/2 10TH KM JOLLY ROAD MUZAFFARNAGAR
Serial No. of Application Form	MZFN1220NIN0003	Date of Submission	24/12/2020
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	604/1/1 & 604/1/2		
Municipality/Corporation	MUZAFFARNAGAR	Ward No.	251001
Holding No.			251001
Rate of Withdrawal (m3/hr.)	25.00	Date of Energization (In Case of Electric Pump)	16/02/2012

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	12.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			73000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care off
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
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- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC049977

VALID UP TO : 01/03/2026

Name of the Applicant	SAKAR GUPTA	Son of/पुत्र	J.K GUPTA
Address of the Applicant:	A-87		
Company Name:	S K PAPER MILLS PVT LTD	Company Address	604/1/1 & 604/1/2 10TH KM JOLLY ROAD MUZAFFARNAGAR
Serial No. of Application Form	MZFN1220NIN0002	Date of Submission	24/12/2020
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	604/1/1 & 604/1/2		
Municipality/Corporation	MUZAFFARNAGAR	Ward No.	251001
Holding No.			251001
Rate of Withdrawal (m3/hr.)	25.00	Date of Energization (In Case of Electric Pump)	10/02/2012

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	12.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	25.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			73000

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  - Any other site specific requirement regarding safety and access for measurement may be taken care off.
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- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature

Annexure-II

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17577/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :26/07/2022

To,

M/s S K PAPER MILLS PVT LTD

Khasra No. 604/1/1 And 604/1/2, 10th Km. Jolly Road, Village - Dhandhera, Tehsil And District- Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001,MUZAFFARNAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17577 and 26/07/2022 .
2. Reference of application (No. and date) 16756868 and 16/06/2022 .
3. Mr SAKAR GUPTA of M/s S K PAPER MILLS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Khasra No. 604/1/1 And 604/1/2, 10th Km. Jolly Roa .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.025 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.075 KL/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels /Containers)	THROUGH TSDF	30 MT/Annum

1. The authorization shall be valid for a period of 25/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

RAKESH KUMAR TYAGI

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A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

RAKESH KUMAR TYAGI

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4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.03.17 10:41:03 +05'30'

sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.08.17 10:41:18 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.08.17 10:41:33 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection:12.01.2024

A. General section

1.	Name of the unit with complete postal address:	M/s Silvertoan Papers Ltd. (Unit-1), 09[th]km stone, Bhopa road, Muzaffarnagar, Uttar Pradesh – 251001
2.	Spatial Co-ordinates (Latitude & longitude)	29.469105, 77.786733
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent to Operate and Authorization (CCA) dated 26.05.2023 issued by UPPCB under section – 25 of Water Act, 1974 and under section – 21 of Air Act, 1981 having validity upto 31.12.2025 (Refer Annexure – I)
5.	Environment Clearance	Yes (J-11011/69/2013-IA.II (I) dated 23-09-2016)

B. Production process and infrastructure

6.	**Process**	Manufacturing of Kraft paper using waste paper(imported/ indigenous) and agro residue as raw material.
7.	**Raw material**	
	a. Consented value	Indigenous Waste paper – 70 MT/day Imported Waste paper – 25.8 MT/day Wheat Straw – 225 MT/day Bagasse – 600 MT/day
	b. Actual raw material consumption (as per data provided by unit):	

Month	Indigenous waste paper (MT)	Imported waste paper (MT)	Total waste paper (MT)	Bagasse (MT)	Wheat Straw (MT)	Total raw material (MT)
Oct – 2023	2156.14	0.00	2156.14	4695.04	1239.06	8090.24
Nov – 2023	2290.26	0.00	2290.26	8297.40	122.93	10710.59
Dec – 2023	1562.25	0.00	1562.25	13110.45	0.00	14672.70
Total	6008.65	0.00	6008.65	26102.89	1361.99	33473.53

	c. Estimated daily consumption	No. of operational days during 01st October 2023 to 31st December 2023–90 days Avg. daily waste paper consumption –66.76MT/day Avg. daily Bagasse consumption – 290.03 MT/day Avg. daily Wheat straw consumption – 15.13 MT/day Total daily raw material consumption –371.93 MT/day
8.	**Production**	
	a. Consented value	Kraft Paper @ 160 MT/day
	b. Actual Production (as per record provided by unit)	

Month	Production (MT)
Oct – 2023	4709.57
Nov – 2023	5038.78
Dec – 2023	5147.18
Total	14895.53

	c. Estimated daily production	165.51MT/day
9.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	Three separate NOCs issued by Uttar Pradesh Ground Water Department (UPGWD) for 03 nos. of Borewells, all having validity upto 25.01.2027 (combined for both units i.e. Unit – 1 & Unit – 2) (Refer Annexure – II)
	b. Details of borewell	Three borewells having electromagnetic flow meters found installed Borewell-1 is used for Unit – 2

		Borewell-2is used for Unit – 1 Borewell-3 is dedicated for meeting water requirements in Boilers installed in Unit-1 & Unit-2
	c. Permitted withdrawal quantity	4500 KLD (combined for both units i.e. Unit – 1 & Unit – 2)
	d. Actual withdrawal quantity	2103.02KLD (during 01.10.2023 – 31.12.2023) (combined for both units i.e. Unit – 1 & Unit – 2)
	e. Actual freshwater consumed in process and boiler	1210.51KLD
	f. Specific fresh water consumption	7.31KL/MT of product

10.	**Effluent Management**		
	a. Consented discharge value	1800 KLD	
	b. Estimated daily effluent discharge	1107.42 KLD	
	c. Specific effluent discharge	6.69KL/MT	
11.	**Effluent Treatment Plant (ETP)**		
	a. ETP consists of	For management/treatment of effluent generated from Pulp mill and paper machine, unit has ETP consisting of: *Bar screen – Equalization tank – Hill screen – Primary clarifier –Holding tank – ICX Reactor - Aeration tank – Secondary Clarifier – Mega Cell –Activated Carbon Filter* For management of Black Liquor, unit has installed Chemical Recovery Plant (CRP)and the scheme is: *Weak Black Liquor (WBL) – Vibro screen – Storage Tank (900 KL) – 07 stage MEE –Condensate to Pulp mill and Concentrate to Venturi Circulation – Spray Dryer – Na_2CO_3 in form of pellets stored in bags*	
	b. Installed capacity	2500 KLD	
	c. Metering at ETP	ETP inlet	V-notch, and logbook maintained
		Recycling points	No effluent recycling
		ETP outlet	V-notch and ultrasonic type flow meter without totalizer installed and logbook maintained
	d. Operational status	Operational during visit	
		Flow at inlet: 35.2 m^3/hr	
	e. OCEMS at ETP outlet	OCEMS was found installed at ETP outlet and provided connectivity with CPCB/SPCB server. Reading noted during visit: pH-7.29; TSS-17.30mg/l; BOD-21.80 mg/l; COD-70.40 mg/l; Flow-74.75m^3/hr	

f. Effluent Characteristics:

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms notified by MoEF&CC	Compliance w.r.t. notified norms
pH	6.3	7.0	6.5 – 8.5	Compliance	7.0 – 8.5	Compliance
COD (mg/l)	11312	**230**	200 mg/l	**Non – Compliance**	350 mg/l	Compliance
BOD (mg/l)	3775	**58**	20 mg/l	**Non – Compliance**	30 mg/l	Non – Compliance
TSS (mg/l)	1963	**46**	30 mg/l	**Non – Compliance**	50 mg/l	Compliance
TDS (mg/l)	6240	**3848**	1800 mg/l	**Non – Compliance**	-	-

Color (hazen)	20	10	250 PCU	Compliance	-	-
SAR	-	**18**	10	**Non – Compliance**	-	-
AOx (mg/l)	-	0.16 mg/l i.e. 0.001 kg/ton of product	8 mg/l	Compliance	1.0 kg/ton of product	Compliance
Sulphide (mg/l)	-	4.0	-	-	-	-

Aeration Tank: MLSS – 9996 mg/l; MLVSS – 4972 mg/l
TDS – 4008 mg/l

g. ETP Sludge generation

Biological sludge generation (as per logbook) Daily sludge generation Specific sludge generation Sludge Management & disposal	Sludge from Primary clarifier is fed into Belt press (installed in Unit-1) and from Secondary clarifier is fed into Screw press (installed in Unit-2) and then dewatered sludge provided to TSDF (i.e. M/s Bharat Oil & Waste Management Ltd.). As per data provided by the unit, the avg. daily sludge generation rate (combined from Unit-1 & Unit-2) is 4.88 kg/day. As per the copies of Form-10 provided by unit, the hazardous waste is being provided to TSDF @ 4.36 kg/day (combined from Unit-1 & Unit-2) Avg. daily sludge generation rate (as per data provided by unit) matches with quantity of sludge disposed through TSDF
Estimated sludge generation @ 30 % of inlet TSS load	0.65 MT/day
Remark	The logbook data provided for sludge generation for Unit-I & Unit-II (4.88 Kg/day) is much less than the estimated value of sludge generation (0.65 MT/day), which indicates that unit is not maintaining the logbook properly.

12. **Non-paper solid waste management (Plastic Waste)**

Non-paper solid waste generated (As per logbook):
As per data provided by the unit, the quantity of plastic waste generated is as below:

	October – 2023	November – 2023	December – 2023	Total
Plastic waste generated (MT)	30.87	32.75	21.87	85.49
Production Days	29	30	31	90
Avg. daily plastic waste generation – 0.95 MT/day				

For disposal, the unit is using this waste plastic as fuel in Multi fuel boiler of 40 TPH capacity located in Unit – 2.

Percent Non-paper solid waste generation	Plastic waste – 1.42 % of raw material (i.e. waste paper) (as calculated from the data provided by unit)
Daily waste generation	Actual Avg. daily plastic waste generation – 0.95 MT/day
Potential solid waste/plastic waste generation @3% of indigenous waste paper and 4 % of imported waste paper	02 MT/day.
Remarks	Estimated plastic waste generation (02 MT/day) is much more than the data provided for plastic waste generation (0.95 MT/ day) indicates that unit is not maintaining the logbook properly.

13. **Air Pollution management**

a. Boiler capacity	27 TPH
b. Stack details	Stack Height - 45 m
c. APCD installed	Electro Static Precipitator (ESP)
d. Estimated steam requirement @ 1.8 T/T of paper produced from waste paper and 6 T/T of agro residue	***740.707 MT/day for Unit – 1*** Estimated steam requirement in ratio of actual fuel consumption

	From Coal (MT/day)	From Bagasse (MT/day)	From Rice Husk (MT/day)	Total (MT/day)

Unit-1	338.842	359.969	41.897	740.707	

e. Fuel used: Bagasse, Coal and Rice Husk

f. Fuel consumption (as per data provided by unit):
For duration 01.10.2023 to 31.12.2023, the quantity of Fuel consumed in Unit-1 is as below:

	Coal (MT)	Bagasse (MT)	Rice Husk (MT)	Total (MT)
Oct – 2023	3976.59	623.02	304.92	4904.53
Nov – 2023	1769.85	3687.74	695.98	6153.57
Dec – 2023	2348.37	4288.76	0	6637.13
Total	8094.81	8599.52	1000.9	17695.23

g. Actual Avg. daily fuel consumption:
Coal – 89.94 MT/day
Bagasse – 95.55 MT/day
Rice Husk – 11.12 MT/day
Total avg. daily fuel consumption – 196.61 MT/day

h. Steam generation from actual fuel consumption @ 3 T steam/ T of coal (Indian), 2.5 T steam/T of Bagasse and 3 T steam/T of Rice Husk:
Steam from Coal – 269.83 MT/day
Steam from Bagasse – 238.88 MT/day
Steam from Rice Husk – 33.36 MT/day
Total avg. daily steam generation from actual fuel consumption - 542.07 MT/day
Unit – 1 is also getting steam from it's Unit-2

i. Daily ash generation (as per data provided by unit): Boiler ash generation data not maintained by the unit.

j. Estimated ash generation @ 30 % of coal (Indian), 2.5 % of bagasse and 17% of rice husk consumed

From Unit – 1
Estimated ash generation from actual fuel consumption data

From Coal @30 % (MT/day)	From Bagasse @ 2.5% (MT/day)	From Rice Husk @ 17% (MT/day)	Total (MT/day)
26.98	2.39	1.89	**31.26**

From Unit – 2
Estimated ash generation from actual fuel consumption data

	Non-Recyclable Solid Waste / Plastic Waste (MT/day)	Refuse Derived Fuel (RDF) (MT/day)	Total (MT/day)
Unit-2	8.45	20.27	**28.72**

k. Ash generation w.r.t of fuel consumed (%): 15.90 % of actual fuel consumption in Unit-1

l. Mode of ash disposal:
Ash disposal information provided by unit common for Unit -1 & Unit – 2 is as below:

Agreement made with	Disposal mode	Copy of agreement provided (Yes/No)
M/s Shiva Brick Udyog	Brick manufacturing	Yes
M/s Suraj Brick Field	Brick manufacturing	Yes
M/s S.S. Traders	Supply to Cement plants	Yes
Mr. Arshad Ali	Low Land filling in plot of Mr. Arshad Ali situated at Bajheri underpass, Muzaffarnagar	Yes

m.Quantity of Ash disposal (as per data provided by unit):

For duration 01.10.2023 to 31.12.2024, the quantity of ash disposed combined from Unit-1 & Unit-2 is as below:

	Mr. Arshad Ali (MT)	M/s Shiva Brick Udyog (MT)	M/s Suraj Brick Field (MT)	M/s S.S. Traders (MT)	Total (MT)
Oct – 2023	425.8	445.65	0	0	871.45
Nov – 2023	228.12	370.29	0	0	598.41
Dec – 2023	404.82	387.72	0	0	792.54
Total	1058.74	1203.66	0	0	2262.40

Total ash provided to third-party vendors: 2262.40 MT
Avg. daily ash disposal: 25.14 MT/day

n. Stack Monitoring results	PM – 45.6 mg/Nm^3(against norm of 80 mg/Nm^3)
o. Remark	Quantity of ash provided to third party vendors (25.14 MT/day) from Unit-I & Unit-IIis much lower than the estimated value of ash generationfrom both the units (59.98 MT/day) indicates that unit is not maintaining the logbook properly. The end point of boiler ash disposal could not verified.

14. **Hazardous waste management**

Authorization status	Authorization under the provisions of Hazardous and Other Wastes Rules, 2016 issued by UPPCB on dated 27.12.2022 having validityupto 26.12.2027. (Refer Annexure – III)
Copy of agreement with recyclers /TSDF	Agreement made with M/s Bharat Oil & Waste Management Ltd. Kanpur
Hazardous waste generated	As per copies of Form-10 provided by unit (Common for Unit-1 & Unit-2), avg. daily hazardous waste disposal quantity is as below: ETP Sludge – 4.36 kg/day Oil & Grease – 0.34 kg/day

15. **Ground water Analysis results**(common for Unit-1 & Unit-2) –

Parameters	**pH**	**Color**	**COD**	**TDS**	**Total Hardness**	**Total Alkalinity**	**Cl^-**	**SO_4^{--}**	**F^-**	**NO_3^- N**
Permissible limit as per BIS IS 10500:2012	6.5-8.5	15	-	2000	600	600	1000	400	1.5	45
Results	7.8	BDL	BDL	352	281	268	31	40	0.35	BDL
Parameters	**NO_2^- N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Permissible limit as per BIS IS 10500:2012	-	-	-	200	100	-	-	0.05	0.003	-
Results	BDL	21	6	86	16	BDL	623	BDL	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Permissible limit as per BIS IS 10500:2012	0.05	1.5	0.3	0.3	0.02	0.01	-	0.01	-	15
Results	BDL	BDL	0.25	0.16	BDL	BDL	BDL	BDL	BDL	0.01

16. **Major observations:**

1. There are two manufacturing units in same complex having names M/s Silvertoon Papers Ltd. (i.e. Unit-1) and M/s Silvertoon Papers Ltd. (Unit-2).
2. It was observed that the industrial complex has 03 nos. of Borewells in its premises and electromagnetic flowmeters with totalizer found installed at all 03 borewells.
3. The logbook for all borewells found maintained. Groundwater abstracted from Borewell-1& 2 is used in Unit-2 and Unit-1 respectively for meeting process water requirements,

whereas the Borewell-3 is dedicated for meeting water requirement of Boilers located in Unit-1 & Unit-2.

4. ICX reactor and Megacell are used as common treatment entity for Unit – 1 and Unit – 2.
5. Unit is **non-compliance w.r.t consented discharge norms for BOD (58 mg/l against 20 mg/l), COD (230 mg/l against 200 mg/l), TSS (46 mg/l against 30 mg/l), TDS (3848 mg/l against 1800 mg/l) and SAR (18 against 10).**
6. To ensure Zero discharge of Black Liquor generated from cooking/digestion section in production process, unit has installed Chemical Recovery Plant (CRP) and the scheme is as below:

   Weak Black Liquor (WBL) – Vibro screen – Storage Tank (900 KL) – 07 stage MEE – Condensate to Pulp mill and Concentrate to Venturi Circulation – Spray Dryer – Na_2CO_3 in form of pellets stored in bags
7. Unit has installed electromagnetic flow meter with totalizer at inlet of CRP to measure the quantity of Black Liquor generated/feed to CRP. Chemical Recovery Plant (CRP) was found operational during visit. As per the data provided by unit, the avg. daily quantity of chemical recovered from CRP is 22.73 MT/day.
8. Unit has made provision of diverting raw effluent generated from Unit – 1 to Equalization tank of ETP in Unit – 2 without any metering.
9. As per the data provided by unit, the avg. daily plastic waste generation is 0.95 MT/day which is less than the estimated plastic waste generation rate of 02 MT/day, indicates unit is not maintaining the logbook properly.
10. Estimated boiler ash generation (i.e. 59.98 MT/day) from Unit-1 and Unit-2 is much more than actual ash disposal quantity (25.14 MT/day) combined for Unit-1 & Unit-2, indicates unit is not maintaining the logbook properly.

Key Issue

1. Non-compliance w.r.t. consented discharge norms
2. Improper logbook for generation & disposal of plastic waste.
3. Improper logbook for generation & disposal of boiler ash.

17. **Compliance Status**
Non-complying w. r. t. consented discharge norms

18. **Recommendations:**

a. Unit shall improve the O&M of ETP to meet the consented discharge norms.
b. Unit shall install separate flow meter with totalizer at ETP inlet for measurement of quantity of effluent fed into ETP and maintain logbook for the same.
c. Unit shall dismantle the provision of diverting raw effluent generated from Unit – 1 to Equalization tank of ETP in Unit – 2.
d. Unit shall maintain properlogbook for boiler ash generation & disposal.
e. Unit shall maintain proper logbook for plastic waste generation & disposal.

Inspection team details:

19.

Sr.No.	CPCB officials	Designation	Organisation	Signature with date
1	Dr. R.K. Singh	Scientist – D	CPCB	
2	Mr. Imran Ali	AEE	UPPCB	
3	Mr. Ashish	Hydrologist	UPGWD	
4	Ms. Shivangi Goswami	RA – II	CPCB	
5	Sh. Ankit Shukla	SRF	CPCB	
6	Sh. Muktesh Chaudhari	SRF	CPCB	

Photographs taken during visit:



Photo 1: Entrance gate



Photo 2: ETP inlet



Photo 3: Primary Clarifier



Photo 4: Anaerobic ICX reactor



Photo 5: Aeration tank



Photo 6: Filter feed tank



Photo 7: Activated Carbon Filter



Photo 8: ETP Outlet



Photo 9: Recovery of Na_2CO_3 in form of pellets from Black Liquor in CRP



Photo 10: OCEMS at ETP outlet

Annexure – I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180392/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 26/05/2023**

To,

M/sSILVERTOAN PAPERS LIMITED

9th KM, BHOPA ROAD, MUZAFFARNAGAR,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20323082	**Date :- 2023-04-09**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SILVERTOAN PAPERS LIMITED** located at **9th KM, BHOPA ROAD, MUZAFFARNAGAR,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper- 70 MT/Day, Imported waste paper- 25.8 MT/Day, Wheat Straw - 225 MT/Day Or Baggasse- 600 MT/Day and Agro Waste Paper	Kraft Paper-180 MT/Day (Waste Paper Based-60 MT/Day and Agro Waste Paper Based-120 MT/Day), Compressed Biogas - 2300 KG/Day and By Product Elemental Sulphur- 165 KG/Day, TURBINE- 4.0 MW	Kraft Paper-180 MT/Day (Waste Paper Based-60 MT/Day and Agro Waste Paper Based-120 MT/Day), Compressed Biogas - 2300 KG/Day and By Product Elemental Sulphur- 165 KG/Day, TURBINE- 4.0 MW

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	1800 KLD	1800 KLD	1800 KLD THROUGH ETP - IRRIGATION/GREEN BELT/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

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Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

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* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards

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1	1 X 27 TPH BOILER	Biomass- 160 MT/Day and Coal - 100 MT/Day	45 METER STACK HEIGHT ABOVE FROM GROUND LEVEL	ESP	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

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10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper-180 MT/Day (Waste Paper Based-60 MT/Day and Agro Waste Paper Based-120 MT/Day), Compressed Biogas - 2300 KG/Day and By Product Elemental Sulphur- 165 KG/Day by using Waste Paper- 70 MT/Day, Imported waste paper- 25.8 MT Day, Wheat Straw - 225 MT/Day Or Baggasse- 600 MT/Day and Agro Waste Paper as main raw material.

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TURBINE- 4.0 MW at site 9th K.M., BHOPA ROAD, DISTRICT-MUZAFFARNAGAR, U.P.

2. The Earlier Board has issued a CTO vide Ref No. - 109446/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2020, Dated: 20/01/2021 and Ref No. - 109439/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2020, Dated: 20/01/2021 is revoked.

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

5. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-06.05.2022, if not then submit Bank Guarantee in the Board within a month, failing which consent shall be deemed automatically cancelled.

6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

15. The industry shall operate 27 TPH Boiler installed with ESP and 45 meter stack height from ground level. Fuel should be used in the unit is Biomass- 160 MTDay and Coal- 100 MTD. Only approved fuel is permitted as per CAQM direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

16. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas

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(CAQM).

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

22. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

23. The dying, bleaching and deinking process are not allowed in the production process of the unit.

24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

31. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

32. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.

33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

36. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

37. The unit shall submit the audited balance sheet for the current year.

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38. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

39. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure II

540

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049536

VALID FROM 26/01/2022 TO 25/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202201000086

Name of the Owner	AMIT GARG		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s SILVERTOAN PAPERS LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P.	Application Form Serial No.	MZFN0122NIN0099
Date of Submission	05/01/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/01/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00

541

Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	62.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		22/01/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	12.00
Maximum Allowable Annual Extraction of Ground Water:			712800.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery,

pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

544

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC048680

VALID FROM 26/01/2022 TO 25/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202201000087			
Name of the Owner	AMIT GARG		
Designation पद	DIRECTOR	**Company Name** कंपनी का नाम	M/s SILVERTOAN PAPERS LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P.	**Application Form Serial No.**	MZFN0122NIN0100
Date of Submission	05/01/2022	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	21/01/2007		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	125.00

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Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	62.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		27/01/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:			594000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

  Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery,

pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/04/2022

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

548

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC030506

VALID FROM 26/01/2022 TO 25/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202201000088			
Name of the Owner	AMIT GARG		
Designation पद	DIRECTOR	**Company Name** कंपनी का नाम	M/s SILVERTOAN PAPERS LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P.	**Application Form Serial No.**	MZFN0122NIN0101
Date of Submission	05/01/2022	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	07/02/2007		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	42.00

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Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	15.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	54.00
Date of Energization (In Case of Electric Pump)		14/02/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	54.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:			178200.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
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- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
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2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

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-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
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- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery,

pesticides/ Insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**19/04/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

Annexure III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18952/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/12/2022

To,

M/s SILVERTOAN PAPERS LIMITED

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFARNAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18952 and 27/12/2022 .
2. Reference of application (No. and date) 18695315 and 22/11/2022 .
3. Mr AMIT GARG of M/s SILVERTOAN PAPERS LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9TH K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.25 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	2.0 MT/ANNUM
3	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.10 MT/ANNUM
4	CATEGORY 34.2 AS PER SCHEDULE I (SLUDGE FROM TREATMENT OF WASTE WATER ARISING OUT OF CLEANING / DISPOSAL OF BARRELS / CONTAINERS)	THROUGH TSDF	10 MT/ANNUM

1. The authorization shall be valid for a period of 26/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

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A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

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4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be

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sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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Date: 2023.01.10 13:22:46 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection:12.01.2024

A. General section

1.	Name of the unit with complete postal address:	M/s Silvertoan Papers Ltd. (Unit-2), 09th km stone, Bhopa road, Muzaffarnagar, Uttar Pradesh – 251001
2.	Spatial Co-ordinates	Latitude - 29.469105, Longitude - 77.786733
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent to Operate and Authorization (CCA) dated 17.01.2023 issued by UPPCB under section – 25 of Water Act, 1974 and under section – 21 of Air Act, 1981 having validity upto 31.12.2027(Refer Annexure – I)

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using waste paper(imported/ indigenous)as raw material.
6.	**Raw material**	
	a. Consented value	Waste paper – 350 MT/day
	b. Actual raw material consumption(as per record provided by unit):	

Month	Indigenous waste paper (MT)	Imported waste paper (MT)	Total raw material (i.e. waste paper) (MT)
Oct – 2023	3310.30	1243.72	4554.02
Nov – 2023	2807.06	1834.12	4641.18
Dec – 2023	4576.11	479.64	5055.75
Total	10693.47	3557.48	14250.95

	c. Estimated daily consumption	No. of operational days during 01st October 2023 to 31st December 2023–90 days Avg. daily waste paper consumption –158.34MT/day
7.	**Production**	
	a. Consented value	Kraft Paper @ 300 MT/day
	b. Actual Production (as per record provided by unit)	

Month	Production (MT)
Oct – 2023	4488.01
Nov – 2023	4471.20
Dec – 2023	4694.82
Total	13654.03

	c. Estimated daily production	151.71MT/day
	d. Yield (%)	95.81 % of raw material
	e. Estimated non-paper waste generation	6.63 MT/day
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	The Uttar Pradesh Ground Water Department (UPGWD) has granted three separate No Objection Certificates (NOCs) in name of M/s Silvertoan Papers Ltd. for groundwater abstraction from 03 Borewells, all having validity upto 25.01.2027(Refer Annexure – II)
	b. Details of borewell	Three borewells having electromagnetic flow meters found installed Borewell-1 is used for Unit – 2 Borewell-2is used for Unit – 1 Borewell-3 is dedicated for meeting water requirements in Boilers installed in Unit-1 & Unit-2
	c. Permitted withdrawal quantity	4500 KLD (combined for both units i.e. Unit – 1 & Unit – 2)
	d. Actual withdrawal quantity	2103.02KLD (during 01.10.2023 – 31.12.2023) (combined for both units i.e. Unit – 1 & Unit – 2)
	e. Actual freshwater consumed in process and boiler	Avg. daily freshwater consumption in process in Unit-2:587.94 KLD

	f. Specific fresh water consumption	3.87KL/MT of product
9.	**Effluent Management**	
	a. Consented discharge value	700 KLD
	b. Estimated daily effluent discharge	540.78 KLD
	c. Specific effluent discharge	3.56KL/MT
10.	**Effluent Treatment Plant (ETP)**	
	a. ETP consists of	Bar screen – Equalization tank – Hill screen – Primary clarifier – Holding tank – ICX Reactor - Aeration tank – Secondary Clarifier – Mega Cell –Activated Carbon Filter
	b. Installed capacity	3500 KLD
	c. Metering at ETP	ETP inlet: V-notch, and logbook maintained Recycling points: No effluent recycling ETP outlet: V-notch and ultrasonic type flow meter without totalizer installed and logbook maintained
	d. Operational status	Operational during visit Flow at inlet: 104.35 m^3/hr
	e. OCEMS at ETP outlet	OCEMS was found installed at ETP outlet and provided connectivity with CPCB/SPCB server. Reading noted during visit: pH- 7.50; TSS- 35.19 mg/l; BOD- 12.20 mg/l; COD- 211.67 mg/l; Flow- 9.93 m^3/hr

f. Effluent Characteristics:

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms notified by MoEF&CC	Compliance w.r.t. notified norms
pH	6.2	7.4	7.0 – 8.5	Compliance	7.0 – 8.5	Compliance
COD (mg/l)	13760	227	350 mg/l	Compliance	350 mg/l	Compliance
BOD (mg/l)	5129	59	30 mg/l	Non - Compliance	30 mg/l	Non - Compliance
TSS (mg/l)	2898	35	50 mg/l	Compliance	50 mg/l	Compliance
TDS (mg/l)	8880	3236	-	-	-	-
Color (hazen)	BDL	10	-	-	-	-
SAR	-	19	-	-	-	-
AOx (mg/l)	-	0.067 mg/l i.e. 0.0002 kg/ton of product	1.0 kg/ton of product	Compliance	1.0 kg/ton of product	Compliance
Sulphide (mg/l)	-	4.4 mg/l	-	-	-	-

Aeration Tank: MLSS – 5944 mg/l; MLVSS – 3652 mg/l
TDS – 3976 mg/l

g. ETP Sludge generation	
Biological sludge generation (as per logbook) Daily sludge generation Specific sludge generation Sludge Management & disposal	Sludge from Primary and Secondary clarifier is fed into Screw press installed on site and dewatered Sludge provided to TSDF (i.e. M/s Bharat Oil & Waste Management Ltd.). As per data provided by the unit, the avg. daily sludge generation rate (combined from Unit-1 & Unit-2) is 4.88 kg/day. As per the copies of Form-10 provided by unit regarding hazardous waste disposal to TSDF is @ 4.36 kg/day (combined from Unit-1 & Unit-2) Avg. daily sludge generation rate (as per data provided by unit) matches with quantity of sludge disposed through TSDF
Estimated sludge generation @ 30 % of	0.49 MT/day

	inlet TSS load	
	Remark	The logbook data provided for sludge generation for Unit-I & Unit-II (4.88 Kg/day) is much less than the estimated value of sludge generation (0.49 MT/day), which indicates that unit is not maintaining the logbook properly.

11. Non-paper solid waste management (Plastic Waste)

Non-paper solid waste generated (As per logbook):
As per data provided by the unit, the quantity of plastic waste generated is as below:

	October – 2023	November – 2023	December – 2023	Total
Plastic waste generated (MT)	64.37	65.46	70.78	200.61
Production Days	29	30	31	90

Total plastic waste generated – 200.61 MT
Total production days – 90
Avg. daily plastic waste generation – 2.23 MT/day

For disposal, the unit is using this waste plastic as fuel in own Multi fuel boiler of 40 TPH capacity.

Percent Non-paper solid waste generation	Plastic waste – 1.41% of raw material (i.e. waste paper) (as calculated from the data provided by unit)
Daily waste generation	Actual Avg. daily plastic waste generation – 2.23 MT/day
Potential solid waste/plastic waste generation @3% of indigenous waste paper and 4 % of imported waste paper	5.14 MT/day against 2.23 MT/ day as per data provided by unit. Hence non-paper solid waste (plastic waste) generation data is much lower than the estimated value indicates that unit is not maintaining the logbook properly.

12. Air Pollution management

a. Boiler capacity	40 TPH
b. Stack details	Stack Height - 30 m
c. APCD installed	Wet Scrubber
d. Estimated steam requirement @ 1.8 T/T of paper produced	***273.08 MT/day for Unit – 2***

Estimated steam requirement in ratio of fuel consumption

	From Non-Recyclable Solid Waste / Plastic Waste (MT/day)	From Refuse Derived Fuel (RDF) (MT/day)	Total (MT/day)
Unit-2	151.74	121.34	273.08

e. Fuel used	Non-Recyclable Solid Waste / Plastic Waste, Refuse Derived Fuel (RDF)

f. Fuel consumption (as per data provided by unit):
For duration 01.10.2023 to 31.12.2023, the quantity of Fuel consumed in Unit-2 is as below:

	Non-Recyclable Solid Waste / Plastic Waste (MT)	Refuse Derived Fuel (RDF) (MT)	Total (MT)
Oct – 2023	8007.9	42.1	8050
Nov – 2023	4799.19	3760.71	8559.9
Dec – 2023	2401.31	8358.51	10759.82
Total (MT)	15208.4	12161.32	27369.72
Avg. daily (MT/day)	168.98	135.13	304.11

g. Actual Avg. daily fuel consumption	RDF and Non-Recyclable Solid Waste / Plastic Waste contains approximately 55% moisture content, hence actual quantity of fuel available for combustion is: Non-Recyclable Solid Waste / Plastic Waste – 76.04 MT/day Refuse Derived Fuel (RDF) – 60.80 MT/day ***Total avg. daily combustible fuel consumption – 136.84 MT/day***
h. Steam generation from actual fuel consumption @ 4 T/T of Plastic, and 3T /T of RDF	Steam from Plastic – 304.16 MT/day Steam from RDF – 182.42 MT/day ***Total avg. daily steam generation from actual fuel consumption – 486.58 MT/day***

		Unit – 2 is supplying steam to it's Unit – 1 also
	i. Daily ash generation (as per data provided by unit)	Fly ash generation data not maintained by the unit.
	j. Estimated ash generation @ 5 % of Non-Recyclable Solid Waste / Plastic Waste and 15 % of Refuse Derived Fuel (RDF) consumed	From Unit – 1 Estimated ash generation from actual fuel consumption data From Coal @30 % (MT/day): 26.98; From Bagasse @ 2.5% (MT/day): 2.39; From Rice Husk @ 17% (MT/day): 1.89; Total (MT/day): **31.26** From Unit – 2 Estimated ash generation from actual fuel consumption data Unit-2: Non-Recyclable Solid Waste / Plastic Waste (MT/day): 8.45; Refuse Derived Fuel (RDF) (MT/day): 20.27; Total (MT/day): **28.72** i.e. 9.44 % of total fuel consumed Estimated avg. daily ash generation – 28.72 MT/day
	k. Ash generation w.r.t of fuel consumed (%)	9.44 % of actual fuel consumption in Unit-2

l. Mode of ash disposal:
Ash disposal information provided by unit common for Unit -1 & Unit – 2 is as below:

Agreement made with	Disposal mode	Copy of agreement provided (Yes/No)
M/s Shiva Brick Udyog	Brick manufacturing	Yes
M/s Suraj Brick Field	Brick manufacturing	Yes
M/s S.S. Traders	Supply to Cement plants	Yes
Mr. Arshad Ali	Low Land filling in plot of Mr. Arshad Ali situated at Bajheri underpass, Muzaffarnagar	Yes

m. Quantity of Ash disposal (as per data provided by unit):

For duration 01.10.2023 to 31.12.2024, the quantity of ash disposed combined from Unit-1 & Unit-2 is as below:

	Mr. Arshad Ali (MT)	M/s Shiva Brick Udyog (MT)	M/s Suraj Brick Field (MT)	M/s S.S. Traders (MT)	Total (MT)
Oct – 2023	425.8	445.65	0	0	871.45
Nov – 2023	228.12	370.29	0	0	598.41
Dec – 2023	404.82	387.72	0	0	792.54
Total	1058.74	1203.66	0	0	2262.40

Total ash provided to third-party vendors: 2262.40 MT
Avg. daily ash disposal: 25.14 MT/day

n. Stack Monitoring results	PM – 28.7 mg/Nm^3(against norm of 80 mg/Nm^3)
o. Remark	Quantity of ash provided to third party vendors (25.14 MT/day) from Unit-I & Unit-II is much lower than the estimated value of ash generation from both the units (59.98 MT/day) indicates that unit is not maintaining the logbook roperly. The end point of boiler ash disposal could not verified.
13. **Hazardous waste management**	
Authorization status	Authorization under the provisions of Hazardous and Other Wastes Rules, 2016 issued by UPPCB on dated 27.12.2022 having validityupto 26.12.2027

		(Refer Annexure – III)
	Copy of agreement with recyclers /TSDF	Agreement made with M/s Bharat Oil & Waste Management Ltd. Kanpur
	Hazardous waste generated	As per copies of Form-10 provided by unit (Common for Unit-1 & Unit-2), avg. daily hazardous waste disposal quantity is as below: ETP Sludge – 4.36 kg/day Oil & Grease – 0.34 kg/day

14. **Ground water Analysis results**(common for Unit-1 & Unit-2) –

Parameters	**pH**	**Color**	**COD**	**TDS**	**Total Hardness**	**Total Alkalinity**	**Cl^-**	**SO_4^{--}**	**F^-**	**NO_3^- N**
Permissible limit as per BIS IS 10500:2012	6.5-8.5	15	-	2000	600	600	1000	400	1.5	45
Results	7.8	BDL	BDL	352	281	268	31	40	0.35	BDL
Parameters	**NO_2- N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Permissible limit as per BIS IS 10500:2012	-	-	-	200	100	-	-	0.05	0.003	-
Results	BDL	21	6	86	16	BDL	623	BDL	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Permissible limit as per BIS IS 10500:2012	0.05	1.5	0.3	0.3	0.02	0.01	-	0.01	-	15
Results	BDL	BDL	0.25	0.16	BDL	BDL	BDL	BDL	BDL	0.01

15. **Major observations:**

1. During visit it was observed that there are two manufacturing units in same complex having names M/s Silvertoan Papers Ltd. (i.e. Unit-1) and M/s Silvertoan Papers Ltd. (Unit-2).
2. It was observed that the industrial complex has 03 no. of Borewells in its premises and electromagnetic flowmeters with totalizer found installed at all 03 borewells. The logbook for all borewells found maintained. Groundwater abstracted from Borewell-1& 2 is used in Unit-2 and Unit-1 respectively for meeting process water requirements, whereas the Borewell-3 is dedicated for meeting water requirements of Boilers located in Unit-1 & Unit-2.
3. ICX reactor and Megacell are used as common treatment entity for Unit – 1 and Unit – 2.
4. Analysis results of samples collected from ETP outlet indicate **non-compliance w.r.t consented discharge norms for BOD (59 mg/l against 30 mg/l).**
5. As per the data provided by unit, the avg. daily non-paper solid waste/plastic waste generation is 2.23 MT/day which is less than the estimated plastic waste generation rate of 5.14 MT/day, indicates unit is not maintaining the logbook properly.
6. The unit is using Non – recyclable solid waste/plastic waste and Refuse Derived Fuel (RDF) as fuel in own Multi fuel boiler of 40 TPH capacity.
7. During visit, the unit representative informed that, they are also accepting plastic waste from other industries and details are mentioned below:

Name of industry	October (MT)	November (MT)	December (MT)	Total (MT)
M/s Agarwal Duplex Board Mills Ltd.	37.52	71.55	27.755	136.825
M/s Century Pulp & Paper	36.98	69.68	228.95	335.61
M/s IMN Green Energy Pvt. Ltd.	324.98	525.88	0	850.86
M/s Kailashi Devi Pulp & Paper Products	10.215	0	0	10.215
M/s Mahalaxmi Trading Company	6334.66	7277.19	9413.59	23025.45
M/s Ramaa Shyama Papers Pvt. Ltd.	24.85	24.29	0	49.14
M/s Shakumbhari pulp & Paper mill Ltd.	31.82	37.46	32.67	101.95
M/s Shivanya Enterprises	12.615	15.12	0	27.735

M/s Star Kraft Papers Pvt. Ltd.	97.48	0	0	97.48
M/s Daya Charan and Company	0	0	754.99	754.99
M/s Daya Charan and Company (Lucknow)	0	0	81.93	81.93
Total	6911.123	8021.175	10539.892	25472.19
Total quantity of waste plastic received from other industries in last 03 months – 25472.19 MT Avg. daily quantity of waste plastic received from other industries – 283.02 MT/day				

8. Estimated ash generation quantity (i.e. 59.98 MT/day) from Unit-1 and Unit-2 is much less than actual ash disposal quantity (25.14 MT/day) combined for Unit-1 & Unit-2, indicates unit is not maintaining the logbook properly.

Key Issue

1. Non-compliance w.r.t. consented discharge norms
2. Improper logbook for plastic waste generation and disposal.
3. Improper logbook for boiler ash generation and disposal

16. **Compliance Status**

As per Discharge norms: **Non-complying**

17. **Recommendations**

a. Unit shall improve the O&M of ETP to meet the consented discharge norms.
b. Unit shall install separate flow meter with totalizer at ETP inlet for measurement of quantity of effluent fed into ETP and maintain logbook for the same.
c. Unit shall maintain separate records for ash generation and ash disposal for Unit-I & Unit-II.
d. Unit shall maintain proper logbook for plastic waste generation and disposal.

18. **Inspection team details:**

Sr.No.	Name of officials	Designation	Organisation	Signature with date
1	Dr. R.K. Singh	Scientist – D	CPCB, Delhi	
2	Mr. Imran Ali	AEE	UPPCB	
3	Mr. Ashish	Hydrologist	UPGWD	
4	Ms. Shivangi Goswami	RA – II	CPCB, Delhi	
5	Sh. Ankit Shukla	SRF	CPCB, Delhi	
6	Sh. Muktesh Chaudhari	SRF	CPCB, Delhi	

Photographs



Photo 1: Entrance gate



Photo 2: ETP inlet



Photo 3: Equalization tank



Photo 4: Common Holding tank for feed to ICX reactor



Photo 5: Anaerobic ICX reactor



Photo 6: Secondary Clarifier



Photo 7: Filter feed tank



Photo 8: Activated Carbon Filter



Photo 9: ETP Outlet



Photo 10: OCEMS at ETP outlet

Annexure-II

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

191763/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 27/10/2023**

To,

M/sSILVERTOAN PAPERS LIMITED UNIT 2

9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 22531942 **Date :- 2023-08-24**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SILVERTOAN PAPERS LIMITED UNIT 2** located at **9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER/IMPORTEDWASTE PAPER -350 MT/DAY	KRAFT PAPER-300 MT/DAY, CAPTIVE POWER PLANT - 4.44 MW	KRAFT PAPER-300 MT/DAY, CAPTIVE POWER PLANT - 4.44 MW

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

PRADEEP SHARMA

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1	KRAFT PAPER-300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTEDWASTE PAPER -350 MT/DAY, CAPTIVE POWER PLANT - 4.44 MW	KRAFT PAPER-300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTEDWASTE PAPER -350 MT/DAY, CAPTIVE POWER PLANT - 4.44 MW	KRAFT PAPER-300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTEDWASTE PAPER -350 MT/DAY, CAPTIVE POWER PLANT - 4.44 MW	KRAFT PAPER-300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTEDWASTE PAPER -350 MT/DAY, CAPTIVE POWER PLANT - 4.44 MW

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.

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11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
1	700 KLD -DHANDERA DRAIN TO RIVER KALI WEST	700 KLD -DHANDERA DRAIN TO RIVER KALI WEST	700 KLD -DHANDERA DRAIN TO RIVER KALI WEST

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed

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TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

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C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	3.0
3.	Discharge point	3.0

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

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i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 40 TPH MULTI FUEL BOILER, 1 X 15 TPH BOILER	RDF/MSW/NRSW - 480 MT/DAY, AGRO FUEL- 300 MT/DAY	45 METER COMBINED STACK HEIGHT ABOVE FROM GROUND LEVEL	40 TPH MULTI FUEL BOILER with BAG FILTER and SELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR), 15 TPH BOILER with MULTI CYCLONE, WET SCRUBBER	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.

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7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.

11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.

12. made thereunder.

13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.

14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.

15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.

21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.

22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...

23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

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27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER-300 MT/DAY BY USING RAW MATERIAL AS WASTE PAPER/IMPORTEDWASTE PAPER - 350 MT/DAY, 40 TPH MULTI FUEL BOILER, CAPTIVE POWER PLANT OF CAPACITY- 4.44 MW Only at site 9TH K.M., BHOPA ROAD, DISTRICT-MUZAFFARNAGAR, U.P., 251001.
2. The Earlier Board has issued a CTO vide Ref No. The Earlier Board has issued a CTO vide Ref No. 172365/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022, Date: 17/01/2023 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
5. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
6. The unit will not use agro based raw materials in the production process.
7. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
8. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
9. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
10. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
14. The industry shall operate as per norms 1 X 40 TPH Multi Fuel Boiler Installed with Bag Filter And Selective Noncatalytic Reduction Technology (SNCR), 1 X 15 TPH Boiler (Stand By) with Multi Cyclone, Wet Scrubber and 45 Meter Combined Stack Height From Ground Level. Fuel for 40 TPH Boiler is RDF/MSW/NRSW - 480 MT/DAY and for 15 TPH Boiler is Agro Fuel- 300 MT/Day. Only Approved Fuel Be Permitted as Per CAQM Direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
15. As per the directions given by Commission for Air Quality Management in National Capital Region and

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Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMat point no. 65.

16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

20. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

21. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

22. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

23. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

31. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

32. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior

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approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

36. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

37. The unit shall submit the audited balance sheet for the current year.

38. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-II

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC030506

VALID FROM 26/01/2022 TO 25/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202201000088

Name of the Owner	AMIT GARG		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s SILVERTOAN PAPERS LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P.	Application Form Serial No.	MZFN0122NIN0101
Date of Submission	05/01/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	07/02/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	42.00

575

Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	15.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	54.00
Date of Energization (In Case of Electric Pump)		14/02/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	54.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:			178200.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery,

pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**19/04/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC048680

VALID FROM 26/01/2022 TO 25/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202201000087			
Name of the Owner	AMIT GARG		
Designation पद	DIRECTOR	**Company Name** कंपनी का नाम	M/s SILVERTOAN PAPERS LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P.	**Application Form Serial No.**	MZFN0122NIN0100
Date of Submission	05/01/2022	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	21/01/2007		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	125.00

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Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	62.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		27/01/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:			594000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery,

pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**19/04/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049536

VALID FROM 26/01/2022 TO 25/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202201000086			
Name of the Owner	AMIT GARG		
Designation पद	DIRECTOR	**Company Name** कंपनी का नाम	M/s SILVERTOAN PAPERS LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P.	**Application Form Serial No.**	MZFN0122NIN0099
Date of Submission	05/01/2022	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/2007		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	125.00

583

Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	62.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		22/01/2007	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	12.00
Maximum Allowable Annual Extraction of Ground Water:			712800.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
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- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
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- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery,

pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure – III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18958/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/12/2022

To,

M/s SILVERTOAN PAPERS LIMITED UNIT 2

9th Km , Bhopa Road , Muzaffarnagar,MUZAFFARNAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18958 and 27/12/2022 .
2. Reference of application (No. and date) 18715097 and 26/11/2022 .
3. Mr AMIT GARG of M/s SILVERTOAN PAPERS LIMITED UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9TH K.M., BHOPA ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.25 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	2.0 MT/ANNUM
3	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.10 MT/ANNUM
4	CATEGORY 34.2 AS PER SCHEDULE I (SLUDGE FROM TREATMENT OF WASTE WATER ARISING OUT OF CLEANING / DISPOSAL OF BARRELS / CONTAINERS)	THROUGH TSDF	1.0 MT/ANNUM

1. The authorization shall be valid for a period of 26/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI Date: 2023.01.10 13:23:44 +05'30'

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

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4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be

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sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.01.10 13:21:16 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.01.10 13:21:24 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (SUGAR)

I. GENERAL INFORMATION

Date of Inspection: 17.01.2024

1.	**Name of the unit with complete postal address**	M/s Dhampur Bio Organics Ltd, Unit- Mansurpur, (formerly known as D.S.M. Sugar Mansurpur), Village - Khanupur, Muzaffarnagar, U.P
2.	**Spatial Co-ordinates**	**Latitude:** 29.354217; **Longitude:** 77.717549
3.	**Operational Status**	Operational
4.	**Standalone/ integrated (with co-generation) Sugar/ sugar refinery**	Refinery sugar with Co-generation
5.	**Co-generation capacity, MW**	27.7 MW
6.	**Consented capacity of sugar Mill (TCD)**	Crushing capacity – 7000 TCD Co-generation capacity – 27.7 MW
7.	**Average actual crush rate (TCD)**	Crushing season started on 03.11.2023 Operational days including previous date of visit: 75 days; Total cane crushed: 602620 Tons ***Average crush rate:* 8034.93 *TCD***
8.	**Consent status & its validity with date** a. Air Consent b. Water consent c. Hazardous Waste Authorization	 a. Valid upto 31.12.2024 (*Annexure – 1*) b. Valid upto 31.12.2024 (*Annexure – 2*) c. Valid upto 23.12.2026 (*Annexure – 3*)
9.	**NOC from CGWA & its Validity with date**	Valid upto 14.09.2026 (*Annexure – 4*)

II. FRESH WATER CONSUMPTION

S. No.	Particulars	
10.	**Sources of fresh water**	
	a. Bore well/Tube well/ Any other & its No's	Bore well – 03 nos.
	b. Flow meter Installation at wells (Yes/No)	Yes
	c. Reading of Flow Meter during visit	Borewell-1: 0.0 m^3/hr; 388692 m^3 Borewell-2: 0.0 m^3/hr; 335015.9 m^3 Borewell-3: 59.67 m^3/hr; 304096.9 m^3
	d. Any Logbook maintained (Yes/No), if yes, attach.	Yes, maintained for all three borewells
	e. Permitted ground water abstraction (KLD) as per NOC from UPGWD	1400 KLD
	f. Actual avg. daily ground water abstraction (KLD)	537.85 KLD (03.11.2023 – 16.01.2024)
	g. Piezometric well	02 with telemetry.
11.	**Fresh water consumption (KLD)**	
	a. Sugar plant:	
	i. Cleaning, washing and machinery cooling make-up	UGR makeup – 35.04 KLD
	ii. Spray pond/PCT make-up	Process cooling tower makeup from ETP treated effluent, no freshwater use Molasses Cooling tower makeup from freshwater

		@ 2.56 KLD
	Total Sugar unit (Utility Section)	37.60 KLD
	b. Co-generation/Boiler section:	
	i. WTP – DM plant feed	364.87 KLD
	ii. Cooling tower make-up	9.19 KLD
	iii. Wet Scrubber make-up	Nil
	iii. Any other, such as ash quenching	No freshwater, only treated effluent is being used for ash quenching
	Total co-generation unit	374.05 KLD
	Total Industrial	411.65 KLD
	c. Residential etc.	127.21 KLD
	d. Total fresh water Consumption (KLD)	538.86 KLD
12.	**Specific water consumption, L/t of cane**	Based on total industrial consumption: 51.23 ltr/ton of cane crushed

13. Groundwater sample analysis results:

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{2-}	F^-	NO_3-N
Permissible limit as per BIS IS 10500:2012	6.5-8.5	15	-	2000	600	600	1000	400	1.5	45
Results	7.8	BDL	BDL	318	219	233	17	13	0.32	BDL
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Permissible limit as per BIS IS 10500:2012	-	-	-	200	100	-	-	0.05	0.003	-
Results	BDL	13	05	55	20	0.05	464	BDL	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Permissible limit as per BIS IS 10500:2012	0.05	1.5	0.3	0.3	0.02	0.01	-	0.01	-	15
Results	BDL	BDL	0.10	0.04	BDL	BDL	BDL	BDL	BDL	0.02

III. EFFLUENT MANAGEMENT SECTION

14.	**Waste water (Effluent) generation (KLD)**	
	a. Process cooling tower /spray pond over flow (for double sulphitation) (SRS Outlet)	Process cooling tower overflow to ETP: 689 KLD Unit is producing refined sugar, hence no Sulphitation process used
	b. Mills, boiling house,	Mill house to ETP: 76.32 KLD Boiling house to ETP: 121.44 KLD
	c. Soda/Acid boiling water (Hazardous)	Stored separately in RCC hazardous storage tank and then sprayed on bagasse thereafter used as boiler feed fuel
	d. Co-generation	DM plant reject to ETP @ 86.65 KLD Co-gen cooling tower blowdown to ETP @ 17 KLD
	e. IER wash water generation.	Directly used in the massecuration section
	f. Brine reject from brine recovery system	Brine reject is sprayed on bagasse thereafter used as

		boiler feed fuel
	g. Reject acid after regeneration of IER column.	Wastewater from BRS feed to ETP @ 320.48 KLD
	h. Brine solution reject after regeneration. (for refine sugar)	
	h. Total effluent generation: ➢ All effluent streams are collected in a collection pit located within factory area and then pumped to ETP located outside the factory area @ 1306.56 KLD ➢ Logbook of flow meter at ETP inlet line shows avg. daily effluent feed to ETP is 1306.56 KLD	
15.	**Permitted quantity of discharge as per Consent to Operate**	1244 KLD (For Reuse in Process and Irrigation)
16.	**Effluent discharge:** ➢ 1210.97 KLD fed into Lagoon as per ETP outlet logbook ➢ Treated effluent recycled to plant @ 379.21 KLD ➢ *Final discharge @ 641.10 KLD from lagoon to irrigation channel i.e. land discharge* Remaining stored in Lagoon and also used in fire hydrant line for spray on bagasse and ash quenching	
17.	**Specific effluent discharge, L/t of cane**	79.79 Ltr./ton of cane crushed
18.	**Treated effluent used from lagoon for irrigation, KLD**	641.10 KLD
19.	**Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes**	Yes; 01 RCC tank of capacity 37 m^3
20.	**Condensate Polishing Unit (CPU)** For treatment of excess process condensate, unit has installed Condensate Polishing Unit (CPU) which consists of Multi Grade Filter (MGF) – Activated Carbon Filter (ACF) – Reverse Osmosis (RO) of capacity 14 m^3/hr. Permeate from CPU is used for makeup in Co-gen cooling tower, Shredder cooling tower and Cold water UGR. Reject is being used for ash quenching. Rotameter type flowmeter installed at permeate from CPU which only shows instantaneous flow rate and cumulative total daily treated/permeate value is not available.	
21.	**Details/Schematic diagram of ETP:** ETP of 1600 KLD capacity installed having Physico-Chemical, Biological and Tertiary treatment and scheme is as below: *Inlet – Oil & Grease removal chamber with a skimmer – Lime Reaction tank – Equalization Tank (air mixing) – Primary Clarifier and Lamella Clarifier – Biological Aeration tank (Diffused aeration) – Secondary Clarifier* – Dual Media Filter (*DMF*) – Activated Carbon Filter (*ACF*) – *ETP outlet to lagoon and to irrigation channel*	
22.	**ETP and lagoon sample analysis results**	

Sample Location	Effluent flow rate (m^3/hr.)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	O & G (mg/L)
ETP Inlet	78.24	4.4	3132	1238	298	1116	-
ETP Outlet	55.5	7.3	83	18	40	612	BDL
Aeration tank	MLSS – 6347 mg/l; MLVSS – 4584 mg/l TDS – 400 mg/l						
Lagoon	1.07	7.8	74	16	17	628	-
Consent norms	-	5.5 – 8.5	250	100	100	2100	10

23.	**OCEMS status:** Installed and found functional, provided connectivity with CPCB server **Reading noted during visit:** pH – 7.3; COD – 120.5 mg/l; BOD – 16.1 mg/l and TSS – 12 mg/l

24. **Recipient Drain's Analysis Report-** Sample collected from nearby recipient drain, i.e. Mansurpur drain,

Upstream of the unit:

pH	BOD	COD	Nitrate	Sulfide
7.5	56	217.6	ND	0.55
TSS	TDS	Sulphate	Phosphate	Colour
118	874	38.878	1.073	60

Downstream of the unit:

pH	BOD	COD	Nitrate	Sulfide
6.46	192	816	0.541	0.35
TSS	TDS	Sulphate	Phosphate	Colour
168	1108	152.89	1.098	80

**All parameters are in mg/l except pH & colour (Hazen)*

ND- Not detected

25. **Storage of treated effluent** – 01 impermeable lagoon of capacity 10,000 m^3

26. **Sludge handling mechanism:**
Decanter has been installed for mechanical dewatering of raw sludge and the dewatered sludge is mixed with Press mud & Fly ash and provided to local farmers for use as manure.

27.	**Hazardous Substances (Quantity & way of Disposal)**	Oil & grease – Stored on site in drums and provided to TSDF

28. **Details of irrigation system & treated effluent used quantity:**
Unit has agreements with nearby farmers for use of treated effluent in irrigation in total land area of 180 hectares. As calculated from the logbook data provided by unit, the avg. daily quantity of treated effluent used for irrigation is 641.10 KLD.

29.	**Mode of disposal (route to reach Ganga)**	Treated effluent is used for irrigation

IV. AIR POLLUTION CONTROL, FUEL CONSUMPTION AND ASH HANDLING

30. **Details of Air Pollution Control System and stack monitoring results:**

Source	Air Pollution Control Device (APCD) installed	Stack height	Particulate Matter (PM) (mg/Nm^3)	Standard (mg/Nm^3)	Compliance status
Boiler 90 TPH	Electro Static Precipitator	60 m	38.2	80	Complying
Boiler 100 TPH	Electro Static Precipitator	60 m	36.8	80	Complying

31. **Fuel consumption and ash generation/disposal details:**

Total Quantity of bagasse consumed as boiler fuel as per data provided by unit	116859.7 MT during 03.11.2023 – 16.01.2024
Avg. daily bagasse consumption as boiler fuel	1558.13 MT/day
Estimated value of ash generation @ 2.5% of bagasse consumption	39 MT/day
Total Quantity of ash disposal as per data provided by unit	3049.76 MT during 03.11.2023 – 16.01.2024
Avg. daily quantity of ash disposed	40.67 MT/day
Method of disposal of Ash	Mixed with Dewatered sludge (Sludge quantity

		1.46 MT/day) and Press mud and then provided to farmers for use as manure.

V. OBSERVATIONS

1. Unit and ETP was found operational during visit.
2. A sample was collected from common collection pit and analysis results show pH – 3.9; BOD – 1556 mg/l; COD – 6568 mg/l; TSS – 155 mg/l and TDS – 5770 mg/l.
3. Flow meter has also been installed at ETP inlet line and logbook data shows avg. daily quantity of effluent feed to ETP is 1306.56 KLD which indicates that entire quantity of effluent pumped from collection pit (within plant premises) is fed into ETP.
4. Analysis results of samples collected from ETP Outlet show pH – 7.3 (against the notified norm of 5.5 – 8.5); BOD – 18 mg/l (against the notified norm of 100 mg/l for land disposal); COD – 83 mg/l (against the norm of 250 mg/l); TSS – 40 (against the notified norm of 100 mg/l for land disposal); TDS – 612 mg/l (against the notified norm of 2100 mg/l) and Oil & Grease – BDL (against the notified norm of 10 mg/l). These results indicate ***compliance*** with the stipulated discharge norms.
5. Analysis results of sample collected from lagoon show pH – 7.8 (against the notified norm of 5.5 – 8.5); BOD – 16 mg/l (against the notified norm of 100 mg/l for land disposal); COD – 74 mg/l (against the norm of 250 mg/l); TSS – 17 mg/l (against the notified norm of 100 mg/l for land disposal); TDS – 628 mg/l (against the notified norm of 2100 mg/l). These results indicate ***compliance*** with the stipulated discharge norms.
6. Unit has also installed STP (120 KLD capacity) for treatment of sewage and treated sewage is used for gardening within premises. Analysis results of sample collected from STP Outlet show pH – 7.4 (against the notified norm of 6.5 – 8.5); BOD – 04 mg/l (against the consented norm of 30 mg/l); COD – 26 mg/l (against the consented norm of 250 mg/l); TSS – 14 mg/l (against the consented norm of 100 mg/l). These results indicate ***compliance*** with the stipulated discharge norms.
7. Effluent generated from Tube cleaning is stored in a separate Hazardous tank and sprayed on bagasse which is further used as boiler feed fuel. Sample collected from this tank show pH – 11.6; COD – 20260 mg/l; BOD – 7034 mg/l; TSS – 2521 mg/l and TDS – 30964 mg/l.
8. Significant increase in BOD (56 mg/L to 192 mg/L), COD (217.6 mg/L to 816 mg/L) and Sulphate (38.87 mg/L to 152.89 mg/L) in drain at downstream as compared to upstream of the Unit indicates industrial contribution.

Overall Compliance status: Complying

VI. RECOMMENDATIONS

1. Unit shall install flow meter with totalizer at fire hydrant line carrying treated effluent from ETP.
2. Unit shall install flow meter with totalizer at Inlet and Outlet of CPU.

INSPECTION TEAM:

Inspection team details:				
S. No.	**Name of officials**	**Designation**	**Organisation**	**Signature with date**
1.	Dr. R.K. Singh	Scientist – D	CPCB	
2.	Sh. Imran Ali	AEE	UPPCB	
3.	Mr. Ashish Kumar	Hydrologist	UPGWD	
4.	Mr. Ankit Shukla	SRF	CPCB	
5.	Mr. Maneesh Yadav	JRF	UPPCB	

PHOTOGRAPHS:



Photo 1: Unit's Entrance Gate



Photo 2: ETP inlet line with flow meter



Photo 3: Oil & Grease tank with skimmer



Photo 4: Equalization tank



Photo 5: Aeration tank



Photo 6: Secondary Clarifier



Photo 7: Tertiary treatment (DMF + ACF)



Photo 8: ETP outlet



Photo 9: Lime dosing tank



Photo 10: ETP Outlet OCEMS



Photo 11: ETP outlet flow meter



Photo 12: Flow meter for irrigation



Photo 13: ETP energy meter



Photo 14: Borewell with flow meter



Photo 15: RO plant in CPU



Photo 16: CPU flow diagram onsite



Photo 17: Fuel (bagasse) conveyor to boilers



Photo 18: ESP and Stack

Sewage Treatment Plant (STP) photos



Photo 19: Inlet Collection tank



Photo 20: Anoxic Tank, MBBR and Tube settler



Photo 21: Filters in STP



Photo 22: STP flow diagram onsite

Annexure-I

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
71385/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019

Dated : 25/02/2020

To ,

Shri ARVIND KUMAR DIXIT
M/s DSM SUGAR MANSURPUR
DSM Sugar Mansurpur, Tehseel - Khatauli, District - Muzaffarnagar(U.P),MUZAFFAR NAGAR,251203
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DSM SUGAR MANSURPUR

Reference Application No. 6362994

Dated : 25/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DSM SUGAR MANSURPUR. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

CEO
C-3.

U.P. Pollution Control Board

Dated : 25/02/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Sugar Cane-7000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	90 TPH Boiler	Bagasse	1	Particulate Matter	60 Meter From Ground Level
2	100 TPH Boiler	Bagasse	1	Particulate Matter	60 Meter From Ground Level
3	1000 KVA DG Set	Diesel	1	Sulphur Dioxide	As per EPA Rules 1986
4	500 KVA DG Set	Diesel	1	Sulphur Dioxide	As per EPA Rules 1986

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986
3	1	Sulphur Dioxide	As per EPA Rules 1986
4	1	Sulphur Dioxide	As per EPA Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.02.25 12:08:25 +05'30'

CEO

C-3.

Annexure – 2

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
71391/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 25/02/2020

To ,

Shri ARVIND KUMAR DIXIT
M/s DSM SUGAR MANSURPUR
DSM Sugar Mansurpur, Tehseel - Khatauli, District - Muzaffarnagar(U.P),MUZAFFAR NAGAR,251203
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DSM SUGAR MANSURPUR

Reference Application No :6363454 **Dated :25/02/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DSM SUGAR MANSURPUR is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.02.25 11:56:51 +05'30'
CEO
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Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.02.25 11:56:51 +05'30'
CEO
C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DSM SUGAR MANSURPUR vide

Consent Order No. 6363454/ Water

Dated : 25/02/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Sugar Cane-7000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	100 KLD	Septic Tank
2	Industrial	1244 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	100 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	1244 KLD (For Reuse in Process and Irrigation)

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2. The E.T.P. unit operation line up Strengthening is to be maintained.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
5. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
6. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
7. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
10. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7
Hours basis.
11. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
13. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
14. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
15. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
16. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
17. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
21. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. The show cause notice issued by the Board Headquarters to the industry vide letter No-H 24300/C-3/water-315/MZR/Show Cause/ 2018 dated-03.08.2018 is revoked.
24. Minimum 33% of the land on which unit is established will be covered and maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
25. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

26. The industry shall install Condensate Polishing Unit for boilers as recommended in ETP validation report of M/s National Sugar Institute, Kanpur submitted by the industry.
27. The capacity of the sludge drying beds is inadequate. The industry shall install mechanical sludge handling system as recommended in ETP validation report of M/s National Sugar Institute, Kanpur submitted by the industry.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2018.02.26 11:03:xx +05:30

CEO

C-3.

Annexure 3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 15581/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2021

Dated :07/01/2022

To,

M/s DSM SUGAR MANSURPUR

DSM SUGAR MANSURPUR VILLAGE KHANUPUR ,MUZAFFAR NAGAR,251203

Tehsil : Khatauli

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 15581 and 07/01/2022 .
2. Reference of application (No. and date) 14005051 and 19/11/2021 .
3. Mr PAWAN KUMAR SHARMA of M/s DSM SUGAR MANSURPUR is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at DSM SUGAR MANSURPUR VILLAGE KHANUPUR ,MUZAFFAR NAG .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 5.1 Used or Spent Oil	TROUGH TSDF	0.8 MT/Annum
2	Schedule I, Cat. 5.2 Wastes or Residues Containing Oil	TROUGH TSDF	0.2 MT/Annum

1. The authorization shall be valid for a period of 23/12/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.02.12 22:10:59 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar to ensure the compliance of the conditions imposed in the certificate for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.02.12 22:11:12 +05'30'

CEO/EE, I/C Circle

Annexure-4

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 14/09/2026

Registration No.: 202108000293

Name of the Owner	PAWAN KUMAR SHARMA		
Address of the Applicant	Village-Khanpur, Block-Khatauli, District- Muzzafarnagar	**Application Form Serial No.**	MZFN0821RIN0042
Date of Submission	10/08/2021	**Specimen Signature**	
Company Name	DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills	**Company Address**	Village: Khanupur, Block: Khatauli, District: Muza
Location Particulars			
District	Muzaffar Nagar	**Block**	KHATAULI
Plot No./Khasra No.	Existing premises khasra detail attached	**Municipality/Corporation**	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2004		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	60.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	45.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	100.00
Date of Energization (In Case of Electric Pump)		01/04/2004	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:			72000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application On 30 Mar 2020 due to NGT order & further as per State Guidelines it is pending with CGWA.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 9(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 5".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/.June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

- i) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- ii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 14/09/2026

Registration No.: 202108000301

Name of the Owner	PAWAN KUMAR SHARMA		
Address of the Applicant	Village-Khanpur, Block-Khatauli, District- Muzzafarnagar	Application Form Serial No.	MZFN0821RIN0043
Date of Submission	10/08/2021	Specimen Signature	
Company Name	DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills	Company Address	Village: Khanpur,Block: Khatauli, District: Muzaf

Location Particulars

District	Muzaffar Nagar	Block	KHATAULI
Plot No./Khasra No.	Existing land details attached.	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	45.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/04/2004	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			72000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application On 30 Mar 2020 due to NGT order & further as per State Guidelines it is pending with CGWA,		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

- i) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- ii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 14/09/2026

Registration No.: 202109000328

Name of the Owner	PAWAN KUMAR SHARMA		
Address of the Applicant	Village-Khanpur, Block-Khatauli, District- Muzzafarnagar	Application Form Serial No.	MZFN0921RIN0058
Date of Submission	11/09/2021	Specimen Signature	
Company Name	DSM Sugar Mansurpur (A Unit ofDhampur Sugar Mills	Company Address	Village: Khanpur,Block: Khatauli, District: Muzaf

Location Particulars

District	Muzaffar Nagar	Block	KHATAULI
Plot No./Khasra No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	60.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	200.00
Date of Energization (In Case of Electric Pump)		01/04/2004	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			115200
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Industry Submitted Application On 30Mar 2020 due to NGT order & furtheras per State Guidelines it is pendingwith CGWA		
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INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:12.01.2024**

1.	Name of the unit with complete postal address:	Parijat Paper Mills ltd. 10.6 KM stone, Bhopa Road, Muzaffarnagar, Muzaffarnagar UP
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.46898699,77.807937
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 31.07.2023 and no:187907/UPPCB/MNAGAR/CTO/BOTH/MUZAFFARNAG available with validity till 31.12.2025 Attached at Annexure I

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using both recycled fiber waste paper) mixed type (imported/ indigenous) as per availability
6.	**Raw material**	
	a. Consented value	175 MT/D
	b. Actual consumption (as per logbook)	9,870 MT (from Nov 2023 to 10 Jan 2024)
	c. Estimated daily consumption	141 MT/day
7.	**Production**	
	a. Consented value	150 MT/D
	b. Actual Production (as per logbook)	8475.5 MT (from Nov 2023 to 10 Jan 2024)
	c. Estimated daily production	121 MT/day
	d. Yield (%)	85 % of raw material
	e. Estimated waste produce	15 % of raw material i.e. 20 MT/D
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	UPGWB NOC available with validity till 05.06.2025
	b. Details of borewell	Two borewells with sealed flow meter found installed
	c. Permitted withdrawal quantity	750 KLD
	d. Actual withdrawal quantity	6526 KL (as per logbook of December,23)
	e. Estimated daily withdrawal quantity	210.5 KLD
	f. Specific fresh water consumption	1.74 KL/MT of paper

g. **Groundwater Analysis Report-** Quality of Groundwater is compared with Bureau of Indian Standard (BIS) Drinking Water — Specification (Second Revision) IS 10500: 2012.

Sample location: Borewell 1 **Depth:** 180 ft.	**Parameters →**	**pH**	**COD**	**TDS**
	Permissible Limit→	6.5-8.5	-	2000
	Sample→	7.7	BDL	376

*all values are in mg/l except pH

9.	**Effluent Management**			
	a. Consented discharge value	ZLD unit with no outside discharge		
	b. Actual effluent generation (as per logbook)	93595 KL in Dec 2023		
	c. Estimated effluent generation daily	3019.2 KLD		
	d. Actual recycling of treated effluent within process	Partially treated (Primary/ Sedicell)	2,961.88 KLD	
		Treated effluent (ETP outlet)	No data available due to unavailability of flow meter at outlet	
		Total recycled	2,961.88 KLD	
	e. Losses in ETP %	2 % against typical 2-3 % in form of moisture in generated sludge		
	f. Specific effluent discharge	Nil		
10.	**Verification of ZLD**			
	a. Specific fresh water consumption (as per particular 9.f)	1.74 KL/MT i.e. < 2 KL/MT		
	b. Effluent discharge	Nil		
	c. Metering of effluent generation & recycling point	Effluent generation	No only V-notch provided	
		Recycling points	Yes, logbook maintained	
	d. BOD/COD characteristics of effluent at ETP inlet	BOD (mg/l)	11900	
		COD (mg/l)	25520	
	Conclusion	High value of BOD/COD of effluent at ETP inlet indicate that unit is recycling the treated effluent at maximum extent in a close loop system. Low values of specific fresh water consumption (< 2 KL/MT) also indicate that unit only abstract fresh water to top up the losses (i.e. evaporation, sludge etc.) accrued during paper making.		
11.	**Effluent treatment plant (ETP)**			
	a. ETP consists of	Sedicell, Primary treatment, Biological treatment followed by tertiary treatments		
	b. Installed capacity	Unit has installed ETP with Primary treatment unit having capacity of 3950 KLD & Secondary biological treatment of capacity 1212 KLD which seems adequate as more than 95% wastewater is being recycled after primary treatment only.		
	c. Metering at ETP	ETP inlet	No only V-notch provided	
		Recycling points	Yes, logbook maintained	
		ETP outlet	No	
	d. Operational status	Operation		
		Flow at inlet: 125 m3/hr. (as per V-notch reading)		
		MLVSS/MLSS in aeration tank: 1576/3289		

	e. OCEMS at ETP outlet		OCEMS was found installed at outlet of Unit. However, as informed by unit representative connectivity of OCEMS was discontinues as unit has achieved ZLD status as per CPCB SOP		
	f. Effluent Characteristics				
	Parameter	**ETP inlet**	**ETP outlet**	**Norms as per consent**	**Compliance w.r.t. consent**
	pH	5.7	7.3	Not applicable as unit is recycling the treated effluent back into the process. No outside discharge onto land/surface disposal	NA
	BOD (mg/l)	11900	652		NA
	COD (mg/l)	25520	1482		NA
	TSS (mg/l)	6902	256		NA
	TDS (mg/l)	25024	2640		NA
	g. ETP Sludge generation				
	a. Biological sludge generation (as per logbook)		ETP sludge 220 Kg in Dec 23 as per Form 10		
	b. Daily sludge generation		7 Kg/D		
	c. Specific sludge generation		0.5 kg/T of paper		
	d. Estimated sludge generation @ 30 % of inlet TSS load at aeration tank		8 kg		
	e. Sludge Management & disposal		Provided to BOWML (TSDF) for final disposal Form 10 & Form 4 provided as record		
	Remark Secondary sludge generation is very less as more than 95% of waste water is being recycled after primary treatment only.				
12.	**Non-paper solid waste management (Plastic waste)**				
	Non-paper solid waste generated (As per logbook)		59.12 MT (from Nov.23 to Dec 23) provided to Suraj plastic company (an authorized recycler recognized by UKPCB) for further recycling (agreement copy and sales records are provided by unit)		
	Daily waste generation		1 MT/Day		
	Specific Non-paper solid waste generation		0.8 % of paper produce		
	Potential solid waste generation @3.5 % of paper		4.2 MT/Day against 1 MT/Day as per logbook data Hence actual non-paper solid waste generation is much lower than the estimated value indicate that logbook is not maintained properly.		
13.	**Air Pollution management**				
	a. Boiler capacity		14 TPH		
	b. Stack details		Stack Height -33.5 m, diameter- 1.2 m		
	c. APCD installed		Multicyclone and Wet scrubber		
	d. Estimated steam requirement @ 1.6 T/T of paper produce		193.6 T/day		
	e. Fuel used		Bagasse and wood chips		
	f. Fuel consumption (as per logbook)		1727 MT (as per logbook data of Dec23)		
	g. Daily fuel consumption		55.7MT/D		
	h. Estimated fuel consumption @ 3 T steam/ T of bagasse		64 MT/D		
	i. Daily ash generation (As per logbook)		43.31 MT (as per logbook data of Dec23) or **1.4** MT/D		

	j. Estimated ash generation @ 2.5 % of fuel consumed	**1.39** MT/D
	k. Ash generation w.r.t of fuel consumed (%)	1.6 %
	l. Disposal of ash generated	Disposed of in low laying area
	m. Stack monitoring results	Date of Monitoring: 03/02/2024 by UPPCB Particulate Matter (PM): 47.6mg/Nm^3 against standard of 80 mg/Nm^3 - **Complying**
	Remark Actual fuel consumption and boiler ash generation are in line with the estimated fuel consumption and ash generation at current production rate. However, unit has to ensure safe disposal of generated ash.	
14.	**Hazardous waste management**	
	Authorization status	Available with validity till 29.04.2028
	Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
	Hazardous waste generated	ETP sludge 220 Kg, Empty barrels 30 Kg, Black oil 50 Liter and cloths 40 Kg in Dec 23 (as per Manifest for hazardous waste (form 10) dated 30.12.2023 provided by unit)
15.	**Major observation & Key issues** **a.** Unit and ETP both were found operational at the time of visit. **b.** Unit is engaged in manufacturing of Kraft paper using recycled fiber (waste paper) of mixed type with existing production of 121 MT/d against installed capacity of 150 MT/D. % yield measured as 85% of raw material. **c.** Unit has installed ETP with Primary treatment unit having capacity of 3950 KLD &Secondary biological treatment of capacity 1212 KLD which seems adequate as more than 95% wastewater is being recycled after primary treatment only. **d.** OCEMS was found installed at outlet of Unit and as informed by unit representative connectivity of OCEMS was discontinues as unit has achieved ZLD status as per CPCB SOP **e.** Specific fresh water consumption is calculated as 1.74 KL/T of paper produce. **f.** The analysis results of samples collected from ETP inlet shows pH: 5.7, COD: 25520 mg/l, BOD: 11900 mg/l, TSS: 6902 and TDS: 25024. **g.** The analysis results of samples collected from ETP outlet shows pH: 7.3, COD: 1482 mg/l, BOD: 652 mg/l, TSS: 256 and TDS: 2640. As the unit is opted for ZLD and recycling the all treated effluent back into the process. Hence notified discharge norms are not applicable at ETP outlet. **h.** Analysis results of sample collected from aeration tank shows MLVSS/MLSS as 1576/3289mg/l. Results indicate that the aeration tank of the unit is not in stabilized condition **i.** 89 % reduction in TDS without TDS reduction unit observed in ETP indicate that dilation of ETP outlet can't be ruled out. However, unit does not discharge treated effluent outside and found operating at ZLD. **j.** Non-paper solid waste (plastic waste), generated @ 0.8 % of paper produce, was being provided to Suraj plastic company Roorkee, an authorized recycler recognized by UKPCB with registration certificate no. UEPCB/HO/Plastic-Reg/2019/1928 dated 29.01.2019, for further recycling. Agreement copy and sales records are provided by unit. **Key Issue** **a.** V-notch was found installed at ETP inlet against the desirable flow meter with totalizer facility. No flowmeter was found installed at final ETP outlet for metering. **b.** High value of BOD/COD of effluent at ETP inlet indicate that unit is recycling the treated effluent at maximum extent in a close loop. Low values of specific fresh water consumption (< 2 KL/MT) also indicate that unit only abstract fresh water to top up the losses (i.e. evaporation, sludge etc.) accrued during paper making. However, as the unit has not installed flow meter with totalizer at ETP inlet and outlet that's why ZLD status cannot be confirmed without proper water balance **c.** Actual Non-paper solid waste (plastic waste) generation not in line with the estimated	

	generation indicate logbook is not maintained properly.
16.	**Compliance Status** **As per Discharge norms:** ZLD unit (no discharge)
17.	**Recommendations:** **1.** Unit shall install flow meter with totalizer facility at ETP inlet and outlet as per charter for ZLD verification. 2. Unit shall maintain the plastic waste generation data properly.

Inspection team details:

Sr.No.	CPCB officials	Designation	Organisation	Signature with date
1	Mr. C.B. Chourasia	Scientist E	CPCB, Delhi	
2	Mr. Vipin Kumar	RA-III	CPCB, Delhi	
3	Dr. Vivek Rana	RA-I	CPCB, Delhi	
Sr.No.	**SPCB/SMCG officials**	**Designation**	**Organisation**	**Signature with date**
1	Mr. Y.K. Mishra	AEE	UPPCB	
2	Mr. Pushkar Singh	TA	UPGWD	

Photographs

Fig.1: Entrance gate



Fig.2: Manufacturing process area



Fig.3: ETP inlet



Fig.4: Aeration tank



Fig.5: Borewell flow meter



Fig.6: Environmental lab



Fig.7: Flow meter at recycling line	Fig.8: ETP energy meter
	

Annexure – I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

187907/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 31/07/2023**

To,

M/sPARIJAT PAPER MILLS LTD

10.6 Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 21856847 **Date :- 2023-07-03**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s PARIJAT PAPER MILLS LTD** located at **10.6 Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper- 175 MT/Day, Rosin, Alum etc.	Krafi Paper- 150 MT/Day	Krafi Paper- 150 MT/Day

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Kraft Paper- 150 MT/Day by using raw material as Waste Paper- 175 MT/Day, Rosin, Alum etc	Kraft Paper- 150 MT/Day by using raw material as Waste Paper- 175 MT/Day, Rosin, Alum etc	Kraft Paper- 150 MT/Day by using raw material as Waste Paper- 175 MT/Day, Rosin, Alum etc	Kraft Paper- 150 MT/Day by using raw material as Waste Paper- 175 MT/Day, Rosin, Alum etc

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i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	ZLD	ZLD	ZLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	< 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

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AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	4.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 14 TPH Boiler, 1 X 12 TPH Boiler	Bio Fuel-200 MT/Day	36 meter combined stack height from ground level	Multi Cyclone On Each, Wet Scrubber (Common)	AS PER CAQM DIRECTION

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2	1 X 225 KVA DG, 1 X 125 KVA DG SETS	PNG/DIESEL (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

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9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper- 150 MT/Day by using raw material as Waste Paper- 175 MT/Day, Rosin, Alum etc. only at site at 10.6 Km Stone, Bhopa Road, District-

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Muzaffarnagar, U.P.

2. The industry must complying the conditions of NOC obtained by UPGWD for abstraction of ground water.

3. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.

4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.

5. The industry shall operate as per norms 1 X 14 TPH Boiler installed with Multi Cyclone, Wet Scrubber (Common), 1 X 12 TPH Boiler installed with Multi Cyclone, Wet Scrubber (Common) and 36 meter combined stack height from ground level. Fuel for Boiler is Bio Fuel-200 MT/Day. Unit already have 1 X 225 KVA, 1 X 125 KVA DG Sets, fuel for DG Set is Diesel/PNG. Only approved fuel is permitted as per CAQM direction.

6. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

7. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.

8. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

9. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.

10. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

11. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.

12. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

13. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.

14. DG sets under 800 KW have been fitted with Dual fuel system (7O % Gas + 3O % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (7O % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

15. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

16. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

19. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion

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from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

20. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

21. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

22. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.

23. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.

24. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

25. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

26. Industry shall comply the order passed by Hon'ble NGT time to time.

27. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

28. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board after expansion in existing unit.

29. Industry shall not use furnace oil/pet coke as a fuel.

30. Industry shall ensure proper disposal of boiler ash.

31. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

32. The unit shall submit the audited balance sheet for the current year.

33. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

34. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

35. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

36. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.08.17 15:43:52 +05'30'
Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.08.17 15:44:05 +05'30'
Chief Environmental Officer (Circle 3)

Annexure-IV

3/14/22, 4:27 PM

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG017628

VALID FROM 06/06/2020 TO 05/06/2025

Registration No.: 202110000155

Name of the Owner	AMIT MITTAL		
Address of the Applicant	10.6 Km State Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN1021R0072
Date of Submission	08/10/2021	Specimen Signature	
Company Name	M/s PARIJAT PAPER MILLS LIMITED	Company Address	10.6 KM. BHOPA ROAD MUZAFFARNAGAR, U.P

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6 KM. BHOPA ROAD , MUZAFFARNAGAR, U.P	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	44.00
Date of Energization (In Case of Electric Pump)		21/01/2004	
Maximum Allowable Rate of Withdrawal (m^3/hr.)	44.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			532000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	DUE TO CHANGE IN PORTAL FROM CGWA TO UPGWD		

Against Case

This No-Objection certificate authorizes the owner/ applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j) for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

Conditions:

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC.
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- • For manual measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be get analyzed from NABL approved lab. Besides, one sample (1 lit. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/ tube wells site for providing the location, piezometer/ tube well number, depth, and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified

auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per GPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User**: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Committee.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 14/03/2022

Place: Muzaffar Nagar

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG046580

VALID FROM 06/06/2020 TO 05/06/2025

Registration No.: 202110000157

Name of the Owner	AMIT MITTAL		
Address of the Applicant	10.6 Km Stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN1021R/N0071
Date of Submission	08/10/2021	Specimen Signature	
Company Name	M/s PARIJAT PAPER MILLS LIMITED	Company Address	10.6 KM, BHOPA ROAD , MUZAFFARNAGAR, U.P

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	10.6 KM, BHOPA ROAD , MUZAFFARNAGAR, U.P	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	17/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	30.00
Date of Energization (In Case of Electric Pump)		29/01/2004	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	30.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			90000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	DUE TO CHANGE IN PORTAL FROM CGWA TO UPGWD		

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

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- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified

auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 14/03/2022

Place: Muzaffar Nagar

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Annexure – III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19975/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2023

Dated :20/04/2023

To,

M/s PARIJAT PAPER MILLS LTD

10.6 KM stone, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19975 and 20/04/2023 .
2. Reference of application (No. and date) 20394981 and 25/03/2023 .
3. Mr AMIT MITTAL of M/s PARIJAT PAPER MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6 KM STONE, BHOPA ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULES I (Used Or Spent Oil)	THROUGH TSDF	0.225 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULES I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.30 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULES I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.075 MT/Annum
4	CATEGORY 34.2, AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	1.5 MT/Annum

1. The authorization shall be valid for a period of 19/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

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1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

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Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management

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and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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Date: 2023.05.08 11:55:14 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

GHAN SHYAM Digitally signed by GHAN SHYAM
Date: 2023.05.08 11:55:21 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (DISTILLERY- MOLASSES)

A. General section **Date of inspection:17.01.2023**

1.	Name of the unit with complete postal address:	M/S Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	LAT 29.4288 LONG 77.7788
3.	Industry Operational status	**Operational**
4.	Consent status	Having validity upto 31/12/2024. As per the consent, the unit is allowed to produce Rectified Spirit / Extra Neural Alcohol/Ethanol @ 160 KLPD using C-Heavy and @ 200KLD using B-Heavy molasses.**(Annexure-I)**
5.	Environment Clearance	No. J-11011/369/20056-IA.I. dated 25-01-2007

B. Production process and infrastructure

6.	**Raw material** B-Heavy Molasses & C-heavy Molasses	
7.	**Production**	
	a. Consented value	160 KLPD using C-Heavy and @ 200KLD using B-Heavy molasses
	b. Actual Production (as per logbook)	160 KLPD using C – heavy molasses as raw material.
	c. Type of Molasses	B heavy (01.11.23 to 10.01.24) C-Heavy (11.01.24 to 16.01.24)
	d. Quantity of Molasses	425840 Qtl (1.11.2023 t0 16.01.2024)
	e. Average daily production	169.88 KLD using B-heavy Molasses
8.	f. Total Alcohol Production	12571.2 KL (Nov to 16 Jan 2024)
9.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	Yes, having validity 17.08.2026 for two Bore-wells and upto 18.08.2026 for 03rd Bore-well**(Annexure-II)**
	b. Details of borewell	03
	c. Flow meters	Electromagnetic flow meters installed
	Meters Reading	

	Borewell – 1	Borewell – 2	Borewell – 3
Instantaneous flow rate (m^3/hr)	0	59.87	39.50
Totalizer (m^3)	50578.13	301288.82	211940.27

	a. Permitted withdrawal quantity	1800 KLD
	b. Actual withdrawal quantity from Nov to Jan 2024	66607 KL
	c. Avg. daily withdrawal quantity	865.06 KLD
	d. Specific fresh water consumption	5.29 kl/kl of production
10.	**Manufacturing Process**	
	a. Consented discharge value	ZLD
	b. Type of Fermentation technologyadopted	Fed Batch Fermentation
	c. Type of Distillation technology adopted	MPR Distillation

	Effluent Management scheme *Raw Spent wash → MEE (6 stage of capacity 2272 KLD) → Incineration Boiler (60 TPH) →Ash prov to M/s Ram Potash Pvt. Ltd. for the production of potash granules.* *MEE condensate and other low strength effluent, → CPU (1719 m^3)*			
	Waste water Generation (spent wash)			
	a. Actual spent wash generation (as per logbook of Nov to 16 Jan 2024)	82889 KL		
	b. Avg. effluent generation daily	1120.12 KLD		
	c. Fermenter wash	3475 KL (01.11.2023 to 16.01.2024)		
	d. CPU RO-Reject	7963 KL (01.11.2023 to 16.01.2024)		
	e. Specific effluent generation	6.59 KLD (01.11.2023 to 16.01.2024)		
	f. Spent wash from lagoon	Approx. 7252 kl (98 KLD)		
	g. Total Quantity of effluent feed to MEE (KL)	101579 KL ~ 107667 T (Sp. gravity 1.06) (fermenter wash +CPU Reject + raw spent wash+ from lagoon)		
	h. Feed to MEE (T)	107667		
	i. Feed to MEE (Ton/day)	1454.9		
	j. MEE Capacity and stages	**2272 m^3/day, Forced circulation and falling film, 6 effect**		
	k. MEE Condensate generated (TPD)	1054.4		
	l. MEE concentrate generated (TPD)	401.4 T		
	m. CPU , Capacity	1719 m^3		
	n. CPU Scheme ***Equalization tank→PHE→Buffer tank→Anaerobic Digester→ Aeration Tank→ Secondary tank→HRCC→MGF→ACF→UV& RO***			
	o. Treated effluent from CPU	Used in molasses dilution and cooling tower makeup		
	p. Total quantity of other effluent feed to CPU (1.11.2023 to 16.01.2024)	**91651 KL (1238.52 KLD)** (77956 KL MEE condensate + 13595 KL Cooling tower + blow down)		
		Total quantity recycled **(KL)**	83688 KL	
			39572 in molasses dilution	44116 in cooling tower make up
		Total quantity recycled per day **(KLD)**	1130.91 KLD	
			534.75 in Molasses Dilution	596.16 Cooling tower makeup
	q. Quantity sent back to MEE (RO Reject)	7963 KL 107.68 KLD		
	r. Losses in ETP %	No losses		
11	**s. Actual effluent discharge**	**ZLD**		
12	**Incineration Boiler**			
13	a. Installed capacity	60 TPH		
14	b. Fuel used	slop and bagasse		
15	c. C. Emission control system or Air Pollution Control Device (APCD) installed (Yes/No)	Yes		
16	d. Stack height	84 mtrs		
17	e. APCD	Bag filters		
18	f. Steam generation	44 TPH		
19	g. Slop consumed in incineration	29709		

	boiler (MT)	
20.	h. Slop consumed in incineration boiler (MT/day)	401.4
	i. Ash generation (MT)	5677.03 (avg.) (76.71MT/day)
	j. Method of disposal	Ash provided to M/s Ram Potash Pvt. Ltd. for the production of potash granules.
21.	**Flow meters Details**	
	At MEE	
	a. Mass flow meter with totalizer	yes
	b. Inlet of MEE	Totalizer reading 1852810 MT & mass flow rate 59.77 m^3/hr
	c. Outlet of MEE	Totalized reading was 1050.12 MT and mass flow rate 17.32m^3/hr
	At CPU	
	d. Flow meters	Installed Electromagnetic flow meter

g. Readings on the day of visit

Flow meter installation location at CPU	Instantaneous flow rate (m^3/hr)	Totalizer (m^3)
MEE condensate fed to CPU	42	308684
Treated effluent i.e. permeate from RO system installed in CPU	20	31051

22.

At Incineration Boiler

Emission control system or Air Pollution Control Device (APCD) installed (Yes/No)	Yes

Flow meters installed with readings

	Common feed line to boiler	Recirculation line before feed to boiler	Actual Feed rate of slop to boiler
	1	2	3 = 1 – 2
Instantaneous flow rate (m^3/hr)	24.14	8.70	15.44m^3/hr (i.e. 370.56 KLD)
Totalizer (m^3)	807080.18	393024.36	

Lagoon Details:	For storage of spent wash, the unit has 02 impermeable lagoons of capacity 14000 m^3 each. (02 nos.). The details are as follows;

No. of Lagoons	Capacity (m3)	Present Status
Lagoon -1	14000	Filled with approx. 30% of spent wash
Lagoon -2	14000	Filled with approx. 15% of spent wash
Lagoon-3	6500	Found dismantled

As per the consent condition, ***the storage capacity of the lagoons installed for***

more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one month from date of issuance of CCA. However, it was observed during visit the unit is having 2 lagoons of total capacity 28000 m³ which is much more than the permitted capacity.

a. PTZ camera and b. Stack Emission monitoring system	PTZ installed at lagoon and provided connectivity to CPCB server Yes installed and connected

Effluent Characteristics

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	Colour (mg/l)	TDS (mg/l)	TSS (mg/l)
1.	Raw spent wash	5.3	210240	83850	195630	-	-	
2.	MEE feed	5.1	146720	67689	164370	-	-	-
3.	MEE Concentrate	5.9	463680	166698	523190	-	-	-
4.	Feed to Incineration boiler	7.8	504000	222249	538310	-	-	-
5.	Lagoon-1	3.4	141920	36859	125330	-	-	-
6.	Lagoon-2	6.4	206400	69332	170850			
7.	CPU inlet	4.5	2654	895	-	10	2448	408
8.	CPU outlet (RO permeate)	4.5	107	35	-	BDL	372	268

- Analysis result of sample collected from line carrying raw spent wash and feed to MEE showed pH- 5.3-5-1, Total Solids – 164370mg/l-195630 mg/l, COD – 210240 mg/l-146720 mg/l and BOD – 83850 mg/l-67689mg/l respectively.
- Analysis result of spent wash sample collected from outlet of MEE (i.e. MEE Conc.) feed to incineration boiler (i.e. Slop) showed pH- 5.9-7.8, Total Solids – 523190 mg/l, 538310 mg/l, COD – 463680 mg/l- 504000 mg/l and BOD – 166698 mg/l-222249 mg/l respectively. Solid content of Slop is 52-53%, which indicates that unit is consuming spent wash having >45% solid content in incineration boiler.
- Analysis result of spent wash samples collected from lagoon -1 & lagoon 2 of capacity 14000 m³ showed pH- 3.4-3.6, Total Solids – 125330 mg/l -170850mg/l, COD – 141920 mg/l -206400 and BOD – 36859mg/l -69332 mg/l respectively. **Total solids concentration in sample collected from Lagoon -1 & 2 is 12.5 % and 17 % respectively which indicates that unit has stored raw spent wash in both the lagoons.**
- Analysis result of sample collected from the outlet of CPU showed pH – 4.5, TSS – 268 mg/l, COD – 107 mg/l, BOD – 35 mg/l, TDS – 372 mg/l and Colour – BDL which indicates that treated effluent from CPU is suitable for reuse in process/molasses dilution.

Analysis results of groundwater samples collected from Borewell

Parameters	Hand pump inside Molasses plant	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.4	6.5-8.5
Conductivity (µmho/cm)	1111	-
Colour (colour units)	BDL	15
COD (mg/l)	BDL	-
TDS (mg/l)	742	2000
Total hardness as $CaCO_3$ (mg/l)	381	600
Total alkalinity as $CaCO_3$ (mg/l)	385	600
Chloride (mg/l)	104	1000
SO2	92	200
COLOUR	BDL	15
Fluoride (mg/l)	BDL	1.5
PO4-P	0.06	-
NO_3-NO_3 (mg/l)	2.18	45
NO_2-NO	0.05	-
Potassium	07	-
Sodium	55	-
As (mg/l)	BDL	0.05
Cd (mg/l)	BDL	0.003
Co (mg/l)	BDL	-
Cr (mg/l)	BDL	0.05
Cu (mg/l)	BDL	1.5
Fe (mg/l)	0.03	0.3
Mn (mg/l)	0.26	0.3
Ni (mg/l)	BDL	0.02
Pb (mg/l)	BDL	0.01
Sb (mg/l)	BDL	-
Se (mg/l)	BDL	0.01
V (mg/l)	0.01	-
Zn (mg/l)	0.01	15

Note: All values are in mg/l except pH, colour, SARand conductivity

Ground water samples collected from Borewell are within norms as per BIS standards.

Analysis results of Stack Emission

The monitoring of the stack attached with 60TPH boiler was carried out by UPPCB during the joint team visit. As per the stack emission report PM was monitored 38.7 mg/Nm^3 against the stipulated norm of 80 mg/Nm^3.

23 **Conclusion:**

- The unit has Consolidated Consent & Authorization issued by UPPCB dated 25/11/2022 having validity upto 31/03/2024.

	➢ To meet the fresh water requirement, the unit has installed three (03) of Borewell in the molasses plant with valid NOC (UPGWD). As per the logbook data, the unit has abstracted groundwater @ 865.06 KL/day (avg.) which is within the permissible limit of 1800 KL/day groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD. ➢ All the plant machinery including MEE, CPU, Incineration boiler were found operational on the day of the visit and the log book data indicates that the unit operates its ZLD systems regularly which are adequate to handle the spent wash and other effluents generated during the operation of Molasses based distillery plant of the unit. ➢ The unit is having excess 02 lagoons of capacity 28000m^3 against the permitted capacity of 6000m^3, which is in violation of the consent condition. ➢ Analysis result of spent wash samples collected from lagoon -1 & lagoon 2 of capacity 14000 m^3 showed total solids concentration 12.5 % and 17 % respectively. This indicates that unit has stored raw spent wash in both the lagoons, which is in violation of consent condition and CPCB direction dated 07.12.2015. **Recommendation:** The unit shall concentrate the stored spent wash stored in lagoons of capacity 28000 m^3 through MEE and shall consume the concentrated spent wash in Incineration boiler as per SOP thereafter, the storage capacity of the lagoon installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled in compliance to consent conditions.
24.	**Compliance Status** As per Discharge norms: Complying Overall compliance status: **Non-complying** (w.r.t excess Lagoon storage capacity & storing raw spent wash in these lagoon)

INDUSTRY INSPECTION REPORT (DISTILLERY- GRAIN)

C. General section

Date of inspection:17.01.2023

25	Name of the unit with complete postal address:	M/S Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001
26	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	LAT 29.434342 LONG 77.78055
27	Industry Operational status	**Operational**
28	Consent status	Valid upto 31/12/25 As per the consent, the unit is allowed to produce Rectified spirit/ Extra Neutral alcohol / Ethanol @ 60 KLD using Grain. **(Annexure-III)**
29	Environment Clearance	F.No. J-11011/14/2018-IA.II dated 18.09.2019

D. Production process and infrastructure

3	**Process**	
3	**Raw material** Maize	
	a. Actual consumption (as per logbook)	92684 Qtl (01.11.23 to 16.01.24)
3	**Production**	
	g. Consented value	60 KLD
	h. Averagedaily production	50.48 KLD
3	i. Production on the day of visit	55 KLD
3	**Fresh water consumption**	
	d. NOC from CGWA/other authorized body	NOC for two borewells approved by Uttar Pradash ground waler department having validity upto 10.03.2026. **(Annexure-IV)**
	e. Details of borewell	Two borewells with flowmeter with totalizer.
	f. Permitted withdrawal quantity	1200 KLD
	g. Actual withdrawal quantity	16821 KL(01.11.23 to 16.01.24)
	h. Avg daily withdrawal quantity	218.45 KLD
	i. Specific fresh water consumption	4.3 KL/KL of alcohol production
3	**Effluent Management scheme** ***Raw Spent wash (whole stillage) → Decanter → Thin stillage → MEE(7 stage of capacity 360 KLD) → Concentrated Spent wash (syrup) → Mixed with wet cake from Decanter → Dryer → DDGS sold to market***	
3	**Waste water Generation**	
3	a. Spent wash (thin Stillage)	287 KLD (01.11.23 to 13.01.24)
3	b. Spent lees	48.31 KLD (As provided by unit)
3	c. MEE Condensate	280.18 KLD (01.11.23 to 13.01.24)
4	d. Cooling Tower/ Boiler blowdown	26.68 KLD (01.11.23 to 13.01.24)
4	e. RO Reject	20.31 KLD (01.11.23 to 13.01.24)
4	f. Total quantity feed to MEE	307.31 KLD (Thin stillage + R.O reject)
4	**MEE Capacity and stages**	**360 KLD (7 stages)**
4	**Thick syrup**	**27.12 KLD**

4	**Dryer**	
4	**No. of Dryer with Capacity**	**01, 30 T/day**
4	**a.** Quantity of DDGS generation from dryer	39.7 T (Thick syrup + DWGS)
4	b. Method of disposal	Used for Cattle feeding
4	**CPU**	
5	**CPU capacity**	645 KLD
5	**CPU Scheme** ***Equalization Tank→ PHE→Buffer Tank→Anaerobic Digester→ Aeration Tank→ Secondary Tank → HRCC→MGF→ACF→UV & RO.***	
5	g. Total Quantity Feed to CPU	306.86 KLD (MEE Condensate + Cooling Tower/ Boiler blowdown)
5	**Recycling of treated effluent within process**	
	c. Treated effluent from CPU after UV stage used in process	168.54 KLD
	d. RO permeate used for make up in cooling tower	118.01 KLD
	e. RO Reject to MEE	20.31 KLD
	Flow meters installed	
	At MEE	
	Mass flowmeter with totalizer	Yes
	Inlet of MEE	Totalizer reading was 140801.87 m^3 and instantaneous rate 12.9 m^3/hr.
	Outlet of M.EE	Totalizer reading was 12543.447m^3 and instantaneous rate 1657.81 kg/hr.
	At CPU	
	Flow meters	Installed electromagnetic flow meter

Readings on the day of visit:

Flow meter installation location	Instantaneous flow rate (m^3/hr)	Totalizer (m^3)
CPU Inlet	128678.75	13.59
Treated effluent i.e. permeate from RO system installed in CPU	50152.75	6.77

Analysis results of the sample collected from CPU

Parameters	pH	COD	BOD	TSS	TDS
C.P.U Inlet	4.6	3440	1547	310	5240
C.P.U Outlet	4.8	144	40	304	3988

Analysis results of groundwater samples collected from Borewell

Parameters	Hand pump inside Grain plant	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	8	6.5-8.5
Conductivity (µmho/cm)	378	-
Colour (colour units)	BDL	15
COD (mg/l)	BDL	-
TDS (mg/l)	220	2000

Total hardness as $CaCO_3$ (mg/l)	172	600
Total alkalinity as $CaCO_3$ (mg/l)	207	600
Chloride (mg/l)	12	1000
Fluoride (mg/l)	0.35	1.5
PO4-P	0.08	-
NO_3-N(mg/l)	BDL	45
NO_2-N	BDL	-
Potassium	05	-
Sodium	13	-
As (mg/l)	0.03	0.05
Cd (mg/l)	BDL	0.003
Co (mg/l)	BDL	-
Cr (mg/l)	BDL	0.05
Cu (mg/l)	BDL	1.5
Fe (mg/l)	2.83	0.3
Mn (mg/l)	0.16	0.3
Ni (mg/l)	BDL	0.02
Pb (mg/l)	BDL	0.01
Sb (mg/l)	BDL	-
Se (mg/l)	BDL	0.01
V (mg/l)	BDL	-
Zn (mg/l)	0.02	15

Note: All values are in mg/l except pH, colour, SAR and conductivity

Ground water samples collected from Borewell are within the norms as per BIS standards

Conclusion

a. The unit is having a valid consent from Uttar Pradesh Ground Water Department till 01.03.2026 for groundwater abstraction from 02 no. of Borewells.

b. As per the logbook provided for groundwater withdrawal the unit has abstracted groundwater @ 218.45 KL/day which is within the permissible limit of 1200 KL/day of groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.

c. Above observations and calculations indicates that the unit operates its ZLD systems regularly which are adequate to handle the spent wash (thin stillage) and other effluents generated during the operation of Grain based distillery plant of the unit.

Compliance Status

As per Discharge norms: Complying

Overall compliance status: Complying

Recipient Drain Quality:

To assess the industrial impact on the drain if any, team collected the samples at u/s and d/s

location w.r.t the Alco-Chemical Complex from the Jat Mujhera drain which flows adjacent to the unit. Analysis results are tabulated below.

Analysis results of groundwater samples collected from the u/s and d/s of Jat Mujhera Drain

S. No.	Sample Description	pH	Colour	SS	TDS	SO4-2	PO4	NO3	BOD	COD
1.	Drain, upstream of M/s Triveni Engg.	7.06	60	120	1248	44.35	0.22	12.6	97	388
2.	Drain, downstream of M/s Triveni Engg.	6.68	60	214	1650	41.121	0.288	2.170	186	656

Note: All values are in mg/l except pH and colour

The analysis result showed deterioration in drain water quality at downstream of the unit which indicates industrial contribution.

Inspection team details:

Sr.No.	CPCB officials	Designation	Organization	Signature
1.	Ms. Anshul Kumari	RA-III	CPCB, Delhi	Anshul
2.	Dr. Vivek Rana	RA-I	CPCB, Delhi	Vkana

3. Dr. A.K Gupta Sc E MoEF&CC

4. Sh. Diwakar Dev JRF UPPCB

5. Sh Yashpal Singh - UPAWD

Compliance report of Bottling plant

The joint committee inspected the bottling unit of M/s Triveni Engineering and Industries Ltd. Alco Chemical Complex on 11/01/2024 and following were the observations made by the committee:

1. The unit and ETP were found operational on the day of inspection i.e. on 11/01/2024.
2. The unit has CCA under Water Act, 1974 and Air Act, 1981 for manufacturing of Indian Made Foreign Liquor (12000 Nos./day) and country Liquor (24000 Nos./day) valid for the period from 01/08/2023 to 31/07/2025. **(Annexure-V)**
3. As per CCA, the treated effluent shall be reused in process of Distillery Plant of the unit.
4. The unitis meeting its water requirement from the Distillery Plant and have not installed any borewell at bottling unit.Sample of raw water being used in the bottling plant was collected by the inspecting team. Laboratory analysis results are:

S. no.	Parameter	Value
1	pH	7.9
2	COD (mg/l)	BDL
3	TDS (mg/l)	210

5. The unit has installed an ETP of capacity 40 KLD for the treatment of effluent generated from bottling unit. The ETP consist of the following units: screens → Equalization Tank → MBBR → Tube Settler →Final Outlet
6. Flow meters were found installed at ETP Inlet & Outlet.
7. Average raw water consumption in the unit was 118.03 KLD (logbook from Dec 11, 2023-Jan 10, 2024) and DM water generation was 102.80 KLD which was being sent to ETP.
8. As observed during visit, treated effluent from ETP outlet was being utilized in distillery process.
9. Samples were collected from ETP Inlet and Outlet. Laboratory analysis results are mentioned below:

S. no.	Parameter	ETP Inlet	Equalization Tank	ETP Outlet
1.	**pH**	**6.7**	**6.2**	**7.1**
2.	BOD (mg/l)	1629	93	52
3.	COD (mg/l)	504	302	187
4.	TSS (mg/l)	161	161	145
5.	TDS (mg/l)	-	-	1152

10. Analysis result of the sample collected from outlet of ETP showed pH- 7.1, TSS – 145mg/l, COD – 187 mg/l and BOD – 52 mg/l and TDS-1152mg/l.

Recommendations:

1. As per CCA issued to the unit, the unit shall ensure reuse of the treated effluent of ETP installed at the bottling plant in process of distillery Plant of the unit. The unit shall comply with the condition mentioned in the CCA issued by UPPCB at all time.

Compliance Status As per Discharge norms: Complying Overall compliance status: Complying				
Inspection team details:				
Sr. No.	**CPCB officials**	**Designation**	**Organization**	**Signature**
1.	Sh. C.B Chourasia	Sc.'E'	CPCB, Delhi	
2.	Sh. Vipin Kumar	RA-III	CPCB, Delhi	
3.	Dr. Vivek Rana	RA-I	CPCB, Delhi	
4.	Mr. Yogesh Mishra	AEE	UPPCB.	
5.	Pushkar Singh	Tech. Asst.	UPGWD.	

PHOTOGRAPHS TAKEN DURING VISIT

Photo 1: Distillation Column



Photo 2: CPU flow chart

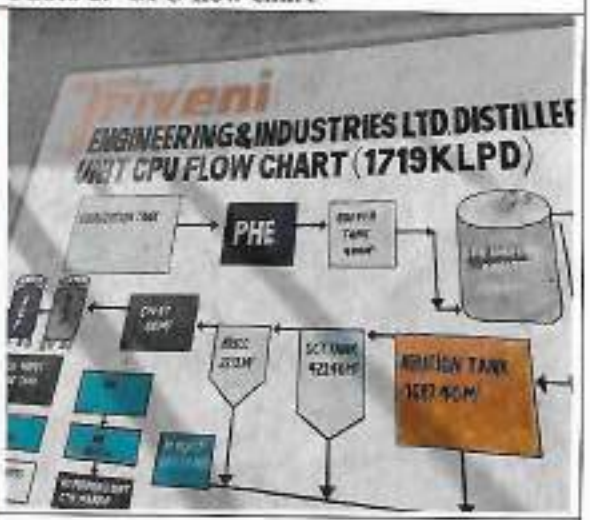


Photo 3:Dismantled Lagoon



Photo 4: RO based CPU



Photo 5: Borewell



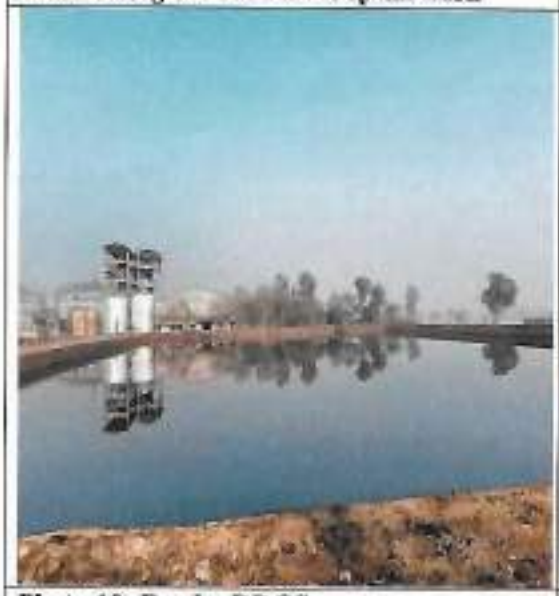
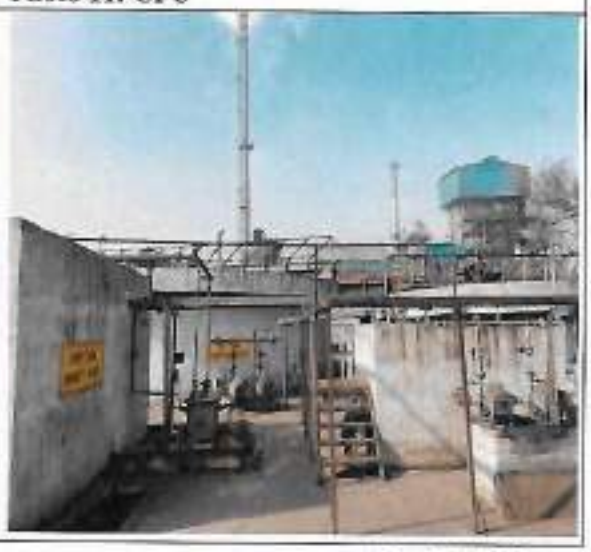
Photo 6: Multi Effect Evaporator	Photo 7: Bagging of Grain Final Product
	
Photo 8: lagoon with 30 % spent wash	**Photo 9: Lagoon with 20% spentwash**
	
Photo 10: Ready DDGS	**Photo 11: CPU**
	

Photo 12: ETP of Bottling plant	Photo 10: Bottling section
	

S. No.	Name of the Unit	Date of Inspection	Compliance Status
1	M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 (Molasses unit)	17.01.2023	Non-Complying
	M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 (Grain Unit)		Complying
2	M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 (Bottling Plant)	11.01.2023	Complying

Annexure-I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

195486/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 12/12/2023**

To,

M/s

TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II

Alco Chemical complex Unit-II Bhikki Bilaspur Jolly Road - Muzaffarnagar (UP),MUZAFFAR NAGAR,251001

Application Id-23294510

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II** located at **Alco Chemical complex Unit-II Bhikki Bilaspur Jolly Road - Muzaffarnagar (UP),MUZAFFAR NAGAR,251001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II **granted for the period from 01/01/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	ENA/ABSOLUTE ALCOHOL/RS	60	Kilo Liters/Day
2	BY PRODUCTFUSEL OIL	1.20	Kilo Liters/Day
3	BY PRODUCT: DDGS-27 MT/DAY	27.0	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5.0 KLD - SEPTIC TANK	Septic Tank	SEPTIC TANK
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

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prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 32 TPH Boiler with Wet Scrubber	Bagasse-240 MT/Day (Only approved fuel is permitted as per the CAQM direction)	01	Particulate Matter	50 METER STACK HEIGHT FROM GROUND LEVEL

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2	1 X 1000 KVA DG SET WITH ACOUSTIC ENCLOSURE	PNG/Diesel (Only approved fuel be permitted as per CAQM Direction)	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
3	1 X 500 KVA DG SET WITH ACOUSTIC ENCLOSURE	PNG/Diesel (Only approved fuel be permitted as per CAQM Direction)	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION
2	01	Sulphur Dioxide	AS PER CAQM DIRECTION
3	01	Sulphur Dioxide	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

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amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is valid for the production capacity of Extra Neutral Alcohol/Absolute Alcohol/Rectified Sprit- 60 KLD and By Product Fusel Oil-1.2 KL/DAY and DDGS-27 MT/DAY by using raw material Grain-132 MT/DAY only at site Bhikki Bilaspur, Jolly Road-Muzaffarnagar, PIN-251001, U.P.

2- The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

3- No plant and machinery shall be installed in the industry without obtaining prior CTE from UPPCB.

4- This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.

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5- Unit shall submit effluent/emission monitoring report of the ETP and stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board.

6- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

7- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.

8- Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

9- Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

10- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

11- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

12- The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB, Bulandshahr on payment basis within a month. To ensure emissions parameters as per CAQM order.

13- DG sets under 800 KW have been fitted with Dual fuel system (7O % Gas + 3O % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (7O % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

14- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

15- The E.T.P. unit operation line up Strengthening is to be maintained.

16- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

17- No effluent is allowed to discharge outside the factory premises.

18- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

19- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CPCB.

20- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

21- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.

22- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.

23- The industry shall comply the conditions of NOC issued to unit by the UPGWD for abstraction of ground water.

24- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.

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25- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

26- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

27- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

28- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.

29- The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

30- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

31- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

32- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.

33- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Decanter, MEE and Dryer. No effluent is allowed to discharge outside the factory premises.

34- All generate thin Slope shall be used in MEE and Dryer.

35- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.

36- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

37- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.

38- The industry shall operate as per norms 1 X 32 TPH Boiler with Wet Scrubber and 50 meter stack height as per norms. The industry shall operate 1 X 1000 KVA and 1 X 500 KVA DG sets with Acoustic Enclosure and stack height as per norms. Only approved fuel is permitted as per the CAQM direction.

39- The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

40- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

41- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

42- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

43- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

44- The unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board to the industry within a month.

45- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

46- Proper dust control measures shall be taken during construction and provisions of Construction and

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Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.
47- The industry shall establish Miyawaki forest inside the factory premises and outside the premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.
48- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.1116405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

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Annexure -II

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 17/08/2026

Registration No.: 202107000696			
Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI		
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application Form Serial No.	MZFN0721RIN0040
Date of Submission	23/07/2021	Specimen Signature	
Company Name	Triveni Engg. and Ind. Ltd	Company Address	Alko chemical Complex Vill- Bhiki Bilaspur Po- Muz
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2017/2717	Issue Date निर्गमन तिथि	31/08/2017
Expiry Date अंतिम तिथि	16/08/2019		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/11/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		17/11/2006	

Maximum Allowable Rate of Withdrawal (m3/hr.):	150.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:			219000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Mandatory as per Gov. Rules		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the motor has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The conosmed Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनामति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 18/08/2026

Registration No.: 202107000699			
Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI		
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alko Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application Form Serial No.	MZFN0721RIN0041
Date of Submission	23/07/2021	Specimen Signature	
Company Name	Triveni Engg. and Ind. Ltd	Company Address	Alko chemical Complex Vill- Bhiki Bilaspur Po- Muz
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2017/2717	Issue Date निर्गमन तिथि	31/08/2017
Expiry Date अंतिम तिथि	16/08/2019		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	09/11/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		09/11/2006	

Maximum Allowable Rate of Withdrawal (m3/hr.):	150.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:			219000
Reason for renewal of N.O.C. **एन.ओ.सी. के नवीनीकरण का कारण**	Mandatory as per norms		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 17/08/2026

Registration No.: 202107000695

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI		
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application Form Serial No.	MZFN0721RIN0039
Date of Submission	23/07/2021	Specimen Signature	
Company Name	Triveni Engg. and Ind. Ltd	Company Address	Alko chemical Complex Vill- Bhki Bilaspur Distt-
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2017/2717	Issue Date निर्गमन तिथि	31/08/2017
Expiry Date अंतिम तिथि	16/08/2019		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/09/2006		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		07/09/2006	

Maximum Allowable Rate of Withdrawal (m3/hr.):	150.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:			219000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Mandatory as per Gov. Rules		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechenism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011700

VALID FROM 02/03/2021 TO 01/03/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

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Registration No.: 202101000385			
Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITII		
Designation पद	Manager	**Company Name** कंपनी का नाम	Triveni Engg.& ind.ltd Alcko Chemical complex II
Company Address कंपनी का पता	Village Bhikii Bilaspur Distt. Muzafarnagar	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Triveni Engineering and Industries Ltd unit II - Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	**Application No.**	MZFN0121NIN0011
Date of Submission	20/01/2021	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	-	**Municipality/Corporation**	NA

Ward No./Holding No.			NA
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	28/02/2021		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	130.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		10/03/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	219000	Recharge Required	219000.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 219000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1

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4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/11/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017024

VALID FROM 02/03/2021 TO 01/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

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Registration No.: 202101000387			
Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITII		
Designation पद	Manager	**Company Name** कंपनी का नाम	Triveni Engg. & ind.ltd Alcko Chemical complex II
Company Address कंपनी का पता	Village Bhikii Bilaspur Distt. Muzafarnagar	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Triveni Engineering and Industries Ltd unit II - Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	**Application No.**	MZFN0121NIN0012
Date of Submission	20/01/2021	**Specimen Signature**	
Location Particulars			
District	Muzaffar Nagar	**Block**	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	-	**Municipality/Corporation**	NA

Ward No./Holding No.			NA
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	28/03/2021		
Type of Well	Tube WellBoring	Depth of the Well (In meter)	130.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00
Date of Energization (In Case of Electric Pump)		23/03/2021	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	219000	Recharge Required	219000.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 219000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**02/11/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

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Annexure-III

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13124/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020
Dated :10/01/2021

To,
M/s TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX
Village - Bhikki Bilaspur, Jolly Road, Muzaffarnagar
Tehsil : MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13124 and 10/01/2021 .
2. Reference of application (No. and date) 9490821 and 13/10/2020 .
3. Mr TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNIT of M/s TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	1.2 KL/Annum
2	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	0.2 Ton/Annum
3	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 09/01/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.13 12:41:02 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar for information and necessary action .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.13 12:41:19 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:12.01.2024**

1.	Name of the unit with complete postal address:	**M/s Agarwal Duplex Board Mills Ltd. 4thKm. Bhopa Road, Muzaffarnagar(U.P.)**
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.472293, 77.739086
3.	Industry Operational status	Operational
4.	Consent status	Air Consent dated 27.12.2019 under ref no.: 67646/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019 and valid from 01.01.2020to 31.12.2024 Enclosed as Annexure I Water Consent dated 27.12.2019 under ref no.: 67645/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019 and valid from 01.01.2020 to 31.12.2024 Enclosed as Annexure II

B. Production process and infrastructure

5.	**Process**	Manufacturing of Duplex Board& MG Poster Paper by using waste paper(Indian & imported)
6.	**Raw material**	
	a. Actual consumption (as per logbook)	14,558 MT (Indian- 10,633.998 MT+ Imported- 3,924.002 MT) (from 01st October, 2023 to 31st December, 2023)
	b. Avg. daily consumption	165.43 MT/day
7.	**Production**	
	a. Consented value	160 MT/day (Duplex Board/ MG Poster Paper/Kraft Paper)
	b. Actual Production (as per logbook)	12,885.6086 MT (MG Poster paper- 1,364.617 MT + Duplex Board- 11,520.9916 MT)(from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily production	146.43 MT/day
	d. Yield (%)	88.51 % of raw material
	e. Non-paper waste production	11.49 % of raw material i.e. 19 MT/day
8.	**Fresh water consumption**	
	a. Details of borewell	Two borewells with flow meter found installed
	b. NOC from CGWA/other authorized body	NOC for both borewells from Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh under Registration no. 202103000043 & 202103000095 and same are valid till 13.03.2026 Enclosed as Annexure III
	c. Permitted withdrawal quantity	1980 KLD
	d. Actual withdrawal quantity	1,04,584 KL (from 01st October, 2023 to 31st December, 2023)
	e. Avg. daily withdrawal quantity	1,188.46 KLD
	f. Specific fresh water consumption	8.12 KL/MT of product
	g. Piezometric well	02 with telemetry
9.	**Effluent Management**	
	a. Consented discharge value	800 KLD
	b. Actual effluent generation	1,80,119 KL (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily effluent generation	2,046.81 KLD
	d. Specific effluent generation	13.98 KL/MT of product
	e. Actual effluent discharge (as per V-Notch logbook)	52669.8144 KL (from 01st October, 2023 to 31st December, 2023)
	f. Avg. daily effluent discharge	598.52 KLD

	g. Specific effluent discharge	4.09 KL/MT of product	
	h. Actual recycling of treated effluent within process	Partially treated (from Sedicell	1,446.625 KLD (avg. from 01st October, 2023 to 31st December, 2023)
		Sludge (from Primary Clarifier)	No data available due to unavailability of flow meter at recycle sludge line to process.
		Treated effluent (From ETP outlet)	No provision for recycling from ETP outlet to process.
		Total recycled	1,446.625 KLD
	i. Specific effluent recycle	9.88 KL/MT of product	
	j. Losses in ETP %	1.665 KLD ≈ 0.08 % (of total effluent generation) against 2-3% in form of moisture in generated sludge.	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Equalization Tank→Thikner→Sedicell→ Primary Clarifier→Aeration Tank→Secondary Clarifier→Hill screen (for removal of floating particle before filtration)→PSF & MGF	
	b. Installed capacity	Equalization Tank- 135 m^3 Sedicell- 250 m^3/hr Primary Clarifier- 12.65m (dia) x 5m (depth) = 626 m^3/hr Aeration Tank- 35.7m x 11.3m x 4.5m = 1815 m^3 Secondary Clarifier- 16m (dia) x 4m (depth) = 804 m^3/hr	
	c. Metering at ETP	Effluent generation	Yes, logbook maintained
		Partially treated Recycling point	Yes, logbook maintained
		Primary sludge recycle to process	No flowmeter installed
		Effluent Discharge	Yes, logbook maintained on the basis of V-notch reading, However, ultrasonic flowmeter without totalizer was also installed at ETP outlet.
	d. Operational status of ETP	Operational	
		Flow at inlet: 81 m^3/hr.	
		MLVSS/MLSS in aeration tank: 1349/1960= 0.69 (against 0.6 to 0.8)	
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers.	
	f. OCEMS value	Flow- 21.39 m^3/hr, pH-7.55, BOD- 12.61 mg/L, COD- 114.05 mg/L and TSS- 18.88 mg/L	

Effluent Characteristics

Parameters	ETP inlet	ETP outlet	Norms as per consent (as per Boards Norms)	Compliance w.r.t. consent
pH	6.3	**6.9**	7.0-8.5	**Non-Comply**
Color (Hazen)	05	BDL	-	-
BOD (mg/l)	1296	**45**	30	**Non-Comply**
COD (mg/l)	3936	190	350	Comply
TSS (mg/l)	2835	18	500	Comply
TDS (mg/l)	4924	2252	-	-
SAR (mg/l)	-	06	-	-
AOX (mg/l)	-	0.72 (0.003 kg/T of product)	1.5 kg/T of product	Comply
Sulphide (mg/l)	-	2.4	-	-
Oil & Grease (mg/l)	-	BDL	-	-

Aeration Tank: MLSS- 1960 mg/l; MLVSS- 1349 mg/l; TDS- 2596 mg/l

ETP Sludge generation

a. Biological sludge generation	Logbook for sludge generation & disposal was not maintained by the

	(as per logbook)	unit.
	b. Daily sludge generation	Logbook not provided
	c. Estimated sludge generation @ 30 % of inlet TSS load	1.74 T/day (against 1.19% of product)
	d. Sludge Management & disposal	Sludge generated from ETP is sent to sun dry board manufacturers.
11.	**Non-paper solid waste management (Plastic waste)**	
	a. Non-paper solid waste generated (as per logbook)	130.46 MT (from October, 2023 to December, 2023). Plastic waste supplied to M/s Silvertoan Paper Ltd. for further disposal and (tax invoice along with disposal certificate are provided by unit)
	b. Avg. Daily waste generation	1.48 MT/day
	c. Specific Non-paper solid waste generation	1.01% of product
	d. Potential solid waste generation @3.5 % of paper	5.13 MT/Day (estimated) against 1.48 MT/Day (as per logbook) Actual non-paper solid waste (plastic waste) generation is much lower than the estimated value indicate poor record keeping of plastic waste generation & disposal.
12.	**Air Pollution management**	
	a. Boiler capacity	25 TPH
	b. Stack details	Stack Height -47 m
	c. APCD installed	Electrostatic precipitator (ESP)
	d. Estimated steam requirement @ 1.8 T/T of paper produce	263.574 T/day
	e. Name of the Fuel used	Paddy husk, Coal & Bagasse
	f. Fuel consumption (as per logbook)	Paddy Husk (MT): 152.925; Coal (MT): 6,061.21; Bagasse (MT): 4,635.015 Total Fuel=10,849.15 MT (from 01st October, 2023 to 31st December, 2023)
	g. Avg. Daily fuel consumption	123.29 MT/day
	h. Avg. Daily ash generation	2.125 MT/day (avg. from 01st October, 2023 to 31st December, 2023)
	i. Ash generation w.r.t of fuel consumed (%)	1.72%
	j. Estimated ash generation	22.50 MT/day
	k. Disposal of ash generated	Ash generated from the unit was being disposed off in low lying land by Gram Pradhan, Mouja- Moti, Panchayat- Tigri, Devband, Saharanpur.
	l. Remarks	Actual fly ash generation (2.125 MT/day) is much less than the estimated value of fly ash generation (22.50 MT/day) indicate that logbook is no maintained properly.
	m.Stack Monitoring report	PM-32.5 mg/Nm³ (against 80 mg/Nm³)
13.	**Hazardous waste management**	
	Authorization status	Authorization granted under ref. no. 19184/UPPCB/Muzaffarnagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022 dated 27.02.2023 and valid till 26.02.2028. Enclosed as Annexure IV
	Copy of agreement with recyclers /TSDF	Available with Sheetala Waste Management Project, Sikandrabad, Bulandshahr
	Hazardous waste generated	Cotton Waste- 09 Kg, Waste oil- 43 ltr. & Waste grease- 46 Kg and Used empty container- 22 Kg (as per last form 10)
14.	**Ground water Analysis results (Borewell within the premises)**	

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit(BIS IS 10500:2012)	6.5-8.5	05	-	500	200	200	250	200	01	45
Results	7.8	BDL	BDL	254	**298**	**268**	16	05	0.56	BDL
Parameters	**NO_2-N**	**Na+**	**K+**	**Ca**	**Mg**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Acceptable limit (BIS IS 10500:2012)	-	-	-	75	30	-	-	0.01	0.003	-
Results	BDL	15	06	**80**	24	0.09	484	BDL	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Acceptable limit (BIS IS 10500:2012)	0.05	0.05	0.3	0.1	0.02	0.01	-	0.01	-	05
Results	BDL	BDL	0.02	0.05	BDL	BDL	BDL	BDL	BDL	0.01

**All parameters are in mg/l except pH & Color (Hazen).*

15. **Major observation & Key issues**

Observation:

a. **Unit is non-complying w.r.t. consented discharge norms (notified by MOEF&CC) for pH (6.9 against 7.0-8.5) &BOD (45 mg/l against 30 mg/l).**

b. Unit has agreement with M/s Sheetala Waste Management Project for management of the Hazardous waste generated from process.

c. Unit has agreement with M/s Silvertoan Paper Ltd. which have installed waste to energy boiler for disposal of Plastic waste/screenings.

d. Actual fly ash generation (2.125 MT/day) is much less than the estimated value of fly ash generation (22.50 MT/day) indicate that logbook is not maintained properly.

e. Plastic waste generation was only 1.48 MT/day, which is much less than the estimated plastic waste generation of 5.13 MT/day, indicating proper logbook is not maintained.

f. Unit is extracting groundwater from one borewell more than the permissible limit given by the UPGWD. However, overall withdrawal from both borewells were within limit (combined).

Key Issue:

a. Unit is non-complying w.r.t. consented discharge norms (notified by MOEF&CC) for BOD (45 mg/l against 30 mg/l).

b. Logbook for boiler ash generation & disposal is not maintained properly.

c. Logbook for Sludge generation & disposal was not maintained by the unit.

d. Logbook of Borewell and ETP inlet was not maintain properly, showing multiple data entry errors.

16. **Compliance Status: Unit is Non-complying w.r.t. consented discharge norms**

17. **Recommendations:**

a. The operation &maintenance of ETP should be improved to meet the discharge norms.

b. Unit shall maintain all logbooks properly with correct entries.

c. Unit shall not exceed the groundwater withdrawal than the permissible limit.

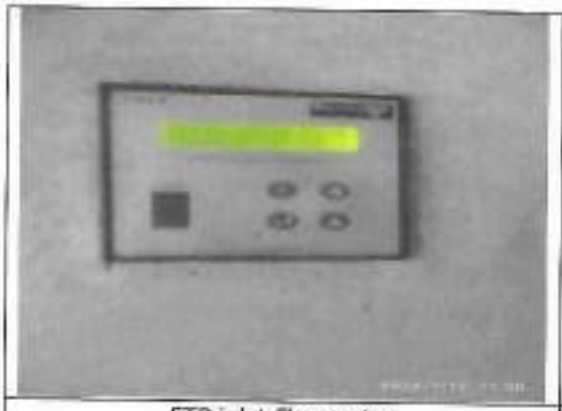
d. Unit shall maintain logbook for generation & disposal of boiler ash and plastic waste properly.

e. Proper record of sludge generation and disposal should be maintained.

18. **Inspection team details:**

S. No.	MoEF&CC/CPCB officials	Designation	Organization	Signature
1.	Dr. R K Singh	Scientist 'D'	CPCB	
2.	Sh. Imran Ali	Asst. Environment Engineer	RO, UPPCB, Muzaffarnagar	
3.	Sh. Ashish Kumar	Hydrologist	UPGWD	
4.	Ms. Shivangi Goswami	Research Associate-II	CPCB	
5.	Sh. Ankit Shukla	Senior Research Fellow	CPCB	
6.	Sh. Muktesh Chaudhari	Senior Research Fellow	CPCB	

Photographs



ETP inlet Flowmeter



Equalization Tank



Aeration Tank



Secondary Clarifier



ETP outlet flowmeter (without totalizer)



OCEMS at ETP outlet





ETP Laboratory	Sealed Samples
	
Borewell 1 & 2	

Annexure- I & II

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

201529/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024 **Date: 27/02/2024**

To,

M/sAGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 24544944 **Date :- 2024-01-23**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s AGARWAL DUPLEX BOARD MILLS LTD** located at **4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper- 190 MT/Day, Soap Stone, Flocculant	Duplex Board/M G Poster Paper/Kraft Paper-160 MTD, 3 MW Captive Power Plant	Duplex Board/M G Poster Paper/Kraft Paper-160 MTD, 3 MW Captive Power Plant

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

1	Duplex Board/M G Poster Paper/Kraft Paper -160 MTD by using raw material as Waste Paper-190 MT/Day and 3 MW Captive Power Plant	Duplex Board/M G Poster Paper/Kraft Paper -160 MTD by using raw material as Waste Paper-190 MT/Day and 3 MW Captive Power Plant	Duplex Board/M G Poster Paper/Kraft Paper -160 MTD by using raw material as Waste Paper-190 MT/Day and 3 MW Captive Power Plant	Duplex Board/M G Poster Paper/Kraft Paper -160 MTD by using raw material as Waste Paper-190 MT/Day and 3 MW Captive Power Plant

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.

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13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
1	800 KLD	800 KLD-	800 KLD THROUGH ETP - IRRIGATION/GREEN BELT/LOCAL DRAIN/KUKRA DRAIN/DHANDERA DRAIN/RIVER KALI EAST

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed

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TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

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C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SOAK PIT

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

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i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 23 TPH Boiler	Biomass Fuel- 150 MT/Day and Low Sulphur Coal- 100 MT/Day	45 METER STACK HEIGHT ABOVE FROM GROUND LEVEL	Electro Static Precipitator (ESP)	AS PER CAQM DIRECTION
2	2 X 500 KVA DG SETS	Diesel/PNG/LPG	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

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Specific Conditions:-

1. This CTO is valid only for the production capacity of Duplex Board/M G Poster Paper/Kraft Paper-160 MTD by using raw material as Waste Paper- 190 MT/Day and 3 MW Captive Power Plant only at site 4th K.M. Stone, Bhopa Road, District-Muzaffarnagar, U.P., PIN-251001.
2. Earlier The Board has issued a CTO vide Ref No.- 67645/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated: 27/12/2019 and Ref No.- 67646/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated: 27/12/2019 is revoked.
3. The industry must complying the conditions of NOC obtained by UPGWD for abstraction of ground water.
4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
5. The industry shall operate and maintain as per norms by CAQM/CPCB of 1 X 23 TPH Boiler installed with Electro Static Precipitator (ESP) and 45 meter stack height from ground level. Fuel for 23 TPH Boiler is Biomass Fuel- 150 MT/Day and Low Sulphur Coal- 100 MT/Day. Unit also operate 2 X 500 KVA DG SETS installed with Acoustic Enclosure and stack height as per norms. Fuel for DG Set is Diesel/LPG/PNG. Only approved fuel is permitted as per CAQM direction.
6. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
7. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
8. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
10. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
11. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
12. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
13. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
14. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
15. DG sets under 800 KW have been fitted with Dual fuel system (7O % Gas + 3O % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (7O % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

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17. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
20. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
21. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
22. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
23. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
24. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.
25. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
26. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
27. Industry shall comply the order passed by Hon'ble NGT time to time.
28. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
29. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board after expansion in existing unit.
30. Industry shall not use furnace oil/pet coke as a fuel.
31. Industry shall ensure proper disposal of boiler ash.
32. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
33. The unit shall submit the audited balance sheet for the current year.
34. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
35. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
36. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with

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section- 21/22 of air Act 1981 (as amended respectively).

37. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

38. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-II

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031410

VALID FROM 14/03/2021 TO 13/03/2026

(UIS16(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103030095			
Name of the Owner	ABHISHEK AGARWAL		
Designation पद	WHOLE TIME DIRECTOR AND CFO	Company Name कंपनी का नाम	AGARWAL DUPLEX BOARD MILLS LTD.
Company Address कंपनी का पता	4TH KM MILE STONE,BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4th Km Stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	MZFN0321NN0029
Date of Submission	04/03/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	MUZAFFAR NAGAR
Ward No./Holding No.			26
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/03/1986		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
...er Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	30.00
Date of Energization (in Case of Electric Pump)		03/03/1986	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	30.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			108000.00

vi)-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i) running hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be make without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed the maximum rate which water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars f information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No.	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars f information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this nit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

07/04/2022

ce Muzaffar Nagar

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042160
VALID FROM 14/03/2021 TO 13/03/2026
{U/S 16(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202103000043

Name of the Owner	ABHISHEK AGARWAL		
Designation पद	WHOLE TIME DIRECTOR AND CFO	Company Name कंपनी का नाम	AGARWAL DUPLEX BOARD MILLS LTD.
Company Address कंपनी का पता	4TH KM MILE STONE,BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4th Km Stone , Bhopa Road , Muzaffarnagar	Application Form Serial No.	NZFN032104N0022
Date of Submission	02/03/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	MUZAFFAR NAGAR
Ward No./Holding No.			28

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	03/03/1999		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	48.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Pump Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	120.00
Date of Energization (In Case of Electric Pump)		03/03/1999	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	120.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:			634800.00

No-Objection certificate authorizes the owner/applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), Running Hours per day as shown at Sl. (3b), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell/tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in pezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the data's regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the pezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

: 07/04/2022

Uttar Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19184/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/02/2023

To,

M/s AGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19184 and 27/02/2023 .
2. Reference of application (No. and date) 18923451 and 21/12/2022 .
3. Mr ABHISHEK AGARWAL of M/s AGARWAL DUPLEX BOARD MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	1.50 MT/ANNUM
2	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.080 MT/ANNUM
3	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.240 MT/ANNUM

1. The authorization shall be valid for a period of 26/02/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

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2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

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5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation

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of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection:11.01.2024

A. General section

1.	Name of the unit with complete postal address:	M/s Tehri Pulp & Papers Ltd. (Unit-1), 09th km stone, Bhopa road, Muzaffarnagar, Uttar Pradesh - 251001
2.	Spatial Co-ordinates (Latitude & longitude)	29.471407, 77.79419
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent to Operate and Authorization (CCA) dated 27.10.2023 issued by UPPCB under section – 25 of Water Act, 1974 and under section – 21 of Air Act, 1981 having validity upto 31.12.2025 (Refer Annexure – I)

B. Production process and infrastructure

5. Process

Manufacturing of Kraft paper using waste paper(imported/ indigenous)as raw material.
As per CCA, unit has permission to use agro residues as raw material in production

6. Raw material

a. Consented value: Waste paper – 250 MT/day, and Agro residue – 150 MT/day

b. Actual raw material consumption(as per record provided by unit)

Month	Indigenous waste paper (MT)	Imported waste paper (MT)	Total waste paper (MT)	Starch powder (MT)	Soap Stone (MT)	Total raw material (MT)
Oct – 2023	5631.10	0	5631.10	221.40	386.10	6238.60
Nov – 2023	5018.80	1441.50	6460.30	205.50	199.80	6865.60
Dec – 2023	6060.60	1513.80	7574.40	213.30	293.50	8081.20
Jan – 2024	2243.80	0	2243.80	65.30	107.00	2416.10
Total	18954.30	2955.30	21909.60	705.50	986.40	23601.50

c. Estimated daily consumption: No. of operational days during 01st October 2023 to 10th January 2024 –92 days
Avg. daily waste paper consumption –238.15 MT/day
Avg. daily starch powder consumption – 7.67 MT/day
Avg. daily soap stone consumption – 10.72 MT/day
Total daily raw material consumption –256.54 MT/day

7. Production

a. Consented value: Kraft Paper @ 250 MT/day

b. Actual Production (as per record provided by unit)

Month	Production (MT)
Oct – 2023	5266
Nov – 2023	5489
Dec – 2023	6432
Jan – 2024	1969
Total	19156

c. Estimated daily production: 208.22 MT/day

d. Yield (%): 81.16 % of raw material

e. Estimated non-paper waste generation: 48.32 MT/D

8. Fresh water consumption

a. NOC from CGWA/other authorized body: Three separate NOCs issued by Uttar Pradesh Ground Water Department (UPGWD) for 03 nos. of Borewells, all having validity upto 30.03.2027 (combined for both units i.e. Unit – 1 & Unit – 2) (Refer Annexure – II)

	b. Details of borewell	Three borewells having electromagnetic flow meters found installed Freshwater from Borewell-1 + Borewell-2 is stored in 500 KL reservoir and then distributed to Unit-1 and Unit-2 Borewell – 3 is dedicated for meeting Boiler (common for Unit-1 & Unit-2) water requirements
	c. Permitted withdrawal quantity	3450 KLD (combined for both units i.e. Unit – 1 & Unit – 2)
	d. Actual freshwater consumed	1250 KLD
	e. Specific fresh water consumption	6.0 KL/MT of paper production

9.	**Effluent Management**		
	a. Consented discharge value	1300 KLD	
	b. Actual effluent generation (as per ETP inlet logbook)	241659 KL (during 01.10.2023 – 10.01.2024)	
	c. Estimated daily effluent generation	2626.73 KLD	
	d. Actual recycling of treated effluent within process	1448.12 KLD	
	e. Actual effluent discharge (as per ETP outlet logbook)	104944.40KL (during 01.10.2023 – 10.01.2024)	
	f. Estimated daily effluent discharge	1140.70 KLD	
	g. Losses in ETP %	1.4 % against typical 2-3% in form of moisture in generated sludge.	
	h. Specific effluent discharge	5.47 KL/MT of paper production	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Bar screen – Equalization tank – Hill screen – Sedicell – Primary clarifier –Aeration tank – Secondary Clarifier – Multi Grade Filter	
	b. Installed capacity	2000 KLD	
	c. Metering at ETP	ETP inlet	V-notch, ultrasonic type flow meter with totalizer installed but logbook maintained only for v – notch
		Recycling points	Electromagnetic flow meter with totalizer installed at common line carrying partially treated effluent after primary clarifier of ETP in unit-1 and Unit-2 to Pulp mills in Unit-1 and Unit-2 ; common logbook maintained
		ETP outlet	V-notch and ultrasonic type flow meter without totalizer installed and logbook maintained
	d. Operational status	Operational during visit	
		Flow at inlet: 3 m^3/hr; 665975 m^3	
	e. OCEMS at ETP outlet	OCEMS was found installed at ETP outlet and provided connectivity with CPCB/SPCB server. Reading noted during visit: pH: 7.10; TSS: 22.33 mg/l; BOD: 7.79 mg/l; COD: 124.91 mg/l	

Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms notified by MoEF&CC	Compliance w.r.t. notified norms
pH	5.8	7.7	6.5 – 8.5	Compliance	7.0 – 8.5	Compliance
COD (mg/l)	11216	**234**	150	**Non – Compliance**	350 mg/l	Compliance
BOD (mg/l)	4200	**56**	20	**Non – Compliance**	30 mg/l	Non – Compliance
TSS (mg/l)	3330	**40**	30	**Non – Compliance**	50 mg/l	Compliance

	TDS (mg/l)	7010	**1724**	1600	**Non – Compliance**	-	-
	Colour	05	05	150	Compliance	-	-
	SAR	-	04	08	Compliance	-	-
	AOx	-	BDL	-	-	1.0 kg/ton of product	Compliance
	Sulphide (mg/l)	-	3.2	-	-	-	-
	Aeration Tank: MLSS – 8697 mg/l & MLVSS – 3609 mg/l TDS – 2456 mg/l						
	f. ETP Sludge generation						
	Biological sludge generation (as per logbook)	Sludge from Primary clarifier and Sedicell is being recycled to Pulper. No data provided for quantity recycled. Sludge from Secondary clarifier is stored in Sludge drying beds and then fed into Belt press. Dewatered sludge is mixed with coal and bagasse and used as fuel in boiler. No data provided for quantity of sludge used as fuel in boiler					
	Daily sludge generation						
	Specific sludge generation						
	Sludge Management & disposal						
	Estimated sludge generation @ 30 % of inlet TSS load	2.62 MT/day					
	Remark	Logbook data for ETP sludge generation & disposal is not maintained by the unit					

11. **Non-paper solid waste management (Plastic waste)**

Non-paper solid waste generated (As per logbook):

Plastic waste combined disposal from Unit-1 & Unit-2

Sold to	Quantity	Agreement (Yes/No)	Methodology of disposal at disposal site
M/s KK Duplex and Paper Mills Pvt. Ltd.	666.28 MT	Yes	Burning in RDF based Boiler
M/s Harshit Trading Company, Chittorgarh	334.68 MT	Yes	Further sold to Cement plant
M/s Silvertoan papers Ltd.	58.07 MT	Yes	Burning in RDF based Boiler
Total: 1059.03 MT Avg. daily plastic waste disposal – 11.51 MT/day (combined for Unit-1 & Unit-2)			

Percent Non-paper solid waste generation	Plastic waste – 2.28 % of total waste paper consumed in Unit-1 & Unit-2
Daily waste generation	Avg. daily plastic waste generation from Unit-1 considering 2.28% of raw material – 5.42 MT/day
Potential solid waste/plastic waste generation @3% of indigenous waste paper and 4 % of imported waste paper	Estimated avg. daily plastic waste generation – 7.47 MT/day
Remarks	*Actual plastic waste disposal (5.42 MT/day) is much lower than the estimated generation value (7.47 MT/day) indicates improper maintenance of logbook*

12. **Air Pollution management**

a. Boiler capacity	52 TPH (Common for Unit-1 & 2)
b. Stack details	Stack Height - 62 m
c. APCD installed	Electro Static Precipitator (ESP)
d. Estimated steam requirement @ 1.8 T/T of paper produce	374.79 MT/day for Unit – 1 471.93 MT/day for Unit – 2 ***Total estimated steam required for Unit-1 & Unit-2 is 846.72 MT/day***
e. Fuel used	Coal, Bagasse, Rice Husk

f. Fuel consumption (as per data provided by unit):
For duration 01.10.2023 to 10.10.2024 combined for Unit-1 & Unit-2 the actual Fuel consumption is as below:

	Coal (MT)	Bagasse (MT)	Rice Husk (MT)	Total (MT)
Oct	2575	4018	4057	10650

Nov	5610	2265	1397.98	9272.98	
Dec	3750	714	2787.91	7251.91	
Jan	152	2450	545	3147	
Total	12087	9447	8787.89	30321.89	

g. Avg. daily fuel consumption	Coal – 131.38 MT/day Bagasse – 102.68 MT/day Rice Husk – 95.52 MT/day ***Total avg. daily fuel consumption – 329.58 MT/day***
h. Steam generation from actual fuel consumption @ 3 T steam/ T of coal (Indian), 2.5 T steam/T of Bagasse and 3 T steam/T of Rice Husk	Steam from Coal – 394.14 MT/day Steam from Bagasse – 256.71 MT/day Steam from Rice Husk – 286.56 MT/day ***Total avg. daily steam generation from actual fuel consumption – 937.41 MT/day (combined value for Unit-1 & Unit-2)***
i. Estimated Fuel consumption @ 3 T steam/ T of coal (Indian), 2.5 T steam/T of Bagasse and 3 T steam/T of Rice Husk	

	Coal (MT/day)	Bagasse (MT/day)	Rice Husk (MT/day)	Total (MT/day)
Unit-1	49.80	46.71	36.21	132.72
Unit-2	62.71	58.81	45.59	167.11
Total	112.51	105.52	81.80	299.83

Estimated value of avg. daily fuel consumption is lower than actual value of avg. daily fuel consumption as per data provided by unit. Hence data of fuel consumption provided by unit is acceptable and can be taken as 329.59 MT/day (combined for both units)

j. Daily ash generation (as per data provided by unit)	Fly ash generation data not maintained by the unit.
k. Estimated ash generation @ 30 % of coal (Indian), 2.5 % of bagasse and 17% of rice husk consumed	

From Coal @30 % (MT/day)	From Bagasse @ 2.5% (MT/day)	From Rice Husk @ 17% (MT/day)	Total (MT/day)
39.41	2.56	16.24	**58.22**

l. Ash generation w.r.t of fuel consumed (%)	17.66 % of actual fuel consumption
m. Mode of ash Disposal	Provided to M/s Bulk Ash Supplier for disposal in Cement plant
n. Quantity of Ash disposal (as per data provided by unit)	For duration 01.10.2023 to 10.10.2024 combined for Unit-1 & Unit-2 Total ash provided to third party vendor i.e. M/s Bulk Ash Supplier: 2905.68 MT Avg. daily ash disposal: 31.57 MT/day
o. Stack Monitoring results	PM – 41.4 mg/Nm^3(against 80 mg/Nm^3) – common boiler for Unit-1 & Unit-2
p. Remark	Actual quantity of ash disposal (31.57 MT/day) to third party vendor is much lower than estimated value of ash generation (58.22 MT/day) indicates unit is not maintaining logbook properly.

13. **Hazardous waste management**	
Authorization status	Authorization under the provisions of Hazardous and Other Wastes Rules, 2016 issued by UPPCB on dated 03.08.2022 having validity upto 02.08.2027 (Refer Annexure – III)
Copy of agreement with recyclers /TSDF	Agreement made with M/s Bharat Oil & Waste Management Ltd. Kanpur
Hazardous waste generated	

Date as per Form-	E-waste (kg)	Empty plastic	Process waste	Oily sludge	Used Filters

10		drums (kg)	(kg)	(kg)	(kg)	
10.03.2023	10	0	0	0	0	
30.08.2022	0	100	480	455	50	
26.04.2022	0	485	0	60	0	

14. **Ground water Analysis results** (common for Unit-1 & Unit-2) –

Parameters	**pH**	**Color**	**COD**	**TDS**	**Total Hardness**	**Total Alkalinity**	**Cl^-**	**SO_4^{--}**	**F^-**	**NO_3-N**
Permissible limit as per BIS IS 10500:2012	6.5-8.5	15	-	2000	600	600	1000	400	1.5	45
Results	8.0	BDL	07	232	233	200	13	19	0.20	BDL
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Permissible limit as per BIS IS 10500:2012	-	-	-	200	100	-	-	0.05	0.003	-
Results	0.03	13	05	61	20	BDL	400	0.01	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Permissible limit as per BIS IS 10500:2012	0.05	1.5	0.3	0.3	0.02	0.01	-	0.01	-	15
Results	BDL	BDL	0.51	0.13	BDL	BDL	BDL	BDL	BDL	0.07

15. **Major observations:**

1. There are two manufacturing units in same complex having names M/s Tehri Pulp & Paper (Unit-1) and M/s Tehri Pulp & Paper (Unit-2).
2. It was observed that the industrial complex has 03 no. of Borewells in its premises and electromagnetic flowmeters with totalizer found installed at all 03 borewells. The logbook for all borewells found maintained. Groundwater abstracted from Borewell-1 and Borewell-2 is combined stored in common freshwater reservoir of 500 KL capacity and then distributed to Unit-1 and Unit-2, whereas the Borewell -3 is dedicated for meeting Boiler (common for Unit-1 & Unit-2) water requirements.
3. Unit is reusing partially treated effluent after primary clarifier to pulping section and installed electromagnetic flow meter with totalizer and maintained logbook for the same.
4. Unit is **non-compliance w.r.t consented discharge norms for BOD (56 mg/l against 20 mg/l), COD (234 mg/l against 150 mg/l), TSS (40 mg/l against 30 mg/l) and TDS (1724 mg/l against 1600 mg/l).**
5. Sludge generated from Primary clarifier is being recycled to Pulper and sludge generated from secondary clarifier is stored in Sludge drying beds and then fed into Belt press (common for unit-1 &2) for mechanical dewatering and then mixed with bagasse and coal for using as boiler fuel. No record has been maintained for quantity of sludge generated, recycled or used as fuel in boiler.
6. For disposal of non – recyclable solid waste/plastic waste, a combined agreement of Unit-1 & 2 has been made with M/s K.K. Duplex and Paper Mills Pvt. Ltd., M/s Silvertoan Papers Limited, which have installed waste to energy boiler and M/s Harshit Trading Company.
7. As per the data provided by unit, the avg. daily non-paper solid waste provided to third party vendors from Unit-I & Unit-II is 11.51 MT/day which is less than the estimated plastic waste generation rate of 15.87 MT/day from both the units, indicates unit is not maintaining the logbook properly.
8. It was observed that the unit has installed has a common boiler of 52 TPH capacity for meeting steam requirements in Unit- 1 and Unit – 2.
9. For disposal of generated ash, a combined agreement of Unit-1 & 2 has been made with M/s Bulk Ash Supplier (i.e. third party vendor) for final disposal in cement plant. As per the data provided by unit, the avg. daily quantity of ash provided to third party vendor is 31.57 MT/day which is much less than the estimated avg. daily ash generation quantity (i.e. 58.22 MT/day), indicates poor record keeping of boiler ash generation & disposal.

Key Issue

1. Non-compliance w.r.t. consented discharge norms
2. Poor record keeping for generation & disposal of plastic waste and boiler ash
3. Record for freshwater consumption is not maintained properly.

16. **Compliance Status**

As per Discharge norms: **Non-complying**

17. **Recommendations:**

a. Unit shall improve the O&M of ETP to meet the consented discharge norms.
b. Unit shall install separate flow meter with totalizer for measurement of quantity of effluent (treated/partially treated) reused in process separately for Unit-1 & Unit-2.
c. Unit shall maintain record of primary sludge reused in pulping section and secondary sludge (dewatered) used in Belt press.
d. Unit shall maintain proper logbook for generation & disposal of plastic waste and boiler ash
e. Unit shall install totalizer at ETP outlet and maintain logbook for the same.
f. ETP inlet logbook shall be maintained using readings of inlet totalizer instead of v-notch.

18. Inspection team details:

Sr.No.	Name	Designation	Organisation	Signature with date
1.	Dr. R.K. Singh	Scientist – D	CPCB	
2.	Mr. Imran Ali	AEE	UPPCB	
3.	Mr. Ashish	Hydrologist	UPGWD	
4.	Ms. Shivangi Goswami	RA – II	CPCB	
5.	Mr. Ankit Shukla	SRF	CPCB	
6.	Mr. Muktesh Chaudhari	SRF	CPCB	

Photographs



Fig.1: Entrance gate of unit



Fig.2: ETP flow diagram on site

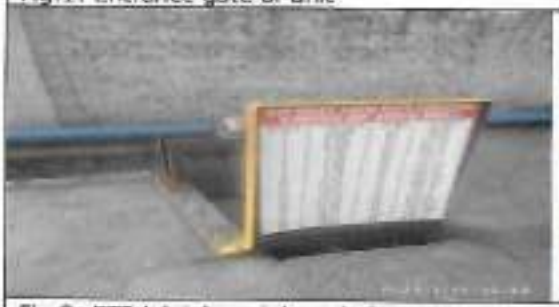


Fig.3: ETP inlet (v-notch and ultrasonic meter)



Fig.4: Inlet screen and equalization tank



Fig.5: Secondary Clarifier



Fig.6: Multi Grade Filter (MGF)



Fig.7: ETP Outlet, v-notch and ultrasonic meter



Fig.8: Borewell with flow meter



Fig.9: Coal yard



Fig.10: Bagasse feeding in Boiler

Annexure-I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2730764, Email: info@uppcb.in, Website: www.uppcb.com

192460/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 27/10/2023**

To,

M/sTEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 22681474	**Date :- 2023-09-08**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s TEHRI PULP AND PAPER LTD UNIT 1** located at **9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER BASED-250 MT/DAY, AGRO WASTE BASED- 150 MT/DAY, Caustic, Rosin, Alum	KRAFT PAPER - 250 MT/DAY, Turbine 8 MW	KRAFT PAPER - 250 MT/DAY, Turbine 8 MW

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

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ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	1300 KLD	1300 KLD	1300 KLD THROUGH ETP - IRRIGATION/GREEN BELT/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

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Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	5.0
2.	Treatment facility	N
3.	Discharge point	SEPTIC TANK

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* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards

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1	1 X 52 TPH BOILER	BIOMASS/LOW SULPHUR COAL- 400 MT/DAY	60 Meter Stack Height From Ground Level	ELECTRO STATIC PRECIPITATOR (ESP)	AS PER CAQM DIRECTION
2	1 X 14 TPH BOILER	BIOMASS FUEL	30 Meter Stack Height From Ground Level		AS PER CAQM DIRECTION
3	1 X 1250 KVA DG SET	Diesel/PNG/GAS	7 METER ABOVE STACK HEIGHT FROM NEAREST ROOF LEVEL	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
4	1 X 500 KVA DG SET	Diesel/PNG/GAS	5 Meter Above Stack Height From Nearest Roof Level	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
5	1 X 1000 KVA DG SET	Diesel/PNG/GAS	6 Meter Above Stack Height From Nearest Roof Level	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

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26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER - 200 MT/DAY (WASTE PAPER BASED-250 MT/DAY) AND KRAFT PAPER - 50 MT/DAY (AGRO WASTE BASED- 150 MT/DAY), Caustic, Rosin, Alum etc. and Turbine of capacity 8 MW only at site 9TH K.M. STONE BHOPA ROAD, DISTRICT- MUZAFFARNAGAR, 251001, U.P.
2. The industry must complying the conditions of NOC obtained by UPGWD for abstraction of ground water.
3. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
4. Only approved fuel is permitted as per CAQM direction.
5. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
7. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. Industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
9. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
10. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
11. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
12. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
13. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels as per direction given by CAQM.
14. DG sets under 800 KW have been fitted with Dual fuel system (7O % Gas + 3O % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (7O % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
15. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
16. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

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17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
19. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
20. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
21. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
22. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
23. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.
24. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
25. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
26. Industry shall comply the order passed by Hon'ble NGT time to time.
27. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
28. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.
29. Industry shall not use furnace oil/pet coke as a fuel.
30. Industry shall ensure proper disposal of boiler ash.
31. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
32. The unit shall submit the audited balance sheet for the current year.
33. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
34. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
35. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
36. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from

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the ETP shall be used for forestation.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-II

736

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012696

VALID FROM 31/03/2022 TO 30/03/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

egistration No.: 202202000387

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH	Application Form Serial No.	MZFN0322N0N0108
Date of Submission	28/02/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Corporation	No
ard No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00

Date of Energization (In Case of Electric Pump)		27/03/1997	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			367500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars /information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives - etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018076
VALID FROM 31/03/2022 TO 30/03/2027
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202203000001

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROADMUZAFFARNAGAR,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0109
Date of Submission	01/03/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00

ate of Energization (In Case of Electric Pump) — 27/03/1997

Maximum Allowable Rate of Withdrawal (m^3/hr.): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water: 420000.00

This No Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018699
VALID FROM 31/03/2022 TO 30/03/2027
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202203000002

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0110
Date of Submission	01/03/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Corporation	No
Yard No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	

Strainer Position (For Tube Well)

Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00

of Energization (In Case of Electric Pump) 26/03/1997

Maximum Allowable Rate of Withdrawal (m^3/hr.): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water: 420000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
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- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, peeticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17515/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :03/08/2022

To,

M/s TEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil : MuzaffarNagar

Distriet :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17515 and 03/08/2022 .
2. Reference of application (No. and date) 16681133 and 09/06/2022 .
3. Mr SACHIN AGARWAL of M/s TEHRI PULP AND PAPER LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th K.M stone Bhopa Road Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.125 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.5 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.375 MT/Annum
4	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	3.0 Mt/Annum

1. The authorization shall be valid for a period of 02/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:30:14 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

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properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

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15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection:11.01.2024

A. General section

1.	Name of the unit with complete postal address:	M/s Tehri Pulp & Papers Ltd. (Unit-2), 09thkm stone, Bhopa road, Muzaffarnagar, Uttar Pradesh - 251001
2.	Spatial Co-ordinates (Latitude & longitude)	29.469275, 77.793139
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent to Operate and Authorization (CCA) dated 15.03.2022 issued by UPPCB under section - 25 of Water Act, 1974 and under section - 21 of Air Act, 1981 having validity upto 31.12.2026 (Refer Annexure - I)

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using waste paper(imported/ indigenous)as raw material.
6.	**Raw material**	
	a. Consented value	Waste paper - Quantity not mentioned in CCA
	b. Actual raw material consumption (as per record provided by unit):	

Month	Indigenous waste paper (MT)	Imported waste paper (MT)	Total waste paper (MT)	Starch powder (MT)	Soap Stone (MT)	Total raw material (MT)
Oct – 2023	6873.10	0.00	6873.10	271.40	472.90	7617.40
Nov – 2023	5549.10	1654.20	7203.30	265.00	255.10	7723.40
Dec – 2023	6505.70	1702.80	8208.50	269.20	368.80	8846.50
Jan – 2024	2355.20	0.00	2355.20	83.60	136.20	2575.00
Total	21283.10	3357.00	24640.10	889.20	1233.00	26762.30

c. Estimated daily consumption	No. of operational days during 01st October 2023 to 10th January 2024 -92 days **Avg. daily waste paper consumption -267.83 MT/day** Avg. daily starch powder consumption - 9.67 MT/day Avg. daily soap stone consumption - 13.40 MT/day **Total daily raw material consumption -290.89 MT/day**
7. **Production**	
a. Consented value	Kraft Paper @ 350 MT/day
b. Actual Production (as per record provided by unit)	

Month	Production (MT)
Oct – 2023	6511.00
Nov – 2023	7047.00
Dec – 2023	8106.00
Jan – 2024	2457.00
Total	24121.00

c. Estimated daily production	262.18 MT/day
d. Yield (%)	90.13 % of raw material
e. Estimated non-paper waste generation	28.71MT/day
8. **Fresh water consumption**	
a. NOC from CGWA/other authorized body	Three separate NOCs issued by Uttar Pradesh Ground Water Department (UPGWD) for 03 nos. of Borewells, all having validity upto 30.03.2027 (combined for both units i.e. Unit - 1 & Unit - 2) (Refer Annexure - II)
b. Details of borewell	Three borewells having electromagnetic flow meters found installed

		Freshwater from Borewell-1 + Borewell-2 is stored in 500 KL reservoir and then distributed to Unit-1 and Unit-2 Borewell – 3 is dedicated for meeting Boiler (common for Unit-1 & Unit-2) water requirements
	c. Permitted withdrawal quantity	3450 KLD (combined for both units i.e. Unit – 1 & Unit – 2)
	d. Actual withdrawal quantity	768 KLD
	e. Specific fresh water consumption	2.92KL/MT of product

9.	**Effluent Management**		
	a. Consented discharge value	700 KLD	
	b. Actual effluent generation (as per ETP inlet logbook)	221019 KL (during 01.10.2023 – 10.01.2024)	
	c. Estimated daily effluent generation	2402.38 KLD	
	d. Actual recycling of treated effluent within process	Total avg. daily recycled	1692.04 KLD
	e. Actual effluent discharge (as per ETP outlet logbook)	59781.60KL (during 01.10.2023 – 10.01.2024)	
	f. Estimated daily effluent discharge	649.80KLD	
	g. Losses in ETP %	2.5 % against typical 2-3% in form of moisture in generated sludge	
	h. Specific effluent discharge	2.47KL/MT of paper production	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Bar screen – Equalization tank – Hill screen – Sedicell – Primary clarifier –Aeration tank – Secondary Clarifier – Multi Grade Filter	
	b. Installed capacity	2000 KLD	
	c. Metering at ETP	ETP inlet	V-notch, ultrasonic type flow meter with totalizer installed but logbook maintained only for v – notch
		Recycling points	Electromagnetic flow meter with totalizer installed at common line carrying partially treated effluent after primary clarifier of ETP in unit-1 and Unit-2 to Pulp mills in Unit-1 and Unit-2 ; common logbook maintained
		ETP outlet	V-notch and ultrasonic type flow meter without totalizer installed and logbook maintained
	d. Operational status	Operational during visit	
		Flow at inlet: 10 m^3/hr; 364185 m^3.	
	e. OCEMS at ETP outlet	OCEMS was found installed at ETP outlet and provided connectivity with CPCB/SPCB server. Reading noted during visit: pH: 7.61; TSS: 19.78mg/l; BOD: 12.55 mg/l; COD: 108.01 mg/l; Flow: 19.31 m^3/hr	

Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms notified by MoEF&CC	Compliance w.r.t. notified norms
pH	6.5	8.0	7.0 – 8.5	Compliance	7.0 – 8.5	Compliance
COD (mg/l)	2002	194	350 mg/l	Compliance	350 mg/l	Compliance
BOD (mg/l)	870	**42**	30 mg/l	**Non – Compliance**	30 mg/l	Non – Compliance
TSS (mg/l)	452	15	50 mg/l	Compliance	50 mg/l	Compliance
TDS (mg/l)	2248	1396	-	-	-	-
Colour	10	BDL	-	-	-	-
SAR	-	02	-	-	-	-

	AOx	-	BDL	1.0 kg/ton of product	Compliance	1.0 kg/ton of product	Compliance
	Sulphide (mg/l)	-	2.8	-	-	-	-
	Aeration Tank: MLSS: 2714 mg/l & MLVSS: 1257 mg/l TDS – 1436 mg/l						
	f. ETP Sludge generation						
	Biological sludge generation (as per logbook) Daily sludge generation Specific sludge generation Sludge Management & disposal	Sludge from Primary clarifier and Sedicell is being recycled to Pulper. No data provided for quantity recycled. Sludge from Secondary clarifier is stored in Sludge drying beds and then fed into Belt press. Dewatered sludge is mixed with coal and bagasse and used as fuel in boiler. No data provided for quantity of sludge used as fuel in boiler					
	Estimated sludge generation @ 30 % of inlet TSS load	0.32 MT/day					
	Remark	Logbook data for ETP sludge generation & disposal is not maintained by the unit					

11. Non-paper solid waste management (Plastic waste)

Non-paper solid waste generated (As per logbook):
Plastic waste combined disposal from Unit-1 & Unit-2

Sold to	Quantity	Agreement (Yes/No)	Methodology of disposal at disposal site
M/s KK Duplex and Paper Mills Pvt. Ltd.	666.28 MT	Yes	Burning in RDF based Boiler
M/s Harshit Trading Company, Chittorgarh	334.68 MT	Yes	Further sold to Cement plant
M/s Silvertoan papers Ltd.	58.07 MT	Yes	Burning in RDF based Boiler
Total: 1059.03 MT Avg. daily plastic waste disposal – 11.51 MT/day (combined for Unit-1 & Unit-2)			

Percent Non-paper solid waste generation	Plastic waste – 2.28 % of total waste paper consumed in Unit-1 & Unit-2
Daily waste generation	Avg. daily plastic waste generation from Unit-2 considering 2.28% of raw material – 6.09 MT/day
Potential solid waste/plastic waste generation @3% of indigenous waste paper and 4 % of imported waste paper	Estimated avg. daily plastic waste generation – 8.40 MT/day
Remarks	*Actual plastic waste disposal (6.09 MT/day) is much lower than the estimated generation value (8.40 MT/day) indicates poor record keeping of plastic waste generation & disposal.*

12. Air Pollution management

a. Boiler capacity	52 TPH (Common for Unit-1 & 2)
b. Stack details	Stack Height - 62 m
c. APCD installed	Electro Static Precipitator (ESP)
d. Estimated steam requirement @ 1.8 T/T of paper produce	374.79 MT/day for Unit – 1 471.93 MT/day for Unit – 2 ***Total estimated steam required for Unit-1 & Unit-2 is 846.72 MT/day***
e. Fuel used	Coal, Bagasse, Rice Husk

f. Fuel consumption (as per data provided by unit):
For duration 01.10.2023 to 10.10.2024 combined for Unit-1 & Unit-2 the actual Fuel consumption is as below:

	Coal (MT)	Bagasse (MT)	Rice Husk (MT)	Total (MT)
Oct	2575	4018	4057	10650

Nov	5610	2265	1397.98	9272.98
Dec	3750	714	2787.91	7251.91
Jan	152	2450	545	3147
Total	12087	9447	8787.89	30321.89

g. Avg. daily fuel consumption	Coal – 131.38 MT/day Bagasse – 102.68 MT/day Rice Husk – 95.52 MT/day ***Total avg. daily fuel consumption – 329.58 MT/day***
h. Steam generation from actual fuel consumption @ 3 T steam/ T of coal (Indian), 2.5 T steam/T of Bagasse and 3 T steam/T of Rice Husk	Steam from Coal – 394.14 MT/day Steam from Bagasse – 256.71 MT/day Steam from Rice Husk – 286.56 MT/day ***Total avg. daily steam generation from actual fuel consumption –937.41 MT/day (combined value for Unit-1 & Unit-2)***
i. Estimated Fuel consumption @ 3 T steam/ T of coal (Indian), 2.5 T steam/T of Bagasse and 3 T steam/T of Rice Husk	

	Coal (MT)	Bagasse (MT)	Husk (MT)	Total (MT)
Unit-1	49.80	46.71	36.21	132.72
Unit-2	62.71	58.81	45.59	167.11
Total	112.51	105.52	81.80	299.83

Estimated value of avg. daily fuel consumption is lower than actual value of avg. daily fuel consumption as per data provided by unit. Hence data of fuel consumption provided by unit is acceptable and can be taken as 329.59 MT/day (combined for both units)

j. Daily ash generation (as per data provided by unit)	Fly ash generation data not maintained by the unit.
k. Estimated ash generation @ 30 % of coal (Indian), 2.5 % of bagasse and 17% of rice husk consumed	

From Coal @30 % (MT/day)	From Bagasse @ 2.5% (MT/day)	From Rice Husk @ 17% (MT/day)	Total (MT/day)
39.41	2.56	16.24	**58.22**

l. Ash generation w.r.t of fuel consumed (%)	17.66 % of actual fuel consumption
m.Mode of ash Disposal	Provided to M/s Bulk Ash Supplier for disposal in Cement plant
n. Quantity of Ash disposal (as per data provided by unit)	For duration 01.10.2023 to 10.10.2024 combined for Unit-1 & Unit-2 Total ash provided to third party vendor i.e. M/s Bulk Ash Supplier: 2905.68 MT Avg. daily ash disposal: 31.57 MT/day
o. Stack Monitoring results	PM – 41.4 mg/Nm^3(against 80 mg/Nm^3) – common boiler for Unit-1 & Unit-2
p. Remark	Actual quantity of ash disposal (31.57 MT/day) to third party vendor is much lower than estimated value of ash generation (58.22 MT/day) indicates poor record keeping of boiler ash generation & disposal.
13. **Hazardous waste management**	
Authorization status	Authorization under the provisions of Hazardous and Other Wastes Rules, 2016 issued by UPPCB on dated 27.07.2022 having validity upto 26.07.2027 (Refer Annexure – III)
Copy of agreement with recyclers /TSDF	Agreement made with M/s Bharat Oil & Waste Management Ltd. Kanpur
Hazardous waste generated	

Date as per Form-10	E-waste (kg)	Plastic drums (kg)	Plastic waste (kg)	Oily sludge (kg)	Waste felt (kg)
09.10.2023	0	25	550	25	15
17.06.2023	0	30	560	50	20
10.03.2023	10	0	0	0	0

14. **Ground water Analysis results**(common for Unit-1 & Unit-2) –

Parameters	**pH**	**Color**	**COD**	**TDS**	**Total Hardness**	**Total Alkalinity**	**Cl^-**	**SO_4^{--}**	**F^-**	**NO_3-N**
Permissible limit as per BIS IS 10500:2012	6.5-8.5	15	-	2000	600	600	1000	400	1.5	45
Results	8.0	BDL	07	232	233	200	13	19	0.20	BDL
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{2-}**	**Cond.**	**As**	**Cd**	**Co**
Permissible limit as per BIS IS 10500:2012	-	-	-	200	100	-	-	0.05	0.003	-
Results	0.03	13	05	61	20	BDL	400	0.01	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Permissible limit as per BIS IS 10500:2012	0.05	1.5	0.3	0.3	0.02	0.01	-	0.01	-	15
Results	BDL	BDL	0.51	0.13	BDL	BDL	BDL	BDL	BDL	0.07

15. **Major observations:**

1. There are two manufacturing units in same complex having names M/s Tehri Pulp & Paper (Unit-1) and M/s Tehri Pulp & Paper (Unit-2).
2. During visit, unit representative informed that they are only using waste paper (mixed type i.e. indigenous and imported) as raw material and same was physically verified by the team on site.
3. It was observed that the industrial complex has 03 no. of Borewells in its premises and electromagnetic flowmeters with totalizer found installed at all 03 borewells. The logbook for all borewells found maintained. Groundwater abstracted from Borewell-1 and Borewell-2 is combined stored in common freshwater reservoir of 500 KL capacity and then distributed to Unit-1 and Unit-2, whereas the Borewell -3 is dedicated for meeting Boiler (common for Unit-1 & Unit-2) water requirements.
4. Unit is reusing partially treated effluent after primary clarifier to pulping section and electromagnetic flow meter with totalizer installed at common line carrying partially treated effluent after primary clarifier of ETP in Unit-1 and Unit-2 to Pulp mills in Unit-1 and Unit-2 and maintained logbook for the same.
5. Unit is **non-compliance w.r.t consented discharge norms for BOD (42 mg/l against 30 mg/l).**
6. Sludge generated from Primary clarifier is being recycled to Pulper and sludge generated from secondary clarifier is stored in Sludge drying beds and then fed into Belt press (common for unit-1 & 2) for mechanical dewatering and then mixed with bagasse and coal for using as boiler fuel. No record has been maintained for quantity of sludge generated, recycled or used as fuel in boiler.
7. For disposal of non – recyclable solid waste/plastic waste, a combined agreement of Unit-1 & 2 has been made with M/s K.K. Duplex and Paper Mills Pvt. Ltd., M/s Silvertoan Papers Limited which have waste to energy boiler and M/s Harshit Trading Company.
8. As per the data provided by unit, the avg. daily non-paper solid waste provided to third party vendors from Unit-I & Unit-II is 11.51 MT/day which is less than the estimated plastic waste generation rate of 15.87 MT/day from both the units, indicates poor record keeping of plastic waste generation & disposal.
9. It was observed that the unit has installed has a common boiler of 52 TPH capacity for meeting steam requirements in Unit- 1 and Unit – 2.
10. For disposal of generated ash, a combined agreement of Unit-1 & 2 has been made

with M/s Bulk Ash Supplier (i.e. third party vendor) for final disposal in cement plant. As per the data provided by unit, the avg. daily quantity of ash provided to third party vendor is 31.57 MT/day which is much less than the estimated avg. daily ash generation quantity (i.e. 58.22 MT/day), indicates poor record keeping of boiler ash generation & disposal.

Key Issue

1. Non-compliance w.r.t. consented discharge norms
2. Poor record keeping of generation & disposal of boiler ash and plastic waste.
3. No record for generation & disposal of ETP sludge

16. **Compliance Status**
As per Discharge norms: **Non-complying**

17. **Recommendations:**

a. Unit shall improve the O&M of ETP to meet the consented discharge norms.
b. Unit shall install separate flow meter with totalizer for measurement of quantity of effluent (treated/partially treated) reused in process separately for Unit-1 & Unit-2.
c. Unit shall maintain record of primary sludge reused in pulping section and secondary sludge (dewatered) used in Belt press.
d. Unit shall install totalizer at ETP outlet and maintain logbook for the same.
e. ETP inlet logbook shall be maintained using readings of inlet totalizer instead of v-notch.
f. Unit shall maintain proper logbook for generation & disposal of ETP sludge, boiler ash and plastic waste.

18. Inspection team details:

Sr.No.	Name	Designation	Organisation	Signature with date
1.	Dr. R.K. Singh	Scientist – D	CPCB	
2.	Mr. Imran Ali	AEE	UPPCB	
3.	Mr. Ashish	Hydrologist	UPGWD	
4.	Ms. Shivangi Goswami	RA – II	CPCB	
5.	Mr. Ankit Shukla	SRF	CPCB	
6.	Mr. Muktesh Chaudhari	SRF	CPCB	

Photographs



Fig.1: Entrance gate of unit

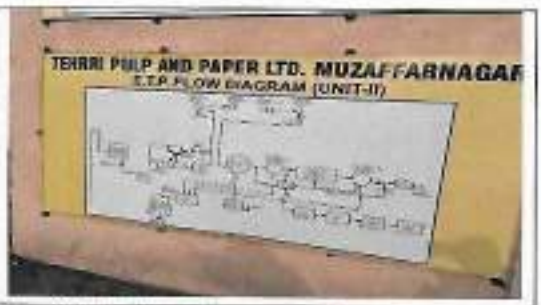


Fig.2: ETP flow diagram on site



Fig.3: ETP inlet (v-notch and ultrasonic meter)



Fig.4: Inlet screen and equalization tank



Fig.5: Aeration Tank



Fig.6: Multi Grade Filter (MGF)



Fig.7: ETP Outlet, v-notch and ultrasonic meter



Fig.8: Borewell with flow meter



Fig.9: Coal yard



Fig.10: Bagasse feeding in Boiler



Fig.11:ESP



Fig.12: OCEMS at ETP outlet

Annexure-I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2726764, Email: info@uppcb.com, Website: www.uppcb.com

151796/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 15/03/2022

To,
M/s
TEHRI PULP AND PAPER LTD UNIT 2
9th Km Stone, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-15367508 Date-15/03/2022

CCA is hereby granted to **TEHRI PULP AND PAPER LTD UNIT 2** located at **9th Km Stone, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TEHRI PULP AND PAPER LTD UNIT 2 **granted for the period from 15/03/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 7578.00 Lakhs**

S No	Product	Quantity	Unit
1	KRAFT PAPER-350 MT/DAY	350	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**6.0 KLD**	**Septic Tank**
Industrial	**700 KLD**	**ETP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
3	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	BOD	AS PER E(P) RULES, 1986
6	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	FROM SISTER UNIT M/S TEHRI PULP AND PAPER LTD (UNIT 1)	STEAM	0	Particulate Matter	0

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.05.23 11:56:12 +05'30'

areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.
(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

RAKESH KUMAR TYAGI
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Date: 2022.05.23 11:56:27 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2022.05.23 11:56:40 +05'30'

Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

1. This CTO is valid only for the production capacity KRAFT PAPER-350 MT/DAY BY USING WASTE PAPER, ALUM, ROSIN AND CAUSTIC AS A RAW MATERIAL.
2. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
3. Earlier Board has issued CTO Water to the said unit vide letter no-68229/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.
4. Earlier Board has issued CTO Air to the said unit vide letter no-68230/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

5. The industry must comply conditions of NOC from State Ground Water Department issued to unit.
6. Industry shall submit ETP analysis report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. Unit shall submit the compliance of the conditions of CTE issued to unit vide Boards letter dated 11.08.2021 and point wise compliance of last issued CTO within one month to the Board and on Quarterly basis.
8. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 11.08.2021 within a month.
9. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
11. The unit will not use agro based raw materials in the production process.
12. The industry shall ensure installation, operation and continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
13. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
14. The E.T.P. unit operation line up Strengthening is to be maintained.
15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
18. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
20. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
21. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
22. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
26. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
27. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with

section- 21/22 of air Act 1981 (as amended respectively).

28. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

29. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

30. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

31. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

32. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

33. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

34. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

35. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

36. The unit shall submit the audited balance sheet for the current year.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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Chief Environmental Officer (Circle 3)

Annexure-II

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012696
VALID FROM 31/03/2022 TO 30/03/2027
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

egistration No.: 202202000387

Name of the Owner	SACHIN AGRAWAL		
Designation पद	C. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0108
Date of Submission	28/02/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Corporation	No
ard No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00

Date of Energization (In Case of Electric Pump) 27/03/1997

Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	7.00

Maximum Allowable Annual Extraction of Ground Water: 367500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018076
VALID FROM 31/03/2022 TO 30/03/2027
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202203000001

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0109
Date of Submission	01/03/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Corporation	No
Khand No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	

Strainer Position (For Tube Well)

Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00

Date of Energization (In Case of Electric Pump) 27/03/1997

Maximum Allowable Rate of Withdrawal (m^3/hr.): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water: 420000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018699
VALID FROM 31/03/2022 TO 30/03/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202203000002

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0110
Date of Submission	01/03/2022	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Corporation	No
Yard No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/02/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	150.00

... of Energization (In Case of Electric Pump)		28/03/1997	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	150.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			420000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17504/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/07/2022

To,

M/s TEHRI PULP AND PAPER LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17504 and 27/07/2022 .
2. Reference of application (No. and date) 16669832 and 04/07/2022 .
3. Mr SACHIN AGARWAL of M/s TEHRI PULP AND PAPER LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.175 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.50 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers)	THROUGH TSDF	5.0 MT/Annum

1. The authorization shall be valid for a period of 26/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:32:36 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:32:50 +05'30'

properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

RAKESH KUMAR TYAGI

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Date: 2022.08.11 21:33:03 +05'30'

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:33:17 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:33:32 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:12.01.2024**

1.	Name of the unit with complete postal address:	M/s Garg Duplex and Paper Mills Pvt. Ltd., 8.5 Km, Bhopa Road, Muzaffarnagar, Uttar Pradesh, Pin Code: 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.46756, 77.78396
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent to Operate (CCA) no 181853/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023dated 26.05.2023, which is valid upto 31.12.2025for production of Kraft paper/Board/Cup Stock/Writing Printing-415 MT/day (40 MT/day based on agro waste & 375 MT/day based on waste paper). (CCA placed at ***Annexure-1***) **However, as informed by unit representative agro waste based plant is not in operation since 2018.** Unit has intimated the same to UPPCB vide letter dated 14.08.2018. (Letter placed at ***Annexure-2***) .

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper/Board/Cup Stock/Writing Printing using both recycled fiber and waste paper
6.	**Raw material**	
	a. Consented value	Waste Paper based-375 MT/day & Agro Waste based-40 MT/day **(Agro waste based plant is not in operation since 2018)**
	b. Actual consumption (as per logbook)	For Kraft paper: Indian waste paper-14341.22 MT& Imported waste paper-1495.04 MT, Total-15836.26 MT For Writing/Printing Paper: Readymade pulp/White paper cutting-7322 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Average daily consumption	For Kraft paper: Indian/Imported waste paper-179.96 MT/day For Writing/Printing Paper: Readymade pulp/White paper cutting-80.46 MT/day
7.	**Production**	
	a. Consented value	Kraft paper/Board/Cup Stock/Writing Printing-415 MT/day (40 MT/day based on agro waste & 375 MT/day based on waste paper)**(Agro waste based plant is not in operation since 2018)**
	b. Actual Production (as per logbook)	Kraft Paper-14882.95 MT Writing/Printing Paper-7191.37 MT Total-22074.32 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Average daily production	Kraft Paper-169.12 MT/day (14882.95/88) Writing/Printing Paper-79.03 MT/day (7191.37/91) Total- 248.15 MT/day
	d. Yield (%)	For Kraft paper-93.98 % of raw material For Writing/Printing Paper- 98.21 % of raw material
	e. Estimated waste produce	For Kraft paper-6.02 % of raw material i.e., 10.18 MT/day For Writing/Printing Paper- 1.78 % of raw material i.e., 1.41 MT/day
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	Obtained 03 separate NOCs for 03 borewells from UPGWD. Validity of all 03 NOCs is from 30.07.21 to 29.07.26.(92 days) (NOCs placed at ***Annexure-3***)

	b. Details of borewell	Three borewells with sealed flow meter found installed	
	c. Permitted withdrawal quantity	2000 KLD	
	d. Actual withdrawal quantity	61873 KL (As per logbook provided by the unit of last three months Oct-Dec, 2023)	
	e. Avg. daily withdrawal quantity	672.53 KLD	
	f. Specific fresh water consumption	2.80 KL/MT of paper (common for kraft paper & writing grade paper manufacturing process)	
	g. Remarks	Unit does not have separate logbook for fresh water consumption in Kraft paper manufacturing process and writing grade paper manufacturing process. The logbook maintained by unit is common for both the manufacturing process, hence specific fresh water consumption cannot be calculated separately.	
9.	**Effluent Management**		
	a. Consented discharge value	1100 KLD	
	b. Actual effluent generation (as per logbook)	187148 KL (As per logbook provided by the unit of last three months Oct-Dec, 2023)	
	c. Avgeffluent generation daily	2126 KLD	
	d. Specific effluent generation	8.57 KL/MT	
	e. Actual effluent discharge	6083 KL (As per logbook provided by the unit of last three months Oct-Dec, 2023)	
	f. Avg. daily discharge	69.12KLD	
	g. Specific effluent discharge	0.27 KL/MT	
	h. Actual recycling of treated effluent within process	Partially treated (After Primary clarifier)	169573 KL
		Treated effluent (ETP outlet)	8875KL
		Total recycled	178348 KL(As per logbook provided by the unit of last three months Oct-Dec, 2023)
	i. Average daily recycle of treated effluent	2026.68 KLD	
	j. Losses in ETP %	1.4% against typical 2-3 % in form of moisture in generated sludge	
10.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Hill screen→Equalization tank→Sedicell→Primary Clarifier→Aeration tank (3 nos.)→Secondary Clarifier (2 nos.)→Tube Settler→Pressure Sand Filter(PSF)→Activated Carbon Filter(ACF)→Part of treated effluent recycled in process and part is discharged to dhandhera drain through an open channel	
	b. Installed capacity	2100 KLD	
	c. Metering at ETP	ETP inlet	No only V-notch provided
		Recycling points	Yes, flowmeter with totalizer installed after ACF
		ETP outlet	No only V-notch provided
	d. Operational status	Operational	
		Flow at inlet: Could not measure as V-notch was found damaged and effluent was found flowing under the V-notch.	
		MLSS/MLVSS in aeration tank: Aeration tank-1: 2905/1273 Aeration tank-2: 2011/949	
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of Unit. Reading observed as	

		flow-4.12 m^3/hr, pH-7.38, COD-114.77 mg/l, BOD-17.53 mg/l and TSS-14.72 mg/l.					
	f. Effluent Characteristics						
	Parameter	ETP inlet	ETP outlet	Aeration tank-1	Aeration tank-2	Norms as per consent	Compliance w.r.t. consent
	pH	6.9	6.6	-	-	6.5-8.5	Complying
	Color (hazen)	10	05	-	-	<150	Complying
	Oil & grease (mg/l)	-	BDL	-	-	-	-
	BOD (mg/l)	400	36	-	-	<20	**Non-complying**
	COD (mg/l)	1286	144	-	-	<150	Complying
	TSS (mg/l)	715	21	-	-	<30	Complying
	TDS (mg/l)	1756	1708	2272	2600	<1600	**Non-complying**
	SAR (mg/l)	-	07	-	-	<8	Complying
	Sulphide (mg/l)	-	2.2	-	-	-	-
	AOX (mg/l)	-	BDL	-	-	-	-
	MLSS (mg/l)	-	-	2905	2011	-	-
	MLVSS (mg/l)	-	-	1273	949	-	-
	g. ETP Sludge generation						
	Biological sludge generation (as per logbook)	As per information provided by unit, all the generated sludge is utilized in the manufacturing process and data of the same is not maintained by the unit					
	Estimated sludge generation @ 30 % of inlet TSS load	0.45 TPD					
	Sludge Management & disposal	Logbook for generation & disposal of sludge is not maintained by the unit.					
11.	**Non-paper solid waste management (Plastic waste)**						
	Non-paper solid waste generated (As per logbook)	As per details submitted by the unit, total plastic waste generation during Oct, 2023 to Dec, 2023 found as 193.02 MT i.e., 60.010 MT in Oct-2023, 64.265 MT in Nov-2023 and 68.745 MT in Dec-2023. For plastic waste disposal, unit has done agreement with M/s K K Duplex and Paper Mills Pvt. Ltd., Jansath road, Muzaffarnagar, UP which have installed waste to energy boiler.					
	Daily plastic waste generation	2.19 MT/day					
	Specific Non-paper solid waste generation	1.3 % of production					
	Potential solid waste generation @3.5 % of paper	2.19 MT/day (1.3 % of production) in comparison with potential 5.92 MT/day(estimated) Actual non-paper solid waste (plastic waste) generation is much lower than the estimated value indicates poor record keeping					
12.	**Air Pollution management**						
	a. Boiler capacity	30 TPH & 12 TPH (As stand-by) As informed, 30TPH boiler is under maintenance since					

	20.11.2023 and since then steam requirement for production of writing/printing paper is fulfilled by M/s Silverton Pulp & Paper Pvt. Ltd., 9th KM stone, Bhopa road, Muzaffarnagar, UP. The unit has turbine of 4.5 MW.
b. Stack details	Stack Height -55 m & 30 m
c. APCD installed	Electrostatic Precipitator (ESP) on 30 TPH & Multi-cyclone dust collector and wet scrubber on 12 TPH
d. Estimated steam requirement @ 1.8 & @2.2T/T of paper produce	Kraft Paper-2.2 T*169.12 MTD=372.06 MTD Writing paper-1.8 T*79.03 MTD= 142.25 TPD
e. Fuel used	Coal, Bagasse, Paddy, Upley (cow dung cakes), Tuda

f. Fuel consumption (as per logbook)

As per the details of fuel consumption of last three months provided by the unit:

Month	Coal (MT)	Bagasse (MT)	Paddy (MT)	Upley (MT)	Tuda (MT)	Total (MT)
Oct-23	3255.10	0	635.37	0	0	3890.47
Nov-23	4197.47	0	0	0	0	4197.47
Dec-12	4415.30	97.26	52.22	66	19.40	4650.18
Total	**11867.87**	**97.26**	**687.59**	**66**	**19.40**	**12738.12**

g. Estimated bagasse consumption @ 3 T steam/ T of fuel	10914.16 MT
h. Daily fuel consumption	124.02 MT/day
i. Daily ash generation	27.82 MT/day As per fly ash generation details provided by the unit,

Month	Ash generated (MT)
Oct-23	794.14
Nov-23	839.47
Dec-23	897.68
Total	2531.29

j. Ash generation w.r.t of fuel consumed (%)	22.43 %
k. Estimated ash generation @ 2.5 % of bagasse & 30% of coal	40.56 MT/day

Fuel	% of ash generation	Ash generation (MT)
Bagasse	2.5 %	2.43
Coal	30 %	3560.36
Paddy	15-20 %	120.33
Upley	12-14 %	8.58
	Total	3691.70

l. Disposal of ash generated	28.14 MT/day As per fly ash disposal details provided by the unit,

Month	Ash disposed (MT)
Oct-23	812.28
Nov-23	787.74
Dec-23	960.62
Total	2560.64

For disposal of fly ash, unit has done agreement with a M/s BTC Earth Movers, Village &Post Nagla Bujurm, Distt. Muzaffarnagar, who is supplying the same to Ganpati Engineering and Construction Utility, Ghaziabad for

		manufacturing of cement at M/s Shree Cement Ltd. and M/s Ultratech Cement, UP. b M/s Mac Fin Infra Vill Ranauti Latifpur, NTPC Road, Dadri GB Nagar, UP, which is engaged in manufacturing of bricks from ash. c M/s Arjun Enterprises, Dadri, GB Nagar, UP, which will utilize the same for manufacturing of bricks at M/s Balaji Linkers and Klebcon Block Factory. **Actual boiler ash generation (27.82 MT/day) is much less than the estimated value of fly ash generation (40.56 MT/day) indicate poor record keeping of boiler ash generation & disposal.**
13.	Stack monitoring report	PM- 48.6 mg/Nm^3 (against 80 mg/Nm^3)
14.	**Hazardous waste management**	
	Authorization status	Authorisation No 17560/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR /2022 dated 25.07.2022 with validity upto 24.07.2027 *(refer **Annexure-4**)*
	Copy of agreement with recyclers /TSDF	M/s Bharat Oil & Waste Management Ltd., Ghaziabad, UP Membership certificate is valid upto 15.03.2024
	Hazardous waste generated	As per submitted copy of last four Form-10:

Sr. No.	Date of providing waste to TSDF	Cotton Rags	Chemical waste	Used Oil	Empty container contami-nated with chemical
1	04.12.22	50 kg	-	100 ltr	500 kg (3 drums)
2	17.03.23	50 kg	600 kg	-	13.5 kg
3	13.09.23	50 kg	500 kg	-	-
4	16.12.23	50 kg	-	100 kg	500 kg

15. **Ground water Analysis Report (Borewell within the premises near the ETP)**

Parameters	pH	Colour (Hazen)	Conduc-tivity (µS/cm)	TDS	Total Hardness (as $CaCO_3$)	Ca^{2+}	Mg^{2+}	Na^+	K^+	Cl^-	F^-	SO_4^{2-}	NO_2-N	NO_3-N	P
Values (mg/l)	7.7	BDL	780	404	306	96	16	41	06	48	0.34	72	0.08	BDL	BDL
Permissible limit	6.5 - 8.5	15	-	2000	600	200	100	-	-	1000	1.5	400	-	-	-

Parameters	Total Alkalinity	COD	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Values (mg/l)	308	BDL	BDL	BDL	BDL	BDL	BDL	0.11	**0.18**	BDL	BDL	BDL	BDL	BDL	0.01
Permissible limit	600	-	0.01	0.003	-	-	0.05	0.3	0.1	0.02	0.01	-	0.01	-	5

16. **Major observation & Key issues**

1. As per the analysis results of ETP outlet, the unit is found non-complying w.r.t consented discharge norms for parameters **BOD (36 mg/l w.r.t < 20 mg/l) & TDS (1708 mg/l w.r.t norms of <1600 mg/l).**
2. Actual non-paper solid waste (plastic waste) generation (2.19 MT/day) is much less than the estimated value (5.92 MT/day) indicates, logbook is not maintained

properly.

3. Actual fly ash generation (27.82 MT/day) is much less than the estimated value of fly ash generation (40.56 MT/day) indicate logbook is not maintained properly.
4. The MLVSS/MLSS ratio in aeration tank-I is 0.44 and aeration tank-II is 0.47, shows un-stabilized condition of aeration tank and BOD removal of 91% is doubtful.
5. As informed, production of Writing/Printing Paper is done by M/s Silverton Pulp & Paper Pvt. Ltd., steam requirement for productions is also fulfilled by M/s Silverton Pulp & Paper Pvt. Ltd., however fresh water requirement is fulfilled by M/s Garg Duplex through its 03 operational borewell and effluent generating from the production is being treated and discharged by M/s Garg Duplex.
6. Production of Kraft Paper is stopped from 29.12.2023 due to maintenance work. Unit intimated the same to UPPCB vide letter dated 29.12.2023.
7. For fresh water, the unit has total 03 borewells, located within the premises. The unit has obtained NOC for all three borewells approved by Ground Water Department (Namami Gange& Rural Water Supply Department), Ministry of Jal Shakti, Government of Uttar Pradesh, which are valid upto, as mentioned below:

Borewell No	Validity of NOC	Approved water abstraction (KLD)	Maximum annual withdrawal permission
Borewell No 1	30.07.21 to 29.07.26	400	132000
Borewell No 2		800	264000
Borewell No 3		800	264000
Total permitted abstraction		**2000 KLD**	**660000KL/Annum**

8. Unit has installed an Effluent Treatment Plant (ETP) of 2100 KLD, comprising of Physico-chemical treatment for the treatment of industrial effluent and the treatment scheme is as follows:
   Hill screen→Equalization tank→Sedicell→Primary Clarifier→Aeration tank (3 nos.)→Secondary Clarifier (2 nos.)→Tube Settler→Pressure Sand Filter(PSF)→Activated Carbon Filter(ACF)→Part of treated effluent recycled in process and part is discharged to dhandhera drain through an open channel.
9. As informed, fresh water is utilized for steam generation in boiler after treatment through RO. RO reject is recycling in process, as informed. No flowmeter is installed at RO permeate or reject line. Boiler blow down is utilized in ash quenching.
10. As per details submitted by the unit, total 243 MT of plastic waste was sent to M/s K K Duplex and Paper Mills Pvt. Ltd., Jansath road, Muzaffarnagar, UP which have installed waste to energy boiler.
11. Actual boiler ash generation (27.82 MT/day) is much less than the estimated value of fly ash generation (40.56 MT/day) indicate poor record keeping of boiler ash generation & disposal.
12. Actual non-paper solid waste (plastic waste) generation (2.19 MT/day) is much lower than the estimated value (5.92 MT/day) indicates poor record keeping

Key issues

1. Non-compliance w.r.t. consented effluent discharge norms of BOD (36 mg/L against 20 mg/L) and TDS (1708 mg/L against 1600 mg/L).
2. Logbook for generation & disposal of fly ash and plastic waste is not maintained properly.
3. Poor record keeping for ETP sludge generation and disposal

17. **Compliance Status**
Unit is found non-complying w.r.t consented discharge norms

18. **Recommendations:**
1. Unit shall ensure proper operation & maintenance of ETP to meet the consented discharge norms
2. Unit shall maintain proper logbook for generation & disposal of fly ash and plastic

	waste. 3. Unit should maintain proper logbook for ETP sludge generation & disposal. 4. UPPCB shall revise the consent issued to the unit and revoke the permission for production of Agro waste based paper production, as unit has stopped this manufacturing process since 2018.

19. Inspection team details:

Sr. No.	MoEF&CC/ CPCB officials	Designation	Organisation	Signature with date
1.	Dr. Satya	Sc. 'E'	MoEF&CC	
2.	Dr. R.K. Singh	Scientist D	CPCB, Delhi	
3.	Sh. Imran Ali	AEE	UPPCB	
4.	Sh. Ashish Kumar	Hydrologist	UPGWD	
5.	Ms. Shivangi Goswami	RA-II	CPCB, Delhi	
6.	Mr. Ankit Shukla	SRF	CPCB, Delhi	
7.	Mr. Muktesh Chaudhari	SRF	CPCB, Delhi	
8.	Mr. Maneesh Yadav	SRF	UPPCB	

Photographs



ETP inlet



Equalization tank



Primary & Secondary clarifier sludge collection tank-1



Primary & Secondary clarifier sludge collection tank-2



Secondary Clarifier



Aeration tank



ETP outlet



ETP outlet OCEMS reading



Flowmeter at ETP recycling line (after ACF)



Flowmeter at ETP recycling line (after primary clarifier)

Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2320764, Email: info@uppcb.in, Website: www.uppcb.com

181853/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 26/05/2023**

To,

M/sGARG DUPLEX AND PAPER MILLS PVT LTD

8.5 Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar ,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20589954 **Date :- 2023-04-08**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s GARG DUPLEX AND PAPER MILLS PVT LTD** located at **8.5 Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar ,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper- 450 MTD and Agro Waste- 130 MT/Day	Kraft Paper/Board/Cup Stock/Writing Printing -415 MT/Day (40 MT/Day Based On Agro Waste And 375 MT/Day Based On Waste Paper), Turbine - 4.5 MW	Kraft Paper/Board/Cup Stock/Writing Printing -415 MT/Day (40 MT/Day Based On Agro Waste And 375 MT/Day Based On Waste Paper), Turbine - 4.5 MW

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	1100 KLD	1100 KLD	1100 KLD THROUGH ETP TO IRRIGATION/PROCESS/ DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

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Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTIC TANK
3	Discharge point	SEPTIC TANK

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* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards

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1	1 X 30 TPH BOILER, 1 X 12 TPH BOILER	BIOMASS/COAL-325 MTD (ONLY APPROVED FUEL PERMITTED AS PER CAQM DIRECTION)	55 METER, 30 METER	ESP ON 30 TPH Boiler, Multi Cyclone Dust Collect and Wet Scrubber on 12 TPH Boiler	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

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9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper/Board/Cup Stock/Writing Printing -415 MT/Day (40 MT/Day Based On Agro Waste And 375 MT/Day Based On Waste Paper) By using Waste

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Paper- 450 MTD and Agro Waste- 130 MT/Day as raw material and Turbine- 4.5 MW at site 8.5 K.M., BIJOPA ROAD, DISTRICT-MUZAFFARNAGAR, U.P.

2. The Earlier Board has issued a CTO vide Ref No. - 128566/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021, Dated: 15/07/2021 and Ref No. - 129893/ UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021, Dated : 11/08/2021 is revoked.

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC for expanded production capacity.

4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

5. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

6. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

7. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

8. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

9. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

10. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

14. The industry shall operate and maintain 1 X 30 TPH BOILER WITH ESP, 55 meter stack height from ground level, 1 X 12 TPH BOILER with Multi Cyclone Dust Collector, Wet Scrubber and 30 Meter Stack Height from Ground Level. Fuel to be used in the unit is Biomass/Coal- 325 MTD. Only approved fuel sis permitted as per CAQM direction.

15. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

16. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas

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(CAQM).

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

22. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

23. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.

25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

31. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

32. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.

33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

36. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

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37. The unit shall submit the audited balance sheet for the current year.

38. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

39. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.06.08 12:28:58 +05'30'

Chief Environmental Officer (Circle 3)

Annexure- 2

Mobile 08941095978, 08941095979
e-mail garg_duplex@hotmail.com
CIN 052011UP1985PTC007472

॥ SHRI MAHAVIRAI NAMEH ॥

Received 23/8/18

GARG DUPLEX & PAPER MILLS (P) LTD.

Works & Regd. Office :
8.5 Km. Bhopa Road, MUZAFFARNAGAR-251 001

To,

14 August 2018

The Regional Officer

U.P. Pollution Control Board

Kamal Cinema Building, Railway Station Road

Muzaffarnagar (U.P.) 251001

Subject: Rel to letter no. 2113/G-96/OA-231/MZR/2018

Respected Sir,

This is in reference to above mentioned subject we would like to summit that we are manufacture kraft paper using recycle paper. We want to summit reply about the compliance of the direction given by the U.P Pollution Control Board, Muzaffarnagar.

1. Electromagnetic flow meter is installed on both bore well having maintained proper record (attached annexure no-1).
2. Plastic waste and rejects record maintaining regularly basics and disposed off by Bharat Oil and Waste Management Pvt Ltd. (attached annexure no- 2)
3. unit keeps maintaining proper housekeeping on regularly basics.
4. Unit ensure that maintain regularly norms given by UPPCB

Sir we assure you for compliance of direction given by UPPCB. Kindly acknowledge it.

Hope for your positive response.

For Garg Duplex Paper mills Pvt. Ltd.

(Auth. Signatory)

Cc – UP POLLUTION CONTROL BOARD,

Vibhuti Khand, Gomti Nagar, Lucknow,

Uttar Pradesh

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TAX INVOICE

(DUPLICATE FOR TRANSPORTER)

ABHINANDAN PERSHAD & BROS.
SADAR BAZAR,
JT CANTT
No. - 9907030[illegible]3
GSTIN: 09ACUPJ[illegible]E1Z5
State Name : Uttar Pradesh, Code : 09
E-Mail : epbmukul@gmail.com

Invoice No.	Dated
18-19/1434	28-Jul-2018
Delivery Note	Mode/Terms of Payment
Buyer's Order No.	Dated
TELE.	28-Jul-2018
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Garg Duplex & Paper Mills (P) Ltd.
6 Km Bhopa Road, Muzaffarnagar
GSTIN/UID : 09AA[illegible]C0139301ZV
State Name : Uttar Pradesh, Code : 09

Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
WATER METER EMF -100 MM	9028	18 %	2 PCS.	44,055.00	PCS.		88,110.00
CGST							7,929.90
SGST							7,929.90
Round Off							0.20
Total			2 PCS.				₹ 1,03,970.00

E. & O.E

Amount Chargeable (in words)
Indian Rupees One Lakh Three Thousand Nine Hundred Seventy Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
9028	88,110.00	9%	7,929.90	9%	7,929.90	15,859.80
Total	88,110.00		7,929.90		7,929.90	15,859.80

Tax Amount (in words) : Indian Rupees Fifteen Thousand Eight Hundred Fifty Nine and Eighty paise Only

Company's PAN : ACUPJ[illegible]E

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for ABHINANDAN PERSHAD & BROS.
Authorised Signatory

SUBJECT TO MEERUT JURISDICTION
This is a Computer Generated Invoice

Annexure-1

797

BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. Garg Duplex & Paper Mills Pvt. Ltd.

8.5 Km, Bhopa Road, Muzzaffar Nagar - 251001, Uttar Pradesh

is a registered member of our facility

Plot#672,Sikandra Road,NH-2,Kumbhi Village,Tehsil Akbarpur,Kanpur-Dehat,Uttar Pradesh

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2767/18

Expiry Date : January 05, 2019

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2621 6466 or Email : sales@bharatoil.com

21

* Membership will stand terminated on the non-fulfilment of agreement & can be terminated by BOWML, upon non-payment of dues / payment

Annexure-3

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC027380

VALID FROM 30/07/2021 TO 29/07/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000171

Name of the Owner	RAJESH JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	GARG DUPLEX AND PAPER MILLS PVT LTD
Company Address कंपनी का पता	8.5 KM STONE BHOPA ROAD MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	12A, TRILOKI COLONY, DDA PARK, KOTLA MUBARAKPUR, LODHI ROAD, CENTRAL DELHI,	Application Form Serial No.	MZFN0721NNO038
Date of Submission	09/07/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar		
Plot No./Khasra No.	N/A	Block	KUKDA SADAR
Ward No./Holding No.		Municipality/Corporation	No
			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/1989		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	40.00
Date of Energization (In Case of Electric Pump)		01/10/1989	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	40.00	Maximum Allowable Running Hours Per Day:	20.00
Maximum Allowable Annual Extraction of Ground Water:	264000.00	Recharge Required	0.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :18/08/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC014279

VALID FROM 30/07/2021 TO 29/07/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000365

Name of the Owner	RAJESH JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	GARG DUPLEX AND PAPER MILLS PVT. LTD
Company Address कंपनी का पता	8.5 KM BHOPA ROAD , MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	12A, TRILOKI COLONY, DDA PARK, KOTLA MUBARAKPUR, LODHI ROAD, CENTRAL DELHI,	Application Form Serial No.	MZFN0721MN0037
Date of Submission	22/03/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/1989		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size/For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	40.00
Date of Energization (in Case of Electric Pump)		01/10/1989	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	40.00	Maximum Allowable Running Hours Per Day:	20.00

6/19/22, 3:46 PM

Maximum Allowable Annual Extraction of Ground Water: 264000.00 Recharge Required 264000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 264000.00 cubic meter, as specified under the application form.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube well's site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :31/07/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC048015
VALID FROM 30/07/2021 TO 29/07/2026
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000212

Name of the Owner	RAJESH JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	GARG DUPLEX AND PAPER MILLS PVT LTD
Company Address कंपनी का पता	8.5 KM STONE BHOPA ROAD MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	12A, TRILOKI COLONY, DDA PARK, KOTLA MUBARAKPUR, LODHI ROAD, CENTRAL DELHI,	Application Form Serial No.	MZFN0721N1N0039
Date of Submission	09/07/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	KHODA SADAR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/1989		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	40.00
Date of Energization (In Case of Electric Pump)		01/10/1989	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	40.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	132000.00	Recharge Required	0.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3)j, for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application from.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the taper sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :13/07/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure – 4

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17560/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :25/07/2022

To,

M/s GARG DUPLEX AND PAPER MILLS PVT LTD

8.5 KM, Bhopa Road, Muzaffarnagar, U.P,MUZAFFAR NAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17560 and 25/07/2022 .
2. Reference of application (No. and date) 16745662 and 15/06/2022 .
3. Mr RAJESH JAIN of M/s GARG DUPLEX AND PAPER MILLS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 8.5 KM, Bhopa Road, Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.20 Mt/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 Mt/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.40 Kl/Annum
4	CATEGORY 32.3 AS PER SCHEDULE I (Process Sludge)	THROUGH TSDF	60 Mt/Annum.

1. The authorization shall be valid for a period of 24/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

RAKESH KUMAR TYAGI

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.17 10:39:21 +05'30'

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.06.17 10:39:37 +05'30'

of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.08.17 10:39:53 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.08.17 10:40:10 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection: 27.12.2023**

1.	Name of the unit with complete postal address:	M/s Alpana Papers Private Ltd., 09th km stone, Jolly road, Sikhreda, U.P. - 251314
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.433387, 77.784870
3.	Industry Operational status	Operational on trial run
4.	Consent status	• Unit has Consent to Establish (CTE) from UPPCB dated 18/08/2023 under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 as amended. Copy of CTE is attached (refer ***Annexure-1***). • Unit does not have valid CTO. • CTO applications are also not provided.

B. Production process and infrastructure

5.	**Process**	Currently manufacturing only Kraft paper using waste paper-mixed type i.e., imported &indigenous, as per availability
6.	**Raw material**	
	a. Consented value	Waste paper (110 T/day, as per CTE)
	b. Actual consumption (as per logbook)	• Quantity information not available by the unit. • However, as informed by the unit representative, during visit the unit was operating at 60% of the production capacity and only for 4-5 hrs/day and unit was on trial run since 5 days. **Estimation:** • As per CTE raw material consumption is 110 MT/D (waste paper) (i.e. 4.58 MT/H) • Total estimated raw material consumption for 5 days: 4.58MT/H x 5 hr/day x 60% x 5 days = 68.7 MT
	c. Estimated daily consumption	13.74 MT/day
7.	**Production**	
	a. Consented value	Kraft paper = 100 MT/day, as per as per CTE. However, as per CTE unit will also produce Tissue paper/packing off-white paper.
	b. Actual Production (as per logbook)	• Quantity information not available by the unit. • However, as informed by the unit representative, estimation is as under: ➢ Consented production is 100 MT/D (Kraft paper) (i.e. 4.17MT/H) ➢ Total estimated production for 5 days: 4.17 MT/H x 5 hr/day x 60% x 5 days = 62.55 MT
	c. Estimated daily production	12.51 MT/day
	d. Yield (%)	91 % of raw material
	e. Estimated waste produce	9 % of raw material i.e. 1.23 MT/D
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	• NOC from UPGWD not available. • Actual withdrawal quantity is not available due to non-installation of flow meters.

	b. Details of borewell	• Actual no. of borewell found on site: 02 nos. • No metering at borewell, water consumption in process, ETP inlet/outlet and treated water recirculation, hence no records maintained.	
	c. Permitted withdrawal quantity	As per CTE, the water requirement of the industry is 230 KLD.	
	d. Actual withdrawal quantity	• Quantity information not available by the unit. • However, as informed by the unit representative, estimation is as under: ➢ For ZLD unit, fresh water consumption @3KL/MT of product for 5 days: 12.51 MT/day x 3KL/MT x 5 days = 187.65 KL	
	e. Estimated daily withdrawal quantity	37.53 KLD	
	f. Estimated specific fresh water consumption	For ZLD unit, fresh water consumption @3KL/MT of paper	
9.	**Effluent Management**		
	a. Consented discharge value	• As per CTE quantity of effluent generation is 225 KLD.	
	b. Actual effluent generation (as per logbook)	• No metering at ETP inlet/outlet and treated water recirculation, hence no records maintained.	
	c. Estimated effluent generation daily	Considering effluent Generation rate @70 KL/MT estimated effluent generation is 875.7 KLD	
	d. Actual recycling of treated effluent within process	Partially treated (Primary/Sedicell)	No metering at ETP inlet/outlet and treated water recirculation, hence no records maintained.
		Treated effluent (ETP outlet)	
		Total recycled	
	e. Losses in ETP %	-	
	f. Specific effluent discharge	***Unit is claiming itself ZLD, however ZLD couldn't be established due to non-availability of data and metering on borewell, ETP inlet & outlet and treated effluent recirculation.***	
10.	**Verification of ZLD**		
	a. Specific fresh water consumption (as per particular 9.f)	-	
	b. Effluent discharge	-	
	c. Metering of effluent generation & recycling point	Effluent generation	No metering available
		Recycling points	
	d. BOD/COD characteristics of effluent at ETP inlet	BOD (mg/l)	1895 mg/l
		COD (mg/l)	3394 mg/l
	Conclusion	-	

11.	**Effluent treatment plant (ETP)**					
	a. ETP	ETP installed having 100 KLD as installed capacity; utilized capacity cannot be calculated due to lack of metering. ETP consists of following components: Bar screens → Equalization Tank → Megacell → Spray Filter→ Holding Tank → Reuse in to process				
	b. Installed capacity	4200 KLD				
	c. Metering at ETP	ETP inlet	• No metering at ETP inlet/outlet and treated water recirculation, hence no records maintained.			
		Recycling points				
		ETP outlet				
	d. Operational status	Operational on trial run				
		Flow at inlet: No floe meter installed				
		MLVSS/MLSS in aeration tank: NA				
	e. OCEMS at ETP outlet	Not applicable (ZLD unit)				
	Effluent Characteristics					
	Parameter	ETP inlet	ETP outlet (recycle point)	Norms as per consent	Norms as per charter	Compliance w.r.t. consent
	pH	5.9	6.1	***Unit is claiming itself ZLD, however ZLD couldn't be established due to non-availability of data and metering on borewell, ETP inlet & outlet and treated effluent recirculation.***		
	BOD (mg/l)	1895	1630			
	COD(mg/l)	3394	3337			
	TSS (mg/l)	542	979			
	TDS (mg/l)	3350	3264			
	f. ETP Sludge generation					
	Biological sludge generation (as per logbook)	No biological treatment unit				
	Daily sludge generation	Data not available				
	Specific sludge generation	Data not available				
	Estimated sludge generation @ 30 % of inlet TSS load	-				
	Sludge Management & disposal	Unit has started its production process and ETP recently (i.e. on 20.12.2023), hence no sludge accumulation/storage was found onsite.				
	Remark	-				
12.	**Non-paper solid waste management**					
	Non-paper solid waste generated (As per logbook)	• Unit is using indigenous wastepaper as raw material which contains more than 5% waste such as laminated poly-film, cello-tapes, thread on bobbins (as observed during inspection visit). Non-paper /Plastic/ similar waste materials were found dumped in open areas near screens. • Quantity information not available by the unit. • However, estimation of plastic waste generated @5% of raw material for 5 days i.e. 13.74 MT/day x 5% x 5 =3.44 MT				
	Daily waste generation	0.69MT/D				
	Specific Non-paper solid waste generation	5% of paper produce				
	Potential solid	-				

	waste generation @3.5 % of paper	
13.	**Air Pollution management**	
	a. Boiler capacity	10 MT/H Boiler
	b. Stack details	Stack Height - 30 meter
	c. APCD installed	Wet scrubber
	d. Estimated steam requirement @ 2.7 T/T of paper produce	• Quantity information not available by the unit. • Estimated steam requirement is 168.885 MT i.e., 33.8 Ton/day
	e. Fuel used	Sugar cane bagasse used as boiler fuel.
	f. Fuel consumption (as per logbook)	No logbook available for fuel consumption.
	g. Estimated fuel consumption @ 3 T steam/ T of mixed fuel	187.65 MT
	h. Daily mixed fuel consumption	37.53 MT/day
	i. Daily ash generation	Logbook not maintained by the unit
	j. Ash generation w.r.t of fuel consumed (%)	2.5 % of bagasse used
	k. Estimated ash generation w.r.t % of fuel consumed	4.69 MT i.e. 0.94 MT/D
	l. Disposal of ash generated	No information provided.
	m. Stack Emission	Particulate matter (PM) 41.4 mg/Nm^3 against norms of 80 mg/Nm^3
	n. Ambient Air	

Monitoring Location	Shift	Particulate Matter PM10 (Less than 10 Micron) (µg/m^3)	Particulate Matter PM 2.5(Less than 2.5 Micron)For 24 Hours (µg/m^3)
ROOF OF INDUSTRY OFFICE	I	144.1	94.64
	II	168.6	106.5
	III	159.43	88.12

14.	**Hazardous waste management**	
	Authorization status	• Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is not available.
	Copy of agreement with recyclers /TSDF	• Form-4 and Form-10 are not available. • For the disposal of hazardous waste and disposal of non-paper/Plastic Waste, agreements with relevant agencies were not provided.
	Hazardous waste generated	No information provided.
15.	**Ground water Analysis Report:**	

Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500: 2012.

Parameter	pH	Colour	Total	Total	COD	TDS	Cl^-	F^-	NO_3	SO_4

Location		(PCU)	Alkalinity	Hardness						
Standard values	6.5-8.5	15	600	600	-	2000	1000	1.5	45	400
Value	7.7	BDL	214	180	25	276	22	0.37	0.99	13
Other parameters	Na+	K+	NO_2-N	Phosphate-P	Magnesium	Conductivity	TSS			
Standard values	-	-	-	-	100	-	-			
Value	25.84	4.22	0.16	0.07	23	443	11			

Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500: 2012. (Heavy Metal)

Parameter →	As	Cd	Cr	Cu	Fe	Pb	Mn	Hg	Ni	Zn	Sb	Co	Se	V
Permissible limits	0.05	0.003	0.05	1.5	0.3	0.01	0.3	0.001	0.02	15	-	-	0.01	-
Tested Values	BDL	BDL	BDL	BDL	0.08	BDL	0.13	-	BDL	0.05	BDL	BDL	BDL	BDL

16. Recipient drain characteristics (Jat Mujheda drain)

17.

Parameter → / Location ↓	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)
Upstream	7.48	56	268	106	408
Downstream	6.3	1480	2951	596	3736

18. **Major observation & Key issues**

1. Unit was found operational on the day of inspection on 27th December 2023.
2. The unit representative informed that unit is *operating on trial run* since 20.12.2023 after obtaining CTE dated 18/08/2023 from UPPCB for carrying out production of Kraft paper and Tissue paper @ 100 MT/day using wastepaper as raw material (110 MT/day) and achieving Zero Liquid Discharge (ZLD).
3. Unit is claiming itself ZLD, however ZLD couldn't be established due to non-availability of data, inefficient functioning of ETP, installation of flow meter at ETP and web camera as per the guidelines of CPCB for Pulp & Paper industries operating on ZLD.
4. No discharge of effluent observed during visit. Samples were collected from ETP inlet and outlet (recycle point). The treated effluent characteristics were almost the same as those of untreated effluent.
5. Unit has *not installed environmental data display board* at entrance gate of the unit.
6. Unit has installed Reverse Osmosis (RO) plant for treatment of groundwater to make it suitable for use in boiler. RO reject is being fed into ETP.
7. COD value of 25 mg/l in ground water sample collected inside the unit premises indicates pollution of ground water which may be due to Jat Mujheda drain flowing adjacent to the unit.
8. The analysis values of d/s of recipient drain (Jat Mujheda drain) of the Unit showed high values as compared with u/s i.e. BOD of 1057 mg/l, COD of 2951 mg/l, TSS 596 mg/l and TDS 3736 mg/l indicates the effluent discharge in past by the unit.

Key Issues:

9. Unit is found non-complying w.r.t. CTE conditions as follows:
   - During visit the unit was found operational and doing trial without having valid CCA.
   - Unit has not submitted Air and Water application for consent before start of operation/production.
   - Unit doesn't have NOC from CGWA/UPGWD for water abstraction and doesn't have metering for quantitative analysis.
   - Unit does not have electromagnetic flowmeter at water source and outlet of ETP and also not maintained the records of water abstracted and treated effluent recycled.

- No Online Continuous Effluent & Emission Monitoring System (OCEEMS) was found installed during the visit.

10. No logbooks/records related to raw material, fuel, product manufactured, solid waste/plastic waste & ash generation as well as disposal, freshwater consumption, recirculation of treated effluent were available with the unit.

19. **Compliance Status**

As per Discharge norms: ZLD could not established

Overall compliance status: Non-complying

20. **Recommendations:**

The unit shall:

1. Comply with the CTE conditions and obtain CTO from UPPCB before operation and NOC from UPGWD for freshwater abstraction.
2. Install flow meter with totalizer on both borewells, ETP inlet & outlet, recycle points and maintain logbook for the same on daily basis.
3. Install separate electricity meter at ETP and maintain logbook for the same on daily basis.
4. Maintain records separately for quantity of freshwater consumed in the production process, domestic use, and boiler feed.
5. To weigh the plastic waste generated; to keep record of production in the separate logbook to assess the quantum of plastic waste generation.
6. Maintain records for fuel consumption in boiler and ash generation & sludge generation and disposal.
7. Install Environmental data display board at entrance gate of the unit.

73 **Inspection team details:**

S. No.	Name of officials	Designation	Organisation	Signature with date
a.	Ms. Reena Satavan	Scientist - E	CPCB	
b.	Sh. C.B. Chaurasia	Scientist - E	CPCB	
c.	Dr. Abhas Kumar Maharana	Scientist - B	CPCB	
d.	Ms. Garima Dublish	Research Associate-III	CPCB	
e.	Sh. Ankit Shukla	SRF	CPCB	
f.	Mr. Y.K. Mishra	AEE	UPPCB	
g.	Mr. Diwakar Dev Gahlaut	JRF	UPPCB	
h.	Puskar Singh	T.A.	UPGWD	

Photographs



Raw material



Process Area



Inlet Channel



Disposal of plastic waste





Boiler Section with APCD



Inlet channel to equalization tank of ETP



Equalization tank of ETP



Borewell no. 1



Borewell no. 2

Annexure- 1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone 0522-2720828,2720831, Fax 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197338/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 Date: 05/01/2024

To,

M/s ALPANA PAPERS PRIVATE LIMITED

9th Km Stone,Jolly Road, Vill-Sikhreda,Muzaffarnagar, MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act ,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 23661637	Date :- 2023-12-12

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s ALPANA PAPERS PRIVATE LIMITED** located at **9th Km Stone,Jolly Road, Vill-Sikhreda,Muzaffarnagar, MUZAFFARNAGAR,251001** subject to the provisions of the Water Act, Air Act and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

1.3 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. **Production Capacity :**

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER - 110 MT/DAY AND ALUM, ROSIN	KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW	KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW

3. **Production Process Infrastructure**

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S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW by using WASTE PAPER - 110 MT/DAY AND ALUM, ROSIN	KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW by using WASTE PAPER - 110 MT/DAY AND ALUM, ROSIN	KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW by using WASTE PAPER - 110 MT/DAY AND ALUM, ROSIN	KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW by using WASTE PAPER - 110 MT/DAY AND ALUM, ROSIN

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2028-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed	
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced	
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced	
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced	
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced	
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler With Power Boiler	< 2.5 m3 / t paper < 5 m3/ t paper

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9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
i	ZLD.	ZLD	ZLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**

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pH	6.5 - 8.5	6.5 - 8.5	6.5 - 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.

PRADEEP SHARMA

22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	5.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

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ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 125 KVA DG set	PNG/DIESEL (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	AS PER E(P) RULES, 1986	Acoustic Enclosure	AS PER CAQM DIRECTION
2	1 X 10 TPH Boiler	BIOMASS FUEL - 90 MT/DAY OR RDF- 120 MT/DAY OR LOW SULPHER COAL- 40 MT/DAY (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	30 Meter Above Stack Height From Ground Level	Multi Cyclone Dust Collector, Wet Scrubber	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.

iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.

iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

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10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.085 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	0.90 MT/ANNUM
3	CATEGORY 33.2 AS PER SCHEDULE I ((CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.030 MT/ANNUM
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	90 MT/Annum

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

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11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.

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Date: 2024.07.30 13:xx:xx +05:30

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT/POSTER/TISSUE PAPER- 100 MT/DAY and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW by using WASTE PAPER - 110 MT/DAY AND ALUM, ROSIN only at site 9TH K.M. STONE, JOLLY ROAD, VILLAGE-SIKHREDA, DISTRICT-MUZAFFARNAGAR, U.P., PIN-251001.

2. The ground water shall be abstracted after obtaining NOC from the UPGWD. The industry must submit NOC from the UPGWD for abstraction of ground water within 3 months, failing which consent shall be deemed automatically cancelled.

3. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 18.08.2023 within a month.

4. The industry shall submit point wise compliance of issued CTE to unit on 18.08.2023 within a month.

5. No plant and machinery shall be allowed to install in the industry without obtaining prior CTE from UPPCB.

6. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.

7. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.

8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to

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discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate as per norms by CAQM/CPCB 1 X 10 TPH Boiler and CAPTIVE POWER PLANT OF CAPACITY- 0.315 MW with Multi Cyclone Dust Collector, Wet Scrubber and 30 meter stack height from ground level. Fuel for Boiler is BIOMASS FUEL- 90 MT/DAY OR RDF- 120 MT/DAY OR LOW SULPHER COAL- 40 MT/DAY. Industry also operate as per norms 1 X 125 KVA DG set with Acoustic Enclosure and stack height as per Board norms. Fuel for DG set is PNG/Diesel. Only approved Fuel for Boiler is permitted as per direction given by CAQM.

18. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

19. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

20. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

21. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

24. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

25. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for

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maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

26. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

27. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

28. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

29. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

30. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

31. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

33. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

34. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

35. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

39. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

40. The unit shall submit the audited balance sheet for the current year.

41. The industry shall establish Miyawaki forest inside the factory premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.

42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

43. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

44. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner

suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

45. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

46. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

47. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

48. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

49. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

50. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

51. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

52. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

53. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

54. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

55. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

56. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

57. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

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58. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
59. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
60. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
61. Ground water monitoring report of premises shall be submitted within one month.
62. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
63. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:03.01.2024**

1.	Name of the unit with complete postal address:	M/s K K Duplex and Paper Mills Pvt. Ltd., Khasra No. 1048, 1088, 1089, 1090, 8.5 KM Jansath Road, Muzaffarnagar, Uttar Pradesh-251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.42305, 77.75896
3.	Industry Operational status	Operational
4.	Consent status	CCA No. /UPPCB/Muzaffarnagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 dated 24.02.2023, which is validtill 31.12.2027 (CCA placed at ***Annexure-1***)

B. Production process and infrastructure

5.	**Process**	Manufacturing Duplex board using waste paper-mixed type i.e., imported &indigenous, as per availability Waste Paper→Pulper→ Storage Chest/Dump Chest→High density cleaner→Thickening→ Refining→ Chemical mixing→ Sheet Formation→ Press section→ Dryer Section→M.G.→ Sizing Press→ Calendar→ Coating dryer→Rewinder and Finished paper
6.	**Raw material**	
	a. Consented value	240 MT/day
	b. Actual consumption (as per logbook)	9570 MT (As per logbook provided by the unit of last three months Oct 01-Dec 31, 2023)
	c. Avg. daily consumption	106.33 MT/day
7.	**Production**	
	a. Consented value	Kraft Paper/Duplex Board-200 MT/day
	b. Actual Production (as per logbook)	8711.6 MT (As per logbook provided by the unit of last three months Oct-Dec, 2023)
	c. Avg. daily production	96.79 MT/day (8711.6/90)
	d. Yield (%)	91 % of raw material
	e. Estimated waste produce	9 % of raw material i.e. 21.27 MT/D
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	NOC for 02 borewells approved by Ground Water Department (Namami Gange& Rural Water Supply Department), Ministry of Jal Shakti, Government of Uttar Pradesh. Validity of both NOCs: from 14.03.2021 to 13.06.2026 (NOCs placed at ***Annexure-2***)
	b. Details of borewell	Two borewells with flow meter with totalizer
	c. Permitted withdrawal quantity	400 KLD
	d. Actual withdrawal quantity	15153 KL(As per logbook provided by the unit of last three months Oct-Dec, 2023)
	e. Avg. daily withdrawal quantity	164.71 KLD
	f. Specific fresh water consumption	1.74 KL/MT of paper
9.	**Effluent Management**	

	a. Consented discharge value	ZLD	
	b. Actual effluent generation (as per logbook)	217026 KL (Oct 01-Dec 31, 2023)	
	c. Avg. effluent generation daily	2411.40 KLD	
	d. Actual recycling of treated effluent within process	Partially treated (Primary/ Sedicell)	1915.68 KLD
		Treated effluent (ETP outlet)	463.11 KLD
		Total recycled	2378.79 KLD
	e. Losses in ETP %	1.35 % against typical 2-3 % in form of moisture in generated sludge	
	f. Specific effluent discharge	Nil (ZLD unit)	
10.	**Verification of ZLD**		
	a. Specific fresh water consumption (as per particular 9.f)	1.74 KL/MT i.e. < 2 KL/MT	
	b. Effluent discharge	Nil (ZLD unit)	
	c. Metering of effluent generation & recycling point	Effluent generation	Electromagnetic flowmeter with totalizer installed at feed to sedicell and logbook maintained
		Recycling points	Electromagnetic flowmeter with totalizer installed at ETP treated effluent line to Paper machine, pulper machine and after spray filter. Logbook maintained
	d. BOD/COD characteristics of effluent at ETP inlet	BOD (mg/l)	3780 mg/l
		COD (mg/l)	8292 mg/l
	Conclusion	As per the logbook of ETP inlet and ETP recycling lines, provided by the unit from Oct 01 to Dec 31-2023, effluent generation quantity found as 2411.40 KLD, and quantity of partially/fully treated effluent recycled in plant found as 2378.79 KLD with 1-2 % losses, which justifies ZLD.	
11.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Inlet – Bar screen - Collection tank – Hill Screen 1 – Hill Screen 2 - Equalization tank – Sedicell – Tube settler – Vibro 1 – Vibro 2 - Spray filter - Treated water storage tank – utilized again in manufacturing process i.e., paper machine, pulper and other utilities. Sedicell, Primary treatment followed by Spray filter	
	b. Installed capacity	4200 KLD	
	c. Metering at ETP	ETP inlet	Electromagnetic flowmeter with totalizer installed at feed to sedicell
		Recycling points	Yes, logbook maintained
		ETP outlet	No
	d. Operational status	Operational	
		Flow at inlet: 126.6m3/hr.	
	e. OCEMS at ETP outlet	Flow meter and we camera installed	
	f. Effluent Characteristics	As mentioned below:	

Parameter	ETP inlet	ETP recycle	Norms as per consent
pH	6.3	6.1	Unit is operated at ZLD
Color	10	10	
BOD (mg/l)	3780	4925	

	COD (mg/l)	8292	9563	
	TSS (mg/l)	762	396	
	TDS (mg/l)	12536	12364	
	g. ETP Sludge generation			
	Biological sludge generation (as per logbook)	No biological treatment unit		
	Sludge Management & disposal	Sludge generated from ETP is utilized again in process, as informed. No logbook of the same is maintained by the unit.		
12.	**Non-paper solid waste management (Plastic waste)**			
	Non-paper solid waste generated (As per logbook)	436.4 MT (as per details provided by the unit from Oct-Dec, 2023), which is used as a fuel on its own waste to energy boiler		
	Daily waste generation	4.85 MT/D		
	Specific Non-paper solid waste generation	About 5% of paper product, hence OK		
13.	**Air Pollution management**			
	a. Boiler capacity	22 TPH waste to energy boiler (multi fuel based) with 3 MW capacity turbine. Unit also have one boiler of 10 TPH capacity, which was found non-operational. As informed by the unit representative, the boiler is not in operation since July-2023. The unit has intimated regarding the same to UPPCB vide letter dated 08.01.2024.		
	b. Stack details	Stack Height -30 m		
	c. APCD installed	Bag filter		
	d. Fuel used	Multi fuel i.e., RDF/Plastic waste/Wood chips/Rice husk		
	e. Fuel consumption (as per logbook)	As per the details of fuel consumption of last three months provided by the unit:		

Month	Bagasse (MT)	Firewood (MT)	Plastic Waste (MT)	Segregated Combustible Fraction (RDF) (MT)	Total
Oct-23	298.15	0	4417.57	351.8	5067.52
Nov-23	332.85	0	3708.11	583.035	4624.0
Dec-12	0	77.50	4883.40	1005.24	5966.15
Total	**631.01**	**77.50**	**13009.08**	**1940.07**	**15657.67**

	f. Daily fuel consumption	173.97 MT/day
	g. Daily ash disposal	11.67 MT/day As per fly ash disposal details provided by the unit, it has disposed total 1050 MT of fly ash in last three months i.e., 350 MT in Oct-2023, 300 MT in Nov-2023and 400 MT in Dec-2023.
	h. Estimated ash generation w.r.t % of fuel consumed	11.36 MT/day

Fuel	% of ash generation	Ash generation (MT)
Bagasse	2.5 %	15.77
Firewood	9 %	6.97
Plastic waste	5%	650.45
RDF	18 %	349.21
Total		1022.40

	i. Disposal of ash generated	For disposal of fly ash generating from boiler, unit has done agreement with Sh. Ashaab S/o Sh. Abdul Gafoor, Bilaspur, Muzaffarnagar, who is disposing off the fly ash at an open land located near cement warehouse, Jansath road.
14.	j. Stack monitoring	Particulate Matter- 26.2 mg/Nm^3(against 80 mg/Nm^3)

report

15. **Hazardous waste management**

Authorization status	Valid Authorization dated 30.08.2022 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from UPPCB(valid from 30.08.2022 to 29.08.2027).(Authorization placed at ***Annexure-3***)
Copy of agreement with recyclers /TSDF	For disposal of hazardous waste, unit has done an agreement with Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) i.e., M/s Sheetala Waste Management Project, Sikandrabad, Bulandshahar, UP which is valid upto 26.08.2027. Unit has provided copy of agreement and copy of last four Form-10.
Hazardous waste generated	As per submitted copy of last four Form-10:

Sr. No.	Date of providing waste to TSDF	Process sludge (kg)	Used empty containers (kg)
1	21.12.2022	107	-
2	19.05.2023	112	-
3	26.08.2023	-	70
4	29.11.2023	-	50

16. **Ground water Analysis Report (Borewell within the premises near ETP)**

Parameters	pH	Colour (Hazen)	Conduc-tivity (µS/cm)	TDS	Total Hardness (as $CaCO_3$)	Ca^{2+}	Mg^{2+}	Na^{+}	K^{+}	Cl^{-}	Fl^{-}	SO_4^{2-}	NO_2-N	NO_3-N	P
Values (mg/l)	8.0	BDL	685	408	322	89	24	30	06	53	BDL	59	BDL	BDL	BDL
Permissible limit	6.5-8.5	15	-	2000	600	200	100	-	-	1000	1.5	400	-	-	-

Parameters	Total Alkalinity	COD	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Values (mg/l)	236	BDL	BDL	BDL	BDL	BDL	BDL	**0.43**	**9.67**	BDL	BDL	BDL	BDL	BDL	0.02
Permissible limit	600	-	0.01	0.003	-	-	0.05	0.3	0.1	0.02	0.01	-	0.01	-	5

17. **Major observation & Key issues**

a. At the time of inspection, the plant was under shut down due to maintenance and ETP was found operational.

b. Treated effluent was found feeding again at ETP inlet, as the plant was under shut down.

c. As informed, fresh water from borewell-1, is utilized for production process and fresh water from borewell-2, is utilized for steam generation in boiler after treatment through RO. RO reject is recycling in process, as informed. Flowmeter is installed at RO permeate line and not installed at reject line.

d. The unit has one multi fuel (RDF/Plastic waste/Wood chips/Rice husk) fired boiler of 22 TPH capacity and 3 MW capacity turbine (waste to energy captive power plant) for in-house use. Bag filter is installed as Air Pollution Control Device (APCD) at Boiler. During inspection boiler was found in operation. At the time of inspection, the boiler was operating at 16 TPH capacity.

e. The unit has obtained registration certificate for Recycling/Processing of Plastic Waste (Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended) for processing of plastic waste of 36,000 TPA quantity of category-III and power to be

	generated of 0.4 TPA. The certificate is valid upto 31.01.2024. **f.** The unit is receiving plastic waste from other @ 27 paper mills, which is to be fed to 22 TPH boiler for power generation. As per the details provided by the unit, the unit has received plastic waste of 2973.006 MT in October-2023, 3224.179 MT in November-2023 and 5484.094 MT in December-2023 from these paper mills, making total of 11681.279 MT. **g.** Unit is achieving ZLD by recycling the treated effluent in the process. **Key Issue** **a.** Unit is not maintaining the record of fly ash generation, on daily basis.
18.	**Compliance Status** Unit is complying w.r.t. consented condition of ZLD
19.	**Recommendations:** **1** Unit shall maintain record of fly ash generation, on daily basis.

Inspection team details:

Sr. No.	MoEF&CC/ CPCB officials	Designation	Organisation	Signature with date
1.	Dr. Satya	Sc. 'E'	MoEF&CC	
2.	Dr. R.K. Singh	Scientist D	CPCB, Delhi	
3.	Sh. Imran Ali	AEE	UPPCB	
4.	Sh. Ashish Kumar	Hydrologist	UPGWD	
5.	Ms. Shivangi Goswami	RA-II	CPCB, Delhi	
6.	Mr. Ankit Shukla	SRF	CPCB, Delhi	
7.	Mr. Maneesh Yadav	JRF	UPPCB	

Photographs



Entrance Gate



Flowmeter reading of Borewell No. 2



ETP flow diagram (At site)



ETP



Flowmeter reading of ETP inlet



Sedicell



Boiler feed plastic waste compressor



Boiler area



Annexure-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: ieflu@uppcb.in, Website: www.uppcb.com

/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 24/02/2023**

To,

M/sK K DUPLEX AND PAPER MILLS PVT LTD

1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 19563872 **Date :- 2023-01-27**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s K K DUPLEX AND PAPER MILLS PVT LTD** located at **1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER, ROSIN, ALUM ETC.- 240 MT/DAY	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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1	Pulper	3	3	3
2	Hill screen	2	2	2
3	DAF Fibre recovery system	1	1	1
4	Paper machine	1	1	1

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river
1	Daily quantity of water to be abstracted	435	436

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.

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11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
1	Maximum daily discharge of trade effluent	0	0

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat, Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<– 30	<30	<30	No discharge is allowed

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BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge:**

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1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	6	6
Treatment facility	Septic Tank	Septic Tank
Discharge point	SEPTIC TANK	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	Biological Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
3	Total Suspended Solids (TSS) (mg/l)	AS PER E(P) RULES, 1986
4	Nitrogen-Total (mg/l)	AS PER E(P) RULES, 1986
5	Phosphate-Total (mg/l)	AS PER E(P) RULES, 1986
6	Chemical Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
7	Faecal Coliform (MPN/100mL)	AS PER E(P) RULES, 1986

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

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g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	BIOMASS FOR 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER	30	as per EPA Rules	as per EPA Rules
2	Equipment in use standby	RDF/PLASTIC WASTE/MSW/NRSW- 300 MT/DAY FOR 22 TPH MULTI FUEL BOILER with BAG FILTER with SELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR)	30	as per EPA Rules	as per EPA Rules
3	Equipment in use standby	PNG/DIESEL FOR 1 X 250 KVA DG SETS	4	as per EPA Rules	as per EPA Rules
4	Equipment in use standby	PNG/DIESEL FOR 1 X 750 KVA DG SET	6	as per EPA Rules	as per EPA Rules

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air poilution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq	
Industrial Area	Commercial Area

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Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

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20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY BY USING WASTE PAPER, ROSIN, ALUM ETC- 240 MT/DAY as raw material and 22 TPH MULTI FUEL BOILER, WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW at site 1048, 1088, 1089, 1090, 8.5 KM JNSATH ROAD, MUZAFFARNAGAR.

2. The Earlier Board has issued a CTO vide Ref No. - 35343/UPPCB/MuzaffarNagar(UPPCBRO) /CTO/water/MUZAFFARNAGAR/2018, Dated : 28/11/2018 and Ref No. - 35357/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2018, Dated : 28/11/2018 is revoked.

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. This consent is valid only for Zero Liquid Discharge (ZLD).No effluent is allowed to discharge outside the factory premises.

5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-07.02.2022, if not then submit Bank Guarantee in the Board within a month failing which consent shall be deemed automatically cancelled.

7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI Date: 2023.03.06 11:56:38 +05'30'

standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER and 30 meter stack height from ground level, New 22 TPH MULTI FUEL BOILER with BAG FILTERwithSELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR) and 30 meter stack height from ground level. Fuel for New Multi Fuel Boiler is RDF/PLASTIC WASTE/MSW/NRSW- 300 MT/DAY and for old Boiler unit must use Biomass as a fuel. Unit also operate 1 X 250 KVA and 1 X 750 KVA DG sets with stack heights as per norms. Fuel for DG Sets is LSHS/Diesel.Only approved fuel sis permitted as per CAQM direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMatpoint no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

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25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

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Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H116405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure 2

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 13/03/2026

Name of the Applicant	SUNEEL AGGARWAL		
Address of the Applicant:	12, Near Bhawana Palace, Green Avenue, Adarsh Colony, Muzaffarnagar		
Company Name:	K.K.DUPLEX AND PAPER MILLS PVT.LTD.	Company Address	1.5km Mile Stone, Jansath Road
Serial No. of Application Form	MZFN0221NCO0003	Date of Submission	28/02/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	1.5km Mile Stone,Jansath Road		
Municipality/Corporation	MUZAFFAR NAGAR	Ward No.	26
Holding No.			26
Rate of Withdrawal (m3/hr.)	20.00	Date of Energization (In Case of Electric Pump)	07/03/1995

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Commercial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	7.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	20.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

851

3/18/2021

Date

NOC Application Form

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubic wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be get analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी अधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 13/03/2026

Name of the Applicant	SUNEEL AGGARWAL		
Address of the Applicant:	12, Near Bhawana Palace, Green Avenue, Adarsh Colony, Muzaffarnagar		
Company Name:	K.K.DUPLEX AND PAPER MILLS PVT.LTD.	Company Address	1.5km Mile Stone, Jansath Road,MUZAFFARNAGAR
Serial No. of Application Form	MZFN0321NIN0028	Date of Submission	07/03/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No.	1.5km Mile Stone,Jansath Road		
Municipality/Corporation	MUZAFFAR NAGAR	Ward No.	26
Holding No.			26
Rate of Withdrawal (m3/hr.)	40.00	Date of Energization (In Case of Electric Pump)	07/03/1995

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	15.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	40.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place

854

3/16/2021
Date

NOC Application Form

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
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- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3
- /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17460/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :30/08/2022

To,

M/s K K DUPLEX AND PAPER MILLS PVT LTD

Khasra No. - 1048, 1088, 1089 And 1090, 8.5 Km, Jansath Road, Muzaffarnagar

(U.P.),MUZAFFAR NAGAR,251001

Tehsil : Jansath

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17460 and 30/08/2022 .
2. Reference of application (No. and date) 16575422 and 23/07/2022 .
3. Mr SUNEEL AGGARWAL of M/s K K DUPLEX AND PAPER MILLS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Khasra No. - 1048, 1088, 1089 And 1090, 8.5 Km, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.20 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.0 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.06 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	20 MT/Annum

1. The authorization shall be valid for a period of 29/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

RAKESH KUMAR TYAGI

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Date: 2022.09.15 13:25:04 +05'30'

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

RAKESH KUMAR TYAGI

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Date: 2022.09.15 13:25:13 +05'30

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be

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Date: 2022.09.16 13:15:27 +05'30'

sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.15 13:25:32 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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Date: 2022.09.15 13:25:42 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:03.01.2024**

1.	Name of the unit withcomplete postal address:	M/s Siddheshwari Industries Pvt. Ltd., 8.6 Km, Jansath Road, Muzaffarnagar, Uttar Pradesh, Pin Code: 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.418759, 77.760008
3.	Industry Operational status	Operational 24 hours (3 shifts of 8 hours each)
4.	Consent status	1. Air Consent dated 28.11.2019 with ref no 67023/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR and valid upto 31.12.2024 Enclosed as Annexure-1 2. Water Consent dated 26.12.2019 with ref no 66970/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR and valid upto 31.12.2024 Enclosed as Annexure-2

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using both recycled fiber waste paper) mixed type (imported/ indigenous) as per availability
6.	**Raw material**	
	a. Consented value	Not mentioned in consent, estimated: 232 MTD
	b. Actual consumption (as per logbook)	15774 MT (from Oct 2023 to Dec 2023)
	c. Estimated daily consumption	171.46 MT/D
7.	**Production**	
	a. Consented value	200 MTD
	b. Actual Production (as per logbook)	14999.80 MT (from Oct 2023 to Dec 2023)
	c. Average daily production	163.04 MTD
	d. Yield (%)	95.08 % of raw material
	e. Estimated waste produce	4.92 % of raw material i.e. 8.42 MT/D
8.	**Fresh water consumption**	
	a. Details of borewell	Three borewells with sealed flow meter found installed
	b. NOC from CGWA/other authorized body	NOC for all 03 borewells from Ground Water Department, Ministry of Jal Shakti, GoUP under Registration no. 202302000066 dated 11.04.2023, s.no 202302000067 dated 17.04.2023 and s.no 202302000068 dated 11.05.2023 and are valid upto 08.08.2025. Enclosed as Annexure-3
	c. Permitted withdrawal quantity	1128 KLD
	d. Actual withdrawal quantity	58980 KL (as per logbook of Oct, Nov & Dec 2023)
	e. Avg daily withdrawal quantity	641.08 KLD
	f. Specific fresh water consumption	3.93 KL/MT of paper
9.	**Effluent Management**	
	a. Consented discharge value	900 KLD
	b. Actual effluent generation	24830 KL as per logbook of Oct, Nov & Dec-2023

	(as per logbook)	
	c. Avg effluent generation daily	269.89 KLD
	d. Specific effluent generation	1.65 KL/MT
	e. Actual effluent discharge	24390 KL as per logbook of Oct, Nov & Dec-2023
	f. Avg daily discharge	265.11 KLD
	g. Specific effluent discharge	1.63 KL/MT
	h. Actual recycling of treated effluent within process	No recycling
	i. Losses in ETP %	1.77 % against typical 2-3 % in form of moisture in generated sludge
10.	**Effluent treatment plant (ETP)**	
	a. ETP consists of	Bar screen → Oil skimmer → Collection tank → Hill screen → Tube settler → Anaerobic tank → Aeration tank → Secondary Clarifier → Filtration unit.
	b. Installed capacity	3000 KLD
	c. Metering at ETP	ETP inlet: Only V-notch provided Recycling points: No recycling ETP outlet: Yes, V-notch and sensor based flowmeter
	d. Operational status	Operational Flow at inlet: 12 m^3/hr. (As per water level at V-notch) MLVSS/MLSS in aeration tank:2197/5805
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of Unit.
	f. Effluent Characteristics	

Parameter	ETP inlet	Anaerobic tank outlet	ETP outlet	Norms as per consent (E.P. Rules)	Compliance w.r.t. consent
pH	6.5	6.5	7.7	7.0 – 8.5	Compliance
BOD (mg/l)	1875	2160	**46**	30	**Non-Compliance**
COD (mg/l)	3439	3797	149	350	Compliance
TSS (mg/l)	238	306	29	50	Compliance
TDS (mg/l)	6344	6136	712		-
SAR	3	NA	NA		-
AOX	-		BDL		Compliance
Oil & Grease			BDL	10	Compliance

MLSS: 5805 MLVSS: 2197

As per consent, unit has to comply with discharge norms as per Board norms. So, discharge standards notified under E(P) Rules have been considered.

g. ETP Sludge generation	
Biological sludge generation (as per logbook)	Logbook not provided.
Estimated sludge generation @ 30 % of inlet TSS load	19.27 kg/day
Sludge Management & disposal	No record. As per information provided by unit, unit uses all sludge generated within process. During visit, no sludge was observed inside premises.
Remark	Record of sludge disposal is not indicated in Form-10 & Form-4. Indicates poor record keeping of ETP sludge.
11. **Non-paper solid waste management (Plastic waste)**	
Non-paper solid waste generated (As per logbook)	101.005 MT (as per logbook of Nov & Dec-2023), however, as per record available with M/s K.K. Duplex, unit has supplied 383.745 MT of plastic waste to M/s K.K. Duplex (authorized by UPPCB) for final disposal during Nov & Dec 2023.
Avg daily plastic waste generation	1.655MTD (as per logbook provided by unit) 6.39 MTD (as per data provided by M/s K.K. Duplex)
Specific Non-paper solid waste	1.01 % of kraft paper production (as per unit)

	generation	3.91% of Kraft paper [as per M/s K.K. Duplex)
	Potential solid waste generation	6.40 MT/day The actual value as per logbooks provided by units i.e. 1.655 MT/day is much lower than estimated value, which indicates that unit is not maintaining the logbook properly.
12.	**Air Pollution management**	
	a. Boiler capacity	18 TPH
	b. Stack details	Stack Height -42 m
	c. APCD installed	Electrostatic Precipitator (ESP)
	d. Estimated steam requirement @ 1.8 T/T of paper produce	1.8 T*163.04 MTD= 293.47 TPD
	e. Fuel used	Coal and Bagasse/rice husk However, the unit also use rice husk as supporting fuel on availability. During visit, only coal and bagasse were being used.
	f. Fuel consumption (as per logbook)	126.90 MTD (average as per data of Oct, Nov & Dec 2023)
	g. Estimated bagasse consumption @ 3 T steam/ T of fuel	293.47 TPD steam/3 T =97.82 T fuel
	h. Daily fuel consumption	126.90
	i. Daily ash generation	Log book not maintained
	j. Estimated ash generation @ 2.5 % of bagasse & 30% of coal	As per logbook of Oct, Nov & Dec -2023

	Consumption (MT)	% of fuel	Ash generation (MT)
Coal	6937.324	30%	2081.19
Baggase	4737.85	2.5%	118.44
Total	11675.174		2199.63
	=126.90 MT/day		=23.90 MT/day

	k. Ash generation w.r.t of fuel consumed (%)	18.8%
	l. Disposal of ash generated	Disposal in low lying area within premises (logbook not maintained)
	m. Remark	• Unit has maintained a garden within premises, leveled with disposed ash. (Fig 11) • Dumping of legacy waste
13.	**Hazardous waste management**	
	Authorization status	Authorisation granted under Ref No 18265/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022 dated 22.09.2022 with validity upto21.09.2027 Enclosed as Annexure-4
	Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
	Hazardous waste generated	Waste grease-725Kg, Waste/Oily cloths-560 Kg (as per annual Form-10 dated 24.09.2022, 31.12.2022, 27.03.2023 and 05.10.2023)
14.	Ground water analysis	

Ground water Analysis results

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per BIS IS 10500:2012	6.5 - 8.5	05	-	500	200	200	250	200	01	45

Results	7.8	BDL	BDL	328	336	234	26	36	BDL	0.69
Parameters	**As**	**Cd**	**Co**	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**
Acceptable limit as per BIS IS 10500:2012	0.01	0.003	-	0.05	0.05	0.3	0.1	0.02	0.01	-
Results	.01	BDL	BDL	BDL	BDL	0.23	0.16	BDL	BDL	BDL
Parameters	**Se**	**V**	**Zn**							
Acceptable limit as per BIS IS 10500:2012	0.01	-	05							
Results	BDL	BDL	0.01							

**All parameters are in mg/l except pH & Color (Hazen).*

15. **Recipient drain sample analysis**

	pH	Color	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Phosphate (mg/l)	Sulphate (mg/l)	Nitrate (mg/l)
Dhandera drain U/S unit	6.75	Turbid	32	87	154	1083	1.20	36	2.64
Dhandera drain D/S unit	6.86	Turbid	46	121	162	990	1.42	46	2.88

16. **Major observation & Key issues**

a. Unit has valid consent to operate under Water & Air Act, Hazardous waste authorization from UPPCB & NOC for groundwater withdrawal from UPGWD.

a. Unit produces kraft paper (consented 200 MTD; current production – 163.04 MTD; yield-95.08%), shows very less non-solid waste generation (4.92%).

b. Unit consumes freshwater @3.93 KL/MT of paper and discharges treated effluent @1.63 KL/MT.

c. Unit has turbine of 2.25 MW capacity.

d. Unit has agreement with Bharat Oil & Waste Management Ltd. Kanpur for hazardous waste generated from process.

e. Unit has installed an OCEMS at ETP outlet and has connectivity with CPCB and UPPCB server.

f. Unit provides plastic waste for disposal to M/s K.K. Duplex, Muzaffarnagar (authorized plastic processor by UPPCB)

g. Estimated ash (23.90 MT/day) generated from the unit is being utilized in low lying area within premises.

h. Approx 19.27 kg/day sludge is generated in unit, which is used within process.

i. Stack monitoring results indicate Particulate matter value 39.2 mg/Nm^3 which is within prescribed standards of 80 mg/Nm^3.

j. Effluent discharge analysis results indicate non-compliance w.r.t BOD (46 mg/l against the norm of 30 mg/l).

k. Recipient drain sample analysis indicates industrial contamination.

Key issues

a. As per record given by unit, it produces 1.655 MT/day plastic waste and provides to M/s K.K. Duplex for final disposal, which is much lesser than estimated value of 5.70 MT/day. However, there is no record maintained for period before November, 2023.

b. Record for ETP sludge and boiler ash is not maintained properly.

c. There is no electromagnetic flowmeter with totalizer at ETP inlet, only V-notch installed, which is not very reliable.

17. **Compliance Status**

As per Discharge norms: **Non-complying**

18	**Recommendations:** 1. The unit shall improve operation & maintenance of ETP to meet the effluent discharge norm. 2. Unit shall install sealed flowmeter with totalizer at ETP inlet and outlet. 3. Unit shall maintain secondary sludge generation records on daily basis. 4. The unit shall maintain the proper record of ash generation and its disposal. 5. Disposal of fly ash and plastic waste shall be ensured through scientific manner.				
19	Inspection team details:				
20	**Sr.No.**	**Name of officials**	**Designation**	**Organisation**	**Signature**
	1.	Dr Preeti Tripathi	Sc D	MoEF&CC	
	2.	Er. Manu Jindal	Scientist-B	CPCB, Delhi	
	3.	Ms. Garima Dublish	RA-III	CPCB, Delhi	
	4.	Mr. Ashwani K. Singh	RA-II	CPCB, Delhi	
	5.	Mr N.M. Tripathi	ASO	UPPCB	
	6.	Mr. Yashpal Rawat	FA	UPPCB, SRE	
21					

Photographs

Fig.1: Entrance gate



Fig.2: Waste paper storage area



Fig.3: ETP inlet channel



Fig.4: Lime dosing tank at ETP inlet channel



Fig.5: Hill screen

Fig.6: Anaerobic tank



Fig.7: Aeration tank



Fig.8: Secondary clarifier



Fig.9: Tube settler



Fig.10: Sludge (as pellet from tube settler) storage tank



Fig.11: ETP outlet



Fig.12: Recipient drain



Fig.13: Flow meter at borewell no.-01.



Fig.14: Flow meter at Borewell no.-3.

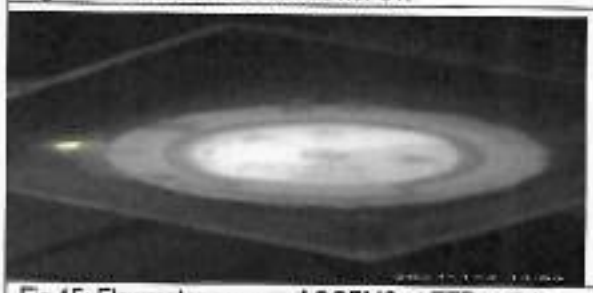


Fig.15: Flowmeter sensor of OCEMS at ETP outlet

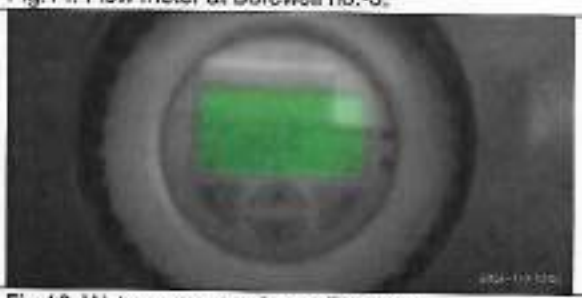


Fig.16: Water spray monitor at ETP area



Fig.16: Filter unit at ETP



Fig.9: OCEMS display



Fig.10: Coal crushing machine



Fig.11: Green belt developed on ash disposal area



Fig.12: Hazardous waste storage area



Fig.13: Ash disposal in low lying area



Fig.14: Filter press



Fig.15: Tank for recirculation of fresh water in process



Fig.16: Plastic for sun drying



Fig.17: Separation of plastic from process



Fig.18: Bagasse storage area



Fig.19: Ground water level recorder



Annexure – I & II

Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181828/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 30/05/2023**

To,

M/sSIDDHESHWARI INDUSTRIES PVT LTD

8.6 KM JANSATH ROAD, MUZAFFARNAGAR UTTAR PRADESH,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act,,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20581766 **Date :- 2023-04-11**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SIDDHESHWARI INDUSTRIES PVT LTD** located at **8.6 KM JANSATH ROAD, MUZAFFARNAGAR UTTAR PRADESH,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	Waste Paper- 250 MT/Day, Starch, Alum, Rosin Etc	Kraft Paper- 200 MT/Day, Turbine of 2.25 MW	Kraft Paper- 200 MT/Day, Turbine of 2.25 MW

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.06.08 12:19:30 +05'30'

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted
1	900 KLD	900 KLD	900 KLD THROUGH ETP REUSE IN IRRIGATION/GREEN BELT/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	<20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

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Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8			No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

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* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Paramcter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.

4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.

5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.

6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD

b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel

c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills

d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level

e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter

f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills

h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 18 TPH BOILER WITH ESP	Biomass/Coal-230 MT/Day	42 Meter Stack Height	Electro Static Precipitator	AS PER CAQM DIRECTION

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2	1 X 750 KVA DG, 2 X 500 KVA DG, 1 X 250 KVA DG Sets	Diesel/PNG	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		**Commercial Area**	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

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10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper- 200 MT/Day, Turbine Of 2.25 MW By Using Main Raw Material As Waste Paper At Site 8.6 K.M., Jansath Road, District-Muzaffarnagar, U.P.
2. The Earlier Board has issued a CTO vide Ref No. - 66970/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated: 26/12/2019 and Ref No.-

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67023/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated : 28/11/2019 is revoked

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

5. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

6. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

7. The unit will not use agro based raw materials in the production process.

8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

15. The industry shall operate and maintain 1 X 18 TPH BOILER WITH ESP and 42 Meter Stack Height from Ground Level. Fuel to be used in the unit is Biomass/Coal- 230 MT/Day. Unit also operate and maintain 1 X 750 KVA DG, 2 X 500 KVA DG, 1 X 250 KVA DG sets with acoustic enclosure and stack height as per norms. Diesel/PNG used as a fuel in DG Sets. Only approved fuel be permitted as per CAQM direction in Boilers and DG Sets.

16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

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19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
23. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
24. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
25. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
26. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
27. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
28. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
29. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
30. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
31. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
32. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
33. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.
34. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
35. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
36. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
37. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
38. The unit shall submit the audited balance sheet for the current year.

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39. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

40. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.1116405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-3

GROUND WATER DEPARTMENT

(Narmami Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG035888

VALID FROM 22/03/2023 TO 08/08/2025

Serial No.: 202302000066

Name of the Owner	SHISHIR SANGAL		
Address of the Applicant	8.6 KM JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223R0G125
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SIDDHESHWARI INDUSTRIES PVT LTD	Company Address	8.6KM STONE JANSATH ROAD MUZAFFARNAGAR

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	8.6KM STONE, JANSATH ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	16/01/2002		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	91.00
Date of Energization (In Case of Electric Pump)		02/02/2002	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	91.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	134134	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		
Against Case			

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3)i. for Running Hours per day and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the taper sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC
- - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6"
- - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- - The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry systems should be used for accuracy.
- - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- - Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washories, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 11/04/2023

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

[Namami Gange & Rural Water Supply Department]
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG040747

VALID FROM 22/03/2023 TO 08/08/2025

Serial No.: 202302000067

Name of the Owner	SHISHIR SANGAL		
Address of the Applicant	8.6 KM JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223RIN0126
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SIDDHESHWARI INDUSTRIES PVT LTD	Company Address	8.6KM STONE, JANSATH ROAD, MUZAFFARNAGAR

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	8.6KM STONE, JANSATH ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	25/01/2002		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	91.00
Date of Energization (In Case of Electric Pump)		15/02/2002	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	91.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	134134	Recharge Required	0.00
Reason for renewal of N.O.C, एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC.
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for proving the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/04/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Minor Irrigation & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG046778

VALID FROM 22/03/2023 TO 08/08/2025

Serial No.: 202302000068

Name of the Owner	SHISHIR SANGAL		
Address of the Applicant	8.6 KM JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223RIN0127
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SIDDHESHWARI INDUSTRIES PVT LTD	Company Address	8.6KM STONE, JANSATH ROAD, MUZAFFARNAGAR

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	8.6KM STONE, JANSATH ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	02/02/2002		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		26/02/2002	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	134000	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		
Against Case			

CAM

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3)), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf

- Holder of this NOC is hereby directed to assure annual recharge of 0.60 cubic meter, as specified under the application form

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:

(B) AM

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User- The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 11/05/2023

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-4

886

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18265/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022
Dated :22/09/2022

To,

M/s SIDDHESHWARI INDUSTRIES PVT LTD
8.6 KM JANSATH ROAD, MUZAFFARNAGAR UTTAR PRADESH,MUZAFFARNAGAR,251001
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18265 and 22/09/2022 .
2. Reference of application (No. and date) 17622357 and 31/08/2022 .
3. Mr SHISHIR SANGAL of M/s SIDDHESHWARI INDUSTRIES PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 8.6 KM JANSATH ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.30 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.20 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	30 MT/Annum

1. The authorization shall be valid for a period of 21/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:17:10 +05'30'

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

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4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be

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sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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Date: 2022.09.28 16:37:55 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section

Date of inspection:16.01.2024

1.	Name of the unit with complete postal address:	**M/s Bindals Papers Mills Ltd. 8thKm Stone,Bhopa Road, Muzaffarnagar(U.P.)**
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.469813, 77.785126
3.	Industry Operational status	Operational
4.	Consent status	Air Consent dated 30.12.2019 under ref no.: 68309/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019 and valid from 01.01.2020 to 31.12.2024 Enclosed as Annexure I Water Consent dated 30.12.2019 under ref no.: 68297/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019 and valid from 01.01.2020 to 31.12.2024 Enclosed as Annexure II

B. Production process and infrastructure

5.	**Process**	Manufacturing of writing and printing paper by using Agro Waste, Waste paper and Wood
6.	**Raw material**	
	a. Actual consumption (as per logbook)	

Name of Raw material	Quantity (MT)	Moisture Content (%)	Estimated effective weight (MT)
Bamboo	11407	52	5,475.36
Wheat Straw	11333.5	10	10,200.15
Bagasse Mill	57,824.67	50	28,912.34
Bagasse Kollu	38,588	53	18,136.36
Calcite GCC	3,708.54	0.2	3,701.12
Total	1,22,861.71	-	66,425.33

(from 01st October, 2023 to 31st December, 2023)

	b. Avg. daily consumption	722.02 MT/day (effectively after Moisture content)
7.	**Production**	
	a. Consented value	300 MT/day
	b. Actual Production (as per logbook)	27,841.50MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily production	302.63 MT/day
	d. Yield (%)	41.91% of raw material
	e. Non-paper waste production	58.09%of raw material (i.e. 419.39 MT/day)
8.	**Fresh water consumption**	
	a. Details of borewell	Four borewells with flow meter found installed
	b. NOC from CGWA/other authorized body	NOC for 04 borewells from UPGWD under Registration no. 202107000007, 202107000008, 202107000009 & 202107000011 and same are valid till 26.08.2026 Enclosed as Annexure III
	c. Permitted withdrawal quantity	6,219 KLD
	d. Actual withdrawal quantity	4,61,868 KL (from 01st October, 2023 to 31st December, 2023)
	e. Avg. daily withdrawal quantity	5,020.30 KLD

	f. Specific fresh water consumption	16.59 KL/MT of product	
	g. Piezometric well	02 with telemetry	
9.	**Effluent Management**		
	a. Consented discharge value	5900 KLD	
	b. Actual effluent generation (as per V-Notch logbook)	4,15,909 KL	
	c. Avg. daily effluent generation	4,520.75 KLD	
	d. Specific effluent generation	14.94 KL/MT of product	
	e. Actual effluent discharge (as per V-Notch logbook)	4,05,320 KL	
	f. Avg. daily effluent discharge	4,405.65 KLD	
	g. Specific effluent discharge	14.56 KL/MT of product	
	h. Losses in ETP %	115.1 KLD ≈ 2.55 % (of total effluent generation) against 2-3% in form of moisture in generated sludge.	
	i. Actual recycling of treated effluent within process (separate primary clarifier ***(which is not the part of ETP unit)*** for partially treating the effluent of process)	Primary Clarifier feed from process	6,010.35 KLD (avg. from 01st October, 2023 to 31st December, 2023)
		Partially treated (from separate Primary clarifier to process)	5,966.23 KLD (avg. from 01st October, 2023 to 31st December, 2023)
		Used in Belt press and Bagasse yard spray	Remaining 44.12 KLD
		Treated effluent (from ETP inlet / outlet)	No provision for recycling.
		Total recycled	5,966.23 KLD
	j. Specific effluent recycle	19.72 KL/MT of product	
10	**Verification of ZLD**		
	a. Specific fresh water consumption (as per particular 8.f)	16.59 KL/MT of product	
	b. Effluent discharge	Nil, due to Magh Mela Roster (16.01.2024 to 18.01.2024), unit utilize all treated water into the process &CRP cooling tower after RO plant.	
	c. Remark	Unit has permission to discharge the treated effluent. However, due to Magh mela roster (16.01.2024 to 18.01.224), unit was following the ZLD by using standby RO plant and utilize all treated water into the process & CRP cooling tower. Further, unit also utilized maximum partially treated effluent into the process after separate primary clarifier. The unit was operating on ZLD during inspection and no effluent was discharged outside the premises	
11	**Effluent treatment plant (ETP)**		
	Designed capacity	**13000 KL**	
	a. ETP consists of	Wet washing and Bleaching effluent from process→Primary clarifier→Equalization Tank→Settling Tank→DAF→Aeration Tank→Secondary Clarifier→DAF→Multi Media Filters Additionally, for ZLD- Cartridge Filter → RO1 → RO2 →Permeate (used in process along with freshwater)& RO2 Reject (used in CRP cooling tower/process)	
	b. Installed capacity	Equalization Tank- 3938 m^3 Primary Clarifier- 2335 m^3 DAF- 200 m^3 Aeration Tank- 7500 m^3 Secondary Clarifier- 2888m^3	
	c. Metering at ETP	Effluent generation	Yes, logbook maintained
		Feed to Primary clarifier	Yes, logbook maintained
		Partially treated Recycling point	Yes, logbook maintained

		Effluent Discharge	Yes, logbook maintained
		RO1 Feed	184.9 m^3/hr, 208228.9 m^3
		RO1 Permeate	72.9 m^3/hr, 106325.3 m^3
		RO1 Reject/RO2 Feed	38.3 m^3/hr, 29054.7 m^3
		RO2 Permeate	17.4 m^3/hr, 11103.2 m^3
		RO2 Reject	No flowmeter
	d. Operational status of ETP	Operational	
		Flow at inlet: 200.5 m^3/hr.	
		MLVSS/MLSS in aeration tank: 2561/4250	
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers.	
	f. Effluent discharge point	O1	

Effluent Characteristics

Parameter	ETP inlet	ETP outlet/ RO1 Feed	RO2 permeate	RO2 Reject	RO2 Reject at utilization
pH	11.1	7.4	4.9	7.8	7.9
Color (Hazan)	70	40	BDL	50	15
BOD (mg/l)	848	47	38	55	56
COD (mg/l)	2028	187	144	230	231
TSS (mg/l)	2524	193	220	51	203
TDS (mg/l)	4676	4116	860	4348	1200
AOX (mg/l)	-	27.01 (0.39 kg/T of product)	-	-	-
Sulphide (mg/l)	-	2.8	-	-	-

Aeration Tank: MLSS- 4250 mg/l; MLVSS- 2561 mg/l

ETP Sludge generation

a. Biological sludge generation b. (as per logbook)	7,150 kg (from 01st October, 2023 to 31st December, 2023)
c. Daily sludge generation	77.72 kg/day
d. Specific sludge generation	0.26 kg/MT of product
e. Estimated sludge generation @ 30 % of inlet TSS load	3.42 MT/day (against 1.13% of product)
f. Sludge Management & disposal	Provided to BOWML (TSDF) for final disposal Form 10 provided as record
g. Remarks	Estimated Sludge generation (3.42 MT/day) is much higher than the avg. actual sludge generation (77.72 kg/day).

12. **Black Liquor Management**

a. Treatment scheme	For management of Black Liquor, the CRP scheme is: Weak Black Liquor (WBL)→Collection Tank → MEE (07+02 stage) → Condensate to Pulp mill and Concentrate to Cascade → Boiler (as fuel in 40 TPH boiler)
b. Actual Black Liquor generated (as per logbook)	WBL (MT): 28,341; SBL (MT): 28,344; HBL (MT): 28300 (from 01st October, 2023 to 31st December, 2023)
c. Avg. Daily Black Liquor generation	WBL (MT/day): 308.05; SBL (MT/day): 308.09; HBL (MT/day): 307.61
d. Actual Steam generated (as per logbook)	31,639 MT (from 01st October, 2023 to 31st December, 2023)
e. Avg. Daily Steam generation	343.90 MT/day
f. Water evaporated	2,078.88 MT/day

13. **Recipient drain details**

a. Name of recipient drain	Dhandera Drain

b. Recipient drain's analysis report: sample collected on 16.01.2024

Sampling location	Parameters (all values are in mg/L except pH & Color (in Hazen))								
Up Stream	pH	Color	BOD	COD	TSS	TDS	SO_4^{--}	PO_4^{3-}	NO_3-N
	7.14	60	60	176.8	116	880	20.934	ND	7.738
Down Stream	pH	Color	BOD	COD	TSS	TDS	SO_4^{--}	PO_4^{3-}	NO_3-N
	7.31	60	38	162	78	814	81.48	3.07	1.94

14. **Air Pollution management**

a. Boiler capacity	100 TPH & 40 TPH (Recovery Boiler)
b. Stack details	Stack Height - 65 m each.
c. APCD installed	Electrostatic precipitator (ESP)
d. Estimated steam requirement @ 10 T/T of paper produce	3,026.3 T/day
e. Name of the Fuel used	Low Sulphur Coal, biomass & black liquor for Recovery boiler
f. Fuel consumption (as per logbook)	Low Sulphur Coal (MT): 36,538; Biomass (MT): 21,939 Total Fuel= 58,477 MT (from 01st October, 2023 to 31st December, 2023)
g. Estimated Fuel consumption @ 03 T steam/ T of Fuel	1,008.77 MT/day
h. Avg. Daily fuel consumption	635.62 MT/day
i. Avg. Daily ash generation	126.44 MT/day (avg. from October, 2023 to December, 2023)
j. Ash generation w.r.t of fuel consumed (%)	19.89%
k. Estimated ash generation	126.3 MT/day
l. Disposal of ash generated	Ash generated from the unit was being utilized in brick manufacturing (contract copy provided by the unit).
m.Stack Monitoring report	PM- 31.3 mg/Nm^3 (against 80 mg/Nm^3)

15. **Hazardous waste management**

Authorization status	Authorization granted under ref. no. 16861/ UPPCB/Muzaffarnagar(UPPCBRO)/HWM/MUZAFFARNAGAR/ 2022 dated 27.04.2022 and valid till 26.04.2027. Enclosed as Annexure – IV
Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
Hazardous waste generated	Used Lube Oil- 108 kg, Empty Barrels- 103 Kg, Cotton rags- 14 Kg, Chemical Residue- 42 Kg (from 01st October, 2023 to 31st December, 2023)
Remarks	Hazardous Waste Storage area needs to be marked properly and unit shall ensure that there should not be any spillage.

16. **Ground water Analysis results (sample collected from borewell within the premises)**

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per	6.5-8.5	05	-	500	200	200	250	200	01	45

BIS IS 10500:2012										
Results	7.6	BDL	BDL	250	199	238	15	BDL	0.45	0.58
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Acceptable limit as per BIS IS 10500:2012	-	-	-	75	30	-	-	0.01	0.003	-
Results	BDL	14	05	61	11	BDL	437	BDL	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Acceptable limit as per BIS IS 10500:2012	0.05	0.05	0.3	0.1	0.02	0.01	-	0.01	-	05
Results	BDL	BDL	0.13	0.03	BDL	BDL	BDL	BDL	BDL	0.01

**All parameters are in mg/l except pH & Color (Hazen).*

17. **Major observation & Key issues**

a. The unit has effluent treatment plant containing process→Primary clarifier→Equalization Tank→Settling Tank→DAF→Aeration Tank→Secondary Clarifier→DAF→Multi Media Filters. Unit has also additional treatment unit to achieve ZLD containing Cartridge Filter → RO1 → RO2 .

b. Unit has permission to discharge the treated effluent. However, during inspection the unit was operating at ZLD due to Magh Mela Roster imposed by UPPCB and recycle all treated effluent into process and boiler feed.

c. Unit has separate primary clarifier (not the part of ETP units) for recycling of treated raw material washing effluent into process. Flowmeter were installed at Feed and recycle line of Primary clarifier.

d. To ensure Zero discharge of Black Liquor generated from cooking/digestion section in production process, unit has installed Chemical Recovery Plant (CRP) and the scheme is as below:

Weak Black Liquor (WBL)→Collection Tank → MEE (07+02 stage) → Condensate to Pulp mill and Concentrate to Cascade → Boiler (as fuel in 40 TPH boiler)

e. Unit has agreement with BOWML for TSDF the Hazardous waste generated from process.

f. Boiler ash generated from the unit was being utilized in brick manufacturing.

g. Housekeeping was found average.

h. For the management of wastewater generated from domestic activity, unit has provided septic tanks.

Key Issue

a. Estimated Sludge generation (3.42 MT/day) is much higher than the avg. actual sludge generation (77.72 kg/day), which indicate logbook is not maintained properly.

18. **Compliance Status: Unit was operating on ZLD**

19. **Recommendations:**

a. Proper record of sludge generation and disposal should be maintained.

b. Unit shall maintain proper logbook for generation & disposal of boiler ash.

20. **Inspection team details:**

S. No.	MoEF&CC/CPCB officials	Designation	Organization	Signature
1.	Dr. A.K. Gupta	Additional Director	MoEF&CC	
2.	Dr. R K Singh	Scientist 'D'	CPCB	
3.	Sh. Ashish Kumar	Hydrologist	UPGWD	
4.	Sh Imran Ali	AEE	UPPCB	
5.	Dr. Vivek Rana	Research Associate-I	CPCB	
6.	Sh. Ankit Shukla	Senior Research Fellow	CPCB	
7.	Sh. Muktesh Chaudhari	Senior Research Fellow	CPCB	
8.	Sh. Manish Kumar	JRF	UPPCB,	

Photographs



ETP inlet Flowmeter



Equalization Tank



Aeration Tank



Secondary Clarifier



ETP outlet flowmeter with OCEMS



RO plant

ETP Laboratory	Sealed Samples
	
APCD along with Stack	ETP Filtration Unit
	
Flowmeter at RO1 Feed	Flowmeter at RO2 Feed

Annexure – I 8 II

Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 25/04/2023**

To,

M/sBINDALS PAPERS MILLS LTD

8th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 19581143	**Date :- 2023-03-20**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s BINDALS PAPERS MILLS LTD** located at **8th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. **Production Capacity :**

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	LIME STONE - 60 MT/DAY, LIME MUD- 170 MT/DAY	LIME - 170 MT/DAY, 15 MW TURBINE	LIME - 170 MT/DAY, 15 MW TURBINE

3. **Production Process Infrastructure**

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

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iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2024-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river
1	Daily quantity of water to be abstracted	6200	6200

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

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S.No	CCA is valid for	Declared by the unit	Permitted

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed

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SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	**Permitted**
Maximum daily discharge of sewage	null	null
Treatment facility	null	null
Discharge point	null	null

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	PRODUCER GAS-10000 NM3 OR LSHS- 26 MTD OR PET COKE- 60 MTD	65	as per EPA Rules	as per EPA Rules

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ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.

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13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity LIME - 170 MT/DAY, 15 MW TURBINE BY USING LIME STONE - 60 MT/DAY, LIME MUD- 170 MT/DAY AS RAW MATERIAL AT SITE 8TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR.

2. The ground water shall be abstracted after obtaining NOC from the UPGWD and submit the copy to the Board within 3 months failing which consent shall be deemed automatically cancelled.

3. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

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4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

5. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

6. The unit will not use agro based raw materials in the production process.

7. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

8. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

9. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

10. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

14. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMatpoint no. 65.

15. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

16. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

19. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

20. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

21. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981

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as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time ,

23. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

24. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

25. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

26. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

27. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

28. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

29. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

30. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

31. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

32. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

33. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

34. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

35. The unit shall submit the audited balance sheet for the current year.

36. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Annexure-III

907

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG035409

VALID FROM 27/08/2021 TO 26/08/2026

Serial No.: 202107000007

Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application No.	MZFN0721RIN0030
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	100.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	139.00
Date of Energization (In Case of Electric Pump)		12/02/2008	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	139.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:	41700	Recharge Required	41700.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	NOC ISSUED FROM CGWA WAS VALID TILL 12.03.2020		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 41700.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It s also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :19/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG047692

VALID FROM 27/08/2021 TO 26/08/2026

Serial No.: 202107000008

Name of the Owner	MAYANK BINDAL		
Address of the Applicant	9th Km stone , Bhopa Road , Muzaffarnagar	Application No.	MZFN0721RIN0031
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	9th Km Stone, Bhopa Road, Muzaffarnagar

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	19/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	100.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	160.00
Date of Energization (In Case of Electric Pump)		12/02/2008	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	160.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:	672000	Recharge Required	672000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC EXPIRED ON 12.03.2020		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 672000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (5) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC.
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date 19/04/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG046425

VALID FROM 23/10/2021 TO 26/08/2026

Serial No.: 202107000009

Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application No.	MZFN0721RIN0032
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	24/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	100.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	160.00
Date of Energization (In Case of Electric Pump)		12/02/2008	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	160.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	576000	Recharge Required	576000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC EXPIRED ON 12.03.2026		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3)), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 576000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC.
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :19/04/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG025383

VALID FROM 27/08/2021 TO 26/08/2026

Serial No.: 202107000011

Name of the Owner	MAYANK BINDAL		
Address of the Applicant	8th Km stone , Bhopa Road , Muzaffarnagar	Application No.	MZFN0721RIN0033
Date of Submission	01/07/2021	Specimen Signature	
Company Name	M/s BINDALS PAPERS MILLS LIMITED	Company Address	8th Km Stone, Bhopa Road, Muzaffarnagar

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad Muzaffar Nagar
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	30/01/2008		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	100.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	160.00
Date of Energization (In Case of Electric Pump)		15/02/2008	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	160.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	576000	Recharge Required	576000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOC EXPIRED ON 12.03.2020		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 575000.00 cubic meter, as specified under the application form

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancelation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date 19/04/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure-IV

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16861/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/04/2022

To,

M/s BINDALS PAPERS MILLS LTD

8th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16861 and 27/04/2022 .
2. Reference of application (No. and date) 15591768 and 24/03/2022 .
3. Mr MAYANK BINDAL of M/s BINDALS PAPERS MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 8th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2, SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.1 T/ANNUM
2	CATEGORY 33.1, SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	3.0 MT/ANNUM
3	CATEGORY 5.1, SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.425 MT/ANNUM
4	CATEGORY 34.1, SCHEDULE I (Chemical Containing Residue Arising From Decontamination)	THROUGH TSDF	0.150 MT/ANNUM
5	CATEGORY 34.2, SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning/Disposal Of Barrels /Containers)	THROUGH TSDF	45.0 MT/ANNUM

1. The authorization shall be valid for a period of 26/04/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- This Authorization is valid for Contaminated Cotton Rags Or Other Cleaning Materials-0.1 T/Annum, Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes-3 T/Annum, Used Or Spent Oil-0.425 T/Annum, Chemical Containing Residue Arising From Decontamination-0.150 T/Annum And Sludge From Treatment Of Waste Water Arising Out Of Cleaning/Disposal Of Barrels /Containers-45 T/Annum disposed through TSDF.

2- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

3- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in

the premises and must be fenced, covered and duly marked.

4- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

5- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

6- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

7- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

8- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

9- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

10- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

11- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

12- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

13- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

14- The stored waste shall not be taken out of the storage area except with the written permission of

the State Pollution Control Board in this regard.

15- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

16- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

17- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

18- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

19- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

20- Ground water monitoring report of premises shall be submitted within one month.

21- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

22- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.05.16 12:21:14 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI Date: 2022.05.16 12:21:24 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (SLAUGHTER HOUSE)

General Information & Operational Details

1.	**Date of Inspection**	04th January 2024	
2.	**Name &Address:**	M/s Al-Noor Exports Vill: Shernagar 9th Km. Jansath Road, Muzaffarnagar (U.P.)	
3.	**Spatial Coordinates in Decimal**	Latitude: 29.433218 Longitude: 77.765828	
4.	**Operational Status of the unit**	Operational.	
5.	**Operational Schedule**	1 shift per day. 25 nos. working days per month (Avg. of Oct.2023 to Dec.2023 logbook data.)	
6.	**Consent & Authorization Status**		
	Consent to Operate issued by UPPCB, under Water Act, 1974		Valid till 31/12/2027
	Consent to Operate issued by UPPCB, under Air Act, 1981		Valid till31/12/2027
	Authorization for Hazardous Waste Disposal issued by UPPCB, under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016		Valid till 17/09/2025

7.	**Manufacturing Process**	Buffaloes→ Ante-mortem inspection→Lairage→ Stunning→ Hoist & Bleed→Head & Feet→De-hiding→ Evisceration→ Brisket Cut→Carcass Split & Spinal Cord Removal→Meat Inspection→ Final Wash→ Chilling→ Deboning→Dispatch
8.	**Consented and Actual Production**	**A. Consented (permitted) production** (As per CTO): i. Buffaloesto be slaughtered (nos.): 600 ii. Frozen Meat Production (in MTD): 100 TPD iii. Meat Bone Meal and Tallow (in MTD): 60TPD iv. Other By-products: Not specified in CTO. **B. Actual production**: Average figures based on logbook data of 3 months (Oct.2023 to Dec.2023). Buffaloes slaughtered=281nos/day. i. Frozen Meat= 36.74 TPD. (Main Product) ii. Blood Meal = 0.12 TPD. (By- product) iii. Poultry Feed Supplement= 8.44TPD. (By-product) iv. Non-Edible Buffaloes Fat (Tallow)= 6.25 TPD. (By- product) Total of all products= 51.55 TPD. (Avg. Yield =183kg/Buffalo)

	Ground Water NOC Status	
	NOC from CGWA / State GWD, as permission to abstract Ground Water	Valid till 27/04/2027
	Fresh Water Source and Consumption	
	Source	Two (2) Bore wells, located within Unit's premises. Both bore-wells have flow meter with flow totalizer.
	Average Water Consumption (KLD)	190 KLD. (Combined for Production process, boiler, domestic and gardening) Average of logbook data of 3 months (Oct.2023 to Dec.2023).
	Specific Water Consumption	3.685KL/Tonne (0.676KL/ Buffaloes).

9.	**Effluent Treatment / Management**	
	Processes from which wastewater streams reaching ETP	Lairage, Slaughtering, Product washing, Floor washing in entire plant.
	Status of ETP	Operational, Continuous operation.
	Designed capacity of ETP	600 KLD
	Samples collected in inspection	Yes. ETP inlet, Aeration tank and Treated (ETP outlet).
	Treatment process and Names of all treatment units	Primary, Physico-chemical, Two stage Biological Aerobic and Media Filtration. Raw wastewater →Screens(Mech. Screens for dung separation)→Equalization Tanks→PE dosing →DAF→ PrimaryTube Settler → Aeration Tanks-1 &2 (in series)→ Secondary Clarifier-1→Aeration Tank-3 → Secondary Clarifier-2→ Holding Tank →PSF and Activated Carbon Filter.
	Name of chemical(s) used in ETP	Bio-enzyme, Poly-electrolyte and Alum. Log book provided.
	Flow meter with totalizer/ V-Notch installed at ETP inlet	No.
	Flow meter with totalizer/ V-Notch installed at ETP outlet	Yes, Electromagnetic (EMF) Instantaneous flow rate Reading: 0.00 m3/hr Totalized Reading: 294520.00 m3
	Logbook maintained:	Yes. Last three months logbooks provided.
	Average Effluent Discharge (KLD) (based on)	175KLD. Avg. of logbook data for 3 months (Oct.2023 to Dec.2023).
	Effluent Discharge in KL/ MT of product (based on logbook)	175/51.55= 3.40 KL/ Tonne. Avg. of logbook data for 3months (Oct.2023 to Dec.2023).
	Energy Meters for ETP	Yes. Three (3). Readings- 4254010; 216383; 89014.

		Daily Power consumption= 616kWh / day. (Avg. data of 3 months log-book)
10.	Whether unit Recycles the ETP Treated Effluent.	Not in process, but treated effluent used for watering of plants & trees inside the unit premises.
11.	Flow meter and OCEMS status at ETP Outlet and instantaneous values shown on during inspection	Flow meter installed, working. Totalized reading =294520.0 OCEMS: Display was not working. The unit followed-up with instrument supplier for repair of instrument.

12. Effluent Analysis Report- Quality of discharged effluent (for all parameters as notified for the UNIT under Environment (Protection) Rules, 1986/ required as per Consents)

Parameter	ETP inlet	ETP Outlet	Norms as per consent	Compliance w.r.t. consent
pH	6.8	7.5	6.5-8.5	Complying
BOD (mg/l)	1487	**55**	**30**	**Non-complying**
COD (mg/l)	5560	222	250	Complying
TSS (mg/l)	2834	42	50	Complying
Oil & Grease (mg/l)	-	BDL	10	Complying
TDS	3524	1360	Not applicable	N.A.

In Aeration Tank 1 MLSS (mg/l): 1745; MLVSS (mg/l): 1438.
In Aeration Tank 2 MLSS (mg/l): 2777; MLVSS (mg/l): 2242.
In Aeration Tank 3 MLSS (mg/l): 2997 ; MLVSS (mg/l): 2393.

Additional parameters for GPIs located in Yamuna main stem states;

Parameters	ETP Inlet (mg/L)	ETP Outlet (mg/L)
Ammonia Nitrogen	96	14

13. Domestic Sewage Treatment

Total number of employees working in the Unit	200 (including contract / daily basis workers)
Whether sewage line is segregated from process effluent?	Yes. However, sewage collection system need improvement.
Method of Sewage Treatment/ Disposal	Septic Tank
If STP exists	No
Consented Discharge of Sewage	2.0KLD. (too less for 200 persons, may revised to 5.0KL)
Actual Mode of discharge from the unit premises	Underground pipeline.
Ultimate disposal point	Through ETP to Dhandera drain.

14. Solid Waste Generation and Disposal

Sources of solid waste generation	Production Process waste, Buffaloes residues, ETP Sludge
Whether the unit has Rendering Plant?	Yes.

	Method of handling of hoofs, horns and similar wastes	Converted in sale-able by-products, through Rendering Plant
	ETP Sludge Dewatering system	Sludge drying beds and Filter press installed.
	Whether Logbooks for Solid Waste Generation and disposal maintained?	Yes. Last three months (Oct.2023 to Dec.2023) logbook data was provided. Total of each month: Oct.2023 =10125kg. Nov.2023=10340kg. Dec.2023= 9250kg.
	Average Solid waste generated	381 kg/day.
	Mode of Hazardous waste disposal / Disposal through TSDF site	TSDF Site through Bharat Oil & Waste Management. Form- 10 provided

15.	**Air Pollution – Emission Sources & Control System**	Sources of air pollution –One (1) Boiler of 3.0TPH. Total No. of Boiler: 1 (operates only General shift) Fuel: Bagasse and Bio-briquettes. Consumption = 2.5 TPD Stack (Chimney) Height = 33Mtr. Ash generation 200kg/day (estimated–8% of fuel consumption). Log-book not maintained. Air Pollution Control Device: Multi cyclone Stack Monitoring carried by UPPCB. Results & Standards: 1 -Flue Gas Velocity: 6.4 m/s. 2-Particulate Matter (PM) mg/Nm3 = 48.8. Standards =80 mg/Nm3
16.	**Plastic Waste**	Broken plastic crates are disposed with hazardous waste, to TSDF site. Empty drums are used for filling of Tallow and Bone meal.

17. **Groundwater Analysis Report-** Quality of Groundwater is compared with Bureau of Indian Standard (BIS) Drinking Water — Specification (Second Revision) IS 10500: 2012.

Colour	pH	Total Alk.	Total Hardness	COD	TDS	Cl^-	F^-	NO_3	SO_4	Conductivity
06	7.3	504	461	09	2328	878	BDL	7.84	140	3870

18. **Analysis report of recipient drain (Dhandera drain):**

Sampling location	Parameters (all values are in mg/l except Colour & pH)								
	pH	BOD	COD	TSS	TDS	Sulphate	Nitrate	Phosphate	Sulphide
Up Stream	6.78	70	216	186	1182	56	3.08	2.28	-
Down Stream	6.21	90	265	220	1305	62	3.66	2.94	0.08

**All parameters are in mg/l except pH.*

19. **By-pass (if any):** No by-pass was found.
Analysis Report of By-pass : Not applicable.

20. **Observations:**

i. Unit and ETP were found operational on continuous basis. Due to Magh Mela instructions, slaughtering was about 50% (148Buffaloes/day) of the normal slaughtering (280 to 300 Buffaloes/day).

ii. Unit is engaged in production of Frozen meat, Meat Bone Meal (MBM), Tallow and Poultry Feed Supplement; using Buffaloes live stock as raw material.

iii. Unit has obtained from UP Pollution Control Board, valid (up to 31.12.2027) CCA under Water Act and Air Act for slaughtering of Buffaloes.

iv. Unit has obtained NOC for fresh water abstraction from UP Gr. Water Department for two Borewell. Flow meters found installed at outlet of both bore wells and maintained daily logbook.

v. Specific fresh water consumption and effluent discharge (KL/Tonne of product) are calculated as 3.64 and 3.46, respectively.

vi. Unit has installed ETP having Continuous operation, having design capacity of 600KLD. ETP consist of Primary (Mechanical/automatic Screens for dung separation), Equalization Tanks-2nos., Physico-chemical (DAF and Tube settler), Two stage Biological Aerobic (activated sludge) process comprising of three aeration tanks (two in series) and two secondary clarifiers and Media pressure Filtration.

vii. Treated effluent from ETP outlet, discharged in to Dhandera drain. Inspection team observed some black patches and affected area/ saplings in green belt, due to excess application of effluent.

viii. Analysis results of samples from ETP outlet indicate that treated effluent is **non-complying w.r.t. BOD (55 mg/l**, against discharge norm 30 mg/l).

ix. Boiler ash was stored on own land, for disposal.

x. Housekeeping in ETP area was not satisfactory. Overflow was observed near inlet channel.

xi. Unit has maintained green area inside its premises and outside along boundary wall.

xii. Consented discharge of sewage 2.0KLD is too less for 200 persons, may revised to 5.0KL.

xiii. Ammonia gas sensors and alarm system were not installed in Ammonia plant.

xiv. Unit representative was not aware with Public Liability Insurance (PLI) provisions.

21. **Key Issues:**

1) Ammonia gas sensors and alarm system was not installed in Ammonia plant.

	2) Unit did not have separate flow meters and log-books for water consumption in Process, boiler and domestic. 3) Log-book of carcass waste, bones and boiler ash generation was not provided. 4) Unit representative was not aware with Public Liability Insurance (PLI) provisions.

22.	**Compliance Status** As per Discharge norms: **Non-complying (w.r.t. BOD)** Overall compliance status: Non-complying

23.	**Recommendations:** 1) Unit shall operate ETP properly so as to comply with discharge norms. 2) Unit shall get repaired at the earliest, the OCEMS installed at ETP outlet and ensure 24x7 connectivity with CPCB/UPPCB servers for continuous monitoring. 3) Unit shall maintain log-book of carcass waste, bones and boiler ash generation on daily basis. 4) Unit shall install separate flow meters and maintain log-books for water consumption in Process, boiler and domestic 5) Unit shall implement Public Liability Insurance (PLI) provisions as per the law.

Inspection team details:

Sr. No.	MoEF&CC and CPCB officials	Designation	Organisation	Signature with date
1.	Dr. A.K. Gupta	Additional Director	MoEF&CC Lucknow office	
2.	Mr. C.B. Chourasia	Scientist E	CPCB, Delhi	
3.	Dr. Vivek Rana	RA-I	CPCB, Delhi	
4.	Mr. Muktesh Chaudhari	SRF	CPCB, Delhi	
Sr. No.	**SPCB/SMCG officials**	**Designation**	**Organisation**	**Signature with date**
1.	Mr. Y.K. Mishra	AEE	UPPCB	
2.	Mr. Diwakar Gahlaut	JRF	UPPCB	
3.	Mr. Pushkar Singh	TA	UPGWD	

Photo 1: Main Entrance Gate



Photo 2: Borewell(s) flow meter-1



Photo 3: Borewell(s) flow meter-2



Photo 4: Bones (By-product)



Photo 5: Processing and Products Packing Area





Photo 6: Non-Edible Fat to Tallow Plant



Photo 7: Screens at ETP Inlet



Photo 8: DAF - Chemical Treatment



Photo 9 : Clarifier



Photo 10: Aeration tank (s) and Sec. clarifier



Photo 11: Pressure Filter and ACF



Photo 12: ETP Outlet channel



Photo 13: OCEMS display



Photo 14: Recipient Drain

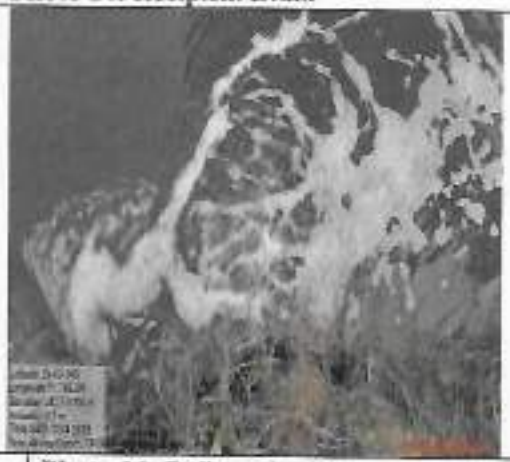


Photo 15: Environmental Laboratory



Photo 16: Boiler using Bagasse



Photo 17: Electrical Meter-1, Electrical Meter-2 and Electrical Meter-3

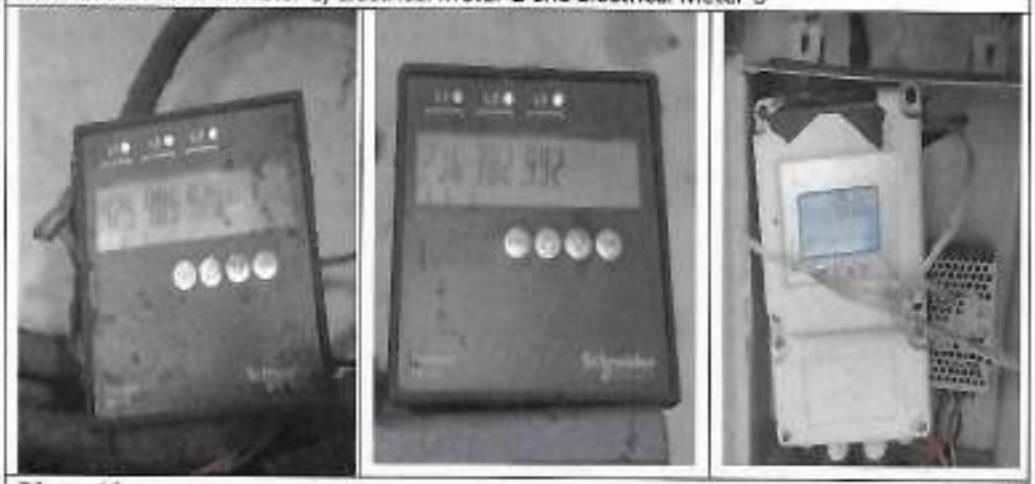


Photo 18: By-products - Blood Meal, Tallow and Poultry Food Supplement





Annexure 18

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169650/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 **Date: 30/12/2022**

To,

M/s

AL NOOR EXPORTS

Vill- Shernagar 9th jansath Road Muzaffarnagar, U.P,MUZAFFAR NAGAR,250001

Application Id-18578495

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **AL NOOR EXPORTS** located at **Vill- Shernagar 9th jansath Road Muzaffarnagar, U.P,MUZAFFAR NAGAR,250001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AL NOOR EXPORTS **granted for the period from 01/01/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BY PRODUCT MEAT BONE MEAL AND TALLOW	60	Metric Tonnes/Day
2	FROZEN MEAT FROM SLAUGHTERING OF BUFFALO 600/DAY	100	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**2.0 KLD**	**Septic Tank**	**SEPTIC TANK**
Industrial	**480 KLD**	**ETP**	**IRRIGATION/GARDENING PURPOSES AND EXCESS WATER INTO DHANDERA DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

ABHISHEK TRIPATHI

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	pH	AS PER E(P) RULES, 1986
4	OIL AND GREASE	AS PER E(P) RULES, 1986
5	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	3 TPH BOILER with MULTI CYCLONE	BIOMASS/ AGRICULTURE REFUSE AND PELLETS/BRIQUETTES-6 MT/DAY (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION	01	Particulate Matter	33 METER STACK HEIGHT FROM GROULD LEVEL

ABHISHEK TRIPATHI

2	1 X 1680 KVA DG SET	DIESEL	01	Sulphur Dioxide	8.5 METER STACK HEIGHT ABOVE FROM NEAREST ROOF LEVEL
3	1 X 1270 KVA DG SET	DIESEL	01	Sulphur Dioxide	7.5 METER STACK HEIGHT ABOVE FROM NEAREST ROOF LEVEL
4	1 X 850 KVA DG SET	DIESEL	01	Sulphur Dioxide	6.0 METER STACK HEIGHT ABOVE FROM NEAREST ROOF LEVEL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
3	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
4	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

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7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of FROZEN MEAT- 100 MT/DAY FROM SLAUGHTERING OF BUFFALO- 600 NO./DAY AND BY PRODUCT MEAT BONE MEAL AND TALLOW- 60 MT/DAY at site VILLAGE-SHERNAGAR, 9TH K.M., JANSATH ROAD, MUZAFFARNAGAR.

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2. The unit must deposit the Balance Environmental Compensation of Rs- 30,00,000/- (Rs. Thirty Lacs Only) within one month to the Board failing which CTO shall be automatically deemed revoked after one month time. It is further clarified that this CTO will be valid only from the date of deposition of Environmental Compensation in the Board's Account.

3. The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P & Ors.) and application No. 19/2018(M.A no.172/2018).

5. The industry shall ensure to comply the the Hon'ble Supreme Court in the Writ petition (Civil) no. 309/2003 Laxmi Narayan Modi v/s Union of India and others in the case of Slaughter Houses.

6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.

7. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.

8. All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.

9. Industry shall submit Analysis/Emission report from MOEF&CC or UPPCB approved lab within a month after issuing this certificate and on quarterly basis to the Board.

10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

11. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

12. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

13. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

14. The industry shall install and maintain electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

18. The industry shall operate 3 TPH Boiler with MultiCyclone and 30 meter stack height. Fuel for Boiler is BIOMASS/AGRICULTURE REFUSE AND PELLETS/BRIQUETTES-6 MT/DAY be permitted as per CAQM direction. Fuel for DG sets is permitted as per direction given by CAQM. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

19. Industry shall submit the report on 24 compendium point for slaughter house units regularly to the Board.

ABHISHEK TRIPATHI

20. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

21. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

22. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

25. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

26. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

27. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

28. The industry shall maintain and operate bio filter properly so that no odour problem is created in the within premises and outside premises.

29. The industry shall ensure the proper handling and disposal of dung and ingesta.

30. The industry shall install a salt recovery unit at hide preservation section.

31. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after issuing this certificate within one month and on quality basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

32. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.

33. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

34. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

35. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

36. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

37. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

ABHISHEK TRIPATHI

38. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

39. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

40. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

41. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

42. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

43. The unit shall submit the audited balance sheet for the current year.

44. The industry shall establish Miyawaki forest inside the factory premises and outside the premises in sufficient area the treated effluent from the ETP shall be used for forestation.

45. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

ABHISHEK TRIPATHI

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

ABHISHEK TRIPATHI

Chief Environmental Officer (Circle 3)

Annexure-III

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 11652/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020
Dated :18/09/2020

To,

M/s AL NOOR EXPORTS

Vill- Shernagar 9th jansath Road Muzaffarnagar, U.P,MUZAFFAR NAGAR,250001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11652 and 18/09/2020 .
2. Reference of application (No. and date) 8196698 and 21/06/2020 .
3. Mr ANAND SAINI of M/s AL NOOR EXPORTS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	2 KL/Annum
2	Schedule-I, Cat. 5.2 Wastes or residues containing oil	Through TSDF	3 Ton/Annum

1. The authorization shall be valid for a period of 17/09/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within

fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.10.01 12:57:27 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar for information and necessary action .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.10.01 12:57:43 +05'30'

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Annexure-IV

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 28/04/2022 TO 27/04/2027

Name of the Applicant	BIJAY SHA		
Address of the Applicant:	471 SAFIDSHUNG DEVELOPMENT AREA JHAJ KHAS	Category of Farmer	
Company Name:	AL NOOR EXPORTS	Company Address	VILLAGE-NEER NAGAR, MUZAFFARNAGAR
Serial No. of Application Form	MZFNO225NS01(1)	Date of Submission	01/03/2022
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation Nagar Palika Parishad Muzaffar Nagar
ALNo		Plot No.	VILLAGE NEER NAGAR
Municipality/Corporation	No	Ward No.	N.A
Building No.			N.A
Rate of Withdrawal (m3/hr.)	83.00	Date of Energization (In Case of Electric Pump)	29/03/2005

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	81.00	Approx. Strainer Length Per Tube Well)	0.00
Diameter (For Bug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	150	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	83.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			340800.00

This No Objection certificate authorizes the owner/applicant (user) to sink a well at the location specified in Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (4) for maximum hours per day as shown at Sl. (5), and for maximum allowable annual extraction of ground water as shown at Sl. (6) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Name, Full Sign.
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of the certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of registering and recording the quantity of ground water extracted, every user/owner shall affix digital water flow meters (conforming to BIS: 15 standards) having schematic evidence for the abstraction structure, which record time and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meters has been extracted in the said time until the contrary is proved. The rate of extraction of ground water from the well as shown at (min. Sl.) shall not exceed to the recorded run from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of the certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the registration.
- In case any of the particulars furnished by the applicant in his application for registration is found to be incorrect during verification at any subsequent stage, the registration is liable to cancellation.
- The Conditions of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application at least month before the date of expiry of validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to the officers on monthly basis.
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a bore well/ tube-well used only for measuring the water level by lowering the tape recorder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/ constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4 to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow (upper) water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (m3/day)	No of piezometer required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0

3	50-500	1	0	1
4	>500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. (the reported measurement should be given in meter upto two decimal
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab. Besides, one sample (1 l) capacity bottle to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within four months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 16 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ (well). Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- .
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 28/04/2022 TO 27/04/2027

Name of the Applicant:	PRIYA SUD		
Address of the Applicant:	4/11,SAFDARJUNG DEVELOPMENT AREA,HAUZ KHAS,	Category of Farmer	
Company Name:	AL NOOR EXPORTS	Company Address	VILLAGE-SHER NAGAR, MUZAFFARNAGAR
Serial No. of Application Form	MZFN0322NIN0113	Date of Submission	05/03/2022
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	VILLAGE SHER NAGAR
Municipality/Corporation	Na	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m3/hr.)	40.00	Date of Energization (In Case of Electric Pump)	29/05/2012

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	60.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	7.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	40.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			112800.00

This No Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (1) for extraction of ground water at a rate not exceeding that as shown at Sl. (3)i, for Running Hours per day as shown at Sl. (3)ii, and for maximum allowable annual extraction of ground water as shown at Sl. (3)iii and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping device and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(ii) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of the certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometer and installation of digital water level recorder with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /observation well only for measuring the water level by lowering the tape/ transducer or submersible water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 5.0 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as or more of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 30	0	0	0
2	31 - 50	1	1	0

3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level manually or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube well/bore have stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars/ Information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions.
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/ day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake mandatory well head protection measures to ensure prevention of ground water pollution.
-
- (B) Institutional User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for five years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3/ day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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INDUSTRY INSPECTION REPORT (TEXTILE)

A. General section **Date of inspection: 04.01.2024**

1.	Name of the unit with complete postal address:	M/s Sangal Industries Pvt Ltd, 8 Km, Khasra No 71, 72, 72, 83, 84, 85 and 86, Village Humayupur, Pargna and Tehsil Distt Muzaffarnagar 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.41752, 77.75749
3.	Industry Operational status	Operational 24 hours (3 shifts of 8 hours each)
4.	Consent status	Consolidated consent to operate & authorization (CCA) dated 19.07.2022 with ref no 159801/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 and valid upto 31.07.2026 Enclosed as Annexure-1

B. Production process and infrastructure

5.	**Process**	Manufacturing of cotton combed compact yarn through spinning process/ polyster
6.	**Raw material**	
	a. Consented value	Not mentioned in consent
	b. Actual consumption (as per logbook)	1756.31 MT (from Oct 2023 to Dec 2023)
	c. Estimated daily consumption	19.09 MT/day
7.	**Production**	
	a. Consented value	18 MT/day
	b. Actual Production (as per logbook)	1202.40474 MT (from Oct 2023 to Dec 2023)
	c. Average daily production	13.06 MT/day
	d. Yield (%)	68.41%
	e. Estimated waste produce	31.59% i.e. 6.03 MT/day
8.	**Remarks**	During yarn production, about 30-35% waste cotton (not in-line with fine thread) is generated which is sold to local people for manufacturing of other textile products like *dari*. Waste production from unit i.e. ~32% is in line with these losses
9.	**Fresh water consumption**	
	a. Details of borewell	02 borewells with no flowmeters
	b. NOC from CGWA/other authorized body	NOC for all 02 borewells from Ground Water Department, Ministry of Jal Shakti, GoUP under Registration no. 202207000190 dated 18.08.2022 and Reg no202207000191 dated 18.08.2022 and are valid upto 12.07.2027. Enclosed as Annexure-2
	c. Permitted withdrawal quantity	315 KLD
	d. Actual withdrawal quantity	No logbook maintained
10.	**Effluent Management**	
	a. Consented discharge value	Not applicable as unit is running on dry process
11.	**Effluent treatment plant (ETP)**- Since unit is running on dry process, there is no requirement of effluent treatment plant.	
12.	**Air Pollution management:** No boiler (with stack) installed as there is no steam requirement	
	a. DG set	1 DG of 250 KVA (standby mode).
13	b. Fuel	Diesel (as per consent)
14	**Hazardous waste management**	

Authorization status	Not obtained
Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
Hazardous waste generated	Used oil, however till date, no waste has been given to TSDF for disposal.

Sewage analysis

As per consent, unit is required to treat sewage (2 KLD) through septic tank. However, unit has installed STP of 60 KLD. Samples collected from STP outlet indicate:

Parameters	pH	Color	COD	BOD	TDS	TSS	SAR
Norms as per MoEF&CC dated 13.10.2017	6.5-9.0	-	-	30	-	<100	-
Results	7.0	BDL	120	**37**	696	BDL	01

However, unit uses STP treated water for horticulture purpose.

15. **Groundwater analysis**

16.

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45
Results	7.4	BDL	BDL	**700**	**346**	**416**	108	97	BDL	BDL
Parameters	**As**	**Cd**	**Co**	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**
Acceptable limit as per BIS IS 10500:2012	0.01	0.003	-	0.05	0.05	0.3	0.1	0.02	0.01	-
Results	BDL	BDL	BDL	BDL	BDL	0.09	0.05	BDL	BDL	BDL
Parameters	**Se**	**V**	**Zn**							
Acceptable limit as per BIS IS 10500:2012	0.01	-	05							
Results	BDL	BDL	0.22							

17. **Major observation & Key issues**

a. Unit has valid consent to operate under Air and Water Act from UPPCB & NOC for groundwater withdrawal from UP Ground Water Department.
b. Unit is engaged in manufacturing of yarn through spinning process. (consented-18 MT/day; actual- 13.06 MT/day)
c. Unit has not obtained Hazardous waste authorization from UPPCB. Although, unit has agreement with Bharat Oil & Waste Management Ltd. Kanpur for hazardous waste (used oil & empty barrels) generated from process.
d. Unit has started its operations in October, 2023, hence, no hazardous waste has been provided to TSDF till date.
e. Since unit is running on dry process, no wastewater is being generated and there is no requirement of ETP.
f. Since there is no steam requirement, no boiler and Air pollution control devices (APCD) are installed.
g. As per consent, unit is required to treat sewage through septic tanks, however, unit has installed 60 KLD sewage treatment plant (STP).
h. Unit uses STP treated water for gardening purpose within premises.

Key issue:

	a. Unit has not installed flowmeter at borewell, STP inlet & outlet. b. The unit did not obtain authorization under H&WM Rules, 2016 for disposal of waste spinning oil. c. Considering manpower strength of approx. 210 nos., 2 KLD consented value of sewage is too less, may be revised.
18.	**Compliance Status** **Complying:** Since unit is running on dry process, there is no effluent generation & discharge. Therefore, no discharge standards are applicable.
19.	**Recommendations:** The unit may be recommended to: 1. Obtain authorization under H&WM Rules 2016 from UPPCB. 2. Install electromagnetic flow-meters at both bore wells& maintain logbooks properly for freshwater consumption on daily basis. 3. Install electromagnetic flowmeters at STP inlet & outlet and maintain the record for the same.
20.	Inspection team details:

21.	Sr. No.	Name of officials	Designation	Organisation	Signature
	1.	Dr Preeti Tripathi	Sc D	MoEF&CC	
	2.	Er. Manu Jindal	Scientist-B	CPCB, Delhi	Manu Jindal
	3.	Ms. Garima Dublish	RA-III	CPCB, Delhi	Garima
	4.	Mr. Ashwani K. Singh	RA-II	CPCB, Delhi	Ashwani
	5.	Mr N.M. Tripathi	ASO	UPPCB	
	6.	Mr Yashpal Rawat	FA	UPPCB, SRE	Y. Singh

Photographs



Photo 1: Entrance of the unit



Photo 2: Raw material



Photo 3: Straightening of fibre



Photo 4: Spinning process



Photo 5: Thread in making



Photo 6: Process



Photo 7: STP treated tank



Photo 8: STP



Photo 9: STP Aeration tank



Photo 10: STP Sludge tank

ANNEXURE-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax.0522-2720784, Email: info@uppcb.com, Website: www.uppcb.com

159801/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 19/07/2022

To,
M/s
SANGAL INDUSTRIES PVT LTD
8 Km, Khasra No. - 71,72,73,83,84,85 And 86 Village - Humayupur, Pargana And Tehsil Distt. - Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16978160 Date-19/07/2022

CCA is hereby granted to **SANGAL INDUSTRIES PVT LTD** located at **8 Km, Khasra No. - 71,72,73,83,84,85 And 86 Village - Humayupur, Pargana And Tehsil Distt. - Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SANGAL INDUSTRIES PVT LTD **granted for the period from 19/07/2022 to 31/07/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 1800.00 Lakhs**

S No	Product	Quantity	Unit
1	Cotton Combed Compact Yarn/Polyster (MTD)	18	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	2.0	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 250 KVA	Diesel	01	Particulate Matter	4.0 M. high from Nearest Rooftop

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E.P. Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC' obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.07.19 18:12:33 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

Annexure

Specific Conditions

1. Unit shall not discharge any kind of industrial effluent. This consent is valid for only domestic discharge.
2. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
3. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.
4. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.II- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx.
5. Exhaust stack of DG set of 250 KVA should have 4.0 meter high above nearest roof top. For control of noise, acoustic enclosure should be installed on DG Set.
6. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to operate will be revoked, in case of non-compliance of any of the

above mentioned conditions.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Danger ï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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Regional Officer
UPPCB, Muzaffarnagar

Annexure-2

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 13/07/2022 TO 12/07/2027

Name of the Applicant	SHIBIR SANGAL		
Address of the Applicant	8/3 KM JANSATH ROAD MUZAFFARNAGAR UTTAR PRADESH	Category of Farmer	
Company Name	M/s SANGAL INDUSTRIES PVT LTD	Company Address	8/3 KM, JANSATH ROAD MUZAFFARNAGAR
Serial No. of Application Form	MUFN0722NB00123	Date of Submission	06/07/2022
Specimen Signature of the User			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation Notified Urban Area Muzaffar Nagar
G.P., No		Plot No.	8/3 KM, JANSATH ROAD, MUZAFFARNAGAR
Mining/quarrying permitted	No	Ward No.	N/A
Building No.			N/A
Rate of Withdrawal (m3/hr.)	30.00	Date of Energization (in Case of Electric Pump)	26/07/2022

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	25.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	30.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water			54000.00

This No-Objection certificate authorizes the owner/applicant (user) to sink a well at the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (14) for drawing water per day as shown at Sl. (15), and for withdrawal allowable annual extraction of ground water as shown at Sl. (16) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Name (in Block)
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping devices in respect of the proposed well as endorsed at Sl. (2) and (3) of the certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every such user shall affix digital water flow meters conforming to BIS/ISI standards having tolerance limits as the authority concerned, which record rate and quantum of extraction, in cubic of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user until the contrary is proved. The rate of extraction of ground water from the well as shown at item 3(2) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reason, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as endorsed at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars/information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification or any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through e-flow application, at least ninety days prior to expiry of the validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone wise of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to the following monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell/tubewell used only for measuring the water level by lowering the tape/ recorder or automatic water level measuring equipment. It is allowed to take water sample for water quality testing wherever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the maximum of 50 m distance from the pumping well through which ground water is being withdrawn. The distance of the piezometer should be about 1 to 2 m.
- The depth of the piezometer should be same as that of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should be meant for shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level recorders/ instruments shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 99	1	1	0

3	96-SH	1	0	1
4	1-SH	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be upto cm (the reported measurement should be given in meter upto two decimal)
- For measurement of water level (manual or automatic water level recorder (AWLR)/Digital Automatic water level recorder (DWLR) or any alternate or new should be used for accuracy.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about two to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level of depth, constructed and assessable lowest level should be provided for keeping the piezometers under the PB through Monitoring Section (of Ground Water Department, Uttar Pradesh, and/or its validation
- Background water quality has to be established in every aquifer during pre-monsoon (May, June) and post-monsoon (October-November) periods. Quality may be tested and from NABL approved lab Besides, one sample (1) (capacity (in litre) to the concerned Director, Ground Water Department, Uttar Pradesh for chemical analysis.
- A Piezometer duplex (canal) should be established in proximity (take radii can be provided) the location, parameter, tube well number, depth and zone wise supply of pumpage rate and Five standard representative and identification
- Any other specific requirement regarding safety and secure the measurements may be taken care of.

- Any other conditions(s) that may be imposed by the concerned Authority.
- If in case any of the particulars / information furnished by the applicant in the application for issuance of the permit is found to be incorrect during verification at any subsequent stage, the permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) **For Industrial** Users No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
- (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- (iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditor and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% every (harvest) every year through appropriate means.
- (iv) Construction of observation well(s) (piezometer(s)) with tube diameter and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. (v) shall be mandatory for industries drawing / proposing to draw more than 10 cubic meter of ground water/day. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/extraction well. Depth and number required as the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, petroleum, tannery, pesticides, metal oxides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- (vi) Treatment of treated/ untreated waste water into aquifer is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical, Petrochemical, Coal washeries, urban hazardous industries, (as per CPCB list) need to undertake extensive well head protection measures to ensure non-saturation of ground water pollution.
- (B) **Infrastructural** Users: No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- (i) In case of an infrastructure project which require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate having a digital water flow meter and submit the data online to Ground Water Department, UP as applicable. Maintenance records and results should be retained for the proposed five years, for inspection or reporting as required by District Ground Water Management Council.
- (ii) Install/ desired Sewage Treatment Plants (STP) shall be mandatory for such projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/NO-OBJECTION CERTIFICATE NO:

VALID FROM 13/07/2022 TO 12/07/2027

Name of the Applicant	MANOHAR SANGAL		
Address of the Applicant	5 9 KM. JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Category of Farmer	
Company Name:	M/s SANGAL INDUSTRIES PVT LTD	Company Address	5 9 KM. JANSATH ROAD, MUZAFFARNAGAR
Serial No. of Application Form	MUFN/22/IMN/0124	Date of Submission	04/07/2022
Specimen Signature of the User			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation Nagar Palika Parishad Muzaffar Nagar
41., No		Plot No.	5 9 KM. JANSATH ROAD, MUZAFFARNAGAR
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m3/hr)	15.00	Date of Energization (In Case of Electric Pump)	30/04/2015

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore(g	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used	Submersible
H.P. of the Pump:	75.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr):	15.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			720.00

The No-Objection certificate authorizes the owner/applicant (user) to work as well at the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3A) (or Running Hours per day as shown at Sl. (3B)) and for maximum allowable annual extraction of ground water as shown at Sl. (3C) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Vinay Pandey
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping devices in respect of the proposed well as endorsed at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every such user shall affix digital water flow meters (maintaining to BIS: IS standards) device, alongwith its outlet in the discharge structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown at (3A) shall not exceed to the recorded maximum water supply.
- The concerned Authorities reserve the right to stop extraction of ground water from the well due to public harm/ill effects, other reasons, if they deem it to demand.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping devices in respect of the existing well as endorsed at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in the record shall lead to cancellation of this registration.
- In case any of the particulars/information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification or any subsequent stage, this registration is liable to be cancelled.
- The Certificate of Authorization/NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application at least twenty days before the expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone wise of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to the officers on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring:

Piezometer is a borewell (observation well) only for measuring the water level by lowering the tape/ recorder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the commencement of the hydrological year from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being observed. If more than one piezometers are installed, the second piezometer should measure the shallow ground water regime & will facilitate also as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 30	1	1	0

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The manual measurement should be done in water specified during
- Use measurement of water level recorder or automatic water level recorder (AWLR) / Digital Automatic water level recorder (DWLR) with alternate system should be used for accuracy
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours
- All the details regarding construction, reduced level, yield, required screen length, depth, zone tapped and recorder, location should be provided for Piezometer and the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- The ground water quality has to be monitored twice in a year during pre-monsoon (May-June) and post-monsoon (October-November) periods. Quality may be got analysed from NABL approved lab. Besides, one sample (1 no.) require both to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis
- A Permanent staff gauge board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for constant referencing and identification
- Any other site-specific requirement regarding safety and access for measurement may be taken care of

- Any other condition(s) that may be imposed by the concerned Authority
- In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial Use:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water resources of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Technical Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditors and submit audit reports. After three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate measures.
- iv) Certificate of observance (Do's /precautions) to widen the powers and installation of appropriate water level monitoring mechanism is mentioned in General Conditions (v) (a) shall be mandatory for industries already operating in their water use. In case the of ground water level Monitoring of water level shall be done by the project proponent. The piezometer / observation wells shall be constructed at a minimum distance of 50 m from the tube well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ tube Monthly water level data shall be submitted to the Ground Water Department, UP.
- vi) The proponent shall be required to adopt rain water harvesting techniques as the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, drug, pesticide, sugar, tannery, pesticides, insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested water in surface storage tanks for use as the industry.
- vii) Installation of unused/ abandoned tube wells into aquifer system is strictly prohibited.
- viii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical, Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to prevent pollution of ground water pollution.
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- **(B) Infrastructural Units:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate using a digital water flow meter and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained for the purposes for two years. For inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for two projects where ground water requirement is more than 20 m3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 23548/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2024

Dated :07/02/2024

To,

M/s SANGAL INDUSTRIES PVT LTD

8 Km, Khasra No. - 71,72,73,83,84,85 And 86 Village - Humayupur, Pargana And Tehsil Distt. - Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 23548 and 07/02/2024 .
2. Reference of application (No. and date) 24273705 and 05/01/2024 .
3. Mr VINEET KUMAR SANGAL of M/s SANGAL INDUSTRIES PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 8th Km. Jansath Road, Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used or Spent Oil (Schedule I, Cat. 5.1)	TSDF	0.05
2	Contaminated Cotton Rags or Other Cleaning Material (Schedule I, Cat. 33.2)	TSDF	0.30

1. The authorization shall be valid for a period of 06/02/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act. 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution.
6. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular

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interval of time.

7. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty.

8. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility

9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.

12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

13. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

14. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

15. Under the provisions of Hazardous and Other Waste (Management and Cross-Border Movement) Rules, 2016, the names and quantities of all the hazardous waste materials generated in the industry have not been mentioned.

16. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator within 15 days.

17. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

18. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

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(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, for information and necessary action .

CEO/EE, I/C Circle_____

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:03.01.2024**

1.	Name of the unit with complete postal address:	M/s Shakti Kraft Tissues, 9th Km Jansath Road, Muzaffarnagar 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.41895, 77.76024
3.	Industry Operational status	Operational 24 hours (3 shifts of 8 hours each)
4.	Consent status	Consolidated consent to operate & authorization (CCA) dated 12.05.2023 with ref no 181877/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 and valid upto 31.12.2024 Enclosed as Annexure-1

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper using recycled fiber (waste paper) of mixed type (imported/ indigenous) as per availability	
6.	**Raw material**		
	a. Consented value	180 MT/day	
	b. Actual consumption (as per logbook)	9092.80 MT (from Oct 2023 to Dec 2023)	
	c. Avgdaily consumption	105.73 MT/D	
7.	**Production**		
	a. Consented value	150 MT/day	
	b. Actual Production (as per logbook)	8183.52 MT (from Oct 2023 to Dec 2023)	
	c. Average daily production	95.15 MT/day	
	d. Yield (%)	90% of raw material	
	e. Estimated waste produce	10% of raw material i.e. 10.58 MT/day	
8.	**Fresh water consumption**		
	a. Details of borewell	One borewell with flow meter	
	b. NOC from CGWA/other authorized body	NOC for one borewell from Ground Water Department, Ministry of Jal Shakti, GoUP under Registration no. 202204000410 dated 30.08.2022 and is valid upto 01.05.2027. Enclosed as Annexure-2 NOC applied for installation of 2nd borewell. (Copy not available)	
	c. Permitted withdrawal quantity	450 KLD	
	d. Actual withdrawal quantity	20081 KL (as per logbook of Oct, Nov & Dec 2023)	
	e. Avg daily withdrawal quantity	233.5 KLD	
	f. Specific fresh water consumption	2.45 KL/MT of paper	
9.	**Effluent Management**		
	a. Consented discharge value	ZLD	
	b. Actual effluent generation (as per logbook)	54815 KL (as per logbook of Oct, Nov & Dec-2023)	
	c. Avg effluent generation daily	637.38 KLD	
	d. Specific effluent generation	6.69 KL/MT	
	e. Actual recycling of treated effluent within process	Partially treated (Primary/ Sedicell)	281.83 KLD
		Treated effluent (ETP outlet) to Machine	353.26 KLD
		Total recycled	635.10 KLD (6.67 KL/MT)

10.	f. Actual effluent discharge	As per consent, unit is ZLD and during visit, no effluent discharge and bypass was observed.	
11.	**Verification of ZLD**		
	a. Specific fresh water consumption	2.45 KL/MT	
	b. Specific Effluent discharge	Not discharging outside	
	c. Metering of effluent generation & recycling point	Effluent generation	Sensor based flowmeter and V-notch provided
		Recycling points	Electromagnetic flowmeter with totalizer installed after both hill screen and sedicell.
	d. BOD/COD characteristics of effluent at ETP inlet	BOD (mg/l)	13550
		COD (mg/l)	38079
	Conclusion	1. Specific freshwater consumption of unit is 2.45 KL/MT, which is < 5m3/t of paper (with power boiler case) 2. High values of BOD & COD indicates closed loop 3. Unit is not discharging outside the premises. Above observations establish that unit is ZLD	
12.	**Effluent treatment plant (ETP)**		
	a. ETP consists of	Back Water collection tank – Hill screen – Equalization Tank – Sedicell – Primary Clarifier – Saveall Tank – Machine - Outlet recycled to process	
	b. Installed capacity	-	
	c. Metering at ETP	ETP inlet	Sensor based flowmeter and V-notch provided
		Recycling points	Electromagnetic flowmeter with totalizer installed after hill screen and at recycling line.
		ETP outlet	NA
	d. Operational status	Operational	
		Flow at inlet: 7.58m^3/hr (based on V-notch value)	
		MLVSS/MLSS in aeration tank: NA	
	e. OCEMS at ETP outlet	PTZ Camera found installed at ETP.	

f. Effluent Characteristics

Parameter	ETP inlet	Recycling point	Norms as per consent (EP Rules)	Compliance w.r.t. consent
pH	5.7	5.7	-	High values of BOD, COD, TSS& TDS at ETP inlet and recycling point indicate closed loop. however there is no change in characteristics at inlet and recycling point, which indicate that ETP system consisting of sedicell and primary clarifier is not operating and maintained properly.
BOD (mg/l)	13550	13100	-	
COD (mg/l)	38079	36527	-	
TSS (mg/l)	8155	8174	-	
TDS (mg/l)	34260	34576	-	

	g. ETP Sludge generation	
	Biological sludge generation (as per logbook)	NA as no biological unit available
	Remark	As per unit, sludge generated from hill screen and primary clarifier is used within process
13.	**Non-paper solid waste management (Plastic waste)**	
	Non-paper solid waste generated (As per logbook)	60 tons (for Nov & Dec 2023 as declared by unit). Unit has installed a gasifier for plastic waste disposal with a capacity of 36 MT/day (consented).
	Avg daily plastic waste generation	1.01 tons (as per data provided by unit)
	Specific Non-paper solid waste	1.04 % of kraft paper production (as per unit)

	generation	
	Potential solid waste generation @3.5 % of paper	3.37 MT/day
14.	**Remarks**	During visit, huge leaps of plastic waste were observed to be lying inside premises. As informed by unit representative, this was the plastic waste (around 60 tonns) generated during November & December months. Since moisture of stored waste could not be dried due to weather conditions, it was not disposed off in the gasifier. However, generation of plastic waste as per unit (1.01 MT/day) is lesser than its potential value of 3.37 MT/day.
15.	**Air Pollution management**	
	a. Boiler capacity	14 TPH
	b. Stack details	Stack Height -32 m
	c. APCD installed	Multicyclone&Wet scrubber
	d. Estimated steam requirement @ 1.8 T/T of paper produce	1.8 T*95.15 MTD= 171.27 TPD
	e. Fuel used	Bagasse/ cane silt
	f. Fuel consumption (as per logbook)	6212.02 MT (as per data of Oct, Nov & Dec 2023) Avg = 72.23 MT/day
	g. Estimated bagasse consumption @ 2.5 T steam/ T of fuel	171.27 TPD steam/2.5 T bagasse= 68.50 ton of bagasse
	h. Daily ash generation	Log book not maintained
	i. Ash generation w.r.t of fuel consumed (%)	-
	j. Estimated ash generation @ 2.5 % of bagasse	1.805 tons
	k. Disposal of ash generated	Disposal in an acquired vacant plot 1 km away from unit, (logbook for daily disposal not maintained)
	l. Remark	Fuel consumption by unit and estimated fuel are in-line. However, there is no record for ash being generated. As informed, unit owns a plot about 1 km away from its premises and uses it for ash disposal, which is unscientific. However, traces of ash were observed at site along with sludge and soil.
16.	**Hazardous waste management**	
	Authorization status	Authorization granted under Ref No 19709/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFAR NAGAR/2023 dated 24.03.2023 with validity upto 23.03.2028 Enclosed as Annexure-3
	Copy of agreement with recyclers /TSDF	Available with Sheetala Waste Management Ltd from 17.05.2023 to 16.05.2028 Earlier with Bharat Oil & Waste Management Ltd, Kanpur
	Hazardous waste generated	130 kg (used empty container), 20 kg cotton and 40 litres oil, 45 kg PVC drum, 25 kg Waste Oil & Grease and 25 kg waste cotton (as per annual Form-10 dated 27/09/2023, 15.06.203, 21.02.2023)
17.	Groundwater analysis	

18.

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45

Results	7.7	07	BDL	640	**312**	**331**	64	92	BDL	BDL
Parameters	**As**	**Cd**	**Co**	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**
Acceptable limit as per BIS IS 10500:2012	0.01	0.003	-	0.05	0.05	0.3	0.1	0.02	0.01	-
Results	0.01	BDL	BDL	BDL	BDL	**1.06**	**0.27**	BDL	BDL	BDL
Parameters	**Se**	**V**	**Zn**							
Acceptable limit as per BIS IS 10500:2012	0.01	-	05							
Results	BDL	BDL	BDL							

19. **Major observation & Key issues**

a. Unit has valid consolidated consent to operate, Hazardous authorization from UPPCB & NOC to abstract groundwater for one borewell from UPGWD. Unit has applied for another borewell.

b. Unit uses recycled fiber (mixed type) as raw material (consented-180 MTD; current use-105.73 MTD) and produces kraft paper (consented 150 MTD; current production – 95.15 MTD; yield- ~90%).

c. Unit consumes freshwater @2.45 KL/MT of paper and has opted for ZLD.

d. Unit is recycling sludge back from hill screen to pulping mill. Effluent is taken to equalization tank and sedicel and then stored in a collection tank, which is completely recycled, i.e. no effluent discharge.

e. Unit has agreement with Sheetala Waste Management Project (SWMP) for hazardous waste generated from process.

f. Unit disposes plastic waste generated from the process in a gasifier, installed inside premises with capacity of 36 MT/day.

g. The actual plastic waste generation (1.01 MT/day) is much less than the estimated value (3.37 MT/day) indicates poor record keeping.

h. Stack monitoring results indicate Particulate matter value 46.2 mg/Nm^3 which is within prescribed standards of 80 mg/Nm^3.

i. Unit is maintaining ZLD conditions as per consent conditions.

Key issues

a. ETP system is not operating and maintained properly.

b. There is no record maintained for boiler ash generation/disposal.

c. Poor record keeping for plastic waste generation & disposal.

d. There is no electromagnetic/ultrasonic flowmeter with totalizer at ETP inlet, only V-notch & sensor based instantaneous flow-meter installed, which is not very reliable.

e. Hazardous waste (mainly used oil) was lying stored in open drums (covered with cloths).

20. **Compliance Status**

As per Discharge norms: Complying w.r.t ZLD conditions

21. **Recommendations:**

1. The unit shall install electromagnetic flowmeter with totalizer at ETP inlet.
2. The unit shall obtain NOC for installation of 2nd borewell and install electromagnetic flowmeter with totalizer.
3. The unit shall improve storage of hazardous waste at priority basis.
4. Unit shall maintain proper logbook of plastic waste generation and disposal on daily basis.
5. Unit shall also carry out stack monitoring for Dioxin and Furan from a lab recognized under E (P) Act during operation of plastic gasifier.
6. Unit shall maintain proper logbook for generation & disposal of ETP sludge and boiler ash.

22. Inspection team details:

23.

Sr.No.	Name of officials	Designation	Organisation	Signature
1.	Dr Preeti Tripathi	Sc D	MoEF&CC	

	2.	Er. Manu Jindal	Scientist-B	CPCB, Delhi	
	3.	Ms. Garima Dublish	RA-III	CPCB, Delhi	
	4.	Mr. Ashwani K. Singh	RA-II	CPCB, Delhi	
	5.	Mr N.M. Tripathi	ASO	UPPCB	
	6.	Mr Yashpal Rawat	FA	UPPCB, SRE	
24.					

Photographs



Photo 1: Entrance of theunit



Photo 2: Borewell - flow meter



Photo 3: ETP inlet channel



Photo 4: Hill screen



Photo 5: Sedicell



Photo 6: Overflow tank cum storage for recycling



Photo 7: Flowmeter at recycling line after sedicell



Photo 8: Fuel (cane silts) for boiler



Photo 9: Boiler feed



Photo 10: Gasifier for plastic waste



Photo 11: Plastic waste (Nov-Dec 2023)



Photo 12:DG set



Photo 13-16: Vacant plot used for filling with ash and other waste

Annexure -1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email:- tafor@uppcb.in, Website: www.uppcb.com

181877/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 12/05/2023**

To,

M/sSHAKTI KRAFTS AND TISSUES

9th Km Jansath Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20594499 **Date :- 2023-04-10**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SHAKTI KRAFTS AND TISSUES** located at **9th Km Jansath Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER-180 MT/DAY	KRAFT PAPER-150 MTD, 2.25 MW TURBINE	KRAFT PAPER-150 MTD, 2.25 MW TURBINE

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

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iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2024-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	KRAFT PAPER-150 MTD, 2.25 MW TURBINE	KRAFT PAPER-150 MTD, 2.25 MW TURBINE	KRAFT PAPER-150 MTD, 2.25 MW TURBINE

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2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.

ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.

iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.

iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.

v Unit shall conduct the water audit and submit the same to SPCB

vi The mill will install PTZ camera at Sodicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)

vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.

5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

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6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	2.0 KLD
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 14 TPH BOILER	Coal/Fire Wood-100 MT/Day And Plastic Waste- 36 Mt/Day (For Gasifier, Only approved fuel be permitted as per CAQM direction)	32	Multi Cyclone Dust Collector, Wet Scrubber	AS PER CAQM DIRECTION

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ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.

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13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff. the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc, and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO order is valid only for the production of Kraft Paper-150 Mtd By Using Waste Paper-180 Mt/Day, 2.25 MW Turbine And For Gasifier at site 9TH K.M. Jansath Road, Muzaffarnagar.
2. Earlier Board has issued a CTO vide letter no- 155046/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 19/05/2022 is revoked.
3. Unit must submit balance fee of Rs. 50,000/- in the Board within 15 days of issuing this certificate.
4. This consent is valid only for Zero Liquid Discharge (ZLD).
5. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from

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U.P. Pollution Control Board.

6. The unit must comply the condition of NOC issued from UPGWD for abstraction of ground water.

7. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

8. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

9. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

10. The unit will not use agro based raw materials in the production process.

11. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.

12. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

13. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

14. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.

15. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.

16. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

17. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and farther on Revoking of Closure order, the Consent order shall become valid.

18. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

19. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

20. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

21. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

22. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

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23. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.

24. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

25. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

28. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

29. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

30. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

31. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

32. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

33. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.

34. Industry shall not use furnace oil/pet coke as a fuel.

35. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

36. The industry should be operated in such a manner that it does not adversely affect the environment and the solid wasie generated such as ash etc. be disposed in eco friendly manner.

37. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

39. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

40. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.1116405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure-2

980

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 02/05/2022 TO 01/05/2027

Name of the Applicant	GAURAV GOEL		
Address of the Applicant	211, sada house, sector 2, Muzaffarnagar	Category of Consent	
Company Name	Shakti Kraft Udyog	Company Address	98 Km Jansath Road Muzaffarnagar
Serial No. of Application Form	MZFN0227000317	Date of Submission	02/04/2022
Specimen Signature of the User			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation Nagar Palika Parishad Mazalla Nagar
Kh. No		Plot No.	Shakti Kraft Kaulidhar Muzaffarnagar
Municipality/Corporation	No	Ward No.	N/A
Holding No			N/A
Date of Verification (if applicable)	N/A	Date of Energization (in Case of Electric Pump)	01/04/2022

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.20	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used	Submersible
H.P. of the Pump	10.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (in l/hr):	30.00	Maximum Allowable Running Hours Per Day:	19.00
Maximum Allowable Annual Extraction of Ground Water:			1642.50 cm

This No-Objection certificate authorizes the above applicant/user to work a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Purposes given as shown at Sl. (5c), and for maximum allowable annual extraction of ground water as shown at Sl. (13c) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Vipin Tadwal
Secretary of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every user shall affix digital water flow meters (conforming to BIS: 18 standards) having tolerance limit of +/- 5% or the manufacturer's tolerance which indicates the quantity of extraction in cubic of pumping (discharge) and it shall be presumed that the quantity recorded by the meter has been extracted by the tool user until the contrary is proved. The rate of extraction of ground water from the well as shown in col. 3(b) shall not exceed as the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- If, at any time, any of the particulars / information furnished by the applicant in the application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- This Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, if he intends to apply for its validity.
- For connection of piezometers and installation of digital water level recorders with submersible shall be mandatory for every. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring:

Piezometer is a shallow well, allowed only for measuring the water level by lowering the tape, sounder or automatic water level monitoring equipment. It is also used to take water sample for water quality testing, which is not needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be generally 4" to 6".
- The depth of the piezometer should be same as zone of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed in the vicinity of pumping well, then the shallow ground water regime. It will facilitate shallow as well as deeper ground water quality monitoring.
- No. of piezometers to be constructed & Type of water level monitoring installation shall be as per below table:

S.No	Quantum of Ground water withdrawal (cubic m/day)	No. of piezometers required	Mode of Monitoring	
			Manual	Digital (with telemetry)
1	<10	0	0	0
2	10 - 50	1	1	1
3	50-100	1	0	1
4	>100	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be ±0.01 m. Reported measurement should be given in meter upto two decimal.
- For measurement of water level manually or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetric system should be made to measure.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and accessible forward should be provided for locating the piezometer site by PH Geologist Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice a year during pre-monsoon (May-June) and post-monsoon (October-November) periods. Quality may be got analysed from NABL approved lab/ Results, and samples (1.5 litres) verified by the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well for easy marked reference and identification.
- Any other specific requirement regarding safety and security for measurement may be taken care of.

- Any other conditions that may be imposed by the concerned Authority.
- In case any of the particulars / information furnished by the applicant in the application for issuance of the permit is found to be incorrect during verification or at any subsequent stage, the permit is liable to cancellation.
- SPECIFIC CONDITIONS:
- (A) For Industrial Uses: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water extraction.
- (iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by 20 per cent. 20% over the next five years through appropriate means.
- (iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition (g) (ii) shall be mandatory for industries drawing/proposing to draw more than 10 (ten) cubic meter of ground water per day. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the large well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- (v) The proponent shall be required to adopt rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paper, textiles, tannery, pesticides, insecticides, fertilizers, slaughter house, explosives etc.) shall store the recovered rain water in surface storage tanks for use in the industry.
- (vi) Installation of treated wastewater water into aquifer system is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tannery, Slaughter Houses, Dye, Chemical, Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake extensive well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural Uses: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- (i) In case of infrastructure projects like tunnel dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge (in terms of digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years for inspection or reporting as required by District Ground Water Management Group.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory, for new projects, where ground water requirement is more than 20 m3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 02/05/2022 TO 01/05/2027

Name of the Applicant	[illegible]		
Address of the Applicant:	[illegible]	Category of Consent:	
Company Name:	Shakti Kraft Private	Company Address:	[illegible]
Serial No. of Application Form:	[illegible]	Date of Submission:	[illegible]
Specimen Signature of the User:			

Location particulars:

District:	Muzaffar Nagar	Block:	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Tehsil:		Plot No.:	[illegible]
Municipality/Corporation:	No	Ward No.:	N.A.
Building No.:			N.A.
Rate of Withdrawal (m3/hr.):	[illegible]	Date of Energization (in Case of Electric Pump):	[illegible]

Particulars of the Proposed Well and Pumping Device:

Type of the Well:	Tube Well/Bore	Purpose of the Well:	Industrial
Assembly Size (For Tube Well):	[illegible]	Approx. Strainer Length (For Tube Well):	[illegible]
Diameter (For Dug Well):	[illegible]	Type of Pump to be Used:	Submersible
H.P. of the Pump:	[illegible]	Operational Device:	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	[illegible]	Maximum Allowable Running Hours Per Day:	[illegible]
Maximum Allowable Annual Extraction of Ground Water:			[illegible]

This No-Objection certificate authorizes the owner/applicant/user to sink a well in the location specified in Sl. (2) for abstraction of ground water at a rate not exceeding that as shown in Sl. (3)(i) and for maximum allowable annual extraction of ground water as shown at Sl. (3)(ii) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated in Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every such user shall affix digital water flow meters (conforming to BIS) IS-standard having tolerance as given in the illustration structure, which record rate and quantum of extraction, in outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(i) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to suspend extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this certificate is found to be incorrect during verification or any subsequent stage, this authorization is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal/ drawal/ fresh application at least twenty days prior to expiry of its validity.
- Installation of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The dug/ abandoned bore depth water level recorders shall be made available to the office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring:

Piezometer is a borewell, tube well used only for monitoring the water level by lowering the tape/ sensor or automatic water level measuring equipment. It is also used to take water sample for water quality testing, when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 1 to 6 inch.
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water quality monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism: Manual	Monitoring Mechanism: DWLR with Telemetry
1	< 10	0	0	0
2	11 < 50	1	1	0
3	50< 500	1	0	1
4	>500	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be ±0.01 m. The reported measurements should be given in metric units to two decimal
- For measurement of water level consider an automatic water level recorder (AWLR) or Digital Automatic water level recorder (DWLR) with data centre. At least one should be used for accuracy
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours
- All the details regarding coordinates, reduced level, depth, zone, aquifer and accuracy, required should be provided for locating the piezometer on the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation
- The ground water quality has to be monitored twice in a year during pre-monsoon (May-June) and post-monsoon (October/November) periods. Quality may be got analysed from NABL approved lab
  - Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis
  - A Permanent display board should be installed at piezometer/tube wells site for providing the location, piezometer/tube well number, depth and zone tagged all piezometer/tube well for standard referencing and identification
  - Any other any specific requirement regarding safety and assess for measurement may be taken care of
- Any other condition(s) that may be imposed by the concerned Authority
- In case any of the particulars / information furnished by the applicant in the application for issuance of the permit is found to be incorrect during verification at any subsequent stage, the permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial Uses:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 cu/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as recommended in General Conditions (i) shall be mandatory for industries drawing/proposing to draw more than 10 m3/ day of ground water use. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the production wells/wells. Monthly water level data shall be submitted regularly to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rainwater harvesting technique in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dye, pesticides, paper, textiles, tannery, petrochemicals, metal finishing, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Utilization of treated municipal waste water may be made as far as it is technically practicable.
- vii) Industries which are likely to cause ground water pollution (viz. Tanning, Slaughter Houses, Dye, Chemical, Petrochemical, Coal washeries, other hazardous units etc.) as per CPCB classification industries necessary well head protection measures to ensure protection of ground water pollution.
- (B) **Infrastructural Uses:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of downstream abstraction structures (depth, water level, water quality, yield, etc.) and submit the data/report to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years for verification/inspection as required by District Ground Water Management Committee.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for such projects, where ground water requirement is more than 20 m3/ day. The water from STP shall be utilized for water flushing, car washing, horticulture etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19709/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2023
Dated :24/03/2023

To,

M/s SHAKTI KRAFT TISSUES
9th Km Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251001
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19709 and 24/03/2023 .
2. Reference of application (No. and date) 19978235 and 24/02/2023 .
3. Mr GAURAV GOEL of M/s SHAKTI KRAFT TISSUES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9TH KM, JANSATH ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.1 AS PER SCHEDULES I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals/Wastes)	THROUGH TSDF	1.0 MT/ANNUM
2	CATEGORY 33.2 AS PER SCHEDULES I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.075 MT/ANNUM
3	CATEGORY 5.1 AS PER SCHEDULES I (Used Or Spent Oil)	THROUGH TSDF	0.25 MT/ANNUM

1. The authorization shall be valid for a period of 23/03/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

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Date: 2023.03.31 16:39:08 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

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Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

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Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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Date: 2023.03.31 16:39:33 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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Date: 2023.03.31 16:39:47 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PHARMACEUTICAL)

Date of inspection:03.01.2024

	General section	
1.	Name of the industry & Complete Postal Address:	M/s Saral Chemtech LLP, Khasra No. 1225, 1226, 1227, 09th km Jansath road, Muzaffarnagar, U.P. – 251001
2.	Spatial Co-ordinates (Latitude & longitude)	29.42229, 77.75901
3.	Industry Operational status	Operational
4.	Environment Clearance	Yes (41/Parya/SEIAA/5027-5625/2019 dated 15-05-2020)
	Consent Section (Attach valid copies, or if expired then attach recent expired copies along with copy of application)	
5.	**Air consent**	Valid upto 31.12.2024 (Annexure – 1)
6.	**Water consent**	Valid upto 31.12.2024 (Annexure – 2)
7.	**Hazardous waste authorization**	Valid upto29/01/2026 (Annexure – 3)
8.	**NOC from CGWA/other authorized body**	NOC issued by UPGWD for 02 nos, of borewell having validity upto 06.10.2026 (Annexure – 4)
	Production section	
9.	Quantity of Raw materials used (in MT total of last three months)	Total Raw material consumption: 588.88 MT (October 01 – December 31, 2023) No. of operational days: 84 **Avg. raw material consumption: 7.01 MT/day**
10.	Consented production capacity (TPD):	Diclofenac Sodium – 50 MT/month Aceclofenac – 70 MT/month Details of other intermediates are mentioned in consent to operate dated 24.07.2020 issued by UPPCB, *Note: Diclofenac Sodium is also used as raw material for production of Aceclofenac*
11.	Installed production capacity (TPD)	60 MT/month (As informed by unit representative)
12.	Production (01st October 2023 – 31st December 2023) Diclofenac production: 186.68 MT Diclofenac used as raw material for production of Aceclofenac: 171.20 MT **Final product Aceclofenacproduction: 181.61 MT**	
13.	Average daily Production	**Average production: 2.16 MT/day**
	Freshwater section	
14.	***Source of freshwater - Borewells***	
	Borewell	No. of Borewell as per CGWA NOC: 02 nos. Actual no. of borewell found on site: 02 borewell (flowmeter installed at one borewell) Permitted withdrawal quantity: 48 KLD Actual withdrawal quantity: 24.72 KLD Logbook maintained: Yes (Annexure – 5)
15.	***Fresh water consumption***	

	Average value of water consumption in a day (KLD)	**Avg. freshwater consumption: 24.72 KLD** • As informed about 15 KLD used in RO (for boiler) & RO reject (about 4.5 KLD) is used in wet scrubber, ash quenching/sprinkling on bagasse
	Specific freshwater consumption KL/MT	11.70 KL/MT of product

Effluent management section

16.	Sources of effluent generation	Floor washings and other process effluents
17.	ETP status	Installed – Yes; Operational: Yes
18.	Installed Treatment Capacity, KLD	25 KLD
19.	Effluent treatment units and sequence of ETP plant	Inlet – Bar screen – Equalization tank – Chemical dosing and reaction tank – Plate Settler – Polishing tank – Secondary Clarifier – Pressure Sand Filter (PSF) – Activated Carbon Filter (ACF)
20.	Flow meter/ v-notch installed at ETP inlet	Electromagnetic flow meter installed at ETP inlet Logbook maintained: Yes
21.	Flow meter/ v-notch installed at ETP outlet	V – notch installed at ETP outlet Logbook maintained: Yes
22.	Average value of effluent generation in a day (KLD)	**Avg. effluent generation: 6.91 KLD**
	Specific effluent generation in KL/MT	3.27 KL/MT
23.	Average value of effluent discharge in a day (KLD)	**Avg. effluent discharge: 5.50 KLD**
	Specific effluent discharge in KL/MT	2.61 KL/MT of product
	Consented value of effluent discharge	Industrial – 17 KLD and Domestic – 02 KLD Total – 19 KLD
24.	Mode of discharge	Surface pipeline – Industrial Drain (Dhandera drain)
25.	a. No. of consented outlets b. Actual no. of outlets observed during visit	01 01
26.	Discharge in	Dhandera drain
27.	Route to reach river Ganga/Yamuna	Dhandera Drain→ River Kali West →River Hindon → River Yamuna

28. **Effluent characteristics:**

Parameters	ETP inlet	ETP outlet	Notified Discharge norms /norms as per consent	Compliance w.r.t. discharge norms
pH	10.6	7.7	6.0 – 8.5	Complying
BOD (mg/l)	1913	**39**	30	**Non-Complying**
COD (mg/l)	4815	118	250	Non-complying as 97% reduction
TSS (mg/l)	290	98	100	

	Oil &Grease (mg/l)	-	BDL	10	in BOD and COD without any secondary biological treatment system indicates dilution of fresh water at different level of ETP.
	Ammonical Nitrogen (mg/l)	-	01	100	
	Phosphate (mg/l)	2.5	0.1	05	
	Sulphide (mg/l)	-	BDL	02	
	Phenolic compounds (mg/l)	-	BDL	01	
	Zinc (mg/l)	-	0.027	05	
	Copper (mg/l)	-	BDL	03	
	Total Chromium (mg/l)	-	0.007	02	
	Hexavalent Chromium (mg/l)	-	BDL	0.1	
	Cyanide (mg/l)	-	BDL	0.1	
	Arsenic (mg/l)	-	BDL	0.2	
	Mercury (mg/l)	-	0.0014	0.01	
	Lead (mg/l)	-	BDL	0.1	

29.	Sludge generation	Total Sludge generation – 1795 kg (October 01- December 31, 2023) Avg. sludge generation – 20.87 kg/day
30.	Mode of sludge disposal	Provided to TSDF (i.e. M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat, U.P.) Copy of membership certificate is attached as Annexure – 5

31. ***Air Pollution – Emission Sources & Control:***

Sources of air pollution	Fuel used	Chimney Details	Air Pollution Control Equipment
04 TPH Boiler	Bagasse	30 mtr. Stack height	Cyclone separator & Wet Scrubber
One DG Set of capacity 125 KVA, and One DG Set of capacity 250 KVA	Diesel	3.5 mtr.	Acoustic DG set
Ash generation	Average daily fuel consumption – 15.15 MT/day Average daily ash generation – 534.49 kg/day i.e. ash generation is 3.53 % of fuel (bagasse) consumption		

Stack monitoring report:

Location	Particulate Matter (PM) (mg/Nm^3)	Standard (mg/Nm^3)	Compliance status
Stack at Boiler 04 TPH	46.9	80	Complying

32. ***Hazardous Waste Management Status:***

Type of waste	Quantity disposed	Storage & disposal
Sludge	As per Form-10, quantity of Sludge disposed is as below: 28.11.2022 – 1000 kg 08.05.2023 – 1975 kg 09.10.2023 – 2830 kg	Stored in empty drums onsite and provided to TSDF (i.e. M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat, U.P.)
Oil & Grease	As per Form-10, quantity of oil & grease disposed as below: 28.11.2022 – 45 kg	
Contaminated Cotton Rags	As per Form-10, quantity of contaminated cotton rags disposed as below: 08.05.2023 – 20 kg 09.10.2023 – 10 kg	Stored on site in dedicated hazardous waste storage area and provided to TSDF (i.e. M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat, U.P.)
Empty barrels/drums	As per Form-10, quantity of empty barrels/drums disposed as below: 28.11.2022 – 95 kg 08.05.2023 – 60 kg 09.10.2023 – 20 kg	

33. **Ground water Analysis Report:**

Parameters	pH	Colour (Hazen)	Conductivity (µmho/cm)	TDS	Total Hardness	Ca^{2+}	Mg^{2+}	Na^{+}	K^{+}	Cl^{-}	F^{-}	SO_4^{2-}	Phosphate	Nitrate	Nitrite
Values (mg/l)	8.0	06	637	372	348	46	57	26	06	47	BDL	56	BDL	BDL	BDL
Permissible limit	6.5 - 8.5	15	-	2000	600	200	100	-	-	1000	1.5	400	-	45	-

Parameters	Total Alkalinity	COD	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Values (mg/l)	257	BDL	0.01	BDL	BDL	BDL	BDL	0.26	0.17	BDL	BDL	BDL	BDL	BDL	0.01
Permissible limit	600	-	0.05	0.003	-	0.05	1.5	0.3	0.3	0.02	0.01	-	0.01	-	15

34. **OCEMS and other details:**

Installation Status of (1) OCEMS	Yes/No: -No
(2) Web Camera	Yes/No: -No
(3) Flow meter	Yes/No:- No, v – notch

35.	**Specific Observations:** 1. During manufacturing process, high COD and low COD effluent streams are generated, however no segregation of these streams was observed and both streams are collected in common collection tank at ETP. 2. Analysis result of sample collected from ETP inlet collection tank show BOD (1913 mg/l) and COD (4815 mg/l), hence possibility of by-pass of high COD effluent in recipient drain can't be ruled out. 3. The ETP system is based on physico-chemical treatment, which is inadequate to treat the effluent having such characteristics in terms of BOD and COD. 4. High COD have more recalcitrant substances and removal of such substances through conventional treatment system having primary, secondary and tertiary treatment system is not being achieved. Therefore, appropriate treatment systems such as multi-effect evaporator/incineration/advanced oxidation process (AOP) may be installed for archiving ZLD approach. 5. Analysis results of sample collected from ETP outlet show BOD-39 mg/l & COD-118mg/l indicating 97% reduction in BOD & COD without having secondary biological treatment. Thus possibility of dilution with freshwater in ETP system can't be ruled out. 6. The treated effluent from ETP of the unit is not complying w.r.t. the notified discharge norms i.e. BOD – 39 mg/l against the norm of 30 mg/l. 7. The unit has not installed Online Continuous Effluent Monitoring System (OCEMS) at ETP outlet. 8. Unit has installed flow meter with totalizer at one borewell only and maintained logbook for the same. Unit representative informed that the other borewell is not in use from long time. 9. Unit has installed electromagnetic type flow meter at ETP inlet. 10. Unit has installed v– notch at ETP outlet channel and maintained logbook for the same. **Key issues** 1. ETP system is diluted with freshwater and partially treated/ untreated effluent is discharged by the unit into recipient water bodies. 2. Inadequate effluent treatment systemto treat high BOD and COD effluent. 3. Unit has not provided the flow meter at one borewell, RO feed, RO reject and for domestic use 4. OCEMS is not installed at the outlet of ETP.
36.	**Specific Recommendations:** 1. Unit shall provide segregation of high COD and low COD streams. 2. Existing ETP is not adequate to treat effluent to comply with effluent discharge norms. 3. Unit should install appropriate treatment system such as multi-effect evaporator/incineration/advanced oxidation process (AOP) after installation of stripping column to remove high COD and BOD from the high COD stream. 4. Unit shall install flow meter with totalizer at second borewelland maintain logbook for the same on daily basis. 5. Unit shall install flow meter with totalizer at ETP outlet, RO feed, RO reject and for domestic useand maintain logbook for the same on daily basis. 6. Unit shall install Online Continuous Effluent Monitoring System (OCEMS) at ETP outlet and provide its connectivity with CPCB/UPPCB server.

37.	Overall Compliance status	**a. Unit is non-complying w.r.t. consented discharge norms** **b. Non-installation of OCEMS** **c. Not having the adequate effluent treatment facility**

38.	**Inspection team details:**			
S.No.	**Name of official**	**Designation**	**Organisation**	**Signature**
1.	Dr. Satya	Scientist - E	MoEF&CC	
2.	Dr. R.K. Singh	Scientist - D	CPCB Delhi	
3.	Sh. Imran Ali	AEE	UPPCB	
4.	Sh. Ashish Kumar	Hydrologist	UPGWD	
5.	Ms. ShivangiGoswami	RA – II	CPCB Delhi	
6.	Mr. Ankit Shukla	SRF	CPCB Delhi	
7.	Mr. Maneesh Yadav	JRF	UPPCB	

Photographs taken during visit:



Photo 1: ETP inlet flow meter and Chemical dosing tank



Photo 2: Plate settler



Photo 3: Aeration tank (Non-biological) type



Photo 4: Secondary clarifier



Photo 5: Tertiary treatment (filtration units)



Photo 6: ETP outlet channel



Photo 7: ETP sludge stored separately in drums



Photo 8: Fuel (Bagasse) storage area



Photo 9: Boiler



Photo 10: Cyclone separator

Annexure-A 1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
96274/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2020

Dated : 24/07/2020

To ,

Shri MOHIT GARG
M/s SARAL CHEMTECH LLP
Khasra No. 1225, 1226, 1227, 9Th Km, Jansath Road, Sher Nagar, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SARAL CHEMTECH LLP

Reference Application No. 8776380 Dated : 24/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SARAL CHEMTECH LLP. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 10/06/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.24 11:35:09 +05'30'

Chief Environmental Officer
Circle-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.24 11:35:22 +05'30'

Chief Environmental Officer
Circle-3.

U.P. Pollution Control Board

Dated : 24/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mefenamic Acid:-20 MT/Month, Aceclofenac:-70 MT/Month, 2.6 Dichloro Phenol-70 MT/Month, Ambroxol Base-20 MT/Month, Ambroxol Hcl-10 MT/Month, Amoxicillin Trihydrate-50 MT/Month, Ampicilin Trihydrate-50 MT/Month, Albendazole-50 MT/Month, 6-APA-50 MT/Month, Benfotiamine Hcl-10 MT/Month, Chlorzoxazone-20 MT/Month, Ciprofloxacin Hcl-20 MT/Month, Citicoline Sodium-5 MT/Month, Chloramphenicol Palimitate-20 MT/Month, Diclofenac Di Ethylamine-22 MT/Month, Diclofenac Potassium-10 MT/Month, Diclofenac Sodium-50 MT/Month, Domeperidone-5 MT/Month, Docetaxel-1 MT/Month, Erythromycin Stearate-22 MT/Month, Esomeprazole Magnesium-5 MT/Month, Fenbendazole-11 MT/Month, Fluconazole-15 MT/Month, Guaifenesin-15 MT/Month, Hydroxy Chloroquine-20 MT/Month, Itraconazole-15 MT/Month, Ibuprofen-85 MT/Month, Ketoconazole-15 MT/Month, Levofloxacin-20 MT/Month, Metformin Acid-75 MT/Month, Methocarbamol-11 MT/Month, Methylcobalamin-1 MT/Month, Metronidazole Benzoate-42 MT/Month, Montekulast Sodium-5 MT/Month, Ofloxacin-20 MT/Month, Olmestron-5 MT/Month, Ornidazole-30 MT/Month, Oxyclozanide-10 MT/Month, Paracetamol-80 MT/Month, Pentaprozole-20 MT/Month, Pseudoephedrine Hydrochloride-14 MT/Month, Pyrazinamide-50 MT/Month, Peramethamine-20 MT/Month, Paclitaxel-1 MT/Month, Rabeprazole Sodium-4 MT/Month, Sidnafil Citrate-4 MT/Month, Telmisartan-4 MT/Month, Teneligliptinhydrobromide Hydrate-5 MT/Month, Thiiamine Hydrochloride-15 MT/Month, Tramadol Hydrochloride-14 MT/Month,Vildagliptin-5 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	4 TPH Boiler	Fire Wood/Agro Fuel	1	Particulate Matter	30 Meter From Ground Level
2	250 KVA DG Set	Diesel	1	Sulphur Dioxide	3.5 Meter
3	125 KVA DG Set	Diesel	1	Sulphur Dioxide	2.5 Meter

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Sulphur Dioxide	As per EPA Rules 1986
3	1	Sulphur Dioxide	As per EPA Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This consent is valid for M/s Saral Chemtech LLP, Khasra No. 1214 and 1215 9Th Km, Jansath Road, Sher Nagar, Muzaffarnagar. The land of Khasra no 1225, 1226, 1227 shall not be used for industrial purposes.
2. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Industry shall comply the order passed by Hon'ble NGT time to time.
5. This consent is valid for the product and production capacity of above mentioned product.
6. Industry shall comply the conditions imposed in the previous consent and NOC.
7. Industry shall submit latest balance sheet and accordingly fee to the Board within one month.
8. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
9. Industry shall send the stack/ambient air quality monitoring report from Boards Laboratory within one month.
10. Industry shall not use furnace oil/pet coke as a fuel.
11. Industry shall use of minimum 20 % Bio-briquette as fuel.
12. Industry shall ensure proper disposal of boiler ash.
13. Industry shall installed water sprinkler for control the emission of boiler ash.
14. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.24 11:35:48 +05'30'

Chief Environmental Officer

Circle-3.

Annexure-2

999

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
96329/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2020

Dated : 24/07/2020

To ,

Shri MOHIT GARG
M/s SARAL CHEMTECH LLP
Khasra No. 1225, 1226, 1227, 9Th Km, Jansath Road, Sher Nagar, Muzaffarnagar (U.P.).MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SARAL CHEMTECH LLP

Reference Application No :8781516 **Dated :24/07/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SARAL CHEMTECH LLP is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 10/06/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.24 11:34:10 +05'30'

Chief Environmental Officer
Circle-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

Chief Environmental Officer
Circle-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SARAL CHEMTECH LLP vide

Consent Order No. 8781516/ Water Dated : 24/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mefenamic Acid:-20 MT/Month, Aceclofenac:-70 MT/Month, 2.6 Dichloro Phenol-70 MT/Month, Ambroxol Base-20 MT/Month, Ambroxol Hcl-10 MT/Month, Amoxicillin Trihydrate-50 MT/Month, Ampicilin Trihydrate-50 MT/Month, Albendazole-50 MT/Month, 6-APA-50 MT/Month, Benfotiamine Hcl-10 MT/Month, Chlorzoxazone-20 MT/Month, Ciprofloxacin Hcl-20 MT/Month, Citicoline Sodium-5 MT/Month, Chloramphenicol Palimitate-20 MT/Month, Diclofenac Di Ethylamine-22 MT/Month, Diclofenac Potassium-10 MT/Month, Diclofenac Sodium-50 MT/Month, Domeperidone-5 MT/Month, Docetaxel-1 MT/Month, Erythromycin Stearate-22 MT/Month, Esomeprazole Magnesium-5 MT/Month, Fenbendazole-11 MT/Month, Fluconazole-15 MT/Month, Guaifenesin-15 MT/Month, Hydroxy Chloroquine-20 MT/Month, Itraconazole-15 MT/Month, Ibuprofen-85 MT/Month, Ketoconazole-15 MT/Month, Levofloxacin-20 MT/Month, Metformin Acid-75 MT/Month, Methocarbamol-11 MT/Month, Methylcobalamin-1 MT/Month, Metronidazole Benzoate-42 MT/Month, Montekulast Sodium-5 MT/Month, Ofloxacin-20 MT/Month, Olmestron-5 MT/Month, Ornidazole-30 MT/Month, Oxyclozanide-10 MT/Month, Paracetamol-80 MT/Month, Pentaprozole-20 MT/Month, Pseudoephedrine Hydrochloride-14 MT/Month, Pyrazinamide-50 MT/Month, Peramethamine-20 MT/Month, Paclitaxel-1 MT/Month, Rabeprazole Sodium-4 MT/Month, Sidnafil Citrate-4 MT/Month, Telmisartan-4 MT/Month, Teneligliptinhydrobromide Hydrate-5 MT/Month, Thiiamine Hydrochloride-15 MT/Month, Tramadol Hydrochloride-14 MT/Month, Vildagliptin-5 MT/Month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2 KLD	Septic Tank
2	Industrial	17 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	2 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	17 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for M/s Saral Chemtech LLP, Khasra No. 1214 and 1215 9Th Km, Jansath Road, Sher Nagar, Muzaffarnagar. The land of Khasra no 1225, 1226, 1227 shall not be used for industrial purposes.
2. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
5. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process / irrigation in order to minimize freshwater usage.
6. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
7. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
11. This consent is valid only for products and quantity mentioned above. Industry shallobtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. Industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
13. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.II-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.07.21 11:34:40 +05'30'

Chief Environmental Officer

Circle-3.

Annexure -3

1002

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13439/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020
Dated :31/01/2021

To,
M/s SARAL CHEMTECH LLP
9Th Km, Jansath Road, Sher Nagar, Muzaffarnagar,MUZAFFAR NAGAR,251001
Tehsil :Jansath
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13439 and 31/01/2021 .
2. Reference of application (No. and date) 10179528 and 27/11/2020 .
3. Mr MOHIT GARG of M/s SARAL CHEMTECH LLP is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	0.3 KL/Annum
2	Schedule-I, Cat. 28.1 Process Residue and wastes	Through TSDF	2 Ton/Annum
3	Schedule-I, Cat. 28.3 Spent carbon	Through TSDF	1 Ton/Annum
4	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	1 Ton/Annum
5	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.1 Ton/Annum
6	Schedule-I, Cat. 34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	Through TSDF	5 Ton/Annum
7	B 1110 Used Electrical and electronic assemblies other than those listed in Part D of Schedule III	Through TSDF	0.025 Ton/Annum
8	Schedule-III, Cat. B 2020 Glass wastes in non-dispersible form	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 29/01/2026 from the date of issue of this letter .

2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water

including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution

Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2021.02.02 17:16:04 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar for information and necessary action .

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2021.02.02 17:16:14 +05'30'

CEO/EE, I/C Circle

1006

Annexure-4

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 07/10/2021 TO 06/10/2026

Name of the Applicant:	MOHIT JAIN		
Address of the Applicant:	9 DELHI SAHARANPUR ROAD SHUSHTARNAGAR	Category of Farmer:	
Company Name:	M/S SARAL CHEMTECH LLP	Company Address:	9TH K M, SAHARANPUR ROAD, VILL. SHUSHTARNAGAR
Serial No. of Application Form:	MUZNS/2021/0343	Date of Submission:	17/09/2021
Specimen Signature of the User:			

Location particulars:

District:	Muzaffar Nagar	Block:	Municipal Corporation/Nagar Palika Parishad: Muzaffar Nagar
I.L. No:		Plot No:	9TH K M, SAHARANPUR ROAD, VILL. SHUSHTARNAGAR
Municipality/Corporation:	Yes	Ward No:	N/A
Building No:			N/A
Rate of Withdrawal (in Cubic Meter per Hour):	4.00	Date of Energization (In Case of Electric Pump):	01/07/2021

Particulars of the Proposed Well and Pumping Device:

Type of the Well:	Tube Well/ Bore	Purpose of the Well:	Industrial
Assembly Size (For Tube Well):	0.00	Approx. Strainer Length (For Tube Well):	0.00
Diameter (For Dug Well):	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	1.50	Operational Device:	Electric Motor
Maximum Allowable Rate of Withdrawal (in Cubic Meter per Hour):	4.00	Maximum Allowable Running Hours Per Day:	0.00
Maximum Allowable Annual Extraction of Ground Water:			720.00

This No Objection Certificate authorizes the owner applicant (user) to withdraw at the maximum specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for maximum allowable Running Hours per day as shown at Sl. (4), and for maximum allowable annual extraction of ground water as shown at Sl. (5), and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Name (in block):
Designation of the Competent Authority
and Its Jurisdiction

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every tube/ dug well shall be provided with a flow meter (totalizer) or RFID (as specified for any industry as shown in the illustrative structure which suited size and capacity of extraction) at outlet of pumping device and it shall be presumed that the quantity recorded by the meter has been extracted by the said well, and the owner is provided. The rate of extraction of ground water from the well as shown in user bill shall not exceed the recorded rate from water meter.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars/ information furnished by the applicant in his application for issuance of the registration is found to be incorrect during verification at any subsequent stage, the registration is liable for cancellation.
- This Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal thereafter fresh application, at least ninety days prior to expiry of its validity.
- Establishment of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and area lapsed of piezometer should be commensurate with that of the pumping well. The data obtained from digital water level recorders shall be made available to this office on monthly basis.
- <u>Guidelines for Installation of Piezometers and their Monitoring:</u>

Piezometer is to be bored, lubricated and used for measuring the water level by lowering the tape/ recorder or submersible water level measuring equipment. It is also used to take water sample for water quality testing which is not needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as or more of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should be installed for shallow ground water regime. It will facilitate shallow as well as deeper ground water monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No.	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	SWLR with Telemetry
1.	< 10	0	0	0
2.	10 - 50	1	1	0
3.	50-500	1	0	1
4.	> 500	2	0	2

- The monitoring frequency should be monthly and accuracy of measurement should be ±0.1 m. Initial (pre-) measurement should be given to water upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with accuracy ±0.1m/±0.01m should be used for accuracy.
- The measurement of water level or piezometer should be taken min. after the pumping from the surrounding tube wells has been stopped for about four hours hours.
- All the details regarding coordinates, reduced level (with respect to mean levels, depth, Aerial extent etc. available/ developed should be provided to Deputy Director (In charge) Monitoring to share for Ground Water Department, Uttar Pradesh and/or its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May-June) and post- monsoon (October/November) periods. Quality may be got analysed from NABL approved lab/ Results are compiled & report be duly to the concerned Director, Ground Water Department, Uttar Pradesh, for observation etc.
- A Piezometer (dug/bore well) should be established at piezometer Time wells use for pumping the location, piezometer tube well number, depth and coordinates of piezometer tube well for unique reference and identification.
- Any other specific requirement regarding safety and security for environment may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case any of the particulars furnished by the applicant in his application for issuance of the permit is found to be incorrect during verification at any subsequent stage, the permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial Use:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply systems are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependency on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Conditions no 10 shall be mandatory for industries desiring/proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting techniques in the project premises. Areas/units which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, petrochemicals, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye & Chemical, Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake/ ensure all feasible preventive measures to ensure prevention of ground water pollution.
- viii)
- **(B) Sub-industrial Use:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of saline/other than fresh water aquifers, proponent shall be required to carry out regular monitoring of the saline discharge water using a digital water flow meter and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years for inspection as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STPs) shall be mandatory for new projects where ground water requirement is more than 20 m3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

1008

GROUND WATER DEPARTMENT
(Namami Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM 07/10/2021 TO 06/10/2026

Name of the Applicant	SHRIT GARG		
Address of the Applicant	9 KD JANSAHI ROAD MEZANINONAGAR	Category of Farmer	
Company Name	M/S ARML (I) PVT LTD LLP	Company Address	9 D H & M L JANSAHI ROAD VILL MEERNAGAR
Serial No. of Application Form	MZFN/O/INF/0002	Date of Submission	13/09/2021
Specimen Signature of the User			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad Muzaffar Nagar
J.L. No.		Plot No.	9 D H & M JANSAHI ROAD VILL MEERNAGAR
Municipality/Corporation	Yes	Ward No.	N/A
Dahlang No.			N/A
Rate of Withdrawal (m3/hr)	4.00	Date of Energization (In Case of Electric Pump)	16/02/2019

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Bore	Purpose of the Well	Industrial
Approx. Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used	Submersible
H.P. of the Pump	5.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.)	4.00	Maximum Allowable Running Hours Per Day	8.00
Maximum Allowable Annual Extraction of Ground Water			720.000

This No-Objection certificate authorizes the owner/applicant (user) to sink a well at the location specified in Sl. (2) for extraction of ground water at a maximum discharge that is shown in Sl. (3), for Running Hours per day as shown in Sl. (8), and for maximum allowable annual extraction of ground water as shown in Sl. (9), and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Name, Designation
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, size of well, discharge and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every user shall affix digital water flow meters (conforming to BIS: 16 standards) having tolerance within the permissible limits which record rate and quantum of extraction, number of pumping duration and it shall be presumed that the quantity recorded by the meter has been extracted by the said user until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(b) shall not exceed to the recorded rate from meter reading.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the necessity so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, size of well, discharge and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars / information furnished by the applicant in his application for registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for any Deptt. and encouraged if piezometer should be commissioned and ensured the property well. The data obtained from digital water level recorders shall be made available to the officers as and when required.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a shallow well, tube well used only for measuring the water level in it, knowing the rise/ variation in automatic water level monitoring equipment. It is also used to take water sample for water quality testing wherever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 10 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as to one of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should be meant for shallow ground water aquifer. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Maximum Maximorum	
			Manual	SWGR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	>501	2	0	2

- The monitoring frequency, should be monthly, and accuracy of measurement should be [illegible] recorded measurement should be given to water upto two decimal.
- For measurement of water level recorder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with electronic system should be used if necessary.
- The measurement of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates reduced level (with respect to mean level), depth, zone (aquifer) tapped should be provided by bringing the piezometer into the Hydrograph Network Stations for Ground Water Department, Uttar Pradesh and Zarib calculation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May-June) and post-monsoon (October-November) periods. Quality may be got analysed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Divisions, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be required by the concerned Authority.
- In case any of the particulars / information furnished by the applicant in the application for issuance of this permit is found to be incorrect during verification at any subsequent stage, the permit is liable to cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- (iii) All industrials abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports to this office within six months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the used five years through appropriate means.
- (iv) Construction of observation well(s)/piezometer(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no (i) shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- (v) The proponent shall be required to adopt roof top rain water harvesting / recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pesticides, paints, textiles, tannery, petrochemical, metal plating, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- (vi) Disposal of treated/ untreated waste water into aquifer is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Sterlite Homes, Dye Chemical Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake rain water/ surface water harvesting to ensure prevention of ground water pollution.
- (viii) [illegible]
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- (i) In case of infrastructure project like repair, development, proponent shall be required to carry out regular monitoring of dewatering discharge (rate [illegible], chemical water flow, metal) and submit the data/ report to Ground Water Department, UP as applicable. Monitoring records and records should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory, for new projects, where ground water requirement is more than 20 m3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:16.01.2024**

1.	Name of the unit with complete postal address:	M/s Silverton Pulp and Papers Private Limited, Unit-I, 9th Km stone, Bhopa Road, Muzaffarnagar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.467475, 77.788994
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 14/12/2023 and no: 196720/UPPCB/Muzaffarnagar(UPPCBRO)/ CTO/both/MUZAFFARNAGAR/2023 available with validity till 31/12/2027 (Annexure-I)
5.	Environment Clearance	Yes, (665/Parya/SEAC/4570/2018 dated 31-01-2019)

B. Production process and infrastructure

6.	**Process**	Manufacturing of Kraft paper using waste paper/imported waste paper/virgin pulp
7.	**Raw material**	
	a. Consented value	Waste paper/Imported waste paper/virgin pulp-375 MT/day
	b. Actual consumption (as per logbook)	Indigenous waste paper-10908.5 MT Imported waste paper-8774.4 MT (Oct 01, 2023 to Jan 14, 2024)
	c. Avg. daily consumption	Indigenous waste paper-102.9 MT/D Imported waste paper-82.7 MT/D Total-185.6 MT/D (Oct 01, 2023 to Jan 14, 2024)
8.	**Production**	
	a. Consented value	Kraft paper-300 MT/D
	b. Actual Production (as per logbook)	19137.16 MT (Oct 01, 2023 to Jan 14, 2024)
	c. Avg. daily production	180.54 MT/D
	d. Yield (%)	97.27 % of raw material
	e. Non-paper waste production	2.73 % of raw material i.e. 5.07 MT
9.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	NOC for 01 borewell from Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh under Registration nos. 202103000052 and valid up to 13/03/2026 (annexure-II)
	b. Details of borewell	01 borewell with flow meter found installed
	c. Permitted withdrawal quantity	1170 KLD
	d. Average daily withdrawal quantity	360.80 KLD
	e. Specific fresh water consumption	2 KL/MT of paper production
	f. Piezometric well	02 with telemetry (common for Unit-I & Unit-II
10.	**Effluent Management**	
	a. Consented discharge value	1200 KLD
	b. Actual effluent generation (as per V-Notch logbook)	79300 KL (from 01st October, 2023 to 31st December, 2023)(logbook annexed)
	c. Avg. daily effluent generation	944.04 KLD
	d. Specific effluent generation	5.23KL/MT

	e. Actual effluent discharge (as per V-Notch logbook)	Total-27374.54 KL (from 01st October, 2023 to 31st December, 2023) (logbook annexed) **During inspection, no discharge was found due to roster of Magh Mela, 2024*
	f. Actual recycling of treated effluent within process	602.85 KLD
	g. Avg. daily effluent discharge	Average-322.05 KLD
	h. Specific effluent discharge	1.78 KL/MT
	i. Remark	• During inspection, no discharge was found due to roster of Magh Mela, 2024 (16.01.2024 to 18.01.2024).

11. Effluent treatment plant (ETP)

a. ETP consists of	Screens→Equalization Tank→Sedi-cell→Primary Clarifier (sludge to pulp mill)→Aeration Tank→Secondary Clarifier (sludge to decanter→SDB→Incineration boiler)→MGF→ACF→Discharge	
b. Installed capacity	1200 KLD	
c. Metering at ETP	Effluent generation	No, only V-notch installed
	Partially treated Recycling point	Yes, electromagnetic flow meter installed
	Primary sludge recycle to process	No
	Effluent Discharge	No, only V-notch installed
d. Operational status of ETP	Operational	
	Flow at inlet: 11 cm = 18.87 m^3/hr	
	MLVSS/MLSS in aeration tank: 1744/4867	
e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers.	
f. OCEMS values	Flow-0.26 m^3/hr, pH-7.44, BOD-20 mg/l, COD-122 mg/l and TSS-23 mg/l	

Effluent Characteristics

Parameter	ETP inlet	Recycled effluent from primary clarifier	Norms as per consent
pH	6.3	6.2	Unit is operating on ZLD system
Color (Hazen)	15	20	
BOD (mg/l)	2047	1947	
COD (mg/l)	4528	4212	
TSS (mg/l)	4150	1205	
TDS (mg/l)	9888	9808	
Sulphide (mg/l)	-	7.6	

ETP Sludge generation

a. Biological sludge generation (as per logbook)	Process sludge-580 Kgs (Form 10 dated 05/01/2024); 105 Kgs (Form 10 dated 02/02/2023)
b. Daily sludge disposal	11.61 Kgs/day
c. Specific sludge generation	0.06 Kg/MT of paper
d. Estimated sludge generation @ 30 % of inlet TSS load	1175.33 Kgs/day
e. Sludge Management & disposal	Through TSDF (M/s Sheetala Waste

		Management Project)
	f. Remark	The logbook data provided for sludge disposal for the two months is much less than the estimated value of sludge generation, which indicates that unit is not maintaining the logbook properly.
12.	**Non-paper solid waste management (Plastic waste)**	
	a. Non-paper solid waste generated (As per logbook)	289.5 MT (as per logbook data of Oct-Dec, 2023)
	b. Daily waste generation	3.14 MT/D
	c. Specific Non-paper solid waste generation	0.02 T/T of product
	d. Potential of plastic waster generation @3.5 % of paper	6.32 MT/d (3.5% of product)
	e. Remark	The logbook data provided for plastic waste generation is much less than the estimated value of plastic waste generation, which indicates that unit is not maintaining the logbook properly.
13.	**Air Pollution management**	
	a. Boiler capacity	80 TPH with turbine of 16 MW capacity
	b. Stack details	Stack Height-65 m
	c. APCD installed	Electrostatic precipitator
	d. Estimated steam requirement @ 1.7 T/T of paper produce	306.92 T/day
	e. Name of the Fuel used	Coal, firewood (leaves), biomass (rice husk) and baggase
	f. Fuel consumption (as per logbook)	Bagasse-14762 T/d Firewood (leaves)-227.9 T/d Coal-27712 T/d Rice husk-10311.05 T/d Total-53012.95T/d (Oct-Dec, 2023) **Unit has installed a common boiler of capacity 80 TPH for both the Units (I & II). Unit has provided a common logbook for fuel consumption and ash generation for both the units.*
	g. Estimated fuel consumption @ 3 T steam/ T of fuel	102.3 T/d
	h. Avg. Daily fuel consumption	Bagasse-160.5 T/d Firewood (leaves)-2.5 T/d Coal-301.2 T/d Rice husk-112.1 T/d Avg.=576.2 T/d
	i. Avg. Daily ash generation	88.04 T/d (Oct-Dec, 2023)
	j. Ash generation w.r.t. fuel consumed (%)	15.28%
	k. Estimated ash generation	Bagasse-4.4 T/d Firewood (leaves)-0.07 T/d Coal-90.36 T/d Rice husk-19.6 T/d Total=114.43 T/d
	l. Disposal of ash generated	Bottom ash was provided to M/s Bulk Ash Supplier, 870/13, Bhopa Road, Muzaffarnagar (U.P.) which supplies ash to cement factory.

		Fly ash was provided to a brick manufacturing company namely M/s Mack Feen Infra, Village Ranauti Lateefpur, NTPC Road, Dadri, Gautam Budh Nagar (U.P.)
	m. Stack monitoring	42.2 mg/Nm³ (against 80 mg/Nm³)
	n. Remark	• The logbook data provided for ash generation (88.04 MT/day) is much less than the estimated value of ash generation (114.43), which indicates that unit is not maintaining the logbook properly. • End point of fly ash disposal could not be verified.
14.	**Hazardous waste management**	
	Authorization status	Authorization granted under ref. no. 17844/UPPCB/Muzaffarnagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022 dated 03.08.2022 and valid till 02/08/2027 (annexure-III)
	Copy of agreement with recyclers /TSDF	M/s Sheetala Waste Management Project
	Hazardous waste generated	Cotton Waste-30 Kgs, Waste chemical-250 Kgs, Waste oil-146 L, Process sludge-580 Kgs, used/empty container-25 Nos. (Form 10 dated 05/01/2024) Cotton Waste-30 Kgs, Waste oil-95 Kgs, Process sludge-105 Kgs, used/empty container-190 Kgs, (Form 10 dated 02/02/2023)
15.	**Groundwater analysis results (inside unit premises)**	

Parameters	**pH**	**Color**	**COD**	**TDS**	**Total Hardness**	**Total Alkalinity**	**Cl^-**	**SO_4^{--}**	**F^-**	**NO_3-N**
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45
Results	7.5	BDL	BDL	496	343	234	43	130	0.29	BDL
Parameters	**NO_2-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{2+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
Acceptable limit as per BIS IS 10500:2012	-	-	-	75	30	-	-	0.01	0.003	-
Results	BDL	28	6	68	42	BDL	800	0.01	BDL	BDL
Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
Acceptable limit as per BIS IS 10500:2012	0.05	0.05	0.3	0.1	0.02	0.01	-	0.01	-	05
Results	BDL	BDL	0.06	0.38	BDL	BDL	BDL	BDL	BDL	0.02

**All parameters are in mg/l except pH & Color (Hazen).*

16. **Major observation**

a) During inspection unit was operating at ZLD by recycling the effluent after primary clarifier to process area.

b) Unit has permission to discharge the treated effluent. However, during inspection, unit was operating on ZLD and effluent was not discharged outside the premises.

c) Bottom ash was provided to M/s Bulk Ash Supplier, 870/13, Bhopa Road, Muzaffarnagar (U.P.) which supplies ash to cement factory. Fly ash was provided to a brick manufacturing company namely M/s Mack Feen Infra, Village Ranauti Lateefpur, NTPC Road, Dadri, Gautam Budh Nagar (U.P.).

d) Plastic waste produced by the unit is sent to M/s K K Duplex & Paper Mills Pvt. Ltd., Jansath Road, Muzaffarnagar (U.P.) which have waste to energy boiler. Unit has not provided the copy of agreement for disposal of plastic waste.

e) Unit has provided data for plastic waste generation of 3.14 MT/day against the

	estimated plastic waste generation of 6.32 MT/day, which indicates that a unit is not maintaining the logbook properly. f) Unit has provided data for sludge disposal of 11.61 Kgs/day against the estimated sludge generation was 1175.33 Kgs/d, which indicates that logbook is not maintained properly. g) Unit has provided data for ash generation of 88.04MT/day against the estimated plastic waste generation of 114.43MT/day, which indicates that unit is not maintaining the logbook properly. **Key Issues** a) Logbook for generation & disposal of plastic waste is not maintaining properly. b) Logbook for ETP sludge is not maintained properly. c) Logbook for generation & disposal of boiler ash is not maintaining properly.
17.	**Compliance Status** As per Discharge norms: Unit was operating on **ZLD**
18.	**Recommendations:** a) Unit shall maintain proper logbook for generation & disposal of plastic waste, ETP sludge and boiler ash.

Inspection team details:

S.No.	Name	Designation	Organization	Signature
1.	Dr. A.K. Gupta	Additional Director	MoEF&CC	
2.	Dr. Raj Kishore Singh	Scientist 'D'	CPCB	
	Sh. Imran Ali	AEE	UPPCB	
	Sh. Ashish Kumar	Hydrologist	UPGWD	
3.	Dr. Vivek Rana	Research Associate-I	CPCB	
4.	Sh. Ankit Shukla	Senior Research Fellow	CPCB	
5.	Sh. Muktesh Chaudhari	Senior Research Fellow	CPCB	
	Sh. Maneesh Kumar	JRF	UPPCB	

Photographs

ETP inlet	Aeration tank
	
Secondary Clarifier	**MGF & ACF**
	
ETP Outlet	**OCEMS display**
	

Annexure-I

Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196720/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 14/12/2023**

To,

M/sSILVERTON PULP AND PAPERS PRIVATE LIMITED

9th KM, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 23543743	**Date :- 2023-11-23**

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED** located at **9th KM, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.

1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP - 375 MT/DAY	KRAFT PAPER- 300 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY, 40 TPH BOILER, 5 MW TURBINE

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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1	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP-375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP-375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP-375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP-375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE

i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.

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11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	**Declared by the unit**	**Permitted**
1	1200 KLD	1200 KLD	1200 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	**Specific Trade Effluent Discharge, not to exceed**
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

i Unit shall recycle all the treated effluent in the industrial process only.
ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
v Unit shall conduct the water audit and submit the same to SPCB
vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	**Norms for Agro based paper mill**	**Norms for RCF bleached pulp & paper mill**	**Norms for RCF unbleached grade paper mill**	**Norms for RCF unbleached grade ZLD paper mill**
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

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BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**

a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.

b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.

c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**

15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

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1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detalis	Permitted
1.	Maximum daily discharge of sewage	5.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

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i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 40 TPH MULTI FUEL BOILER	LOW SULPHUR COAL/RDF/AGRO FUEL- 450 MT/DAY	45 Meter Stack Height From Ground Level	Electro Static Precipitator (ESP)	AS PER CAQM DIRECTION

ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

iii. The unit shall ensure interlocking of air pollution control devises and production processes.

iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards forNoise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

(i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

(ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.

(iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

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9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL http:/www...
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH

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BOILER, 5 MW TURBINE Only at site 9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P., PIN-251001.

2. Earlier Board has issued a CTO vide Ref No. - 128588/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021, Dated : 11/08/2021 and Ref No. - 130410/ UPPCB/MuzaffarNagar(UPPCBRO)/CT O/water/MUZAFFARNAGAR/2021, Dated : 11/08/2021 is revoked.

3. The industry must comply the conditions of NOC issued to its sister unit from the UPGWD for abstraction of ground water.

4. Industry must obtained NOC from UPGWD for abstraction of Ground Water and submit the copy to the Board within 3 months, failing which consent shall be deemed automatically cancelled.

5. The industry must submit a proof of submission of Bank Guarantee in the Board, if not then submit the Bank Guarantee as per issued CTE to unit by the Board on 16.05.2021 at specific condition No. 19 within a month to the Board, failing which consent shall be deemed automatically cancelled.

6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

8. The unit will not use agro based raw materials in the production process.

9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

11. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

16. The industry shall operate as per norms 1 X 40 TPH MULTI FUEL BOILER installed with Electro Static Precipitator and 45 Meter Combined Stack Height From Ground Level. Fuel for 40 TPH Boiler is SULPHUR COAL/RDF/AGRO FUEL- 450 MT/DAY. Only Approved Fuel Be Permitted as Per CAQM Direction.

17. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice

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Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMat point no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

27. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

28. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

29. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

30. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

32. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

35. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,

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Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

39. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

40. The unit shall submit the audited balance sheet for the current year.

41. The industry shall establish Miyawaki forest inside the factory in sufficient area.

42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure - II

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Modification & Altration

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010277

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000053

Name of the Owner	AKSHAY JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	SILVERTON PULP AND PAPERS PVT. LTD
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4, RAINBOW VIHAR, MEERUT ROAD, MUZAFFAR NAGAR, DISTT.-MUZAFFARNAGAR UP	Application No.	MZFN032ININ0025
Date of Submission	03/03/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar

Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		06/01/2004	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	356400	Recharge Required	356400.00

Ward No./Holding No.	N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		06/01/2004	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	356400	Recharge Required	356400.00

1029

- This No-Objection certificate authorizes the owner applicant (2) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 356400.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

should be given in meter upto two decimal.

- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :24/06/2022
Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029886

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000034			
Name of the Owner	AKSHAY JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	SILVERTON PULP AND PAPERS PVT. LTD
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	09 TH KM., BHOPA ROAD,	Application No.	MZFN0321NIN0023
Date of Submission	02/03/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	120.00
Date of Energization (In Case of Electric Pump)		06/01/2004	

...num Allowable Rate of ...drawal (m³/hr.):	120.00	Maximum Allowable Running Hours Per Day:	15.00
Maximum Allowable Annual Extraction of Ground Water:	594000	Recharge Required	594000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- Holder of this NOC is hereby directed to assure annual recharge of 594000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited individuals/ institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are Instaled the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground

(Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

Any other condition(s) that may be imposed by the concerned Authority.

In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :18/08/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC014444

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

e-istration No.: 202103000052

ame of the Owner	AKSHAY JAIN		
esignation	DIRECTOR	Company Name कंपनी का नाम	SILVERTON PULP AND PAPERS PVT. LTD
ompany Address पनी का पता	9TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter प्राधिकार पत्र	Downloed
ddress of the Applicant	4, RAINBOW VIHAR, MEERUT ROAD, MUZAFFAR NAGAR, DISTT.-MUZAFFARNAGAR UP	Application No.	MZFN0321NIN0024
ate of Submission	03/03/2021	Specimen Signature	

ocation Particulars

strict	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
ot No./Khasra No.	N/A	Municipality/Corporation	N/A
ard No./Holding No.			N/A

rticular of the Existing Well and Pumping Device

ate of onstruction/Sinking of the ell	08/01/2004		
ype of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
urpose of well	Industrial	Assembly Size(For Tube Well)	

rainer Position (For Tube Well)

ype of Pump Used	Submersible	H.P. of the Pump	12.50
perational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00

um Allowable Rate of drawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	13.00
imum Allowable Annual raction of Ground ter:	386100	Recharge Required	386100.00

at a rate not exceeding that as shown at Sl. (3j), for Running Hours [illegible] shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- Holder of this NOC is hereby directed to assure annual recharge of 386100.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.

For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the [illegible]tuation so demands

In case of any change of ownership of the existing well, fresh registration has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration

In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.

The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

Any other condition(s) that may be imposed by the concerned Authority.
In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

ate :10/12/2022

lace:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure – III

1039

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17839/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :03/08/2022

To,

M/s SILVERTON PULP AND PAPERS PVT LTD
9.0TH KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251001
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17839 and 03/08/2022 .
2. Reference of application (No. and date) 17103485 and 14/07/2022 .
3. Mr AKSHAY JAIN of M/s SILVERTON PULP AND PAPERS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9.0TH KM, BHOPA ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.150 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.40 KL/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	40 MT/Annum

1. The authorization shall be valid for a period of 02/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

RAKESH KUMAR TYAGI

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A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

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4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be

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sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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Date: 2022.08.11 21:35:01 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section **Date of inspection:16.01.2024**

1.	Name of the unit with complete postal address:	M/s Silverton Pulp and Papers Private Limited, Unit-II, 9th Km stone, Bhopa Road, Muzaffarnagar
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.463545, 77.785810
3.	Industry Operational status	Operational
4.	Consent status	Air Consent dated 30.12.2019 under ref no.:68254/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019 and valid from 01.01.2020 to 31.12.2024 (annexed) Water Consent dated 30.12.2019 under ref no.:68250/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019 and valid from 01.01.2020 to 31.12.2024 (annexed)

B. Production process and infrastructure

5.	**Process**	Manufacturing of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material
6.	**Raw material**	
	a. Consented value	Waste Paper (Quantity not mentioned in CTO)
	b. Actual consumption (as per logbook)	17061.9 MT (Oct-Dec, 2023)
	c. Avg. daily consumption	185.45 MT (Oct-Dec, 2023)
7.	**Production**	
	a. Consented value	Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD
	b. Actual Production (as per logbook)	16646.95 MT (Oct-Dec, 2023)
	c. Avg. daily production	180.95 MT (Oct-Dec, 2023)
	d. Yield (%)	97.57 % of raw material
	e. Non-paper waste production	2.43 % of raw material i.e. 4.39 MT
	f. Remarks	Unit is manufacturing only writing grade of paper
8.	**Fresh water consumption**	
	a. NOC from CGWA/other authorized body	NOC for 02 borewells from Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh under Registration nos. 202103000034 and 202103000053 valid up to 13/03/2026 (annexure-II)
	b. Details of borewell	02 borewells with flow meter found installed
	c. Permitted withdrawal quantity	2880 KLD (Borewell-1: 90 × 12 = 1080 KLD; Borewell-2: 120 × 15 = 1800 KLD)
	d. Actual withdrawal quantity	217829 KL (Oct 01-Dec 31, 2023) (logbook annexed)
	e. Avg. daily withdrawal quantity	2367.7 KLD
	f. Specific fresh water consumption	13.08 KL/MT of paper produced
	g. Piezometric well	02 with telemetry (Common for Unit-I & Unit-II)
9.	**Effluent Management**	

a. Consented discharge value	2500 KLD	
b. Avg. daily effluent discharge	1681.52 KLD (V-notch logbook from Oct 01-Nov 30, 2023)	
c. Specific effluent discharge	9.29 KL/MT of produced paper	
d. Remarks	Unit was operated on ZLD during inspection	

10. Effluent treatment plant (ETP)

a. ETP consists of	Screens→Equalization Tank→Primary Clarifier→Aeration Tank-1→Secondary Clarifier-1→ Aeration Tank-2→Secondary Clarifier-2→MGF→ACF→Discharge	
b. Installed capacity	3000 KLD	
c. Metering at ETP	Effluent generation	No, only V-notch provided
	Partially treated Recycling point	No recycle of partially treated effluent
	Primary sludge recycle to process	No
	Effluent Discharge	No, only V-notch installed
d. Operational status of ETP	Operational	
	Flow at inlet: 10 cm ≈ 9.04 m^3/hr.	
	MLVSS/MLSS in aeration tank: 3098/7120 (Aeration Tank-1) 2326/5161(Aeration Tank-2)	
e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers.	
f. OCEMS values	pH-7.43, BOD-17.2 mg/l, COD-116.1 mg/l and TSS-29.3 mg/l	
g. Remark	• Tertiary treatment system (MGF & ACF) installed at ETP were not in use. • During inspection, the unit was not discharging the treated effluent due to Magh Mela roster and storing the treated effluent in 01 tank of capacity 360 m^3. Additionally, 04 other tanks of capacity 350 m^3each and 2 tanks of 150 m^3each are also installed by the unit to store the treated effluent. • Unit has average daily effluent generation of 1787.53 KLD however, the capacity for storing treated effluent was 2060 m^3 which is insufficient to store effluent generated in in three days of roster (16.01.2024 to 18.01.2024) and indicates that the effluent is discharged in the recipient water body.	

Effluent Characteristics

Parameter	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	Norms notified by MoEF&CC	Compliance w.r.t. notified norms
pH	6.3	7.3	-	-	7.0 – 8.5	Complying
Color (Hazen)	15	5	-	-	-	-
BOD (mg/l)	844	**91**	30	**Non-complying**	30	**Non-complying**
COD (mg/l)	2684	**372**	350	**Non-complying**	350	**Non-complying**
TSS (mg/l)	536	290	50	**Non-complying**	50	**Non-complying**

	TDS (mg/l)	4264	3064	-	-	-	-
	Sulphide (mg/l)	-	3	-	-	-	-
	SAR		13	-	-	-	-

ETP Sludge generation

a. Biological sludge generation (as per logbook)	Process sludge-930 Kgs (Form 10 dated 05/01/2024); 255 Kgs (Form 10 dated 02/02/2023)
b. Daily sludge disposal	20.1 Kgs/d
c. Specific sludge disposal	0.11 Kg/MT of paper
d. Estimated sludge generation @ 30 % of inlet TSS load	287.43 Kgs/d
e. Sludge Management & disposal	Through TSDF (M/s Sheetala Waste Management Project)
f. Remark	The logbook data provided for sludge disposal is much less than the estimated value of sludge generation, which indicates that unit is not maintaining the logbook properly.

11. Non-paper solid waste management (Plastic waste)

a. Non-paper solid waste generated (As per logbook)	309.92 MT (as per logbook data of Oct-Dec, 2023)
b. Daily waste generation	3.36 MT/D
c. Specific Non-paper solid waste generation	0.02 T/T of product
d. Potential solid waste generation @3.5 % of paper	6.33 MT/D
e. Remark	Unit has provided data for plastic waste generation of 3.36 MT/day against the estimated plastic waste generation of 6.33 MT/day, which indicates that unit is not maintaining the logbook properly.

12. Air Pollution management

a. Remark	*Unit has installed a common boiler of capacity 80 TPH for both the Units (I & II). Unit has provided a common logbook for fuel consumption and ash generation for both the units. For details, report of Silverton Pulp & Paper Pvt. Ltd. (Unit-I) may be referred.*

13. Hazardous waste management

Authorization status	Authorization granted under ref. no. 17844/UPPCB/Muzaffarnagar(UPPCBRO)/HWM/ MUZAFFARNAGAR/2022 dated 03.08.2022 and valid till 02/08/2027 (annexure-II).
Copy of agreement with recyclers /TSDF	Available with M/s Sheetala Waste Management Project
Hazardous waste generated	Cotton Waste-25 Kgs, Waste chemical-66 Kgs, Waste oil-8 L, Process sludge-930 Kgs, used/empty container-25 Nos. (Form 10 dated 05/01/2024) Cotton Waste-25 Kgs, Waste oil-110 Kgs, Process sludge-255 Kgs, used/empty container-35 Kgs, Waste grease-75 Kgs (Form 10 dated 02/02/2023)

14. Groundwater analysis results (inside unit premises)

Parameters	pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{--}	F^-	NO_3-N
Acceptable limit as per BIS IS 10500:2012	6.5-8.5	05	-	500	200	200	250	200	01	45

	Results	7.5	BDL	BDL	496	343	234	43	130	0.29	BDL
	Parameters	**NO_3-N**	**Na^+**	**K^+**	**Ca^{2+}**	**Mg^{3+}**	**PO_4^{3-}**	**Cond.**	**As**	**Cd**	**Co**
	Acceptable limit as per BIS IS 10500:2012	-	-	-	75	30	-	-	0.01	0.003	-
	Results	BDL	28	6	68	42	BDL	800	0.01	BDL	BDL
	Parameters	**Cr**	**Cu**	**Fe**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
	Acceptable limit as per BIS IS 10500:2012	0.05	0.05	0.3	0.1	0.02	0.01	-	0.01	-	05
	Results	BDL	BDL	0.06	0.38	BDL	BDL	BDL	BDL	BDL	0.02

**All parameters are in mg/l except pH & Color (Hazen).*

15. **Major observation**

a) **Unit is non-complying w.r.t. consented discharge norms for BOD (91 mg/l against norm of 30 mg/l), TSS (290 mg/l against norm of 50 mg/l) and COD (372 mg/l against norm of 350 mg/l).**
b) As per CTO, the unit has permission to discharge the treated effluent.
c) Tertiary treatment system (MGF & ACF) installed at ETP were not in use.
d) During inspection, the unit was not discharging the treated effluent due to Magh Mela roster and storing the treated effluent in 01 tank of capacity 360 m^3. Additionally, 04 other tanks of capacity 350 m^3each and 2 tanks of 150 m^3each are also installed by the unit to store the treated effluent.
e) Unit has provision for storage of treated effluent of about 2060 m^3 which should be stopped.
f) Bottom ash was provided to M/s Bulk Ash Supplier, 870/13, Bhopa Road, Muzaffarnagar (U.P.) which supplies ash to cement factory. Fly ash was provided to a brick manufacturing company namely M/s Mack Feen Infra, Village Ranauti Lateefpur, NTPC Road, Dadri, Gautam Budh Nagar (U.P.).
g) Plastic waste produced by the unit is sent to M/s K K Duplex & Paper Mills Pvt. Ltd., Jansath Road, Muzaffarnagar (U.P.) which have installed waste to energy boiler. Unit has not provided the copy of agreement for disposal of plastic waste.

Key Issues

a) **Non-compliance w.r.t. consented discharge norms for BOD (91 mg/l against norm of 30 mg/l), TSS (290 mg/l against norm of 50 mg/l) and COD (372 mg/l against norm of 350 mg/l).**
b) Unit has provided data for plastic waste generation of 3.36MT/day against the estimated plastic waste generation of 6.33 MT/day, which indicates that unit is not maintaining the logbook properly.
c) Unit has provided data for ETP sludge generation of 20.1 Kgs/d against the estimated sludge generation was287.43 Kgs/d, which indicates that unit is no maintaining the logbook properly.
d) Practices for storage of treated effluent in tanks to be stopped.
e) Improper logbook for boiler ash generation& disposal.

16. **Compliance Status**

As per Discharge norms: **Non-complying**

17. **Recommendations:**

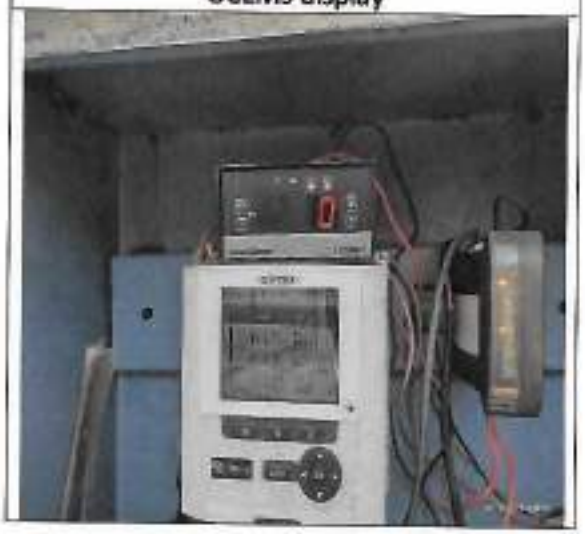
a) Operation & maintenance of ETP shall be improved to meet the consented discharge norms.
b) Unit shall maintain separate record for freshwater consumption, fuel consumption in boiler and ash generation.
c) Unit shall ensure that tertiary treatment system installed at the ETP must be operated regularly.
d) Unit shall maintain proper logbook for generation & disposal of plastic waste, ETP sludge and boiler ash.

Inspection team details:

S. No.	Name	Designation	Organization	Signature
1.	Dr. A.K. Gupta	Additional Director	MoEF&CC	
2.	Dr. Raj Kishore Singh	Scientist 'D'	CPCB	
	Sh. Imran Ali	AEE	UPPCB	
	Sh. Ashish Kumar	Hydrologist	UPGWD	
3.	Dr. Vivek Rana	Research Associate-I	CPCB	
4.	Sh. Ankit Shukla	Senior Research Fellow	CPCB	
5.	Sh. Muktesh Chaudhari	Senior Research Fellow	CPCB	
	Sh. Maneesh Kumar	JRF	UPPCB	

Photographs

Raw material	ETP Inlet channel
	
Equalization tank	**ETP sludge**
	
Secondary clarifier	**MGF & ACF**
	

Treated Effluent Storage Tank	ETP Outlet
	
OCEMS display	
	

Annexure - 1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
68254/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri AKSHAY JAIN
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2
9.0th Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar (UP),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2

Reference Application No. 6138665 Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

CEO
C-3.

U.P. Pollution Control Board

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	80 TPH Boiler	Coal and Biomass	1	Particulate Matter	65 Meter

3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board Norms

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8.Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15.The unit shall submit the audited balance sheet for the current year.
16.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar Chauhan

For and on behalf of U.P. Pollution Control Board .

Annexure - II

1053

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
68250/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri AKSHAY JAIN
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2
9.0th Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar (UP),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2**

Reference Application No :6138190 **Dated :30/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

CEO
C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2 vide

Consent Order No. 6138190/ Water Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,Kl./day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	2500 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	3 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	2500 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.

12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
3-The unit will not use agro based raw materials in the production process.
4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
16-The unit shall submit the audited balance sheet for the current year.
17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.II-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar Chauhan

For and on behalf of U.P. Pollution Control Board .

CEO

C-3.

Annexure III

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Modification & Altration

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010277

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000053

Name of the Owner	AKSHAY JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	SILVERTON PULP AND PAPERS PVT. LTD
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4, RAINBOW VIHAR, MEERUT ROAD, MUZAFFAR NAGAR, DISTT.-MUZAFFARNAGAR UP	Application No.	MZFN0321NIN0025
Date of Submission	03/03/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar

Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		06/01/2004	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	356400	Recharge Required	356400.00

Ward No./Holding No.	N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00
Date of Energization (In Case of Electric Pump)		06/01/2004	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	356400	Recharge Required	356400.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 356400.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

should be given in meter upto two decimal.;

- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :24/06/2022
Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029886

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000034			
Name of the Owner	AKSHAY JAIN		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	SILVERTON PULP AND PAPERS PVT. LTD
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	09 TH KM., BHOPA ROAD,	Application No.	MZFN0321NIN0023
Date of Submission	02/03/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/01/2004		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	120.00
Date of Energization (In Case of Electric Pump)		06/01/2004	

...ium Allowable Rate of ...hdrawal (m^3/hr.):	120.00	Maximum Allowable Running Hours Per Day:	16.00
Maximum Allowable Annual Extraction of Ground Water:	594000	Recharge Required	594000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- Holder of this NOC is hereby directed to assure annual recharge of 594000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground

Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

Any other condition(s) that may be imposed by the concerned Authority.

In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by Industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :16/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC014444

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

e~istration No.: 202103000052

ime of the Owner	AKSHAY JAIN		
>signation	DIRECTOR	Company Name कंपनी का नाम	SILVERTON PULP AND PAPERS PVT. LTD
>mpany Address पनी का पता	9TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
ddress of the Applicant	4, RAINBOW VIHAR, MEERUT ROAD, MUZAFFAR NAGAR, DISTT.-MUZAFFARNAGAR UP	Application No.	MZFN0321NIN0024
ate of Submission	03/03/2021	Specimen Signature	

>cation Particulars

strict	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
ot No./Khasra No.	N/A	Municipality/Corporation	N/A
ard No./Holding No.			N/A

~cular of the Existing Well and Pumping Device

ate of >nstruction/Sinking of the >ell	06/01/2004		
ype of Well	Tube Well/Boring	Depth of the Well (in meter)	60.00
urpose of well	Industrial	Assembly Size(For Tube Well)	

rainer Position (For Tube Well)

ype of Pump Used	Submersible	H.P. of the Pump	12.50
peraticnal Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	90.00

...um Allowable Rate of ...drawal (m^3/hr.):	90.00	Maximum Allowable Running Hours Per Day:	13.00
...ximum Allowable Annual ...traction of Ground ...er:	386100	Recharge Required	386100.00

at a rate not exceeding that as shown at Sl. (3j), for Running Hours as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Holder of this NOC is hereby directed to assure annual recharge of 386100.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.

For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

In case of any change of ownership of the existing well, fresh registration has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration

In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.

The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

Any other condition(s) that may be imposed by the concerned Authority.

In case, any of the particulers I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

ate :10/12/2022

lace:Muzaffar Nagar

This certifjcate is electronically generated and does not require digital signature

Annexure -(IV)

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17844/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :03/08/2022

To,

M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFARNAGAR,251001

Tehsil : Budhana

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17844 and 03/08/2022 .
2. Reference of application (No. and date) 17107280 and 24/07/2022 .
3. Mr AKSHAY JAIN of M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.150 MT/Annum,
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.40 KL/Annum
4	CATEGORY 32.3 AS PER SCHEDULE I (Process sludge containing adsorbable organic halides(AOX))	THROUGH TSDF	40 MT/Annum

1. The authorization shall be valid for a period of 02/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:35:37 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:35:51 +05'30'

properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:36:01 +05'30'

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:36:19 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:36:33 +05'30'

CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

A. General section

Date of inspection: 03.01.2024

1.	Name of the unit withcomplete postal address:	**M/s Orient Board Paper Mills Pvt. Ltd.** **9thKm. Jansath Road, Muzaffarnagar(U.P.)**
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.428226, 77.763969
3.	Industry Operational status	Operational
4.	Consent and Ground Water NOC	**Consent underAir Act.** Issue date 12.11.2021; Ref no.:134926/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/Air/MUZAFFARNAGAR/2021 and valid from 16.09.2021 to 31.12.2025. Enclosed as Annexure I. **Consentunder Water Act.** Issue date12.11.2021 under ref no.: 135333/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/Water/MUZAFFARNAGAR/2021 and valid from 16.09.2021 to 31.12.2025. Enclosed as Annexure II. **NOC for abstraction of ground water** from two borewells issued by UPGWD under Registration no. 202202000070 & 202203000276 and same are valid till 30.03.2027. Enclosed as Annexure III

B. Production process and infrastructure

5.	**Process**	Manufacturing of Kraft paper by using kraft waste paper& Poster Paper by using white waste paper
6.	**Raw material**	
	a. Consented value	240 MT/day
	b. Actual consumption (as per logbook)	Kraft waste paper- 8,177.91 MT&white waste paper- 2,297.895 MT Total= 10,475.805 MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily consumption	95.09 MT/day + 26.72 MT/day = 121.81MT/day
7.	**Production**	
	a. Consented value	Kraft paper- 110 MT/day, Poster paper and light gram kraft paper- 80 MT/day = 190 MT/day
	b. Actual Production (as per logbook)	Kraft paper- 5,337.50 MT & Poster/white packing paper- 2,505.40 MT Total= 7,842.90 MT (from 01st October, 2023 to 31st December, 2023)
	c. Avg. daily production	62.06 MT/day + 29.13 MT/day = 91.19 MT/day
	d. Yield (%)	74.86 % of raw material
	e. Non-paper waste production	25.14 % of raw material i.e. 30.62 MT/day
8.	**Fresh water source and consumption**	
	a. Details of borewell	Two borewells with flow meter found installed
	b. Permitted withdrawal quantity	615 KLD
	c. Actual withdrawal quantity	37,200 KL.(Log-book data from 01st October, 2023 to 31stDecember, 2023)

		However, logbook is erroneous (sudden change in meter readings), without mentioning the reason for the change.					
	d. Avg. daily withdrawal quantity	432.56 KLD					
	e. Specific fresh water consumption	4.74 KL/MT of product					
9.	**Effluent Management**						
	a. Consented discharge value	480 KLD					
	b. Actual effluent generation (as per V-Notch logbook)	26680.80 KL (from 01st October, 2023 to 31st December, 2023)					
	c. Avg. daily effluent generation	310.24 KLD					
	d. Specific effluent generation	3.40 KL/MT of product					
	e. Actual effluent discharge (as per V-Notch logbook)	22167.90 KL (from 01st October, 2023 to 31st December, 2023)					
	f. Avg. daily effluent discharge	257.77 +13.47= 271.24KLD					
	g. Specific effluent discharge	271.24/91.19= 2.974 KL/MT of product					
	h. Actual recycling of treated effluent within process	Partially treated (from Primary clarifier)	39 KLD (avg. from 01st October, 2023 to 31st December, 2023)				
		Sludge (from Primary Clarifier)	Nodata available due to unavailability of flow meter at recycle sludge line to process.				
		Total recycled	39 KLD				
	i. Specific effluent recycle	0.43 KL/MT of product.					
	j. Losses in ETP (sludge moisture and evaporation in Aeration tank)	2-3% % of total effluent generation. This difference is due to improper recording of daily discharge.					
10.	**Effluent Treatment Plant (ETP)**						
	a. Treatment units in ETP	Screen→Equalization Tank→Hill Screen→ Primary Clarifier→Aeration Tank→Secondary Clarifier→MGF					
	b. Installed capacity	Equalization Tank- 8m × 7m × 2.5m = 140 m^3 Primary Clarifier- 6m (dia) × 5.4m (depth) = 152 m^3 Aeration Tank- 18.9m × 8.6m × 4m = 650 m^3 Secondary Clarifier- 6m (dia) × 5.4m (depth) = 152 m^3					
	c. Metering at ETP	Effluent generation	No, only V-notch provided				
		Partially treated Recycling point	Yes, logbook maintained				
		Primary sludge recycle to process	No flowmeter installed				
		Effluent Discharge	Yes, logbook maintained on the basis of V-notch reading. However, Electro mechanical flowmeter was also installed at ETP outlet.				
	d. Operational status of ETP	Operational					
		Flow at inlet: 8.6 cm = 153.1 m^3/hr.					
		MLVSS/MLSS in aeration tank: 1105/2628 = 0.42 against required 0.6 to 0.8					
	e. OCEMS at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers. Readings COD= 94.2, BOD=12.9; TSS= 14.5mg/l and pH=7.75.					
	f. **Effluent Characteristics**						
	Parameter	ETP	ETP	Norms as	Compliance	Norms as per	Compliance

	Inlet	Outlet	per consent	w.r.t. consent	notified by MoEF&CC	w.r.t. notified norms
pH	7.7	8.3	7.0-8.5	Comply	7.0-8.5	Comply
BOD (mg/l)	152	**40**	30	**Non-comply**	30	**Non-comply**
COD (mg/l)	444	113	350	Comply	350	Comply
TSS (mg/l)	322	10	500	Comply	500	Comply
TDS (mg/l)	**1244**	1176	-	-	-	**Non-comply due to dilution with water in ETP.**
AOX (mg/l)	-	BDL	-	-	1.5 kg/T of product	Comply
Oil & Grease (mg/l)	-	BDL	-	-	-	-

Aeration tank: MLSS- 2628 mg/l; MLVSS-1105 mg/l

g. ETP Sludge generation

a. Biological sludge generation (as per logbook)	180 kg(from 01st October, 2023 to 31st December, 2023). =2.09 kg/day.
b. Estimated sludge generation @ 30 % of inlet TSS load	29.97 kg/day
c. Observation on sludge quantity	ETP sludge generation is much lower than the estimated value, which indicate that possibility of illegal disposal of sludge, which is also confirmed from defunct Belt press and no sludge found on SDBs (dry beds).
d. Specific sludge generation	0.023 kg/MT of product
e. Sludge Management & disposal	Provided to BOWML (TSDF) for final disposal Form 10 provided as record

11. **Recipient drain details**

a. Name of recipientdrain: Dhandera Drain

b. Recipient drain's analysis report:

Sampling location	Parameters (all values are in mg/l except Colour & pH)								
	pH	**BOD**	**COD**	**TSS**	**TDS**	**Sulphate**	**Nitrate**	**Phosphate**	**Sulphide**
Up Stream	7.28	60	176	174	970	42	2.12	1.66	-
Down Stream	6.95	86	238	202	1016	58	3.42	2.64	1

**All parameters are in mg/l except pH.*

12. **Non-paper solid waste management (Plastic waste)**

a. Non-paper solid waste generated (As per logbook)	122.135 MT as per invoiced provided (from October, 2023 to December, 2023). Plastic waste supplied to M/s Dew Resource Management for further processing (sales invoice are provided by unit)
b. Avg. Daily waste generation	1.42 MT/day
c. Specific Non-paper solid waste generation	1.56% of product
d. Potential solid waste generation @3.5 % of paper	3.19 MT/Day (estimated) against 1.42 MT/Day (as per logbook) Actual non-paper solid waste (plastic waste) generation is much lower than the estimated value, which indicate poor record keeping.

13. **Air Pollution management**

	a. Boiler capacity	18 TPH
	b. Stack details	Stack Height -45 m
	c. APCD installed	Multi Cyclone and Wet scrubber
	d. Estimated steam requirement @ 1.8 T/T of paper produce	164.142 T/day
	e. Name of the Fuel used	Bagasse along with Agro waste (Mix)
	f. Bagasse consumption (as per logbook)	70 MT/day (as informed by the unit's officials)
	g. Estimated bagasse consumption @ 2.5-3 T steam/ T of bagasse	54.71 to 65.66 T/day
	h. Avg. Daily fuel consumption	70 MT/day
	i. Avg. Daily ash generation	1.933 T/day (avg. from 01st October, 2023 to 31st December, 2023)
	j. Ash generation w.r.t of fuel consumed	2.76%
	k. Estimated ash generation @ 2.5 % of estimated fuel consumed	1.75 T/day
	l. Disposal of ash generated	Ash generated from the unit was being utilized in brick manufacturing (contract copy & invoice provided by the unit).
	m. Stack Monitoring report	PM-48.8 mg/Nm^3 (Stack monitoring by UPPCB, on 02 Feb.2024. Report Ref. No.24343650/MuzaffarNagar/2024.
14.	**Hazardous waste management**	
	a. Authorization status	Authorization granted under ref. no. 7577/UPPCB/Muzaffarnagar(UPPCBRO)/HWM/ MUZAFFARNAGAR/2019 dated 21.10.2019 and valid till 20.10.2024.
	b. Copy of agreement with recyclers /TSDF	Available with Bharat Oil & Waste Management Ltd. Kanpur
	c. Hazardous waste generated	ETP sludge- 180 Kg, Cotton Waste- 12 Kg, Used oil & grease- 27 Kg and Rubber waste- 10 Kg (from 01st October, 2023 to 31st December, 2023)

15. **Ground water analysis results**

pH	Color	COD	TDS	Total Hardness	Total Alkalinity	Cl^-	SO_4^{2-}	F^-	NO_3-N	NO_2-N	Na^+	K^+	Ca	Mg
7.5	06	17	772	351	449	101	96	BDL	BDL	BDL	96	08	58	50
PO_4^{3-}	Cond.	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
BDL	1200	0.01	BDL	BDL	BDL	BDL	0.12	2.73	BDL	BDL	BDL	BDL	BDL	0.01

**Allparameters are in mg/l except pH & Color (Hazen).*

16. **Major observations:**

a. During inspection, the Kraft paper production (from waste paper) process was not operational. However,Kraft paper production line was operational on next day.
b. Low BOD (152mg/l) in untreated (raw) influent of ETP, indicates dilution in ETP.
c. MLVSS value 1105 mg/l in Aeration tank, is too less against normal range 2500 to 3000mg/l. This indicates that biological treatment process is not stabilized.
d. **Unit is non-complying w.r.t. notified discharge norms by MOEF&CC for BOD (40 mg/l against 30 mg/l) and due to dilution with water in ETP.**
e. Unit has agreement with BOWML for TSDF the Hazardous waste generated from process.
f. Unit has agreement with M/s Dew Resource Management, Hyderabad (Telangana), site facility near ITI, Meerut road, Muzaffarnagar forpre-processing of Plastic waste/ screenings.
g. No green belt / plantation area found in the unit premises.

	h. Boiler ash generated from the unit was being utilized in brick manufacturing. i. Sludge dewatering unit (Belt press) at ETP found in defunct condition. Belt press could not be made functional, despite operator tried to operate different times on both days, before the inspection team. Sludge dry beds were found vacant and no stored sludge was found. This confirms that unit discharges, biological sludge into the adjacent (Dhandhera) drain. **Key Issue** a. Unit is **non-complying w.r.t. notified discharge norms** by MOEF&CC for BOD (40 mg/l against 30 mg/l). b. Production was 74.86% of total raw material consumed while non solid waste generation 24.14%. However, Plastic waste generation was just 1.56% of product. c. Sludge dewatering unit (Belt press) at ETP found in defunct condition and no wet / dewatered sludge on SDB. d. Logbook of Borewell showing multiple incorrect entries. e. Unit has flowmeter with totalizer at ETP outlet. However, logbook was being maintained on the basis of V-notch reading. f. No logbook was being maintained for Plastic waste generation & Plastic waste is not being managed in scientific manner.
17.	**Compliance Status** As per Discharge norms: **Non-complying** Overall compliance status: **Non-complying**
18.	**Recommendations:** i. The unit shall operate ETP properly, particularly Aeration tank, so as to comply with notified discharge norms for treated effluent. ii. UPPCB to ensure that the unit shall not discharge biological sludge in to the drain. iii. The unit shall get repaired, operate sludge dewatering unit and maintain log-book of sludge disposal. iv. Unit must ensure scientific disposal of plastic waste.Unit shall maintain plastic generation and disposal record on daily basis. v. Unit shall maintain all logbooks properly with correct entries. vi. The unit shall develop green area within unit premises to comply with consent condition.

19. **Inspection team details:**

S.No.	MoEF&CC/CPCB officials	Designation	Organisation	Signature
1.	Dr. A.K. Gupta	Additional Director	MoEF&CC	
2.	Sh. C.B. Chourasia	Scientist 'E'	CPCB	
3.	Dr. Vivek Rana	Research Associate-I	CPCB	
4.	Sh. Muktesh Chaudhari	Senior Research Fellow	CPCB	
5.	Mr. Puskar Singh	Tech. Asstt.	UP GWD	
6.	Mr. Diwakar Dev Gahlot	Junior Research Fellow	UPPCB, Muzaffarnagar	

	7.	Mr. Y.K. Mishra	Asst. Environment Engineer	RO, UPPCB, Meerut	

Photographs



Main gate



ETP Inlet



Equalization Tank



Primary Clarifier



Aeration Tank



Secondary Clarifier



ETP outlet



Flowmeter and OCEMS at ETP outlet



Hill Screen



Sealed Samples

Annexure-I

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
134926/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021

Dated : 12/11/2021

To ,

Shri ANANT TYAGI
M/s ORIENT BOARD PAPER MILLS PVT LTD
9TH KM, JANSATH ROAD, MUZAFFARNAGAR,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ORIENT BOARD PAPER MILLS PVT LTD

Reference Application No. 13216324 Dated : 12/11/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ORIENT BOARD PAPER MILLS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/09/2021 to 31/12/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.11.12 16:01:00 +05'30'
Chief Environmental Officer (Circle 3)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.11.12 16:01:14 +05'30'
Chief Environmental Officer (Circle 3)

1082

U.P. Pollution Control Board

Dated : 12/11/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of KRAFT PAPER-110 MT/Day, POSTER PAPER AND LIGHT GRAMS KRAFT PAPER 80 TP/Day and POWER GENERATION -1.25 MW. using as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	8 TPH BOILER	WOOD/BIOMASS	01	Particulate Matter	30 METER FROM GROUND LEVEL
2	18 TPH BOILER	RICE HUSK/BIOMASS	02	Particulate Matter	45 METER FROM GROUND LEVEL

3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	02	Particulate Matter	AS PER E(P) RULES, 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for the production capacity KRAFT PAPER-110 MT/Day, POSTER PAPER AND LIGHT GRAMS KRAFT PAPER 80 TP/Day POWER GENERATION-1.25 MW.

2. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

3. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

4. Unit shall comply all the condition of CTE certificate issued by the Boards on dated-06.04.2021.

5. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

6. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.

7. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

8. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.

9. Industry shall install OCEMS on stack as per the direction of CPCB and industry shall also install 360 degree PTZ camera at Conveyer Belt of feeding raw material to the Boiler and is to be operate continuously and connected to UPPCB server.

10. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.

11. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

12. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

14. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

15. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period

17. The unit shall submit the audited balance sheet for the current year.

18. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

19. The generated plastic waste shall be sent to the cement plant for recycling and its statement regarding storage and send to the cement plant shall be sent to the Board monthly.

19. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in

accordance with section- 21/22 of air Act 1981 (as amended respectively).

20. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.11.12 16:01:26 +05'30'

Chief Environmental Officer (Circle 3)

Annexure -II

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
135333/UPPCB/MuzaffarNagar(UPPCBRO)/CT O/water/MUZAFFARNAGAR/2021

Dated : 12/11/2021

To ,

Shri ANANT TYAGI
M/s ORIENT BOARD PAPER MILLS PVT LTD
9TH KM, JANSATH ROAD, MUZAFFARNAGAR,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ORIENT BOARD PAPER MILLS PVT LTD

Reference Application No :13250536 **Dated :12/11/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ORIENT BOARD PAPER MILLS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 16/09/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.11.12 16:01:42 +05'30'

Chief Environmental Officer (Circle 3)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.11.12 16:01:51 +05'30'

Chief Environmental Officer (Circle 3)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ORIENT BOARD PAPER MILLS PVT LTD vide

Consent Order No. 13250536/ Water Dated : 12/11/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of KRAFT PAPER-110 MT/Day, POSTER PAPER AND LIGHT GRAMS KRAFT PAPER 80 TP/Day and POWER GENERATION -1.25 MW using Waste Paper-240 MT/Day as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	3.0 KLD	Septic Tank
2	Industrial	480 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	Quantity of Discharge	3.0 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	Quantity of Discharge	480 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.II-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for the production capacity KRAFT PAPER-110 MT/Day, POSTER PAPER AND LIGHT GRAMS KRAFT PAPER 80 TP/Day POWER GENERATION-1.25 MW.

2. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. Unit shall comply all the condition of CTE certificate issued by the Boards on dated-06.04.2021.

4. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

5. The unit will not use agro based raw materials in the production process.

6. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

7. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

8. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.

9. The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction. The industry shall not used more than 621 KLD ground water for process and domestic purposes.

10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

11. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

12. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

14. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

15. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

16. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

17. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

18. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.

19. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016.

Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

20. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

21. The unit shall submit the audited balance sheet for the current year.

22. Industry shall not use any ink/coloured for making the KRAFT PAPER and POSTER PAPER AND LIGHT GRAMS KRAFT PAPER.

23. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.11.12 16:02:03 +05'30'

Chief Environmental Officer (Circle 3)

Annexure - III

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG017064

VALID FROM 31/03/2022 TO 30/03/2027

Registration No.: 202203000276

Name of the Owner	ANANT TYAGI		
Address of the Applicant	9TH KM JANSATH ROAD MUZAFFARNAGAR	**Application Form Serial No.**	MZFN0322RIN0100
Date of Submission	14/03/2022	**Specimen Signature**	
Company Name	ORIENT BOARD AND PAPERS MILLS PVT LTD	**Company Address**	8TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	**Block**	MUZAFFARNAGAR
Plot No./Khasra No.	1131/4	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	26/12/1999		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	60.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	7.50
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	60.00
Date of Energization (In Case of Electric Pump)		26/12/1999	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	60.00	**Maximum Allowable Running Hours Per Day:**	5.00
Maximum Allowable Annual Extraction of Ground Water:			91800.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	PREVIOUS CGWA NOC HAS EXPIRED		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC.
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified

auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**24/06/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/.COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG021977

VALID FROM 31/03/2022 TO 30/03/2027

Registration No.: 202202000070			
Name of the Owner	ANANT TYAGI		
Address of the Applicant	9TH KM JANSATH ROAD MUZAFFARNAGAR	Application Form Serial No.	MZFN0222RIN0089
Date of Submission	04/02/2022	Specimen Signature	
Company Name	ORIENT BOARD AND PAPER MILLS PVT LTD	Company Address	6TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	1131/4	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	26/12/1999		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	63.00
Date of Energization (In Case of Electric Pump)		26/12/1999	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	63.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			94500.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CURRENT CGWA NOC WILL EXPIRE AFTER 04 FEB 2022		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of messurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation,
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified

auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :24/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

Annexure (IV)

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 7577/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2019
Dated: 21/10/2019

To,

M/s ORIENT BOARD PAPER MILLS PVT LTD
9th km jansath road Muzaffarnagar,MUZAFFAR NAGAR,251001
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 7577 and 21/10/2019 .
2. Reference of application (No. and date) 4962572 and 27/03/2019 .
3. Mr ANANT TYAGI of M/s ORIENT BOARD PAPER MILLS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th km jansath road Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.2 Wastes or residues containing oil	Through TSDF	0.1 Ton/Annum
2	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	0.1 KL/Annum
3	Schedule-I, Cat. 34.2 Sludge . from treatment of waste water arising out of cleaning / disposal of barrels / containers	Through TSDF	0.4 Ton/Annum

1. The authorization shall be valid for a period of 20/10/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

ORIENT BOARD & PAPER MILLS PVT LTD 9th KM JANSATH ROAD MUZAFFAR NAGAR

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
In case of occurrence of an accident, complete details on Form 11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigation and remedial measures taken.

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It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

Ground water monitoring report of premises shall be submitted within one month.

Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD



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copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar for information and necessary action .

CEO/EE, I/C Circle_____

BOARD & PAPER MILLS PVT LTD
9th KM
JANSATH
NAGAR

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ANNEXURE-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09071 /सी-3/जल/319/मु०नगर/2024 दिनांक 05/4/24

सेवा में,

पंजीकृत

मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि०
4वां किमी, ओपा रोड,
मुजफ्फरनगर। (3313 AM 000)

यह कि उद्योग मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर डुप्लेक्स पेपर, टिश्यू पेपर एवं पोस्टर पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 मे विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित पचालक pH-6.9 BOD-45 mg/l, पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. The operation &maintenance of ETP should be improved to meet the discharge norms.
2. Unit shall maintain all logbooks properly with correct entries.
3. Unit shall not exceed the groundwater withdrawal than the permissible limit.
4. Unit shall maintain logbook for generation & disposal of boiler ash and plastic waste properly.
5. Proper record of sludge generation and disposal should be maintained.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर की गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० अग्रवाल डुप्लेक्स बोर्ड मिल्स लि० 4वां किमी. ओपा रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 अग्रवाल टुप्लेक्स बोर्ड मिल्स लि0 4वां किमी. ओपा रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 12.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक: विश्लेषण आख्या की छाया प्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)
o/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000056F

1103

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00035, 13/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00056,06/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: WQM-II
Sample Details नमूना विवरण	: ETP Effluent	Sample Matrix नमूना मैट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: R. K. Singh,Shivangi Goswami RA-II	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 15/01/2024 15:45 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश लेषण की अवधि	: 13/01/2024 to 31/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Oil & Grease
1	12/01/2024	Z1	6.3	3936	1296	2835	4924	-
2	12/01/2024	Y1	6.2	13760	5129	2898	8880	-
3	12/01/2024	X1	6.3	11312	3775	1963	6240	-
4	12/01/2024	W1	6.9	1286	400	715	1756	-
5	12/01/2024	Z2	6.9	190	45	18	2252	-
6	12/01/2024	Y2	7.4	227	59	35	3236	-
7	12/01/2024	X2	7.0	230	58	46	3848	-
8	12/01/2024	W2	6.6	144	36	21	1708	-
9	12/01/2024	ZMLT	-	-	-	-	2596	-
10	12/01/2024	YMLT	-	-	-	-	3976	-

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09072 /सी 3/ मेरठ / 320 /मुजफ्फर/2024 दिनांक 05-11-24

सेवा में,

पंजीकृत

मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2)
10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड,
मुजफ्फरनगर। (9837033711)

यह कि उद्योग मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर डुप्लेक्स बोर्ड के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित पाचालक BOD-150mg/l,COD-434mg/l, TSS-53 mg/l, TDS-3860mg/l पायी गयी जोकि निर्धारित मानकों से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall improve operation & maintenance of ETP to meet the consented discharge norms.
2. Unit shall install flow meter with totalizer at ETP inlet, ETP outlet& recycling lines and shall maintain record on daily basis.
3. Unit shall keep and maintain sales record/certificate of acceptance for plastic waste disposal.
4. Unit shall maintain logbook for generation & disposal of ETP sludge and boiler ash on daily basis.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2027 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानों का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियों एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2027 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यों न मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेड़ा भोपा रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 बिन्दलास इण्लेक्स लि0(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेडा ओपा रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 11.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक : विश्लेषण आख्या की छाया प्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वैस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD ø ÛÆÊ ÛÉÇÇÊ ¡ÉÊÑÉ d¡ÀÐ
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory [ANALYSIS REPORT] ÿ è ÛÊ¡úÊ¡ëÏ ¡ę, èÆÉ ç þ ¡

Waste Water Samples for Physico-Chemical Analysis Report ÐÌ¡É ø ¡ëÏgÏÊ¡É ø ¡ę • ÆÉ ¡ëÉ¡ÀÐø¡ëð ¢dg¢ø

ULR No: TC772324500000052F

Samples Registration No. & Date ¢dg¢ø: ÉÑ¡øëÉ gÑÐę¹Ñ£¡É	: WATER/WW/2324/SR00030, 12/01/2024	Report No. & Date of Issue ç þ ¡ gÑęÑý¡ë: øëÉø¡ ¡É¡É	: WATER/2324/WW/00052,01/02/2024
Analysis Request Division/Organization ¡ę • ÆÉ æcÆ¡É ÛÐÏ¢ gÑÆÉc	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) ç þ Ï ¡ø gÆý¡ë: ø ¡ úÊ¡ ¢Ïd ðę¹ÑÐÏú	: DH of WQM-II
Sample Details ¢dgÏ ¡ęøÉ	:	Sample Matrix ¢dg¢ï dÌÀQ	: Waste Water
Sample Collected by ¢dg¢øe¡ûc øëcøeiëøø¡ ¢Ïd	: R. K. Singh,Shivangi Goswami, Ankit Shukla and Muktesh Choudhary	Date & Time of Sample Receipt ¢dg¢ÛÏl ¤ ø ¡ ¡É¡É ðę¹ÑdÉ	: 15/01/2024 11:02 AM
Sampling Plan Preference ¢dg¢ø øÉ Êïy ¢ï UÏÉ¡Ïd ø ¢Ï	:	Sample Analysis Period ¢dg¢øæ¢ę, èÆÉ ø ¡ æę¡É	: 12/01/2024 to 19/01/2024
Report Status ¡ëÉ¡ÀÐÏ É¡É	: Final		

1106

S.No	Date of Sample Collection ¢dg¢ï gÑGÉ ø ¡ ¡É¡É	Field Code ¢dg¢ï 'Éë	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	
1	11/01/2024	R2	7.3	395	122	45	3568	— Pandlas-1 - outlet
2	11/01/2024	M2	7.2	434	150	53	3860	— Pandlas-2- outlet
3	11/01/2024	S2	7.7	234	56	40	1724	— Tehri - 1 - outlet
4	11/01/2024	A2	8.0	194	42	15	1396	— Tehri - 2 - outlet
5	11/01/2024	I2	8.1	207	47	29	1932	— Meenu - Outlet

पिन्डलास इन्लेट आउटलेट (1)
टिहरी पत्थर खान पेयजल के लिए (1)

BDL : Below Deduction Limit øÄ¡Ï: ¢ï¡ðÏ ¢ÆÉ¡ïyÉ

Remarks (if any) :

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. ÉÇ ðø øÑÆø ÿ¡cc ¡ëÉ¡ÀÐSL¡ø¢ï¡Ç ¡¡ê ø¡ ç ę • ø¢¡ cÇÑÆL

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1107
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09060 /सी-3/मेरठ/ 321 /मु.नग.IV/2024 दिनांक 5/4/24

सेवा में,

पंजीकृत

मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि.,
8.5 किमी. भोपा रोड,
मुजफ्फरनगर।(9 3537937)

यह कि उद्योग मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगरका निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम 30प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-36 mg/L. TDS-1708 mg/l पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall ensure proper operation & maintenance of ETP to meet the consented discharge norms
2. Unit shall maintain proper logbook for generation & disposal of fly ash and plastic waste.
3. Unit should maintain proper logbook for ETP sludge generation & disposal.
4. UPPCB shall revise the consent issued to the unit and revoke the permission for production of Agro waste based paper production, as unit has stopped this manufacturing process since 2018.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2025 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगरद्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगरको गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगरको को बोर्ड द्वारा वर्ष 2025 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगरके उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. भोपा रोड, मुजफ्फरनगरको मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाड्रोलॉजी के अनुसार उद्योग मै0 गर्ग डुप्लेक्स एण्ड पेपर मिल्स प्रा.लि., 8.5 किमी. ओपा रोड, मुजफ्फरनगरपर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 12.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक:- निरीक्षण आख्या की छायाप्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

o/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000056F

1109

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: **WATER/WW/2324/SR00035, 13/01/2024**	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: **WATER/2324/WW/00056,06/02/2024**
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: **WQM-II**	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: **WQM-II**
Sample Details नमूना विवरण	: **ETP Effluent**	Sample Matrix नमूना मैट्रिक्स	: **Waste Water**
Sample Collected by नमूने एकत्रित करने वाले का नाम	: **R. K. Singh,Shivangi Goswami RA-II**	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: **15/01/2024 15:45 PM**
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश लेषण की अवधि	: **13/01/2024 to 31/01/2024**
Report Status रिपोर्ट स्थिति	: **Final**		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Oil & Grease
1	12/01/2024	Z1	6.3	3936	1296	2835	4924	-
2	12/01/2024	Y1	6.2	13760	5129	2898	8880	-
3	12/01/2024	X1	6.3	11312	3775	1963	6240	-
4	12/01/2024	W1	6.9	1286	400	715	1756	-
5	12/01/2024	Z2	6.9	190	45	18	2252	-
6	12/01/2024	Y2	7.4	227	59	35	3236	-
7	12/01/2024	X2	7.0	230	58	46	3848	-
8	12/01/2024	W2	6.6	144	36	21	1708	-
9	12/01/2024	ZMLT	-	-	-	-	2596	-
10	12/01/2024	YMLT	-	-	-	-	3976	-

जार्ग मुल्लेम

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

1110

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 140908 /सी-3/ मेरठ / 436 / मुजफ्फरनगर/ 2024 दिनांक 05-1-24

सेवा में,

पंजीकृत

मै० एस.के पेपर्स लि०,
खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा,
मुजफ्फरनगर। 9810132603

यह कि उद्योग मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर एम.जी. पोस्टर और टिश्यू पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 27.12.2023 को किया गया। गठित संयुक्त समिति द्वारा के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-40 mg/L.पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1- The operation & maintenance of ETP shall be improved so that the discharge norms shall be achieved.
2- Unit shall maintain proper logbook for generation & Disposal of ETP Sludge, Boiler ash and plastic waste.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2026 तक सहमति निर्गत है, जिसकी शर्तो का उल्लंघन होता हुआ पाया गया।

यह कि मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर को को बोर्ड द्वारा वर्ष 2026 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियो से यह अपेक्षा की जाए कि मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यो न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० एस.के पेपर्स लि० खसरा नं.604/1/1, 604/1/2 10वां किमी. जौली रोड, ग्राम धन्धेड़ा, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 27.12.2023 से पर्यावरणीय मानको का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.0,LF-1.0 रुपये- 20,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसो की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य मै कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करे, उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन मै आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD

HEAD OFFICE : DELHI

Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT)

Waste Water Samples for Physico-Chemical Analysis Report

ULR No: TC772324000000013F

Samples Registration No. & Date	: WATER/WW/2324/SR00018, 28/12/2023	Report No. & Date of Issue	: WATER/2324/WW/00018,16/01/2024
Analysis Request Division/Organization	: WQM-II	Report sent to (Name /Mobile no. & Address of Indentor)	: DH of WQM-II
Sample Details	: Wastewater	Sample Matrix	: Waste Water
Sample Collected by	: R. K. Singh,	Date & Time of Sample Receipt	: 28/12/2023 12:34 PM
Sampling Plan Preference	:	Sample Analysis Period	: 28/12/2023 to 10/01/2024
Report Status	: Final		

Sl. No	Date of Sample Collection	Field Code	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	NO3- N	Sulphate
1	27/12/2023	1	6.6	4306	2327	3118	2456	12	129
2	27/12/2023	10	5.8	31461	12360	12600	24270	17	278
3	27/12/2023	3	7.5	115	40	12	732	4.0	95
4	27/12/2023	11	5.7	25169	11567	10942	22890	14	426
5	27/12/2023	6	7.8	116	37	15	736	5.6	120
6	27/12/2023	5	-	-	-	-	692	-	-

BDL : Below Deduction Limit

Remarks (If any) :

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
	Syed M Bilal	N. Ranganathan

Doc: CB/CL/QP/7.4/WWL-1	Issue No: 5	Revision No: 3	Issue Date: 19/02/2014	Revision Date: 18/09/2020	Page No.: 1/2

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : ह0907ड /सी-3/जल/466/सितम्बर/2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मै0 अल्पना पेपर्स प्रा.लि.
9वां किमी. जौली रोड
मुजफ्फरनगर।

यह कि उद्योग मै0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 27.12.2023 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग राज्य बोर्ड से बिना सहमति जल तथा वायु प्राप्त किये ट्रायल संचालन किया जाता पाया गया। निरीक्षण के समय उद्योग में ZLD व्यवस्था स्थापित नही पायी गयी एवं उद्योग Non Complying पाया गया। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Comply with the CTE conditions and obtain CTO from UPPCB before operation and NOC from UPGWD for freshwater abstraction.
2. Install flow meter with totalizer on both borewells, ETP inlet & outlet, recycle points and maintain logbook for the same on daily basis.
3. Install separate electricity meter at ETP and maintain logbook for the same on daily basis.
4. Maintain records separately for quantity of freshwater consumed in the production process, domestic use, and boiler feed.
5. To weigh the plastic waste generated; to keep record of production in the separate logbook to assess the quantum of plastic waste generation.
6. Maintain records for fuel consumption in boiler and ash generation & sludge generation and disposal.
7. Install Environmental data display board at entrance gate of the unit.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2028 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै0 अग्रवाल डुप्लेक्स बोर्ड मिल्स लि0 4वां किमी. ओघा रोड मुजफ्फको गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 27.12.2023 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर को बोर्ड के पत्र दिनांक 05.01.2024 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैं0 अल्पना पेपर्स प्रा.लि. 9वां किमी. जौली रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 27.12.2023 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक : खिड़की खाता की छायाप्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वैस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश लेषण आख्या)

Fresh Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000033F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/FW/2324/SR00010, 28/12/2023	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/FW/00033,29/01/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: WQM-II
Sample Details नमूना विवरण	: Fresh water	Sample Matrix नमूना मैट्रिक्स	: Fresh Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: Reena Satavan,	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 28/12/2023 11:48 AM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश लेषण की अवधि	: 27/12/2023 to 08/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	TDS	Conductivity	Chloride	Total Alkalinity	Magnesium
1	27/12/2023	XG	7.7	25	276	443	22	214	23

Barwali

* END OF REPORT आख्या समाप्ति *

BDL : Below Deduction Limit कटौती सीमा से नीचे M/s. Nipane Papers P.H. Ltd., Jolly Road, Muzaffarnagar.

Remarks (if any) :

Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm). नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement कथन :

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूने से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory. पूर्ण रिपोर्ट को अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one Week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल प्राप्ति के एक सप्ताह बाद तक ही सुरक्षित रखे जायेंगे।

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Atul Sharma , Aayush Rana	B. Sasi Devi	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कम्प्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है.

1115

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ : संख्या H09081 /सी-3/जल/291/मुल्यांकन/2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1)
10.6 किमी. ग्राम-जट मुझेडा भोपा रोड,
मुजफ्फरनगर। (9837022374)

यह कि उद्योग मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० बिन्दलास डुप्लेक्स लि०(यूनिट-2) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-122 mg/l, COD-395 mg/l, TSS-45 mg/l, TDS-3568 mg/l पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall operate ETP properly to comply with the consented discharge norms.
2. Unit shall keep and maintain sales record/certificate of acceptance for plastic waste disposal.
3. Unit shall maintain proper logbook for generation & disposal of boiler ash and plastic waste.
4. Unit shall maintain logbook for fresh water consumption, ETP sludge generation & disposal on daily basis.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2027 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्रविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2027 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० बिन्दलास डुप्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेडा भोपा रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैo बिन्दलास इण्लेक्स लि०(यूनिट-1) 10.6 किमी. ग्राम-जट मुझेड़ा ओपा रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू०-30,000-/ प्रतिदिन की दर से रात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को षित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के रुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ टिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक: विश्लेषण आख्या की छायाप्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD ø◌ÊÛÇÇ ¡cÊ◌ÇÇ d¡AD
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) ÿ ë ÛÊ¡ú Ê¡ëÎ ¡ę, éÊÇ ç þ Ì

Waste Water Samples for Physico-Chemical Analysis Report Ð¡¡c ø ¡ëÎ ÿ ¡ę » ÊÇ ¡ëÇ¡ÁÎ◌ø◌ę◌ëð ◌dÊ◌x

ULR No: TC772324500000052F

Samples Registration No. & Date ◌dÊ◌x◌ı ◌Ñ◌ı ø éÇ ÿÑÐę◌Ñ◌c¡Ç	: WATER/WW/2324/SR00030, 12/01/2024	Report No. & Date of Issue ç þ Ì ÿÑ◌ę◌ÿ◌ıı: ø ëÇ◌x◌ı ¡◌c¡Ç	: WATER/2324/WW/00052,01/02/2024
Analysis Request Division/Organization ¡ę » ÊÇ æ◌ëÇ ÛÐ◌ıú ÿÑ◌äç	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) ç þ Ì ø ÿ◌ıÿ◌ıı: ø◌ı úÊ◌ı ◌dÎd ðę◌ÑÐ◌Ìú	: DH of WQM-II
Sample Details ◌dÊ◌Ì ¡ę◌ëÇ	:	Sample Matrix ◌dÊ◌Ì d¡ÁÐ	: Waste Water
Sample Collected by ◌dÊ◌ëø ¡ÐÇ ø ëÇ◌x◌ę◌ÎëÑ◌aÎ ◌Îd	: R. K. Singh,Shivangi Goswami, Ankit Shukla and Muktesh Choudhary	Date & Time of Sample Receipt ◌dÊ◌ú◌Ì◌ø ø◌ı ¡◌c¡Ç ðę◌Ñ◌dÊ	: 15/01/2024 11:02 AM
Sampling Plan Preference ◌dÊ◌fø éÇ Ê¡ÿ◌ıÌ ÛÎÇ¡◌dø◌ıÌ	:	Sample Analysis Period ◌dÊ◌x◌ı◌ę, ëÊÇ ø◌ı æę¡Ç	: 12/01/2024 to 19/01/2024
Report Status ¡ë◌c¡ÁÐ Ç¡◌	: Final		

Sr.No	Date of Sample Collection ◌dÊ◌Ì ÿÑÊ◌Ç ø◌ı ¡◌c¡Ç	Field Code ◌dÊ◌Ì ´Çé	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	
1	11/01/2024	R2	7.3	395	122	45	3568	— Nandlas-1 - outlet
2	11/01/2024	M2	7.2	434	150	53	3860	— Nandlas-2- outlet
3	11/01/2024	S2	7.7	234	56	40	1724	— Tehri - 1 - outlet
4	11/01/2024	A2	8.0	194	42	15	1396	— Tehri - 2 - outlet
5	11/01/2024	I2	8.1	207	47	29	1932	— Meerut - Outlet

नन्दलास इकोलॉग प्रति (1)
टिहरी पत्थर एवं केसर मिल
प्रति (1)

1118

BDL : Below Deduction Limit ø ÃÊ◌ı ÿ◌ıdÌ ÿ◌cÎ◌ıÿ◌x

Remarks (If any) :

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Renganathan

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:3	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 1/2

This is a computer-generated Report. No signature is required. ÉÇ ð◌ø ø◌ę◌Ñø ÿ¡◌c ¡ëÇ¡ÁÐ¡◌¡ÿ◌ıÿ◌ıÿ◌ı ◌rð ø◌ı ç◌ø ◌ø◌Î◌ı ø◌ÐÑ◌ı.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09073 /सी–3/ जल / 526 /मुजफ्फर/2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मैo जीनस पेपर एण्ड बोर्ड्स लि०
8वां किमी. जानसठ रोड,
मुजफ्फरनगर। (09837075702)

यह कि उद्योग मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर डुप्लेक्स पेपर एवं क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम 30प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 04.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-199 mg/l, COD-556mg/l, TSS-271mg/l, TDS-1680 mg/l पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall operate the ETP to meet the consented discharge norms.
2. Unit shall maintain proper logbook for boiler ash generation & disposal.
3. Unit should maintain daily record for generation & disposal ETP sludge and plastic waste.
4. Unit shall obtain common consent, as the unit is engaged in manufacturing of writing/white paper, kraft Paper &duplex Boardat common premises, unit has common boilers and has a common point for discharge of treated effluent generating from production of mentioned products.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2027 तक सहमति निर्गत है, जिसकी शर्तो का उल्लंघन होता हुआ पाया गया।

यह कि मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 04.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2027 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo जीनस पेपर एण्ड बोर्ड्स लि० 8वां किमी. जानसठ रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैo जीनस पेपर एण्ड बोर्ड्स लिo 8वां किमी. जानसठ रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 04.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।
स्वीकृत। विश्लेषक आरक्षी समिति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कारपोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE – DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

USER Code TC7723245000000036F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00021, 05/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00036,29/01/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: DH of WQM-II
Sample Details नमूना विवरण	: Industrial effluent samples	Sample Matrix नमूना मैट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: R. K. Singh,Shivangi Goswami	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 05/01/2024 18:12 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 05/01/2024 to 16/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	
1	04/01/2024	P1	6.8	6360	2350	7793	2256	→ ETP Inlet
2	04/01/2024	P2	7.4	556	199	271	1680	→ ETP Outlet
3	04/01/2024	PTD	-	-	-	-	1656	→ Aeration Tank (old)
4	04/01/2024	PTD2	-	-	-	-	1724	→ Aeration Tank (new)

M/s Grasim Paper & Board

BDL : Below Deduction Limit कटौती सीमा से नीचे

Remarks (if any) :

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है

1121

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1122
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09089 /सी-3/ जल / 581 /नवम्बर 2024 दिनांक 19/12/24

सेवा में,

पंजीकृत

मै० गुलशन पोलिओल्स लि०,
9वा किमी. जानसठ रोड,
मुजफ्फरनगर।

यह कि उद्योग मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर जोकि कैल्सियम कार्बोनेट, लिक्विड ग्लूकोज/ फ्रक्टोज पाउडर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम 30ष0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया उद्योग द्वारा हैजार्डस वेस्ट मैनेजमेंट रुल्स के अन्तर्गत प्राधिकरण प्राप्त नही किया गया तथा ETP आउटलेट पर OCEMS स्थापित नही पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-79 mg/l, COD-268 mg/l, TSS-130 mg/l Oil & Grease-22 पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1- Unit shall install flow meters at inlet points of ETP.
2- Unit shall install flow meters at all fresh water consumption point of all 3 production unit.
3- Unit shall ensure marking and color coding of all ETP lines.
4- Unit shall install OCEMS at ETP outlet and ensure 24x7 connectivity with CPCB/UPPCB servers for continuous monitoring.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग मे पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2027 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2027 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० गुलशन पोलिओल्स लि०, 9वा किमी. जानसठ रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 11.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य मे कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक : विश्लेषण आख्या की छायाप्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000067F

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Ammonia	Oil & Grease
11	11/01/2024	S15	-	-	-	-	-	-	56
12	12/01/2024	1	5.7	25520	11900	6902	25024	-	-
13	12/01/2024	2	7.3	1482	652	256	2640	-	-
14	12/01/2024	5	5.3	10680	4786	1650	8760	-	-
15	12/01/2024	7	-	-	-	-	-	-	20
16	12/01/2024	6	6.8	148	40	126	1688	-	-
17	11/01/2024	C16	7.3	268	79	130	-	-	-

सेंट गुलाब-पोलिकोट

BDL : Below Deduction Limit कटौती सीमा से नीचे

Remarks (if any) :

Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm). नोट : पीएच तथा चालकता (µmho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई है।

Statement कथन :

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one Week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Nandan Sarkar	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है

1124

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1125
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO9069 /सी-3/जल/523/मुजफ्फर/2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मै० मैग्मा इण्डस्ट्रीज,

सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया,

मुजफ्फरनगर। (01396-251182)

यह कि उद्योग मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर जोकि सोडियम/पोटेशियम ट्राइक्लोफिनक साल्ट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैं० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 28.12.2023 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-BDL, COD-BDL , TSS-BDL, Oil and Grease-BDL, CR^{6}-0.14 तथा Sulphide-2.2 पायी गयी, जोकि निर्धारित मानको से अधिक है तथा ई.टी.पी. में प्रेश वाटर का डायलूशन दर्शाता है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit should immediately prepare plan for segregation of high & low COD streams.
2. Prior to existing biological treatment, the unit should install appropriate treatment system such asstripping column, advanced oxidation process (AOP), multi-effect evaporator/incineration, to remove COD from the high COD stream.
3. Low COD effluent stream may be treated through conventional treatment system.
4. Unit shall install OCEMS at ETP outlet before discharge and provide connectivity to CPCB/SPCB servers.
5. The unit shall install flow meters at ETP inlet, for measurement of quantity of high COD and low COD streams. The unit shall maintain log-book for the same.
6. UPPCB should take immediate action to stop dilution in to ETP system and to stop any illegal discharge and by-pass of industrial effluent until no adequate system installed for treatment of high COD stream.
7. UPPCB should take immediate action to stop industrial discharge of acidic/alkaline effluent to recipient industrial drain.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 28.12.2023 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।

2. यह कि क्यों न मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० मैग्मा इण्डस्ट्रीज, सी-24-28 यू.पी.एस.आई.डी.सी. इण्डस्ट्रियल एरिया, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 28.12.2023 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.0,LF-1.0 रू0-20,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक: विश्लेषण आख्या की छाया प्रति।

Atulsa yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कारपोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulsa yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

O/E

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE : DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000032F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00018, 29/12/2023	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00032,18/01/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: DH of WQM-II
Sample Details नमूना विवरण	: EFFLUENT AND DRAIN	Sample Matrix नमूना मैट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: C B Chaurasiya (Project),SB(AKM), RA-III(GD)	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 29/12/2023 12:34 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 28/12/2023 to 12/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Phosphate	NO3- N	Ammonia	Sulphate	Cr6+	Oil & Grease	
1	28/12/2023	1A	12.2	9636	3113	190	-	0.9	-	-	165	-	-	– ETP Inlet (Stream 1) magma Industry
2	28/12/2023	1B	12.1	9127	2645	432	-	0.6	-	-	88	-	-	– ETP Inlet (Stream 2) magma Ind.
3	28/12/2023	1C	7.8	BDL	BDL	BDL	-	0.1	-	-	16	-	-	– ETP outlet magma Industry
4	28/12/2023	A1	2.2	420	140	54	1528	0.4	-	-	168	-	-	– Begrajpur drain after joining Left & Right side of Road
5	28/12/2023	A2	6.9	2491	903	1157	2444	1.4	-	-	38	-	-	– Begrajpur drain before confluence with Dhanikhera drain
6	28/12/2023	A3	4.1	650	191	132	1544	0.3	-	-	40	-	-	– Downstream of magma Industries
7	28/12/2023	A4	7.1	488	146	318	972	0.2	-	-	36	-	-	– River Kali East west after confluence of Dhanikhera drain
8	28/12/2023	1CA	-	-	-	-	-	-	-	-	-	-	-	– ETP outlet magma Industry
9	28/12/2023	1COG	-	-	-	-	-	-	-	-	-	-	BDL	– ETP outlet magma Industry
10	28/12/2023	1CHX	-	-	-	-	-	-	-	-	-	0.14	-	– ETP outlet magma Industry

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Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है जिसे हस्ताक्षर की आवश्यकता नहीं है

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H090086 /सी-3/जोल/504/मुजफ्फर/2024 दिनांक 5/4/24

सेवा में,

पंजीकृत

मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि.
9वा किमी. जानसठ रोड
मुजफ्फरनगर। (9927912111)

यह कि उद्योग मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम 30प0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-46 mg/l, पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. UP Pollution Control Board may look in to gap of daily quantity of effluent generation, recycled, discharge and take action to prevent un-accounted discharge of effluent.
2. UP ground water department may look in to matter whether any additional borewells installed by the unit.
3. Unit shall operate ETP properly, so as to comply with notified discharge norms for treated effluent.
4. Unit shall install mechanical system for dewatering of biological sludge.
5. Unit shall ensure proper record keeping for generation & disposal of plastic waste & Boiler ash.
6. Proper record of effluent generation, discharge & recycle should be maintained.
7. Proper record of sludge generation and disposal should be maintained.
8. The unit may install flow meter with totalizer at ETP inlet.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० महालक्ष्मी क्राफ्ट एण्ड टिश्यूज प्रा.लि. 9वा किमी. जानसठ रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 03.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक :- निरीक्षण आख्या की छायाप्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

0/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000046F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00020, 05/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00046,01/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: DH of WQM-II
Sample Details नमूना विवरण	:	Sample Matrix नमूना मैट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: C B Chaurasiya (Project),Dr. Vivek Rana (RA-I) and Sh. Muktesh Chaudhari (SRF)	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 05/01/2024 18:12 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 05/01/2024 to 15/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Ammonia	Oil & Grease
1	03/01/2024	MPI	5.6	14478	5833	3028	16980	-	-
2	03/01/2024	MPU	8.1	251	59	190	1804	-	-
3	03/01/2024	AK5	7.7	444	152	322	1244	-	-
4	03/01/2024	MPD	7.7	151	46	40	624	-	-
5	03/01/2024	AK4	8.3	113	40	10	1176	-	-
6	03/01/2024	MPO	-	-	-	-	-	-	BDL
7	03/01/2024	AK3	-	-	-	-	-	-	BDL
8	04/01/2024	ALI	6.8	5560	1487	2834	3524	-	-
9	04/01/2024	CB3	7.5	222	55	42	1360	-	-
10	04/01/2024	CB1	-	-	-	-	-	-	BDL

Mahalaxmi Graft & tissue.

1130

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

MoJSant
05/04/2024

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1131
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09090 /सी-3/जेल/465/मुजफ्फर/2024 दिनांक 5/4/24

सेवा में,

पंजीकृत

मै० सरल कैमटैक एलएलपी.,
खसरा नं.-1225,1226,1227, 9वां किमी. जानसठ रोड, ,
मुजफ्फरनगर।

यह कि उद्योग मै० सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर जोकि डाक्लोफेनीक सोडियम/एसिलोफिनैक के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगरका निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य मे पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया। उद्योग में स्थापित ई.टी.पी. में फ्रेश वाटर का डायलूशन पाया गया तथा ई.टी.पी. Inadequate पाया गया। ETP आउटलेट पर OCEMS स्थापित नही पाया गया एवं उद्योग Non Complying पाया गया निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-39mg/l, पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall provide segregation of high COD and low COD streams.
2. Existing ETP is not adequate to treat effluent to comply with effluent discharge norms.
3. Unit should install appropriate treatment system such as multi-effect evaporator/incineration/advanced oxidation process (AOP) after installation of stripping column to remove high COD and BOD from the high COD stream.
4. Unit shall install flow meter with totalizer at second borewelland maintain logbook for the same on daily basis.
5. Unit shall install flow meter with totalizer at ETP outlet, RO feed, RO reject and for domestic useand maintain logbook for the same on daily basis.
6. Unit shall install Online Continuous Effluent Monitoring System (OCEMS) at ETP outlet and provide its connectivity with CPCB/UPPCB server.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर की गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।

3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम मे सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 सरल कैमटैक एलएलपी खसरा नं. 1225,1226,1227, 9वां किमी. जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 03.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.0,LF-1.0 रु0-20,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य मे कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)
O/C

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000045F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00024, 05/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00045,01/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name, Mobile no. & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: DH of WQM-II
Sample Details नमूना विवरण	: Wastewater	Sample Matrix नमूना मेट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: R. K. Singh,Shivangi Goswami, Ankit Shukla	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 08/01/2024 17:55 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 04/01/2024 to 15/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Phosphate	Ammonia	Cr6+	Oil & Grease
1	03/01/2024	X1	10.6	4815	1913	290	-	2.5	-	-	-
2	03/01/2024	X2	7.7	118	39	98	-	0.1	-	-	-
3	03/01/2024	X2O	-	-	-	-	-	-	-	-	BDL
4	03/01/2024	X2A	-	-	-	-	-	-	01	-	-
5	03/01/2024	X2Cr	-	-	-	-	-	-	-	BDL	-
6	03/01/2024	EK1	6.3	8292	3780	762	12536	-	-	-	-
7	03/01/2024	EK2	6.1	9563	4925	396	12364	-	-	-	-

BDL : Below Deduction Limit कटौती सीमा से नीचे

Remarks (if any) :

1133

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

EK-1 K.K. - GTP Inlet
EK-2 K.K. - GTP Recycle

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1134
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या :H09087 /सी-3/जल/ 11 /मु०नग०/2024 दिनांक 5/4/24

सेवा में,

पंजीकृत

मैo शाकुम्भरी पल्प एण्ड पेपर लि.,
4.5 किमी. ओपा रोड,
मुजफ्फरनगर। (78-1968)

यह कि उद्योग मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम 30प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्राचलक BOD-40 mg/L. TSS-126 mg/l, TDS-1688 mg/l पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall install flow meter with totalizer facility at main ETP inlet and recycling point of primary clarifier.
2. Unit shallreuse the treated effluent in irrigation or green belt within premises as per consent condition
3. Unit shall install sludge dewatering system for secondary sludge management and maintain the record properly.
4. Unit shall maintain the plastic waste generation data properly and ensure disposal of plastic waste as per practiced legal scientific way.
5. Unit shall dismantle the by pass line from secondary clarifier underflow line as well as filter back wash.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2027 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियों के अधीन उद्योग मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर को को बोर्ड द्वारा वर्ष 2027 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० शाकुम्भरी पल्प एण्ड पेपर लि., 4.5 किमी. ओपा रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 12.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

o/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000067F

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Ammonia	Oil & Grease
11	11/01/2024	S15	-	-	-	-	-	-	56
12	12/01/2024	1	5.7	25520	11900	6902	25024	-	-
13	12/01/2024	2	7.3	1482	652	256	2640	-	-
14	12/01/2024	5	5.3	10680	4786	1650	8760	-	-
15	12/01/2024	7	-	-	-	-	-	-	20
16	12/01/2024	6	6.8	148	40	126	1688	-	-
17	11/01/2024	C16	7.3	268	79	130	-	-	-

BDL : Below Deduction Limit कटौती सीमा से नीचे

Remarks (if any) :

Note: All the concentrations are expressed in mg/l except pH and Conductivity (umho/cm). नोट : पीएच तथा चालकता (umho/cm) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई है।

Statement कथन :

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one Week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जायेंगे।

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Nandan Sarkar	Syed M Bilal	Dr. K. Ranganathan

Doc: CB/CL/QR/7.4/WWL-1	Issue No.:8	Revision No :3	Issue Date:19/02/2014	Revision Date: 18/09/2020	Page No. : 2/3

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है.

1136

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1137
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09074 /सी-3/जल/295/सुलेख/2024 दिनांक 05-4-24

सेवा में, पंजीकृत

मै० सिल्वरटन पेपर्स लि०(यूनिट-1),
9वां किमी. ओपा रोड,
मुजफ्फरनगर। (9756769002)

यह कि उद्योग मै० सिल्वरटन पेपर्स लि० (यूनिट-1) 9वां किमी. ओपा रोड मुजफ्फरनगर जोकि एण्टी वेस्ट एं वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० सिल्वरटन पेपर्स लि०(यूनिट-1) 9वां किमी. ओपा रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम 30प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-58mg/l, COD-230mg/l, TSS-46 mg/l, TDS-3848 mg/l SAR-18 पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall improve the O&M of ETP to meet the consented discharge norms.
2. Unit shall install separate flow meter with totalizer at ETP inlet for measurement of quantity of effluent fed into ETP and maintain logbook for the same.
3. Unit shall dismantle the provision of diverting raw effluent generated from Unit – 1 to Equalization tank of ETP in Unit – 2.
4. Unit shall maintain properlogbook for boiler ash generation & disposal.
5. Unit shall maintain proper logbook for plastic waste generation & disposal.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2025 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० सिल्वरटन पेपर्स लि०(यूनिट-1) 9वां किमी. ओपा रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै० सिल्वरटन पेपर्स लि०(यूनिट-1) 9वां किमी. ओपा रोड मुजफ्फरनगर की गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० सिल्वरटन पेपर्स लि०(यूनिट-1) 9वां किमी. ओपा रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2025 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।

यह कि क्यो न मै० सिल्वरटन पेपर्स लि०(यूनिट-1) 9वां किमी. ओपा रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर देया जाए।

र कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० सिल्वरटन पेपर्स लि०(यूनिट-1) 9वां किमी. ओपा रोड फ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 सिल्वरटन पेपर्स लि0(यूनिट-1) 9वां किमी. भोपा रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 12.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक: विशेषज्ञ समिति की रिपोर्ट।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वैस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

o/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324S00000056F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00035, 13/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00056,06/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: WQM-II
Sample Details नमूना विवरण	: ETP Effluent	Sample Matrix नमूना मैट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: R. K. Singh,Shivangi Goswami RA-II	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 15/01/2024 15:45 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 13/01/2024 to 31/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Oil & Grease
1	12/01/2024	Z1	6.3	3936	1296	2835	4924	-
2	12/01/2024	Y1	6.2	13760	5129	2898	8880	-
3	12/01/2024	X1	6.3	11312	3775	1963	6240	-
4	12/01/2024	W1	6.9	1286	400	715	1756	-
5	12/01/2024	Z2	6.9	190	45	18	2252	-
6	12/01/2024	Y2	7.4	227	59	35	3236	-
7	12/01/2024	X2	7.0	230	58	46	3848	-
8	12/01/2024	W2	6.6	144	36	21	1708	-
9	12/01/2024	ZMLT	-	-	-	-	2596	-
10	12/01/2024	YMLT	-	-	-	-	3976	-

1139

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः 409079 / जल-384/मु0न0/2024 दिनांकः ...../03/2024

सेवा में,

पंजीकृत

मै0 सिल्वरटन पेपर्स लि0(यूनिट-2),
9वां किमी. ओपा रोड,
मुजफ्फरनगर। (9756750000)

यह कि उद्योग मै0 सिल्वरटन पेपर्स लि0(यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर जोकि एवो वेस्ट ए वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 सिल्वरटन पेपर्स लि0(यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-59mg/l, पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall improve the O&M of ETP to meet the consented discharge norms.
2. Unit shall install separate flow meter with totalizer at ETP inlet for measurement of quantity of effluent fed into ETP and maintain logbook for the same.
3. Unit shall maintain separate records for ash generation and ash disposal for Unit-I & Unit-II.
4. Unit shall maintain proper logbook for plastic waste generation and disposal.

यह कि बोर्ड के पत्र संख्या–एच 08039/सी–3/जल–384/मु.नगर/2024, दिनांक–06.03.2024 द्वारा उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33(ए) के अन्तर्गत निम्नलिखित निर्देश जारी किये गये हैं :–

1. उद्योग में स्थापित ई.टी.पी. की यूनिटवार Composite Sampling कराकर प्रत्येक यूनिट की Efficiency, Total ETP Efficiency की Adequacy Report तथा Raw Effluent की Characteristics Study प्रमुख प्रदूषित प्रचालकों के सापेक्ष मान्यता प्राप्त संस्थान यथा CPPRI से कराकर 15 दिवस के अन्दर प्रेषित किया जाना सुनिश्चित करें।

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2027 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै0 सिल्वरटन पेपर्स लि0 (यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मै0 सिल्वरटन पेपर्स लि0 (यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर की गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० सिल्वरटन पेपर्स लि० (यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2027 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० सिल्वरटन पेपर्स लि० (यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० सिल्वरटन पेपर्स लि०(यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० सिल्वरटन पेपर्स लि०(यूनिट-2) 9वां किमी. ओपा रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 12.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक : विश्लेषण भाग-I/II/III/IV.

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

0/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324S00000056F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00035, 13/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00056,06/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: WQM-II
Sample Details नमूना विवरण	: ETP Effluent	Sample Matrix नमूना मैट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: R. K. Singh,Shivangi Goswami RA-II	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 15/01/2024 15:45 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 13/01/2024 to 31/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Oil & Grease
1	12/01/2024	Z1	6.3	3936	1296	2835	4924	-
2	12/01/2024	Y1	6.2	13760	5129	2898	8880	-
3	12/01/2024	X1	6.3	11312	3775	1963	6240	-
4	12/01/2024	W1	6.9	1286	400	715	1756	-
5	12/01/2024	Z2	6.9	190	45	18	2252	-
6	12/01/2024	Y2	7.4	227	59	35	3236	-
7	12/01/2024	X2	7.0	230	58	46	3848	-
8	12/01/2024	W2	6.6	144	36	21	1708	-
9	12/01/2024	ZMLT	-	-	-	-	2596	-
10	12/01/2024	YMLT	-	-	-	-	3976	-

1142

सिद्धार्थ पंचरी लिए जारी कुलश्रेष्ठ (2)

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1143
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09088 /सी-3/ जल / 6000 /सितम्बर/2024 दिनाक 05-4-24

सेवा मे,

पंजीकृत

मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स)
मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड,
मुजफ्फरनगर। (7895300631)

यह कि उद्योग मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर जोकि मोलेशिश का प्रयोग करते हुए आर.एस/ई.एन.ए./एथेनाल उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 17.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग में 02 स्टोरेज लैगूनो में अनुमन्य क्षमता 6000 घनमीटर के सापेक्ष 28000 घनमीटर स्पेन्ट वाश भंडारित पाया गया जोकि 07 दिन स्टोरेज क्षमता से अधिक है। उद्योग द्वारा अनुमन्य क्षमता से अधिक स्टोरेज लैगून होने तथा रॉ स्पेन्टवाश का भण्डारण पाये जाने के कारण Non Complying पाया गया। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है:-

1- The Unit concentrate the stored spent wash stored in lagoons of capacity 28000m3 through MEE and shall consume the concentrated spent wash in incineration boiler as per SOP thereafter, the storage capacity of the lagoon installed for more than 07 days holding capacity of the concentrated spent wash shall be dismantaled in compliance to consent conditions.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियो के अधीन उद्योग मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 12.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0(एल्को कैमिकल काम्प्लैक्स) मोलासिस बेस्ड यूनिट, भिक्की बिलासपुर जौली रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 17.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य मै कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, बेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध मे उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09085 /सी-3/[illegible]/ 2154 /[illegible]/2024 दिनांक 5/1/24

सेवा में,

पंजीकृत

मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट
खतौली,
मुजफ्फरनगर। (31000554736)

यह कि उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर जोकि गन्ने की पेराई कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 17.01.2024 को किया गया। गठित संयुक्त समिति द्वारा के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के उपरान्त स्टोरेज लैगून के उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक TSS-113 mg/L.पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1- The mill should improve its housekeeping.
2- Lagoon should be cleaned periodically.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 17.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० शुगर यूनिट खतौली, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 शुगर यूनिट खतौली, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 17.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

o/c

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000059F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00043, 18/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00059,07/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: DH of WQM-II
Sample Details नमूना विवरण	: ETP & STP	Sample Matrix नमूना मेट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: Dr. Abhas Kumar Maharana,SH. MUKTESH CHAUDHARI, SRF	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 18/01/2024 15:07 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 18/01/2024 to 31/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	TSS	TDS	SO ³	Oil & Grease	
1	17/01/2024	K1	4.2	2042	819	250	1212	79	-	– ETP Inlet
2	17/01/2024	S1	7.2	224	62	115	216	17	-	– STP inlet
3	17/01/2024	S2	7.6	133	36	100	620	26	-	– STP outlet
4	17/01/2024	K2	7.8	139	38	93	772	70	-	– ETP inlet
5	17/01/2024	K3	7.7	184	46	113	852	69	-	– Lagoon
6	17/01/2024	K2O	-	-	-	-	-	-	BDL	– ETP outlet

TRIVENI Engineering Sugar Unit

BDL : Below Deduction Limit कटौती सीमा से नीचे

Remarks (if any) :

M/s. Triveni Engineering and Industries, Sugar Unit, Khatauli, Muzaffarnagar

1147

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Mintu Kumar	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कम्प्यूटर जनित रिपोर्ट है जिसे हस्ताक्षर की आवश्यकता नहीं है

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या H09076 /सी 3/[illegible]/ 399 /[illegible]/2024 दिनांक 5/4/24

सेवा में,

पंजीकृत

मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2)

9वा किमी. ओपा रोड,

मुजफ्फरनगर। (8941015481)

यह कि उद्योग मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर राइटिंग प्रिन्टिंग, क्राफ्ट, कोटेड इयूप्लेक्स, न्यूज पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 16.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में दूषित प्रचालक BOD-91 mg/l,COD-372 mg/l, पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Operation & maintenance of ETP shall be improved to meet the consented discharge norms.
2. Unit shall maintain separate record for freshwater consumption, fuel consumption in boiler and ash generation.
3. Unit shall ensure that tertiary treatment system installed at the ETP must be operated regularly.
4. Unit shall maintain proper logbook for generation & disposal of plastic waste, ETP sludge and boiler ash.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 16.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० सिल्वरटन पल्प एण्ड पेपर्स प्रा.लि. (यूनिट-2) 9वा किमी. ओपा रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 16.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक: विश्लेषण आख्या की छायाप्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

d/c

CPCB

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000058F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: **WATER/WW/2324/SR00039, 17/01/2024**	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: **WATER/2324/WW/00058,06/02/2024**
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: **WQM-II**	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: **WQM-II**
Sample Details नमूना विवरण	: **Industrial effluent samples**	Sample Matrix नमूना मैट्रिक्स	: **Waste Water**
Sample Collected by नमूने एकत्रित करने वाले का नाम	: **R. K. Singh,Ankit Shukla**	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: **18/01/2024 11:08 AM**
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: **17/01/2024 to 31/01/2024**
Report Status रिपोर्ट स्थिति	: **Final**		

1150

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	TSS	TDS
1	16/01/2024	V1	11.1	2028	848	2524	4676
2	16/01/2024	V2	7.4	187	47	193	4116
3	16/01/2024	V3	4.9	144	38	220	860
4	16/01/2024	V4	7.8	230	55	51	4348
5	16/01/2024	V5	7.9	231	56	203	1200
6	16/01/2024	P1	6.3	4528	2047	4150	9888
7	16/01/2024	P2	6.2	4212	1947	1205	9808
8	16/01/2024	Q1	6.3	2684	844	536	4264
9	16/01/2024	Q2	7.3	372	91	290	3064

* END OF REPORT आख्या समाप्ति *

विस्तृत पत्र पृ० लिखें पृ. सं (2)

BDL : Below Deduction Limit कटौती सीमा से नीचे

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Mintu Kumar	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Hoyo77 /सी-3/जल/619/मु०प्र०प्र०/2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2),
9वा किमी. ओपा रोड,
मुजफ्फरनगर। (9837052214)

यह कि उद्योग मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किया गया। गठित संयुक्त समिति द्वारा के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-42 mg/L. पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall improve the O&M of ETP to meet the consented discharge norms.
2. Unit shall install separate flow meter with totalizer for measurement of quantity of effluent (treated/partially treated) reused in process separately for Unit-1 & Unit-2.
3. Unit shall maintain record of primary sludge reused in pulping section and secondary sludge (dewatered) used in Belt press.
4. Unit shall install totalizer at ETP outlet and maintain logbook for the same.
5. ETP inlet logbook shall be maintained using readings of inlet totalizer instead of v-notch.
6. Unit shall maintain proper logbook for generation & disposal of ETP sludge, boiler ash and plastic waste.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2026 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० टिहरी पल्प एण्ड पेपर्स लि० (यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर को को बोर्ड द्वारा वर्ष 2026 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जावे।
2. यह कि क्यो न मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियो से यह अपेक्षा की जाए कि मै० टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-2), 9वा किमी. ओपा रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओ को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करे कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 टिहरी पल्प एण्ड पेपर्स लि0(यूनिट-2), 9वा किमी. भोपा रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 11.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

[illegible] – विश्लेषण [illegible]

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)
o/c

CENTRAL POLLUTION CONTROL BOARD ø ÛÊ Ûè¢Ç ¡cÊNC d¡A∏

HEAD OFFICE - DELHI

Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) ÿ ë ÛÊ¡úÊ¡ëÎ ¡ę, ëÊC ç þ Ī

Waste Water Samples for Physico-Chemical Analysis Report Ð¡¡c ø ŝëÎg¡ÊÎc ø ¡ę = ÊC ¡ëc¡ÁÐ ø ¡ëð cdg¢K

ULR No: TC772324500000052F

1153

Samples Registration No. & Date cdg¢ko: cÑ¡øëC g¢ÑðęÑc¡C	: **WATER/WW/2324/SR00030, 12/01/2024**	Report No. & Date of Issue ç þ Ī g¢ÑðęÑ¢ÿ¡ëı øëćko: ¡c¡C	: **WATER/2324/WW/00052,01/02/2024**
Analysis Request Division/Organization ¡ę = ÊC æc¢¡C ÛÐ¡ú g¢Ñŝ c	: **WQM-II**	Report sent to (Name,Mobile no. & Address of Indentor) ç þ Ī ø g¢ÿ¡ëı ø ı úÊı cīd ðęÑÐ¡ú	: **DH of WQM-II**
Sample Details cdg¢l ¡ęęëC	:	Sample Matrix cdg¢l d¡ÁQ	: **Waste Water**
Sample Collected by cdg¢Ø e¡úc øëćne¡ëKuī cīd	: **R. K. Singh,Shivangi Goswami, Ankit Shukla and Muktesh Choudhary**	Date & Time of Sample Receipt cdg¢Ûī¡ø ø ı ¡c¡C ðę¢gdÊ	: **15/01/2024 11:02 AM**
Sampling Plan Preference cdg¢ø ëC Ê¡ÿ ći UīC¡cø ći	:	Sample Analysis Period cdg¢ko ¡ę, ëÊC ø ı æe¡C	: **12/01/2024 to 19/01/2024**
Report Status ¡ëć¡ÁÐ C¡c	: **Final**		

Sr.No	Date of Sample Collection cdg¢l g¢ÑC ø ı ¡c¡C	Field Code cdg¢l 'Ce	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	
1	11/01/2024	R2	7.3	395	122	45	3568	— Nandlas-1 - outlet
2	11/01/2024	M2	7.2	434	150	53	3860	— Nandlal-2 - outlet
3	11/01/2024	S2	7.7	234	56	40	1724	— Tehri-1 — outlet
4	11/01/2024	A2	8.0	194	42	15	1396	— Tehri-2 - outlet
5	11/01/2024	I2	8.1	207	47	29	1932	— Meenu - Outlet

दिल्ली पलव एवं पेपर मिल
प्रति। (1)

BDL : Below Deduction Limit øÄ¢c: g¡ðī g¢Ñc¡yK

Remarks (if any) :

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

1154

संदर्भ संख्या 409070 /सी-3/ मेरठ / 361 / सेवायोजन / 2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1),
9वा किमी. ओपा रोड,
मुजफ्फरनगर। 9837058234

यह कि उद्योग मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किया गया। गठित संयुक्त समिति द्वारा के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक COD-234 mg/L., BOD-56 mg/L., TSS-40 mg/L एवं TDS-1724 mg/L पायी गयी जोकि निर्धारित मानकों से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1- Unit shall improve the O&M of ETP to meet the consented discharge norms.
2- Unit shall install separate flow meter with totalizer for measurement of quantity of effluent (treated/partially treated) reused in process separately for Unit-1 & Unit-2.
3- Unit shall maintain record of primary sludge reused in pulping section and secondary sludge (dewatered) used in Belt press.
4- Unit shall maintain proper logbook for generation & disposal of plastic waste and boiler ash
5- Unit shall install totalizer at ETP outlet and maintain logbook for the same.
6- ETP inlet logbook shall be maintained using readings of inlet totalizer instead of v-notch.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2025 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानों का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियों के अधीन उद्योग मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियों एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर को को बोर्ड द्वारा वर्ष 2025 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यों न मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo टिहरी पल्प एण्ड पेपर्स लि०(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 टिहरी पल्प एण्ड पेपर्स लि0(यूनिट-1), 9वा किमी. ओपा रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 11.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

सलाहकार - वैज्ञानिक अजय कौशिक जी।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

O/C

CENTRAL POLLUTION CONTROL BOARD ⌀ÛÊ ÛéÛÇ ¡ÇÊ®Ç ¢ÍÁ¤
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) ÿ é ÛÊ¡ùÊ¡ôT ¡ę, éÊÇ ç þ ¡

Waste Water Samples for Physico-Chemical Analysis Report Ð¡¡é⌀§ê¡Ô¡Ê¡é⌀ ¡ę ÷ ÊÇ ¡êé¡ÁÆ⌀ê¤ê¤ê ¢é¤k

ULR No: TC772324500000052F

Samples Registration No. & Date ¢é¤k⌀ê ¢Ñ¡⌀ê¢Ç ÔÑ©e¦Ñ¢¡Ç	: **WATER/WW/2324/SR00030, 12/01/2024**	Report No. & Date of Issue ç þ ¡ Ô¦Ñ©e¦Ñ¡⌀ê¢⌀¡ ¡é¡Ç	: **WATER/2324/WW/00052,01/02/2024**
Analysis Request Division/Organization ¡ę ÷ ÊÇ æ¢ÊÇ ÛÐ¡ù Ô¦Ñ¤c	: **WQM-II**	Report sent to (Name,Mobile no. & Address of Indentor) ç þ ¡ ¡⌀ç¥ý¡⌀ê ⌀¡ûÊ¡ ¢íd ðę©Ð¡ù	: **DH of WQM-II**
Sample Details ¢é¤¡ ¡ęèêÇ	:	Sample Matrix ¢é¤¡ é¡ÁÔ	: **Waste Water**
Sample Collected by ¢é¤k⌀ê¡ûÇ ⌀ê¢ę¡ê¤k⌀¡ ¢íd	: **R. K. Singh,Shivangi Goswami, Ankit Shukla and Muktesh Choudhary**	Date & Time of Sample Receipt ¢é¤kÚ¡¡⌀ ⌀¡ ¡é¡Ç ðę©dÊ	: **15/01/2024 11:02 AM**
Sampling Plan Preference ¢é¤¡⌀ê¢Ç Ê¡ý¢¡ Ú¡Ç¡d⌀ê¢¡	:	Sample Analysis Period ¢é¤k⌀ê¤ę¸ ⌀ÊÇ ⌀¡ æę¡Ç	: **12/01/2024 to 19/01/2024**
Report Status ¡ê¢¡Á¤ Ç¡c	: **Final**		

Sr.No	Date of Sample Collection ¢é¤¡ ©ÊGÇ ⌀¡ ¡é¡Ç	Field Code ¢é¤¡ 'Ê⌀	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	
1	11/01/2024	R2	7.3	395	122	45	3568	— Pandlas-1 - outlet
2	11/01/2024	M2	7.2	434	150	53	3860	— Pandlas-2- outlet
3	11/01/2024	S2	7.7	234	56	40	1724	— Tehri - 1 — outlet
4	11/01/2024	A2	8.0	194	42	15	1396	— Tehri —2- outlet
5	11/01/2024	I2	8.1	207	47	29	1932	— Meenu — outlet

BDL : Below Deduction Limit ⌀ÃLc¡ ¢¡d¡ ¢Ê¢¡yK

Remarks (if any) :

1156

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. ÉG ðe ⌀M§ê ¡¢¢¢ ¡ê¢¡Á¤ÊÇ¡¡⌀ê¢¡ Ç¡¢Ç ¡¡ê ⌀¡ ¢ę ¸ ⌀¢¡ ¢Ñ¤ÑÊÇ

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09080 /सी-3/जल/301/दिसम्बर/2024 दिनांक 05.12.24

सेवा में,

पंजीकृत

मै० मीनू पेपर मिल्स प्रा.लि०
9.5वां किमी. ओपा रोड,
मुजफ्फरनगर। (9837220000)

यह कि उद्योग मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्राचलक BOD-47mg/l, COD-207mg/l TDS-1932 mg/l पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. Unit shall maintain proper logbook for ETP sludge and plastic waste.
2. Unit shall ensure proper operation & maintenance of ETP system to achieve the consented discharge norms.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर की गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 11.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० मीनू पेपर मिल्स प्रा.लि० 9.5वां किमी. ओपा रोड मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 11.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु०-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध मे उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन मे आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी (वृत्त-3)

0/c

CENTRAL POLLUTION CONTROL BOARD ø ÕÆÊ ÚæÐÇ |cÊÐÇ ơ|ÃÐ
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

TC-7723

Water Laboratory (ANALYSIS REPORT) ÿ ê ÛÊ|üÊÏèÏ |ę, éÐÇ ç þ ï

Waste Water Samples for Physico-Chemical Analysis Report Ð|¦ć ø šëïgïÊ|c ø |ę ÷ ÐÇ jéć|ÃÐø¢éð ćdĐ¤

ULR No: TC772324500000052F

Samples Registration No. & Date ćdĐ¤ø| ćÑ|ø éÇ ĐÑĉę¶Ç|Ć	: WATER/WW/2324/SR00030, 12/01/2024	Report No. & Date of Issue ç þ ï ĐÑę¶ę¶ïê| øéćkø| |c|Ć	: WATER/2324/WW/00052,01/02/2024
Analysis Request Division/Organization |ę ÷ ÐÇ æćÜÇ ÚÐïÙ ĐÑäc	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) ç þ ï|ø Đ¤ÿïê| ø| úÊ| ćĪđ ðę¶ÐïÙ	: DH of WQM-II
Sample Details ćdĐĪ |ęøéÇ	:	Sample Matrix ćdĐ¤ dÍÃQ	: Waste Water
Sample Collected by ćdĐ¤ø|üć øécø¶ê¤uĪ ćĪđ	: R. K. Singh,Shivangi Goswami, Ankit Shukla and Muktesh Choudhary	Date & Time of Sample Receipt ćdĐ¤ÚÏ|ø ø| |c|Ć ðę¶Đdɶ	: 15/01/2024 11:02 AM
Sampling Plan Preference ćdĐ¤|ø éÇ Ê|yćÏ ÚéĆ|dø êÏ	:	Sample Analysis Period ćdĐ¤ø¢ę, éÐÇ ø| æę|C	: 12/01/2024 to 19/01/2024
Report Status |éć|ÃÐ'Ć|ć	: Final		

Sr.No	Date of Sample Collection ćdĐĪ ĐÑĞĆ ø| |c|Ć	Field Code ćdĐĪ 'Ćê	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	
1	11/01/2024	R2	7.3	396	122	45	3568	— Nandlas-1 - outlet
2	11/01/2024	M2	7.2	434	150	53	3860	— Nandlas-2- outlet
3	11/01/2024	S2	7.7	234	56	40	1724	— Tehri-1 — outlet
4	11/01/2024	A2	8.0	194	42	15	1396	— Tehri-2- outlet
5	11/01/2024	I2	8.1	207	47	29	1932	— Meenu — Outlet

1159

BDL : Below Deduction Limit øÃĆ¤ ĝ¤dĪ ĝ¤ê¤ÿ¤

Remarks (if any) :

Analyst	Supervisor & Reviewer	Issued By (DH Water-Lab)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	K. Ranganathan

This is a computer-generated Report. No signature is required. ÊĞ ðø øMÑø ÿ|ćö jéć|ÃĐL|ø ĝ¤Ĝ ¤ÍÍ ø| ç ę ÷ øđ ćĞ¤ÑL

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09082 /पी-3/जल/369/मु०नग०/2024 दिनांक 5/1/24

पंजीकृत

सेवा में,

मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि.,
9वा किमी. जानसठ रोड,
मुजफ्फरनगर। (9719003960)

यह कि उद्योग मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर एवं पोस्टर पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-40 mg/L. पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. The unit shall operate ETP properly, particularly Aeration tank, so as to comply with notified discharge norms for treated effluent.
2. The unit shall not discharge biological sludge in to the drain.
3. The unit shall get repaired, operate sludge dewatering unit and maintain log-book of sludge disposal.
4. Unit must ensure scientific disposal of plastic waste. Unit shall maintain plastic generation and disposal record on daily basis.
5. Unit shall maintain all logbooks properly with correct entries.
6. The unit shall develop green area within unit premises to comply with consent condition.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2025 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर को को बोर्ड द्वारा वर्ष 2025 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैं0 ओरिएन्ट बोर्ड पेपर मिल्स, प्रा.लि., 9वा किमी. जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 03.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रु0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यो के परिप्रेक्ष्य मे कारण बताओ नोटिस के संबंध मे पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसो हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक : विश्लेषण आख्या की छाया प्रति।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रुप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEAD OFFICE - DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi - 110032

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

TC-7723

ULR No: TC772324500000046F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00020, 05/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00046,01/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name,Mobile no. & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: DH of WQM-II
Sample Details नमूना विवरण	: "	Sample Matrix नमूना मेट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: C B Chaurasiya (Project),Dr. Vivek Rana (RA-I) and Sh. Muktesh Chaudhari (SRF)	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 05/01/2024 18:12 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने की विश्लेषण की अवधि	: 05/01/2024 to 15/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	Ammonia	Oil & Grease
1	03/01/2024	MPI	5.6	14478	5833	3028	16980	-	-
2	03/01/2024	MPU	8.1	251	59	190	1804	-	-
3	03/01/2024	AK5	7.7	444	152	322	1244	-	-
4	03/01/2024	MPD	7.7	151	46	40	624	-	-
5	03/01/2024	AK4	8.3	113	40	10	1176	-	-
6	03/01/2024	MPO	-	-	-	-	-	-	BDL
7	03/01/2024	AK3	-	-	-	-	-	-	BDL
8	04/01/2024	ALI	6.8	5560	1487	2834	3524	-	-
9	04/01/2024	CB3	7.5	222	55	42	1360	-	-
10	04/01/2024	CB1	-	-	-	-	-	-	BDL

ओरिय-८ कोई पैदा मिला

1162

Analyst
Vinod Kumar , Vijay Laxmi

Supervisor & Reviewer
Syed M Bilal

Issued By (DH Water-Lab)
K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कम्प्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H09084/सी-3/जल/489/दिसम्बर 2024 दिनांक 05-4-24

सेवा में,

पंजीकृत

मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि.,
8.6 किमी. जानसठ रोड,
मुजफ्फरनगर। 9837644682

यह कि उद्योग मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 12.09.2023 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किया गया। गठित संयुक्त समिति के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं उद्योग Non Complying पाया गया। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक BOD-46 mg/L. पायी गयी जोकि निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा गठित टीम द्वारा निम्नवत् संस्तुति की गयी है:-

1. The unit shall improve operation & maintenance of ETP to meet the effluent discharge norm.
2. Unit shall install sealed flowmeter with totalizer at ETP inlet and outlet.
3. Unit shall maintain secondary sludge generation records on daily basis.
4. The unit shall maintain the proper record of ash generation and its disposal.
5. Disposal of fly ash and plastic waste shall be ensured through scientific manner.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आप-पास के पर्यावरण एवं जनमानस के स्वास्थ पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानो का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत शक्तियो के अधीन उद्योग मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर को गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 03.01.2024 को किये गये निरीक्षण में दी गयी संस्तुतियो एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर को को बोर्ड द्वारा वर्ष 2024 तक निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैo सिद्धेश्वरी इण्डस्ट्रीज प्रा.लि., 8.6 किमी. जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 03.01.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-1.5,LF-1.0 रू0-30,000-/ प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत-3)

O/C

CENTRAL POLLUTION CONTROL BOARD केंद्रीय प्रदूषण नियंत्रण बोर्ड
HEADQUARTER DELHI
Parivesh Bhavan, East Arjun Nagar, Delhi 110032

CPCB

TC-7723

Water Laboratory (ANALYSIS REPORT) जल प्रयोगशाला (विश्लेषण आख्या)

Waste Water Samples for Physico-Chemical Analysis Report भौतिक-रासायनिक विश्लेषण रिपोर्ट के लिए नमूने

ULR No: TC772324500000047F

Samples Registration No. & Date नमूने की पंजीकरण सं. एवं तिथि	: WATER/WW/2324/SR00022, 05/01/2024	Report No. & Date of Issue आख्या सं एवं जारी करने की तिथि	: WATER/2324/WW/00047,01/02/2024
Analysis Request Division/Organization विश्लेषण अनुरोध प्रभाग/संगठन	: WQM-II	Report sent to (Name & Address of Indentor) आख्या किसे जारी की गयी (नाम एवं प्रभाग)	: WQM-II
Sample Details नमूना विवरण	: Wastewater	Sample Matrix नमूना मेट्रिक्स	: Waste Water
Sample Collected by नमूने एकत्रित करने वाले का नाम	: Ms. Manu Jindal,Garima Dublish & Ashwani Kumar	Date & Time of Sample Receipt नमूने प्राप्ति की तिथि एवं समय	: 05/01/2024 18:12 PM
Sampling Plan Preference नमूनाकरण योजना प्राथमिकता	:	Sample Analysis Period नमूने के विश्लेषण की अवधि	: 05/01/2024 to 18/01/2024
Report Status रिपोर्ट स्थिति	: Final		

Sr.No	Date of Sample Collection नमूना संग्रहण की तिथि	Field Code नमूना स्थल	pH	COD	BOD	Total Suspended Solids	Total Dissolved Solids	NO3- N	Ammonia
1	03/01/2024	S1	6.5	3439	1875	238	6344	-	
2	03/01/2024	S2	7.7	149	46	29	712	BDL	-
3	03/01/2024	S7	6.5	3797	2160	306	6136	5.8	-
4	03/01/2024	SK1	5.7	38079	13550	8155	34260	BDL	-
5	03/01/2024	SK2	5.7	36527	13100	8174	34576	BDL	-
6	03/01/2024	S4	-	-	-	-	-	-	-
7	04/01/2024	SM2	7.0	120	37	BDL	696	-	-
8	04/01/2024	SMN	-	-	-	-	-	-	03

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M/s SIDDHI HW API Industry

*** END OF REPORT आख्या समाप्ति ***

BDL : Below Deduction Limit कटौती सीमा से नीचे

Analyst	Supervisor & Reviewer	Issued By (Lab InCharge)
Vinod Kumar , Vijay Laxmi	Syed M Bilal	Dr. K. Ranganathan

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है, किसी हस्ताक्षर की आवश्यकता नहीं है

ANNEXURE-3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO8962/सी–3/NGT/16/फार्मास्यूटिकल/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 मैग्मा इंडस्ट्रीज,
बेगराजपुर,
मुजफ्फरनगर। (73.289 4883)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में फार्मास्यूटिकल श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Provide provision of segregation of high and low COD effluent streams
7. Setup evaporation-concentration/incineration system for high COD effluent stream having recalcitrant substances
8. Setup three stage ETP system (consisting of Primary, Secondary (biological aerobic) and tertiary treatment (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Microfiltration/Ultrafiltration) for weak strength low COD effluent stream and also explore other advance treatment technologies available
9. Install OCEMS at ETP outlet and provide connectivity with CPCB/SPCB servers

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइट www.uppcb.com Web site www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1167
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08963 /सी–3/NGT/16/फार्मास्यूटिकल/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 रतिपुष्प इंटरमीडिएट प्रा.लि.
जानसठ रोड,
मुजफ्फरनगर। (9358250744)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में फार्मास्यूटिकल श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Provide provision of segregation of high and low COD effluent streams
7. Setup evaporation-concentration/incineration system for high COD effluent stream having recalcitrant substances
8. Setup three stage ETP system (consisting of Primary, Secondary (biological aerobic) and tertiary treatment (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Microfiltration/Ultrafiltration) for weak strength low COD effluent stream and also explore other advance treatment technologies available
9. Install OCEMS at ETP outlet and provide connectivity with CPCB/SPCB servers

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1168
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ...H089641.../सी-3/NGT/16/फार्मास्यूटिकल/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 सरल केमटेक एल.एल.पी.,
जानसठ रोड,
मुजफ्फरनगर। (9837744444)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में फार्मास्यूटिकल श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Provide provision of segregation of high and low COD effluent streams
7. Setup evaporation-concentration/incineration system for high COD effluent stream having recalcitrant substances
8. Setup three stage ETP system (consisting of Primary, Secondary (biological aerobic) and tertiary treatment (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Microfiltration/Ultrafiltration) for weak strength low COD effluent stream and also explore other advance treatment technologies available
9. Install OCEMS at ETP outlet and provide connectivity with CPCB/SPCB servers

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulse Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulse Yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टीसी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lacknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइटः www.uppcb.com Web site www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 89146 / सी–3 / NGT / 19 / आसवनी / 2024 दिनांक 04 / 04 / 2024

सेवा में,

पंजीकृत

मै0 टिकौला डिस्टलरी,
टिकौला,
मुजफ्फरनगर। (24658) 01396

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540 / 2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों / ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण / सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में आसवनी श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 894 /सी–3/NGT/19/आसवनी/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 क्रिस्टल बालाजी इंडस्ट्रीज प्रा. लि0,
ग्राम–बेगराजपुर, परगना खतौली,
मुजफ्फरनगर। (9.6885737.00)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में आसवनी श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ..... Ho 89148 /सी–3/NGT/19/आसवनी/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 त्रिवेणी इंजी. इंडस्ट्रीज लि0 (अल्को केमिकल कॉम्प्लेक्स) (यूनिट–2)
बिलासपुर, जॉली रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में आसवनी श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सख्या HOBJ49/सी–3/NGT/19/आसवनी/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 इण्डियन पोटाश लि. (डिस्टीलरी यूनिट)
बहेरी,
मुजफ्फरनगर। (8437000504)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में आसवनी श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी (वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1173
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08950/सी–3/NGT/19/आसवनी/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 सरशादी लाल डिस्टिलरी एंड केमिकल वर्क्स,
मंसूरपुर
मुजफ्फरनगर। (01398—250082)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में आसवनी श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)
9/4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08951 /सी–3/NGT/19/आसवनी/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 त्रिवेणी इंजी. इंडस्ट्रीज लि0 (अल्को केमिकल कॉम्प्लेक्स)
बिलासपुर, जॉली रोड,
मुजफ्फरनगर। (9818587825)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।
महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में आसवनी श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Distillery industry shall restrict the impermeable storage capacity of spent wash at any stage to 07 days equivalent of production and excess storage facilities beyond this shall be levelled/ dismantled.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulen Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulen Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 8975/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

महालक्ष्मी क्रापट एंड टिशूज
भोपा रोड,
जानसठ मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08965/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

सिद्धबली पेपर्स मिल्स लिमिटेड,
भोपा रोड,
मुजफ्फरनगर।

विषयः—जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम—1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:—

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

o)c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ho8966/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

सिद्धेश्वरी इंडस्ट्रीज प्रा. लिमिटेड,
जानसठ रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

91c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08967/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

श्री भागेश्वरी पेपर मिल्स (पी) लिमिटेड,
भोपा रोड यूनिट-2
मुजफ्फरनगर।

विषयः-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ईन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:-

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ho8968 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में, पंजीकृत

श्री भागेश्वरी पेपर मिल्स (पी) लिमिटेड,
भोपा रोड यूनिट-1
मुजफ्फरनगर।

विषयः-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:-

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
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   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
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   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

01/08/2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 8969 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

शाकुम्बरी पल्प एंड पेपर
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी (वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08970/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

शक्ति क्राफ्ट एवं टिश्यूज,
जानसठ रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08971/सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

जीनस पेपर्स एंड बोर्ड लिमिटेड (यूनिट–2), (पूर्व में एन.एस. पेपर्स लिमिटेड),
जानसठ रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबध मे क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

dlc

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO8972/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

ओरिएंट बोर्ड एवं पेपर मिल प्रा. लिमिटेड
जानसठ रोड,
मुजफ्फरनगर

विषय–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण नियारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08973/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

कृष्णांचल पल्प एंड पेपर्स प्रा. लिमिटेड (पूर्व में प्राइम पेपर्स)
जौली रोड,
मुजफ्फरनगर।

विषयः—जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम—1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः—

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

01/2/18

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H089974/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

पारिजात पेपर मिल्स, लिमिटेड,
गोपा रोड,
मुजफ्फरनगर।

विषय–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
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2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
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5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08976/सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मीनू पेपर्स (पी) लिमिटेड
भोपा रोड
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियों एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

DIC

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08977/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

के.के. डुप्लेक्स प्रा. लिमिटेड,
जानसठ रोड,
मुजफ्फरनगर।

विषयः—जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम—1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगो/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:—

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 8978/सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

गर्ग डुप्लेक्स एंड पेपर मिल्स (पी) लिमिटेड
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08979 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

गैलेक्सी पेपर्स प्राइवेट लिमिटेड
जॉली रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनाक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO8980 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

दिशा पेपर इंडस्ट्रीज,
जॉली रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों मे किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

01/08/24

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO8981 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 डीडीएलएस पेपर प्रा. लिमिटेड,
मेरठ रोड, बेगराजपुर,
मुजफ्फरनगर।

विषय:–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
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5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
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UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HOB982/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 डी0एल0एस0 प्राइवेट लिमिटेड,
10 कि0मी0, मेरठ रोड, धौलापुल, बेगराजपुर,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगो के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H089 83 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 बिन्दलास डुपलेक्स लिमिटेड
भोपा रोड, यूनिट–2
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 89 84 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 बिन्दलास डुपलेक्स लिमिटेड
भोपा रोड, यूनिट–1
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगो के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
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5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या .....Ho 8985...../सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 बिन्दल पेपर लिमिटेड,
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ho8986 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में, पंजीकृत

मै0 एरिस्टो क्राफ्ट पेपर मिल्स प्राइवेट लि.
मेरठ रोड,
मुजफ्फरनगर।

विषय–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करें।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08987 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 अग्रवाल डुप्लेक्स एण्ड बोर्ड मिल्स लि.
भोपा रोड,
मुजफ्फरनगर।

विषय–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08988 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 सिल्वरटोन पेपर लिमिटेड (यूनिट–2)
मोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनाक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करे। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा। सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या .....H0899/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 हनुमंत पेपर मिल्स प्रा. लिमिटेड,
8.5 कि.मी. जानसठ रोड, ग्राम-शेरनगर,
मुजफ्फरनगर

विषयः-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:-

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H089990 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 अरामको पेपर्स प्रा. लिमिटेड,
जौली रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी मे विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
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5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा। सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08991 / सी–3 / NGT / 15 / पल्प एण्ड पेपर / 2024 दिनांक 04 / 04 / 2024

पंजीकृत

सेवा में,

मै0 वेल्लम पेपर्स प्रा. लिमिटेड, विल. सिखरेड़ा, 9 किमी.
जॉली रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540 / 2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों / ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण / सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियों एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

DIC

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO89 92/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 तिरूपति बालाजी फाइबर्स लिमिटेड
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/डेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must;
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08993/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 टेहरी पल्प एंड पेपर्स लिमिटेड
भोपा रोड (यूनिट–2)
मुजफ्फरनगर।

विषय:–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ संख्या 41089 94 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 टेहरी पल्प एंड पेपर्स लिमिटेड
भोपा रोड (यूनिट–1)
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण नियारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H089195 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै० एस.के. पेपर्स लिमिटेड,
जॉली रोड,
मुजफ्फरनगर।

विषय–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

01-9-18

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HOB996 /सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

मै0 सुयश क्राफ्ट एंड पेपर्स लिमिटेड,
बेल्हाना,
मुजफ्फरनगर।

पंजीकृत

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियों एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
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5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशों का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

O/C

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08997 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 सिल्वर टोन पल्प एंड पेपर (यूनिट–2)
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08998/सी-3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

सेवा में,

मै0 श्री वीर बालाजी पेपर्स (पूर्व में सीता पेपर मिल),
भोपा रोड,
मुजफ्फरनगर।

पंजीकृत

विषय:–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO8999 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 सिल्वरटोन पेपर लिमिटेड (यूनिट–1)
भोपा रोड,
मुजफ्फरनगर।

विषय–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ho9000 /सी–3/NGT/15/पल्प एण्ड पेपर/2024 दिनांक 04/04/2024

पंजीकृत

सेवा में,

मै0 सिल्वर टोन पल्प एण्ड पेपर,
भोपा रोड,
मुजफ्फरनगर।

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में पल्प एण्ड पेपर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. All Pulp & Paper industries shall:
   i. Install Rotary drum screener at ETP inlet for separation of plastics & other coarse fractions (or other floating materials) from raw effluent stream and collected plastics shall be disposed scientifically.
   ii. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
   iii. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
   iv. Ensure scientific disposal of solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
2. Agro residue (B1 & B2 category) based industries shall upgrade/augment their ETP by installing secondary biological treatment system (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro filtration/Ultrafiltration). For treatment of effluent generated from wet washing section, industries shall install anaerobic treatment unit.
3. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD must:
   i. Upgrade/augment their ETP by installing secondary biological treatment (anaerobic aerobic)
   ii. Ensure 70 % reduction in BOD & TSS after secondary biological treatment stage.
   iii. Ensure that characteristics of recycled water used in process (in closed loop) shall meet BOD <2000 mg/l; COD < 4000 mg/l and TSS < 400 mg/l.
4. Waste paper/recycle fiber (C1 & C2 category) based industries operating at ZLD may also explore other advance technologies available like advance oxidation, membrane filtration, electrooxidation etc. for complete reuse/recycling to ensure ZLD.
5. Waste paper/recycle fiber-based industries (C1 & C2) discharging treated effluent shall:
   i. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or 02 stage extended aeration system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).
   ii. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशों का अनुपालन न होने

की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Ateshyadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Ateshyadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08960/सी-3/NGT-17 स्लाटर/हाउस/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 अल-नूर एक्सपोर्ट्स,
जानसठ रोड,
मुजफ्फरनगर। (8062245996)

विषयः-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में स्लाटर हाउस श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः-

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install anaerobic treatment unit in ETP for energy saving and improved treatment efficiency
7. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
8. Install ammonia gas sensors with alarm system in ammonia plant.
9. Install disinfection unit in ETP to ensure safe reuse of treated effluent in lairage section, floor washing in external areas

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulkr yadav
मुख्य पर्यावरण अधिकारी,(वृत्त-3)

प्रतिलिपिः-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulkr yadav
मुख्य पर्यावरण अधिकारी,(वृत्त-3)

9/8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1248
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या - H0899 61 /सी-3/ NGT-18/ 425 /प्रदूनि/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 गुलशन पोलिओल्स लि0,
9वा किमी. जानसठ रोड ग्राम शेरनगर,
मुजफ्फरनगर। (011-49959200)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में फूड प्रोसेसिंग श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Install OCEMS at ETP outlet and provided connectivity with CPCB/SPCB servers
8. Ensure marking and color coding of all ETP lines and dismantle the unnecessary pipelines nearby ETP area□

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1249
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ho 8958 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 टिकौला शुगर मिल्स लि0,
ग्राम–टिकौला, तहसील जानसठ,
मुजफ्फरनगर। (01396–246508)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)
9/8

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइट www.uppcb.com Web site www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1250
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08959 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 त्रिवेणी इंजीनियरिंग एंड इंडस्ट्रीज लि0, (शुगर यूनिट),
खतौली,
मुजफ्फरनगर। (8979452222)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)
9/8

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइट www.uppcb.com Web site www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या HO 8952 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 बजाज हिन्दुस्तान लि0,
मैसाना,
मुजफ्फरनगर। (1398–233607)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।
महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइट www.uppcb.com Web site www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H08953 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 डी.एस.एम शुगर,
मंसूरपुर, मेरठ रोड,
मुजफ्फरनगर। (9927052238)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1253
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H089S4 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 इंडियन पोटाश लिमिटेड (पूर्व नाम तितावी शुगर कॉम्प्लेक्स),
तितावी,
मुजफ्फरनगर। (0131-2486496)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1254
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H0 8955 / सी–3 / NGT / 20 / शुगर / 2024 दिनांक 04 / 04 / 2024

सेवा में,

पंजीकृत

मै0 इंडियन पोटाश लि0 शुगर यूनिट,
रोहानाकलां
मुजफ्फरनगर। (0131 – 2485305)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540 / 2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों / ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण / सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)
4/4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1255
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H089556 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 उत्तम शुगर मिल्स,
खाईखेडी,
मुजफ्फरनगर। (7535004858)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइटः www.uppcb.com Web site www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
1256
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H 08957 /सी–3/NGT/20/शुगर/2024 दिनांक 04/04/2024

सेवा में,

पंजीकृत

मै0 दि गंगा किसान सहकारी चीनी मिल्स लि0,
मोरना,
मुजफ्फरनगर। (01396-222440)

विषयः–जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ उत्तर प्रदेश एण्ड अदर्स में पारित आदेश दिनांक 12.09.2023 एवं 12.12.2023 के अनुपालन में गठित संयुक्त समिति द्वारा शिकायत में उल्लिखित उद्योगों/ड्रेन्स एवं आसपास के ग्रामों का निरीक्षण/सर्वेक्षण माह दिसम्बर एवं जनवरी में विभिन्न दिनाकों में किया गया। उक्त गठित संयुक्त समिति की अन्तिम रिपोर्ट में शुगर श्रेणी के उद्योगों के लिए की गयी संस्तुतियो एवं उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 01.04.2024 के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरूद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैः–

1. Improve Operation & Maintenance of ETP
2. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
3. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
4. Explore the possibility of reuse of treated effluent to maximum extent
5. Ensure scientific disposal of solid waste (i.e. Boiler ash and ETP sludge) and maintain proper records of generation and disposal.
6. Install DO sensor with display in the aeration tanks to optimize the power consumption of air blowers
7. Explore the feasibility of anaerobic treatment unit in ETP for energy saving and improved treatment efficiency

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब साइट www.uppcb.com Web site www.uppcb.com